BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT THE WESTERN ZONAL BENCH AT PUNE
ORIGINAL APPLICATION NO. 202 OF 2024 (WZ)

IN THE MATTER OF:

Janaksinh Khushasinh Parmar **...APPLICANT**

VERSUS

MoEF&CC, through Secretary & Ors. **...RESPONDENTS**

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ADVOCATE FOR RESPONDENT NO(s) 5 & 6
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NOTARY S.S. YADAV AHMEDABAD GUJARAT Reg. No.12943/2017 Exp. Dt.9-2-2027 GOVERNMENT OF INDIA

NGT (WEST ZONE) AT PUNE

I.A. NO. 231 OF 2025

IN

ORIG. APPLICATION NO. 202 OF 2024 (WZ)

Janaksinh Khushalsinh Parmar ... Applicant

Vs

MOEF & CC through Secretary & Ors. ... Respondents

AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NO(S).5 AND 6

I, Rupesh Balwantbhai Brahmbhatt, son of late Balwantbhai aged about 53 years, the Authorised Signatory of Respondent Nos. 5 and 6 Companies, having their Registered Office at B Safal House, Behind Mirch Masala Restaurant, Pakwan Cross Road, S.G. Highway, Ahmedabad, Gujarat-380054, do hereby solemnly and sincerely affirm and state as follows:

1. I have perused the copy of above Interim Application for Interim Stay dated 7th July, 2025 ("**Interim Application**") and I am conversant with the facts and circumstances of the case and I am competent and authorised to file this Affidavit in Reply to the above Interim Application on behalf of Respondent Nos. 5 and 6 ("**Respondents**").

2. At the very outset, I repeat, reiterate and confirm all the statements, averments and submissions made in my Affidavit in Reply to the above O.A. dated 3rd February, 2025 ("**Affidavit in Reply**") and deny all that is contrary to or inconsistent therewith in the above Interim Application. I say that unless admitted specifically nothing contained in the above Interim Application be deemed to be admitted or

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accepted by the Respondents and the same may be deemed to be denied in seriatim. I say that the rest of the Affidavit in Reply is without prejudice to what is stated hereinabove and to each other.

3. I further state that I have, vide my Interim Reply dated 23rd September, 2025 filed preliminary objections and responses to the Interim Application. I repeat, reiterate and confirm all the statements, averments and submissions made in my Interim Affidavit in Reply to the Interim Application and deny all that is contrary to or inconsistent therewith in the Interim Affidavit in Reply. I now state that I am setting our hereinbelow my detailed Reply to the Interim Application which is as under:

4. At the further outset, the Respondent submits that it has furnished detailed Reply dated 10th November, 2025 to the Inspection Report of MOEF and GPCB, wherein the Respondent has addressed and clarified all the observations/queries of the said Authorities, provided all relevant documents and rebutted all the baseless allegations of the Complainant. The same is annexed hereto as **Annexure 1.**

5. I now take up in seriatim the allegations made in the Interim Application.

6. FIRSTLY, I say that the Applicant in his O.A/Interim Application has alleged that the Respondents commenced large scale construction activity prior to grant of Environmental Clearance (EC) and thereby violated fundamental regulatory safeguards under the EIA Notification 2006. These allegations are factually incorrect and false for the reasons set out in the said Affidavit in Reply and further as set out hereinafter.

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SECONDLY the Applicant alleges and contends that allegedly there is large scale violation of the EC conditions by the Respondents in relation to ground water extraction and wastewater disposal. For the purpose of supporting the aforesaid allegations the Applicant is relying upon the said Inspection Report which expressly refers to instructions given to the Respondents to respond to the said Report and give their say and give their submissions.

7. FIRSTLY: I am now dealing with allegations of the Applicant in his O.A/Interim Application where he has alleged that the Respondents commenced large scale construction activity prior to grant of Environmental Clearance (EC) and thereby violated fundamental regulatory safeguards under the EIA Notification 2006. These allegations are factually incorrect and false for the reasons set out in the said Affidavit in Reply and further as set out hereinafter.

7.1 The Respondents purchased and acquired Final Plot No. 117 of Town Planning Scheme No.4 (Umra-South), admeasuring 29,222 sq. mtrs with total Built-up area of 1,11,225.30 sq mtrs,Block No. 94 (erstwhile Survey No. 76) Village Althan, Taluka Majura, District Surat, Gujarat ("**Subject Plot**") through Agreement to Sell dated 7th May, 2022 and culminating into Sale Deeds dated 16th December, 2022.

7.2 The Subject Plot is in Surat Urban Development Area and part of a Town Planning Scheme and abutting Udhna Magdalla Road on the South side ("**Road**"). The Subject Plot is in area which is near Tapi River and has alluvium soil which has tendency to cave in and/or crack under pressure and collapse. I

crave leave to refer to and rely upon the Soil Investigation Report dated 4th April, 2023 issued by Unique Geocivil Services Pvt Ltd in this regard. The Subject Plot is in well developed area within Surat Municipal Corporation limits with non-agricultural user and within the jurisdiction of Surat Urban Development Authority. There is adequate infrastructure facilities available around the Subject Plot and all environmental considerations are attended by Surat Municipal Corporation, Surat Urban Development Authority and Town Planning Authority.

7.3 The Application for Environmental Clearance (EC) of the Subject Plot for the construction of a Mall (Project) was made on 28th October, 2022.

7.4 The State level Environmental Impact Assessment Authority ("**SEIAA**") raised queries on 11th January, 2023 and Respondents resubmitted the proposal on 23rd January, 2023. On the even date, the proposal of the Respondents was accepted by SEIAA i.e. on 23rd January, 2023 and forwarded to State Level Expert Appraisal Committee ("**SEAC**") Gujarat.

7.5 On 24th January, 2023 the proposal for Environmental Clearance was accepted by SEAC and was listed in the 659th Meeting of the SEAC for approval. The SEAC recommended the project for EC on 20th December, 2023 and ultimately on 31st May, 2024 EC was granted by the MoEF and CC.

7.6 In the meanwhile, Development Permission ("**Raja Chitthi**") to commence construction of the project was granted by the

Surat Municipal Corporation to the Respondents on 15th December, 2023 under Gujarat Town Planning and Urban Development Act, 1976.

The Condition No. 6 of the said Development Permission / Raja Chitthi expressly states as under:

> *"Environmental Clearance NOC shall have to be submitted before the construction upto the Plinth level".*

7.7 I say that EIA Notification dated 14th September, 2006 in para 2 provides as under:

> ***"Requirements of prior Environmental Clearance (EC)** : The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'a' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management **except for securing the land,** is started on the project or activity……."*
> ("EIA Notification 2006")

I say that EIA Notification clearly provides for an exception to do work for "securing the land". I say that prior to receipt of EC on 31st May, 2024, the Respondents only carried out the work of strengthening the soil on the Subject Plot since it is located in an area near the river and hence is susceptible to cave in and/or crack under pressure and collapse. In this regard the Respondents took the following measures:

- Installing a diaphragm wall around the perimeter of the Subject Plot

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- Installing a retaining wall on top of the diaphragm wall to prevent crumbling of soil below ground level
- Excavation that was required for installing the diaphragm wall and retaining wall and also for anchoring and strengthening the soil.

All the above measures were carried out for the sole purpose of securing the Subject Plot.

7.8 I say that the diaphragm wall was installed by GKV Infrastructure Pvt. Ltd. ("**GKV Infrastructure**") between 19th October, 2023 and 23rd February, 2024. I say that the work of installation of diaphragm wall was part of "securing the land" including securing the land from caving in or tumbling or crumbling or collapse of soil either in the Subject Plot or in the adjoining plots including on Udhna Magdalla Road on the Southern Side. I say that when there is excavation below the ground level there is continuous chance of intense pressure bursting soil and/or cracking the soil and the same needs to be secured appropriately. I say that I have reason to believe that photographs of the said work of excavation and construction of diaphragm wall are being misused by the Applicant in support of his baseless allegation that ".....*the Respondent No.5 has commenced large scale construction activity even prior to grant of EC thereby violating fundamental regulatory safeguards under EIA Notification 2006*".

7.9 I say that after the diaphragm wall was installed for securing the subject Plot and prevent the sliding or crumbling of soil around the Subject Plot admeasuring 29,222 sq. mtrs, I say that **"retaining wall"** was installed thereon by PSP Projects Ltd. ("**PSP Projects**"). I say that the contract with PSP Projects was from the period April, 2024 to April, 2026. I say that the installation of the retaining wall was also for securing the Subject Plot from encroachment and from protecting the soil from crumbling / imploding inside the Subject Plot or on the adjoining plots or the public road Udhna Magdalla Road.

7.10 I say that all the above works (diaphragm wall, retaining wall and excavation in that regard) were carried out as per the advice received by the Respondents from its structural consultant Alfa Consultancy Services over the method and manner to be deployed for securing the land and strengthening the soil at the Subject Plot in view of the landscape and geological challenges prevalent at the Subject Plot. Alfa Consultancy Services is a Structural Engineer Grade -1 with Surat Municipal Corporation bearing License No.002SE11032810020. Accordingly, the Respondents carried out works for fencing, strengthening the soil through excavation and installation of diaphragm wall and retaining wall and anchoring of the soil to prevent it from crumbling/caving in.

7.11 I say that thus the diaphragm wall and the retaining wall which were installed "to secure the land" were not amounting to any construction activity in violation of EIA Notification as alleged by the Applicant in the above Interim Application. I say that the

aforesaid installation of diaphragm wall and retaining wall was fully permissible under the EIA Notification as set out hereinabove. I therefore submit that photographs of the said work of excavation and installation of diaphragm wall and retaining wall are being misused by the Applicant in support of his baseless allegation that "*.....the Respondent No.5 has commenced large scale construction activity even prior to grant of EC thereby violating fundamental regulatory safeguards under EIA Notification 2006*".

7.12 Without prejudice to what is stated hereinabove and to each other, I further state as under;

- **Development Permission granted by SMC permits construction upto plinth prior to EC**: I say that the Development Permission / Raja Chitthi dated 15th December, 2023 under the aforesaid Condition No. 6 permits construction upto plinth level subject to the submission of EC and NOC before proceeding further. I say that even though the Respondents were allowed construction prior to EC, the Respondents confined their work from October, 2023 till obtaining of EC on 31st May, 2024 only to the work of levelling the Subject Plot and installing the diaphragm wall and retaining wall as permissible under the Development Permission/Raja Chitthi dated 15th December, 2023 issued by the Surat Municipal Corporation. The actual construction work of the Respondent's project commenced not only after receipt of the EC but also after receipt of CTE dated 4th

September, 2024. I say that the Respondents have carried out the work under valid permission granted by the Surat Municipal Corporation under Gujarat Town Planning and Urban Development Act, 1976 and Gujarat Minor Mineral Concession Rules, 2017. I say that aforesaid submission is strictly without prejudice to the fact that the installation of diaphragm wall and retaining wall is permissible "to secure land" under the EIA Notification 2006 and the aforesaid submission is in the alternative and without prejudice to each other.

- **Grant of CTE by GPCB after verification of status of Project at site**: I say that the Respondents after obtaining the EC on 31st May, 2024 also obtained the Consent to Establish (**CTE**) on 4th September, 2024 from Gujarat Pollution Control Board before commencing the construction. The process of obtaining the CTE requires prior site inspection involving verification of project related records and the physical stage of work on the Subject Plot to ensure that the work being carried out is in conformity with environmental norms before a recommendation is given for grant of CTE. In this regard the Respondent refers to and relies upon the Slump Check Register, extract of which is part of the Inspection Report dated 9th June, 2025 which shows that as on 31st May, 2024 (date of EC), Respondents were installing the retaining wall on the subject plot. The said slump check register also evidences that the foundation work

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commenced on the site on 14th September, 2024 i.e. after obtaining the CTE. The fact that CTE was duly granted on 4th September, 2024 illustrates that as on September, 2024, there were no activities undertaken by the Respondents which were in contravention of any environmental norms.

- **Settled position of law regarding construction prior to EC:** Without prejudice to what is stated hereinabove and to each other and in the alternative, I say and submit that it is a settled position in law that construction activity upto 20,000 sq. mtrs. of built-up area can be carried out by the Project Proponent without obtaining prior EC. The Hon'ble Bombay High Court has upheld the aforesaid position in the case of Saumya Buildcon Pvt. Ltd. vs. Union of India and Others reported in (2013) SCC Online BOM 405. In fact this Hon'ble Tribunal itself has expressed the opinion in this regard in Appeal No. 26/2020 (WZ) (Mr. Ajay Jaywantrao Bhosale vs. Union of India & others) that unless a Project Proponent exceeds 20,000 sq. mtr. construction area, no EC would be required to be obtained.

- **Works carried out for securing the subject Plot are also less than the prescribed threshold of 20,000 sq mtrs:** Assuming without admitting that the work of installation of diaphragm wall and retaining wall and excavation are construction activities, the Respondent submits that as on the date of EC, not even an area of

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1000 sq mtrs was completed, which was far lower than the threshold of 20,000 sq m prescribed in Entry 8(a) of the Schedule to the EIA Notification 2006. The same is also supported by the Project Mapping Report annexed to letter submitted in response to the Inspection Report. The said Report maps the actual month wise progress achieved by the Respondent from inception till 30th September, 2025 which actually evidences that no construction activity was carried out on the Subject Plot before receipt of the EC on 31st May, 2024. The said Report is issued by an independent third party Architect being Thathastu Architects (Proprietor Ajit B Jariwala), having registration No. TDO /AR/97 and affiliated/accredited with Surat Municipal Corporation and registered with Council of Architecture via registration no CA/2000/25675.

8. SECONDLY I am now dealing with allegations of the Applicant that there is large scale violation of the EC conditions by the Respondents in relation to ground water extraction and wastewater disposal. For the purpose of supporting the aforesaid allegations the Applicant is relying upon the said Inspection Report which expressly refers to instructions given to the Respondents to respond to the said Report and give their say and give their submissions. Thus, these allegations are also apart from being incorrect and false and not supported by any factual, technical or legal basis as can be seen from the Reply given hereinafter by the Respondents.

8.1 As regards the alleged illegal ground water extraction by the Respondents, following are submissions of the Respondents:

8.1.1 It is submitted that *dewatering of rain/seepage water* from the pit (during excavation) was discharged into the SMC drain which is the usual practice. No permission for such act exists/or is given. However, the water was clean groundwater pumped out due to excavation, not polluted effluent; its discharge into the storm drain caused no environmental harm. Therefore, there is no violation as such.

8.1.2 Further the dewatering undertaken at ~11 m below ground level is incidental and temporary, meant to keep the 3-level basement excavation safe and stable. This is not an instance of "groundwater exploitation" for industrial or commercial use at any cost. Reliance may be placed on Model Building Bye Laws, 2016 ("**MBBL**") (prepared by the Town and Country Planning Organisation, Ministry of Urban Department), wherein the following is stated,

"Chapter-4 General Building Requirements

[...]

4.5.5 Basement

[...]

(iv) Adequate arrangement shall be made such that surface drainage does not enter the basement.

(v)The walls and floors of the basement shall be watertight and be so designed that the effect of the surrounding soil and moisture, if any, are taken into account in design and adequate damp proofing treatment is given."

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8.1.3 As per MBBL, the need to protect basements from soil moisture and groundwater intrusion is recognized. This implies that incidental dewatering systems, such as sump pumps used during deep basement excavation, are a recognized feature of compliant basement design, not *'illegal extraction'* of groundwater.

8.1.4 The Project site lies within the Surat City & Chorasi assessment unit, which is categorised as "Safe" in the Central Ground Water Board's 2022 Block-wise Groundwater Resource Assessment. Unlike Over-exploited, Critical or Semi-critical ("**OCS**") blocks, where stricter restrictions apply, "Safe" blocks are regulated through the mechanism of NOC, charges and monitoring, not through absolute restraint. Therefore, incidental dewatering in this area is legally permissible subject to compliance with the above regulatory conditions.

Therefore, the dewatering was incidental and necessary for basement safety, undertaken in a "Safe" groundwater block, and discharged as clean seepage water into SMC drains without causing harm.

8.1.5 At the cost of repetition, it is again reiterated that no groundwater was ever used for any construction needs; rather the seepage water while digging was discharged safely into the SMC drain. It bears noting that this complies with Condition No. 11 of the EC, which stipulates as follows ;

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"11. Fresh water requirement during the construction phase [...] shall be met through tanker. No ground water shall be tapped during the construction phase."

8.2 As regards the alleged illegal waste water disposal by the Respondents, following are submissions of the Respondents:

8.2.1 At site, the only domestic wastewater is from toilets. The observation in the inspection report that *domestic sewage was being discharged into the SMC sewer without on-site treatment as no septic tank/soak pit was built yet* is erroneous and not based on facts.

8.2.2 Further, availability of a Sewage Treatment Plant on the subject Plot is a requirement at the operational stage as per condition 18 of the EC dated 31st May, 2024. While certain observations are made in the Report regarding soak pit, the same are required to be functional only in the operation stage along with the Sewage Treatment Plant. Notwithstanding this, the Project Proponent had constructed the soak pit at the Subject Plot towards preparation and readiness for the operation stage and the same is in compliance of Condition No. 12 of EC.

8.2.3 In any event, it is submitted that there is no labour residing on the Subject Plot. The Project Proponent has made adequate arrangement for the labour by setting up a labour colony across the road in adjoining Plot No. 60 (4000 sq. m) which has been allotted by SMC on leave and license basis. This labour colony is well equipped with toilets, water connection, drainage connection etc.

This labour colony is fully equipped with all the water and drainage facilities. Thus, the labour is not occupying the Subject Plot. The same has been in detailed explained in the Reply of the Respondents to the Inspection Report of MOEF and GPCB.

8.2.4 Further with respect to domestic wastewater discharge at site, the Respondent has put the drainage systems in place at the site. With respect to construction water which is only used for curing the casted RCC structure being the only work carried out at site till now, the same gets evaporated as the water is just splashed on the RCC structure. Also, as there is no batching plant on the site Respondent only procures concrete from the RMC plant hence water is not used to prepare concrete at site. Accordingly, there is no construction waste water discharge.

8.3 As regards the fresh water consumption by the Respondents, following are submissions of the Respondents:

8.3.1 With respect to fresh water consumption at site, the Project proponent submits that during the initial phase of securing the soil the water consumption was minimum and it was the responsibility of the contractor involved in the work of excavation and installing of diaphragm wall/retaining to wall to source fresh water. In any event from 1st June, 2024 when the preparatory work towards actual construction work commenced, PSP Projects

sourced water from tankers. The water from tankers was sourced up until February, 2025. Since March, 2025, the Project Proponent has obtained the water connection at site from SMC and has been sourcing water from it since then.

9. Without prejudice to the above, for the sake of good record, I am dealing with the above Interim Application para wise.

10. In reply to para 3 of the said Interim Application, I say that it is true that pursuant to the Order of this Hon'ble Tribunal dated 17th April, 2025, Joint Inspection took place on 9th June, 2025 and Joint Site Inspection Report was prepared by Respondent Nos. 1 and 3. I crave leave to refer to and rely upon the said Joint Inspection Report, when produced.

11. In reply to para 4 of the said Interim Application, I say that for the reasons set out hereinabove, the allegations made by the Applicant about the Respondents allegedly commencing large scale construction activity prior to grant of EC in violation of EIA Notification 2006 are denied and are not sustainable. I say that the Respondents only took steps prior to receipt of the EC of "securing the land" as permissible under para 2 of the EIA Notification 2006. I say that the respondents only installed diaphragm wall and retaining wall around the Subject Plot to secure the Subject Plot as permissible under the EIA Notification 2006. I say that the Applicant is deliberately misusing the photographs and images of stabilising of the soil and installation of diaphragm wall and retaining wall by the Respondents by alleging that the Respondents have allegedly commenced large scale construction

activity on the Subject Plot before receipt of the EC. I say that the Respondents had obtained development permission / Raja Chitthi from Surat Municipal Corporation on 15th December, 2023 but had not commenced construction of any structure or sub-structure on the Subject Plot prior to EC, which is clearly visible and can be deciphered from the above. I deny that the Respondents carried out any alleged large scale construction activity on the Subject Plot before receipt of the EC on 31st May, 2024. It is further denied that the inspection report confirms the core allegations made in the OA.

12. In reply to para 5 of the said Interim Application, I crave leave to refer to and rely upon the response given by the Respondents to the Inspection Report on 10th November, 2025 and addressed to Respondent Nos. 1 and 3 as called upon in the said Inspection Report. I deny the allegations made in the said para and repeat and confirm what is stated in the said Response dated 10th November, 2025 and the same may be treated as part of this Affidavit in Reply. It is further denied that the Inspection Report categorically confirms the large-scale violations of EC conditions. Conclusive findings on purported EC violations have not been issued so far.

13. In reply to paras 6, 7, 8 and 9 of the said Interim Application, I say that the said paras are referring to the Inspection Report and contents thereof and in reply thereto I repeat and confirm what is set out in the Response of the Respondents dated 10th November, 2025 and deny all that is contrary to or inconsistent therewith in the said paras. It is denied that the Inspection Report conclusively establishes the violation of EC conditions. The findings in the Inspection Report cannot be treated as conclusive in nature and such assertion as made

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by the Applicant is wholly misconceived and erroneous. I say that as a matter of fact the said Inspection Report categorically in para 4 gives written instructions and Respondents are required to give their submissions as set out therein. I say that accordingly, the Respondents have given their Response and submissions to Respondent Nos. 1 and 3 on 10th November, 2025. I say that in view of the above, the matter relating to inspection and the points raised therein is pending before the Respondent Nos. 1 and 3 and hence the said Inspection Report cannot be basis of any Interim Application for stay before this Hon'ble Tribunal. I say that the above Interim Application is misconceived and not maintainable.

14. In reply to para 10 of the said Interim Application, I deny that Respondents have committed any EC violations and alleged violations are deliberate and continuing wrong threatening local ground water, surface water and public health. I deny that there is any volume of untreated waste water discharge which is massive and if continued will cause irreversible and environmental degradation. I say that the said allegations are patently false and unsustainable.

15. In reply to para 11 of the said Interim Application, I deny that the Respondents have violated EC Conditions which constitute punishable offence under Water (Prevention and Control of Pollution) Act, 1974 and Environment (Protection) Act, 1986.

16. In reply to para 12 of the said Interim Application, I say that the Applicant himself has stated that key documents and records are still awaited from the Respondents and Inspecting Authorities have issued specific instructions to the Respondents to submit documentary evidence regards various items set out in the said para on the

issues/preliminary observations contained in Paragraph 2 and 3 of the Report. I say that in view of admission by the Applicant in the said para and the contents of the said para, it is clear that the above Interim Application is misconceived and not maintainable.

17. In reply to para 13 of the said Interim Application, I deny that the Applicant has made out any case in support of the false apprehensions expressed by him in the said para. I say that contents of the said para are presumptuous and no application for stay can be entertained on the basis of such presumptions and assumptions by this Hon'ble Tribunal. I say that the Respondents are carrying out construction of their Mall Project under a valid EC and they are law abiding project proponents. I say that Respondents have incurred huge expenses and made large investment in the said Project which cannot be thwarted or obstructed by the Applicant on the basis of assumptions and presumptions at this advanced stage. I say that neither under the Environmental Act nor under the NGT Act the Applicant is entitled to hold the Respondents at ransom on the basis of pending Inspection Report of Respondent Nos. 1 and 3 and the Respondent's Reply to which is under consideration of Respondent Nos. 1 and 3.

18. In reply to para 14 of the said Interim Application, I deny that Respondents are carrying out any unlawful construction, water extraction and discharge and undermining purpose of environmental clearance leading to infringement of the Water (Prevention and Control of Pollution) Act, 1974 and the Environment (Protection) Act, 1986. I say that the Original Application as well as the above Interim Application for stay are both motivated Applications and are abuse of

the process of the Court and therefore, should be rejected with cost. I say that balance of convenience is in favour of the Respondents and irreparable harm and injury will be caused to the Respondents if any relief is granted by this Hon'ble Tribunal to the Applicant.

19. I deny that Applicant is entitled to stay of construction and related activity on the Subject Plot and I deny that the Respondents are unauthorisedly extracting ground water and there is absence of mandated waste water treatment on the Subject Plot. I deny that any case is made out by the Applicant for sealing six submersible pumps which are only used for necessary dewatering purposes or for restraining Respondents from discharging ground water which naturally manifests and which is permissible under the EC held by the Respondents.

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Conclusion:

The Respondent submits that in light of the above clarifications, reports, and other documentary evidence furnished herein, it is evident that the Applicant has levelled totally baseless and misleading allegations that full-fledged construction was being carried out at the Respondent's site even prior to the receipt of EC on 31st May, 2024. It may be noted that even as on date i.e. nearly 18 months after receipt of EC, excavation is not yet fully completed in certain portions of the site and work has only reached only upto ground level in other portions. Hence the Respondents submit that it is typical of the Applicant to distort facts and present misleading picture about the factual position on the ground.

In the circumstances, the above Interim Application taken out by the Applicant is misconceived, not maintainable and liable to be rejected with

costs. I submit that the Original Application is also in the nature of abuse of the process of the Court and deserves to be rejected with exemplary costs.

THROUGH RESPONDENTS 5 & 6

Advocate for Respondent Nos. 5 and 6

Place : Ahmedabad

Date : 11-11-2025

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VERIFICATION

I, Rupesh Balwantbhai Brahmbhatt, son of late Balwantbhai aged about 53 years, the Authorised Signatory of Respondent Nos. 5 and 6 Companies, having their Registered Office at B Safal House, Behind Mirch Masala Restaurant, Pakwan Cross Road, S.G. Highway, Ahmedabad, Gujarat-380054 do hereby verify that the contents of the above Reply are true and I have not suppressed any material fact.

Deponent

Authorised Signatory for Respondent Nos. 5 & 6

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SOLEMNLY AFFIRMED BEFORE ME

S. S. YADAV
NOTARY
GOVT. OF INDIA
11/11/2025

Sr. No. B/194/2025

S.S. YADAV
Notary
Govt. of India
11/11/2025

THOTH MALL AND COMMERCIAL REAL ESTATE PRIVATE LIMITED
Registered Address: C/O Marketcity Resources Private Limited, R R Hoisery Building, Shree Laxmi Woollen Mills Estate, Dr. E Moses Road, Mumbai - 400011, Maharashtra
Email id: chandramauli.p@bsafal.com contact No. 9925170263 CIN No. U70109MH2022PTC377897

To,
Gujarat Pollution Control Board (GPCB)
Head office at
Paryavaran Bhavan, Sector-10A
Gandhinagar-382010
Gujarat

10th November, 2025

Subject: **Submissions in response to Joint Inspection conducted on 15.05.2025 at Block No. 94-1/a+1/b, 94 (Survey No. 76), Plot No. 117 (Town Planning Scheme No. 4, Umra-South), Althan Village, Majura Taluka, Surat District, Gujarat ("**Subject Plot"**) of Thoth Mall and Commercial Real Estate Private Limited ("**Project Proponent"**) and the Inspection Report issued thereafter on 09.06.2025.**

Dear Sir,

1. We write to you in connection with the joint inspection conducted on 15.05.2025 by officials from the Regional Office of the Ministry of Environment, Forest and Climate Change (MoEF&CC) in coordination with the Gujarat Pollution Control Board (GPCB), Surat Regional Office, at Block No. 94-1/a+1/b, 94 (Survey No. 76), Plot No. 117 (Town Planning Scheme No. 4, Umra-South), Althan Village, Majura Taluka, Surat District, Gujarat of Thoth Mall and Commercial Real Estate Private Limited (**"Subject Plot"**).

2. The inspection was carried out pursuant to the directions of the Hon'ble National Green Tribunal, Pune. Upon conduct of the inspection by the Integrated Authority (GPCB and MOEF teams), certain preliminary observations were made by the said authorities, which form part of the inspection report dated 09.06.2025 ("**Inspection Report**"). This letter is in reply to the observations made in the said Inspection Report.

3. The Inspection Report in Paragraph 4 recorded the written instructions given to us to submit certain clarifications and information to GPCB. In due compliance with the said instructions and to facilitate fair and accurate evaluation and assessment of issues identified and certain adverse observations made in the Inspection Report, we are submitting the present reply with the requisite clarifications, information and documents pertaining to the following alleged issues set out in Paragraph 3 of the Inspection Report:

   (i) Commencement of construction without EC;
   (ii) Absence of on-site wastewater management system;
   (iii) Unapproved discharge of groundwater;

20/11/2025
Gujarat Pollution Control Board
Head Office
Sector No. 10-A,
Gandhinagar-382010

THOTH MALL AND COMMERCIAL REAL ESTATE PRIVATE LIMITED
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(iv) Non-implementation of green belt development; and
(v) Lack of monitoring data and documentation.

4. Accordingly, the Project Proponent submits as follows:

(i) **Commencement of construction without EC**

a. In October, 2023 the Project Proponent initiated certain measures which were necessary **for securing the plot** due to the following reasons:

- The subject plot is in an area which has a tendency to cave in and/or crack under pressure and collapse. In this regard, the Project Proponent submits the Soil Investigation Report dated 04.04.2023 issued by Unique Geocivil Services Pvt Ltd, which proposed the foundation at 13.5 m and recommended erection of a diaphragm wall and dewatering as @ Pg. 7 and 8 at Sl. No.5 and 6. A copy of the Soil Investigation Report dated 04.04.2023 is enclosed as **Annexure-1**.

- In addition, the Project Proponent engaged a reputed structural consultant, namely Alfa Consultancy Services, for advise on the method and manner of securing the land and strengthening the soil as part of securing the plot in view of the challenges prevalent at the Subject Plot. Alfa Consultancy Services is a Structural Engineer Grade -1 with Surat Municipal Corporation bearing License No.002SE11032810020. It was recommended by the structural consultant that immediate construction of diaphragm wall, retaining wall, and anchoring of the soil were the measures necessary to be taken by the Project Proponent to secure the Subject Plot and prevent the soil from caving, collapsing and/or from getting washed away during monsoon season. A copy of the certificate issued by Structural Consultant on 2nd May, 2023 is enclosed as **Annexure-2**.

b. In this context, it may also be kindly noted that EIA Notification dated 14.09.2006, in Paragraph 2 allows carrying out works **pertaining to securing the land prior to grant of EC**. The same is extracted below for ready reference:

> *"**2. Requirements of prior Environmental Clearance (EC):-** The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall*

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hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management ***except for securing the land,*** *is started on the project or activity:* ***(Emphasis supplied)"***

c. Hence, in order to secure the Subject Plot, the Project Proponent undertook the following measures:

(i) The works for installing the diaphragm wall around the perimeter of the Subject Plot were commenced on 19.10.2023 by GKV Infrastructure Pvt Ltd and completed on 23.02.2024. A copy of the Work Order dated 18.10.2023 issued to GKV Infrastructure Pvt Ltd is enclosed as **Annexure-3**.

(ii) Thereafter, a retaining wall was installed by PSP Projects Ltd to prevent crumbling of soil below ground level and thereby further secure the Subject Plot.

(iii) The works for installing the Retaining wall around the perimeter of the Subject Plot were commenced from April 2024 and was completed on July, 2024. Work Order dated 26.04.2024 issued to PSP Projects Ltd is enclosed as **Annexure-4**.

(iv) Some basic excavation was required to be carried out for installing the diaphragm and retaining wall and also for anchoring and strengthening the soil solely aimed at securing the Subject Plot.

(v) Since the said excavation was required to be carried out, the Project Proponent complied with applicable law by obtaining quarry permits under the Gujarat Minor Mineral Concession Rules, 2017 prior to commencing excavation. In this regard, the Project Proponent has duly paid applicable royalties for the limited excavation carried out. A statement of the quarry permits obtained by the Project Proponent by making requisite royalty payments is given hereinbelow. Further the excavated soil was disposed off at the company locations mentioned in the statement enclosed as **Annexure-5** after obtaining the necessary Royalty Passes from the department of Geology and Mining.

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Sr No	Application No.	Quarry Permit No and Date	Tonnage	Royalty Paid
1	17059	27th October, 2023 QP210004695/3925/P7s03/11/2023	20,000	Rs.9,15,000/-
2	17378	30th November, 2023 QP210004885/4225/07s01/12/2023	20,000	Rs.9,15,000/-
3	17539	11th December, 2023 QP210004993/4330	20,000	Rs.9,15,000/-
4	17737	16th January, 2024 QP210005243/242/Dt 18/01/2024	20,000	Rs.9,15,000/-
5	18006	31st January, 2024 QP210005420/2154/pts 31/01/2024	20,000	Rs.9,15,000/-
6	18148	17th February, 2024 QP210005574/641	10,000	Rs.4,57,500/-
7	239	26th February, 2024 BP210000227055	99,995.34	Rs.45,74,786.80/-
8	385	30th March, 2024 BP210000366055	99,899.01	Rs.45,70,379.71/-
9	386	24th April, 2024 BP210000368055	99,899.01	Rs.45,70,379.71/-
10	392	4th June, 2024 BP210000376055	99,899.01	Rs.45,70,379.71/-
11	393	7th October, 2024 BP210000377055	99,899.01	Rs.45,70,379.71/-

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12	945	17th May, 2025 BP210000911055	99,899.01	Rs.45,70,379.71/-

d. Without prejudice to the above submission, the Project Proponent respectfully submits that it is not just activities for securing the land that are permitted, but even certain construction activity itself is also permitted due to the following reasons:

(i) As per Entry 8 (a) of the Schedule to EIA Notification dated 14.09.2006 construction activity up to 20,000 sq. m of built-up area can be carried out without obtaining prior EC. The Hon'ble Bombay High Court has upheld the aforesaid position in the case of ***Saumya Buildcon Pvt. Ltd. vs. Union of India and Others reported in (2013) SCC Online BOM 405***. In fact, this Hon'ble Tribunal expressed the opinion in this regard in ***Appeal No. 26/2020 (WZ) (Mr. Ajay Jaiwantrao Bhosale vs. Union of India and Others)*** that till a project proponent exceeds 20,000 sq.mt. of construction area, no EC would be required. Assuming without admitting that the work of installation of diaphragm wall and retaining wall and excavation are construction activities, the Respondent submits that as on the date of EC, not even an area of 1000 sq mtrs was completed, which was far lower than the threshold of 20,000 sq m prescribed in Entry 8(a) of the Schedule to the EIA Notification 2006. Copies of the judgments are enclosed herewith at **Annexure-6**.

(ii) Development Permission/ Raja Chitthi dated 15.12.2023 issued by Surat Municipal Corporation (SMC), interalia in Condition 6 allows the Project Proponent to carry out construction upto plinth level before submission of EC. A copy of the Raja Chitthi dated 15.12.2023 is enclosed as **Annexure-7**.

(iii) Further, an inspection was carried out at the Subject Plot by GPCB on 04.07.2024 and pursuant to satisfaction with compliances with the EC conditions, Consent to Establish (CTE) was afforded to the Project Proponent on 04.09.2024.

e. The Project Proponent submits that it has only undertaken and carried out activities pertaining to securing the Subject Plot prior to obtaining the EC, even

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though it was entitled to commence construction activity itself due to the reasons set out in point (d) above.

Hence the Project Proponent humbly submits that the observation in the MOEF Report dated 9th June, 2025 that Project Proponent had carried out construction activity prior to receipt of EC is factually erroneous, as is evident from the explanations and documents set out above.

f. To further support this submission, Project proponent has obtained a Project Mapping Report dated 30th October, 2025 from a third party Architect being Thathastu Architects (Proprietor Ajit B Jariwala), having registration No. TDO /AR/97 and affiliated/accredited with Surat Municipal Corporation and registered with Council of Architecture via registration no CA/2000/25675 and the same is enclosed hereto as **Annexure-8.** The said Report has been issued by the Architect primarily based on the examination of the records of the Project Proponent and interalia maps the actual month wise progress achieved by the Project Proponent till 30th September, 2025.

g. Further, the electric meter at the project site was installed in November, 2023 and the electricity bill for that month is enclosed herewith as **Annexure-9.** Bills for the subsequent months are also readily available for inspection, if so required.

(ii) **Absence of on-site wastewater management system:**

The wastewater referred to in the Inspection Report appears to pertain to the domestic wastewater which is normally generated from toilets. In this regard, it is submitted that:

a. At the outset, it is submitted that there is no labour residing on the Subject Plot. The Project Proponent has made adequate arrangement for the labour by setting up a labour colony across the road in adjoining Plot No. 60 (4000 sq. m) which has been allotted by SMC on leave and license basis. This labour colony is well equipped with toilets, water connection, drainage connection etc. This labour colony is fully equipped with all the water and drainage facilities. Copies of SMC approvals for setting up labour colony and for water and drainage connections are enclosed as **Annexure-10**.

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b. Thus, the labour is not occupying the Subject Plot for residential purposes but is only present during working hours. There is no incidence of discharge of wastewater from the Subject Plot.

c. Further, availability of a Sewage Treatment Plant on the subject Plot is a requirement at the operational stage as per condition 18 of the EC dated 31st May, 2024. While certain observations are made in the Report regarding soak pit, the same are required to be functional only in the operation stage along with the Sewage Treatment Plant. Notwithstanding this, the Project Proponent had constructed the soak pit at the Subject Plot towards preparation and readiness for the operation stage and the same is in compliance of Condition No. 12 of EC.

d. Further with respect to domestic wastewater discharge at site, the Project Proponent has put the drainage systems in place at the site. With respect to construction waste water which is only used for curing the casted RCC structure being the only work carried out at site till now, the same gets evaporated as the water is just splashed on the RCC structure. Also, as there is no batching plant on the site, Respondent only procures concrete from the RMC plant hence water is not used to prepare concrete at site. Accordingly, there is no construction waste water discharge.

e. With respect to fresh water consumption at site, the Project proponent submits that during the initial phase of securing the soil the water consumption was minimum and it was the responsibility of the contractor involved in the work of excavation and installing of diaphragm wall/retaining to wall to source fresh water. In any event from 1st June, 2024 when the preparatory work towards actual construction work commenced, PSP Projects sourced water from tankers. The water from tankers was sourced up until February, 2025. Since March, 2025, the Project Proponent has obtained the water connection at site from SMC and has been sourcing water from it since then. The bills/receipts of the water tankers and the approval of the water connection from SMC are enclosed hereto as **Annexure-11 and 12**.

(iii) **Unapproved discharge of groundwater:**

Regarding observations on water abstraction, it is submitted that:

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a. Dewatering of rain/seepage water from the pit during excavation and discharge in SMC drain is carried out as routine practice, and no permission for such act exists/or is given, as the same is fresh/clean groundwater naturally leaking into the pit.

b. Dewatering undertaken to secure the basement level is incidental and temporary for excavation works and is not an instance of groundwater exploitation for industrial or commercial use. In support, reliance is placed on Model Building Bye Laws, 2016 (Chapter 4, Para 4.5.5). A *copy of Model Building Bye Laws, 2016, is enclosed as* **Annexure-13**. It can be ascertained that MBBL recognises the need to protect basements from soil moisture and groundwater intrusion.

c. The subject plot lies in "Safe" category of the Central Ground Water Board's 2022 Block-wise Groundwater Resource Assessment, and there operates no absolute restraint on dewatering. Incidental dewatering is permissible. Copy of extracts of Central Ground Water Board's 2022 Block-wise Groundwater Resource Assessment is enclosed as **Annexure-14.**

d. At the cost of repetition, it is again reiterated that no groundwater was ever used for any construction needs; rather the seepage water while digging was discharged safely into the SMC drain. It bears noting that this complies with Condition No. 11 of the EC, which stipulates as follows ;

"11. Fresh water requirement during the construction phase [...] shall be met through tanker. No ground water shall be tapped during the construction phase."

(iv) **Non-implementation of green belt development:**

a. The Project Proponent is actively undertaking all necessary measures to develop the green belt around the subject plot. A copy of the Project Plan and Layout Plan is enclosed as **Annexure-15.**

b. Further, the green belt conditions are prescribed in Condition 39, 40 and 166 (A.2.7 and B2) of the EC pertain to the 'operation phase' of the project, which has not commenced. Notably, the construction status as on date is that the RCC work for the three basements is in progress and the work relating to construction of the superstructure of the mall has not commenced yet.

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c. The Project is currently under construction, and large-scale plantation cannot be undertaken at this stage. While the Project Proponent is committed to developing the green cover, planting saplings at this embryonic stage, and during heavy civil works would expose them to damage, dust, and displacement, defeating the object of the EC condition (also, recorded in the Joint Inspection Report @ Para 3 Sub-Para 4). Therefore, while preliminary planting will be commenced in pockets, substantial plantation is scheduled for completion after civil works are over, in strict accordance with the landscaping plan approved in the EC.

d. The obligation of the Project Proponent is to ensure compensatory afforestation by developing a green belt in accordance with the EC conditions, and the same will be duly complied with, in due course.

(v) **Lack of monitoring data and documentation:**

a. As per Condition 107 and 190, six monthly compliance report is required to be submitted to SEIAA (State Environment Impact Assessment Authority), MoEF&CC, GPCB and the Nodal Department of the Government. Periodic EC compliance reports are being submitted by the Project Proponent to SEIAA following the receipt of the EC.

A copy of EC Compliance Report for the period 1st July 2024 to 31st December 2024 is enclosed as **Annexure-16** and a copy of EC Compliance Report for the period 1st January 2025 to 30th June 2025 is enclosed as **Annexure-17**. The next EC Compliance Report is due to be submitted latest by January, 2026 and the Project Proponent undertakes to submit the same in accordance with the EC conditions. Notably, these compliance reports also set forth the necessary compliances with the ambient air quality, ambient noise, soil quality, groundwater water and surface water etc.

b. The project proponent has also conducted tests on ambient air quality, ambient noise, soil quality, groundwater water and surface water, confirming that the activities carried out by the Project Proponent are fully compliant with environmental norms and quality of air, soil and water are as per permissible parameters.

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Ambient air quality, ambient noise, soil quality, ground water, surface water reports conducted on 22.11.2024 and 03.03.2025 are enclosed as **Annexure-18** and **Annexure-19**, respectively. Further the Inspection Report categorically records that dust control measures, waster disposal systems and noise mitigation systems were in place at the time of inspection.

5. **Submissions with respect to Para 4 of the Inspection Report:**

a. The Project Proponent has enclosed all required information and documents to the authorities w.r.t Para 4 of the Inspection Report, i.e. (i) construction start date and supporting documents; (ii) excavated soil quality and disposal permission; (iii) electricity consumption records; (iv) water source and wastewater disposal details; and (v) environmental clearance compliance and monitoring report. The same are duly described and marked above.

Conclusion

6. We respectfully request that the above submissions and enclosed documentation be taken into consideration for assessment of the issues recorded in the Inspection Report.

7. We would be available to provide any further information or clarification desired by you.

THOTH MALL AND COMMERCIAL REAL ESTATE PVT. LTD.

Regards,

DIRECTOR / AUTHORISED SIGNATORY

Thoth Mall and Commercial Real Estate Pvt. Ltd.

Encl

Copy to:

1. The Regional Office, Ministry of Environment, Forest & Climate Change (MoEF&CC) at 8th Floor, Block–14, New Sachivalaya, Gandhinagar- 382010, Gujarat
2. The Ministry of Environment, Forest & Climate Change (MoEF&CC) at Indira Paryavaran Bhawan, Jorbagh Road, New Delhi-110 003 and
3. Gujarat Pollution Control Board (GPCB) at Plot No: 11 – 12/2, 3 GIDC Pandesara, Surat-394221.

ARD
10-11-25

Clerk
Forests & Environment Deptt.
Govt. of Gujarat Sachivalaya
New Sachivalaya, Gandhinagar.

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Email id: chandramauli.p@bsafal.com contact No. 9925170263 CIN No. U70109MH2022PTC377897

To,
Gujarat Pollution Control Board (GPCB)
Head office at
Paryavaran Bhavan, Sector-10A
Gandhinagar-382010
Gujarat

10th November, 2025

Subject: **Submissions in response to Joint Inspection conducted on 15.05.2025 at Block No. 94-1/a+1/b, 94 (Survey No. 76), Plot No. 117 (Town Planning Scheme No. 4, Umra-South), Althan Village, Majura Taluka, Surat District, Gujarat** ("Subject Plot") **of Thoth Mall and Commercial Real Estate Private Limited** ("Project Proponent") **and the Inspection Report issued thereafter on 09.06.2025.**

Dear Sir,

1. We write to you in connection with the joint inspection conducted on 15.05.2025 by officials from the Regional Office of the Ministry of Environment, Forest and Climate Change (MoEF&CC) in coordination with the Gujarat Pollution Control Board (GPCB), Surat Regional Office, at Block No. 94-1/a+1/b, 94 (Survey No. 76), Plot No. 117 (Town Planning Scheme No. 4, Umra-South), Althan Village, Majura Taluka, Surat District, Gujarat of Thoth Mall and Commercial Real Estate Private Limited ("**Subject Plot**").

2. The inspection was carried out pursuant to the directions of the Hon'ble National Green Tribunal, Pune. Upon conduct of the inspection by the Integrated Authority (GPCB and MOEF teams), certain preliminary observations were made by the said authorities, which form part of the inspection report dated 09.06.2025 ("**Inspection Report**"). This letter is in reply to the observations made in the said Inspection Report.

3. The Inspection Report in Paragraph 4 recorded the written instructions given to us to submit certain clarifications and information to GPCB. In due compliance with the said instructions and to facilitate fair and accurate evaluation and assessment of issues identified and certain adverse observations made in the Inspection Report, we are submitting the present reply with the requisite clarifications, information and documents pertaining to the following alleged issues set out in Paragraph 3 of the Inspection Report:

   (i) Commencement of construction without EC;
   (ii) Absence of on-site wastewater management system;
   (iii) Unapproved discharge of groundwater;

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G.P.C. Board
SURAT.
RECEIVED COPY
Sign
Date 10/11/2025

SOIL INVESTIGATION REPORT

Customer: *Thoth Mall & Commercial Real Estate Pvt. Ltd.*

PMC: -

Design Consultant: -

Contractor:

Project: *Geotechnical Investigation for Mall (3 Basement + G+ 5 Floors) on FP No. 117/P, TP No. 4 (Umra-South), Surat.*	***Project No.*** 2223255	***Riv.:*** 2

This document shall not be transmitted/copied by any person or entity not authorized by us/customer. It shall not be used either in full or in part by any person or entity without our prior permission in writing.

Notes:

Rev.	Date	Details	Prepared Ini.	Prepared Sign.	Approved Ini.	Approved Sign.
0	04.04.2023	-	HP		NHD	
1	06.08.2024	Bearing capacity at other depth is provided.	HP		NHD	
2	27.05.2025	Gorss Bearing Capacity inclusion	HP		NHD	

Plot No. B/216, Road No. 6-F, New Industrial Estate, Udhna, Surat - 394 210. Gujarat. INDIA.
+91 6351 238 577 / 578 info@uniquesurat.com www.uniquesurat.com

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2.6.1	Physical Properties	4
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Annexure:

- Laboratory test results
- Summary of Geotechnical Exploration

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ABSTRACT

In the following pages, is presented the report with analysis, prepared from the thorough study of geotechnical investigation results.

The detailed scope of work was decided after the discussion with the customer. The test location detail is shown in layout plan submitted with the report.

A geotechnical investigation work was undertaken to obtain the required subsurface information to study and define the nature and behavior of soil. Such information was obtained through following steps:

- By making test boreholes and other field tests.
- By observing ground water table in boreholes
- By performing required in-situ tests
- By testing the samples in laboratory to classify it and to determine the engineering properties of soil/rock.

DISCLAIMER

We have employed accepted geotechnical engineering procedures and our opinions and conclusions are made in accordance with generally accepted principles and practices of this profession. The contents of this report are valid as of the date of preparation. However, changes in the condition of the site can occur over time because of either natural processes or human activity. In addition, advancements in the practice of geotechnical engineering and changes in applicable practice codes may affect the validity of this report. Consequently, this report should not be relied upon after an elapsed period of twelve months without a review by us firm for verification of validity. Our investigation did not include the evaluation or assessment of any potential environmental hazards or groundwater contamination that may be present.

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1.0 INTRODUCTION:

M/s Thoth Mall & Commercial Real Estate Pvt. Ltd. appointed M/s Unique Geocivil Services Pvt. Ltd. as Geotechnical Investigating Agency for above mentioned Project.

1.1 PROJECT DESCRIPTION:

The proposed site is located near Anuvrat Dwar, Udhna Magdalla Road, Surat. It is a construction project of a mall.

2.0 SCOPE OF WORK:

The principal objective of the exploration work was to determine the soil profile.

The entire field testing was carried out as per relevant IS codes and/or as per the instructions of the representatives of the customer. The samples collected from various test locations/depts, were sealed, labelled and transported to our laboratory at Udhna, Surat. The required laboratory tests were conducted as per relevant IS codes.

This report has been prepared after careful study of the field and laboratory test results.

2.1 FIELD TESTS PERFORMED:

- Drilling 04 nos. of 150 mm dia. bore hole with casing whenever required up to maximum depth of 35.0 m from ground level or hard strata.
- Carry out Standard penetration Test (SPT) at every 1.0/1.5 m interval alternate to undisturbed sampling or continuous SPT at 1.0/1.5 m depending on cohesive & non-cohesive formation.
- Collecting disturbed soil sample at every meter interval or as per the stratification of soil and recording depth at which soil changes.
- Collecting undisturbed samples (UDS) at 1.0/1.5 m interval alternate to S P Test.
- Observation of borehole water table using drilled holes.

This report is subject to terms & condition mentioned overleaf.

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2.2 LABORATORY TESTS PERFORMED:

- Natural moisture content.
- Field Density, Moisture content and Dry Density of undisturbed samples.
- Grain size Analysis.
- Liquid Limit and Plastic Limit.
- Specific gravity Test for Undisturbed samples.
- Diff. Free Swell Index.
- Rock Properties
- Test for shear properties of selected samples.
    a) Unconfined compressive Strength on saturated cohesive soils.
    b) Triaxial Shear (UU) Test as per in situ conditions.
    c) Direct Shear Test (In case of non-cohesive soil).

2.3 DRILLING:

Drilling of 150 mm ϕ borehole is carried out by ~~manual shell & auger boring method~~ / mechanical rotary drilling machine. Care is taken before conducting S P Test or Collecting U D Samples that the bore is cleaned properly.

Casing is required to be lowered if the boreholes do not retain its shape. Care is taken that ground water level is maintained during the drilling and particularly before testing or sampling levels. In no case casing is allowed to advance below the bottom of borehole.

2.4 STANDARD PENETRATION TEST:

The Standard Penetration Tests are carried out as per IS 2131: 1981. In general, the tests are conducted at 1.0/1.5 m interval alternate to the undisturbed sampling or as dictated by existing soil strata.

Before testing, the borehole is cleaned properly, and Split Spoon Sampler is centrally seated in borehole. In case of SPT to be conducted below water table care is taken that casing

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position is above the borehole depth. The water level in borehole is maintained above or at least at the water table.

A standard hammer (Donut type) of 63.5 kg is dropped from a height of 75 cm. and the no. of blows for penetration of Split Spoon Sampler for 0-15, 15-30 and 30-45 cms are noted. Standard Penetration Test Value N_s is considered for 15-45 cms penetration values. Sample for moisture content is collected in moisture cans. For non-plastic silts and fine Sands N_s value is corrected for effective overburden pressure and dilatancy Correction is added for tests conducted below water table.

2.5 DISTURBED AND UNDISTURBED SAMPLES:

Disturbed samples from shell or from Split Spoon Sampler is collected in polythene bags with proper labels.

Undisturbed samples in 70/100 mm ϕ Shelby tubes are collected alternate to Standard Penetration Test at 1.0/1.5 m. interval. The sampling tube is connected to the rod adopter with ball check valve. Before lowering the sampler, the bore is cleaned properly, and sampling tube is lightly oiled from inner and outer side.

Sampling tube is pushed into the borehole by pressure/hammering as per the soil stiffness. The sampling tube is immediately waxed.

In case of medium to coarse, non-cohesive, sand samples, where sampling is unsuccessful, Standard Penetration Test is carried out on cleaning the borehole.

2.6 LABORATORY TESTS:

Disturbed, undisturbed and Standard Penetration Test samples from the field are brought to the laboratory with care and are grouped according to observations in the fields. On completion of shear, compressibility, permeability etc. tests on UD samples, these samples are placed in oven along with the S P Test samples and disturbed samples. Samples are selected such that each soil strata is adequately represented by the physical properties. The representative samples are dried in oven for 24 hours at 110 ± 5 °C.

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2.6.1 PHYSICAL PROPERTIES:

The moisture cans collected from SPT samples from the field are weighed and placed in oven for drying to determine natural moisture content (NMC).

U D samples are extracted using extractor and samples are prepared as per the required sizes of the test to be performed. Before extracting from tube, weight and volume of sample are noted. Average bulk density is calculated in laboratory and samples are placed in oven to get the field moisture content for computing the dry density.

Specific gravity with specific gravity bottle / pycnometer is calculated as per IS 2720 (Part – 3, section 1&2): 1980. From the results of dry density and specific gravity the saturation of sample in % is calculated which is a useful data for deciding the condition of triaxial shear test

Grain size analysis is made by IS sieves. IS sieves commonly used are 4.75 mm, 2.00 mm, 1.00 mm 425 microns, 250 microns and 75 microns. For the coarse grain soil, a graph of partial size v/s cumulative % finer is plotted. For fine grain soil wet analysis is made and material fine than 75 micron is found out by hydrometer test. Mechanical digital single pan balance of 1 kg capacity with 0.1 gram least count is used.

Liquid limits and Plastic limits tests are carried out with distilled water as per IS 2720 (Part – 5): 1985. The samples are tested at a minimum of 24 hours after the addition of water. For liquid limit test cone penetration method is adopted but occasionally value is checked on Casagrande standard.

For the foundation soil sample showing high plasticity are checked for swelling and shrinkage. Firstly, for rough estimate, free swell test as per IS 2720 (Part – 40): 1977 is being carried out and getting positive indication of swelling. Shrinkage limit test is carried out as per IS 2720 (Part – 6): 1972.

2.6.2 SHEAR PROPERTIES:

Shear tests are carried out by three methods.

1) Unconfined compressive strength as per IS 2720 (Part–10): 1973 for the saturated plastic soil undisturbed samples and cores of SPT samples.

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2) Triaxial shear test is carried out on sample size of 38 mm ϕ and 76 mm in height on motorized 30-speed load frame with digital display arrangements for load and pore-pressure. The confining pressure is applied to the cell by oil-water constant pressure system. The test is carried out for Unconsolidated Undrained (UU) test without pore-pressure measurement as per IS 2720 (Part–11): 1971 & Consolidated Undrained (CU) test with pore-pressure measurement as per IS 2720 (Part – 12): 1981.
3) Direct box shear test is carried out on non-plastic medium to coarse sand soil as per IS 2720 (Part – 13): 1986.

3.0 BEARING CAPACITY AND SETTLEMENT CALCULATION:

3.1 CALCULATION FOR SAFE BEARING CAPACITY:

Ultimate Bearing Capacity (for General Failure) q_d

$$= c N_c s_c d_c i_c + q (N_q - 1) s_q d_q i_q + \tfrac{1}{2} B \gamma N s_\gamma d_\gamma i_\gamma$$

Where

c = Cohesion
q = Effective surcharge at base of fdn
B = Width of footing
γ = Bulk unit weight of foundation soil
W' = Correction factor for location of water table
Ø = Angle of shearing resistance of soil in degrees
N_c, N_q, N_γ= Bearing Capacity Factor
s_c, s_q, s_γ = Shape factor
d_c, d_q, d_γ = Depth Factor
i_c, i_q, i_γ= Inclination Factor

3.2 SETTLEMENT IN COHESIONLESS SOIL:

Settlement of Foundations on Cohesionless Soil can be calculated from either of the following from IS 8009 (Part-1): 1976

- Method based on Standard Penetration Resistance value N where Settlement of Foundations on Cohesionless Soil with known standard penetration resistance value N is obtained from Fig 9 of IS 8009 (Part-1): 1976.

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3.3 SETTLEMENT IN COHESIVE SOIL:

Settlement of Foundations on Cohesive Soil is calculated from:

Total Settlement $S_f = S_i + S_c$

Where

S_i = Immediate Settlement
S_c = Primary Consolidation Settlement

For Clay Layer Sandwiched between Cohesionless Soil Layers or between a Cohesionless Soil Layer at Top and Rock at Bottom:

a) If the **Clay Layer is pre-compressed** then the Settlement is calculated from

$S_c = \Delta p \times m_v \times H$

Where

Δp = Pressure increment in kg/cm²
m_v = Coefficient of volume compressibility
H = Thickness of compressible stratum from foundation level

b) If the **Clay is not precompressed** then the Settlement is calculated from

$S_c = S_{oed} = H_t / (1+ e_0)\ C_c \log_{10}[(p_0 + \Delta p) / p_0]$

Where

S_{oed} = Settlement computed from one-dimensional consolidation test
Δp = Pressure increment in kg/cm²
p_0 = Initial effective pressure at mid-height of layer
H_t = Thickness of soil layer
e_0 = Initial void ratio at mid-height of Layer
C_c = Compression Index

4.0 OBSERVATION & FOUNDATION RECOMMENDATIONS:

1. Borehole water level was encountered at depth of 9.5 m below ground level in BH 01 to 04 during the subsurface exploratory boreholes conducted in February 2023. It should be noted that groundwater levels might change and can vary with seasonal rainfall patterns, long-term climate fluctuations and with the influence of local site conditions.
2. Soil strata are as described in "Summary of Geotechnical Exploration" of this report.

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For BH 01, neglecting top filling predominantly soil strata are yellow stiff to very stiff high plastic clay with sand followed by yellow very stiff plastic silty clay with sand to yellow dense silty fine sand with gravel. Strata thereafter are yellow very stiff plastic silty clay with fine sand followed by yellow hard plastic clayey fine sand and gravel to yellow plastic silty clay. Strata thereafter are black very dense medium to coarse sand with gravel.

For BH 02, neglecting top filling predominantly soil strata are yellow stiff plastic silty clay with sand followed by yellow very stiff high plastic clay with sand to yellow hard plastic silty clay with fine sand. Strata thereafter are black very dense gravel with medium to coarse sand followed by yellow very hard plastic silty clay with sand and gravel to black very dense gravel with medium to coarse sand.

For BH 03, neglecting top filling predominantly soil strata are yellow stiff high plastic clay followed by yellow very stiff high plastic clay with sand and gravel to yellow hard plastic clayey sand with gravel. Strata thereafter are black dense silty medium to coarse sand with gravel followed by black very dense gravel with coarse sand.

For BH 04, neglecting top filling predominantly soil strata are black plastic clayey sand followed by yellow stiff high plastic clay with sand to yellow hard plastic silty clay with sand. Strata thereafter are yellow hard plastic clayey sand with gravel followed by yellow hard high plastic clay with sand to black medium to coarse sand with gravel.

3. Area is under Seismic Zone III as per IS 1893-Part 1: 2016. Wt. SPT value is given in Table-1.
4. Top 2.0 m depth soil is having moderate to high swelling potential. It shall not be used for back-filling purposes without treatment.
5. Foundation is proposed at 13.5 m or below NGL, considering provision of triple basement. Allowable bearing capacities are given in Table-2 (Isolated footing) & Table-3 (Raft footing) of this report.

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6. The ground water table is at/above the foundation level. Adequate measures shall be taken for dewatering activity. All excavation sides shall be adequately protected by construction of Diaphragm wall or any other suitable method.
7. As per IS: 1893 (Part 1) - 2016, liquefaction is likely in loose fine sand (SP) below the water table. In General, if N_{spt} > 30, soil strata are non-liquefiable. In this case, the soil strata below the foundation hard cohesive to dense sandy soil. This type of strata is non-liquefiable till termination.
8. Soil below foundation level is classify as "Type A" as per Table 2 of IS 1893-Part-1:2016.
9. IS 3764-1992 shall be followed as a Safety Code for excavation work.

Table-1

BH No.	Weighted Corrected SPT value below foundation depth*
1	59
2	45
3	52
4	43

*Considering foundation depth as 10.0 m.

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SUMMARY OF ALLOWABLE BEARING CAPACITY:

For Depth 13.5 & 13.8 m:

Design Parameters: For Shear Criteria

Soil Type	Depth of Foundation	Water Table	C	Ø	γ_b	Failure Criteria	Factor of Safety
	m	m	(kN/m²)	(deg)	(kN/m³)		
Cohesive	13.5 & 13.8	9.0	180	0	18.31	General Shear	3.0

Design Parameters: For Settlement Criteria

Layer No.	Depth	Soil Type	μs	Es	m_v
				(kN/m²)	(m²/kN)
1	13.5 – 25.0 m	Cohesive	0.50	18000	0.00006

Table 1: Results of Bearing Capacity (Square Isolated footing)

Sr	Depth	Width	Net Safe Bearing Capacity	Settlement	#ABP @ permissible settlement*	Allowable Bearing Capacity	Soil Subgrade Modulus (K)
No	(m)	(m)	(kN/m²)	(mm)	(kN/m²)	(kN/m²)	(kN/m²/m)
1	13.5	4.0	401	57.3	> 401	401	7000
2	13.5	5.0	401	74.3	> 401	401	5400
3	13.5	6.0	401	72.1	> 401	401	5550
4	13.5	7.0	401	84.8	> 401	401	4750
5	13.8	4.0	401	57.2	> 401	401	7000
6	13.8	5.0	401	72.6	> 401	401	5500
7	13.8	6.0	401	72.0	> 401	401	5550
8	13.8	7.0	401	84.7	> 401	401	4750

ABP = Allowable Bearing Pressure

*For footing size less than 6.0 m, permissible settlement is considered as 75 mm.
For footing size 6.0 m or more (Raft), permissible settlement is considered as 125 mm.

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For Depth 14.0 m:

Design Parameters: For Shear Criteria

Soil Type	Depth of Foundation	Water Table	C	Ø	γ_b	Failure Criteria	Factor of Safety
	m	m	(kN/m²)	(deg)	(kN/m³)		
Cohesive	14.0	9.0	190	0	18.32	General Shear	3.0

Design Parameters: For Settlement Criteria

Layer No.	Depth	Soil Type	μs	Es	m_v
				(kN/m²)	(m²/kN)
1	14.0 – 25.0 m	Cohesive	0.50	19000	0.00005

Table 2: Results of Bearing Capacity (Square Isolated footing)

Sr	Depth	Width	Net Safe Bearing Capacity	Settlement	#ABP @ permissible settlement*	Allowable Bearing Capacity	Gross Bearing Capacity	Soil Subgrade Modulus (K)
No	(m)	(m)	(kN/m²)	(mm)	(kN/m²)	(kN/m²)	(kN/m²)	(kN/m²/m)
1	14.0	4.0	423	57.2	> 423	423	626	7400
2	14.0	5.0	423	72.6	> 423	423	626	5850
3	14.0	6.0	423	71.9	> 423	423	626	5900
4	14.0	7.0	423	84.7	> 423	423	626	5000

*For footing size less than 6.0 m, permissible settlement is considered as 75 mm.
For footing size 6.0 m or more (Raft), permissible settlement is considered as 125 mm.

Note: Due to provision of basement, Gross Bearing capacity evaluated by adding surcharge pressure of 203 kN/m² to the Allowable Bearing Capacity considering 11.3 m basement depth.

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Construction Related Recommendations:

- Temporary excavations for foundation construction up to 3.0 m depth may be cut with side slopes of 1 vertical on 1 horizontal. Site In-charge should monitor the slopes on regular basis. If excessive spalling or caving occurs, the slopes may be flattened further to ensure stability. For deeper depth excavation, diaphragm wall or any other suitable techniques shall be used to retain side slopes. IS 3764-1992 shall be followed as a Safety Code for excavation work.
- All loose/disturbed soils should be removed, and the exposed foundation surface should be compacted properly using rammers / rollers.
- **Excavated soil having FSI>50%, shall not be used for backfilling purposes without treatment.**
- If excavator is used for excavation, excavation shall be carried out up to 0.15 m above the foundation level. Last 0.15 m depth shall be excavated manually.
- Chemical Analysis of Soil & Water are presented in Table 2 & 3 this report. **Water cannot be used for construction purposes**. Sulphate Content are within limits. Site can be considered as Class-2 as per IS 456:2000 for sulphate attack.
- For Class -2 site, it is recommended to use OPC or PSC or PPC type cement for the construction as per Table 4 of IS 456. Min. Cement content will be 330 kg/m^3 & Max. W/C ratio will be 0.5.

For Unique Geocivil Services Pvt. Ltd.

Authorized Signatory

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Table: 2 CHEMICAL ANALYSIS OF WATER

Bore Hole. No.	pH	TDS	Chloride content	Sulphate Content (as So_3)
		(ppm)	(ppm)	(ppm)
03	7.0	8010	2509	798

Table: 3 CHEMICAL ANALYSIS OF SOIL

Bore Hole. No.	Depth	pH	Chloride content	Sulphate Content (as So_3)
	(m)		(ppm)	(ppm)
01	10.5	7.8	208	48
02	18.0	7.9	356	52
03	21.0	7.1	234	59
04	27.0	8.2	268	68

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I. S. CLASSIFICATION

GW: Well graded gravels, gravel-sand mixture or no fines.

GP: Poorly graded gravels or gravel sand mixture, little or no fines.

GM: Silty gravels, poorly graded gravel-sand-silt mixtures.

GC: Clayey gravels, poorly graded gravel-sand-clay mixtures.

SW: Well-graded sands, gravely sands; little or no fines.

SP: Poorly graded sands or gravely sands, little or no fines.

SM: Silty sands, poorly graded sand-silt mixtures.

SC: Clayey sands, poorly graded sand-clay mixtures.

ML: Inorganic silt and very fine sands rock flour; silty or clayey fine sands or clayey silts with non-to low plasticity.

CL: Inorganic clays, gravely clays, sandy clays, silty clays, lean clays of low plasticity.

OL: organic silts and organic silty clay of low plasticity.

MI: Inorganic silts, silty or clayey fine sands or clayey silts of medium plasticity.

CI: Inorganic clays, gravely clays, sandy clays, silty clays, lean clays of medium plasticity.

OI: Organic silts and organic silty clays of medium plasticity.

MH: Inorganic silt of highly compressibility, micaceous or diatomaceous fine sandy or silty soils, elastic silts.

CH: Inorganic clays of high plasticity, fat clays.

OH: Organic Clays of medium to high plasticity.

Pt: Peat and other highly organic soil with very high compressibility.

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TABLE - 3

RESULTS OF STANDARD PENETRATION TEST

Project No. : 2223255

Bore Hole No. : 1

Depth in mts.	No. of Blows for Penetration			Ns (Blows /300 mm)	Nc(Corrected value of Ns)	N. M. C. (in %)
	0 - 150 mm	150 - 300 mm	300 - 450 mm			
1.50	06	07	08	15	15	23.70
3.00						24.34
4.50	08	09	12	21	21	24.12
6.00						24.55
7.50	10	11	14	25	25	25.11
8.50						17.85
9.50	12	15	21	36	22	21.73
10.50						25.99
12.00	12	13	19	32	32	26.10
13.50						21.44
15.00	15	19	22	41	41	25.31
16.50						24.21
18.00	12	22	29	51	51	24.68
19.50						25.77
21.00	15	20	28	48	48	25.71
22.50	21	31	38	69	34	17.66
24.00	23	37	48	85	41	17.28
25.50	27	42	55	97	44	17.44
27.00	28	50	51/120	101/270	101/270	17.86
28.50	30	58	62/110	120/260	120/260	18.37
30.00	28	63	39/90	102/240	102/240	17.94
31.50						17.78
33.00	30	75	25/60	100/210	100/210	13.17
34.50	37	83	18/25	101/175	101/175	13.70

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TABLE - 3

RESULTS OF STANDARD PENETRATION TEST

Project No. : 2223255

Bore Hole No. : 2

Depth in mts.	No. of Blows for Penetration			Ns (Blows /300 mm)	Nc(Corrected value of Ns)	N. M. C. (in %)
	0 - 150 mm	150 - 300 mm	300 - 450 mm			
1.50						23.90
3.00	05	06	07	13	13	23.28
4.50						23.87
6.00	06	08	11	19	19	24.35
7.50						25.61
8.50	05	10	14	24	24	26.31
9.50						26.45
10.50	06	12	15	27	27	26.78
12.00						26.83
13.50	10	14	16	30	30	26.93
15.00						27.23
16.50	14	16	18	34	34	26.68
18.00						26.97
19.50	18	20	24	44	44	26.81
21.00						26.48
22.50	22	25	28	53	24	20.09
24.00	25	29	31	60	25	14.94
25.50	27	35	39	74	34	16.12
27.00	27	38	47	85	37	15.28
28.50	15	28	33	61	61	25.96
30.00						25.59
31.50	25	38	54	92	92	25.40
33.00						25.06
34.50	22	43	57/120	100/270	100/270	17.06

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TABLE - 3

RESULTS OF STANDARD PENETRATION TEST

Project No. : 2223255

Bore Hole No. : 3

Depth in mts.	No. of Blows for Penetration			Ns (Blows /300 mm)	Nc(Corrected value of Ns)	N. M. C. (in %)
	0 - 150 mm	150 - 300 mm	300 - 450 mm			
1.50	04	06	08	14	14	23.41
3.00						24.18
4.50	06	08	11	19	19	24.47
6.00						25.26
7.50	05	09	12	21	21	26.01
8.50						25.76
9.50	07	08	11	19	19	26.59
10.50						26.96
12.00	07	09	13	22	22	26.70
13.50						26.92
15.00	11	14	17	31	31	24.32
16.50						25.46
18.00	14	23	30	53	53	25.13
19.50						26.57
21.00	15	28	39	67	29	19.05
22.50	18	32	41	73	36	13.29
24.00	21	41	49	90	43	13.02
25.50	24	47	53/125	100/275	100/275	15.52
27.00	27	57	44/110	101/260	101/260	14.57
28.50	25	54	46/120	100/270	100/270	14.43
30.00	31	47	55/90	102/240	102/240	14.33
32.50	36	57	43/90	100/240	100/240	13.14
35.00	41	65	35/75	100/225	100/225	12.65

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TABLE - 3

RESULTS OF STANDARD PENETRATION TEST

Project No. : 2223255

Bore Hole No. : 4

Depth in mts.	No. of Blows for Penetration			Ns (Blows /300 mm)	Nc(Corrected value of Ns)	N. M. C. (in %)
	0 - 150 mm	150 - 300 mm	300 - 450 mm			
1.50						23.81
3.00	04	06	08	14	14	23.65
4.50						24.15
6.00	05	07	09	16	16	24.77
7.50						25.28
8.50	07	09	14	23	23	25.74
9.50						26.81
10.50	09	11	18	29	29	26.98
12.00						26.76
13.50	08	15	18	33	33	26.54
15.00						26.64
16.50	10	15	22	37	37	24.81
18.00						25.10
19.50	12	19	28	47	47	25.93
21.00						25.75
22.50	15	24	33	57	25	19.79
24.00	18	31	39	70	33	17.23
25.50	21	35	44	79	36	17.20
27.00	24	42	51	93	34	16.67
29.00	21	49	51/125	100/275	100/275	13.55
31.00	27	58	42/110	100/260	100/260	13.86
33.00	26	63	38/100	101/250	101/250	23.60
35.00	27	69	31/75	100/225	100/225	17.61

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TABLE - 5

PARTICLE SIZE ANALYSIS

Project No. : 2223255

Bore Hole No. : 1

Soil Strata	Depth Sample Type	Gravel in % (>4.75 mm)	Sand in %			Silt in % + Clay in %
			(4.75 - 2 mm)	(2mm - 425µ)	(425 - 75 µ)	
0.00 to 1.50	0.00/D	0	5	1	10	84
1.50 to 7.50	1.50/S	7	8	1	7	77
1.50 to 7.50	3.00/U	2	4	4	23	67
1.50 to 7.50	4.50/S	0	0	3	43	54
1.50 to 7.50	6.00/U	0	7	6	10	77
7.50 to 8.50	7.50/S	10	11	6	10	63
8.50 to 10.50	8.50/U	16	10	8	44	22
8.50 to 10.50	9.50/S	15	12	10	31	32
10.50 to 13.50	10.50/U	6	9	6	22	57
10.50 to 13.50	12.00/S	7	5	3	23	62
13.50 to 15.00	13.50/U	1	8	11	52	28
15.00 to 19.50	15.00/S	20	7	5	23	45
15.00 to 19.50	16.50/U	26	6	5	25	38
15.00 to 19.50	18.00/S	24	8	5	18	45
19.50 to 22.50	19.50/U	11	5	3	2	79
19.50 to 22.50	21.00/S	21	7	5	7	60
22.50 to 33.00	22.50/S	32	35	27	2	4
22.50 to 33.00	24.00/S	29	36	28	4	3
22.50 to 33.00	25.50/S	62	26	5	3	4
22.50 to 33.00	27.00/S	32	42	21	1	4
22.50 to 33.00	28.50/S	37	40	17	3	3
22.50 to 33.00	30.00/S	36	40	21	3	0
22.50 to 33.00	31.50/D	37	41	17	3	2
33.00 to 35.00	33.00/S	80	16	2	1	1
33.00 to 35.00	34.50/S	77	19	2	0	2

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TABLE - 5

PARTICLE SIZE ANALYSIS

Project No. : 2223255

Bore Hole No. : 2

Soil Strata	Depth Sample Type	Gravel in % (>4.75 mm)	Sand in %			Silt in % + Clay in %
			(4.75 - 2 mm)	(2mm - 425µ)	(425 - 75 µ)	
0.00 to 3.00	0.00/D	0	0	1	8	91
0.00 to 3.00	1.50/U	0	7	1	12	80
3.00 to 6.00	3.00/S	5	6	3	17	69
3.00 to 6.00	4.50/U	0	10	1	7	82
6.00 to 8.50	6.00/S	7	12	4	6	71
6.00 to 8.50	7.50/U	8	6	2	17	67
8.50 to 10.50	8.50/S	0	5	2	7	86
8.50 to 10.50	9.50/U	2	7	0	19	72
10.50 to 13.50	10.50/S	5	11	6	8	70
10.50 to 13.50	12.00/U	2	6	0	2	90
13.50 to 22.50	13.50/S	0	5	4	36	55
13.50 to 22.50	15.00/U	4	6	7	19	64
13.50 to 22.50	16.50/S	1	5	4	32	58
13.50 to 22.50	18.00/U	9	9	3	19	60
13.50 to 22.50	19.50/S	5	6	5	20	64
13.50 to 22.50	21.00/U	8	9	4	14	65
22.50 to 24.00	22.50/S	23	17	16	20	24
24.00 to 28.50	24.00/S	61	19	7	4	9
24.00 to 28.50	25.50/S	62	19	12	2	5
24.00 to 28.50	27.00/S	58	22	12	1	7
28.50 to 33.00	28.50/S	17	11	5	6	61
28.50 to 33.00	30.00/U	15	8	1	3	73
28.50 to 33.00	31.50/S	16	13	7	9	55
33.00 to 35.00	33.00/D	50	29	10	2	9
33.00 to 35.00	34.50/S	58	14	15	6	7

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TABLE - 5

PARTICLE SIZE ANALYSIS

Project No. : 2223255

Bore Hole No. : 3

Soil Strata	Depth Sample Type	Gravel in % (>4.75 mm)	Sand in %			Silt in % + Clay in %
			(4.75 - 2 mm)	(2mm - 425µ)	(425 - 75 µ)	
0.00 to 1.50	0.00/D	0	5	3	11	81
1.50 to 4.50	1.50/S	2	8	5	14	71
1.50 to 4.50	3.00/U	0	6	3	11	80
4.50 to 8.50	4.50/S	7	7	6	16	64
4.50 to 8.50	6.00/U	4	6	4	12	74
4.50 to 8.50	7.50/S	1	4	2	15	78
8.50 to 12.00	8.50/U	18	6	2	14	60
8.50 to 12.00	9.50/S	28	6	3	8	55
8.50 to 12.00	10.50/U	17	9	2	6	66
12.00 to 15.00	12.00/S	1	5	3	18	73
12.00 to 15.00	13.50/U	4	8	4	13	71
15.00 to 19.50	15.00/S	17	8	12	24	39
15.00 to 19.50	16.50/U	27	10	4	27	32
15.00 to 19.50	18.00/S	23	6	5	28	38
19.50 to 21.00	19.50/U	19	11	6	4	60
21.00 to 22.50	21.00/S	22	24	22	7	25
22.50 to 35.50	22.50/S	83	8	4	3	2
22.50 to 35.50	24.00/S	70	10	15	5	0
22.50 to 35.50	25.50/S	61	16	16	7	0
22.50 to 35.50	27.00/S	63	16	12	6	3
22.50 to 35.50	28.50/S	51	33	11	5	0
22.50 to 35.50	30.00/S	56	22	8	9	5
22.50 to 35.50	32.50/S	49	20	17	8	6
22.50 to 35.50	35.00/S	78	5	5	2	10

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TABLE - 5

PARTICLE SIZE ANALYSIS

Project No. : 2223255

Bore Hole No. : 4

Soil Strata	Depth Sample Type	Gravel in % (>4.75 mm)	Sand in %			Silt in % + Clay in %
			(4.75 - 2 mm)	(2mm - 425µ)	(425 - 75 µ)	
0.00 to 1.50	0.00/D	0	4	4	10	82
1.50 to 3.00	1.50/U	6	22	24	15	33
3.00 to 7.50	3.00/S	1	4	6	12	77
3.00 to 7.50	4.50/U	9	7	6	14	64
3.00 to 7.50	6.00/S	7	5	3	14	71
7.50 to 10.50	7.50/U	8	5	3	10	74
7.50 to 10.50	8.50/S	8	7	5	19	61
7.50 to 10.50	9.50/U	3	5	6	28	58
10.50 to 13.50	10.50/S	2	5	4	10	79
10.50 to 13.50	12.00/U	2	4	5	21	68
13.50 to 16.50	13.50/S	2	7	6	34	51
13.50 to 16.50	15.00/U	4	5	4	17	70
16.50 to 19.50	16.50/S	14	6	10	27	43
16.50 to 19.50	18.00/U	14	6	5	26	49
19.50 to 22.50	19.50/S	0	5	4	15	76
19.50 to 22.50	21.00/U	2	8	15	14	61
22.50 to 24.00	22.50/S	34	9	19	21	17
24.00 to 29.00	24.00/S	45	28	20	3	4
24.00 to 29.00	25.50/S	38	40	19	2	1
24.00 to 29.00	27.00/S	41	27	16	13	3
29.00 to 33.00	29.00/S	96	2	1	1	0
29.00 to 33.00	31.00/S	93	2	3	2	0
33.00 to 34.00	33.00/S	27	7	6	16	44
34.00 to 35.50	35.00/S	14	42	33	6	5

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TABLE - 7A

UNCONFINED COMPRESSION TEST TABLE

Project No. 2223255

Bore Hole No. 1

Depth Sample (mts.)	Type of Sample (UD/Rm)	Qu (Kg/cm²)	Cu (Kg/cm²)
3.00	UD(Undisturbed)	2.26	
10.50	UD(Undisturbed)	4.39	2.19
19.50	UD(Undisturbed)	5.57	2.79

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TABLE - 7A

UNCONFINED COMPRESSION TEST TABLE

Project No. 2223255

Bore Hole No. 2

Depth Sample (mts.)	Type of Sample (UD/Rm)	Qu (Kg/cm²)	Cu (Kg/cm²)
1.50	UD(Undisturbed)	1.53	
7.50	UD(Undisturbed)	2.61	
12.00	UD(Undisturbed)	3.45	1.73
15.00	UD(Undisturbed)	4.32	2.16
18.00	UD(Undisturbed)	5.18	2.59
30.00	UD(Undisturbed)	6.32	3.16

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TABLE - 7A

UNCONFINED COMPRESSION TEST TABLE

Project No. 2223255

Bore Hole No. 3

Depth Sample (mts.)	Type of Sample (UD/Rm)	Qu (Kg/cm²)	Cu (Kg/cm²)
3.00	UD(Undisturbed)	1.67	
10.50	UD(Undisturbed)	3.48	1.74
13.50	UD(Undisturbed)	3.98	1.99
16.50	UD(Undisturbed)	4.92	2.46
19.50	UD(Undisturbed)	5.62	2.81

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TABLE - 7A

UNCONFINED COMPRESSION TEST TABLE

Project No. 2223255 Bore Hole No. 4

Depth Sample (mts.)	Type of Sample (UD/Rm)	Qu (Kg/cm²)	Cu (Kg/cm²)
1.50	UD(Undisturbed)	0.96	
9.50	UD(Undisturbed)	2.97	1.49
12.00	UD(Undisturbed)	3.69	1.84
15.00	UD(Undisturbed)	4.65	2.32
18.00	UD(Undisturbed)	5.31	2.66
21.00	UD(Undisturbed)	6.10	3.05

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TABLE - 7B

TRIAXIAL SHEAR TEST

Project No. : 2223255

Bore Hole No. : 1

Depth Sample	Sample Type (UD/Rm)	Normal Stress at Failure	Cell Pressure (Kg/cm²)	Pore Pressure (Kg/cm²)	Shear Values from Graph	
					Cuu (Kg/cm²)	Øuu (Phi)
6.00	Undisturbed	3.55	0.50	0.00	1.21	11.40
	Undisturbed	4.72	1.00	0.00		
	Undisturbed	5.82	2.00	0.00		

MOHR CIRCLE

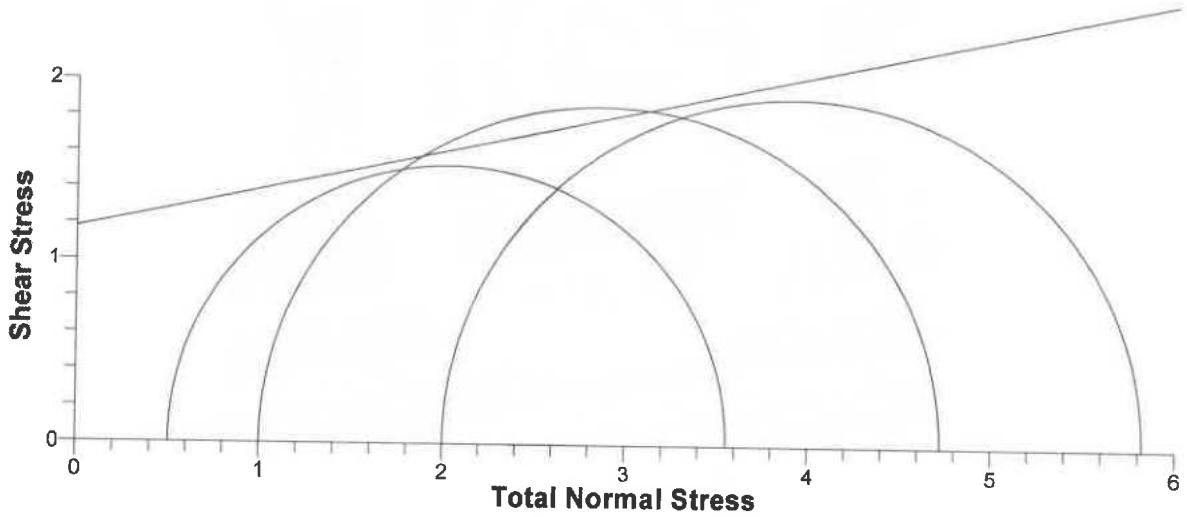

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TABLE - 7B

TRIAXIAL SHEAR TEST

Project No. : 2223255

Bore Hole No. : 2

Depth Sample	Sample Type (UD/Rm)	Normal Stress at Failure	Cell Pressure (Kg/cm²)	Pore Pressure (Kg/cm²)	Shear Values from Graph	
					Cuu (Kg/cm²)	Øuu (Phi)
4.50	Undisturbed	3.21	0.50	0.00	0.97	11.86
	Undisturbed	3.81	1.00	0.00		
	Undisturbed	5.45	2.00	0.00		

MOHR CIRCLE

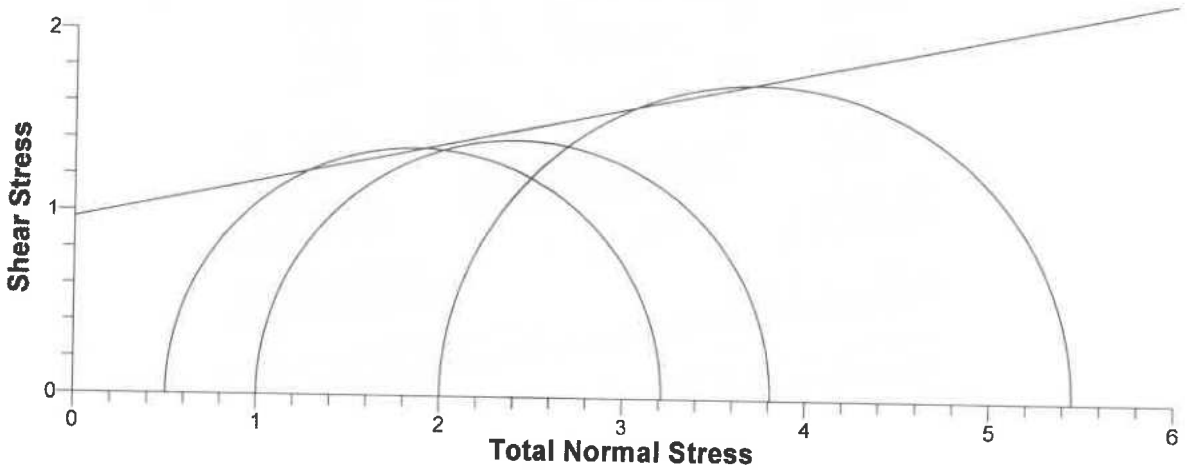

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TABLE - 7B

TRIAXIAL SHEAR TEST

Project No. : 2223255

Bore Hole No. : 2

Depth Sample	Sample Type (UD/Rm)	Normal Stress at Failure	Cell Pressure (Kg/cm²)	Pore Pressure (Kg/cm²)	Shear Values from Graph	
					Cuu (Kg/cm²)	Øuu (Phi)
9.50	Undisturbed	5.13	1.00	0.00	1.54	9.79
	Undisturbed	6.40	2.00	0.00		
	Undisturbed	9.33	4.00	0.00		

MOHR CIRCLE

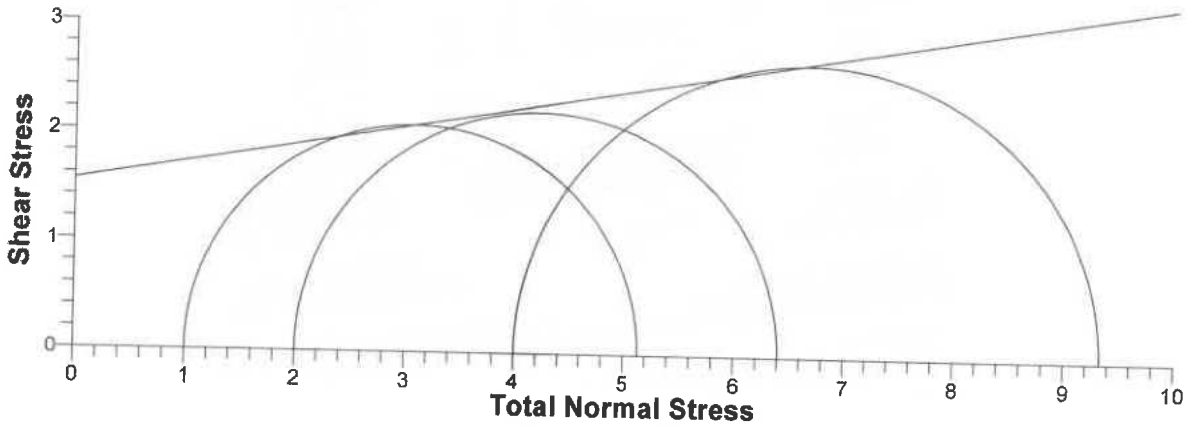

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TABLE - 7B

TRIAXIAL SHEAR TEST

Project No. : 2223255

Bore Hole No. : 3

Depth Sample	Sample Type (UD/Rm)	Normal Stress at Failure	Cell Pressure (Kg/cm²)	Pore Pressure (Kg/cm²)	Shear Values from Graph	
					Cuu (Kg/cm²)	Øuu (Phi)
6.00	Undisturbed	3.77	0.50	0.00	1.16	12.63
	Undisturbed	4.34	1.00	0.00		
	Undisturbed	6.06	2.00	0.00		

MOHR CIRCLE

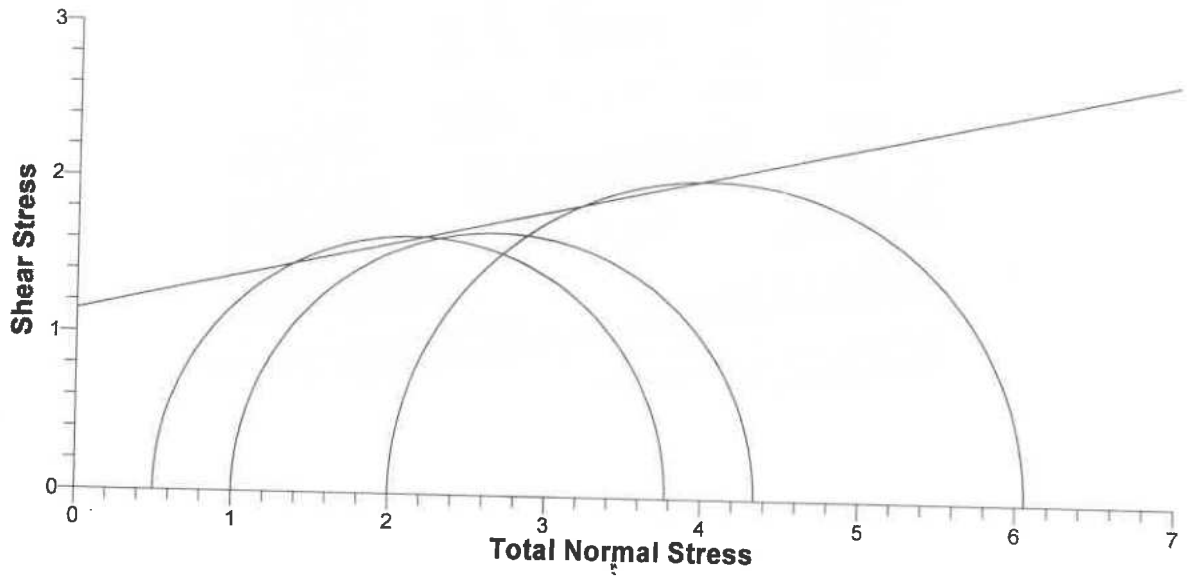

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TABLE - 7B

TRIAXIAL SHEAR TEST

Project No. : 2223255

Bore Hole No. : 3

Depth Sample	Sample Type (UD/Rm)	Normal Stress at Failure	Cell Pressure (Kg/cm²)	Pore Pressure (Kg/cm²)	Shear Values from Graph	
					Cuu (Kg/cm²)	Øuu (Phi)
8.50	Undisturbed	5.02	1.00	0.00	1.49	10.74
	Undisturbed	6.59	2.00	0.00		
	Undisturbed	9.41	4.00	0.00		

MOHR CIRCLE

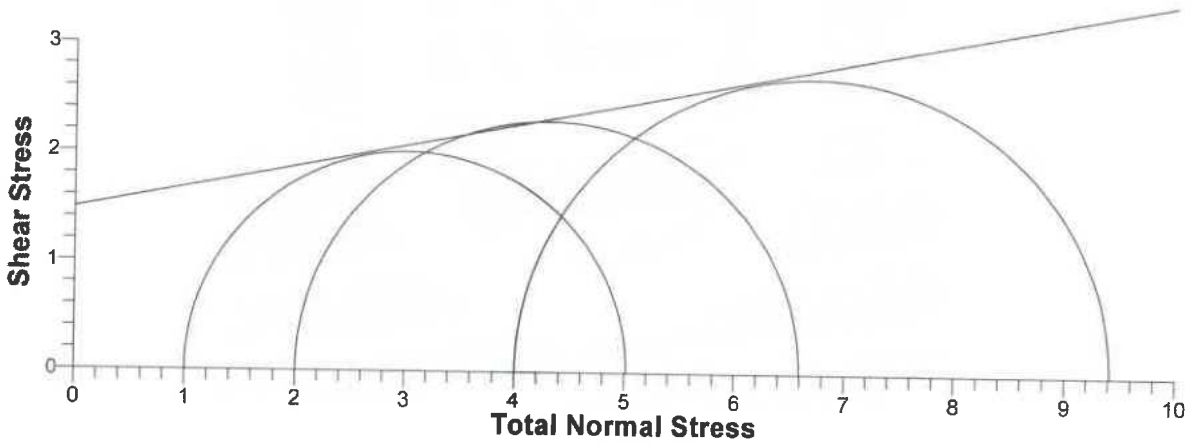

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TABLE - 7B

TRIAXIAL SHEAR TEST

Project No. : 2223255

Bore Hole No. : 4

Depth Sample	Sample Type (UD/Rm)	Normal Stress at Failure	Cell Pressure (Kg/cm²)	Pore Pressure (Kg/cm²)	Shear Values from Graph	
					Cuu (Kg/cm²)	Øuu (Phi)
4.50	Undisturbed	3.05	0.50	0.00	0.90	12.01
	Undisturbed	3.65	1.00	0.00		
	Undisturbed	5.30	2.00	0.00		

MOHR CIRCLE

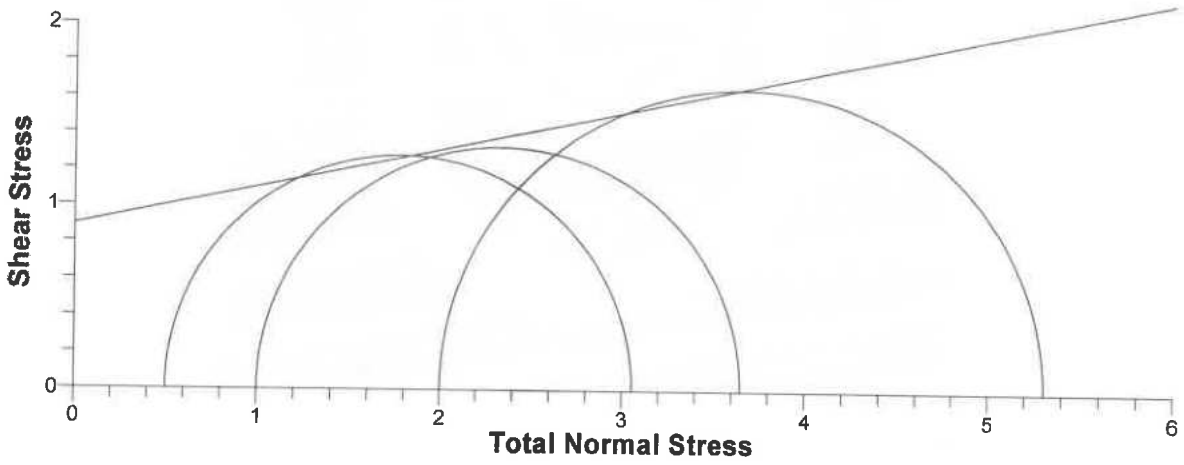

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TABLE - 7B

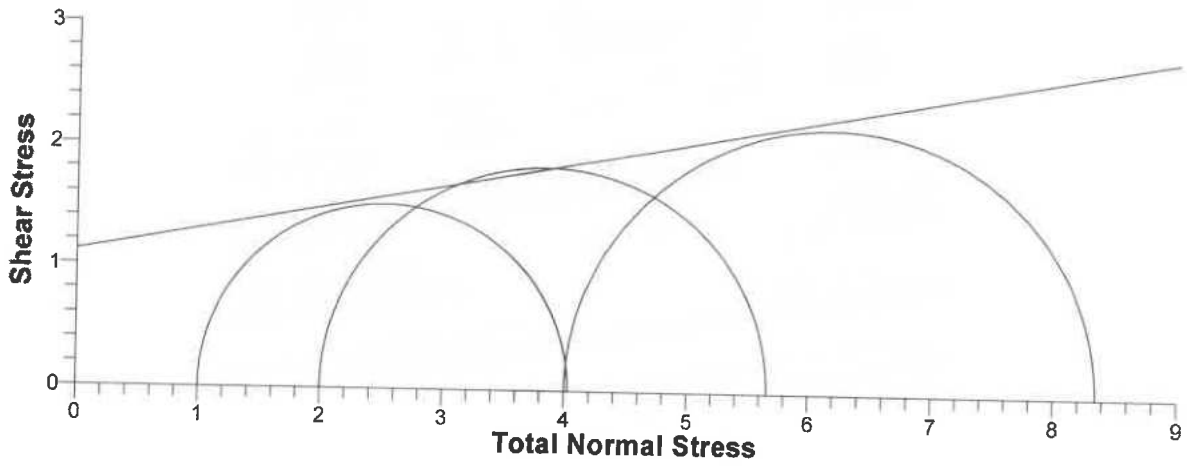
TRIAXIAL SHEAR TEST

Project No. : 2223255

Bore Hole No. : 4

Depth Sample	Sample Type (UD/Rm)	Normal Stress at Failure	Cell Pressure (Kg/cm²)	Pore Pressure (Kg/cm²)	Shear Values from Graph	
					Cuu (Kg/cm²)	Øuu (Phi)
7.50	Undisturbed	4.03	1.00	0.00	1.12	10.13
	Undisturbed	5.67	2.00	0.00		
	Undisturbed	8.34	4.00	0.00		

MOHR CIRCLE



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SUMMARY OF GEOTECHNICAL EXPLORATIONS

Project No. :2223255
Project : MALL ON FP NO 177-P, TP NO. 4 UMRA SOUTH, SURAT
Bore Hole No. :1
Bore Hole Started on :10-02-23 Completed on : 11-02-23
Depth of Water Table : 9.40 mts from Ground Level
Method of Drilling :ROTARY DRILLING
Diameter of Bore Hole : 150 mm R. L. of Ground Level :
Location of Bore Hole :

Depth in metres	I. S. Classification	Visual Soil Description	Field Test /Samples SPT VST	Field Test /Samples UDS DS	Ns No. of Blows per 300 mm	Rock Properties C.R. %	Rock Properties RQD %	Natural Moist. Content %	Density (in gms/cc) Bulk	Density (in gms/cc) Dry	Specific Gravity	Particle Size Analysis Gr. %	Particle Size Analysis Sn %	Particle Size Analysis Silt+ Clay	Atterberg Limits LL %	Atterberg Limits PL %	Atterberg Limits PI %	Shrinkge Lim. %	Free swell Indx %	Shear Properties Test Type	Shear Properties C (Kg/cm²)	Shear Properties Ø in Deg.	Additional Tests or Remarks
00.00	CH	BLACK HIGH PLASTIC CLAY WITH SAND		DS								0	16	84	63	31	32		100				
01.50		YELLOW STIFF TO VERY STIFF HIGH PLASTIC CLAY WITH SAND	SPT	DS	15			23.70				7	16	77	54	26	28		42				
03.00				UDS				24.34	1.87	1.50	2.81	2	31	67	53	26	27		33	UCC			
04.50	CH		SPT	DS	21			24.12				0	46	54	55	27	28						
06.00				UDS				24.55	1.89	1.52	2.81	0	23	77	65	32	33			Tuu	1.21	11.4°	
07.50	CI	YELLOW VERY STIFF PLASTIC SILTY	SPT	DS	25			25.11				10	27	63	40	24	16						
08.50		CLAY WITH SILTY FINE SAND		UDS				17.85	2.00	1.70	2.72	16	62	22	28	-	-						
09.50	SM	WITH GRAVEL	SPT	DS	22			21.73				15	53	32	28	-	-			Buu	0.01	32.1°	
10.50		YELLOW VERY STIFF PLASTIC SILTY		UDS				25.99	1.96	1.56	2.80	6	37	57	48	26	22			UCC	2.19		
12.00	CI	CLAY WITH FINE SAND	SPT	DS	32			26.10				7	31	62	47	26	21						
13.50	SM	YELLOW DENSE SILTY FINE SAND		UDS				21.44	2.08	1.71	2.83	1	71	28	28	-	-						
15.00		YELLOW HARD PLASTIC CLAYEY FINE	SPT	DS	41			25.31				20	35	45	52	25	27						
16.50	SC	SAND AND GRAVEL		UDS				24.21	2.00	1.61	2.81	26	36	38	41	24	17						
18.00			SPT	DS	51			24.68				24	31	45	44	25	19						
19.50		YELLOW PLASTIC SILTY CLAY		UDS				25.77	1.98	1.57	2.77	11	10	79	46	26	20			UCC	2.79		
21.00	CI		SPT	DS	48			25.71				21	19	60	37	24	13						
22.50		BLACK VERY DENSE MEDIUM TO	SPT	DS	34			17.66				32	64	4		-	-						
24.00		COARSE SAND WITH GRAVEL	SPT	DS	41			17.28				29	68	3		-	-						
25.50			SPT	DS	44			17.44				62	34	4		-	-						
27.00	SP GP		SPT	DS	101/270			17.86				32	64	4		-	-						
28.50			SPT	DS	120/260			18.37				37	60	3		-	-						
30.00			SPT	DS	102/240			17.94				36	64	0		-	-						
31.50				DS				17.78				37	61	2		-	-						
33.00	GP	BLACK VERY DENSE GRAVEL WITH	SPT	DS	100/210			13.17				80	19	1		-	-						
34.50		COARSE SAND	SPT	DS	101/175			13.70				77	21	2		-	-						
35.00		TERMINATION																					

SPT - Standard Penetration Test
UDS - Undisturbed Sample
DS - Disturbed Sample
VST - Vane Shear Test
Gr - Gravel
Sn - Sand
LL - Liquid Limit
PL - Plastic Limit
PI - Plasticity Index
C, Ø - Shear Parameters
Cv - Coeff. of Consolidation
Mv - Coeff. of Volume Change
C.R. - Core Recovery
RQD - Rock Quality Designation

UNIQUE GEOCIVIL SERVICES PVT. LTD.
B/216,Road No. 6-F,New Industrial Estate, Udhna,Surat-394210, Gujarat, India

SUMMARY OF GEOTECHNICAL EXPLORATIONS

Project No. :2223255
Project : MALL ON FP NO 177-P, TP NO. 4 UMRA SOUTH, SURAT
Bore Hole No. :2
Bore Hole Started on :10-02-23 Completed on : 12-02-23
Depth of Water Table : 9.60 mts from Ground Level
Method of Drilling :ROTARY DRILLING
Diameter of Bore Hole : 150 mm R. L. of Ground Level :
Location of Bore Hole :

Depth in metres	I. S. Classification	Visual Soil Description	Field Test /Samples SPT VST	Field Test /Samples UDS DS	Ns No. of Blows per 300 mm	Rock Properties C.R. %	Rock Properties RQD %	Natural Moist. Content %	Density (in gms/cc) Bulk	Density (in gms/cc) Dry	Specific Gravity	Particle Size Analysis Gr. %	Particle Size Analysis Sn %	Particle Size Analysis Silt+ Clay	Atterberg Limits LL %	Atterberg Limits PL %	Atterberg Limits PI %	Shrinkge Lim. %	Free swell Indx %	Shear Properties Test Type	Shear Properties C (Kg/cm²)	Shear Properties Ø in Deg.	Additional Tests or Remarks
00.00		BLACK STIFF HIGH PLASTIC CLAY WITH SAND		DS								0	9	91	58	28	30		82				
01.50	CH			UDS				23.90	1.84	1.49	2.80	0	20	80	55	27	28		73	UCC			
03.00		YELLOW STIFF PLASTIC SITY CLAY WITH SAND	SPT	DS	13			23.28				5	26	69	44	26	18		25				
04.50	CI			UDS				23.87	1.86	1.50	2.82	0	18	82	40	25	15			Tuu	0.97	11.9°	
06.00		YELLOW VERY STIFF HIGH PLASTIC CLAY WITH SAND	SPT	DS	19			24.35				7	22	71	55	28	27						
07.50	CH			UDS				25.61	1.91	1.52	2.85	8	25	67	51	27	24						
08.50		YELLOW VERY STIFF PLASTIC SILTY CLAY WITH SAND	SPT	DS	24			26.31				0	14	86	47	26	21			UCC			
09.50	CI			UDS				26.45	1.94	1.53	2.78	2	26	72	36	23	13						
10.50		YELLOW VERY STIFF HIGH PLASTIC CLAY WITH SAND	SPT	DS	27			26.78				5	25	70	72	33	39			Tuu	1.54	9.8°	
12.00	CH			UDS				26.83	1.97	1.55	2.81	2	8	90	54	27	27						
13.50		YELLOW HARD PLASTIC SILTY CLAY WITH FINE SAND	SPT	DS	30			26.93				0	45	55	39	24	15			UCC	1.73		
15.00				UDS				27.23	2.00	1.57	2.87	4	32	64	42	25	17						
16.50			SPT	DS	34			26.68				1	41	58	40	25	15			UCC	2.16		
18.00	CI			UDS				26.97	2.01	1.59	2.87	9	31	60	46	26	20						
19.50			SPT	DS	44			26.81				5	31	64	39	24	15			UCC	2.59		
21.00				UDS				26.48	2.03	1.60	2.86	8	27	65	42	25	17						
22.50	SM	BLACK DENSE SILTY SAND WITH GRAVEL	SPT	DS	24			20.09				23	53	24	28	-	-						
24.00		BLACK VERY DENSE GRAVEL WITH MEDIUM TO COARSE SAND	SPT	DS	25			14.94				61	30	9		-	-						
25.50	GW-GM		SPT	DS	34			16.12				62	33	5		-	-						
27.00			SPT	DS	37			15.28				58	35	7		-	-						
28.50		YELLOW VERY HARD PLASTIC SILTY CLAY WITH SAND AND GRAVEL	SPT	DS	61			25.96				17	22	61	41	25	16						
30.00	CI			UDS				25.59	2.03	1.62	2.85	15	12	73	44	25	19			UCC	3.16		
31.50			SPT	DS	92			25.40				16	29	55	40	25	15						
33.00				DS				25.06	2.04	1.63	2.84	50	41	9		-	-						
34.50	GW-GM	BLACK VERY DENSE GRAVEL WITH MEDIUM TO COARSE SAND	SPT	DS	100/270			17.06				58	35	7		-	-						
35.00		TERMINATION																					

SPT - Standard Penetration Test
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Sn - Sand
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C, Ø - Shear Parameters
Cv - Coeff. of Consolidation
Mv - Coeff. of Volume Change
C.R. - Core Recovery
RQD - Rock Quality Designation

UNIQUE GEOCIVIL SERVICES PVT. LTD.
B/216,Road No. 6-F,New Industrial Estate, Udhna,Surat-394210, Gujarat, India

SUMMARY OF GEOTECHNICAL EXPLORATIONS

Project No. :2223255
Project : MALL ON FP NO 177-P, TP NO. 4 UMRA SOUTH, SURAT
Bore Hole No. :3
Bore Hole Started on :15-02-23 Completed on : 17-02-23
Depth of Water Table : 9.50 mts from Ground Level
Method of Drilling :ROTARY DRILLING
Diameter of Bore Hole : 150 mm R. L. of Ground Level :
Location of Bore Hole :

Depth in metres	I. S. Classification	Visual Soil Description	Field Test /Samples SPT VST	Field Test /Samples UDS DS	Ns No. of Blows per 300 mm	Rock Properties C.R. %	Rock Properties RQD %	Natural Moist. Content %	Density (in gms/cc) Bulk	Density (in gms/cc) Dry	Specific Gravity	Particle Size Analysis Gr. %	Particle Size Analysis Sn %	Particle Size Analysis Silt+ Clay	Atterberg Limits LL %	Atterberg Limits PL %	Atterberg Limits PI %	Shrinkge Lim. %	Free swell Indx %	Shear Properties Test Type	Shear Properties C (Kg/cm²)	Shear Properties Ø in Deg.	Additional Tests or Remarks
00.00				DS								0	19	81	53	26	27		45				
01.50	CH	FILLING	SPT	DS	14			23.41				2	27	71	50	26	24		45				
03.00	CH	YELLOW STIFF HIGH PLASTIC CLAY		UDS				24.18	1.85	1.49	2.84	0	20	80	50	25	25		33	UCC			
04.50			SPT	DS	19			24.47				7	29	64	44	25	19						
06.00	CI	YELLOW VERY STIFF PLASTIC SILTY CLAY WITH SAND		UDS				25.26	1.89	1.51	2.84	4	22	74	46	26	20			Tuu	1.16	12.6°	
07.50			SPT	DS	21			26.01				1	21	78	42	25	17						
08.50				UDS				25.76	1.92	1.53	2.82	18	22	60	55	27	28						
09.50	CH	YELLOW VERY STIFF HIGH PLASTIC CLAY WITH SAND AND GRAVEL	SPT	DS	19			26.59				28	17	55	56	28	28			Tuu	1.49	10.7°	
10.50				UDS				26.96	1.96	1.54	2.84	17	17	66	54	27	27			UCC	1.74		
12.00			SPT	DS	22			26.70				1	26	73	50	26	24						
13.50	CH	YELLOW VERY STIFF HIGH PLASTIC CLAY WITH SAND		UDS				26.92	1.98	1.56	2.86	4	25	71	51	26	25			UCC	1.99		
15.00			SPT	DS	31			24.32				17	44	39	40	24	16						
16.50	SC	YELLOW HARD PLASTIC CLAYEY SAND WITH GRAVEL		UDS				25.46	2.00	1.59	2.86	27	41	32	44	25	19			UCC	2.46		
18.00			SPT	DS	53			25.13				23	39	38	40	25	15						
19.50	CI	YELLOW VERY HARD PLASTIC SILTY CLAY WITH SAND AND GRAVEL		UDS				26.57	2.00	1.58	2.82	19	21	60	43	25	18			UCC	2.81		
21.00	SM	BLACK DENSE SILTY MEDIUM TO COARSE SAND WITH GRAVEL	SPT	DS	29			19.05				22	53	25	26	-	-						
22.50	GP-GW	BLACK VERY DENSE GRAVEL WITH COARSE SAND	SPT	DS	36			13.29				83	15	2		-	-						
24.00			SPT	DS	43			13.02				70	30	0		-	-						
25.50			SPT	DS	100/275			15.52				61	39	0		-	-						
27.00			SPT	DS	101/260			14.57				63	34	3		-	-						
28.50			SPT	DS	100/270			14.43				51	49	0		-	-						
30.00			SPT	DS	102/240			14.33				56	39	5		-	-						
32.50			SPT	DS	100/240			13.14				49	45	6		-	-						
35.00			SPT	DS	100/225			12.65				78	12	10		-	-						

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UDS - Undisturbed Sample
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C, Ø - Shear Parameters
Cv - Coeff. of Consolidation
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C.R. - Core Recovery
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UNIQUE GEOCIVIL SERVICES PVT. LTD.
B/216,Road No. 6-F,New Industrial Estate, Udhna,Surat-394210, Gujarat, India

SUMMARY OF GEOTECHNICAL EXPLORATIONS

Project No. :2223255
Project : MALL ON FP NO 177-P, TP NO. 4 UMRA SOUTH, SURAT
Bore Hole No. :4
Bore Hole Started on :18-02-23 Completed on : 20-02-23
Depth of Water Table : 9.50 mts from Ground Level
Method of Drilling :ROTARY DRILLING
Diameter of Bore Hole : 150 mm R. L. of Ground Level :
Location of Bore Hole :

Depth in metres	I. S. Classification	Visual Soil Description	Field Test /Samples SPT VST	Field Test /Samples UDS DS	Ns No. of Blows per 300 mm	Rock Properties C.R. %	Rock Properties RQD %	Natural Moist. Content %	Density (in gms/cc) Bulk	Density (in gms/cc) Dry	Specific Gravity	Particle Size Analysis Gr. %	Particle Size Analysis Sn %	Particle Size Analysis Silt+ Clay	Atterberg Limits LL %	Atterberg Limits PL %	Atterberg Limits PI %	Shrinkge Lim. %	Free swell Indx %	Shear Properties Test Type	Shear Properties C (Kg/cm²)	Shear Properties Ø in Deg.	Additional Tests or Remarks
00.00	CH	FILLING		DS								0	18	82	54	27	27		64				
01.50	SC	BLACK PLASTIC CLAYEY SAND		UDS				23.81	1.83	1.47	2.74	6	61	33	48	26	22		64	UCC			
03.00	CH	YELLOW STIFF HIGH PLASTIC CLAY WITH SAND	SPT	DS	14			23.65				1	22	77	50	26	24		25				
04.50				UDS				24.15	1.86	1.50	2.74	9	27	64	51	27	24			Tuu	0.90	12.0°	
06.00			SPT	DS	16			24.77				7	22	71	51	27	24						
07.50				UDS				25.28	1.90	1.52	2.78	8	18	74	40	24	16						
08.50	CI	YELLOW VERY STIFF PLASTIC SILTY CLAY WITH SAND	SPT	DS	23			25.74				8	31	61	42	25	17			Tuu	1.12	10.1°	
09.50				UDS				26.81	1.95	1.54	2.83	3	39	58	47	26	21						
10.50	CH	YELLOW VERY STIFF HIGH PLASTIC CLAY WITH SAND	SPT	DS	29			26.98				2	19	79	57	28	29			UCC	1.49		
12.00				UDS				26.76	1.97	1.55	2.81	2	30	68	50	26	24						
13.50	CI	YELLOW HARD PLASTIC SILTY CLAY WITH SAND	SPT	DS	33			26.54				2	47	51	40	25	15			UCC	1.84		
15.00				UDS				26.64	1.99	1.57	2.81	4	26	70	48	26	22						
16.50	SC	YELLOW HARDPLASTIC CLAYEY SAND WITH GRAVEL	SPT	DS	37			24.81				14	43	43	47	26	21			UCC	2.32		
18.00				UDS				25.10	2.00	1.60	2.77	14	37	49	39	24	15						
19.50	CH	YELLOW HARD HIGH PLASTIC CLAY WITH SAND	SPT	DS	47			25.93				0	24	76	52	26	26			UCC	2.66		
21.00				UDS				25.75	2.00	1.59	2.79	2	37	61	50	26	24						
22.50	SM	BLACK DENSE SILTY MEDIUM TO FINE SAND WITH GRAVEL	SPT	DS	25			19.79				34	49	17	27	-	-			UCC	3.05		
24.00	SP	BLACK MEDIUM TO COARSE SAND WITH GRAVEL	SPT	DS	33			17.23				45	51	4		-	-						
25.50			SPT	DS	36			17.20				38	61	1		-	-						
27.00			SPT	DS	34			16.67				41	56	3		-	-						
29.00	GP	BLACK VERY DENSE GRAVEL	SPT	DS	100/275			13.55				96	4	0		-	-						
31.00			SPT	DS	100/260			13.86				93	7	0		-	-						
33.00	SC	YELLOW VERY HARD PLASTIC	SPT	DS	101/250			23.60				27	29	44	52	26	26						
34.00		BLACK VERY DENSE GRAVELLY																					
35.00		COARSE SAND WITH GRAVEL	SPT	DS	100/225			17.61				14	81	5		-	-						

SPT - Standard Penetration Test
UDS - Undisturbed Sample
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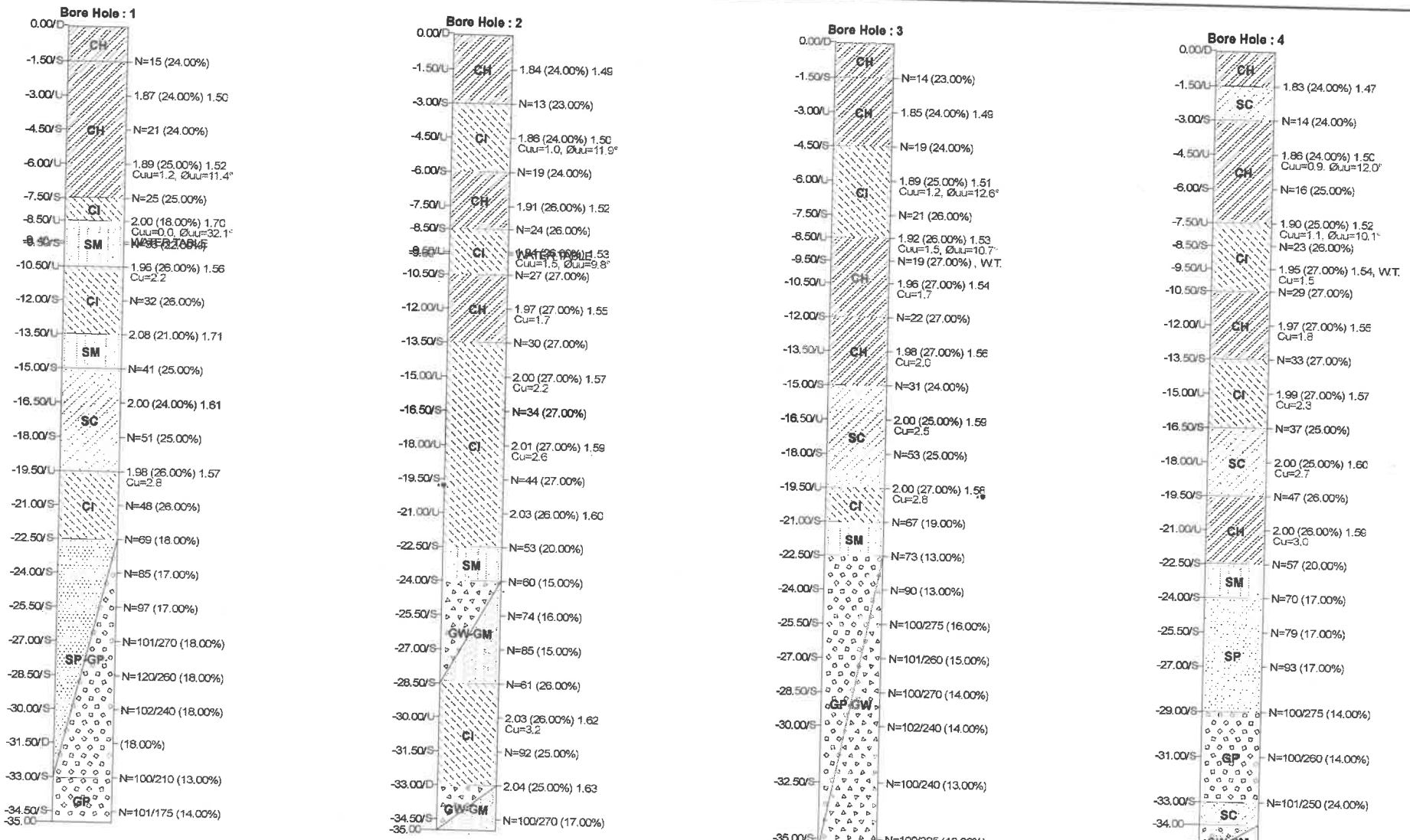
B/216,Road No. 6-F,New Industrial Estate, Udhna,Surat-394210, Gujarat, India

BORE-LOG SECTION FOR PROJECT : 2223255



Note:(1) Figures on the Left Side shows R.L. and Type of Sample (D - DS, U - UDS, S - SPT, C - Core, V - Field Vane Shear)
(2) Figures on the Right Side shows : (a) for SPT Samples : Nc - No. of Blows/300 mm Penetration (N.M.C.)
(b) for UDS Samples : Bulk Density, (N.M.C), Dry Density

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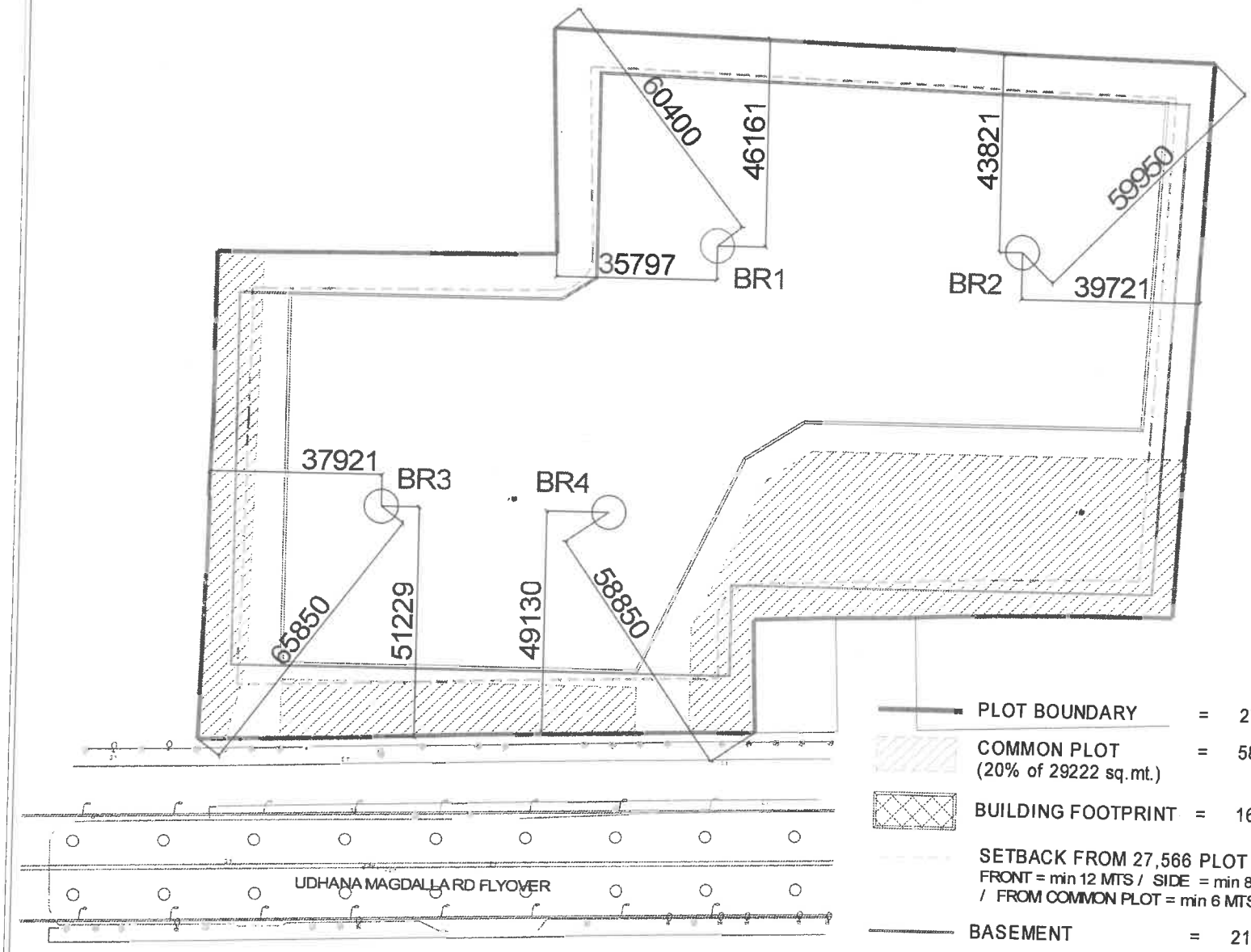
4 NOS. BORE HOLE FOR S.B.C.( )IN 30.00 MT. DEPTH)



BORE HOLE LOCATION LAYOUT PLAN

583

Alfa Consultancy Services

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To,

Thoth Mall and Commercial Real Estate Pvt. Ltd.

Subject : Land bearing Final Plot No. 117 forming part of Town Planning Scheme No. 4 (Umra South) Block No. 94 (erstwhile Survey No. 76) Village Althan, Taluka Majura, District Surat, Gujarat and belonging to Thoth Mall and Commercial Real Estate Pvt. Ltd.

1. We have been appointed as Structural Consultant by Thoth Mall and Commercial Real Estate Pvt. Ltd. ("**the Client**") to evaluate the landscape, soil properties and other natural conditions at the subject plot from available data and advise the Client on method and manner of securing the subject plot prior to the commencement of construction activities thereon.
2. In this regard we have been provided with Soil Investigation Report dated 4th April, 2023 issued by Unique Geocivil Services Pvt Ltd. The brief observations on the prevailing conditions at the subject plot as contained in the said Report are as hereunder:

(i) Soil properties including following content:

- Technical Specification – Soil Profile (Bore Hole 1, Mall on EP No 177-P, Umra South, Surat).
- Soil Properties:
  - Bulk Density: 1.87 – 2.08 g/cm³
  - Dry Density: 1.50 – 1.71 g/cm³
  - Natural Moisture Content: 17.65 – 26.10%
  - Shear Strength (C / Ø): varies from 0.01 – 2.79 kg/cm² / 11° – 32° depending on depth
  - Atterberg Limits (Liquid / Plastic Limit): LL = 31 – 79%, PL = 22 – 46%

AMIT. M. KA. PATEL
B/004 SUNBREEZE TOWER,
OPP A-ONE SCHOOL,
MEMNAGAR, AHMEDABAD-52.
SMC LIC. NO. (GRADE-1)
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- Soil Stratification & Type:
  - 0 – 6.0 m: Black to yellow high-plastic clay with sand (CH) – stiff to very stiff
  - 6.0 – 10.5 m: Yellow very stiff plastic silty clay with fine sand (CI) / Yellow dense silty fine sand (SM)
  - 10.5 – 18.5 m: Yellow hard plastic clayey fine sand and gravel (SC)
  - 18.5 – 21.5 m: Yellow plastic silty clay (CI)
  - 21.5 – 30.5 m: Black very dense medium to coarse sand with gravel (SP/GP)
  - 30.5 – 35.0 m: Black very dense gravel with coarse sand (GP)

(ii) Water table: Groundwater table has been recorded at approximately 9.6 meters below ground level.

(iii) Basis the above observation, we conducted Field Tests for further understanding being:

- Standard Penetration Test (SPT)
- Undisturbed Samples (UDS)
- Vane Shear Test (VST)

(iv) We also studied the engineering implications:

- The top 10 m of soil is inadequately dense, for a foundation.
- Dense silty sand and gravel below 10 m are strong and suitable for raft or pile foundations.
- Groundwater at 9.4 m will require dewatering during construction.

3. Basis the observation from the Soil Investigation Report and our further study as mentioned above, we have completed our analysis and pursuant thereto, our observations/concerns are as under:

   (i) Being near to the river the soil is alluvial in nature i.e. (Sand, Cly, Silt, Gravel etc). Which means it has pronounced tendency to cave or collapse under pressure.

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(ii) High groundwater levels creating pressure on the soil and affecting overall stability.

(iii) High risk of lateral soil movement if not properly supported, i.e. landslides etc.

(iv) Potential risks of cracks/vibrations/collapse of nearby buildings and utilities requiring protection from settlement or ground movement.

4. Hence, we hereby recommend the following measures be adopted in order to secure the soil on the subject plot:

(i) A diaphragm wall system together with controlled dewatering should be installed forthwith and it is the most appropriate soil stabilization solution as per drawing no. S1-R2, S2-R2, S3-R2, as annexed with this letter

(ii) Carrying out groundwater removal

(iii) Executing prestressed anchoring at various levels mentioned in structural drawings — by way of excavation and dewatering S5-R2 & S5-R3 as annexed with this letter

(iv) Installing Retaining Wall on top of the diaphragm wall as per drawing no. ACS/S/bS/S_M/001 as annexed with this letter

5. The above measures will constitute an appropriate soil stabilisation methodology for the sub structure works. This approach needs to be adopted to address the specific challenges at site, where the groundwater table has been recorded at approximately 9.6 meters below ground level.

6. We are recommending the above approach so that after the above Diaphragm Wall and Retaining Wall are installed, they will prevent the soil implosion and landslide of the soil inside the above Plot and on the adjoining plots and the abutting Udhna Magdalla Road on the South side. Without these measures, the risks of soil collapse, landslides, and damage to existing infrastructure are very high with risk to human life and grave environmental damage.

AMIT. M. KA. PATEL
B/004 SUNBREEZE TOWER,
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7. These recommendations are based on site-specific geotechnical conditions, including the presence of alluvial soil, a high groundwater table, and proximity to existing infrastructure.

Dated this 2nd day of May, 2023.

Alfa Consultancy Services

Alfa Consultancy Services AHMEDABAD

AMIT. M. KA. PATEL
B/004 SUNBREEZE TOWER,
OPP A-ONE SCHOOL,
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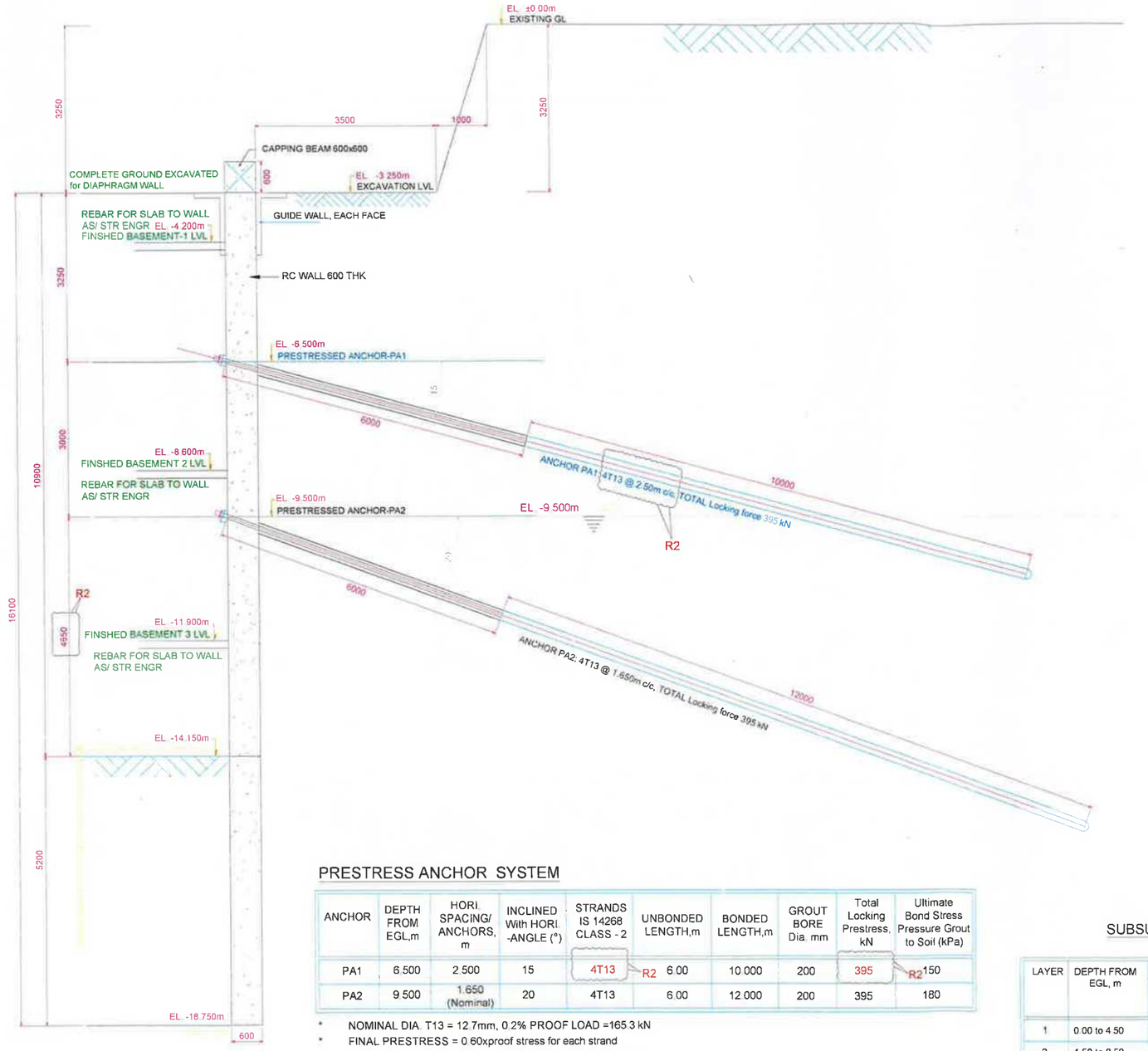
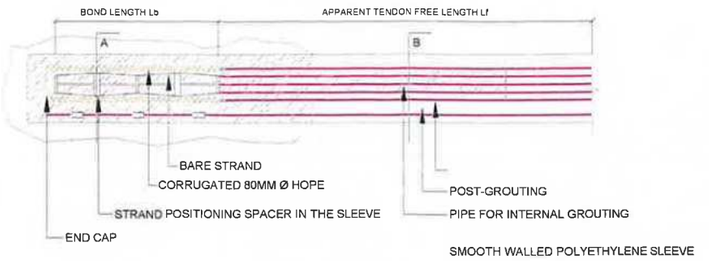
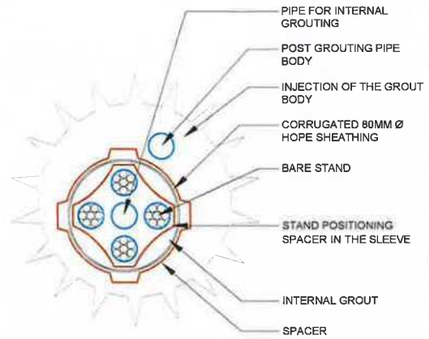
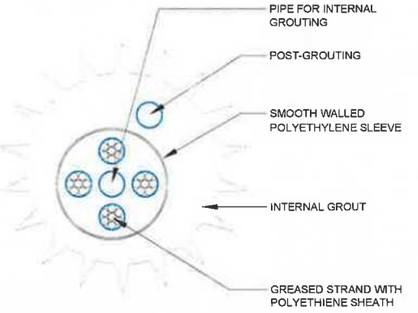




TYPICAL ANCHOR DETAIL



SECTION THROUGH THE Lb BAND LENGTH
SECTION - A-A



SECTION THROUGH THE Lf APPARENT FREE LENGTH
SECTION - B-B

PRESTRESSING TENDOM 4T-13

PRESTRESS ANCHOR SYSTEM

ANCHOR	DEPTH FROM EGL,m	HORI. SPACING/ ANCHORS, m	INCLINED With HORI. -ANGLE (°)	STRANDS IS 14268 CLASS - 2	UNBONDED LENGTH,m	BONDED LENGTH,m	GROUT BORE Dia. mm	Total Locking Prestress, kN	Ultimate Bond Stress Pressure Grout to Soil (kPa)
PA1	6.500	2.500	15	4T13	R2 6.00	10.000	200	395	R2 150
PA2	9.500	1.650 (Nominal)	20	4T13	6.00	12.000	200	395	180

- NOMINAL DIA. T13 = 12.7mm, 0.2% PROOF LOAD =165.3 kN
- FINAL PRESTRESS = 0.60xproof stress for each strand
  ALLOWABLE LOCK CAPACITY OF EA. STRAND (T13) = 100 kN
  4T13 : 4 nos. dia 12.7mm STRANDS

1. PRESTRESSING SYSTEM

- STRANDS SHALL HAVE 7 WIRES (PLIES) HT STEEL AS PER IS 14268-1995
  NOMINAL DIA. 12.7mm - CLASS 2
  NOMINAL AREA = 98.7 mm2,
  NOMINAL BREAKING STRENGTH = 183.71 kN, PROOF LOAD = 165.3 kN.
  MODULUS OF ELASTICITY = 195 kPa.
- COMPATIBLE HDPE SHEATHING SHALL BE USED.
  MINIMUM 80mm DIA, 2.3mm THKNESS

SUBSURFACE CHARACTERISTIC PARAMETERS

G.W.T. AT 9.50m BELOW EXISTING GL

LAYER	DEPTH FROM EGL, m	Soil Parameters						
		SOIL TYPE	γ_b (kN/m³)	cohesion (kPa)	Ø°	SPT - Nc	Es (MPa)	Poisson's Ratio, μ
1	0.00 to 4.50	CH	18.0	58.6	0	13	29.28	0.40
2	4.50 to 8.50	CI/CH	19.0	108.1	0	20	54.05	0.40
3	8.50 to 10.00	SM	19.5	0	32	21	18.00	0.35
4	10.00 to 13.00	CI/CH	19.7	145.9	0	27	72.97	0.40
5	13.00 to 18.50	SC-SM	20.00	0	33	30	22.50	0.35
6	18.50 to 21.00	CI/CH	20.00	292.2	0	45	146.10	0.40
7	21.00 to 28.00	SM/SC/ /GW-GP	20.30	0	34	34	26.00	0.35
8	28.00 onwards	GW-GP/ CI	20.30	0	36	60	41.60	0.30

IMP. NOTES: START EXECUTION ONLY AFTER:

1. AT THE TIME OF EXECUTION, CHECK THE DEPTH OF GROUND WATER TABLE. IF GWT IS OBSERVED AT DEPTH LESS THAN 9.500m BELOW EGL, DESIGN NEEDS REVISION.
2. PROPERTIES DERIVED FROM THE SOIL TEST REPORT AS MENTIONED IN ABOVE TABLE MUST BE TO BE CONFIRMED WITH GEOTECHNICAL CONSULTANT RETAINED FOR THE SOIL REPORT.
3. A GEOTECHNICAL ENGINEER MUST BE RETAINED TO DEFINE, ASCERTAIN AND MONITOR THE PROCESS OF DEWATERING AND EXCAVATION AS PER THE LAID GUIDELINES IN AND LITERATURE

READ DRG. S1-R1 TO S5-R1 AS ONE SET

GOOD FOR CONSTRUCTION

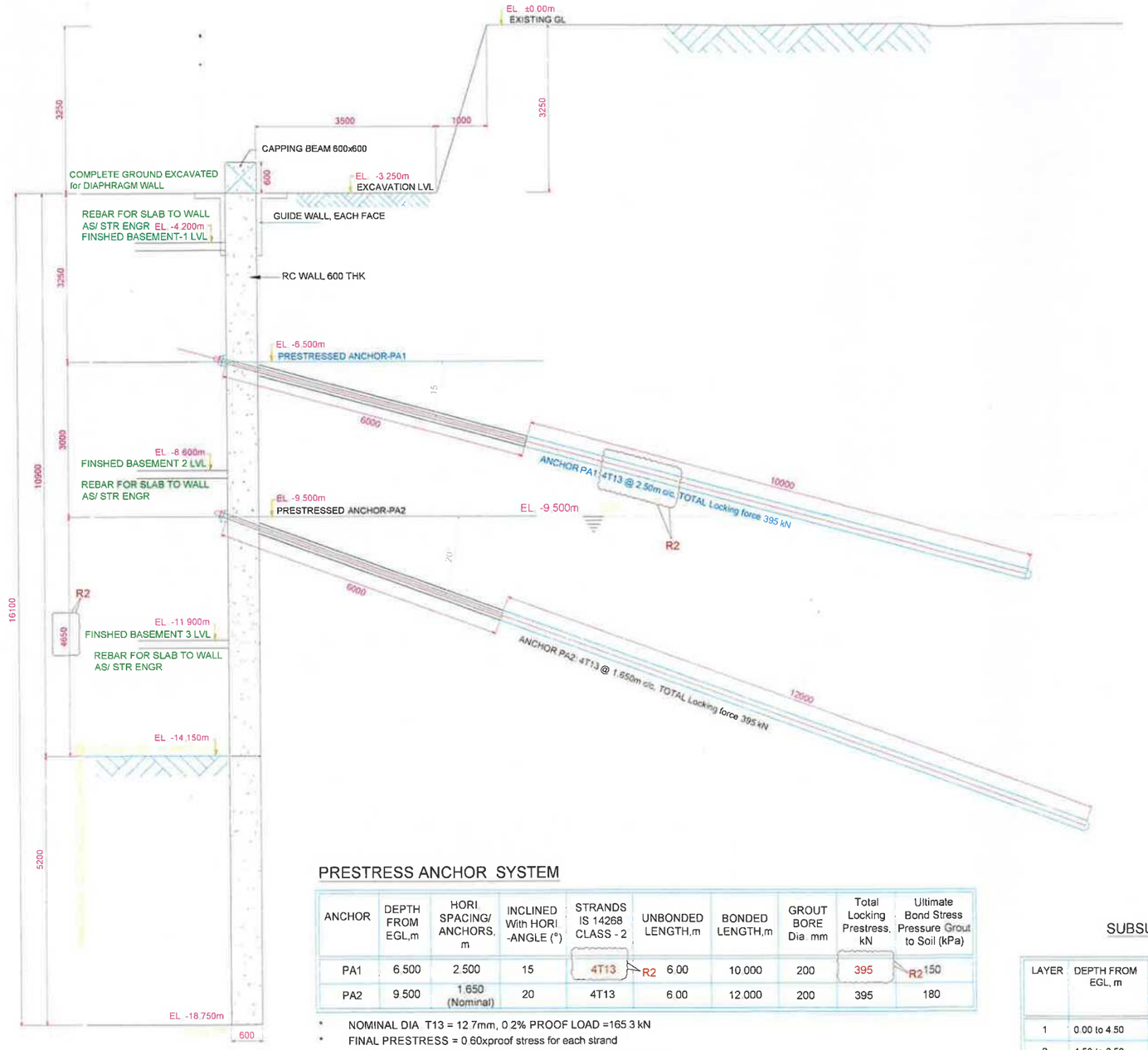
R. K. ASSOCIATES
NADIAD

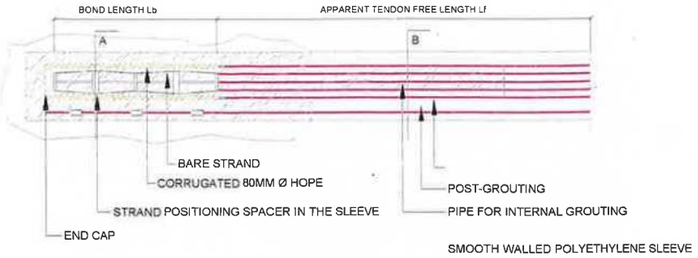
PROJECT TITLE:
PROPOSED THOTH MALL ,CITYLIGHT JUNCTION, SURAT

PRESTRESS ANCHORED DIAPHRAGM WALL DETAIL-3

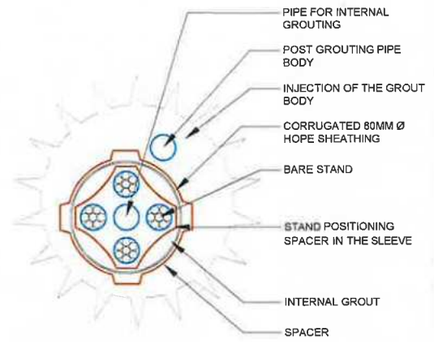
DESIGN : RKS	SCALE : N.T.S	DRAWING NUMBER:	S5-R3
CHECK : AMK			

5A. TYP. SECTION : PRESTRESSED ANCHORED DIAPHRAGM WALL (DIM. & GEOMETRY)

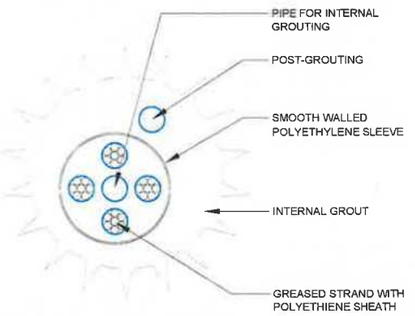




TYPICAL ANCHOR DETAIL



SECTION THROUGH THE Lb BAND LENGTH
SECTION - A-A



SECTION THROUGH THE Lf APPARENT FREE LENGTH
SECTION - B-B

PRESTRESSING TENDOM 4T-13

PRESTRESS ANCHOR SYSTEM

ANCHOR	DEPTH FROM EGL,m	HORI SPACING/ ANCHORS, m	INCLINED With HORI -ANGLE (°)	STRANDS IS 14268 CLASS - 2	UNBONDED LENGTH,m	BONDED LENGTH,m	GROUT BORE Dia. mm	Total Locking Prestress, kN	Ultimate Bond Stress Pressure Grout to Soil (kPa)
PA1	6.500	2.500	15	4T13 R2	6.00	10.000	200	395	R2 150
PA2	9.500	1.650 (Nominal)	20	4T13	6.00	12.000	200	395	180

* NOMINAL DIA T13 = 12.7mm, 0.2% PROOF LOAD =165.3 kN
* FINAL PRESTRESS = 0.60xproof stress for each strand
  ALLOWABLE LOCK CAPACITY OF EA. STRAND (T13) = 100 kN
  4T13 : 4 nos. dia 12.7mm STRANDS

1. PRESTRESSING SYSTEM

* STRANDS SHALL HAVE 7 WIRES (PLIES) HT STEEL AS PER IS 14268-1995
  NOMINAL DIA. 12.7mm - CLASS 2
  NOMINAL AREA = 98.7 mm2,
  NOMINAL BREAKING STRENGTH = 183.71 kN, PROOF LOAD = 165.3 kN.
  MODULUS OF ELASTICITY = 195 kPa.
* COMPATIBLE HDPE SHEATHING SHALL BE USED.
  MINIMUM 80mm DIA, 2.3mm THKNESS

SUBSURFACE CHARACTERISTIC PARAMETERS

G.W.T. AT 9.50m BELOW EXISTING GL

LAYER	DEPTH FROM EGL, m	Soil Parameters						
		SOIL TYPE	γ_b (kN/m³)	cohesion (kPa)	Ø°	SPT - Nc	Es (MPa)	Poisson's Ratio, μ
1	0.00 to 4.50	CH	18.0	58.6	0	13	29.26	0.40
2	4.50 to 8.50	CI/CH	19.0	108.1	0	20	54.05	0.40
3	8.50 to 10.00	SM	19.5	0	32	21	18.00	0.35
4	10.00 to 13.00	CI/CH	19.7	145.9	0	27	72.97	0.40
5	13.00 to 18.50	SC-SM	20.00	0	33	30	22.50	0.35
6	18.50 to 21.00	CI/CH	20.00	292.2	0	45	146.10	0.40
7	21.00 to 28.00	SM/SC/ /GW-GP	20.30	0	34	34	26.00	0.35
8	28.00 onwards	GW-GP/ CI	20.30	0	36	60	41.60	0.30

IMP. NOTES: START EXECUTION ONLY AFTER:

1. AT THE TIME OF EXECUTION, CHECK THE DEPTH OF GROUND WATER TABLE. IF GWT IS OBSERVED AT DEPTH LESS THAN 9.500m BELOW EGL, DESIGN NEEDS REVISION.
2. PROPERTIES DERIVED FROM THE SOIL TEST REPORT AS MENTIONED IN ABOVE TABLE MUST BE TO BE CONFIRMED WITH GEOTECHNICAL CONSULTANT RETAINED FOR THE SOIL REPORT.
3. A GEOTECHNICAL ENGINEER MUST BE RETAINED TO DEFINE, ASCERTAIN AND MONITOR THE PROCESS OF DEWATERING AND EXCAVATION AS PER THE LAID GUIDELINES IN AND LITERATURE

READ DRG. S1-R1 TO S5-R1 AS ONE SET

GOOD FOR CONSTRUCTION

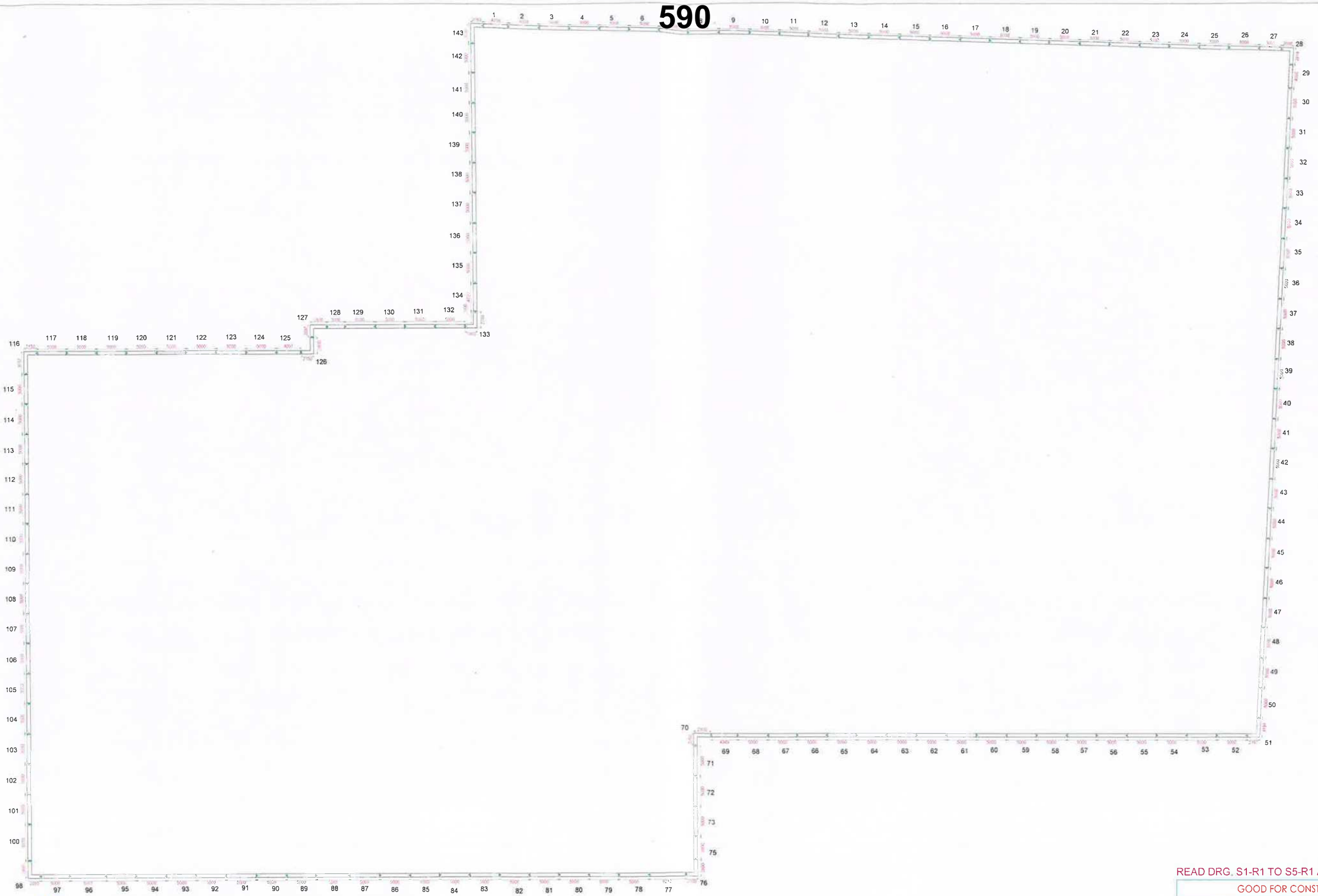
R. K. ASSOCIATES
NADIAD

PROJECT TITLE:
PROPOSED THOTH MALL ,CITYLIGHT JUNCTION, SURAT

PRESTRESS ANCHORED DIAPHRAGM WALL DETAIL-3

DESIGN : RKS	SCALE : N.T.S	DRAWING NUMBER:	S5-R3
CHECK : AMK			

5A. TYP. SECTION : PRESTRESSED ANCHORED DIAPHRAGM WALL (DIM. & GEOMETRY)



1a. DIAPHRAGM WALL LAYOUT PLAN

BASIC WALL LAYOUT IS INPUT FROM PRINCIPAL CONSULTANT

READ DRG. S1-R1 TO S5-R1 AS ONE SET

GOOD FOR CONSTRUCTION

R. K. ASSOCIATES
NADIAD

PROJECT TITLE:
PROPOSED THOTH MALL ,CITYLIGHT JUNCTION, SURAT

DIAPHRAGM WALL LAYOUT PLAN

DESIGN : RKS	SCALE : N.T.S	DRAWING NUMBER: S1-R2
CHECK : AMK		

1 PRESTRESSING SYSTEM

- STRANDS SHALL HAVE 7 WIRES (PLUS) HT STEEL AS PER IS 14268 1776
  NOMINAL DIA 12.7mm CLASS 2
  NOMINAL AREA = 98.7 mm2
  NOMINAL BREAKING STRENGTH = 183.71 kN PROOF LOAD = 165.3 kN
  MODULUS OF ELASTICITY = 195 kN/sq.mm
- CABLES USED AS "3T13 FOR ANCHOR PA1" AND "4T13 FOR ANCHOR PA2 & PA3"
- COMPATIBLE HOPE SHEATHING SHALL BE USED
  Min. MUM 80mm DIA 2.3mm THKNESS
- DESIGN PARAMETERS
  SLIP AT EACH END = 6mm
  CO EFFICIENT OF FRICTION = 0.17/ RADIAN
  WOBBLE CO EFFICIENT = 0.0020/M

2 PRESTRESSING OPERATIONS

- USE MULTIPLE JACKS FOR SIMULTENEOUS PRESTRESSING OF ALL STRANDS IN A CABLE
- APPLY SMALL INITIAL TENSION TO STRAIGHTEN THE CABLES LAID
- ALL PRESTRESSING OPERATIONS SHALL BE CARRIED OUT AND RECORD DATA AS PER GUIDELINES CLAUSE 12.2, IS1343 - 1990
- IN CASE THE CALCULATED ELONGATION AND THE JACK PRESSURE ARE NOT ACHEVED SIMULTANEOUSLY DURING PRESTRESSING OPERATION STRESSING SHALL BE CONTINUED/ DISCONTINUED AS PER SPECIAL NOTES FOR PRESTRESSING" GIVEN BELOW
- EXTENSION OF CABLE SHALL BE VERIFIED FOR A FEW CABLES AT SITE IN CASE THE VALUE OF μ AND K ARE FOUND TO BE DIFFERENT FROM THOSE CONSIDERED FOR DESIGN, EXTENSION SHALL BE SUITABLY MODIFIED AFTER APPROVAL OF DESIGN OFFICE " THE GRIP LENGTH FROM ANCHORAGE FACE UPTO GRIPPING POINT IN JACK HAS NOT BEEN CONSIDERED IN THE EXTENSION CALCULATIONS THE ELONGATION AT EACH END AS GIVEN IN TABLE IS TO BE CORRECTED FOR GRIP LENGTH AS UNDER

$$\text{NEW EXTENSION} = EX - \left\{ \frac{\text{JACK FORCE (IN t)} \times 10000}{\text{TENSION AREA (IN mm}^2) \times E \text{ IN Mpa}} \right\} \times \text{GRIP LENGTH AT STRESSING END (in mm}$$

3 SPECIAL NOTE FOR PRESTRESSING

- IF THE CALCULATED ELONGATION IS REACHED BEFORE THE CALCULATED GAUGE PRESSURE IS OBTAINED CONTINUE TENSIONING TILL ATTAINING THE CALCULATED GAUGE PRESSURE PROVIDED THE ELONGATION DOES NOT EXCEED 1.05 TIMES THE CALCULATED ELONGATION IF THE CALCULATED ELONGATION HAS NOT BEEN REACHED CONTINUE TENSIONING IN INTERVALS OF 5 kg/sqcm UNTIL THE CALCULATED ELONGATION IS REACHED PROVIDED THE GAUGE PRESSURE DOES NOT EXCEED 1.05 TIMES THE CALCULATED GAUGE PRESSURE IF THE ELONGATION AT 1.05 TIMES THE CALCULATED GAUGE PRESSURE IS LESS THAN 0.95 TIMES THE CALCULATED ELONGATION THE FOLLOWING MEASURES MUST BE TAKEN
  - a) RECALIBRATE THE PRESSURE GAUGE
  - b) CHECK THE CORRECT FUNCTIONING OF THE JACK PUMP & LEADS
  - c) DETENSION THE CABLE SLIDE IT IN ITS DUCT TO CHECK THAT IT IS NOT BLOCKED BY MORTAR WHICH HAS ENTERED THROUGH HOLES IN THE SHEATH RETENSION THE CABLE IF FREE IF THE REQUIRED ELONGATION IS NOT OBTAINED FURTHER FINISHING OPERATIONSUCH AS CUTTING OR SEALING SHOULD NOT BE UNDER TAKEN WITHOUT THE APPROVAL OF THE DESIGN OFFICE
- THE GAUGE PRESSURE FOR PRESTRESSING SHALL BE WORKED OUT PRIOR TO ANY STRESSING OPERATION DULY TAKING IN TO ACCOUNT THE RAM AREA OF THE JACK & THE JACK EFFICIENCY THE STRESSING EQUIPMENTS SHALL BE WELL MAINTAINED AND THE CALIBRATION CHARTS SHALL BE AVAILABLE AT SITE

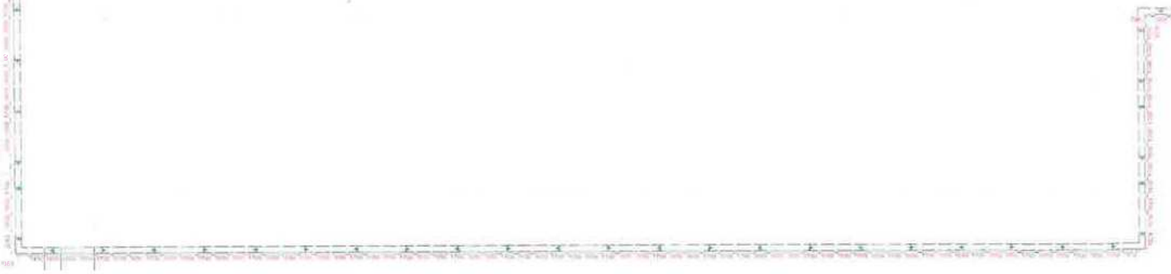
CABLE ELONGATION & STRESSES

ANCHOR	DEPTH FROM EGL m	CABLE TYPE	ELONGATION DUE TO STRESS IN FREE LENGTH OF STRAND (mm)	ANTICIPATED ELONGATION DUE TO STRESS IN FIXED LENGTH OF STRAND (mm)	TOTAL ELONGATION AT STRESSED END (mm)	Anchor Capacity @ 0.7% Proof Stress (kN)	JACKING FORCE IN EACH CABLE AT JACKING END (kN)	LOCKING FORCE IN EACH CABLE AT JACKING END (kN)
PA1	6.500	3T13	36.4	27.0	63.4	496	350	290
PA2	9.500	4T13	37.4	27.0	64.4	661	480	395

* THE ELONGATION MENTIONED ABOVE VIDELY DEPENDS UPON MODULUS OF ELASTICITY OF SOIL. THEREFORE SAME CAN BE CONFIRMED BY FOLLOWING TEST
* FOR PERFORMANCE AND PROOF TESTS THE MEASURED TOTAL MOVEMENT FOR THE REQUIRED LOAD HOLD AT THE TEST LOAD SHOULD NOT EXCEED 1 MM BETWEEN 1 AND 10 MINUTES IF THE MOVEMENTS ARE LESS THAN THE 1 MM FOR THIS PERIOD THE ANCHOR IS CONSIDERED ACCEPTABLE WITH RESPECT TO CREEP AS PREVIOUSLY DISCUSSED FOR LOAD TESTS IN WHICH THE MEASURED TOTAL MOVEMENT EXCEEDS THE CRITERIA DESCRIBED ABOVE THE LOAD IS HELD FOR AN ADDITIONAL 50 MINUTE PERIOD OF TIME IF THE MEASURED TOTAL MOVEMENT OVER THIS ADDITIONAL TIME PERIOD DOES NOT EXCEED 2 MM BETWEEN 6 AND 60 MINUTES THEN THE ANCHOR IS CONSIDERED ACCEPTABLE WITH RESPECT TO CREEP

4b. PRESTRESSED ANCHORS- 2 @ EL. -9.500m
WITH REF. TO EXISTING G.L.

DETAIL OF ANCHOR



4a LAYOUT PLAN: ANCHOR-PA2
AT EL. -9.500m @ 1650 c/c (Nominal)

READ DRG. S1-R1 TO S5-R1 AS ONE SET

GOOD FOR CONSTRUCTION

R. K. ASSOCIATES
NADIAD

PROJECT TITLE:
PROPOSED THOTH MALL ,CITYLIGHT JUNCTION, SURAT

PRESTRESS ANCHORED DIAPHRAGM WALL DETAIL-2

DESIGN : RKS	SCALE : N.T.S	DRAWING NUMBER:	S3-R2
CHECK : AMK			

1 PRESTRESSING SYSTEM

- STRANDS SHALL HAVE 7 WIRES (PLIES) HT STEEL AS PER IS 14268-1995
  NOMINAL DIA 12 7mm / CLASS 2
  NOMINAL AREA = 98 7 mm2
  NOMINAL BREAKING STREIGTH = 183 71 kN PROOF LOAD = 165 3 kN
  MODULUS OF ELASTICITY = 195 kN/sq
- CABLES USED AS "3T13 FOR ANCHOR PA1" AND "4T13 FOR ANCHOR PA2 & PA3"
- COMPATIBLE HDPE SHEATHING SHALL BE USED
  MINIMUM 80mm DIA 2 3mm THKNESS
- DESIGN PARAMETERS
  SLIP AT EACH END = 6mm
  CO EFFICIENT OF FRICTION = 0 17/ RADIAN
  WOBBLE CO-EFFICIENT = 0 0020/m

2 PRESTRESSING OPERATIONS

- USE MULTIPLE JACKS FOR SIMULTENEOUS PRESTRESSING OF ALL STRANDS IN A CABLE
- APPLY SMALL INITIAL TENSION TO STRAIGHTEN THE CABLES LAID
- ALL PRESTRESSING OPERATIONS SHALL BE CARRIED OUT AND RECORD DATA AS PER GUIDELINES CLAUSE 12 2 IS1343 - 1980
- IN CASE THE CALCULATED ELONGATION AND THE JACK PRESSURE ARE NOT ACHIEVED SIMULTANEOUSLY DURING PRESTRESSING OPERATION STRESSING SHALL BE CONTINUED/ DISCONTINUED AS PER SPECIAL NOTES FOR PRESTRESSING" GIVEN BELOW
- EXTENSION OF CABLE SHALL BE VERIFIED FOR A FEW CABLES AT SITE IN CASE THE VALUE OF μ AND K ARE FOUND TO BE DIFFERENT FROM THOSE CONSIDERED FOR DESIGN, EXTENSION SHALL BE SUITABLY MODIFIED AFTER APPROVAL OF DESIGN OFFICE * THE GRIP LENGTH FROM ANCHORAGE FACE UPTO GRIPPING POINT IN JACK HAS NOT BEEN CONSIDERED IN THE EXTENSION CALCULATIONS THE ELONGATION AT EACH END AS GIVEN IN TABLE IS TO BE CORRECTED FOR GRIP LENGTH AS UNDER

$$\text{NEW EXTENSION} = EX + \left\{ \frac{\text{JACK FORCE (kN)} \times 10000}{\text{TENSION AREA (in mm}^2) \times E\ \text{in Mpa}} \right\} \times \text{GRIP LENGTH AT STRESSING END IN mm}$$

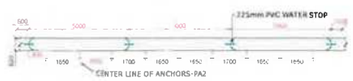
3 SPECIAL NOTE FOR PRESTRESSING

- IF THE CALCULATED ELONGATION IS REACHED BEFORE THE CALCULATED GAUGE PRESSURE IS OBTAINED CONTINUE TENSIONING TILL ATTAINING THE CALCULATED GAUGE PRESSURE PROVIDED THE ELONGATION DOES NOT EXCEED 1 05 TIMES THE CALCULATED ELONGATION IF THE CALCULATED ELONGATION HAS NOT BEEN REACHED DURING TENSIONING IN INTERVALS OF 5 kg/sq cm UNTILL THE CALCULATED ELONGATION IS REACHED PROVIDED THE GAUGE PRESSURE DOES NOT EXCEED 1 05 TIMES THE CALCULATED GAUGE PRESSURE IF THE ELONGATION AT 1 05 TIMES THE CALCULATED GAUGE PRESSURE IS LESS THAN 0 95 TIMES THE CALCULATED ELONGATION THE FOLLOWING MEASURES MUST BE TAKEN
  i) RECALIBRATE THE PRESSURE GAUGE
  ii) CHECK THE CORRECT FUNCTIONING OF THE JACK PUMP & LEADS
  iii) DETENSION THE CABLE SLIDE IT IN ITS DUCT TO CHECK THAT IT IS NOT BLOCKED BY MORTAR WHICH HAS ENTERED THROUGH HOLES IN THE SHEATH RETENSION THE CABLE IF FREE IF THE REQUIRED ELONGATION IS NOT OBTAINED FURTHER FINISHING OPERATIONS SUCH AS CUTTING OR SEALING SHOULD NOT BE UNDER TAKEN WITHOUT THE APPROVAL OF THE DESIGN OFFICE
- THE GAUGE PRESSURE FOR PRESTRESSING SHALL BE WORKED OUT PRIOR TO ANY STRESSING OPERATION DULY TAKING IN TO ACCOUNT THE RAM AREA OF THE JACK & THE JACK EFFICIENCY THE STRESSING EQUIPMENTS SHALL BE WELL MAINTAINED AND THE CALIBRATION CHARTS SHALL BE AVAILABLE AT SITE

CABLE ELONGATION & STRESSES

ANCHOR	DEPTH FROM EGL m	CABLE TYPE	ELONGATION DUE TO STRESS IN FREE LENGTH OF STRAND (mm)	ANTICIPATED ELONGATION DUE TO STRESS IN FIXED LENGTH OF STRAND (mm)	TOTAL ELONGATION AT STRESSED END (mm)	Anchor Capacity @ 0 2% Proof Stress (kN)	JACKING FORCE IN EACH CABLE AT JACKING END (kN)	LOCKING FORCE IN EACH CABLE AT JACKING END (kN)
PA1	6 500	3T13	36 4	27 0	63 4	495	350	290
PA2	9 300	4T13	37 8	27 0	64 4	661	480	395

- THE ELONGATION MENTIONED ABOVE VIDELY DEPENDS UPON MODULUS OF ELASTICITY OF SOIL, THEREFORE SAME CAN BE CONFIRMED BY FOLLOWING TEST
- FOR PERFORMANCE AND PROOF TESTS THE MEASURED TOTAL MOVEMENT FOR THE REQUIRED LOAD HOLD AT THE TEST LOAD SHOULD NOT EXCEED 1 MM BETWEEN 1 AND 10 MINUTES IF THE MOVEMENTS ARE LESS THAN THE 1 MM FOR THIS PERIOD THE ANCHOR IS CONSIDERED ACCEPTABLE WITH RESPECT TO CREEP AS PREVIOUSLY DISCUSSED FOR LOAD TESTS IN WHICH THE MEASURED TOTAL MOVEMENT EXCEEDS THE CRITERIA DESCRIBED ABOVE THE LOAD IS HELD FOR AN ADDITIONAL 50 MINUTE PERIOD OF TIME IF THE MEASURED TOTAL MOVEMENT OVER THIS ADDITIONAL TIME PERIOD DOES NOT EXCEED 2 MM BETWEEN 5 AND 60 MINUTES THEN THE ANCHOR IS CONSIDERED ACCEPTABLE WITH RESPECT TO CREEP



4b. PRESTRESSED ANCHORs- 2 @ EL. -9.500m

WITH REF. TO EXISTING G.L.

DETAIL OF ANCHOR

4a LAYOUT PLAN: ANCHOR-PA2 AT EL. -9.500m @ 1650 c/c (Nominal)

READ DRG. S1-R1 TO S5-R1 AS ONE SET

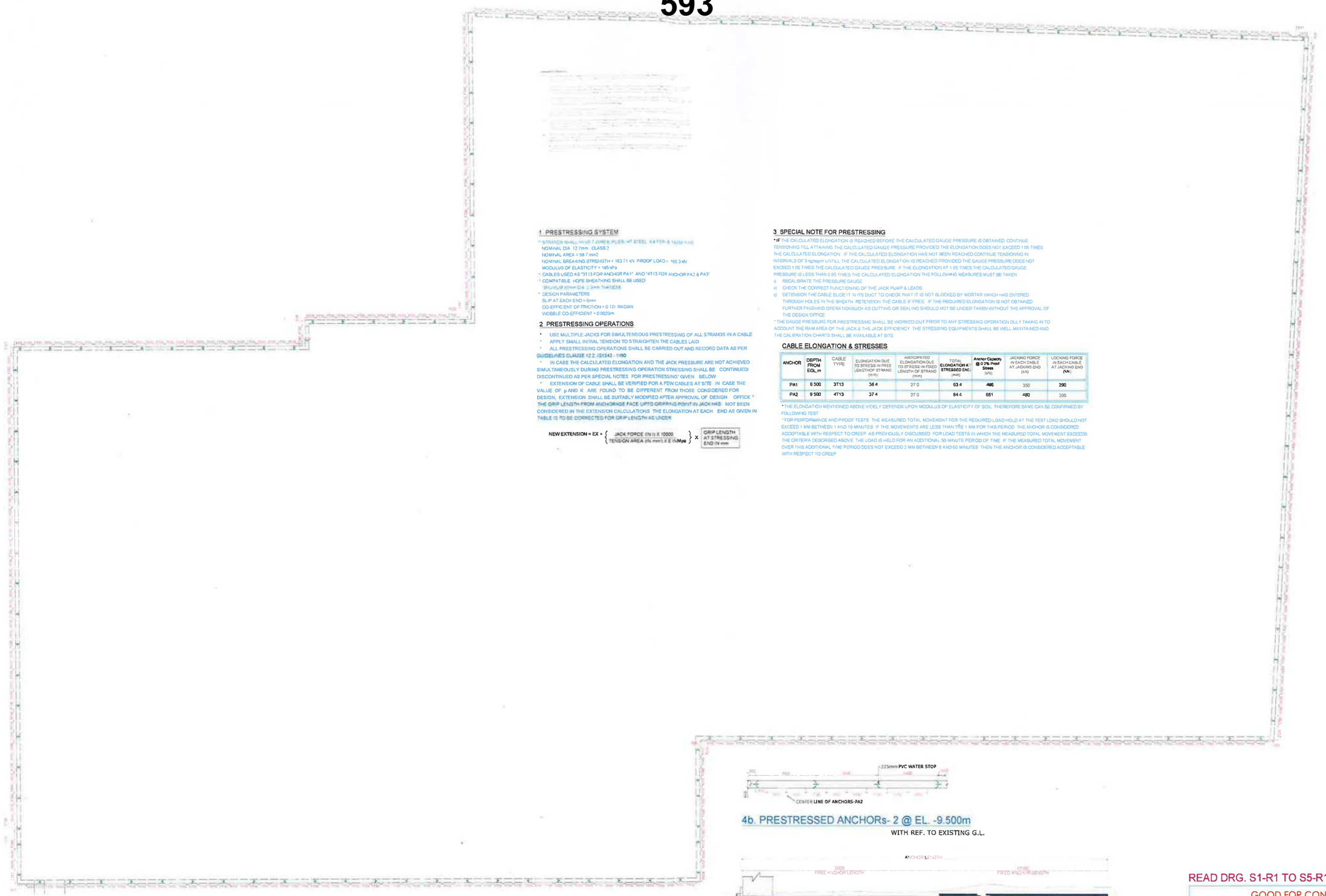
GOOD FOR CONSTRUCTION

R. K. ASSOCIATES
NADIAD

PROJECT TITLE:
PROPOSED THOTH MALL ,CITYLIGHT JUNCTION, SURAT

PRESTRESS ANCHORED DIAPHRAGM WALL DETAIL-2

DESIGN : RKS	SCALE : N.T.S	DRAWING NUMBER:	S3-R2
CHECK : AMK			



1 PRESTRESSING SYSTEM

- STRAND SHALL HAVE 7 WIRE PLAIN STEEL AASTM A 416M-1998
- NOMINAL DIA 12.7mm CLASS 2
- NOMINAL AREA = 98.7 mm2
- NOMINAL BREAKING STRENGTH = 183.71 kN PROOF LOAD = 165.3 kN
- MODULUS OF ELASTICITY = 195 kPa
- CABLES USED AS "3T13 FOR ANCHOR PA1" AND "4T13 FOR ANCHOR PA2 & PA3"
- COMPATIBLE HDPE SHEATHING SHALL BE USED
- MINIMUM 80mm DIA x 2 mm THICK
- DESIGN PARAMETERS
  SLIP AT EACH END = 6mm
  CO-EFFICIENT OF FRICTION = 0.17/ RADIAN
  WOBBLE CO-EFFICIENT = 0.0020/m

2 PRESTRESSING OPERATIONS

- USE MULTIPLE JACKS FOR SIMULTENEOUS PRESTRESSING OF ALL STRANDS IN A CABLE
- APPLY SMALL INITIAL TENSION TO STRAIGHTEN THE CABLES LAID
- ALL PRESTRESSING OPERATIONS SHALL BE CARRIED OUT AND RECORD DATA AS PER GUIDELINES CLAUSE 12.2, IS1343 - 1980
- IN CASE THE CALCULATED ELONGATION AND THE JACK PRESSURE ARE NOT ACHIEVED SIMULTANEOUSLY DURING PRESTRESSING OPERATION STRESSING SHALL BE CONTINUED/ DISCONTINUED AS PER SPECIAL NOTES FOR PRESTRESSING" GIVEN BELOW
- EXTENSION OF CABLE SHALL BE VERIFIED FOR A FEW CABLES AT SITE IN CASE THE VALUE OF μ AND K ARE FOUND TO BE DIFFERENT FROM THOSE CONSIDERED FOR DESIGN, EXTENSION SHALL BE SUITABLY MODIFIED AFTER APPROVAL OF DESIGN OFFICE." THE GRIP LENGTH FROM ANCHORAGE FACE UPTO GRIPPING POINT IN JACK HAS NOT BEEN CONSIDERED IN THE EXTENSION CALCULATIONS THE ELONGATION AT EACH END AS GIVEN IN TABLE IS TO BE CORRECTED FOR GRIP LENGTH AS UNDER

$$\text{NEW EXTENSION} = EX + \left\{ \frac{\text{JACK FORCE (N)} \times 10000}{\text{TENSION AREA (N/mm}^2) \times E\ (N/\text{Mpa})} \right\} \times \text{GRIP LENGTH AT STRESSING END (N mm)}$$

3 SPECIAL NOTE FOR PRESTRESSING

- IF THE CALCULATED ELONGATION IS REACHED BEFORE THE CALCULATED GAUGE PRESSURE IS OBTAINED CONTINUE TENSIONING TILL ATTAINING THE CALCULATED GAUGE PRESSURE PROVIDED THE ELONGATION DOES NOT EXCEED 1.05 TIMES THE CALCULATED ELONGATION IF THE CALCULATED ELONGATION HAS NOT BEEN REACHED CONTINUE TENSIONING IN INTERVALS OF 5 kg/sqcm UNTILL THE CALCULATED ELONGATION IS REACHED PROVIDED THE GAUGE PRESSURE DOES NOT EXCEED 1.05 TIMES THE CALCULATED GAUGE PRESSURE IF THE ELONGATION AT 1.05 TIMES THE CALCULATED GAUGE PRESSURE IS LESS THAN 0.95 TIMES THE CALCULATED ELONGATION THE FOLLOWING MEASURES MUST BE TAKEN
  i) RECALIBRATE THE PRESSURE GAUGE
  ii) CHECK THE CORRECT FUNCTIONING OF THE JACK PUMP & LEADS
  iii) DETRESION THE CABLE SLIDE IT IN ITS DUCT TO CHECK THAT IT IS NOT BLOCKED BY MORTAR WHICH HAS ENTERED THROUGH HOLES IN THE SHEATH RETENSION THE CABLE IF FREE IF THE REQUIRED ELONGATION IS NOT OBTAINED FURTHER FINISHING OPERATIONSUCH AS CUTTING OR SEALING SHOULD NOT BE UNDER TAKEN WITHOUT THE APPROVAL OF THE DESIGN OFFICE
- THE GAUGE PRESSURE FOR PRESTRESSING SHALL BE WORKED OUT PRIOR TO ANY STRESSING OPERATION DULY TAKING IN TO ACCOUNT THE RAM AREA OF THE JACK & THE JACK EFFICIENCY THE STRESSING EQUIPMENTS SHALL BE WELL MAINTAINED AND THE CALIBRATION CHARTS SHALL BE AVAILABLE AT SITE

CABLE ELONGATION & STRESSES

ANCHOR	DEPTH FROM EGL,m	CABLE TYPE	ELONGATION DUE TO STRESS IN FREE LENGTHOF STRAND (mm)	ANTICIPATED ELONGATION DUE TO STRESS IN FIXED LENGTH OF STRAND (mm)	TOTAL ELONGATION AT STRESSED END (mm)	Anchor Capacity @ 0.2% Proof Stress (kN)	JACKING FORCE IN EACH CABLE AT JACKING END (kN)	LOCKING FORCE IN EACH CABLE AT JACKING END (kN)
PA1	6.500	3T13	36.4	27.0	63.4	495	350	290
PA2	9.500	4T13	37.4	27.0	64.4	661	480	395

- THE ELONGATION MENTIONED ABOVE VIDELY DEPENDS UPON MODULUS OF ELASTICITY OF SOIL THEREFORE SAME CAN BE CONFIRMED BY FOLLOWING TEST
- FOR PERFORMANCE AND PROOF TESTS THE MEASURED TOTAL MOVEMENT FOR THE REQUIRED LOAD HOLD AT THE TEST LOAD SHOULD NOT EXCEED 1 MM BETWEEN 1 AND 10 MINUTES IF THE MOVEMENTS ARE LESS THAN TRE 1 MM FOR THIS PERIOD THE ANCHOR IS CONSIDERED ACCEPTABLE WITH RESPECT TO CREEP AS PREVIOUSLY DISCUSSED FOR LOAD TESTS IN WHICH THE MEASURED TOTAL MOVEMENT EXCEEDS THE CRITERIA DESCRIBED ABOVE THE LOAD IS HELD FOR AN ADDITIONAL 50 MINUTE PERIOD OF TIME IF THE MEASURED TOTAL MOVEMENT OVER THIS ADDITIONAL TIME PERIOD DOES NOT EXCEED 2 MM BETWEEN 6 AND 60 MINUTES THEN THE ANCHOR IS CONSIDERED ACCEPTABLE WITH RESPECT TO CREEP

4b. PRESTRESSED ANCHORS- 2 @ EL. -9.500m
WITH REF. TO EXISTING G.L.

DETAIL OF ANCHOR

4a LAYOUT PLAN: ANCHOR-PA2
AT EL. -9.500m @ 1650 c/c (Nominal)

READ DRG. S1-R1 TO S5-R1 AS ONE SET

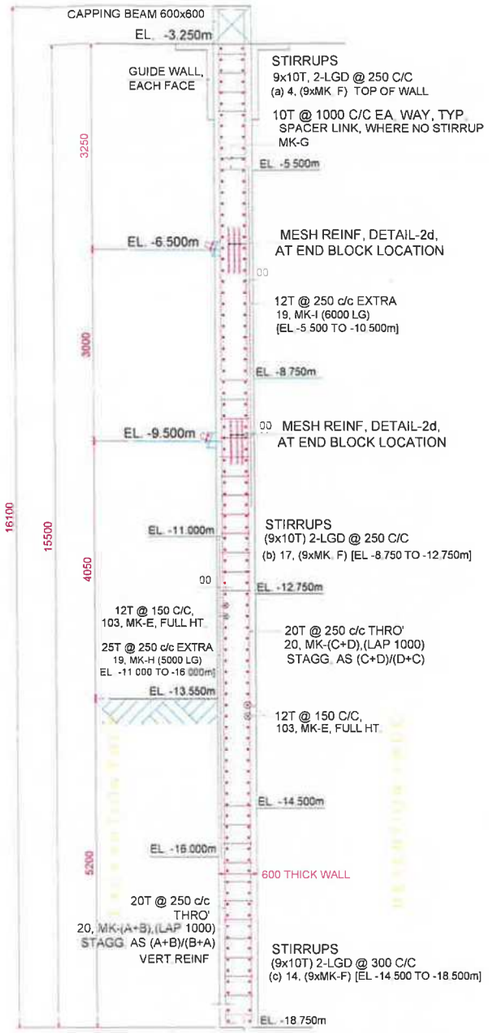
GOOD FOR CONSTRUCTION

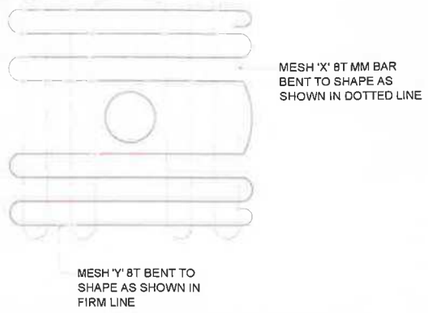
R. K. ASSOCIATES
NADIAD

PROJECT TITLE:
PROPOSED THOTH MALL ,CITYLIGHT JUNCTION, SURAT

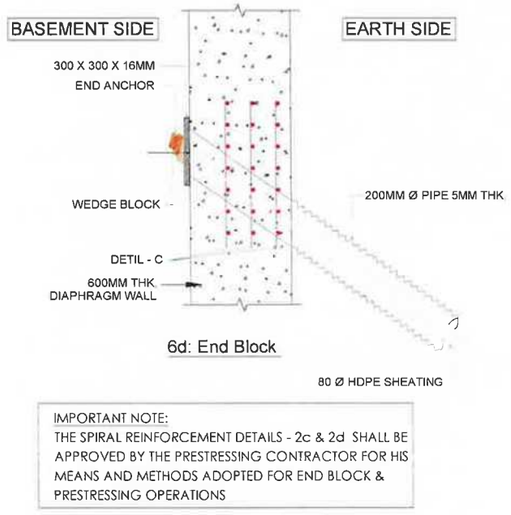
PRESTRESS ANCHORED DIAPHRAGM WALL DETAIL-2

DESIGN : RKS	SCALE : N.T.S	DRAWING NUMBER:	S3-R2
CHECK : AMK			



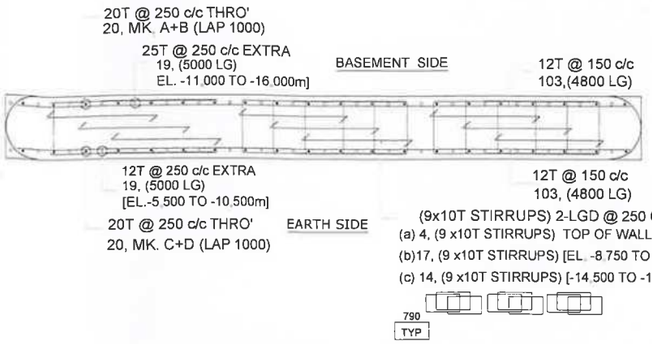


6c. MESH REINFORCEMENT OF END BLOCK LOCATION



6d: End Block

IMPORTANT NOTE:
THE SPIRAL REINFORCEMENT DETAILS - 2c & 2d SHALL BE APPROVED BY THE PRESTRESSING CONTRACTOR FOR HIS MEANS AND METHODS ADOPTED FOR END BLOCK & PRESTRESSING OPERATIONS



6b. TYP. SECTIONAL PLAN : REINF. DETAIL FOR DIAPHRAM WALL ELEMENT

MESH REINF AT ANCHORS & SPACER LINKS NOT SHOWN

NOTES :-

* ALL LENGTH DIMENSIONS ARE IN 'mm' UNIT, UNLESS OTHERWISE MENTIONED.
* BENTONITE SLURRY TO BE USED AS PER IS CODE SPECIFICATIONS FOR DIAPHRAGM WALL CONSTRUCTION.
* CONCRETE GRADE M:30, STELL GRADE Fe 500 FOR DIAPHRAGM WALL, CAPPING BEAM AND GUIDE WALL
* ' T ' INDICATES Fe 500 STEEL AND SHALL CONFORMING TO IS 1786.
* LAP LENGTH SHALL BE PROVIDED 50 x DIA OF BAR
* CLEAR COVER - 50mm FOR DIAPHRAGM WALL TO MAIN VERTICAL STEEL
* 'L' HOOK TO BE PROVIDED AT THE END OF ALL BAR.
* DIAPHRAGM WALL SHALL BE CONSTRUCTED BY ALTERNATE PANEL METHOD.
* GUIDE WALL SHALL BE CONSTRUCTED PRIOR TO STARTING OF DIAPHRAGM WALL
* PVC WATER STOP SHALL CONFIRM TO I.S. 15058-2020.
* DIAPHRAGM PANEL LENGTH SHOULD BE 5.00m ONLY. IT CAN BE CHANGED ONLU WITH PRIOR APPROVAL OF THE PRINCIPAL STRUCTURAL CONSULTANT.
* CAPPING BEAM SHOULD BE CASTED AFTER CONSTRUCTION OF DIAPHRAGM WALL AND PRIOR TO START EXCAVATION FOR BASEMENT

BAR BENDING SCHEDULE AND REINF. TAKE OFF

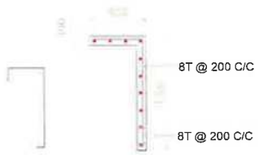
FOR 5.00m PANEL LENGTH FOR 600 THK DIAPHRAGM WALL

SHAPE AND CODE	DETAIL OF BAR MKD	DIA	SPACING	DIMENSION D1	D2	D3	LENGTH 'm'	TOTAL NO.	LOCATION
D2 D1 D3	MK. A	20	250	11800	--	200	12.00	20	VERTICAL - EARTH SIDE
	MK. B	20	250	5150	200	-	5.35	20	
	MK. C	20	250	11800	--	200	12.00	20	VERTICAL - BASEMENT SIDE
	MK. D	20	250	5150	200	-	5.35	20	
	MK. E	12	150	4800	-	-	4.80	103x2	DIST'n. HORI. EACH FACE
D1 D3 D2	MK. F	10	250	790 o/o	520 o/o	88	2.796	9x(4+17+14) =315	STIRRUPS (SITE ADJUST AS REQd.)
D2 D3 D1	MK. G	10	1000	520	100	100	0.72	40	LINKS
	MK. H	25	250	5000	-	-	5.00	19	EXTRA BAR (BASEMENT SIDE)
	MK. I	12	250	5000	-	-	5.00	19	EXTRA BARG (EARTH SIDE)
	MK. J	25	-	1500	3000	-	4.50	2	DIAPHARGM WALL LIFTING HOOK
	MESH X	8	-	6000	-	-	6.00	9	3 NOS. AT EVERY ANCHOR
	MESH Y	8	-	6000	-	-	6.00	9	3 NOS. AT EVERY ANCHOR

IMORTANT NOTES, OBSERVATIONS, RECORDS AND REPORTING DURING EXECUTION:

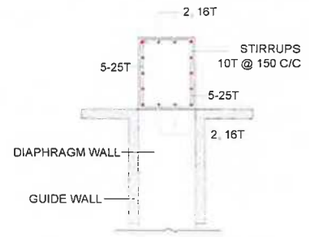
1. THE DIAPHRAGM WALL DRAWINGS SHALL BE USED IN CONJUNCTION WITH THE STRUCTURAL DRAWINGS FOR ITS CORRECTNESS IN LAYOUT AND CONNECTIVITY WITH THE PRIMARY STRUCTURAL ELEMENTS AS RAFTS, BASEMENT FLOOR SLABS, RAMPS ETC. DRAWINGS. CONSTRUCTION MANAGER SHALL BE RESPONSIBLE FOR COORDINATION BETWEEN TRADES & CONSULTANTS INCLUDING BUT NOT LIMITED TO THE INSTALLATION OF ANCHORS, INSERTS, HANGERS, ETC. AS REQUIRED FOR THE UPCOMING STRUCTURAL ELEMENTS TO BE CONNECTED WITH DIAPHRAGM WALL.
2. THE DESIGN, CONSTRUCTION, INSPECTION AND MAINTENANCE OF TEMPORARY STRUCTURES OR PROCEDURES INCLUDING BUT NOT LIMITED TO SUPPORT FOR AND STABILITY OF CRANES OR HOISTS OR LIFTS OR OTHER SIMILAR EQUIPMENT, TEMPORARY GUYING OR BRACING, SCAFFOLDING, FORMWORK OR SHORING, DEWATERING ETC., ARE SOLELY THE RESPONSIBILITY OF THE GENERAL CONTRACTOR OR CONSTRUCTION MANAGER.
3. THE GENERAL CONTRACTOR OR CONSTRUCTION MANAGER SHALL BE RESPONSIBLE FOR UP KEEPING RECORDS FOR EACH ITEMS OF WORK, TESTING OF MATERIALS, CHECKS FOR ASSURING PRESTRESSING OF ANCHORS AS PER RELEVANT CODE PROVISIONS AND WILL MAINTAIN RECORD OF MATERIAL CONSUMPTION DURING EXECUTION
4. ALL REINFORCING SHALL BE HELD RIGIDLY AND ACCURATELY IN PLACE, AND PROTECTED AGAINST DISPLACEMENT BEFORE AND DURING CASTING. IF NECESSARY, ADDITIONAL BARS AND/OR STIRRUPS SHALL BE PROVIDED TO FURNISH SUPPORT FOR ALL REINFORCING.
5. CHECK GROUND WATER TABLE (GWT) WHILE THE DIAPHRAGM WALL IS BEING INSTALLED. IF GWT IS ABOVE EL. -9.50m (Design GWT as per SOIL REPORT), STRUCTURAL ENGINEER SHOULD BE REPORTED FOR DESIGN UPDATES REQUIRED IF ANY.
6. GEOTECHNICAL CONSULTANT SHOULD SUBMIT CONFIRMATORY REPORT THAT THE SOIL STRATA, SOIL CLASSIFICATION AND CHARACTERISTIC DESIGN PARAMETERS ARE IN ORDER AS ENVISAGED IN THE SOIL INVESTIGATION REPORT.
7. AFTER DIAPHRAGM WALL IS CONSTRUCTED, CONFIRMATORY NDT CHECKS SHALL BE CARRIED OUT TO ASSESS STRENGTH OF CONCRETE.

6a. TYP. SECTION : REINF. DETAIL DIAPHRAM WALL



6f. GUIDEWALL: GEOMETRY AND REINF. DETAILS

6g. DETAILS OF P.V.C. WATER STOP CONFRIMING TO IS 15058-2002



6e. CAPPING BEAM at GL: REINF. DETAILS

READ DRG. S1-R1 TO S5-R1 AS ONE SET

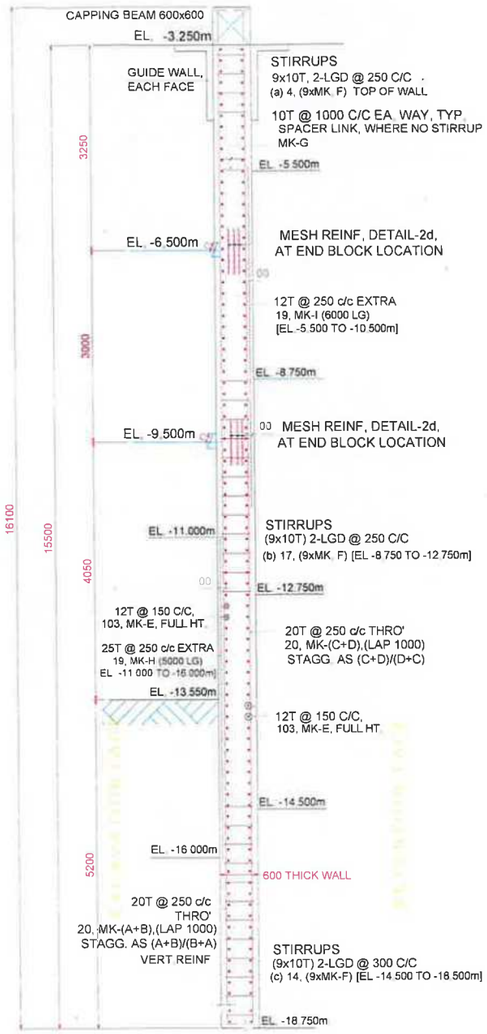
GOOD FOR CONSTRUCTION

R. K. ASSOCIATES
NADIAD

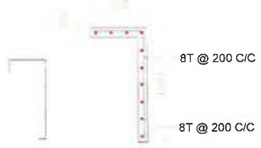
PROJECT TITLE:
PROPOSED THOTH MALL ,CITYLIGHT JUNCTION, SURAT

PRESTRESS ANCHORED DIAPHRAGM WALL DETAIL-4

DESIGN : RKS	SCALE : N.T.S	DRAWING NUMBER:	S5-R2
CHECK : AMK			

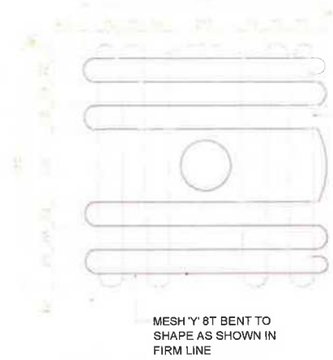


6a. TYP. SECTION : REINF. DETAIL DIAPHRAM WALL

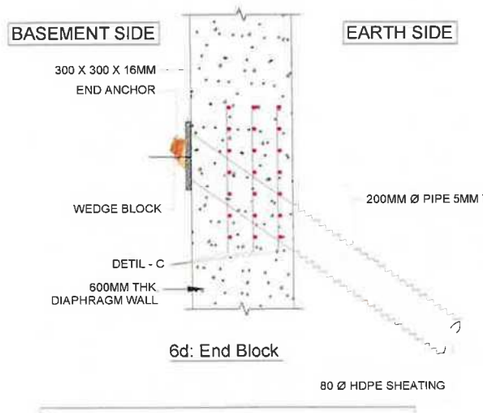


6f. GUIDEWALL: GEOMETRY AND REINF. DETAILS

6g. DETAILS OF P.V.C. WATER STOP CONFRIMING TO IS 15058-2002

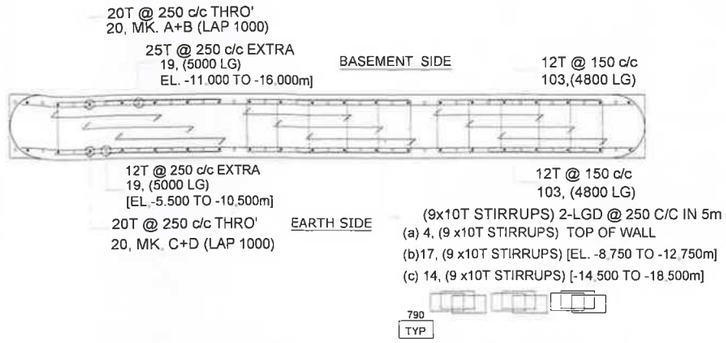


6c. MESH REINFORCEMENT OF END BLOCK LOCATION



6d: End Block

IMPORTANT NOTE:
THE SPIRAL REINFORCEMENT DETAILS - 2c & 2d SHALL BE APPROVED BY THE PRESTRESSING CONTRACTOR FOR HIS MEANS AND METHODS ADOPTED FOR END BLOCK & PRESTRESSING OPERATIONS



6b. TYP. SECTIONAL PLAN :
REINF. DETAIL FOR DIAPHRAM WALL ELEMENT
MESH REINF AT ANCHORS & SPACER LINKS NOT SHOWN

NOTES :-

* ALL LENGTH DIMENSIONS ARE IN 'mm' UNIT, UNLESS OTHERWISE MENTIONED.
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BAR BENDING SCHEDULE AND REINF. TAKE OFF
FOR 5.00m PANEL LENGTH FOR 600 THK DIAPHRAGM WALL

SHAPE AND CODE	DETAIL OF BAR MKD.	DIA	SPACING	DIMENSION D1	D2	D3	LENGTH 'm'	TOTAL NO	LOCATION
D2 D1 D3	MK. A	20	250	11800	--	200	12.00	20	VERTICAL - EARTH SIDE
	MK. B	20	250	5150	200	-	5.35	20	
	MK. C	20	250	11800	--	200	12.00	20	VERTICAL - BASEMENT SIDE
	MK. D	20	250	5150	200	-	5.35	20	
	MK. E	12	150	4800	-	-	4.80	103x2	DISTn. HORI EACH FACE
D1 D3 D2	MK. F	10	250	790 o/o	520 o/o	88	2.796	9x(4+17+14) =315	STIRRUPS (SITE ADJUST AS REQd.)
D2 D3 D1	MK. G	10	1000	520	100	100	0.72	40	LINKS
	MK. H	25	250	5000	-	-	5.00	19	EXTRA BAR (BASEMENT SIDE)
	MK. I	12	250	5000	-	-	5.00	19	EXTRA BARG (EARTH SIDE)
	MK. J	25	-	1500	3000	-	4.50	2	DIAPHARGM WALL LIFTING HOOK
	MESH X	8	-	6000	-	-	6.00	9	3 NOS. AT EVERY ANCHOR
	MESH Y	8	-	6000	-	-	6.00	9	3 NOS. AT EVERY ANCHOR

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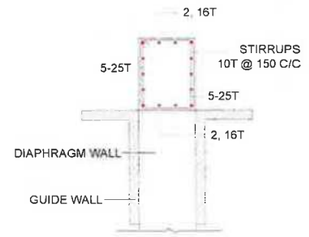
7. AFTER DIAPHRAGM WALL IS CONSTRUCTED, CONFIRMATORY NDT CHECKS SHALL BE CARRIED OUT TO ASSESS STRENGTH OF CONCRETE.



6e. CAPPING BEAM at GL: REINF. DETAILS

READ DRG. S1-R1 TO S5-R1 AS ONE SET

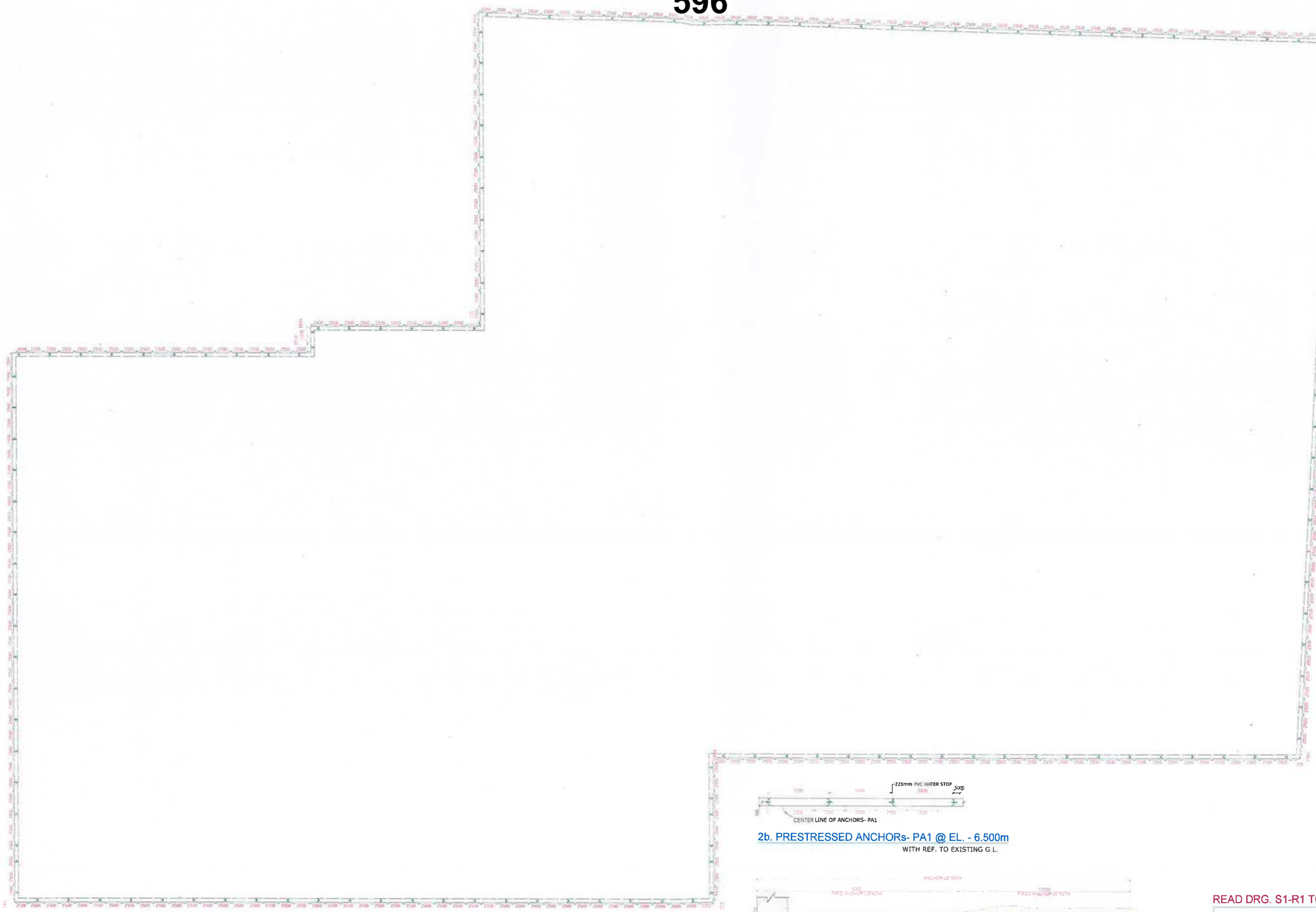
GOOD FOR CONSTRUCTION

R. K. ASSOCIATES
NADIAD

PROJECT TITLE:
PROPOSED THOTH MALL ,CITYLIGHT JUNCTION, SURAT

PRESTRESS ANCHORED DIAPHRAGM WALL DETAIL-4

DESIGN : RKS	SCALE : N.T.S	DRAWING NUMBER: S5-R2
CHECK : AMK		



2a. LAYOUT PLAN: ANCHOR-PA1
AT EL. -6.500m @ 2500 c/c

2b. PRESTRESSED ANCHORs- PA1 @ EL. - 6.500m
WITH REF. TO EXISTING G.L.

DETAIL OF ANCHOR

READ DRG. S1-R1 TO S5-R1 AS ONE SET

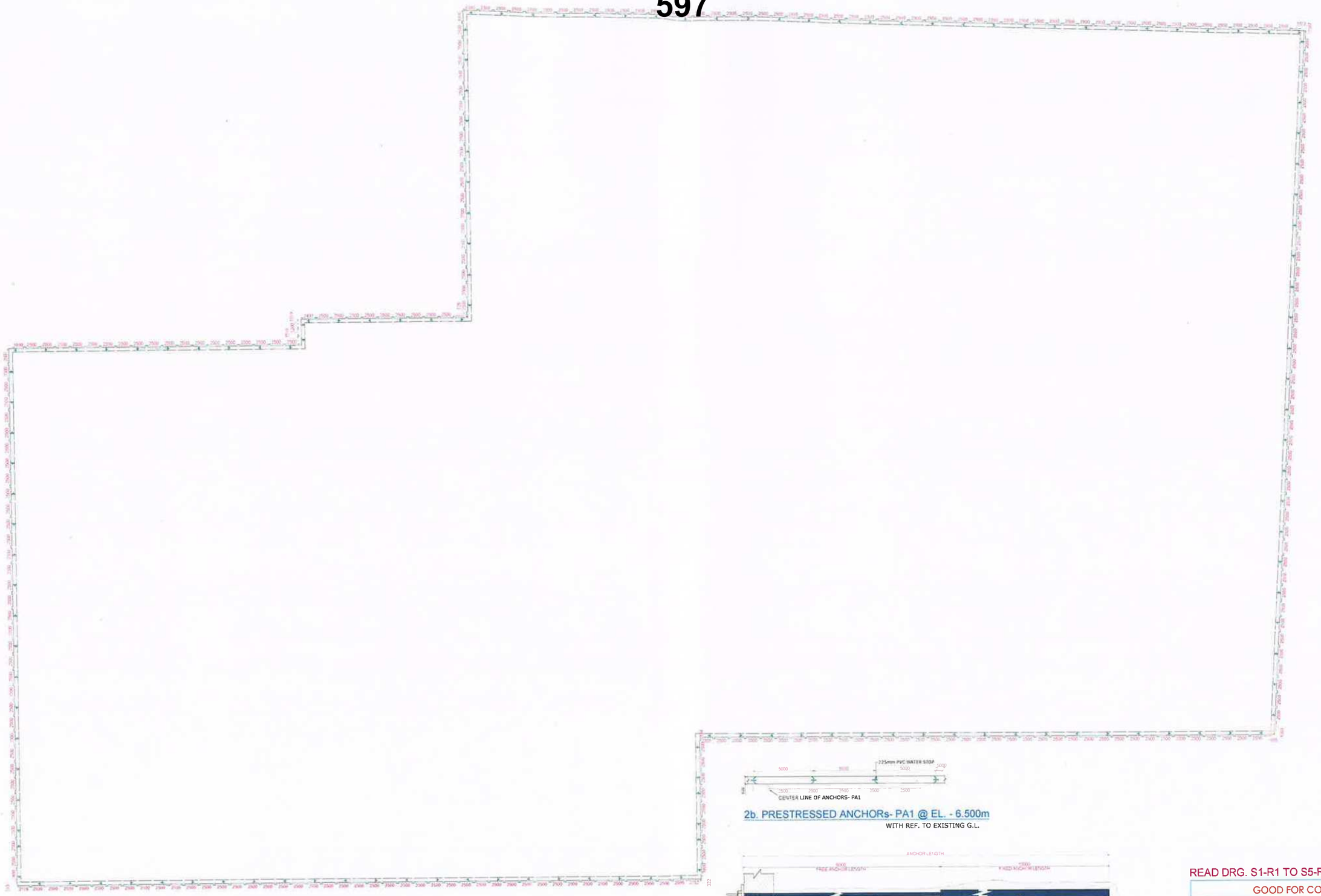
GOOD FOR CONSTRUCTION

R. K. ASSOCIATES
NADIAD

PROJECT TITLE:
PROPOSED THOTH MALL ,CITYLIGHT JUNCTION, SURAT

PRESTRESS ANCHORED DIAPHRAGM WALL DETAIL-1

DESIGN : RKS	SCALE : N.T.S	DRAWING NUMBER: S2-R2
CHECK : AMK		



2a. LAYOUT PLAN: ANCHOR-PA1
AT EL. -6.500m @ 2500 c/c

2b. PRESTRESSED ANCHORs- PA1 @ EL. - 6.500m
WITH REF. TO EXISTING G.L.

DETAIL OF ANCHOR

READ DRG. S1-R1 TO S5-R1 AS ONE SET

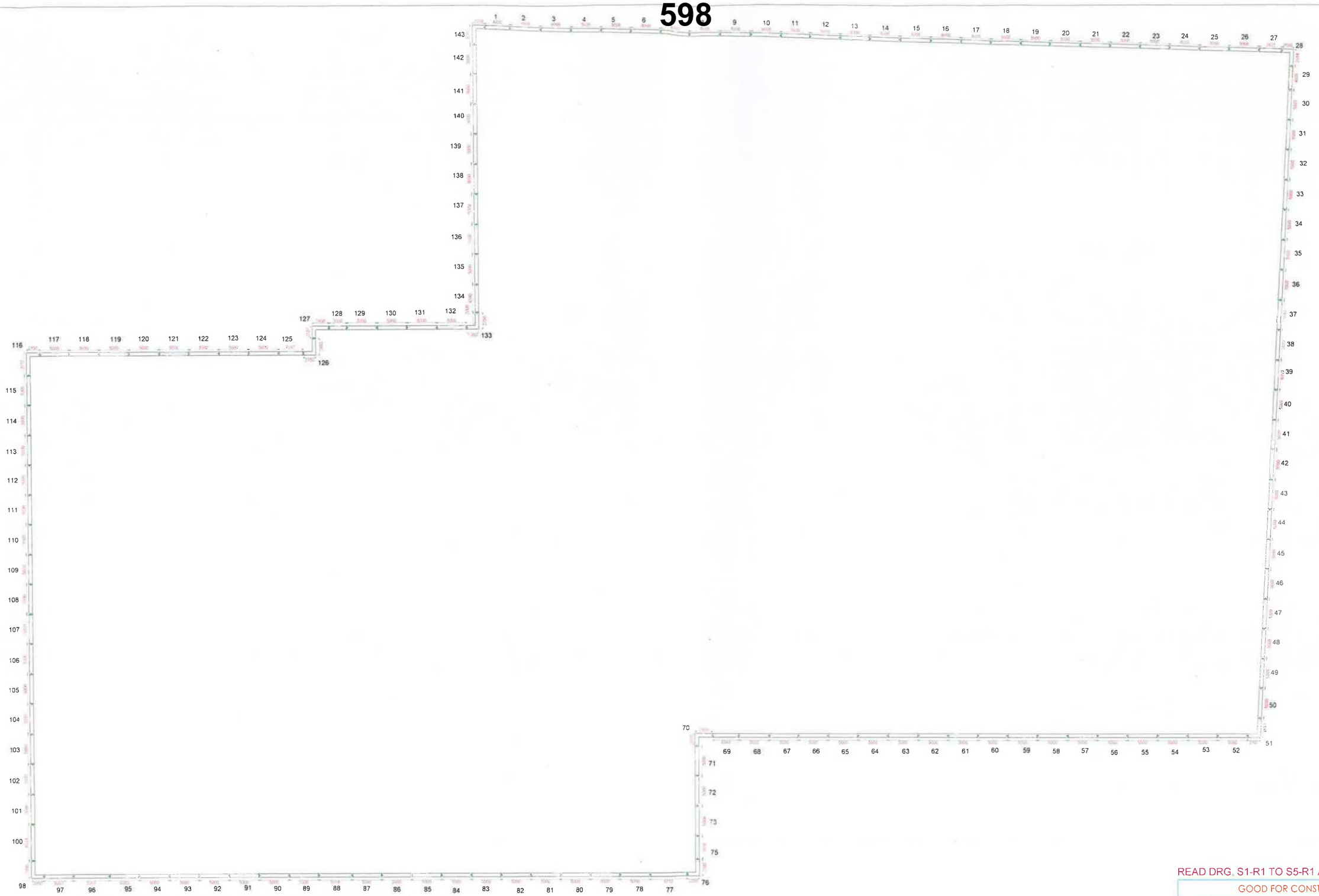
GOOD FOR CONSTRUCTION

R. K. ASSOCIATES
NADIAD

PROJECT TITLE:
PROPOSED THOTH MALL ,CITYLIGHT JUNCTION, SURAT

PRESTRESS ANCHORED DIAPHRAGM WALL DETAIL-1

DESIGN : RKS	SCALE : N.T.S	DRAWING NUMBER: S2-R2
CHECK : AMK		



1a. DIAPHRAGM WALL LAYOUT PLAN

BASIC WALL LAYOUT IS INPUT FROM PRINCIPAL CONSULTANT

READ DRG. S1-R1 TO S5-R1 AS ONE SET

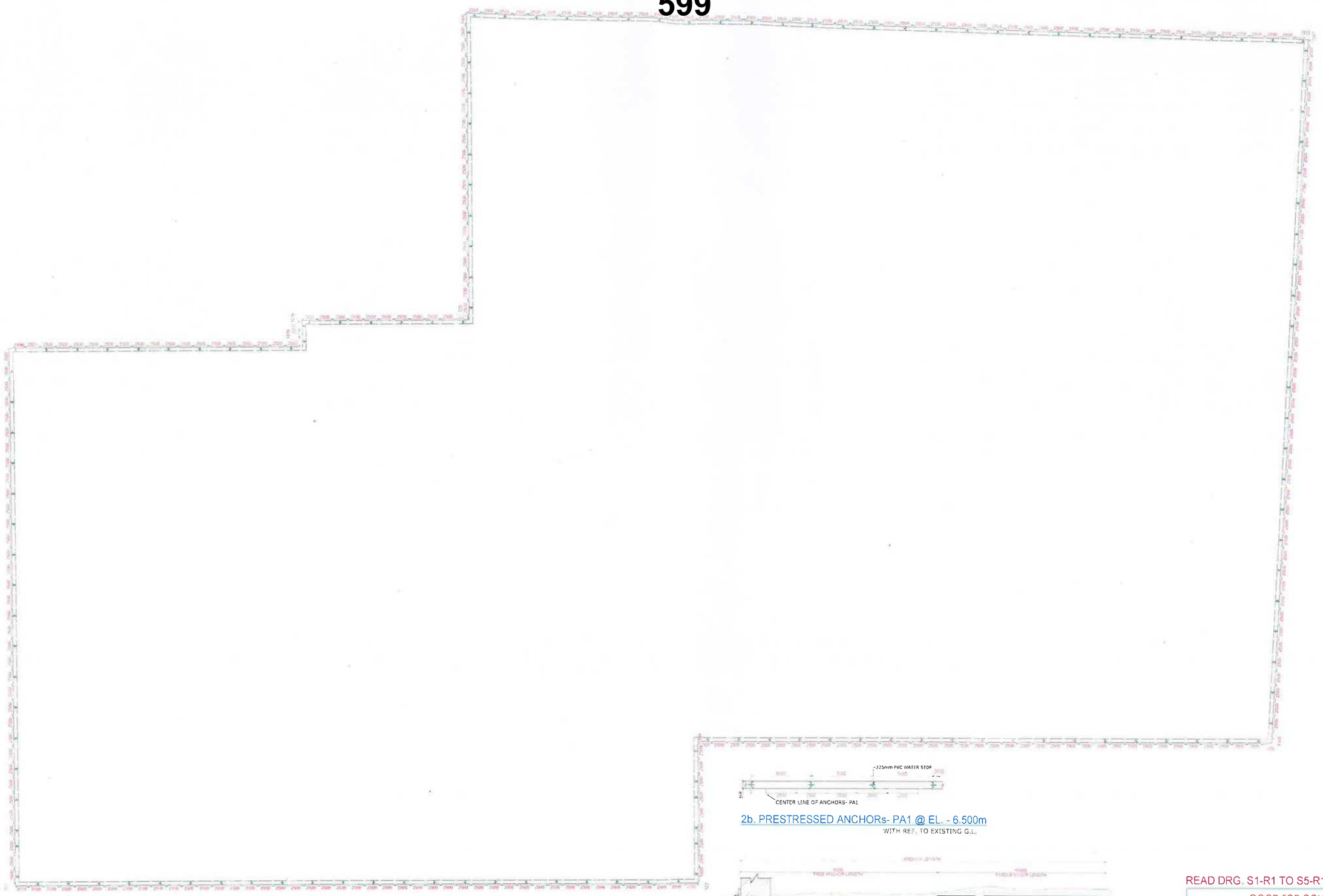
GOOD FOR CONSTRUCTION

R. K. ASSOCIATES
NADIAD

PROJECT TITLE:
PROPOSED THOTH MALL ,CITYLIGHT JUNCTION, SURAT

DIAPHRAGM WALL LAYOUT PLAN

DESIGN : RKS	SCALE : N.T.S	DRAWING NUMBER:	S1-R2
CHECK : AMK			



2a. LAYOUT PLAN: ANCHOR-PA1
AT EL. -6.500m @ 2500 c/c

2b. PRESTRESSED ANCHORs- PA1 @ EL. - 6.500m
WITH REF. TO EXISTING G.L.

DETAIL OF ANCHOR

READ DRG. S1-R1 TO S5-R1 AS ONE SET

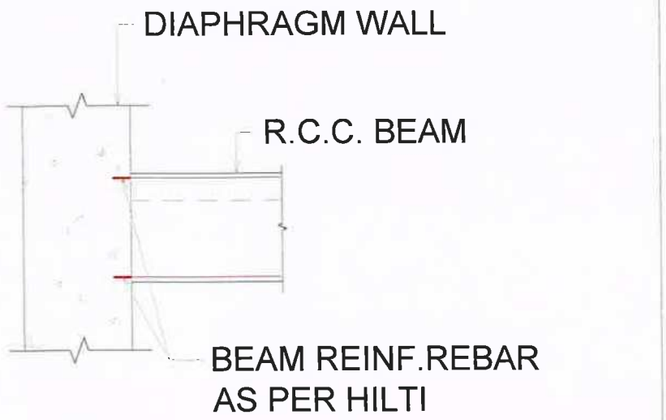
GOOD FOR CONSTRUCTION

R. K. ASSOCIATES
NADIAD

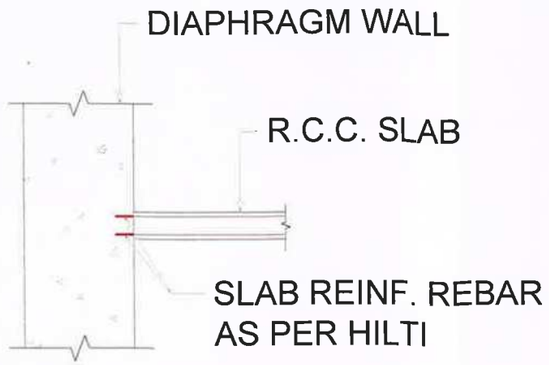
PROJECT TITLE:
PROPOSED THOTH MALL ,CITYLIGHT JUNCTION, SURAT

PRESTRESS ANCHORED DIAPHRAGM WALL DETAIL-1

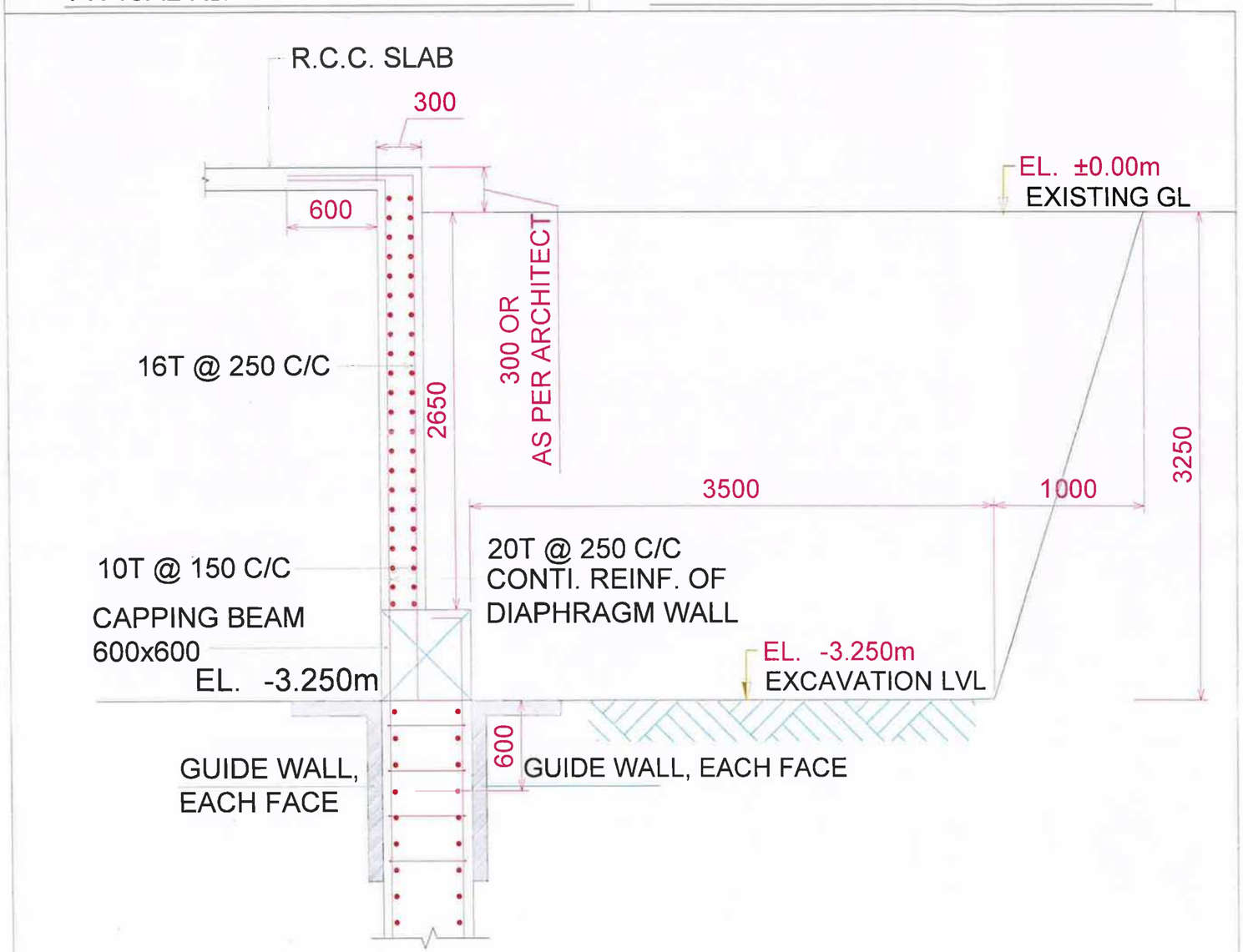
DESIGN : RKS	SCALE : N.T.S	DRAWING NUMBER: S2-R2
CHECK : AMK		



TYPICAL REBARING DETAIL OF BEAM



TYPICAL REBARING DETAIL OF SLAB



TYPICAL RETAINING WALL DETAIL

NOTE :-

- ALL DIMENSIONS ARE IN MT. & MM TO BE VERIFIED WITH ARCH. DWG.
- ALL DIMENSIONS ARE TO BE READ NOT TO BE MEASURED.
- T=TOR STEEL, M=MILD STEEL, LG=LONG, EX=EXTRA
- APPROVED MIX CONCRETE DESIGN OF GRADE M:25 SHOULD BE USED UNLESS SPECIFIED.
- Fe 500 REINFORCEMENT (TMT BARS) SHOULD CONFIRM IS 1786-2000.
- BRICK SHALL NOT HAVING COMP.STRENGTH
- THE PERCENTAGE OF ELONGATION FOR FE 500 MUST BE MORE THAN 14.5% AS PER IS:13920
- ALL CONCRETE WORK SHALL BE MACHINE MIXED AND MACHINE VIBRATED.
- THE CURING, QUALITY & SUPERVISION OF WORKS IS NOT RESPONSIBILITY OF STR. ENGINEER.
- CLEAR COVER TO MAIN REINFORCEMENT SHALL BE :- FOOTING SIDE/BOTTOM - 50MM, RETAINING WALL - 25MM, COLUMN - 40MM, BEAM SIDE / BOTTOM - 30MM, SLAB - 25MM, STAIR WAIST SLAB - 20MM, LINTEL - 20MM

☐ FOR APPROVAL ■ FOR EXECUTION

REVISION NO	REVISION DATE	BY	DESCRIPTION
R5			
R4			
R3			
R2			
R1			
R0			

REVISIONS

CLIENT
B SAFAL
bSafal House, B/h. Mirch Masala Restaurant,
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ARCHITECT
Jagrut & Partners
Architecture + Design
Evolving Since 1990

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Email :- acsacs.406@gmail.com

PROJECT TITLE :
PROPOSED RETAIL DEVELOPMENT
@ CITYLIGHT JUNCTION, SURAT

DRAWING TITLE
TYPICAL RETAINING WALL & SLAB & BEAM
CONNECTION DETAIL WITH DIAPHRAGM WALL

SCALE	N.T.S	SHEET NO.	ACS/S/bS/S_M/001
DATE			
DRAWN BY	JAYESH		
CHECKED BY	A.M.K.		
APPROVED BY	A.M.K.		

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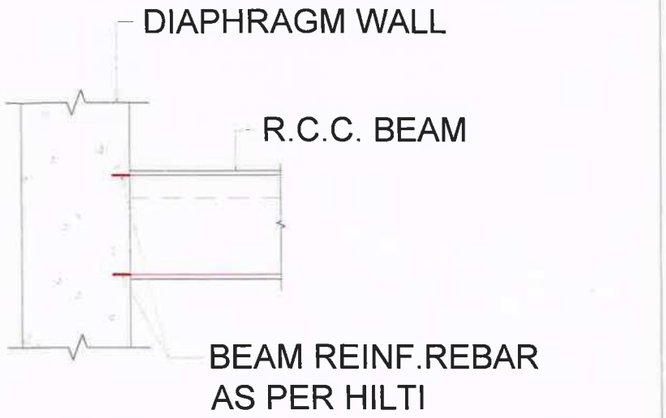
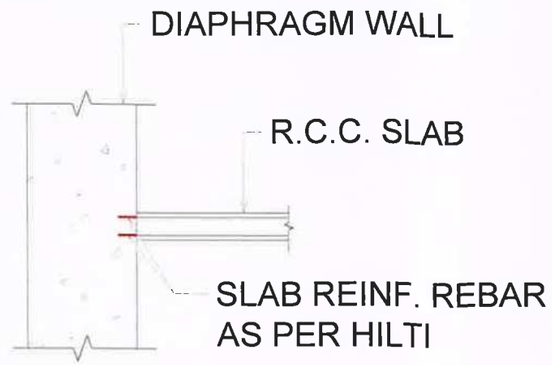
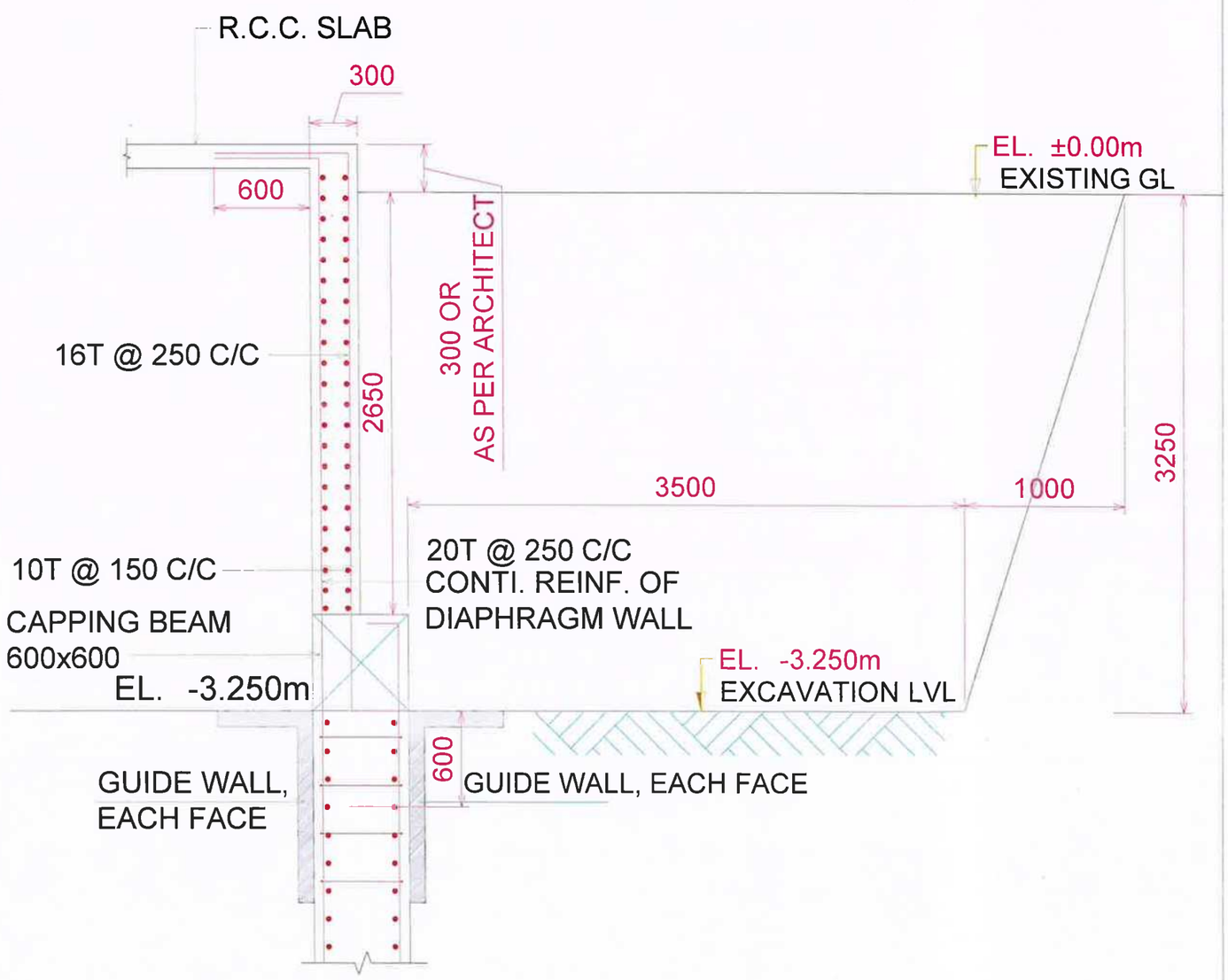


TYPICAL REBARING DETAIL OF BEAM



TYPICAL REBARING DETAIL OF SLAB



TYPICAL RETAINING WALL DETAIL

NOTE :-

- ALL DIMENSIONS ARE IN MT. & MM TO BE VERIFIED WITH ARCH. DWG.
- ALL DIMENSIONS ARE TO BE READ NOT TO BE MEASURED.
- T=TOR STEEL, M=MILD STEEL, LG=LONG, EX=EXTRA
- APPROVED MIX CONCRETE DESIGN OF GRADE M:25 SHOULD BE USED UNLESS SPECIFIED.
- Fe 500 REINFORCEMENT (TMT BARS) SHOULD CONFIRM IS 1786-2000.
- BRICK SHALL NOT HAVING COMP.STRENGTH
- THE PERCENTAGE OF ELONGATION FOR FE 500 MUST BE MORE THAN 14.5% AS PER IS:13920
- ALL CONCRETE WORK SHALL BE MACHINE MIXED AND MACHINE VIBRATED.
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Email :- acsacs.503@gmail.com
Email :- acsacs.406@gmail.com

PROJECT TITLE
PROPOSED RETAIL DEVELOPMENT
@ CITYLIGHT JUNCTION, SURAT

DRAWING TITLE
TYPICAL RETAINING WALL & SLAB & BEAM
CONNECTION DETAIL WITH DIAPHRAGM WALL

SCALE	N T S	SHEET NO.
DATE		ACS/S/bS/S_M/001
DRAWN BY	JAYESH	
CHECKED BY	A M K	
APPROVED BY	A M K	

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THOTH MALL AND COMMERCIAL REAL ESTATE PRIVATE LIMITED

WORK ORDER		
Work Order No. :	WO/TMCREPL/GKV INFRASTRUCTURE/OCT18/08	
Date :	18.10.2023	
M/s. GKV INFRASTRUCTURE PRIVATE LIMITED **First Floor, Shop No A -106, Jay Yogeshwar Complex, Kudasan,** **Gandhinagar, Gujarat, 382421**	**Kind Attn : Mr. Vijay Vanzara** Mob: 9727254900 Mail :- info@gkvinfrastructure.com	
Scope of Work :	**Diaphragm Wall at Thoth Mall, Surat**	
Location :	**Landmark-Anuvrat dwar, city light crossing, opp megh dhwani complex, behind petrol pump, Udhna magdalla road, Surat 395007**	
Site Engineer -In - Charge :	**MR HEMANT ZALA**	
Rate Validity :	Till completion of work	
Details :		
1. Contract Value :	**₹ 12,83,40,039.19** Rs. Twelve Crore Eighty three lacs forty thousand thirty nine only.	
2. Taxes :	GST 18% will be extra	
3. Overall Schedule :	Work Start Date : 19-10-2023	Work Completion Date : 19-04-2024
4. Escalation in Price :	As per Annexure - A	
5. Payment Terms :	As detailed in Annex B	
6. Annexures :	As mentioned below : Annexure - A - Basic Rates. Annexure - B - Special Conditions Of Contract. Annexure - C - Bill of Quantities with Schedule of Rates. General Conditions of Contract	

For, THOTH MALL AND COMMERCIAL REAL ESTATE PRIVATE LIMITED

Authroized Signatory

THOTH MALL AND COMMERCIAL REAL ESTATE PVT. LTD.

AGREED & ACCEPTED ON BEHALF OF GKV INFRASTRUCTURE PRIVATE LIMITED

Authroized Signatory

GKV INFRASTRUCTURE PVT. LTD. GANDHINAGAR

THOTH MALL AND COMMERCIAL REAL ESTATE PRIVATE LIMITED

TENDER FOR DIAPHRAM WALL FOR THE CONSTRUCTION OF PROPOSED THOTH MALL, SURAT

SECTION___OF VOLUME__OF TENDER DOCUMENT

ANNEXURE A - SCHEDULE OF BASIC RATES

The Contractor is required to considered the below mentioned basic rates while filling up the tender. All these rates which are mentioned below are landed costs including loading, unloading, excluding pumping, taxes and duties, GST. It is further clarified that any local transport from contractor's yard to the site shall be borne by the contractor and shall not form as part of adjustments under basic rates.

In all the cases the contractor is required to submit the proof of payments, challans, gate passes etc. made to receive these materials at site at said unit price.

1. The contractor shall undertake procurement of these materials (where basic prices are applicable) jointly with the company. The Contractor shall extend its full assistance for this joint procurement. The Contractor shall intimate Company, at least 2 months or sufficient time in advance. The Contractor will seek approvals of rates and vendors from Company prior to placement of the order. The Contractor will submit to Company the quotations including payment terms along with the comparative statements. It is further clarified that the rates from various vendors shall be negotiated by Company considering maximum credit period of 30 days. If contractor wishes to avail credit period of more than 30 days, any escalation/de-escalation amounts, on the account of this increased credit period shall be borne by Contractor. In case if it is required to purchase the material against LC ,BG etc., all charges related to these instruments shall be borne by contractor. The contractor shall ensure timely payments to the vendors, for the materials whose basic rates are given as per agreed terms and conditions. In the event of delay in opening of LC or non-payment to the approved vendor, if the approved rate for a particular purchase gets dishonored and company requires to freshly negotiating with the vendor then the differential price and time delay will be attributable to the contractor. The Contractor shall be responsible for necessary follow ups to get the required materials at site in stipulated time from the finalized vendors. The Contractor shall ensure to get the material of the required quality.

2. The Company may use its own resources (including E Sourcing etc.) to get the better rates of the mentioned materials. The quantities of materials to be procured shall be discussed with Company at regular intervals and contractor shall only procure the materials and bring to site after due consultation and clearance from Company.

3. The difference of present rate less base rate shall be paid/recovered as per actual work performed at site as per agreed payment terms.

THOTH MALL AND COMMERCIAL REAL ESTATE PVT. LTD.

GKV INFRASTRUCTURE PVT. LTD. GANDHINAGAR

THOTH MALL AND COMMERCIAL REAL ESTATE PRIVATE LIMITED

BASIC RATE OF MATERIAL

Sr. No.	Description	Unit	Basic Rates	Permissible Wastages
1	Cement per bag of 50kg	bag	Not Applicable	
2	RMC of Grade M15 excluding pumping	cum	Rs. 4030+GST	1%
3	RMC of Grade M30 with cement + PFA with minimum Cement content of 320 kg / cum. Rate is excluding pumping.	cum	Rs. 5050+GST	1%
4	Reinforcement Steel	mt	Rs. 56,000 +GST	2.5%
5	Tendons	mt	Rs.66,000+GST	Nil

The amount payable to the Contractor for the Work done shall be adjusted for increase or decrease in the rates for the materials listed under **Material Basic Rates** as under:

A = Q x (P – B)

A - Amount payable or recoverable
Q - Material Consumption for Quantity consumed during the period under consideration
P - Lesser of P1 [Approved Procurement Price] and P2 [Actual Procurement Price]
B - Material Basic Rate

Material Basic Rate (B): The material basic rates as indicated under Material Basic Rates List shall be considered.

Approved Procurement Price (P1): Contractor shall submit Procurement Approval Note as per mutually agreed format attaching comparative, all quotes and other applicable documents, for the approval of Owner, at least 07 days prior to procuring any materials that are listed under Material Basic Rates.

Owner may from time to time provide to Contractor, a list of Long Term Suppliers (LTS Partners List) and materials prices, terms and conditions agreed with such LTS Partners.

Contractor shall obtain quotations from a minimum of three suppliers and obtaining offers from the Owner provided Long Term Suppliers is mandatory unless such LTS Partners are not available for a particular material.

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Owner reserves the right to negotiate with any or all suppliers in the Procurement Approval Note and also with any additional suppliers prior to approval of the final price. Contractor shall submit any other documents as required by the Owner. Owner approved final price shall be considered as Approved Procurement Price (A1)

Actual Procurement Price (P2): After procurement of materials, Contractor shall submit, for the scrutiny, audit and approval of Owner, a statement of Actual Procurement Price of Material attaching:
a) Copies of Purchase Orders;
b) Delivery Challans;
c) Proof of payment; and
d) Any other documents as required by the Owner
Owner shall approve Actual Procurement Price (P2)

Material Consumption Quantity (Q): Quantity of materials calculated for the work done with Owner approved material consumption coefficients and Owner approved wastage allowances. Only the quantity of materials actually brought by the Contractor on site of Work and consumed in the Work duly supported with invoices shall be considered for Material Consumption Quantity.

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THOTH MALL AND COMMERCIAL REAL ESTATE PRIVATE LIMITED

Name of our company:- THOTH MALL AND COMMERCIAL REAL ESTATE PRIVATE LIMITED
WO No : WO/TMCREPL/GKV INFRASTRUCTURE/OCT18/08
Work : Diaphragm Wall at Thoth Mall, Surat
Contractor : GKV INFRASTRUCTURE PRIVATE LIMITED

Annexure- B Special conditions of Contract

The Special Conditions of Contract ("SCC") complement the General Condition of Contract (GCC). Whenever there is a conflict, the provisions herein shall prevail over those in the GCC.

Sr. No.	GCC Clause reference		Special Condition of Contract
1	1.20	Owner	THOTH MALL AND COMMERCIAL REAL ESTATE PRIVATE LIMITED
2	1.28	Site	THOTH MALL, Landmark-Anuvrat dwar, city light crossing, opp megh dhwani complex, behind petrol pump, Udhna magdalla road, Surat 395007
3	1.3	Commencement Date	19-10-2023
4	1.33	Completion Date	6 months from commencement date
5	39	Mobilization Advance	The Owner will provide an interest free Mobilization Advance Payment not exceeding 5% of Contract Price (excluding tax) against the Contractor furnishing an irrevocable bank guarantee from a nationalized bank or from a reputed commercial bank acceptable to the Owner for an equivalent amount. The format approved by the Owner shall be used for the Bank Guarantee. The Bank Guarantee shall be valid up to 3 months beyond the Completion Period.
6		Recovery of Mobilization Advance	Mobilization Advance paid will be recovered from each R.A. bill at the rate of 12.5% of gross invoice value (excluding GST) so as to recover 100% of advance paid at the completion of 80% of Contract Price.
7		Secured Material Advance	After receiving Steel, RMC and cement on site, 100% Payment for the Material (Including GST) should be released within 5 days.
8	38	Retention Money	An amount of 5% of gross invoice value (excluding GST amount) of each Running Account Bill will be deducted by the Owner towards Retention Money amounting to 5% of the Contract Price. 50% of retention money will be released with final bill payment and the balance will be released after expiry of the Defects Liability Period duly certified by Engineer-In-Charge.
9	31	Liquidated Damages for Delay	Time is the essence of Contract. In case of any delay in the completion of Works, for reasons attributable to the Contractor, beyond the Time for Completion, an amount equal to 0.5 % of the Contract Price for every week or part thereof delay, subject to maximum of 5% of Contract Price will be recoverable from the Contractor as liquidated damages. The liquidated damages are recoverable from the Contractor whether or not actual damage or loss is proved to have been caused thereby. The liquidated damages recovered by the Owner from the Contractor are for the delay and not as penalty.
10	13	Performance Security	Within fifteen (15) days of receipt of the Letter of Intent, the Contractor shall furnish Performance Security in the form of an irrevocable bank guarantee from a nationalized bank or from a reputed commercial bank acceptable to the Owner for an amount of five (5) percent of the Contract Price (excluding GST). The approved format provided in the Section-7 or any other form approved by the Owner shall be used for the Bank Guarantee. The Bank Guarantee shall be valid up to 3 months beyond the Completion Period.
11	34	Defect Liability Period	12 Months from the date of issue of virtual completion certificate
12	42	Procurement of basic rate material If applicable	As per Annexure A
13		Material testing	Testing of Materials and executed works will be as per Technical Specifications amd QAP materials and as directed by Engineer-in- Charge. Third party testing Required.
14	40	R A Bill frequency. Adhoc / advance. period for certification & payment.	1) Contractor shall submit not more than one RA bill for every 15days with all supporting documents such as joint measurement sheets, reconciliation statement etc., as required by the EIC. 2) 95% Payment of RA Bill shall be made within 10 days from the date of certificate. 3) Any quantity variation as well as extra item to be executed on site shall be informed to EIC in advance and approval shall be obtained. 4) All joint measurement sheets duly signed by concerned EIC or Site Engineer shall submitted to the billing department within seven days from the submission of RA bill.
15	40.16	Payment	All the payments under this Contract will be subject to statutory deduction under local, state and central government laws applicable from time to time (GST and income tax). Tax deductions will be made at source as per statutory requirement from every payment made to the Contractor at rates notified from time to time.
16	42.1	Quantity variation	Quantities shown in the BOQ are approximate and tentative. Thus variation in quantities shall be any extent for individual items. However scope of work as described in the contract in broad shall be subject to variation limit of +/- 25% of the contract value.
17	19	Power	The Power shall be provided by Client at free of Cost. Client shall provide power to use for the purpose of the Works at one point within the site premises on free issue basis. Contractor shall, at his own cost provide necessary arrangements for further distrubution.
18		Water	Client shall provide power to use for the purpose of the Works at one point within the site premises on free issue basis. Contractor shall, at his own cost provide necessary arrangements for further distrubution.
19		Dewatering	Dewatering caused during diaphragm wall work shall be under contractor's scope.
20		Safety	All the responsibility of safety will be under the scope of Contractor. It will be mentioned as per mentioned in the GCC. All the compliance need to fulfill as per the gornment law and site requirements. Details mentioned in EHS document provided.
21		Storage space	Space for storage shall only be provided at the site by the Owner. The contractor to make their office and store for their requirement and the same shall be shifted/ dismantled on the request of the EIC. No labour accommodation is allowed inside the site.

THOTH MALL AND COMMERCIAL REAL ESTATE PVT. LTD.

GKV INFRASTRUCTURE PVT. LTD. GANDHINAGAR

THOTH MALL AND COMMERCIAL REAL ESTATE PRIVATE LIMITED

Name of our company:- THOTH MALL AND COMMERCIAL REAL ESTATE PRIVATE LIMITED
WO No : WO/TMCREPL/GKV INFRASTRUCTURE/OCT18/08
Work : Diaphragm Wall at Thoth Mall, Surat
Contractor : GKV INFRASTRUCTURE PRIVATE LIMITED

22		Space for office	As per the approved site logistics plan by the Client time to time as per the space availability.
23		Labour accommodation	Contractor shall make his own arrangements for labour accommodation outside the Site premises.
24		Technical specification	It must be as per the mentioned in the particular design or Architect/structural/consultant's requirement or as per the site incharge approval.
25		Responsible for material	Company will provide the space for material but not responsible for security of material. Contractor needs to manage lock & key store themselves. If any kind of theft we are not responsible for material.
26		GST portal ledger	As per our Company policy, we will pay GST amount ONLY after the same amount will be reflected on GST portal ledger.
27		Statutory /authority passing (IF APPLICABLE)	The Contractor shall comply with all the relevant labour Laws or any modifications thereto for any other laws relating thereto and rules made there under from time to time, applicable to the Personnel, including Laws relating to their employment, health, safety, welfare, and shall allow them all their legal rights. Before commencement of Work, the Contractor must possess a valid labour licence from the concerned authorities and furnish a copy of the same to the Owner. The compliance and adherence shall include but not limited to:
			a) The Employees' PF & Misc. Act, 1952 b) The Employee State Insurance Act, 1948 c) The Minimum Wages Act,1948 d) The Building & Other Construction Workers Act,1996 e) The Payment of Wages Act, 1948 f) The Payment of Bonus Act,1965 g) The Payment of Gratuity Act, 1972 h) The Employees Compensation Act, 1923 i) The Equal Remuneration Act, 1976 j) The State Labour Welfare Fund, 1953 k) The State Professional Tax, 1952 l) The National & Festival Holiday Act, 1965 m) The Maternity Benefits Act, 1961 n) The Sexual Harassment Of Women At Workplace Prevention Prohibition & Redressal Act, 1995 o) Interstate Migrant Workmen Act, 1979 p) The Weekly Holidays Act, 1942 q) The Contract Labour (Regulation & Abolition) Act, 1970 r) Industrial Disputes Act, 1947 s) Trade union Act, 1926 t) Workmen Compensation Act, 1923
28		Legal compliances	All legal compliances needs to be done as per requirement. List as per Annexure-L
29		Mix design	Mix Design shall be done by contractor as per procedure and they have to submit to client for verification
30		Billing Name	**THOTH MALL AND COMMERCIAL REAL ESTATE PRIVATE LIMITED,** **GST NO. : 24AAJCT2227J1ZC**
31		As-built Documentation	Contractor shall submit 6 sets of As-built drawings in hard and soft copies showing therein corrections and modifications (if any) made during the course of execution of the Works.
32		QRO items	QRO items of BOQ are subject to re-negotiation by the Client prior to executing such items.
33		Escalation	This is a firm rate contract with basic rate variation clause. No escalation is applicable. For any delay only extension of time may be allowed.
34		Cement Make	Ultratech, Ambuja, Sanghi, J K Laxmi
35		Reinforced steel Make	ET, Polaad, JSW, Gallon, Welspun, SAIL, RINL
36		Structural steel Make	SAIL, JSW/ SAIL/ TATA
37		Prestressing tendons Make	Usha Martin, TATA, DP Wire, Kataria
38		Non shrink grout Make	Sika, BASF, Fosroc
39		Plasticiser Make	Sika, BASF, Fosroc
40		Ready Mixed Concrete Make	Ultratech, RDC, Nuvoco, ACC, Godrej Or Other QCI Certified Supplier after getting approval.
41		PVC Waterstop Make	Sika, Fosroc, Kanta flex, Supreme or as approved

THOTH MALL AND COMMERCIAL REAL ESTATE PVT. LTD.

GKV INFRASTRUCTURE PVT. LTD. GANDHINAGAR

THOTH MALL AND COMMERCIAL REAL ESTATE PRIVATE LIMITED

Annexure-I

SN	ACT	FREQUENCY	CHECK LIST POINT
1	CL Act	PRELIMINARY	Copy of Contract Labour Licence [OR] Application along with security deposit details in Form IV
2	CL Act	ANNUAL	Whether the Contract Labour Licence is Renewed for the current year
3	CL Act	ONGOING	Copy of Employment cards - Form - XIV
4	CL Act	ONGOING	Register of Workmen FORM A
5	CL Act	DAILY	Muster Roll - FORM D
6	CL Act	MONTHLY	Register of Wages FORM B
7	CL Act	YEARLY	Contract Labour Yearly Returns - Online - (**Before 28/02**)
8	CL Act	MONTHLY	Wages Slips - XIX
9	CL Act	MONTHLY	Regsiter of Deduction - Form C
10	Min Wages	MONTHLY	Current Minimum Wages paid as per notification based on Nature of work
11	Min Wages	MONTHLY	Wage Slip
12	PW Act	MONTHLY	Wages paid by Bank transfer or not ?
13	PW Act	MONTHLY	Wages paid by 7th of Next Month
14	Min Wages	ONGOING	Attendance Card
15	Min Wages	YEARLY	Annual Returns - Form III [Rule 21(4-A)]
16	Bonus	YEARLY	Form A & Form B
17	Bonus	YEARLY	Form C Bonus Calculation - Per Employees
18	Bonus	YEARLY	Form D - Annual Retrun with in one month of Bonus Payment
19	WC Act	PRELIMINARY	WC Policy Number and Number of persons covered within the Policy and the Validity of Policy
20	PF Act	PRELIMINARY	Proof of having PF registration
21	PF Act	ONGOING	Enrollment of All Eligible Employees
22	PF Act	ONGOING	PF Form 2 (online)
23	PF Act	ONGOING	PF Form 11
24	PF Act	MONTHLY	PF challan for the previous month [OR] Token of payment made to SBI of current month
25	PF Act	MONTHLY	PF ECR (Electronic Challan cum Return) Online generated with TRRN No.
26	PF Act	MONTHLY	PF challan paid on or Before 15th of every month
27	ESIC ACT	PRELIMINARY	Proof of having ESI registration Number
28	ESIC ACT	PRELIMINARY	Enrollment of Eligible Employees & Copy of ESI E-Pehchan Cards
29	ESIC ACT	MONTHLY	Monthly Contribution history of ESIC deduction
30	ESIC ACT	MONTHLY	ESI challan paid on or before 15th of every month
31	ESIC ACT	MONTHLY	ESI Paid challan receipt for the previous month
32	GLWF	HALF YEARLY	GLWF Paid challan receipt for the JUNE/DEC month
33	Professional Tax	MONTHLY	Professional Tax Paid challan receipt for the month
34	Inter State Migrant	ONGOING	Registration and Licence as Applicable

THOTH MALL AND COMMERCIAL REAL ESTATE PVT. LTD.

GKV INFRASTRUCTURE PVT. LTD. GANDHINAGAR

THOTH MALL AND COMMERCIAL REAL ESTATE PRIVATE LIMITED

WO No : WO/TMCREPL/GKV INFRASTRUCTURE/OCT18/08
Work : Diaphragm Wall at Thoth Mall, Surat
Agency : GKV INFRASTRUCTURE PRIVATE LIMITED

Annexure C - BOQ

Sr. No.	Description of Item	Unit	Qty.	Rate	Amount (Rs.)
A)	Length of Diaphragm Wall (Approx.)	m	675.50		
B)	Depth of Diaphragm Wall From bottom of Capping Beam	m	15.50		
C)	The Contractor shall be responsible for executing work in Coordination with other Agencies.				
D)	The quoted rate shall include the cost of scaffolding which is in contractor's scope.				
E)	Stacking and Disposal of grabbed earth & slush outside the site - under Contractor's scope of works and shall be part of quoted rate.				
F)	Day to day cleaning of the working Area at site including removing debris from site shall be under the Scope of Contractor, failing which the Company shall deploy separate agency for the same at the risk and cost of the Contractor. Company shall inform only the expenses incurred and debit the same from the payables of				
G)	Quoted rate shall include removal of fine level soils from D wall with water jet.				
H)	Finishing of Hollow surface / Honey Comb shall be part of the quoted rate. Surface shall be smooth finish to receive HDPE sheet.				
I)	Repairing of cracks shall be part of the quoted rate.				
J)	Treatment for dampness and seepage shall be part of the quoted rate.				
A - Civil Work					
1	Laying of Guide Wall as per drawing with M15 Grade Concrete including excavation, shuttering, labour for concreting, etc., as per drawing. Dismantling of guide wall and disposal after Diaphragm wall construction shall be in the scope of contractor. Sampling and testing of concrete shall be in accordance with the material QAP of PML with no extra cost. Mix design approval must be taken prior to use.	rmt	675.50	1,200	8,10,600.00
2	Digging of bore for 600mm thk R.C.C Diaphgram wall by deploying adequate capacity Diaphragm wall grab machines boring in all kinds of soils and rocks, including working in or under water and/ or liquid mud, in foul conditions and pumping and bailing out water and removing slush, including disposal of earth/ rock/ slush etc. for all leads and all lifts, including preparing, providing and re-circulating bentonite slurry in the trench as and when required for all depths, including agitating bentonite slurry during trenching etc. Sampling and testing of bentonite shall be in accordance with the material QAP of PML or as specified with no extra cost. Material approval must be taken prior to use.	sqm	10470.25	2,785	2,91,59,646.25
3	Providing and Laying M-30 concrete for Cast-in situ RCC diaphragm wall by self compacting, ready mix reinforced cement concrete, tramie controlled, as per approved structural design not exceeding 600mm, in pannels of required depth and lengths as per approved drawing, providing and fixing stop ends or form tubes, upto the required depth of diaphragm wall including extracting the same after casting, including chipping off the bentonite adulterated concrete or unsound concrete up to the cut off level for obtaining the sound concrete, dressing undulations on the exposed face of diaphragm wall after excavation by chipping/ chiseling etc. including filling the depression/ cavities with sound concrete etc. complete and as directed by the Engineer-in-charge, "including providing recess for bearing plates and fixing insert boxes for inclined anchors etc. complete as per the specifications and approved design and as directed by the Engineer-in-charge, but excluding the cost of reinforcement and inserts. (The rate shall include the cost of labour, material and Tools & Plants, handling, lifting and placing in position the reinforcement cage in the trench, including the additional cost of welding the reinforcement bars etc. involved in the work and all other incidental expenditure for completing the work as directed by the Engineer-in-charge). Sampling and testing of concrete shall be in accordance with the material QAP of PML with no extra cost. Mix design approval must be taken prior to use. **Mode of Measurement:** The actual area of the diaphragm wall measured from the designed bottom level to the designed cut off level only shall be measured for payment.				
a	Diaphgram wall	cum	6282.15	5,426	3,40,86,945.90
b	Guide Wall with M15 concrete - Only material cost to be quoted as laying is covered under item number 1 above.	cum	243.18	4,128	10,03,847.04
4	Providing and fixing 225mm wide PVC water stop of approved make as approved by the Engineer-In charge.	rmt	2100.00	300	6,30,000.00

THOTH MALL AND COMMERCIAL REAL ESTATE PVT. LTD.

GKV INFRASTRUCTURE PVT. LTD. GANDHINAGAR

7.12.Vas

THOTH MALL AND COMMERCIAL REAL ESTATE PRIVATE LIMITED

5	Providing, straightening, cutting, bending and placing of Reinforcement steel (Fe 500 confirming to IS 1786-2008) as per specification, drawings and direction of EIC at all levels including lead and lifts. The rate shall include preparation of bar bending schedule and getting approved by EIC, including chairs, pins, spacer bars, binding wire of 18G (GI), all tools and tackles and cost of cover blocks, unloading, varai, lowering the cage in the bore etc. complete to the satisfaction of EIC. Only authorized laps shall be measured for payment. Rolling margin and steel consumed for chairs, hook for lifting, and spacer bars shall be measured for reconciliation purpose only. Sampling and testing of reinforcements shall be in accordance with the material QAP of PML with no extra cost.	mt	510.50	66,000	3,36,93,000.00
6	Providing prestress soil anchors of required capacity and length as shown in the drawing with 3T13 (Strands IS :14268 Class-2) 16m length 2.5mc/c at 1st lvl (prestress tendons) with 80mm sheathing, to be grouted in soil with resin grout (with cement and non shrink/ plasticizer admixtures). The contractor unit rates including boring using adequate capacity Anchor drilling Rig in soil for anchors of 200mm dia. Providing prestressing tendons, Spacer Blocks, HDPE sheathing, Sand and Epoxy Coating over bonded length, PVC Sheathing over unbonded length, grouting with resin grout, stressing tendons, anchorage block and providing dowels for the beams at prescribed locations, spirals etc. The rate shall include the anchor head including bearing plate as per the specification and as shown in the drawing. Cement for grouting shall be in contractor's scope and Basic rate variation shall not be applicable for this item. MS brackets used for Anchor head shall be taken back by the contractor once the slabs are structurally connected with Diaphragm wall. Contractors shall salvage the cost of MS brackets and pass the rebate in the quoted rate.	rmt	4304.00	2,400	1,03,29,600.00
7	Providing prestress soil anchors of required capacity and length as shown in the drawing with 4T13 (Strands IS :14268 Class-2) 18m length 2.5mc/c at 2nd lvl (prestress tendons) with 80mm sheathing, to be grouted in soil with resin grout (with cement and non shrink/ plasticizer admixtures). The contractor unit rates including boring using adequate capacity Anchor drilling Rig in soil for anchors of 200mm dia. Providing prestressing tendons, Spacer Blocks, HDPE sheathing, Sand and Epoxy Coating over bonded length, PVC Sheathing over unbonded length, grouting with resin grout, stressing tendons, anchorage block and providing dowels for the beams at prescribed locations, splrals etc. The rate shall include the anchor head including bearing plate all as per the specification and as shown in the drawing. Cement for grouting shall be in contractor's scope and Basic rate variation shall not be applicable for this item. MS brackets used for Anchor head shall be taken back by the contractor once the slabs are structurally connected with Diaphragm wall. Contractors shall salvage the cost of MS brackets and pass the rebate in the quoted rate.	rmt	7164.00	2,600	1,86,26,400.00
	Total				**12,83,40,039.19**
	GST @ 18%				2,31,01,207.05
	Total including GST				**15,14,41,246.24**
	Additional cost towards item no G,H,I & J of preamble			only item G is included in above cost	

THOTH MALL AND COMMERCIAL REAL ESTATE PVT. LTD.

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THOTH MALL AND COMMERCIAL REAL ESTATE PRIVATE LIMITED

To,
PSP Projects Limited
PSP House, Opp. Celesta Courtyard,
Opp. Lane of Vikramnagar Colony,
Iscon-Ambli Road,
Ahmedabad-380058.

Date: 26-04-2024

Kind Attn: Mr. P S Patel

Sub: Work Order for Shell & Core Civil & Structural Works for The Proposed Mall & Multiplex at Surat

Dear Sir,

Further to your Tender documents, Quotations and subsequent personal discussions you had with us, we have pleasure in confirming the award of contract to you of Ref. no. WO/TMCREPL/PSPPL/Arp26 and of contract value Rs.2,29,54,14,295.00 (In words Rupees Two hundred twenty-nine Crore Fifty-four lacs fourteen thousand two hundred & ninety-five only Excluding GST) on the terms and conditions mentioned in the documents listed below.

Document List:

1. Index
2. Vol-I: Instruments & Scopes
3. Vol-II: Technical Specifications, QAP, List of Approval
4. Vol-III: BOQ
5. Vol-IV: Conditions of Contracts
6. Vol-V: Annexures
7. Vol-VI: Preliminary Drawings: i. Index ii. RFP Coversheet

For, Thoth Mall and Commercial Real Estate Private Limited

Authorized Signatory

THOTH MALL AND COMMERCIAL REAL ESTATE PVT. LTD.

Agreed & Accepted on Behalf of PSP Projects Limited

PSP PROJECTS LIMITED A'BAD

Authorized Signatory

THOTH MALL AND COMMERCIAL REAL ESTATE PRIVATE LIMITED

To,
PSP Projects Limited
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Opp. Lane of Vikramnagar Colony,
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For, Thoth Mall and Commercial
Real Estate Private Limited

Authorized Signatory

THOTH MALL AND COMMERCIAL REAL ESTATE PVT. LTD.

Agreed & Accepted on Behalf of
PSP Projects Limited

Authorized Signatory

PSP PROJECTS LIMITED A'BAD

INDEX

Sr. No.	Content
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2.1	Instruction to Tenderers
2.2	Scope of Work
2.3	RFP Form
3	**Volume II**
3.1	Technical Specifications
3.2	QAP- Materials
3.3	List of Approved Makes
4	**Volume III**
4.1	BOQ
5	**Volume IV**
5.1	Special Conditions of Contract
5.2	General Conditions of Contract
6	**Volume V**
6.1	Annexure A - Schedule of Basic Rate Items
6.2	Annexure B - Format for List of Contractor's Personnel
6.3	Annexure C - Format for List of Plant and Equipment
6.4	Annexure D - Format for List of Sub Contractors
6.5	Annexure E - Environment Ministry notify construction debris
6.6	Annexure F - Notification
7	**Volume VI**
7.1	Architectural tender drawings
7.2	Structural tender drawings
8	**Other Documents**
8.1	Area statement
8.2	Soil Report

THOTH MALL AND COMMERCIAL REALTY PVT. LTD.

DSP PROJECTS LIMITED AHMEDABAD

Request for Proposal (RFP)

Project Owner:	RFP Reference	Due date for Final Submission of Tender
THOTH MALL AND COMMERCIAL REAL ESTATE PVT. LTD.	RFP D: 25-01-2024	15-02-2024

RFP issued by:	Site location	Submit responses to:
Thoth Mall and Commercial Real Estate Pvt. Ltd.	Surat, Gujarat	Rajesh Jariwala rajesh.j@bsafal.com 9925244660

Project name:	Thoth Mall at Surat	Time for Completion
Name of Work :	Shell & Core Civil & Structural Works for Mall and Multiplex at Surat	24 Months

Instructions

1.0 Please submit the proposal for execution of the Works mentioned above in accordance with:

(a)	Vol I - Instructions and Scopes	☑ Attached
(b)	Vol II - Technical Specifications, QAP and LIst of Approved Makes	☑ Attached
(c)	Vol III - BOQ	☑ Attached
(d)	Vol IV - Conditions of Contracts	☑ Attached
(e)	Vol V - Annexures	
(f)	Vol VI - Preliminary Drawings	☑ Attached
(i)	Index	☑ Attached
(ii)	RFP Cover Sheet	☑ Attached

2.0 Price submission

Please submit rates (exclusive of GST, but inclusive of all other costs and showing the applicable GST separately), and amount against all items in the Bill of Quantities under respective columns

3.0 Proposed resources, Schedule and other requirements

Please submit

(a) programme to complete the Works within the Time for Completion specified above,

(b) proposed key staff who would be employed (if work is awarded) on the Project,

(c) labour histogram (category wise)

(d) list of contractor's equipment proposed,

(e) projected monthly manpower deployment histogram,

(f) construction methodology for all key activities, and

(g) site area requirements for office and lab and logistic plan

(h) part of work proposed to subcontract (if any).

(j) tentive monthly cashflow

(k) project quality plan

(l) project safety plan

(m) detail technical specifications, methodology and technical catalogue and Testing procedures with frequency for waterproofing items.

(n) guarantee certificate of waterproofing works

4.0 Deviations (if any)

Any deviations shall only be submitted:
Applicable for Technical Deviations if any

Nothing in this RFP shall be construed to create any legal obligation on the part of the Owner or Issuer or any respondents. Owner reserves the right, in its sole discretion, to amend, suspend, terminate, or reissue this RFP in whole or in part, at any stage. In no event shall Owner be liable to respondents for any cost or damages incurred in connection with the RFP process, including but not limited to, any and all costs of preparing a response to this RFP or any other costs incurred in relation to this RFP. All

Request for Proposal (RFP)		
Project Owner: THOTH MALL AND COMMERCIAL REAL ESTATE PVT. LTD.	RFP Reference RFP D: 25-01-2024	Due date for Final Submission of Tender 15-02-2024
supporting documentation submitted in response to this RFP will become the property of the Owner.		
Contact details for site visit or further clarifications prior to submission of proposal		
For site visit: Hemant Zala hemant.z@bsafal.com 9998000112	**For any clarifications** Rajesh Jariwala rajesh.j@bsafal.com 9925244660	
	For, Thoth Mall and Commercial Real Estate Pvt. Ltd.	

INSTRUCTION TO TENDERERS

GENERAL

1. Request for Proposal ("**RFP**") shall be issued **by Thoth Mall and Commercial Real Estate Private Limited** (Hereinafter referred to alternatively as the Company) having their address of Principal Place of business: - Near Tej Motors, Ground Floor, Bsafal House, Off S.G.Highway, Behind Mirch Masala Restaurant, Bodakdev, Ahmedabad 380059
2. RFP documents and other relevant information have been E-mailed to prospective tenderers.
3. The RFP documents shall be stored in a folder named **"Proposal documents for Shell & Core Civil & Structural Works for The Proposed Mall & Multiplex at Surat"**. Subsequent additional information changes/ modifications/ addenda and corrigenda will be conveyed by e mails to the prospective Tenderers. Automatically generated delivery receipts will be deemed as adequate proof of issue of such information. **Failure on the part of a Tenderer to submit the required documents along with his proposal as elaborated in Cl.25 of this section will result in rejection of the Proposal. The Company shall not entertain any claim, during the RFP process or during the execution of Work or grant any time extension either for submitting the Proposal or for completing the Work, in case a Tenderer has failed to take into account the most current information. In case of an eventuality where new relevant information is required to be made available, the Company will grant a time extension for submitting Proposals. The quantum of time extension will be decided solely by the Company.**

   While the RFP documents and information will be passed on to the Tenderers by electronic means as elaborated above, it should be noted that the submission of proposal as will only be accepted in printed paper copies signed and sealed as mentioned below in addition to any other specific required mentioned in the Special Conditions of Contract or elsewhere in this section.
4. The documents consisting of followings either already issued or being issued form part of the RFP documents:

   3.1 Volume - I

   - ☐ 1. Scopes of Work
   - ☐ 2. Instructions to Tenderers
   - ☐ 3. RFP Form

   3.2 Volume - II

   - ☐ 1. Technical Specifications
   - ☐ 2. QAP Material
   - ☐ 3. List of Approved Makes

3.3 Volume – III

- Bills of Quantities

3.4 Volume IV

- 1. Special Conditions of Contracts
- 2. General Conditions of Contracts

3.5 Volume V

- Annexure A – Schedule of Basic Rate Item
- Annexure B – Format of List of Contractor's Personnel
- Annexure C – Format of List of Plant and Equipment
- Annexure D – Format of List of Sub Contractors
- Annexure E – Guarantee Certificate Format
- Annexure F – Environment Ministry Notify Construction Debris
- Annexure G - Notification

3.6 Volume VI

- Architectural Drawings
- Structural Drawings and Details

3.7 Index and RFP Cover Sheet

3.8 Addenda / Corrigenda / Clarifications as and when if issued

The drawings referred to above and elsewhere in this document for RFP stage, are for the proposed mall & multiplex, (referred to in the Section 6 –Scope of Work). All documents of the RFP are to be read in conjunction with each other and rates quoted by the Tenderer shall take this aspect into consideration.

5. The Tenderer shall submit the Proposal after carefully examining the general and special conditions of contract, Appendices, Drawings, Technical Specifications, Bill of Quantities, addenda/corrigenda issued from time to time before the submission date of the Proposal and inspection of site. The Tenderer is expected to inspect the site of the proposed work and acquaint himself with the site conditions, approaches, availability of raw materials, geological and weather conditions etc. before quoting its rates. Submission of the proposal shall be deemed to be in due compliance with this clause.

6. At any time before the submission of the Proposal, the Company may, on its own initiative, or in response to a clarification requested by a Tenderer, amend/modify or change all or part of the above documents by issuing an addendum/corrigendum. Such an addendum or corrigendum shall be conveyed prior to the Proposal submission date and will be binding on all Tenderers for the purpose of this RFP. To give Tenderers reasonable time in which to take such a change into account in their Proposal, the Company, if the change is substantial, at the Company's discretion, may extend the date for Proposal submission. Copies of all the addenda/ corrigenda issued till the date of submission shall be signed and sealed along with proposal documents by the Contractor. For Addenda/corrigenda issued during the Proposal period, Tenderer shall consider and include for impact (if any) on his/her Proposal. For Addendum/s issued subsequent to submission of the Proposals, Tenderer shall follow the instructions issued within the Addendum/s with regard to inclusion of impact (if any) on his/her previously submitted Tender
7. A Tenderer shall not make any additions/deletions to alter or amend the text of any of the documents except in so far as may be necessary to comply with any addenda / corrigenda issued if so specifically instructed. The Tenderers shall use only RFP documents as issued for submitting his quote in the prescribed format.
8. Proposals submitted through E-mail, Fax, Telex or Telegraph shall be rejected.
9. Proposal shall be submitted in English. All accompanying literature and correspondence also shall be in English.
10. Tenderer shall bear all costs associated with the preparation and submission of their Proposals. The Company shall not be responsible for any expenses direct or indirect which may be incurred by any Tenderer in the preparation and submission of the Proposal.
11. The Company is not bound to accept any proposal and reserves the right to annul the selection process at any time prior to contract award, without incurring any liability to the Tenderers.
12. Tenderers should familiarize themselves with the site and its surrounding as well as underground conditions, accesses, risks, the availability of resources like water, power, telephones and internet, local rules and regulations and take these into account while preparing their Proposals. Tenderers are encouraged to visit the Work site to obtain first-hand information and also consult the nominated representative of the Company for the same purpose. The Tenderer will bear the costs associated with the visit. The Tenderer will be deemed to have indemnified the Company against any loss/damage/injury to the Tenderer's representative visiting the site, either to their person or to their belongings, by making a request either verbal or written of visiting the site. The Tenderer's representative should contact the representative of the Company to arrange for their visit and Tenderers should ensure that these officials are advised of their visit sufficiently in

advance to allow them to make appropriate arrangements. Tenderers or their representatives visiting the site without obtaining permission from the Company shall be deemed to be unauthorized persons.

Submission of the Proposal by a Tenderer implies that he has read RFP documents listed in clause 4 above and has made himself aware of the scope specifications of the Work, conditions of contract, drawings and other reports if any and also the site environment.

13. Tenderers may raise queries regarding the meaning of any of the RFP documents or part thereof. Any mismatch, discrepancies or anomalies in the RFP documents shall be brought to the notice of the Company and clarification shall be obtained from the Company at least seven days prior to the Proposal submission date. All clarifications, interpretations, meanings and specific directions if any shall be issued in writing to all the Tenderers by the Company. A copy of these shall be returned duly signed and Tenderer's seal affixed along with Proposal submission. In case a Tenderer or all Tenderers fail to seek clarifications for mismatches, anomalies or discrepancies, then the interpretation, choice or decision shall be made by the Company and such an interpretation, choice or the.

    Decision will be binding on the successful Tenderer. Verbal instructions given by any parties during the Proposal period would not be binding nor shall be taken into account in preparation and evaluating the Proposal unless and until such instruction clarification or information is confirmed in writing by the Cost Consultant to all Tenderers. In no case will any procedure in connection with clarification and interpretation of RFP documents give the right to the Tenderer to claim an extension of time set for submitting the Proposal.

    It shall be noted/understood that all endeavor has been made by the Company and the appointed Consultants to avoid any error or discrepancy which can materially affect the basis of the Proposal. Accordingly, the Tenderer shall take upon him/her and provide for the risk of any error which may subsequently be discovered and shall make no subsequent claim or account thereof.

14. The Tenderer shall be deemed to have satisfied himself before tendering as to the correctness and sufficiency of his proposal for the Works and about the rates and prices quoted by him, and except in so far as it is otherwise provided in the Contract, cover all his obligations under the contract and all matters and things necessary for proper execution and maintenance of the Works.

15. The proposal may be rejected by the Company without prejudice to any other rights or remedies, if the Tenderer after submitting the proposal

    a. Withdraws the Proposal or Changes to proposal are made within Validity Period as specified in the **Special Conditions of Contract**.

    b. The Contract is not executed within 45 days of being declared successful.

c. Work is not commenced within specified period as given in the **Special Conditions of Contract.**

d. Or any of the following Obligations are not fulfilled

   a. Arranging Performance Deposit as mentioned in the **Special Conditions of Contract.**

   b. Obtaining any statutory permissions/licenses/clearances required to commence and continue Work as a Contractor.

   c. Obtaining Labor Licenses.

   d. Obtaining insurances.

16. All the papers submitted as part of a Proposal including copies of addenda/corrigenda shall be signed by the authorized signatory of the Tenderer and his seal shall be affixed. The authorized signatory shall provide evidence of him being authorized to sign consistent with the Cl.16 of this section and provide information such as his full name designation, current and main office address.

17. Authority of Signing

17.1. In case the Proposal is submitted as an individual, it shall be signed by him.

17.2. In case the Proposal is submitted by a proprietary firm, it shall be signed by the proprietor.

17.3. In case the Proposal is submitted by a partnership firm, it shall be signed by all the partners of the firm or by a partner holding the power of attorney for the firm for signing the Proposal, in which case, a notarized copy of power of attorney and Partnership Registration Certificate shall accompany the Proposal.

17.4. In case the Proposal is submitted by a limited company or a corporation, it shall be signed by a duly authorized person or the person holding the power of attorney for signing the Proposal, in which case a notarized copy of the power of attorney shall accompany the Proposal.

17.5. In case the Proposal is submitted by a Joint Venture Consortium formed by a group of firms, the sponsoring firm shall submit complete information pertaining to each firm in the group and state along with the Proposal as to which one of the firms shall have the responsibility for Tendering and for completion of the contract and furnish evidence admissible in court of law in respect of the authority assigned to such firm on behalf of the group of firms for Tendering and for completion of the contract. The full information and satisfactory evidence pertaining to the participation of each member of the group of firms in the Proposal shall be furnished along with the Proposal.

17.6. All witnesses and sureties shall be persons capable of entering into contracts as per laws India.

18. A Proposal shall be in filled in legibly. Illegible Proposals may be rejected.

19. Total Prices for each section of the BOQ shall be filled in both in figures and words. Western numerals only shall be used while writing figures and the prices in words shall be in English.

20. Proposal shall also show the amount of each item, the total of each section and the grand total of the whole Proposal.

21. Correction, if any, shall be made by completely crossing out, initialing, dating and rewriting the corrected figures or words. No overwriting is allowed. In case of a discrepancy between the figures and words in the price, the words shall prevail.

22. Tenderers shall check their submissions for accuracy. Any Proposal or a part thereof with arithmetical mistakes will be corrected by the Company the appropriate arithmetic operations using quantities in the BOQ and rates quoted by the Company. Such arithmetic corrections shall be binding on the Tenderer.

23. The Company has the right to call for the rate analysis for such items which are in his opinion, unbalanced. Tenderer is required to give the rate analysis in a specified format. In case the Tenderer is unable to provide satisfactory explanations, the Company reserves the right to disqualify such a Proposal.

24. Proposals shall be submitted on the date and at address given in Special Conditions of Contract. Any proposal received after this date and time shall not be accepted. Proposals shall be placed in an envelope, marked and sealed and submitted in original with documents listed below.

25. The Proposal shall be submitted in two Envelopes.

25.1. Envelope A shall contain

25.1.1. Proposal Form is duly completed, signed and sealed as directed.

25.1.2. Volume I- as mentioned above.

25.1.3. Volume II -Technical Specifications, Technical data addenda/ corrigenda/ clarifications/ amendments / corrections issued before due date of proposal and proposal drawings duly signed and sealed (in token of acceptance of documents) as detailed in clauses above.

25.2. Envelope B shall contain

25.2.1. Volume III, - Bills of Quantities, duly completed with prices as detailed in the clauses above.

25.2.2. An electronic copy of the documents as mentioned in Cl. 36.

25.2.3. A statement elaborating the methodology that the Tenderer proposes to adopt for completing the Work within the timeframe set by the Company's schedule achieving all major milestones and meeting the date of completion.

25.2.4. A Work schedule proposed by the Tenderer in a Gantt chart format showing major activities their sequences and the milestones. Whilst the activities and the duration of activities may differ from those identified on the Company's schedule, the Tenderer will not change the dates for achieving major mile stones and the completion of Work.

25.2.5. Site organization chart showing key personnel that the Tenderer proposes to deploy at site.

25.2.6. List of plant and equipment that Tenderer proposes to deploy at site.

25.2.7. List and Names of Sub-Contractors & specialist proposed to be deployed for the various items of work comprising the Proposal, along with brief profiles / resumes of the sub- Contractors and their period of association with the Tenderer. Specimen form to be completed for each of the above work package.

25.2.8. Area of space required for site office, and storage yard including site / Offsite testing facilities, in a "Layout Plan" that shall be a part of the "Site Plan".

25.2.9. Project Quality Plan i.e. Quality Assurance Plan and Quality Control Procedures.

25.2.10. Environmental, Health & Safety Plan.

25.2.11. Any other documentation required to support the proposal submission.

26. A Tenderer's prices will be deemed to remain valid for the number of days mentioned in the **Special Conditions of Contract** from the submission date mentioned in the Request for Proposal. Before the expiry of this period the Company may seek a further extension. A Tenderer may accept to extend the validity of his proposal and price for this extended period or may decline. In case a Tenderer accepts to extend the said validity then he will make corresponding changes to all the allied documentation such as Bank Guarantee etc. at his own cost. In case a Tenderer declines to extend the said validity, the Tenderer will cease to be a participant in the proposal process and his Proposal will be deemed as rejected. The provision of Cl. No. 31 will apply to such rejection.

27. Tenderer shall not withdraw or revise or alter any conditions, rate(s) quoted within the period of price validity or the mutually agreed extension, unless he is called upon to do so in mutual agreement / negotiations. Before the end of the period of validity or the extension thereof, the Company will communicate to the Tenderer that his proposal and price is accepted or rejected. Upon acceptance, the prices quoted in the Proposal or any mutually agreed revision thereof will remain valid throughout the period of the Contract

unless otherwise modified by the conditions of Contract contained elsewhere in this document or through negotiations or by such documentation accepted by the Company.

28. On opening of the Proposal, the Company shall issue its clarification and confirmation of acceptance or otherwise, to various deviations, assumptions submitted by the Tenderers in duplicate. Such given clarifications and confirmations shall form part of proposal document. One copy of these clarifications duly signed and seal affixed shall be returned in cover.

29. The Company after duly evaluating the submitted Proposals shall call for negotiations those Tenderers, whose Proposals meet the criteria set forth by the Company and are thus shortlisted for the purpose of award, and shall negotiate prices and/or conditions of contract. The Company may change some of the conditions of contract if it sees that such conditions are materially affecting the any aspect of the Work. The Company may not share these changed conditions with all the Tenderers but with only those who have been shortlisted as mentioned above.

30. A Tenderer selected for the award of Work shall be bound to execute the Contract, on receipt of intimation of acceptance from the Company and the successful Tenderer shall sign an agreement in accordance with the enclosed draft agreement within 45 days of the intimation of acceptance. However till formal the agreement is not signed, acceptance by the Company along with the Proposal Form by the Tenderer and the Notice to Proceed from the Company shall constitute a binding contract between both the parties.

31. The Company reserves the right to accept or reject any proposal or reject all Proposals or cancel the entire process without giving any reasons for his decision. The Company is not liable to pay any costs to the Tenderers in case any or all the Proposals are rejected or the process is cancelled.

32. The whole Work may be split between two or more Tenderer if considered expedient. The Tenderer shall not withdraw his Proposal in this event neither will he be entitled to claim any compensation for loss of profit etc. or change rates in the submitted Proposal. In case of any attempt to do so will invoke the provisions of Cl. 15 of this section. A Proposal is liable to be rejected in case any of the particulars/ prescribed information is either missing or incomplete in any respect and or if the prescribed conditions are not fulfilled. Furthermore, a Proposal will be deemed non-compliant in case a Tenderer submitting such a Proposal proposes conditions other than those mentioned in this document.

33. Canvassing in connection with Proposal in any form whatsoever is strictly prohibited, and Proposals submitted by Tenderers who resort to canvassing will be rejected.

34. The Company discourages stipulation of additional conditions by the Tenderers, as they are expected to accept the various provisions and conditions in the Proposal documents. Conditional Proposal will be rejected.

35. All documents issued, and information given to the Tenderer shall be treated confidential and in the event of a proposal not being submitted or not being accepted all documents shall be immediately returned to the Company.
36. With regards to the Bill of Quantities, the Tenderers shall duly fill in the PDF copy only and submit in both hard and soft copy formats. The EXCEL version of the Bill of Quantities duly filled in shall also be submitted by the Tenderer in soft copy format.
37. If it is noticed that the rates quoted by the Tenderer for any items are unusually high or unusually low, it will be sufficient cause for the rejection of the Proposal unless the Company is convinced about the reasonableness of the rates upon scrutiny of the analysis for such rate to be furnished on demand by the Tenderer.
38. The Tenderer, whose Proposal Price/Evaluated Proposal Price is provisionally acceptable to the Company may be issued a Letter of Acceptance without creating any obligation on both the sides. The successful Tenderer shall mobilize only upon receiving the Notice to Proceed.
39. The Company shall not be obliged to furnish any information / clarification / explanation to the unsuccessful Tenderers.

SECTION 6 – SCOPE OF WORK

The scope of works comprises of backfilling, soling, anti-termite works, concreting, formwork, reinforcement steel, waterproofing treatment and screed/ plaster protection to basement raft, retaining wall, water retaining structures, STP, toilets, terrace, podium, refuge area, sunk, masonry, plaster works, Post Tensioning Works as per the drawings and specification for the Proposed Mall & Multiplex at Surat. The works shall be as hereinafter described and as shown in the drawings including all incidental and minor works as may be necessary for the proper execution of the Works, whether or not such works as specifically called for in the Specifications and Drawings.

Following is the building configuration for the same.

Please note that the scope includes but not limited to the below mentioned area.

The Mall & Multiplex Building:

Sl. No.	Building No.	Configuration
1	Mall & Multiplex Building	3B + G + 5

PSP Projects Limited
ISO 9001 : 2015, 14001 : 2015, 45001 : 2018
Certified Company

FORM OF PROPOSAL

To,

Thoth Mall and Commercial Real Estate Private Limited

Near Tej Motors, Ground Floor, Bsafal House, Off S.G.Highway, Behind Mirch Masala Restaurant, Bodakdev, Ahmedabad, 380059

Dear Sir/ Madam

a) We refer to the Request for Proposal and Proposal documents issued by you, in

b) The PSP Projects Ltd, hereinafter referred to alternatively as the Company, for "Shell & Core Civil & Structural Works for The Proposed Mall & Multiplex at Surat"

c) We, of PSP Projects Ltd, PSP House, Opp. Vikramnagar Colony Lane, Iscon-Ambli Road, Ahmedabad-380058. have examined the Request for Proposal documents as mentioned in the Cl.4of the "Instructions to Tenderers" and the allied documents as well as all the relevant information gathered from the site with due care and diligence and having familiarized ourselves with the site conditions and regulations, hereby agree to perform, provide execute, complete and maintain the whole of the Work for which the said Request for Proposal documents were issued, for a sum of Rs.229,54,14,295.00 (In words Rupees Two hundred twenty nine Crore fifty four lacs fourteen thousand two hundred and ninety five only at the respective rates quoted by us in the Bill of Quantities filled in by us.

d) We have requisite knowledge, skill, expertise and experience to perform and implement the Work in relation to the Project;

e) We have financial standing and the capacity to undertake the construction and completion of the Project in accordance with the terms of the Contract Documents

f) In continuation with the above, we hereby agree to perform, provide execute, complete and maintain the whole of the said Work in conformity with the Drawings, Bill of Quantities (BOQ), Specifications, General and Special Conditions of the Contract, any changes, modifications and addenda/ corrigenda issued to this date and other relevant documents annexed herewith, within the price quoted by us above.

g) We agree to abide by this Proposal for the period of validity given in Special Conditions of Contract and it shall remain binding upon us for a mutually extended period agreed by us.

h) In the event that our Proposal is accepted We will arrange / deposit /obtain and make available to the Company. the following

PSP PROJECTS LIMITED A'BAD

i. Performance Deposit either as a demand draft drawn in favor of the Company on a nationalized bank in India or an irrevocable bank guarantee from a nationalized Indian bank valid up to 60 days beyond the Contract Period as mentioned in the Special Conditions of Contract,

ii. Any Statutory permissions/licenses/ clearances required to commence and continue Work as a Contractor

iii. Labor Licenses

iv. Insurances.

v. Any other statutory obligation, if any, prior to commencement of Work as stated in (b) above.

i) In the event of our Proposal being accepted we agree to execute the Contract within 45 days of being declared successful, bear all the stamp duties and allied charges in such an event we agree to commence the mobilization immediately and complete the same within 30 days of being declared successful. We further agree to commence, complete and deliver the whole of the Works, detailed in the contract within the specified periods mentioned in the Contract.

j) We hereby agree that before the execution of a formal Contract is, this Proposal together with written acceptance from the Company thereof, shall constitute a binding contract between the said two parties and will be governed by the conditions of the Contract as if the Contract were executed.

k) We understand that *Thoth Mall and Commercial Real Estate Private Limited.,* is not bound to accept any or all of the Proposals without assigning any reason therefor and shall not be liable for any costs incurred by us in such an event. Furthermore, the Company is not bound to accept a proposal with the lowest price.

Yours Faithfully,

FOR, PSP Projects Limited.,

Signature

Name: Mr. Pratik Thakkar

Designation: Sr. GM – Business Development

Date: 24/04/2024

(Volume II) 1. Technical Specification

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THOTHMALL AND COMMERCIAL REAL ESTATE PVT LTD.

PRODUCTS LIMITED BAD

SECTION-I

CONCRETE AND MORTARS

1.0 INDIAN STANDARDS

Indian Standards to be followed are

All relevant standards as specified elsewhere in this volume are applicable.

(1) IS 269 Specification for Ordinary and low heat, Portland cement

(2) IS 383 Specification for Coarse and fine aggregates from natural sources for concrete

(3) IS 456 Code of practice for plain and reinforced concrete

(4) IS 460 Specification for test sieves (Part I, .II & 111)

i) Wire cloth test sieve

ii) Perforated plate test sieve

iii) Method of examination of test sieves

(5) IS 516 Method of test for strength of concrete

(6) IS 1199 Method of Sampling and analysis of concrete

(7) IS 2386 Method of test for aggregate concrete (Part I, II & I1I)

i) Particle size and shape

ii) Estimation of deleterious materials and organic impurities

iii) Specific gravity, density, voids, absorption and bulking·

(8) IS 2645 Specification for Integral cement water proofing compound

(9) IS 3025 Methods of Sampling and test (Physical and Chemical for water used in Industry)

(10) IS 7861 Code of practice for extreme weather concreting.

(i) Recommended practice for hot weather concreting

(ii) Recommended practice for cold weather concreting

(11) IS 9103 Specifications for admixture for concrete

(12) SP 23 Handbook on concrete mix

(13) SP 24 Explanatory handbook on Indian Standards code for plain and reinforced concrete (IS 456)

(14) SP 27 Handbook of method of measurement of building works

2.0 MATERIALS

2.1.0 CEMENT

2.1.1. Cement shall be ordinary Portland cement conforming to IS **269** for all purposes for structural work it shall of grade 53 and must be among below brands.

1. Ultratech
2. Ambuja
3. ACC

It shall be received in bags of 50 kg and each batch shall be accompanied with a test certificate of the factory. Also it shall be tested before use to ascertain its strength, setting time, etc. Cement should **not** be more than 3 months / (12 week from manufacturing week) old or for any reasons the stored cement shows signs of deterioration or contamination, it shall be tested as per the direction of the EIC prior to use in the works.

2.1.2. Cement shall be stored in such locations so as to prevent deterioration due to moisture dampness. A dry and water proof shed shall be best suited for this. Bags shall be stacked on rigid waterproof platforms about 25-30 cm clear above the floors and 25 to 35 cm clear or away from the surrounding walls. A maximum high stack of 12 bags is permitted. Stacks shall be so arranged that the first batches are used first, and (FIFO) that they permit easy access for inspection and handling. Refer IS 4082 for storage of cement bags.

2.1.3. The following other types of cement may be used in works if specified or with prior approval of the EIC in writing for specific purpose. Specialize literature shall be consulted for guidance regarding use of these types of cement.

a. Rapid hardening Portland cement conforming to IS 8041.
b. Portland Pozzolana cement conforming to IS 1489.
c. High strength ordinary Portland cement conforming to IS 8112.
d. High alumina cement conforming to IS 6452.
e. Super sulphate cement conforming to IS 6909.

Cement will be tested as per QAP materials (Internal lab /External Lab).

2.2.0 COARSE AGGREGATE.

2.2.1 Coarse aggregate shall be obtained from natural sources such as stone, gravel, etc., crushed, or uncrushed or a combination thereof from approved quarries. Aggregate shall be hard, strong, dense, durable, clean and free from veins 'and adherent coatings. It shall be free from soft, feeble, thin, and elongated: or laminated pieces and shall be roughly cubical in shape. It shall consist of coarse material, most of which is retained on 4.75 mm IS sieve & as per IS 383.

2.2.2 Coarse aggregate shall not contain any harmful material such as iron, pyrites, coal, mica, shale or similar laminated material; neither shall it contain day, alkali, soft fragments, sea shells, organic impurities, etc. in such quantities that adversely affects the strength and durability of the concrete. In addition to the above, in reinforced concrete the aggregate shall not contain any material, which might attack the reinforcement. The maximum quantities of deleterious materials in the coarse aggregate, when determined in accordance with IS 2386 Part I and Part II "Method of test for aggregates for concrete" shall not exceed the limits laid down in table of Annexure.

2.2.3 Aggregate crushing value, impact value, abrasion value and soundness of aggregate shall respectively be in accordance with Clause 5.4 of IS 383.

2.2.4 Grading of coarse aggregate shall be in conformity with the requirements laid down in IS 383 Table 7.

2.2.5 Source of aggregate shall be *fan* approved Government location. It shall be tested prior to the approval of the EIC from an approved testing laboratory. In case available aggregates do not meet certain requirements of IS 383 or any other specification, the contractor at his cost shall carry out required processing. No extra cost towards these processes, treatment or combination of both shall be paid. It shall be the duty of the contractor to make sure that aggregate material received by him is from Government approved quarries and with fully paid royalties, taxes, duties, etc. as may be in force from time to time for respective locations.

2.2.6 Aggregate shall be stored in such a way that it does not get mixed with mud, grass, vegetables and other foreign matter. The best way is to have a hard surface platform made out of concrete, bricks or planks. It should be to the approval of the EIC. Below materials bins PCC must be done.

2.2.7 Coarse aggregate shall have a minimum specific gravity of 2.8 (Saturated surface dry basis) & according to specific gravity; mix designs corrections must be done. Aggregate below this specific gravity shall not be used without the special permission of the EIC.

2.2.8 Once a specific source of supply of coarse aggregate gets approved by GM QA/QC; the source shall not be changed without the prior approval of the EIC.

Coarse aggregates will be tested as per QAP materials (Internal lab /External Lab).

2.3.0 FINE AGGREGATE

2.3.1 Natural sand deposited by stream or glacial agencies as a result of disintegration of rock is the best form of fine aggregate. The fine aggregate shall conform to following standards

(i) For plain and reinforced concrete:	IS 383 Specification for coarse and fine aggregates from natural sources for concrete.
(ii) Mortar and grout:	IS 2116 Specification for sand for masonry mortars.
(iii) For Plastering:	IS 1542 Specification for sand for plaster (Class A grading).

2.3.1.1 Sometimes it is obtained from crushed stone screenings but often contains a high percentage of dust and clay. It tends to be flaky and angular. This type produces harsh concrete and should be avoided..

2.3.2 Sand shall be hard, durable, clean and free from adherent coatings and organic matter and shall not contain any appreciable amount of clay. Sand shall not contain harmful impurities such as iron, pyrites, coal particles, lignite, mica shale or similar laminated material, alkali, and organic impurities in such form or quantities as to affect the strength or durability of

concrete or mortar. Also it should not contain any material liable to attack steel reinforcement.

2.3.2.1 When tested as per IS 2386 Part I and Part II, fine aggregate shall not exceed permissible quantities of deleterious materials as given in table 1 of Annexure.

2.3.2.2 Fine aggregate shall be thoroughly washed at site with clean fresh water such that the percentage of all deleterious material is within the Permissible limits laid down.

2.3.3 Grading of fine aggregate shall conform to IS end shall fall within Limits of one of the four zones given in Table 9 of IS 383 and of Annexure.

2.3.4 Damp and moist sand Increases the volume and is called bulking. Due allowance is to be made while preparing the mixes based on volume measurements. It shall be determined as per IS 2386 Part III Appendix For rough guidance, table 5 of Annexure gives the relation between moisture content and percentage of bulking.

2.3.5 Storing of aggregate shall be as given in clause 2.2.6, Surface moisture of sand should be calculated during concrete operations.

2.3.6 Special care will be taken in rainy season by RMC suppliers for clay admixing in aggregates & Holcim blue/ Holcim Shape/ Holcim Cone or equivalent test will be performed as & when required to confirm the clay content & to avoid Quality issues.
Fine aggregates will be tested as per QAP materials (Internal lab /External Lab).

2.4.0 WATER

2.4.1 Water used for mixing and curing shall be clean, reasonably clear and free from objectionable quantities of silt, oils, alkalis, acids, and salts so as not to weaken mortar or concrete or cause efflorescence or attack the steel in RCC while curing. It shall be free of elements, which significantly affects the hydration reaction or otherwise interferes with hardening of concrete during curing, or those elements, which produce objectionable stains or deposits. Potable water is generally satisfactory but it shall be tested prior to use in the works.

2.4.2 Water tested shall be in accordance with IS 3025. Maximum permissible limits of deleterious materials in water as given in IS 456 are reproduced for ready reference in table 6 of Annexure.

2.4.3 Suitability of water shall be ascertained by the compressive strength and initial setting time test as specified under:

a) Average 28 days compressive Strength of at least three 15 cm concrete cubes prepared with water proposed to be used shall not be less than Ft (Where Ft- Targeted mean Strength) of the average strength of three similar concrete cubes prepared with distilled water. Preparation and testing in accordance of IS 516.

b) The initial setting time of test blocks made with proposed cement and water to be used shall not be less than 30 minutes and shall not differ by ± 30 minutes from the initial setting time of control test block Prepared with the same cement and distilled water. Preparation and testing of block shall be In accordance with IS 4031.

2.4.4. The PH value of water shall not be less than 6 and more than 9.

2.4.5 Water storage tanks shall be such as to prevent any deleterious materials getting mixed with it.

2.4.6 Water shall be tested and approved in writing by the EIC prior to use in the works.

2.4.7 Sea water

Seawater in concrete shall not be permitted unless specifically approved in writing by the EIC for purpose stated. The EIC, under unavoidable circumstances, may allow mixing or curing of seawater in concrete construction, which are permanently under seawater. Water will be tested as per QAP materials

2.5.0 ADMIXTURE

Admixture will be used below mention bards or as per directives of GM (QA/QC)/ EIC

1. **BASF / Sika**
2. **Chryso**
3. **Fosroc**

2.5.1 These are substances other than cement, aggregate and water and shall be permitted to used to modify the properties of concrete for single, or a combination of purposes. This shall be used only on the written approval for specific purpose and at the cost of the contractor. Good concrete shall be achieved without the aid of any admixtures.

2.5.2 Admixtures should be free from chlorides and sulphates, which might affect concrete or any other material, which may cause problems to the concrete in the due course of time. Also it should have no effect on the reinforcement in case of Reinforced Cement concrete & before using any admixture in concrete/mortar; required internal/external tests will be done. Compatibility test with cement or cementitious material of mix is must for its suitability/optimum dose thru Marsh cone test.

2.5.3 Admixtures generally in use are classified as under:

a. Accelerators
b. Retarders
c. Workability agents
d. Water repelling agents
e. Air-entraining agents
f. Gas-forming agents

These are manufactured and sold by various companies under brand names. The contractor proposing to any of them shall submit to the EIC technical literature with its chemical composition, purpose of use and method recommended by the manufacturer and what he proposes to follow at site for strict control.

2.5.4. The contractor's proposal shall accompany the followings with his request to use admixture.

a) The trade name of the admixture, its source and the manufacturer's recommended method of use.

b) Typical dosage rates and the possible detrimental effects of under and over-dosage.

c) Whether the admixture contains chloride in any free form or any other chemical present as an active ingredient, which is a likely cause of corrosion of reinforcement or deterioration of concrete.

d) The average expected air content of freshly mixed concrete containing an admixture, which causes air to be entrained when used at the manufacturer's recommended rate of dosage.

e) All Chemical admixture's performance will be mainly judged from Concrete trails.

Chemical Admixtures will be tested as per QAP materials.

2.6.0 MISCELLANEOUS

2.6.1 Integral cement water proofing compound specified for specific use shall conform to IS 2645. MTC [batch wise] will be submitted by contractor/supplier with user instruction manual & brands approval will be done by client.

2.6.2 Expansion joint filler
Bituminous impregnated pre molded preformed expansion joint filler board conforming to IS 1838 part (I) specification for preformed filler boards shall be of approved quality and thickness at designated locations. MTC/method statement by contractor/supplier is must & brands approval will be done by client.

2.6.3 Poly sulphide sealants

1 Expansion, construction or other joints shall be sealed with approved quality poly sulphide sealants with batch wise MTC & method statement by agency/supplier.

2 One-part gun grade poly sulphide-based joint sealants shall conform to IS 11433 (Part I). It shall be used with the approval of the EIC and as per the manufacturer's instructions. Correct primer shall be used at the specified location.

3 Two-part poly sulphide based sealant gun grade or pouring grade shall conform to IS 12118 (part I). Pouring grade shall be used in horizontal joints. Gun grade shall be used in vertical, inclined and horizontal joints. Specified primer shall be applied prior to the use of sealant. Use of sealant shall be as per instructions of the approved manufacturer.

4 Sealant shall be cured at ambient temperature and humidity when applied as per the approved manufacturer's instruction and received in suitable packs. Each package shall indicate

- Manufacturer's name and trade mark
- Weight of the components
- Instructions' for storage
- Type and grade of sealants

- Date of manufacture and expiry
- Instructions for use

2.6.4 Water bar

PVC or rubber water bar of type, quality and width shall be used as approved by the EIC. Water bar shall be continuous and fixed at the indicated locations. Water bar should be welded or joined with the approved method. All angles and corners shall be purpose-made and shall be joined with the approved method.

3.0 CONCRETE

Concrete is prepared by mixing graded aggregate of stone or along with cement, in a specified proportion. A mechanical mixer (PAN/ Twin shaft) shall do mixing & manual hand mixing shall not be permitted in any case.

Concrete shall preferably be sourced from Ready Mixed Concrete plants (either commercial or captive). Can be sourced from approved brands which are Ultratech / Prism / RDC / Nuvoco / Godrej / ACC or any equivalent manufacturers which are QCI certified and capable of supplying good quality concrete consistently, subject to the approval.

3.1 Cement concrete

This shall be classified as plain cement concrete or reinforced cement concrete. Plain cement concrete shall be in leveling course under foundations, floors, copings, etc. and shall include formwork as part of the work.

Reinforced cement concrete shall be at all locations and comprises formwork, reinforcement and concrete. Payment of reinforced cement concrete may be composite or item wise as specified in the BOQ. In PCC, payment for formwork shall not be made.

3.1.1 Concrete shall be classified by its compressive strength at the 28th day & site requirements as per de-shuttering criteria, client approved QAP-Materials with frequency and RCC consultant's recommendation. The concrete grades shall be as designated in table 2 of IS 456 [latest revision] and are given as ready reference in table 7 of Annexure.

3.1.2 BOQ shall specify various types of concrete aimed to be used in works. It shall be the responsibility of the contractor to carry out design mixes and approval of the same shall be obtained from the EIC at least 35 days in advance from the actual pouring of concrete at site in the permanent works.

The basic aim of mix design shall be to find the most economic proportion of cement, aggregates, and water, which will give the desired strength of concrete, proper workability and durability & pumping; cohesiveness. Also it is important that the mix should be easily worked with the help of equipment available at site. The operations involved at site are, measurement of materials, their mixing, placing, compacting, finishing required and curing. The design shall be carried out strictly to IS specifications and IS code of practice 456 latest revision, SP 23 and SP 24.

Partial replacement of OPC using flyash or GGBS can be done in accordance with IS 456 and adhering to the maximum limits specified.

Further the contractor should ensure that the minimum cement content including the replacements [as approved by client/RCC consultant] per cubic meter of reinforced concrete should not be less than that stipulated in Table 4 and 5 of IS 456. For ready reference refer table 8 and table 9 of Annexure, but the BOQ shall specify minimum cement content for each item.

3.1.3 For expected strength of cubes tested on the 28th day, the design mix at preliminary test and work site shall be as per table 10 of Annexure. The water-cement ratio shall be as per IS 456 [Latest revision]; according to mix design with durability checks & as approved by RCC consultant. Additional water will not be allowed in concrete except in case of full information on admixture optimum dose. The slump shall be depending upon the location and type of work. Higher slump with use of plasticizers shall be permitted.

3.1.4 Design mix and trial mixes

3.1.4.1 As stated above in clause 3.1 ·2. the contractor shall submit, at least 5 weeks in advance, to the EIC the mix design that he proposes to use at site. The mix design shall also give basic details (when tested according to IS 1199 and IS 2386-[redacted]), such as

a. Types of binders used.
b. Slump & flow
c. Bleeding %
d. Cement required for one cubic meter of concrete
e. Free water -binder ratio.
f. V funnel/ L box/ J ring / U funnel in case SCC
g. Targeted Strength details at different ages.

3.1.4.2 On receipt of this, the EIC may immediately order to carry out work site test before the final approval. This shall be done with mixer and materials actually being used at site or at RMC plants with minimum three trials.

This shall give the contractor additional chance to check for himself actual workability and make sure that the mix proposed by him will be fully satisfactory with regards to slump/flow, segregation, beading, water-cement ratio and workability; cohesiveness.

Cubes shall be taken from each of the batches to test the mix as per IS 456 [latest revision. Cubes shall be cast, stored, cured, transported and tested to IS 516. The test will be carried out at site or laboratory as approved by the EIC.

Trial mixes shall be approved provided that average strength of 3 consecutive cubes is not less than that specified (Ft -Target mean Strength) and that one out of three may give a value less than specified but limited to a maximum of the specified grade & as per IS 456 [latest revision].

3.1.4.3 In case the trial mix falls below the above criteria, the EIC shall order fresh trial mixes to be made as before, until the desired strength is arrived at.

3.1.4.4 This design mix and trial mix hold good so long as the materials continue to be of the same quality and from the same sources. For any change, the EIC may order fresh design mix and min-three trial mixes to be carried out before the same is used at site.

3.1.4.5 It is the responsibility of the contractor to prepare and get the cubes tested and to provide all the material, labour, moulds, equipment, casting and curing facility, charges for testing, etc.

Further, the contractor shall have to provide and maintain all the equipment and staff at the site throughout to carry out the following tests in a small laboratory or get these tests from approved laboratories without extra cost to the contract.

a) Grading of coarse and fine aggregates [all in aggregate analysis]
b) Silt content of sand
c) Moisture content of coarse and fine aggregates
d) Slump/flow test of concrete
e) Concrete cube test
f) Admixture compatibility/optimum dose
g) RMC batch sheets
h) Concrete pumping sheet.
i) Concrete trials record.

The contractor shall maintain full records of all above tests in a register. The format of records shall be prepared in consultation with the EIC and either he or his representative shall have full access to the contractor's laboratory.

The contractor shall include charges for the above work in his rates and no extra whatsoever shall be admissible on this account of designing, testing, maintaining laboratory, etc.

3.1.5 Mixing of concrete

3.1.5.1 Weigh batching shall be preferred at site but the EIC may permit designed mix to be converted to volumetric (only in case of DPCs, lintels , RCC stiffeners and contactors temporary work) requested by the contractor on specific grounds. The contractor shall provide required boxes to measure the ingredients of concrete.

3.1.5.2 The contractor shall provide concrete batch mixers, vibrators, weigh batchers conforming to relevant IS specification. The capacity and number of mixers and vibrators required at site from time to time shall be to the approval of the EIC. No equipment from site shall be removed without the prior written approval of the EIC. The contractor shall also maintain a platform weighing scale of capacity 300 kg with fraction up to 100 grams at the site.

As directed by the EIC, a weekly or periodic calibration of all machines shall be done and records of these calibrations shall be maintained in a register and by External agency yearly.

Regular maintenance of machinery shall also be carried out on a weekly basis or as directed by the manufacturer of machines.

3.15.3 The mixer shall be run for a minimum period of 2 minutes (or as per grade Mixing time may differ) after all materials are loaded in full quantity. The concrete produced shall be uniform in colour and consistency & mixer blade gap should not be more than max aggregate size. Mixing of concrete will be as per IS 4926

3.1.5.4 The placing temperature of concrete shall be less than 40° C & in summer temperature will be maintained; if required as per EIC instruction ice mixing will be done. If it is more, the EIC may order addition of ice or chilled water to the concrete. Also the contractor shall take the following precautions:

a) Mixers and weigh batchers shall be painted with white colour

b) Aggregate storing bins shall not be exposed to the Sun

c) Water shall be sprinkled on aggregates well before concreting to keep the temperature low as per the weather exposure [summer]

3.1.6 Shrinkage cracks

Concreting shall be avoided in very warm weather & in this season night concrete will be preferred. If necessary, it shall be covered with damped hessian cloth within 2 hours of placing of concrete. To achieve good results, the concrete shall be immediately covered with a plastic sheet and not allowed any direct wind contact. This shall eliminate shrinkage cracks. Re-tempering of concrete will be done mechanically [floater] or manually with in initial setting time to avoid shrinkage cracks.

3.1.7 Laying of concrete

Concreting shall commence only after formwork is approved, reinforcement is recorded and permission to proceed with concreting has been approved in writing from the EIC.

Formwork should be clean, free from sawdust, pieces of wood or any other foreign material. It should have been treated by form releasing agent prior to the laying of reinforcement and concrete. Proper form work oil application must be done (with approved formwork oil) & no shuttering oil application will be done post reinforcement laying.

Concrete shall be as gently deposited as is practically possible, in its final position to avoid re handling and shall be so deposited that segregation of aggregates does not occur. In case of deep trenches and footings, it may be done with the help of a chute. Columns and walls shall be so adjusted in formwork so that maximum depth is 1.5 meter unless consented to by the EIC. Concrete from wheelbarrows shall not be dumped away from the face of concrete already in place. It shall be dumped into the face of concrete already in place.

Providing a chute with a baffle and a drop at its end so that the concrete remains on the slope shall discharge concrete onto a sloping surface.

Columns and walls shall be concreted in one operation to height to avoid any horizontal Construction joint as far as possible.

All slabs, beams, wooden planks, and catwalks shall be provided clear of reinforcement.

Concrete shall be placed in position within 30 minutes from the time it is produced if no admixture is used. However, the placement time can be extended up to maximum of 3 hours provided the mix is designed with retarding admixtures and trials are conducted to ensure the concrete quality.

Concrete shall be laid during normal working hours. Concreting at night or on holidays shall be permitted only on the written approval of the EIC.

3.1.8 Compaction of concrete

Concrete shall be thoroughly compacted, as depositing shall proceed by means of suitable vibrations. (As per IS 2505) The vibrators shall maintain the entire concrete under treatment rn an adequate state of agitation and shall continue during the whole period occupied by placing of concrete. Care shall be taken not to over- vibrate the concrete. While withdrawing needles no holes should be visible in concreting. Compaction shall be completed before the initial setting time. Successive vibrations shall not disturb concrete already set.

It shall be ensured that the needle vibrators are not applied on reinforcement, which may destroy the bond between concrete and reinforcement.

When electric vibrators are in use, the always be available at the concreting point.

3.1.9 Construction joints

In large pours, it is practically not possible to carry on concreting continuously. Hence construction joints shall be provided. The contractor for approval of the EIC/ (RCC consultant) shall submit location of construction joint. Such joints shall be kept to a minimum. The joints shall be at places where shear force is nil or minimum and these shall be straight and at right angles to the direction of the main reinforcement & no construction joints in toilet/sunk area.

Stop ends provided shall be with necessary slots for reinforcement bars to pass freely without bending or any other obstruction. Also a trapezoidal fillet nailed on stop board shall be provided to form a regular keyed joint. Joints shall be straight and truly vertical or horizontal & as per RCC consultant's instruction/details.

Before commencement of concrete, adjacent concrete stopper and surfaces shall be chipped and roughened to expose aggregate, and then wire brushed and cleaned. The concrete surface shall be sprayed with water for 24 hours before casting and kept wet until casting.

True horizontal joints shall also be provided with a keyed joint by inserting planed greased timber.

It shall be treated as above prior to the start of fresh concreting.

For vertical joints neat cement slurry shall be applied on the surface just before concreting. For horizontal joints, the surface shall be covered with a layer of mortar about 10 to 15 mm thick composed of cement and sand in the same ratio as the cement and sand in the concrete mix. This layer of cement slurry shall be freshly mixed and applied just before concreting.

3.1.10 Expansion joints

Expansion joints shall be formed and located as detailed in the drawing.

3.1.11 Curing

Curing of concrete is most important. There shall be no compromise on this activity and it is for the contractor to arrange for everything necessary to make sure that the concrete is cured to the complete satisfaction of the EIC. As said above in clause 3.1.8, after initial setting time of concrete i.e. about 1to 2 hours after laying, it shall be protected from quick drying with moist or damped hessian cloth or any other material [Taurpoline or plastic sheet] approved by the EIC. After 24 hours of lying of the concrete, flooding with water or covering with damp hessian cloth for a period of 10 days to keep it moist shall cure the surface. For the next 10 days the surface shall be kept wet all the time by sprinkling water continuously. For membrane curing, details as listed in 12.5 of SP 24 shall be followed & as approved by RCC consultant; membrane must be compatible to future finishing material over RCC.

3.1.12 Finishing

Concrete shall be finished keeping in mind the next operation to be carried out over the surface. For guidance the following points shall be noted but the EIC shall be consulted prior to start of concreting and his decision this regard shall be final.

a) Roof slab shall be troweled even and smooth with a wooden float.

b) The Surfaces that will receive plaster shall be roughened immediately.

c) Surface that will be in contact with any masonry work shall be roughened immediately.

d) The surface that will receive mosaic floor or IPS or any other type of tiled work shall be roughened while it is green. Every care shall be taken not to disturb the freshly laid concrete.

e) Re-tempering of concrete with in initial setting time [priority thru mechanical floater or manually] to avoid shrinkage/plastic cracks

3.1.13 Inspection and corrective measures

3.1.13.1 On removal of formwork, the surface shall be examined by the EIC. Till such time, the contractor shall carry out no remedial measures. All patching, rectification or chipping shall be done only on the EIC's Instructions. In case of any violation of this rule, the concrete poured stands rejected. The decision of the EIC In this regard shall be final and binding on all parties.

Sagged, bulged, patched, honey combed work shall stand to be rejected for surfaces that are exposed, require fair face finish or decorative textured finish. The EIC may permit any work found structurally safe and areas of unexposed faces, for repairing. As directed by the EIC these works shall be retained and the cost of repair shall be at the Contractor's account.

3.1.13.2 Cracks observed shall be brought to the notice of the EIC who shall examine them. It shall be kept under observation and a record shall be maintained for a period of 45 days. It shall be shown to the Structural Engineer and the following procedure shall be followed:,

a) Cracks not developing further and in the opinion of Structural not detrimental to the strength of the construction shall be grouted with non-shrinking cement slurry or as

directed by the EIC & suggestions by client on contractor's method statement for same.

b) Cracks developing further and, in the opinion of the Structural Engineer, detrimental to the strength tested as per the relevant Indian standard.

c) Based on results of the test, the EIC In consultation with the Structural Engineer shall order Remedial measures or order the contractor to dismantle construction, cart away the debris, Replace the construction and carry out all the consequential works thereto.

d) Cost of the above shall be borne by the contractor if the failure was on his part. In case it is due to design faults, it shall be borne by the employer.

e) The decision of the EIC in this matter shall be final and binding on all parties. This decision shall not be open for arbitration.

3.1.14 Quantum of cubes and testing

The minimum frequency of cube casting shall be as follows as per IS 456 [Latest revision] as given below or else will be taken as IS 4926 [Latest revision for RMC]. Each sample shall consist of 6 cubes. Casting cubes frequency will be as per QAP-Material as approved by client-

Concrete quantity	Number of Samples.
Up to 5 cu m in a day:	1
5 cu m to 15 cu m:	2
15 cu m to 30 cu m:	3
30 cu m to 50 cu m:	4
More than 50 cu m:	4 + one additional per each 50 cu m or part thereof.

Three cubes shall be tested on the 7th day and other three cubes on the 28th day & as per site de-shuttering requirement; RMC CODE IS 4926; parallel three sets will be casted by RMC supplier with jointly signed by client QC engineer [7/28/35 days].

3.1.15 Acceptance of work

It shall be as given in Table 11 of IS 456 [latest revision]. Average of 3 cube specimens shall be reported as Test Result.

The guidance brief on acceptance criteria is as under:

a. Concrete shall be deemed to comply with the strength requirements when both the following conditions are met:

I. The mean strength determined from any group of four consecutive Test Results is more than Fck + 3 or Fck + 0.825 x St Deviation, whichever is more.

II. Any individual Test Result is not below Fck – 3.

b. In set of 3 cubes, there should not be deviation of +/- 15 % in individual cubes from the mean value. If the deviation is more 15%, the sample shall be discarded and shall be considered as no sample available.

c. If the concrete tests fail to meet the acceptance criteria of the minimum strength required for respective grades of concrete, the EIC may take one of the following decisions:

i) Instruct the contractor to carry out such additional tests (e.g. core tests or NDT etc.) and /or remedial measures to ensure the soundness of the structure as per RCC consultant approval/instruction at the contractor expense.

ii) Any decision to accept the work shall be entirely at the discretion of the engineer who may make a reduction in the rate of the appropriate item.

iii) The work will be rejected and any consequential action as needed shall be taken at the contractor's expense including cutting out and replacing a part or whole of the work.

3.2. Concreting under special conditions

3.2.1 Work in extreme weather conditions

During hot or cold weather the concreting should be done as per the procedure set out In IS 7861 Part I or IS 7861 Part II or as directed by the EIC/RCC consultant.

3.2.2 Underwater concreting

The procedure set out under 14.2 of IS 456 shall be followed or as directed by the EIC.

3.2.3 Concreting in seawater

The procedure set out under 8.2.8 of IS 456 shall be followed or as directed by the EIC.

3.2.4 Concreting in aggressive soils and water

Guidelines laid down in 8.2.6 of IS 456 shall be followed together with the instructions of the EIC.

3.3.0 Precast concrete

3.3.1 Precast concrete can be plain or reinforced. It shall meet all requirements and specifications of concrete as stated hereof. Precast concrete shall be done for cellular roof units, drainage or specially designed for specific use taking into consideration achievements in flexibility, speed and economy in construction. Precast units shall be form table vibrated, to correct time and at required speed as directed by the EIC.

3.3.2 Precast concrete units shall be cast in a suitable mould so as to make sure that they are,

I. Easy to lift
II. Easy to transport
III. Excellently finished
IV. Handy to erect and join at site

Units shall be sound and free from cracks or any other defects that would interfere with the proper placing of units or the strength or performance of units or the structure.

3.3.3 Precast units shall be lifted and handled with proper tools from points designated to avoid any cracking or developing of any undue stresses. If required, the contractor shall fabricate necessary tools and tackles. Pre cast units shall be removed from mould within 24 hours or the time allowed by the designer or as approved by the EIC. All units that are, in the opinion of the EIC, cracked and unsafe, shall be removed forthwith and no arbitration on this account shall be applicable.

Units shall be stored and stacked in the pre casting yard in a proper manner. The date of casting shall be noted therein and wet curing for 15 days shall be done without fail. The yard shall have a duly dressed ground and sufficient supports at the required Intervals to receive pre cast units. Units shall be erected only after 28 days of casting and after the cubes of those days have given the strength specified.

Tolerances in units shall not be more than + 3 mm as approved by the EIC taking into consideration the purpose and location of use.

3.4.0 Measurements

1. All works shall be measured in the decimal system.

   a. Dimensions shall be measured to the nearest 0.01meter except for thickness of slab, which shall be measured to the nearest 0.005 meter.

   b. Areas shall be worked out to the nearest 0.01 sq m.

   c. Cubic contents shall be worked out to the nearest 0.01 cu m

2. All measurements of cutting shall, unless otherwise stated, be held to include the Consequent waste.

3. Cement concrete work shall be classified as under:

a) Concrete cast in-situ:	Plain and reinforced
b) Precast concrete:	Plain and reinforced
c) Pre stressed concrete:	Cast in-situ or precast

4. All concrete, except as hereinafter provided shall be measured in cubic metres.

5. The price of concrete shall include ingredient material, mixing transporting, hoisting to any height and lowering to any depth, pouring or laying, consolidating, leaving pockets, holes, and protecting them till the next operation or completion of work, hacking the surface to provide key for further work including cleaning,

wetting surface etc. and preparing construction joints as described in clause 3.1·9. of this section.

6. Concrete processed in a special manner for any specific purpose, such as cooled, heated, water- proofed, acid-proofed, heat- resistant shall be measured separately.

7. Admixtures shall be used if necessary at the request of the contractor for workability and the price for that shall be deemed to be included in the contractor's quoted price of concrete.

8. No deductions shall be made for:

   (a) Volume occupied by reinforcement.

   (b) Volume occupied by drainage, water pipes, conduits, etc. not exceeding 100 sq cm, each in cross sectional area.

   (c) Small moulds, drip moulds, chamfers, splays, rounded OC~ covered angles, beads, grooves and rebates up to 10 cm in depth and width.

9. Expansion joints shall be measured in running meter or sq m as the case may be. Price shall include required shuttering, special treatment lf any, filler and finishing material as detailed in drawing or the BOQ.

12. Grouting of holding-down bolts and providing temporary boxing or wedges to form holes shall be enumerated. The mix shall be specified. The price shall include required shuttering, grouting, etc.

13. To keep surface dry while concreting, dewatering due to rains and seepage shall be included in the price of concrete.

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SECTION - II

REINFORCEMENT AND FORM WORK

1.0 INDIAN STANDARDS

Indian Standards to be followed are:

All relevant standards as specified elsewhere in this volume are applicable·

1. IS 228 Methods for chemical analysis of steels.
2. IS 280 Specifications for mild steel wire for general engineering purpose.
3. IS 303 Specification for plywood for general purpose.
4. IS 432 Specification for mild steel and medium tensile steel burn and hard drawn steel wires for concrete requirement.

   Part 1 Mild steel and Medium tensile steel bars.

   Part 2 Hard drawn steel wiring
5. IS 456 Code of practice for construction and design of reinforced concrete.
6. IS 723 Specifications for steel counter sunk head wire nails.

   Part 1 Plate
   Part 2 Sheets
   Part 3 Strips

2.0 REINFORCEMENT

2.1.0 Reinforcement bars used in construction shall be mild steel or medium tensile steel round bars and high strength deformed bars.

2.1.1 MS Plain

Rolled mild steel and medium tensile steel plain round bars used in concrete shall conform to IS 432 Part 1. Steel received shall conform to the following IS with regard to manufacturing and chemical composition.

1. M.S. bar Grade I: Steel designation Fe 410-S of IS 226 [latest revision]

2. M.S. bar Grade II: Steel designation Fe 410-0 of IS 1977[latest revision]

3. Medium Tensile: Steel designation Fe 540 Steel bars W-HT IS 96 [latest revision]

2.1.2 Nominal sizes and tolerances shall be as specified in IS 432 Part-l. Physical requirements shall be determined in accordance with IS 1608, read in conjunction with IS 226. For ready reference of minimum requirements, properties are tabulated in table 11 of the Annexure. All codal acceptance will be as per latest amendment & revision.

2.2.1 Tor Steel

High strength deformed bars for use, as reinforcement in concrete shall be of grade Fe 415, Fe 500 and Fe 550 conforming to IS 1786 [latest revision].

2.2.2 Chemical composition shall conform to IS 1786 when made as a relevant part of IS 228[latest revision]. Permissible limits shall be as shown in table 12 of the Annexure.

2.2.3 Welding of cold work steel bars in reinforcement shall be permitted as per IS 9417[latest revision]. (Recommendation for welding cold worked steel bars for RCC).

2.2.4 Nominal sizes, cross sectional areas and their mass shall be as specified in IS 1786[latest revision], allowing due consideration for tolerances specified therein.

2.2.5 Physical properties

a) It shall satisfy IS 1599 test for bend and re bend test in conjunction with IS 226.

b) Bond requirements shall be deemed to have been satisfied if it meets clause 5.0 of IS 1786.

c) Tensile, proof stress and percent elongation shall be as per table 3 of IS 1786 and reproduced as table 13 of Annexure for ready reference.

d) Material test frequency will be as per QAP-Materials

2.3.1 Material received at site shall have ISI certification mark. Each bundle or coil containing the bars shall be suitably marked with ISI certification mark. Also bars shall be marked to identify categories. This shall be done as per IS 1387.

In case bars are without ISI certification mark, the manufacturer shall give a certificate stating process of manufacture, chemical composition and mechanical properties.' Each certificate shall indicate the number or identification mark of the batch production/ cast to which it applies. Corresponding number: or identification mark should be found on the material.

2.3.2 All reinforcement material shall be free from loose mill scale, excessive rust, loose rust, pitting, oil, grease, paint, mud or any foreign deleterious material present on the surface. Cleaning shall be done to the satisfaction of the EIC.

2.3.3 Each batch brought at site shall be tested prior to use for respective specification / physical properties. Cost of all such tests shall be borne by the contractor. Material acceptable as per IS shall be allowed into the works. The contractor shall remove all rejected material from site within 3 days of rejection. If the same is not done, the EIC shall impose a penalty of Rs.500/- per metric ton per day. This will be without any appeal and shall not be subjected to arbitration.

2.3.4 Reinforcement bars received at site shall be stored on hard concrete platform and dear of the ground with the use of timber sleeper, concrete sleeper or any other means. Reinforcement material shell be kept covered by tarpaulins or plastic to avoid excessive corrosion and other contamination. It is advised to follow storage methods as described in IS 4082.

2.3.5 Re-bars must be of approved make.

2.3.6 Rebar shall be tested as per QAP materials (External / Internal Lab)

2.4.0 Miscellaneous

2.4.1 Cover blocks shall be of non-corrosive material such as concrete cast-in-situ [of same grade as of RCC element] or readymade concrete blocks **but** not wooden or broken bricks or stone. Concrete cover spacers may be permitted by the EIC. Such concrete spacers shall be cast from cement-mortar. Strength of these blocks shall be equal to the strength of concrete. These should be fully cured prior to use in works.

2.4.2 Galvanized Binding wire shall be 18 gauge annealed wire conforming to IS 280. It shall be free from rest, oil, paint, grease, loose mill scale or any other deleterious material undesirable for the reinforcement and concrete or which may prevent adhesion of concrete with reinforcement. First sample will be tested from external lab.

2.4.3 Deformed bars for concrete reinforcement and rolled mild steel and medium tensile steel conforming to IS 1786 shall be allowed in construction provided they are approved by the EIC.

2.4.4 Unit weight payable per metre shall be as per follows or IS 1786 [Latest revision]:

Sr. no.	Dia of Bars	Weight payable
1	6mm	0.222 Kg/Rmt.
2	8mm	0.395 Kg/Rmt.
3	10mm	0.617 Kg/Rmt.
4	12mm	0.888 Kg/Rmt.
5	16 mm	1.580 Kg/Rmt.
6	18 mm	2.000 Kg/Rmt.
7	20 mm	2.469 Kg/Rmt.
8	22 mm	2.987 Kg/Rmt.
9	25 mm	3.850 Kg/Rmt.

10	28 mm	4.839 Kg/Rmt.
11	32 mm	6.320 Kg/Rmt.
12	36 mm	7.990 Kg/Rmt.
13	40 mm	9.870 Kg/Rmt.

2.5.0 Fabrication of reinforcement

Reinforcement shall be fabricated as per the drawing. Bending shall be done mechanically or with hand but to the correct radius, with proper tools and platform and shall conform to IS 2502. Bending of material shall be cold bending only Material shall be inspected for visible defects such as cracks, brittle, excessive rust, loose mill scale, etc. Cracked ends of bars shall not be used in Works. Also the bars should be free from any deleterious material and hence the best practice shall be to hose down reinforcement just prior to concreting.

It is important that bending, straightening, cutting, etc. shall be carried out in a manner not injurious to the material and the safety of the persons working should be ensured.

2.5.1 Anchoring of bars and stirrup shall be provided exactly as detailed in the structural drawing or as directed by the EIC.

2.5.2 Lapping of bar

Laps shall be strictly as per the drawing or as directed by the EIC. For general guidance, the following principles shall be followed as given in IS 456.

a) Splices shall be provided as far as possible away from sections of maximum stress and be staggered.

b) Not more than half of the total bars shall be spliced at a section.

c) Where more than one half of the bars are spliced at a section or where splices are made at points of maximum stress, special precautions shall be taken, such as increasing the length of lap and/or using spirals or closely spaced stirrups around the length of the splice.

d) Lap splices shall not be used for bars larger than 36 mm diameter: for larger diameters, bars may be welded. In cases where welding is not practical, lapping of bars larger than 36 mm diameter may be permitted and additional spirals should be provided around the lapped bars.

e) Lap length including anchorage value of hooks in flexural tension shall be: Ld (as defined in 25.2.1 of IS 456) or 30 dia whichever is greater and for direct tension 2 Ld or 30 dia whichever is greater. The straight length of lap shall not be less than 15 dia or 20 cm., Where Ld is the development as described in 25.2.1 of IS 456.

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f) When splicing of welded wire fabric is to be carried out, lap splices of wires shall be made so that the overlap measured between the extreme cross wires shall be not less than the spacing of cross wires plus 10 cm.

g) The lap length in compression shall be equal to the development length in compression, calculated as described in 25.2.1 of IS 456 or as specified in drawing but not less than 24 dia.

h) If couplers are used, prior approval shall be taken from EIC. Mechanical couplers shall conform to the requirements of IS 16172. The required test reports shall be submitted for the type approval and the conformity tests shall be conducted on the supplied material.

2.5.3 Spacing of bars

Bars shall be placed in position as shown in the drawing. Following guidelines as given in IS 456 shall be followed in case of difficulties or shall be carried out as directed by the EIC.

a) Horizontal distance between two parallel main reinforcing bars shall usually not be less than the greatest of the following:

1. The diameter of the bar, if the diameters are equal.

2. The diameter of larger bar, if the diameters are unequal, and

3. 5 mm more then the nominal maximum size of coarse aggregate (By using reduced size of aggregate in congested reinforced area, conditions given hereof should be overcome).

b) Greater horizontal distance should be provided. But when needle vibrators are used, distance between bars of a group may be reduced to two-thirds of the nominal maximum size of the coarse aggregate, provided sufficient space is left between groups of bars to enable the vibrator to be immersed.

c) Where there are two or more rows of bars, the bars shall be vertically in line and the minimum vertical distance between the bars shall be 15mm, two-thirds the nominal maximum size of the aggregate or the maximum size of bar, whichever Is more.

2.6.0 Cover to reinforcement

Reinforcement shall have concrete cover and the thickness of such cover (exclusive of plaster or other decorative finish) shall be as specified in drawing or as directed by the EIC. The following guidelines are to be observed in the absence of the above.

a. At each end of the reinforcing bar, not lass than 25 mm. nor less than twice the diameter of such bar or as weather exposure/durability criteria.

b. For a longitudinal bar In a column, not less than 40 mm, nor less than the diameter of such bar. In the case of columns of minimum dimension Of

200 mm or under whose reinforcing bars do not exceed 12 mm, a cover of 25 mm.

c. For longitudinal reinforcing bar In beam, not less than 25 mm, nor less than the diameter of such bar or durability criteria.

d. For tensile, compressive, Shear or other reinforcement in slab as per RCC consultant/durability criteria

e. For any other reinforcement as per RCC consultant/durability criteria.

f. Increased thickness shall be provided in case the concrete members ale in the surrounding of harmful chemicals, saline atmosphere, etc. and the cover Shall be 50 mm or as per durability; RCC consultant or more as directed by the EIC.

g. For concrete members totally immersed in seawater, the cover shall be 40 mm more than specified above (a) to (f).
This shall be 50 mm more for periodical Immersion in seawater.

h. Concrete cover should not exceed 75 mm in any case. Cover to reinforcement shall be as specified in the drawing or as directed by the EIC,

i. In above mention members, deviation in cover should + 10 as per IS 456.

Details given in sub para (a) to (h) are for guidance and shall be followed in absence of any specific direction.

2.7.0 Fixing in position

Correctly cut and bent bars shall be accurately placed in position as detailed in the drawing. Unless otherwise specified by the EIC, reinforcement shall be positioned within the tolerance as under:

a) For effective depth 200 mm or less, ± 10 mm

b) For effective depth more than 200 mm, ± 15 mm

But all cases; cover shall be + 10 mm but -0 mm that Specified. There shall be no compromise on cover for foundation work.

Reinforcing bars shall be held in position during the placing of concrete by use concrete *cover* blocks (made of equal strength of well-cured concrete in use), steel chair spacers, steel hangers, supporting wires, etc, and secured by tying with an annealed binding wire of 18 gauge as approved by the EIC.

Precast concrete spacer blocks or Spacer bars separate layer of bars shell. Reinforcement shall be in correct position prior to start of concreting. No reinforcing bar shall be placed on freshly laid concrete for adjusting bar spacing. Care shall be taken to maintain reinforcement in position and keep it clean, throughout the period till it is embedded in the concrete. For maintaining cover, pieces of broken stone or brick or wooden Mocks shall not be used at any stage.

Binding wire used shall conform to IS 280.

2.7.1 Welded joints or mechanical connections

Welded joints or mechanical connections in reinforcement may be used but in all cases of important connections; tests shall be made to prove that the joints are of the full strength of the connected bars. Welding of reinforcement shall be done in accordance with IS recommendation.

2.7.2 Where reinforcement bars are bent aside at construction joints and afterwards bent back into their original position, care should be taken to ensure that at no time is the radius of the bend less than 4 bar diameters in case of plain mild steel or 6 bar diameters for deformed bars. Care shall be taken when bending back bars to ensure that the concrete around is not damaged/disturbed.

2.7.2 Welding rods used shall conform to IS 814: covered electrodes for metal arc welding of structural steer, a competent welder shall carry out Work. Samples from Work site shall be taken at regular intervals and tested. Frequency and number of samples shall be as directed by the EIC.

2.8.0 Measurements

Reinforcement shall be measured as follows:

1. Lengths of different diameters of bars actually used including authorised overlaps shall be measured nearest to a centimeter and their weight calculated.

    a) If the contractor procures steel, weight per metre given in table 2.4.4 shall be used.

    b) If the owner on tonnage basis supplies material, per metre weight for each diameter of the bar shall be fixed by the EIC from actual stocks of steel available at site.

2. Chairs and spacer bars shall not be measured and paid. The contractor shall account for all these in his quoted price.

3. Price build-up shall include, in addition to cost of material,
    a. Cover blocks of concrete [cast-in-situ or readymade]
    b. Cutting, bending, placing and fixing in position.
    c. Binding wire as approved.
    d. Wastage.
    e. Cleaning of bars.
    f. Spacer bars, chairs and unauthorized overlaps (Allowed for convenience).

4. In case the owner supplies the material free-of-cost, it shall include the following in addition to 3a to 3f above.

5. Unloading and Transportation from owner's store to work site and returning surplus material back to store.

6. Bar Bending Schedule shall be prepared as per IS 2502

3.0.0 FORM WORK

This is the most important, critical and highly skilled operation carried out in construction. It is equally important, if not more, than good quality controlled concrete or reinforcement provided.

Plain or reinforced concrete is in plastic state and it attains the desired shape at the desired location only on temporary support and casing, in the course of time. This casing is termed as formwork.

3.1.1 Designing of formwork

It is imperative that the contractor gives sufficient thought to this activity. The contractor shall submit method of statement backed by design calculations, taking Into account the points noted In clause 3.1.2 and clause 3.2.2 hereunder, at least (six) weeks prior to the starting of activity. Required drawings and sketches shall be enclosed along with statement for the proposed area to be taken up for working at a time. The number of repetitions expected, type of material to be used, etc. shall be detailed therein. Form work design will be approved by RCC consultant.

Formwork shall start only after the written approval from the EIC is received. Approval to proposal in the submitted form or acceptance of modifications, do not relieve the contractor of his obligation to achieve the required line, level and finish within accepted tolerance limits in terms of work completed and safety.

The contractor shall consider all required materials tools, plants, labour, etc. to carry out this item and price it accordingly.

3.1.2 Basic points required to be understood in designing of formwork are as stated below:

a. Rigidity and durability
b. Strength
c. Water-tightness
d. Easy removal
e. Surface finish required for concrete
f. Economy

These are Interdependent but shall be considered in totality. Also equally Important Is the location and purpose of use. In general, it shall be classified into the following categories based on the activity.

Formwork for –

a) Foundations
b) Floors, coping, lintels
c) Slabs and beams
d) Column

e) Staircase
f) Domes, arches
g) Precast moulds
h) Walls, Pardies, parapet

3.1.3 Material used in form work shall be timber, ply woods, bellies, Steel props, steel plates, or specially designed and manufactured moulds out of plastic or reinforced fiber glass or timber or steel.

Use shall depend upon Its location, type of finish specified and subject to acceptability by the EIC.

Formwork designed with proposed material in use should be able to retain its shape, lines, and dimensions shown in the drawings. It should safely carry the full load of concrete together with any live and impact load likely to occur during concreting.
Material used shall conform to IS. It is the contractor's responsibility to entirely achieve the standard expected to the satisfaction of the EIC.

3.2.0 Workmanship

Formwork shall be classified namely as follows:

a) Textured or decorative finish

b) Fair-faced finish

c) Rough finish

In BOQ, the contractor shall account for all material and labour etc. to achieve the above finishes to the satisfaction of the EIC in his quoted price.

1. Erection of form work may be from pre-molded, pre- fabricated, pre-assembled plates or forms reasonable enough to transport and erect at site to correct line and level as set out at site. Supports shall be firm and maintained in position by nails, cross bracings, tie rods, locking bolts and nuts. It shall be rigid and stiff so as to retain its shape during and after concreting.

2. Joints shall be watertight and no cement slurry shall be allowed to slip through.

3. Pre-fabricated or sits forms shall be assembled, so as to de shutter without any jerk to the green concrete. For this double wedges shall be used. Wedges shall be nailed, the heads reasonably left out, allowing easy removal while de shuttering.

4. Pre-fabricated or on site fabricated forms shall be of sufficient thickness and with the required supporting runners in either direction. Supporting runners shall be standardised in size for easy replacement and universal use at site.

5. Props shall be of steel only. Teak ballies may be permitted with written permission of the EIC. Size and verticality shall be approved by the EIC. Its spacing shall be as per design. It shall be vertical and plumbed. Base shall be a proper steel plate or timber plank, for equal distribution of load.

6. In case of multistoried building, any upper floor shall be suitably supported on at least one floor below the same or as approved by the EIC. The concreting of the upper floor shall be done only after 14 days of concreting of lower floor.

7. Beams and slabs shall have camber of 4 mm per metre or as directed by the EIC.

8. All angles and corners shall be sharp and well defined. In place where concrete edges are Permanently exposed and require no further treatment, they shall be chamfered in a triangle of 25 x 25 mm.

9. Props of steel or timber shall be provided with adequate horizontal and cross bracing. Steel props shall use steel pipes and steel couplers. If use of timber is permitted, planks of 100 x 25 mm shall be used and shall be secured by nailing then to timber props. No other material shall be permitted.

10. At the design and erection Stage, the following additional points Shall be considered end incorporated into the shutters

    a. Openings for cleaning of shuttering before concreting & for concrete pumping as per consultant suggestion.

    b. Pouring points to avoid high drops and provide easy access *to* vibrator needles.

11. Surfaces shall be treated with mould as approved by the EIC prior to reinforcement points shall be observed reinforcement laying.
12. **Use of Remedios tools for column-beam junction & at column top to have proper cover & proper compaction**.

13. The following points shall be observed very carefully:

    a. Joints of moulds shall be watertight. It is easy to check from the bottom and make sure that no light is visible.

    b. Props shall be on solid base, plumbed, in one straight line, and braced horizontally and cross.

    c. Tie bars in beams, walls and columns shall be at the correct place and fully tight.

    d. Wedges shall be fully secured and nailed with heads left out for easy removal.

    e. All saw dust; dirt, shavings and any other unwanted materials shall be cleaned and hosed out.

    Provisions shall be made for watching form Work while concreting and any other platform needed for movement of workers without any disturbance to reinforcement.

10. Form work shell be erected in accordance with:

    a. IS 3696: Safety code of scaffolds and ladders

b. IS 4014: Code of practice for Steel tubular scaffolding I & II
Part 2: Safety regulations for scaffolding.

c. IS 8989: Safety code for erection of concrete framed structures.

3.2.3 Tolerances

3.2.3.1 Tolerance is a specified permissible variation from lines, grade or dimension given in drawings. No tolerances specified for horizontal or vertical building lines or footings shall be constructed to permit encroachment beyond the legal boundaries. Unless otherwise specified, the following tolerances will be permitted.

3.2.3.2 Tolerances for RCC buildings as per IS 456 [Latest revision]-

1. Variation from the plumb:

a) In the lines and surfaces of columns, piers, walls and in arrises 3 mm per 2.5 m but not more than in mm.

b) For exposed comer columns and other conspicuous lines,
In any bay up to 5 m maximum – 5mm
In 10 m or more – 10mm

2. Variation from the level or from the grades Indicated on the drawings,

a) In soffits of slab, ceilings, beam and in arrises
In 2.5 m - 5 mm
In any bay up to 5 m maximum – 8 mm
In 10 m or more - 10mm

b) For exposed lintels, sills, parapets, horizontal grooves and other conspicuous lines,
In any bay up to 5 m maximum – 5 mm
In 10 m or more - 8 mm

3. Variation of the linear building lines from established position in plan and related position of columns, wall and partitions.
In any bay up to 5 m maximum - 5 mm
In 10 m or more - 10 mm

4. Variation In the sizes end location of sleeves, openings in walls and floors 5 mm (except in the case of and for anchor bolts).

5. Variation in cross-sectional dimensions of columns and beams and in the thickness of slabs and walls - 5 mm +10 mm

6. Footings (excluding column)

a) Variation in dimension in plan - 5 mm

b) Misplacement or eccentricity - +50 mm
2% of footing width in the direction of misplacement but not more than 50 mm

c) Reduction In thickness
5% of specified thickness subject to a maximum of 50mm

7. Variation In steps

	Riser	Tread
a) In a flight of stairs	3 mm	5 mm
b) In consecutive steps	1.5 mm	3 mm

3.2.3.3 Tolerances in other concrete structures.

1. a) Variation of the constructed linear outline from established position in plan
In 5 m: 5mm
In 10 m or more: 10 mm

b) Variations of dimensions to individual structure features 'from established positions
In 20 m or more: 25 mm
In buried construction: 50 mm

c) Variation from plumb, from specified batter or from curved surfaces of all structures
Up to 2.5 m: 3 mm
2.5 m to 5 m: 8 mm
5 m to 10 m or more: 12 mm
In buried construction: Twice the above

d) Variation in cross sectional dimensions of columns, beams, bOtt1~8F188, *plen* and similar members
-5 mm +10 mm

e) Variation in the thickness *of* slabs, walls, arch sections, and similar members.
-5 mm +10 mm

2. Footing for columns piers, walls, buttresses and similar members

a) Variation of dimensions in plan
- 10 mm +50 mm

b) Misplacement or eccentricity
2% of footing width in the direction of misplacement but not more than 50 mm

3.3.0 Removal of formwork

3.3.1 1. Forms shall not be struck until the concrete has reached strength at least twice the stress to which the concrete may be subjected at the time of removal of formwork.

Under normal circumstances and where OPC 53G Cement is used, forms shall be removed after expiry of the following periods :

a) Walls, columns and vertical faces: 24 to 48 hrs.

b) Slabs (props left under): 3 days

c) Beam soffits (props left under): 7 days

d) Removal of props under slabs

i) Spanning up to 4.5 m: 7 days
ii) Spanning over 4.5 m: 14 days

e) Removal of props under beams and arches

i) Spanning up to 6 m: 14 days
ii) Spanning over 6 m: 21 days

For other cements/type of form work, the stripping time shall be suitably modified in consultation with the EIC/RCC Consultant.

2. Where the shape of elements is such that the formwork has re- entrant angles, the formwork shall be removed as soon as possible after the concrete has set, to avoid shrinkage or cracking that might occur due to the restraint imposed.

3. For precast moulds, the stripping time shall be 24 hours. The mould may be lifted and stored in the yard within 24 hours to 48 hours as approved by the EIC.

3.3.2 Opening/inserts

All required openings and pockets should be provided as detailed in the drawing. They may be enumerated or paid on area basis as detailed in the BOQ. The contractor shall provide for the required material, labour, for fixing and supporting during concreting; - in his quoted price. It is imperative that all openings and pockets shall be de shuttered with care and all corners of openings shall be preserved. All openings/pockets shall be in a correct line and level. After concreting, the openings shall be secured against any accident by proper covering and guardrail and warning notice, if any. The contractor shall clean and grout the pocket at a later date with a non-shrinking compound added to the grout mix or non-shrinking cement shall be used. It shall be well cured and protected to correct line and level till handing over.

3.3.3 Inserts are material such as timber, steel, plastic, dowels, bolts, locks, brackets, pipes, etc. left In concrete partly or fully embedded to receive connection with foreign member at a later date. These may be fabricated by the contractor or provided by the owner as received from specialist, manufacturer, etc. These shall be protected from weathering and damage in course of the construction. The contractor at his cost, greasing or covering with paint etc, shall carry out the cleaning required after concreting and any treatment such as oiling.

3.3.4 It is very important that the providing and fixing as contemplated in the BOQ shall be carried out with the "utmost precision" and to the entire satisfaction of the EIC. Any deviation from that as shown In the drawings or instruction shall be rectified by the contractor at his own cost and responsibility.

3.4.0 Measurements

Wherever it is not specifically stated in description of the Item that formwork shall be paid for separately, the rate of R.C.C. item shall be deemed to be included in the cost of the form work.

1. Formwork shall be measured as the area (in square meters) of shuttering in contact with the concrete.

2. It shall be measured to the nearest centimeter and the areas worked out corrected to the second decimal places.

3. The quoted rate shall be applicable for all working conditions and at all heights; depths or lifts specified In the BOQ. The rate shall include the Cost of materials and labour for various operations involved, such as,

   a) Splayed edges, notching, allowance for overlaps and plastering at angles, battens, centering, shuttering, strutting, propping, bolting, nailing, welding, casing, striking and removal.

   b) Temporary openings in the forms for pouring concrete and removing rubbish.

   c) Dressing with oil/approved emulsion/soap solution to prevent adhesion of cutting concrete with shuttering.

   d) Racking or cutting

   e) Fixing inserts **and sleeves** and openings at the correct line and level any required stage to support the same at the directed height and place.

   f) Platforms, if any, required to keep check on form while the concreting is in progress.

   g) Filling and making joints watertight to the satisfaction of the EIC.

   h) Cleaning the shuttering.

7. Inserts & Sleeves **material cost will be paid only.**

8. Any work damaged through premature or careless removal of form shall be removed and reconstructed at the contractor's cost.

9. Holes for electrical conduits, hooks for fans and for plumbing are included in the price of items.

3.5.0 RATE

Rate to include

- Required steel propping and staging of all heights.
- Waterproof steel or plywood formwork.

- Required nut bolts J. Clamps, turn buckles, clamps, etc.
- Required adjustable heads and bases.
- Shuttering removal oil / emulsion.
- Labour
- Providing watertight joints.
- Finished work within required tolerances specified.
- Removal of shuttering, staging and cleaning.
- Required rectification if any as per the instructions.

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SECTION – III A

MASONRY WORK - BRICK WORK

1.0 INDIAN STANDARDS

Indian Standards to be followed are:

All relevant standards as specified elsewhere in this volume are applicable.

1.	I S 269:	Specification for ordinary and low heat Portland cement
2.	IS 455:	Specification of Portland slag cement
3.	I S 1077:	Specification for common burnt day building bricks
4.	Is 1489:	Portland pozzolana cement - Specification
5.	I S 2166:	Specification for sand for masonry mortars
6.	I S 2212:	Code of Practice for Brick Work
7.	I S 2250:	Code of practice for preparation and use of masonry mortars.
8.	SP 27:	Handbook of method of measurement for building works.

2.0 MATERIALS

2.1 Bricks

2.1.1 Bricks shall be sound, hard, well-burnt, uniform In size, shape and colour, homogeneous in texture, giving a metallic ringing sound, free from flaws, cracks, holes, lumps or grit and arrises should be square, straight and sharply defined. They shall not break when struck against each other and dropped flat from a height of 1 mt. to the ground. They shall conform to table (reproduced as table 14 of enclosed Annexure) of IS 1077 giving classes of common burnt clay bricks.

2.1.2 Bricks shall be as specified and detailed in the BOQ. It shall have to be approved prior to procurement. Bricks shall be obtained from an approved source and shall be of uniform colour, size, and shape. Bricks shall have smooth rectangular faces with sharp: straight

right angle edges. Maximum absorption shall not be more than 20% of its dry weight on immersion in water for 24 hours. Minimum crushing strength shall be 35-kg/sq cm if not specified in the BOQ.

2.1.3 Bricks of approved quality and quantity shall have to be procured by the contractor at the desired-time. No delay or extra cost due to non-availability shall be accepted. The contractor is obliged to carry out the work as specified. It shall be the responsibility of the contractor to procure sufficient quantities of bricks and stack them at site or elsewhere to avoid delays.

2.2 Mortars

2.2.1 Mortars for masonry shall be prepared in accordance with IS 2250 code of practice for preparation and use of masonry mortars.

2.2.2 **Cement**

Cement used shall be OPC 45 conforming to IS 269 or **blended** cement like **PPC conforming to IS 1489 or PSC conforming to IS 455.**

2.2.3 Water

Water used for masonry shall be clean and free from injurious amounts of deleterious materials [Potable water]

2.2.4 Fine aggregate (sand) Sand shall conform to IS 2116 specification for sand for Masonry Mortars.

All materials shall be tested in accordance with QAP.

3.0 MORTAR

3.1 Mortar shall be prepared by mixing fine graded aggregate with cement in the proportion specified for respective items of work as detailed in the BOQ. Mechanical mixers shall do mixing of mortar only. Hand mixing may be permitted in specified cases on the written permission of the EIC in tray with 35 lit farma.

3.2 Mortars shall be specified by proportion. Volumetric mixing shall be based on dry volumes of each ingredient. For convenience, measurement shall correspond to volume of one cement bag i.e. 0.035 cu m. Boxes shall be of size 40 X 35 X 25 cm. These shall be marked as mortar mixing boxes by red paint and shall be used throughout the contract. Hand mixing or mechanical mixing proportions shall be done with the use of these boxes.

3.3 Cement mortar shall be prepared by mixing cement and sand in specified proportions. Proportioning shall be carried out as detailed above. Sand shall be added suitably to allow for bulk age if required. Bulk age shall be determined as specified in IS 2386 Part lll. Cement and sand added to mixer shall be thoroughly mixed and water shall be added to it gradually. After addition of water the mixer shall run for a minimum of 3 minutes. The mortar mixed shall be consumed within 30 minutes of its mixing.

4.0 WORKMANSH1P

4.1 Bricks used for masonry in cement mortar or cement- lime or mortar shall **be** soaked by immersing in water or by hosing of water (so as to prevent bubbling.) at least one hour prior to start of actual laying.

In mud and fat-lime mortar brick masonry, bricks shall not be soaked.

4.2 Bricks shall be laid in English bond unless otherwise specified. Half or cut bricks shall be used only for the purpose of bond and at no other place. Cut bricks shall be allowed in work.

4.3 Work shall be true to horizontal lines and perfect plumb. Vertical joints shall be truly vertical and those in alternate courses shall be in the same vertical line. Joints of each course shall be within the limit of 6 mm to 10 mm depending upon the size of bricks. Total height of 9 cm brick with 5 courses and 5 mortar joints shall be 50 cm. In no case shall joint thickness of horizontal and vertical be more than stated above. Joints should be filled to full depth and checked each time. Prior to start of work it must be noted and checked that bricks on top are full-size bricks (flat or brick on edge). To achieve this, precautions should be taken from the start of the first layer. **Thickness of joints shall be so adjusted so as to have full bricks on top & top layer will be left for three days for settlement. Additionally, top layer junction mortar shall be mixed with metal-1 to fill at the junction. At RCC-Masonry vertical/horizontal junctions will be closed at surface top with non-shrink grout from Sika/Fosroc/choksey/Sunanda. Also It must be noted and checked that all horizontal joints on every floor are at the same level, so as to allow proper bonding at junctions. Concrete bend/vertical-horizontal stiffeners will be provided as per RCC consultant suggestions & 6" DPC [M-20 grade] at the bottom of masonry at toilet area.**

Required datum levels must be established throughout the floor and only then should work start.

It is equally important to take into account levels of windowsills, lintels, etc. while finalising courses and joint thickness.

In normal practice architects do take care of these while finalising levels, but it is difficult to expect the ideal situation at all places. In such situations, the decision of the EIC shall be taken such as providing brick on edge, concrete sills, etc.

In addition, for convenience and speed, gauge boards of exact width shall be fixed at the edges of masonry to correct line and plumb. These boards shall be marked with course levels to achieve exact height of each course and full bricks at the top.

One or half brick thick wall shall have minimum one face in true plumb.

It is Imperative to raise the brickwork uniformly over complete Work joined together. If this is not possible, raked brickwork shall be done at 45 degrees to the vertical. Toothing shall not be accepted.

All iron fixtures, pipe outlets, holdfasts for doors and windows shall be fixed when the brickwork is in progress. It must be embedded in cement mortar or concrete as specified or as directed by the EIC. Required treatment to fixtures shall be carried out prior to embedding.

To achieve better results and proper working, the following tools should be available with masons working at site:

1. Spirit level
2. Wooden/Aluminium straight edge 3 m long
3. 3 metre steel tape
4. Right angle 1/2 metre long
5. Line and pin strings
6. Plumb
7. Storey rods

4.8 Joint thicknesses shall be provided as discussed above. Joints shall be filled to full depth before second course is laid. Frogs shall be upward at all times. Joints shall be raked back to a minimum 10 to 15 mm while the mortar is green. Surface of brickwork shall be cleaned with coir string, wire brushes, etc, to keep the surface free for the next operation. All dropped and spoiled mortar, brickbats, etc. shall be cleared from the floor before work is closed for the day.

4.9 Protection and curing

Green work shall be protected from rains by suitable covering. Masonry cement mortar shall be kept constantly moist on all the faces for a minimum period of 10 days. The top of masonry shall be left flooded with water at close of the day.

In case of brickwork in lime mortar, curing shall commence two days after lying of masonry and shall continue for the next seven days.

4.9 Date on masonry for curing purpose

4.10 Scaffolding

Scaffolding independent of brickwork i.e. double scaffolding shall be provided. It should be tied to brickwork or structure at suitable intervals in both directions. Two rows of planks shall be provided all around. Planks shall be at least 50 mm thick and wall-tied to scaffolding. Railing to the outside face shall be provided. While erecting scaffolding, the following points must be noted and closely followed:

1. Minimum number of holes in the horizontal direction. Omitting header brick shall form holes.
2. No holes in pillars less than 1 metre in width.
3. No holes near the skewbacks of arches.
4. Scaffolding must be sound and strong and easy to maintain.
5. Holes left must be closed while finishing the plaster.

5.0 TYPES OF BRICK WORK

5.1 Walls 230 mm thick or more

5.1.1 Walls of 230 mm thickness or more shall be constructed with approved and selected bricks. Mortar shall be as specified in the BOQ.

Points discussed above shall be followed for workmanship.

Brick wall of 230 mm thickness shall be constructed from one side and one face shall be true and plumb. Thicker walls shall be constructed with masons on both faces and both the faces shall be true and plumb.

5.1.2 Measurements shall be in cubic meters/ Sqm as per BOQ work item.

5.2 Half brick work - plain or reinforced

5.2.1 115 mm thick brickwork shall be called as half brickwork. It shall be built by laying bricks in stretcher bond, Mortar shall be as specified in the BOQ.

These walls may be used for forming cavities or partition walls inside buildings. Brickwork shall be reinforced with either of following methods:

1) With 8 mm dia. Bars, 2 bars at every third layer.

2) GI metal lath / GI hoop iron 25 mm X 1.6 mm shall be used at every third layer as detailed by layer as detailed by the manufacturer.

3) Patli Beams of 115 x 100 mm high in M15 grade concrete shall be casted. Beam shall be reinforced with 2 nos of 8 mm dia Tor bars and 6mm dia M.S. links at 300mm C/C. Patli beams shall be at every 1.0 M interval in height. Or as per RCC consultant must be preferable

Embedding of reinforcement shall be done very carefully. All precautions shall be taken so that edges are not exposed. Lapping of bars and lath shall be proper and staggered.

Measurement shall be in square meters. Reinforcement and shuttering shall not be measured separately.
All materials must be tested as QAP materials.

6.0 RATE

The rate shall include the cost of all the materials and labour as described in their respective items of work and for all the operations as detailed in the respective specifications for the various items of work. Brick on edge courses, cut brick corners, splays, reveals, cavity walls, shall be included in BRICK WORK - for the purpose of payment.

The following operations shall be included in the rate for BRICK WORK -:

a) Raking out joints for plastering or for pointing done as a separate process or for finishing joints flush as work proceeds;
b) Preparing tops and sides of existing walls and the like for raising;

c) Rough cutting and waste for forming gables, cores of arches, plays at caves and the likes and all rough cutting in the body of brick- work, unless otherwise stated;
d) Plumbing to angles and battered surfaces;
e) Forming reveals to jambs where fair cutting on exposed faces is not involved;
f) Leaving holes for pipes, etc.;
g) Building-in holdfasts, air bricks, fixing bricks, etc.;
h) Building-in ends of beams, joists, slabs, lintels, sills, trusses, etc.;
i) Forming openings and flues for which no deduction is made;
j) Bedding wall plates, lintels, sills, roof tiles, corrugated sheets, etc., in or on walls, if not covered in their respective trade.
k) Leaving chases of section not exceeding 50 cm in girth.

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SECTION – III B

MASONRY WORK – CONCRETE/AAC BLOCK WORK

1.0 INDIAN STANDARDS

The Indian Standards to be followed are:

1. I S 269: Specification for ordinary and low heat Portland cement.
2. I S 456: Code of practice for plain and reinforced concrete.
3. IS 455: Specification of Portland slag cement
4. IS 1489: Portland pozzolana cement - Specification
5. IS 2185: Specification for concrete masonry units hollow and solid cement blocks.
6. IS 2572: Code of practice for construction of hollow concrete block masonry.
7. IS 9103: Specifications for admixtures for concrete
8. IS 2185 [Part-III]- AAC blocks
9. NFP 14306- Capillary rise for AAC blocks

2.0 MATERIAL

2.1 Cement

Cement used shall be OPC 45 conforming to IS 269 or **blended** cement like **PPC conforming to IS 1489 or PSC conforming to IS 455.**

2.2 Aggregates

2.2.1 Course aggregates

Aggregate shall conform to IS 383 requirements. Coarse aggregate shall be obtain from natural sources such as stone, gravel etc, crushed and uncrushed quarries. Aggregate shall be hard, durable, clean and free from adherent coatings. Grading shall be as Indicated in IS 383. Fineness modulus of the combined aggregates shall be between 3.6 and 4.

2.2.2 Fine aggregate

Natural sand deposited by stream or glacial agencies as a disintegration of rock is the best form of fine aggregate. The fine aggregate shall conform to following standards.

i. For plain and reinforced concrete: IS 383 Specification, for coarse and fine aggregates from natural source for concrete.

ii. Mortar and grout: IS 2116 specification for sand for masonry mortars

2.3 Water

Water used for masonry shall be clean and free from injurious amount of deleterious materials and shall conform to IS 456.

2.4 Admixtures & AAC blocks ready mix adhesive

Additives or admixtures may be added to the cement or concrete mix conforming to the following Indian Standard specifications.

1. IS 9103: Specifications for admixtures for concrete.
2. IS 3812: Specification for fly ash for use as Pozzolana and admixture.
3. IS 2645: Specifications for integral water proofing compound.

Other additives or admixtures not being governed by Indian Standards shall be tested and checked that the same are not detrimental to durability. Any usage shall only be after the approval of the EIC. Ready mix blocks adhesive MTC will be provided by supplier & internally will be tested for masonry work with mortar cubes [7.06 cm].

All material shall be tested in accordance with QAP.

3.0 MANUFACTURE

Concrete blocks may be hollow (open or closed cavity) or solid and shall be referred to by its nominal dimension. The term nominal dimension includes the thickness of the mortar joint. Actual dimensions shall be 10 mm short of the nominal dimensions. Blocks shall be made In sizes and shapes to fit different construction needs. It includes stretcher, corner, double corner or pier, jambs, header, bull nose, partition block and concreted floor units. Nominal dimensions of concrete Mocks shall be,

Length - 400, 500, or 600 mm

Height - 200 or 100 mm

Width - 100, 150, 200, 250, or300 mm

Maximum variations in length shall be 5% in length and 3% in width and height.

Face shells and webs shall not be less than the values given in the reproduced table 15 of Annexure.

Blocks shall be classified as grade, A, B, C, & O as per table 2 of IS 2185 (Part I), for ready reference reproduced as table 16 of Annexure.

3.2 Concrete mix used for blocks shall not be richer than 1:6 (1 cement: 6 combined aggregate). Concrete shall be mixed in the mechanical mixer. Blocks shall be moulded, laid and compacted with automatic machines. No hand/manual compaction shall be permitted unless approved by the EIC in writing for special blocks. Care shall be taken to see that the mix is placed in layers and each layer thoroughly tamped until the whole mould is filled up. Blocks shall be protected until they are sufficiently hardened to permit handling without damage.

Blocks shall be Steam-cured. Cured blocks shall be allowed to dry for a period of 4 weeks before being used. The blocks shall be allowed to complete their initial shrinkage before they are laid in the wall.

3.3 All blocks shall be sound and free of cracks or other defects. For exposed construction face or faces shall be free of chips, or other imperfections, and the overall dimensions of the blocks shall be in accordance to tolerance as specified.

3.4 CC Blocks/AAC Masonry shall be considered as per IS if requirements of conditions mentioned In 11.3 to 11.3 of IS 2185 (Part I) are satisfied for CC Blocks & IS 2185 [Part-III] & NFP 14306 for AAC blocks for acceptance.

1. The number of blocks with dimensions outside the tolerance limit and/or with visual defects, among those inspected shall not be more than two.

2. Density and compressive strength **& water absorption** shall be greater than or equal to the minimum limit specified in table 2 of IS 2185 (part I) (table 16 of Annexure).

3. Drying shrinkage shall not exceed 0.1 percent.

4. Water absorption shall not be more than 10 percent by mass CC blocks.

5. No of samples/frequency as per IS/QAP for AAC/CC Masonry.

6. MTC for all batches will be provided by suppliers.

4.0 WORKMANSHIP

4.1 Hollow concrete blocks may not be wetted like brick masonry prior to use. In total dry climate top and sides may be slightly moistened to avoid absorption of water from mortar.

4.2 Joints shall not be bigger than 10 mm and will be perfectly horizontal and vertical. Joints shall be raked 10 mm deep while mortar is green.

4.3 Cut blocks shall not be used. Special solid precast blocks are used as spacers and to adjust breaking of vertical joints.

4.3.1 Cracks in blocks masonry are due to shrinkage or expansion of blocks or due to load settlement, thermal expansion or changes in moisture content in the structural members enclosing the block walls. The following measures are recommended to prevent formation of cracks.

a. While curing, the block masonry should be lightly sprinkled with water and not made excessively wet.

b. Expansion joints shall be provided in walls exceeding 30 m in length.

c. Reinforcement should be provided in the bed joints in block work, one course above and one course below windows and above doors In order to distribute the shrinkage/ temperature stresses occurring at the corners of openings, more uniformly throughout the walls.

d. In framed structures, erection of partition end panel walls should be delayed to take care of deformations due to structural loads.

e. Partition walls should be suitably reinforced in lower courses to strengthen against excessive deflections of floor slabs and should be separated from the ceiling by a layer of resilient material. Joint may be carried out in plaster or any other finish.

f. Top layer will be of full block & same will be left for three days for settlement. All vertical/horizontal RCC-Masonry junctions will be filled with mortar plus metal-1 over it; there after non shrink grout will be applied on junctions.

g. Concrete bend/vertical-horizontal stiffeners will be provided as per RCC consultant.

h. 6" DPC at start of masonry at toilet area. First layer of AAC masonry will laid in cement mortar [1:6].

4.4 Scaffolding

Scaffolding independent of block work i.e. double scaffolding shall be provided. It should be tied to block work or structure at suitable intervals in both directions. Two rows of planks shall be provided all around. Planks shall be at least 50 mm thick and well tied to scaffolding. Railing to the outside face shall be provided. While erecting scaffolding, the following points must be noted and closely followed:

1. Minimum number of holes in the horizontal direction.
2. No holes near the skewbacks of arches.
3. Scaffolding must be sound and strong and easy to maintain.
4. Holes Left must be closed while finishing the plaster.

4.5 Raking back shall be carried out at an angle not steeper than 45 degrees in case all the block work is not raised together.

4.6 The block should be of full height and no cut pieces shall be allowed. PCC leveling course shall be laid to fill up the gap.

4.7 vertical/horizontal **RCC-Masonry junctions shall be applied with** the use of non-shrink compound FOSROCK/SUNANDA/CHOKSEY/SIKA OR **equivalent** approved.

4.8 Date of curing on masonry/min-10 days curing

All materials must be tested as QAP materials.

5.0 MEASUREMENT

Hollow or solid cement concrete block shall be measured in square meter for the specified width.

6.0 RATES

Rates for Items shall include followings.

a. Material and labour for the complete items including any centering, shuttering, curing etc.

b. Raking out of joints.

c. Preparing the tops and sides.

d. Forming and preparing expansion, contraction or construction joints as detailed above or specified In the BOQ or drawings.

e. Making holes, openings, etc, for outlets, embedding down take Pipes, etc, wherever necessary during construction, and finishing exposed surfaces as per instruction of the EIC.

f. Curing and protection as specified.

g. Making holes, openings, outlets, etc, embedding pipes, ends of beams, joists, slabs, trusses, sills, etc, whatever required during construction end neatly finishing the exposed surfaces and opening as per Instructions of the EIC.

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PLASTERING WORK

1.0 INDIAN STANDARDS

Indian Standards to be followed are:

All relevant standards as specified elsewhere in this volume should be applicable.

1. IS 412 Specifications for expanded metal steel sheets for general purposes.
2. IS 1542 Specifications for sand for plaster
3. IS 1661 Code of practice for application of cement and cement-lime plaster finishes
4. IS 2402 Code of practice for external rendered finishes
5. IS 2645 Specifications for integral cement water proofing compound

2.0 MATERIALS

2.1 Cement

Cement used shall be OPC 45 conforming to IS 269 or **blended** cement like **PPC conforming to IS 1489 or PSC conforming to IS 455.**

2.2 Water

2.2.1 Water used for mixing and curing shall be clean, reasonably clear and free from objectionable quantities of silt, oils, alkalis, acids, salts so as not to weaken mortar.

2.2.2 Water tested shall be in accordance with IS 3025. Maximum permissible limits of deleterious materials in water as given in IS 456 are reproduced for ready reference in table 6 of Annexure.

2.3 Coloured cement may be either ready-mixed material or may be obtained by mixing pigments and cement at site. The pigments to be mixed with cement shall conform to Appendix "A" of IS 2114 code of practice for laying in-situ Terrazzo Floor Finish.

2.4 Sand shall conform to IS 1542 specifications for sand for plaster. For white or coloured renderings, only quartz or silica sand shall be used. For textured finishes produced by treatment of freshly applied final or finishing coat with a tool coarser, particles used shall be screened through 3.35 mm IS sieve or 2.36 mm IS sieve. For torn texture a slightly larger portion of material coarser than 4.75 mm IS sieve shall be used.

Marble dust obtained from crushing of hard marble stone shall not contain more than 8% of silt determined by field test. Fineness modulus shall be greeter than 1,0.

2.5 Integral water proofing compound shall conform to IS 2645 (specification for Integral water proofing compound) with proper measuring jar & brands will be suggested by client.

2.6 Polypropylene / polyester fiber of size 6mm, from reputed manufacturer shall be used in plaster in 1st & 2nd coat respectively.

2.7 Expanded metal
Expanded metal used as background for rendering shall comply with requirements of IS 412.

2.8 Fiber /PVC Chicken Mesh

Fiber/PVC Chicken mesh as approved shall be used over junctions of concrete and masonry or two dissimilar materials [OVER conduits] about 150 mm wide fixed with CEMENT etc as directed by the EIC. No horizontal chasing on masonry for conduits laying.

2.9 Two coats of Polyalk-WP from sunanda or equivalent to be applied on dead wall final coat of plaster with compatibility check with final finish over it.

2.10 Contractor will produce 35 litre Farma, Steel tray, measuring jars of 250 ML & 500 ML and PAN mixer.

2.11 All material shall be tested in accordance with QAP.

3.0 WORKLMANSHIP

3.1 Preparation of mortar mix

3.1.1 The material used in Preparation of plastering mixes shall be measured by volume using gauge-boxes or by weight.

3.1.2 When cement is measured by weight, 1440 kg of material shall be taken equivalent to one cubic meter.

3.1.3 Mix proportion of lime, unless otherwise stated, generally refers to the volume of lime putty

3.2 Mixing

3.2.1 Mixing shall be done mechanically. Each mortar batch shall be used within half an hour. Hand mixing if permitted as special case shall be carried out on a clean, watertight, platform. The mixing operation shall be continued with addition of necessary quantity of water until a uniform appearance and consistency of mortar is obtained.

3.2.2 Cement and sand shall be mixed dry in required proportion to obtain a uniform colour and water shall then be added to get the required consistency for the plaster.

3.3 Method of plastering:

3.3.1 Surfaces to be plastered must be clean and free from dust, loose material, oil, grease, mortar droppings, sticking of foreign matter, traces of algae, etc. It is very important to ensure that there should not be any chance of the plaster getting de bonded due to presence of materials harmful for bonding.

3.3.2 Raking out of joints is expected to be carried out along with masonry but it should be checked thoroughly so as to receive good key.

3.3.3 Walls should be sufficiently damp prior to plastering. Water from plastering mortar must not be absorbed by masonry under any condition.

3.3.4 Any unavoidable projections in masonry and concrete surfaces shall be chiseled back. Care shall be taken that surrounding surfaces are not damaged and reinforcement is not exposed.

3.3.5 Thickness of one coat should not be more than 15mm and less than 8 mm for single coat finished plaster.

3.3.6 In case of multicoat plaster, sufficient time shall be allowed for the undercoat to harden (cured, dried and shrunk properly) before subsequent coats are applied.

3.3.7 Undercoats shall be scratched or roughened before they are fully hardened to form a mechanical key.

3.3.8 The method of application is also Important and hence it is recommended that the mix be thrown on the surface rather than stuck with trowel. This increases the adhesion.

3.3.9 Scaffolding should be rigid, allowing free and safe movement on the platform and it should be at sufficient distance or height from the working areas. Scaffolding with railing gives more confidence to workers and improves the quality of work.

3.3.10 Actual plastering shall be undertaken only on the approval of the EIC.

Plasterwork should only follow the steps mentioned below:

a. Surface must be thoroughly cleaned.
b. Plaster area must be provided with level dots or spots allowing working and checking with 2-3 m straight edge. Depth of plaster must not be less than 8 mm at any point.
c. Required concealing services must be completed and tested.
d. No further cutting of masonry must be required.
e. Repairs carried out to masonry or concealing work must be cured and dry.
f. Surface must be sufficiently damp.
g. Plaster dots are checked for plumb and level by the EIC of his representative.
h. Joints, concealing and repairing areas must be covered with PVC or fiber chicken mesh as per the EIC's instruction.

3.3.11 Corners, external or internal, shall be finished along with final coat. It is advisable to have rounded corners.

3.3.12 Plaster shall be cured for 13-14 days [3 days for first layer/10-11 days for final coat] by wet curing except in neeru finish plaster. During this period plaster shall be protected from exposure to extremes of temperature and weather.

3.3.13 Plaster shall be leveled and lined by aluminium hollow section, 2-3 m long. (This will give even and leveled surface). There shall not be more than 2 mm difference in level when checked with 3 m straight edge. It is important that enough pressing and beating is done to achieve compact filling of joints and that 'he area Is fully compacted.

3.3.14 Finishing of plaster may be carried out with wooden float (randhas) or troweled smooth with sheet metal trowels as specified. Care shell be taken to avoid excessive trowelling and over working of the wooden Heat.

3.3.15 All corners, Internal or external, shall be truly vertical or horizontal. These shall be finished with a proper template to achieve best workmanship for rounding and chamfering as specified or directed.

3.3.16 Plaster shall be cut to correct horizontal or vertical line at the end of the day or if work requires to be suspended for any reason.

3.3.17 It Is advisable to, limit the area of Plaster to 15 sqm to avoid cracks due to thermal movements of dissimilar material in contact, It Is advisable to, Provide joints treated with groove or any other detail as suggested by the Architect. These/joints If not specified shall be treated with 150 mm wide reinforcing chicken mesh (approved by the EIC) fixed over joints by GI nails and the area plastered.

4.0 MEASUREMENT

4.1 Plaster work shall be measured in square meter to the second decimal place.

4.2 Thickness of plaster shall be the average depth of plaster as specified. But if extra thickness occurs due to bad quality of RCC, bricks, stones or blocks or due to bad workmanship, the repairs required to be carried out shall be at the cost of contractor.

4.3

a. Grooves, pattas in continuation of large areas or plaster areas shall be considered as part of the plaster and not measured separately.

b. Ceiling plaster, including ribbed beam slab shall be measured in square meters.

c. Beams and columns in continuation of masonry shall be measured in square meter.

4.4 Jambs, sills, coves, cornices, etc. shall be a part of plaster and no separate Payment shall be made towards these items.

4.5 Plaster to ceiling and walls shall be measured separately if specified in the BOQ.

5.0 RATE

5.1 Description of Item in the BOQ, unless otherwise stated, includes, wherever necessary, conveyance and delivery handling, unloading, storing, fabrication, hoisting, all labour for finishing to required shape and size, setting, fitting and fixing in position, straight cutting and waste, return of packing and other incidental charges.

5.2 Levels and heights shall be as indicated in the BOQ.

5.3 Preparation of surface shall be as approved by the EIC.

5.4 Trimming off the projections on masonry shall be included in the price.

5.5 Scaffolding and working platform shall be included in the price.

5.6 Materials as detailed and as required to complete item as specified shall be included in the price.

5.7 Curing of plaster shall be included in the price.

5.8 Cleaning of adjacent areas, windows, doorframes, etc. including masonry surface in exposed masonry work, shall be Included in the price.

5.9 Forming grooves for joints between beams/columns and masonry shall be included in the price. Any special treatment if detailed shall be measured separately and billed in BOQ.

5.10 Providing and fixing chicken mesh at Junction of R.C.C., brick work, edges, corners, chiseled and repaired brick work prior to plaster over concealed conduit, etc. shall be as directed by EIC. It shall be considered as part of Item and no separate charge will be payable.

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SECTION-V

PROCEDURE FOR GYPSUM PLASTER

PURPOSE

The purpose of this procedure is to establish a guideline for Gypsum /pop punning for ceiling & walls

SCOPE

This procedure covers preparation and installation of Gypsum/pop punning for ceiling & walls (RCC & Masonry surface)

PROCEDURE

General Requirements-

1) Ensure approved construction drawings are issued timely by the Architect. Gypsum plaster work shall be carried out according to approved drawings
2) Ensure availability of material, technical brochures & external test reports of material. Use gypsum as per Shelf Life of Gypsum & shelf life of bonding agent will be as per manufacturer's guidelines & material should be stored in dry place.
3) Any brand gypsum/bonding agent sample should be tested from external lab & must be observed for coverage/setting time. Pull out test must be conducted for adhesion/pull out strength; then only it should be approved.

Surface Preparation -

1) Ensure Area of wall/ceiling is clean before starting of work. Surface should be free from dust, fungus, oil, nails, loose mortar/slurry etc.
2) Ensure wall/ceiling is surface dry.
3) Ensure wall tie holes, bracket holes etc filled & tested for water seepage for external RCC walls. Check with the Quality Dept. (site)for this requirement fulfilment.
4) Ensure conduit laying work / opening/embedded items is completed.
5) Ensure PVC chicken mesh or fibre mesh to be equally fixed in 6" width to all vertical & horizontal joints of RCC and Masonry wall.
6) Ensure Shrinkage cracks in ceiling are filled with non-shrink grout.
7) Apply bonding agent to RCC surface as per proper methodology/product guidelines.

Application of Bonding agent –

1) Only approved bonding agent must be used.
2) mix it to prepare uniform, lump free slurry.
3) Allow it to stand for five minutes. Remix it before use.
4) Use as per guidelines & Prepare required quantity only.
5) Concrete surface must be cleaned to remove mould oil; rust, loosely adhering materials etc.
6) Apply a thin coat of about 0.5mm of the prepared slurry if cement based or acrylic based as per guidelines.
7) Allow this coat drying as per guidelines.

Application of Gypsum –

1) Ensure Line, level 'dhada' marked on the wall & ceiling. The surface should be dry. Four points (level pad/dhada) should be fixed each corner with minimum thickness not less than 5mm at highest spot. Vertical strips are made at both ends of wall on entire area of wall at distance of 3-4 feet. Average thickness of Gypum plaster should be 10 to15mm to walls and 6 to 8 mm to ceiling. Thickness of Gypsum plaster should be 6 to 8mm at offset of beams. Offset should be equal to offset at both ends.
2) Ensure thickness of plaster is 10mm on periphery of electrical boxes.
3) On ceiling 300mm wide strip along the periphery will be done in level and in between it will be done in line
4) Add clean water to gypsum in approx 100:70 ratio & allow it stand for a minute. Mix it to prepare a uniform workable paste.
5) Apply it on wall/ceiling within specified setting time & level with aluminum square tube placing horizontally on the vertical strips already fixed. Black oil should not be applied to aluminum square tube for de-mould. (Any clear oil can be used, cooking oil etc.)
6) If Setting time of Gypsum is 10-15 minutes, so application should be done within 10-15 minutes.
7) Straighten the applied plaster with featheredge blade.
8) Wall gypsum plaster for thickness of more than 15mm. In case of more thickness, apply cement plaster in cm 1:5 [on RCC with hack-aid chat coat if hacking insufficient/not possible] & cure properly & then apply gypsum plaster.
9) Check for undulations, corner straightness at corner & edges.
10) Cut the gypsum plaster in line, 20cm from floor level for skirting fixing
11) Clean the room, electrical boxes, sub-frames etc after gypsum plaster completed.
12) All the debris should be brought to ground floor & collect to designated area.

QUALITY RECORDS

Test reports as per QAP-Materials & check list of Gypsum activity

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SECTION-VI

PROCEDURE FOR FABRICATION AND ERECTION OF STRUCTURAL STEEL

PURPOSE

The purpose of this procedure is to establish a guideline for Fabrication and erection of Structural Steel.

7.0 General

7.1.1 Basic Building Descriptions – Structural Steel

The following are intended to be designed and built from the structural steel i.e exhibition halls, Convention Centre structural steel frame, structural steel frame of pre function areas and structural steel canopies.

7.0 Scope of Work

The Scope of Work shall include but not be limited to the supply of materials, labour, plant, fabrication, delivery, assembly, erection, lifting, supervision and NDT of all steelwork.

All other incidental works not specified herein but necessary for the satisfactory completion of the works, including surface protection and quality control of the structural steel works shall be deemed to be included.

The Contractor shall, at the time of tender, submit the names of two (2) independent inspection agencies for selection by the Employer or Engineer's Representative who will carry out the inspections and non-destructive testing specified herein; under the direct instructions of the Engineer. The cost of providing the inspection services, NDT and quality control to be undertaken by the appointed inspection agency, shall be deemed to be included in the contract sum and shall be separately identified in the tender submission. The Contractor's attention is drawn specifically to the requirements under Sub-Clauses 6.14 to 6.20 of the Specification. This is over and above the inspections and NDT that the Contractor shall carry out for his own internal QA.

The Contractor is to note that when the term Employer or Engineer's Representative is referred to in the following Specification, such term shall be deemed to mean the Employer or Engineer's Representative or Architect or any other person designated in writing by the Employer or Engineer's Representative from time to time to exercise the power of the Employer or Engineer's Representative as required.

Materials

The source of supply of materials shall not be changed without the approval of the Employer or Engineer's Representative. Rejected materials shall be removed promptly from the site.

Labour

The Contractor shall be responsible for providing all suitable and capable skilled and unskilled labour as and when required for the work on site.

Plant and Equipment

The Contractor shall be responsible for the suitability and capacity of all plant and equipment used in the work on site.

Location Access & Site Conditions - Working Areas

The Contractor shall be deemed to have included in his tender for all costs in respect of limitations imposed by the site and its surroundings.

Authorities' Requirements

The Contractor shall ascertain and comply with all requirements of the appropriate public authorities with regard to health, safety, environmental pollution, the provision of beacon lights for tall equipment, and any other regulation, bye-law or code of practice in force pertaining to his operations.

Standards and Codes of Practice

Except where otherwise specified, the standards of materials and workmanship shall comply with the appropriate current Indian, British, and/or American Standards and other Standards and Codes of Practice listed, unless the Contractor has reasons acceptable to the Employer or Engineer's Representative for departing there from. It shall be the Contractor's responsibility to itemize and refer each and every departure from this Specification or, if not specified, from the relevant Standards and Codes referred to in this Specification to the Employer or Engineer's Representative for consideration and written approval before implementing the work.

In matters not covered specifically by this Specification or the relevant Standards or Codes of Practice, the Contractor's proposals shall accord with principles of good building practice and shall be subject to the Employer's or Engineer's Representative's approval. Where the listed Specifications are in conflict, the Employer's or Engineer's Representative's interpretation as to the order of precedence shall be final.

Clearing

After completion of the works, the Contractor shall clear up and make good at his own expense any damage done by his workmen or representatives to buildings, plant or property belonging to the Employer or to others.

7.0 Standards

Indian Standards

The steelwork shall comply with the relevant clauses of the following current Indian, British, and/or American and other Standards and Codes of Practice unless otherwise specified.

IS-456-2000 - Code of practice for plain and reinforced concrete (fourth revision)
IS-696-1972 - Code of practice for general engineering drawings (second revision)
IS-786-1967 - (Supplement) SI supplement to Indian Standard conversion factors and conversion tables (first revision)
IS-800-2007 Code of practice for general construction in steel
IS-812-1957 - Glossary of terms relating to welding and cutting of Metals IS-813-1961 - Scheme of symbols for welding
IS-814 - Covered electrodes for metal arc welding of structural steels:IS814 (Part 1) -1974 Part 1 for welding products other than sheets (fourth revision) IS-816-1969 - g for general construction in mild steel (first revision)
IS-817-1966 -Code of practice for training and testing of metal arc welders(revised)
IS-819-1957 - Code of practice for resistance spot welding for light assemblies In mild steel
IS-875-1964 -Code of practice for structural safety of buildings: Loading standards (revised) IS-919-1963 -Recommendations for limits and fits for engineering(revised)
IS-961-1975 -Structural steel (high tensile) (second revision)
IS-962-1967 -Code of practice for architectural and building drawings (first revision)
IS-1024-1979 -Code of practice for use of welding in bridges and structures subject to dynamic loading (first revision)
IS-1030-1982 -Carbon steel castings for general engineering purposes (second revision)
IS-1148-1973 -Hot-rolled steel rivet bars (up to 40 mm diameter) for structural purposes (second revision)
IS-1149-1982 -High tensile steel rivet bars for structural purposes IS-1261-1959 -Code of practice for seam welding in mild steel
IS-1278-1972 -Filler rods and wires for gas welding (second revision)
IS-1323-1962 -Code of practice for oxy- acetylene welding for structural work in mild steel(revised)
IS-1363-1967 -Black hexagon bolts, nuts and lock nuts (diameter 6 to 39 mm) and black hexagon screws (diameter 6 to 24 mm) (firstr evision)
IS-1364-1967 -Precision and semi-precision hexagon bolts, screws, nuts and lock nuts (diameter range 6 to 39 mm) (first revision)
IS-1367-1967 -Technical supply conditions for threaded fasteners (first revision) IS-1393-1961 -Code of practice for training and testing of oxy-acetylene welders
IS-1395-1982 -Molybdenum and chromium molybdenum vanadium low alloy steel electrodes for metal arc welding (second revision)
IS-1477 -Code of practice for painting of ferrous metals in buildings: 1477 (Part 1)-1971 Part 1 Pretreatment (first revision)(Part 2)-1971 Part 2Painting
IS-1929-1961 -Rivets for general purposes (12 to 48 mm diameter) IS-1977-1975 -Structural steel (ordinary

quality) (second revision)
IS-2062-2011 - Hot rolled Medium and High tensile structural steel
(Seventh revision) IS-2155-1962 - Rivets for general purposes (below
12 mm diameter)
IS-3613-1974 - Acceptance tests for wire-flux combinations for submerged-arc welding of structural steels (first revision)
IS-3757-1972 - High-tensile friction grip bolts (first revision)
IS-4000-1967 - Code of practice for assembly of structural joints using high tensile friction grip fasteners
IS-5369-1975 - General requirements for plain washers and lock washers
(first revision) IS-5370-1969 - Plain washers with outside diameter 3
x inside diameter.
IS-6419-1971 - Welding rods and bare electrodes for gas shielded arc welding of
structural steel IS-6623-1972 -High tensile friction grip nuts
IS-6649-1972 -High tensile friction grip washers
IS-7205-1974 -Safety code for erection of structural
steelwork IS-7215-1974 -Tolerances for
fabrication of steel structures
IS-7280-1974 -Bare wire electrodes for submerged arc welding of
structural steels IS-8500-1977 -Weld able structural steel
(medium and high strength qualities)
BS153 -Steel Girder Bridges
BS499 -Welding Terms and Symbols
BS638 -Arc Welding Plant, Equipment and
Accessories BS639 -Covered Electrodes
BS648 -Schedules of Weights of Building Materials
BS709 -Methods of Testing Fusion Welded Joints and Weld
Metal in Steel BS916 -Black Bolts, Screws and Nuts
BS938 -General Requirements for the Metal Arc Welding of Structural Steel
Tubes to BS1775 BS1154 -Vulcanized Natural Rubber
BS1449 -Steel Plate, Sheet Strip (Parts
1 & 2) BS1580 -Unified Screw Threads
BS1719 -Covered Electrodes for Metal Arc Welding
BS1775 -Steel Tubes for Mechanical, Structural and General Engineering Purposes
BS2600 -Methods for Radiographic Examination of (Parts I & II) Fusion Welded Butt Joints in Steel
BS2642 -General Requirements for the Welding of Carbon
Manganese Steels BS2645 -Tests for use in the Approval of Welders
BS2708 -Bolts, Screws, Nuts and Plain Washers
BS2910 -Methods for Radiographic Examination of Fusion Welded Circumferential Butt Joints in Steel Pipes
BS3100 -Steel Castings for General Engineering
Purposes BS3410 -Metal Washers for General
Engineering Purposes
BS3692 -ISO Metric Precision Hexagon Bolts,
Screws and Nuts BS3784 -Poly tetra-Fluoro ethylene
(PTFE)Sheet
BS3889 -Methods for Non-Destructive Testing of Pipes (Part 1A, 2A, 2B,
& Tubes 3A, 4A) BS3923 -Methods for Ultrasonic Examination of Welds (Parts
1, 2 & 3)

BS4165 -Electrode Wires and Fluxes for the Submerged Arc Welding of Carbon
Steel and

Medium Tensile Steel
BS4190 -ISO Metric Black Hexagon Bolts, Screws and Nuts BS4232 -Surface Finish of Blast Cleaned Steel for Painting BS4320 -Metal Washers for General Engineering Purposes BS4360 -Weldable StructuralSteel
BS4395 -High Strength Friction Grip Bolts
BS4397 -Methods of Magnetic Particle Testing of Welds BS4515 -Field Welding of Carbon Steel Pipelines
BS4604 -The Use of High Strength Friction Grip Bolts (Parts 1, 2 & 3) in Structural Steelwork - Metric Series
BS4848 -Hot Rolled Structural Steel Sections (Parts 2 & 4) BS4871 Approved Testing
BS4872 of
Welders (Part 1)
BS5135 -Metal Arc Welding of Carbon and Carbon Manganese Steel BS5493 -Protective Coating of Iron and Steel against Corrosion
BS5950 -Structural Use of Steelwork in Building BS6399 -Design Loading for Buildings
BSCP3 -Loading (Chapter V, PartII)
BSCP3012 -Code of Practice for Cleaning and Preparation of Metal Surfaces

Other Standards

The steelwork shall comply with the following Standards unless otherwise specified or covered by the relevant British Standards or Codes of Practice:

SwedishStandardSI5 Surface Preparation for Painting Steel 055900 Surfaces

API Standard R PIIa Planning, Designing and Constructing (Section2.22, Fixed Offshore Platforms Connections)

APIStandard1104 Welding Pipelines and Related Facilities

AWSD1.1M American Welding Society - Structural

Welding Code AS4100 Australian Standard

AISC325-05 American Institute for Steel Construction (AISC) Steel Construction Manual, 13thEd

AISC326-09 AISC Detailing for Steel

Construction, 3rd Ed AISC327 AISC Seismic Design

Manual

7.0 Information Required from Contractor

The Contractor shall submit a method statement accompanied by working drawings, Design Model and calculations as applicable, supplementing the present Specification where required and fully describing the following:

Fabrication and assembly procedures and sequences in addition to those described in this Specification. Particular attention shall be given to the means of ensuring accurate fitting of members and the avoidance of excessive distortion stresses in assembly.

Temporary stresses where significant in the steel structure during storage, transport, assembly, lifting and other operations.

Specification of materials, design calculations, and arrangement and detail drawings of the connections supporting the roof structure.

Lifting and control procedures, as listed under "Method Statement - Lifting" in this Specification.

Quality Control

Programme. Safety

Programme.

Corrosion Protection System.

Temporary and Incidental Works needed.

Welding Procedure Specification (WPS) including welder's certification and testing regime in accordance with AWS.

An outline time programme of the works which shall be satisfactorily elaborated within two (2) weeks of the award of the Contract.

Nothing contained in the Contractor's proposals shall be inferior to or in any other way conflict with this Specification. In the event of any discrepancy between them, this Specification shall over-ride, unless otherwise approved by the Employer or Engineer's Representative in writing beforehand.

7.0 Drawings and Schedules

The Employer or Engineer's Representative drawings shall be read in conjunction with all related drawings issued by the Main Contractor or any other Specialist Contractor or Sub- Contractor.

The Contractor shall verify all dimensions and levels shown on the drawings and shall bring any errors, omissions or conflict of information to the notice of the Employer or Engineer's Representative before the work is put in hand.

The Contractor shall not substitute any other sections for those shown on the

Employer's or Engineer's Representative's drawings without his prior approval in writing.

After fabrication details have been submitted and approved, no alterations are permitted unless submitted for subsequent approval or otherwise authorized by instruction from the Employer or Engineer's Representative.

Alterations consequent upon changes or work necessary at site, when approved, shall be added to the appropriate drawings and record copies made available, without delay.

7.0 Workshop and Erection Drawings and Schedules

The Contractor shall prepare all the necessary workshop and erection detail drawings preferred on TEKLA and shall submit copies of the same in accordance with the Specification.

The Contractor's workshop drawings shall give complete information necessary for the fabrication of joints and component parts of the structure, including the location, type, size and extent of bolts and welds. They shall clearly distinguish between:

Different qualities of

steel Grades of bolts

Types and positions of welds

Manual and automatic welding,

and Shop and site welds

The drawings shall show weld preparation, the welding process, filler metal and all joints design and details.

The Contractor shall submit a planned procedure to be followed in the erection, assembly and welding of the structural members. The erection procedure proposals shall include a detailed sequence of operations together with all calculations for erection stresses, etc.

The Contractor shall submit full details and drawings, diagrams and schedules of the proposed welding procedures and including edge preparations, welding techniques, positions and sequences of all welds together with the details of the manufacture, classification, code (as defined in BS 639) and size of electrode to be used, to the inspector for his approval. Tests shall be undertaken as may be required by the relevant British Standard or other specified standard or by the engineer.

The Contractor's drawing for all welded work shall comply with BS 5135 "Metal-arc Welding of Carbon and Carbon Manganese Steel".

On all working drawings, welding procedure sheets, etc., terms and symbols relating to the welding shall be in accordance with the relevant BS.

Methods of jointing other than those shown as typical on the drawings may be employed subject to the Engineer's approval.

All end connections of truss members shall be capable of developing the full strength of the members in tension, in details developed by the Contractor, and shall be supported by calculations.

The design and details of all joints and connections, butt and fillet welds and the permissible working stresses to be used therein shall comply with BS 449 and BS 5135 except as may be otherwise specified or shown on the Contract drawings.

Single bolt connections will not be allowed unless the Employer's or Engineer's Representative's agreement in writing is obtained.

If two or more types of welds are combined in a single joint, the effective capacity of each type shall be separately computed with reference to the axis of the group in order to determine the allowable capacity of the combination.

All shop details and erection drawings shall have been cleared in writing by the Employer or Engineer's Representative before the work is put in hand. The Contractor shall be solely responsible for the correctness of his shop details, notwithstanding approval by the Employer or Engineer's Representative.

Sanctioning of the welding schedules and procedures shall not relieve the Contractor of his sole responsibility for the correct welding and for minimising distortion in the finished structure.

The Employer's or Engineer's Representative's checking shall not in any way relieve the Contractor of responsibility for any errors subsequently discovered in the details.

7.0 As-Built Drawings

After the erection of the works, the Contractor shall revise and correct where needed the original approved shop and erection drawings to correspond with the changes made in the field, and shall submit such printed drawings in duplicate and electronic format to the Employer or Engineer's Representative before the end of the Contract.

7.0 Subletting

The Contractor shall not sublet any fabrication or other work without prior approval in writing by the Employer or Engineer's Representative. The Contractor shall not sub-contract any work to any other firm who is tendering for the steelwork without prior agreement and approval in writing by the Employer or Engineer's representative.

7.0 Structural Steelwork Programme

The Contractor shall draft his detailed fabrication, delivery, assembly and erection programme in consultation with the Employer or Engineer's Representative and such programme shall be subject to the agreement of the Employer or Engineer's Representative and particularly in so far as it relates to the commencement of assembly and erection of the structural steelwork.

Where fabrication is to be carried out in more than one workshop at different locations the appropriate information regarding the location of the works and the sub-divisions of fabrication shall be stated.

An erection procedure shall be submitted to the Employer or Engineer's Representative before erection is commenced on the site. The schedule shall give full details of the erection loads to be lifted and imposed on the ground and the order in which erection is to take place. Erection shall not commence on the site until clearance to the erection schedule and processes have been obtained in writing from the Employer or Engineer's Representative. Acceptance of this schedule shall not relieve the Contractor of his responsibility for the stability and safety of the structure and plant during all stages of work.

6.0 Progress Reports

The Contractor shall submit to the Employer or Engineer's Representative at daily, weekly, and monthly intervals in such form as may be required by him, detailed progress reports on the ordering and delivery of materials, and the fabrication and the assembly of the steelwork for each section of the works in the Contract, in relation to the time programme.

6.0 Deliveries to Site

Deliveries of steelwork to the site shall not be made without the prior agreement of the Employer's or Engineer's Representative's representative and shall be planned so as to cause the minimum possible interference or inconvenience to others engaged on the site.

Each delivery to the site shall be recorded on an Advice Note giving the net calculated weight of each piece. Two copies of the Advice Note shall be supplied as directed by the Employer or Engineer's representative.

The Contractor shall notify the Engineer's representative when each consignment of fabricated steelwork is received at the site so that he may inspect the consignment.

6.1 Materials

Quality of Steel

Except where otherwise shown on the drawings, steel shall comply in all respects with BIS 2062 Grade E-350 or other approved and equivalent grade.

All steel shall be new and shall be well and cleanly rolled to the dimensions, sections and weights specified. It shall be sound and free from cracks, surface flaws, laminations and other defects and shall be finished in a workmanlike manner.

The flanges of rolled steel or plates used for boxed sections shall, where indicated on the drawings or required by the Inspector, be checked to ensure that no laminations occur.

Where tensile loads are transmitted through the thickness of a plate or tensile forces

applied to the surface of a plate, it shall be tested and shown to be free from laminations unless otherwise agreed by the Inspector. The cost of any testing for compliance with the above shall be deemed to be included in the rates.

The mechanical and chemical properties of each batch of steel supplied shall be submitted for the Employer's or Engineer's Representative's approval with certificates from the mills of origin permitting clear identification of the various steel sections. All structural steel shall have complete traceability from mill certificated heats through rolling, milling, shipping, and final fabrication processes so that any individual piece can be traced back to its origin. Where steel traceability is lost or questionable or is sourced from questionable sources the Employer or Engineer's Representative may request physical and chemical analyses for any steel to be supplied for the project.

Steel Sections and Dimensions

Rolled Steel and Hollow Sections

All steel sections shall comply with BS4, BS 4848 Parts 2 and 4. The rolling or manufacturing tolerances shall be such that the actual weight of sections does not differ from the theoretical weight by more than - 2½% + 5%. Sections of sizes or thickness outside of these specifications shall be subject to the tolerance clauses of an equivalent nominal size.

Bolts and Nuts

Bolts shall comply with BS 4190 Grade 4.6. HSFG bolts, Grades 8.8 or 10.9, when used as friction grip shall comply with BS 4395, BS 4604, and BS EN 14399 unless otherwise shown..

Other Materials

Other materials used in association with the steelwork shall comply with the appropriate IS, BS, or AISC/ASTM Standards unless such material is covered by a relevant local bye-law or regulation which shall override such standards.

List of Suppliers

The Contractor shall supply to the Employer or Engineer's Representative a summary list of the rolling mills and manufacturers from which it is proposed to obtain the steel sections, plates, forgings and fixings for approval before procurement.

Straightness of Members

Members shall be free from twists and localized deviations from true line. The deviation from straightness of members shall not exceed 1/1000 of the length of the member.

When two or more such lengths are joined the deviation from straightness shall not exceed 1/1000 of the completed length unless otherwise agreed by the Employer or Engineer's Representative.

Out of Round

Pipes shall be circular at any section within +1% of the mean diameter, based on the differences between the maximum and minimum mean diameters at any section, and if necessary to meet this requirement, shall be reheated re-rolled or reformed. Steel members shall be set up so that the differences in dimensions are matched as evenly as possible.

Marking of Steel

Each piece of steel shall be legibly marked with the manufacturer's name or trademark, and with cast number by which the steel can be traced to the cast from which it was made and in addition with its British Standard specification designation, and shall bear such other identification marks as will facilitate erection. Two copies of the marking drawings shall be supplied by the Contractor to the Employer or Engineer's Representative. A copy of all orders for materials shall be supplied to the Employer or Engineer's Representative by the Contractor at the time of ordering for identification purposes. All structural steel shall have complete traceability from mill certificated heats through rolling, milling, shipping, and final fabrication processes so that any individual piece can be traced back to its origin. Where steel traceability is lost or questionable or is sourced from questionable sources the Employer or Engineer's Representative may request physical and chemical analyses for any steel to be supplied fot the project.

Storage and Handling

All structural steel shall be stored as per relevant IS standards and handled so that members and their coatings are not subjected to excessive stresses or damage. Stacking shall be such as not to interfere with the smooth progress of the works.

Open ends of tubular members at all times shall be securely protected from the ingress of water or deleterious materials.

Workmanship

6.2 General

All steelwork before and after fabrication shall be straight and free from twist. All component parts shall be assembled in such a manner that they are neither twisted nor otherwise damaged, and forcible connection to fit the members together shall not be used. All steelwork shall be cut and fabricated to a tolerance of +1.5mm in its length unless otherwise agreed by the Employer or Engineer's Representative. End plates shall be truly at right angles to the longitudinal axis of the section. Field quality plan to be submitted by contractor before commencing the work.

No work shall be painted, packed or dispatched from the manufacturer's works until it has been inspected, and complies with, or has been certified to comply with, all the tests and requirements of the standard applicable to the materials specified, and passed

by the Inspector.

Where the length of welds required at connections is less than the length of edge of brackets etc., their edges shall be sealed with a sealing weld unless otherwise approved by the Inspector.

Load-bearing connections containing more than one type of fastening shall not be used unless specified or approved by the engineer.

Fabrication

The Contractor's workmen fabricating the steelwork shall be subject to prior approval by the Inspector. As much of the fabrication of the steelwork as is reasonably practicable shall be completed in the fabricator's workshop.

Construction and fabrication of the structural steelwork shall comply in all respects with the requirements of BS 5950 and BS 5135 and with the relevant additional requirements specified hereinafter.

Fabrication of Steelwork on Site

When the steelwork is to be made up on the site, all test procedures and dimensional tolerances shall conform to the specification for the supply of steelwork. Adequate facilities shall be provided for supporting and aligning the members.

Gas Cutting

Subject to Employer's or Engineer's Representative 's approval, use of a cutting torch will be allowed where the metal being cut is not stressed during the operation, and provided stresses will not be transmitted through a flame cut surface. Gas cuts shall be smooth and regular in contour. The effective width of members so cut shall be taken to be 3mm less at each gas cut edge.

Joint Tolerance

Plates, shapes or pipes which are to be joined by butt welding shall be accurately cut to size and, where forming is necessary, this shall be done by pressure and not by blows. A tapered transition having a length not less than ten times the offset between the adjacent surfaces of abutting sections shall be provided at joints between sections that differ in thickness by more than 15% of the thickness of the thinner section or by 3mm, whichever is less. The transition may be formed by any process that will provide a uniform taper.

The Contractor shall take care, especially in the manufacture of welded steelwork, to ensure that flanges are accurately at right angles to webs and that completed parts and members are accurate both in section and in elevation so as to ensure correct orientation and alignment in completed units when assembled and/or erected. Allowances shall be made in dimensions wherever necessary for contraction caused by site welding. Members shall be set up so that the differences in dimensions are matched as evenly as possible at the joints.

Erection

Before delivery the steelwork shall, if required by the Inspector, be temporarily erected at the manufacturer's works either wholly or in portions to ensure that site erection can be carried out without major amendments. After the fabrication work has been completed and before it is dismantled, each part shall be carefully marked for erection with distinguishing marks, and stamped with durable markings. Drawings showing these marks shall be supplied to the Employer or Engineer's Representative. Marking shall be such as not to damage the material. No work shall be painted or packed for delivery to the worksite until it has been inspected and passed.

The suitability of all plant and equipment used for erection shall be subject to the clearance of the Employer or Engineer's Representative.

Clearance of any of the construction methods or plant shall not in any way relieve the Contractor from his responsibilities under the Contract.

During erection the work shall be securely bolted or otherwise fastened, and if necessary temporarily braced, so as to make adequate provision for all erection stresses and conditions including those due to the erection equipment and its operation. Neither permanent bolting nor field welding shall be done until the proper alignment has been obtained.

The Contractor shall supply all necessary false work and staging, labour, tools, erection plant, drifts, service bolts, nuts and washers and other materials necessary to carry out the work and shall remove them as the progress of the erection permits.

Any damage to materials on the site due to inadequate precautions being taken during the erection of the steelwork shall be made good to the satisfaction of the Employer or Engineer's Representative at the contractor's expense.

Safety during Assembly and Erection

The Contractor shall pay due regard to the stability and safety of the structure temporary works and plant during all stages of the work of assembly and erection.

Temporary bracing and/or strutting shall be provided whenever necessary to resist all erection loads and stresses, sidesway, wind and other temporary loads during construction and under all other erection conditions.

Final welding or other fixing of permanent connections shall not be done until proper alignment of the portion of the framework has been obtained. The Contractor shall take particular care to ensure and shall be responsible for ensuring that temporary bolts, jigs or other fixings and/or supports are adequate to provide safety for all erection conditions and are left in until after the final joints have been made and passed.

Site Dimensions

The Contractor shall check the site dimensions, related to the building, on which the steelwork is to be erected and he shall verify all dimensions given on the drawings and inform the Employer or Engineer's Representative of any errors or omissions in them before the work is put in hand.

Positioning of Steelwork

The Contractor shall be responsible for the positioning and leveling of all steelwork and other parts of the works, the plumbing of stanchions and posts and the accurate placing of every part of the works in accordance with the Employer or Engineer's Representative drawings.

The Contractor shall be responsible for ensuring the final accuracy of the positions and levels of the steelwork on completion shall be responsible for and shall satisfy himself as to its accuracy before accepting it as completely erected.

Temporary Connections

Where connections are to be site-welded, temporary connections shall be used for positioning the steelwork prior to welding. Before welding is carried out, as much of the steelwork as will be rigidly fixed thereby shall be finally positioned, plumbed and levelled, allowances being made for contractions due to cooling of the welds. Where temporary fastening for site connections have been welded to members they shall be removed preferably by grinding but may be burnt off to procedures (including any pre-heat) agreed by the Inspector.

Joints and Connections

No variation of the number, type or position of the joints or connections shown on the approved drawings shall be made without the consent of the Employer or Engineer's Representative. If such consent is desired the Contractor shall submit detailed drawings of the proposed joints for the approval of the Employer or Engineer's Representative and no extra cost incurred by reason of such additions or alterations will be allowed to the Contractor.

Members and sections shall be to accurate dimensions and positions, to enable proper connecting in the field.

Drifting shall not be used to correct bad alignment. Burning equipment shall not be used for the rectification of misaligned holes or lack of fit in members without the permission of the Employer or Engineer's Representative in each specific case.

Universal Plates or Flats

Where two or more universal plates or flats of the same nominal width are used in tiers, the edges shall be machined straight and flush except only in cases when the approval of the Employer or Engineer's Representative has been obtained to omit these operations and provided that in such cases, all edges shall be clean and true, reasonably square and flush.

Holing

Holes through connection plates and end plates of adjoining units shall be drilled after the members are assembled and tightly clamped or bolted together. The plates which have been so drilled shall be separated after drilling and the burrs removed. The matching holes shall register with each other so that a gauge 2.0mm in diameter less than the diameter of the holes shall pass freely through them. Finished holes shall be as specified in Clause 12.4.1 unless otherwise agreed by the Employer or Engineer's representative.

Punching, Drilling and Reaming

For Grade 4.6 bolts, holes in material up to 16mm may be punched, drilled full size or sub punched 3mm undersize and reamed to size. Punching is not permitted in plates thicker than 16mm. For Grade 8.8 bolts, holes must not be punched. The hole diameter shall be 2mm larger than the bolt diameter for bolts not exceeding 24mm and not more than 3mm larger for greater diameter bolts. Holes in base plates shall not be more than 6mm larger than anchor bolt. A special oversize 4mm minimum thick washer shall be provided with these oversize holes.

Finished holes shall be precisely located to ensure passage of bolts through the holes without drifting. Enlargement of holes necessary to receive bolts is subject to Employer's or Engineer's Representative's approval and shall be done by reaming. Poor matching of holes shall be sufficient cause for rejection.

Bolts and Nuts

All nuts shall fit hand-tight on the bolts. All bolts shall be fitted with washers which shall be tapered wherever necessary to give the heads and nuts a true bearing. Washers shall be used on the turning end of any connection (bolt head or nut side), on any slotted hole, and any hole bearing against the nut or bolt head side where the hole is larger than a standard hole as described above All washers shall be hardened material to the relevant IS or BS Standards or to ASTMF436.

Washers shall be fitted under all nuts. The length of the bolt shall be such that the threaded portion is clear of the parent hole in the steel members joined. All bolt's shanks shall project at least one thread beyond the nuts and nuts shall be tightened securely in the finished work. The tightening of high strength friction grip bolts shall be by the use of load indicating washers and shall be carried out only when the Inspector is present.

To ensure the required performance of HSFG bolts the accuracy of fit shall be obtained by local corrections of aligned parts where necessary as directed and approved by the Employer or Engineer's Representative.

All torque or tension tested bolts shall be paint marked for easy recognition in the field. Contractor to provide a Skidmore Torque Tester for torque wrench, tension indicating washer, and tension controlled fastener calibration on site.

Service Bolts and Drifts

Where possible service bolts shall have the same clearance as permanent bolts and in all cases where it is important that there should be no movement prior to final fixing, turned location bolts and drifts with a clearance as specified for turned bolts shall be used.

All drifts that may be used in fabrication or erection shall be of such shape and dimensions as to locate the work accurately without causing any damage or deformation to the holes and parent metal.

Bolts supporting members subject to dynamic loading shall, where so required by the Engineer, have their nuts locked or located in such a way as to prevent loosening.

Grade 4.6 Bolts in Connection

Grade 4.6 bolts shall be used as temporary erection bolts only.

Welding

Welding of structural steelwork shall be by an electric arc process. The procedure to be followed, plant and equipment to be used and the testing and inspection to be applied shall all be in conformance with the approved welding procedure specification (WPS) and to the satisfaction of the Inspector and shall conform generally with the relevant BS and AWS Standards along with the further requirements contained in the Specification.

All welding shall be carried out by fully trained and experienced welders and should have passed "Welders Qualification/Tests under British Standards". In addition to the general provisions of this Specification, the welding shall conform to BS 5135 and AWS D1.1.

The sizes and lengths of welds shall not be less than those shown on the drawings nor shall they be substantially in excess of those requirements without approval. The locations of welds shall not change without approval by the Employer or Engineer's Representative.

All welds shall be finished full and made with the correct number of runs, the welds being kept free from slag and other inclusions.

Butt welds shall be at approved positions and may be welded by automatic or manual processes.

Where manual welding is used, hollow sections shall be welded together, where possible, by using a stringer head technique. Where weaving is essential, as in the vertical-up technique, it shall be restricted to the minimum possible amount.

No joints or welds shall be made in any position except where shown on the drawings or as directed by the Inspector.

Welding Plant

All welding plant shall conform to the requirements of the manufacturers of the electrodes used and shall be of adequate capacity and suitable for their purposes. They shall be fitted with instruments for accurately measuring the current and voltages. All welding cables, earth leads, accessories and connections shall be suitable for the maximum current to be used. The welding plant shall be situated as closely as possible to the operator depositing the welds, so that he may have at hand the means of adjusting the current.

The Contractor shall provide all necessary staging and screens for the welders, the supervisors and the inspectors and shall maintain all plant and equipment in an efficient condition. Suitable tong test ammeters shall be provided by the Contractor for measuring the current.

Protection of Welding Sites

Welding shall not be done when surfaces are wet or exposed to rain or high wind, nor when welders are exposed to inclement weather conditions, and the contractor shall take proper precautions to ensure that all welding sites are adequately protected against the deleterious effects of moisture and wind.

Electrodes

Welding electrodes for manual operations shall comply with latest IS codes and shall be of a type suitable for producing sound welds that have strength and toughness at least equal to the materials being welded and as recommended by the manufacturers for the location and the type of weld required. Generally, electrodes shall be E70xx and shall be checked for compatibility for with the adjoining steel members by calculating the carbon equivalent per AWS.

The classification and size of electrodes, arc length, voltage and amperage shall be suited to the thickness of the material, type of groove, welding positions and other circumstances attending the work and shall be as for the welding procedures developed in conjunction with the Employer or Engineer's Representative.

Electrodes shall be stored to the approval of the Employer or Engineer's Representative, in their original cartons or packets in a dry place adequately protected from weather effects. When special protection during storage is recommended by the manufacturer of the electrodes, they shall be stored in accordance with the conditions detailed by the manufacturer.

All low hydrogen electrodes shall be in hermetically sealed containers or shall be dried for at least 2 hours between 230 degrees Centigrade to 260 degrees Centigrade just before they are used. Electrodes shall be dried prior to use if the hermetically sealed container shows signs of damage. Immediately after removal from hermetically sealed containers or from drying ovens, electrodes shall be stored in potable ovens at a temperature of at least 120 degree Centigrade. Electrodes which have been wet shall not be used.

Welding Current

The strength of the current shall be within the range recommended by the manufacturer of the particular electrode being used and shall be towards the upper limit of the range rather than the lower.

Shop Welding

Shop welding shall be carried out under specified welding procedures and continuous supervision exercised. Machine welding will be allowed where approved machines are in use correctly controlled by qualified operators.

All welding shall, where possible, be carried out under cover in the workshop.

Welding Procedures

The Contractor shall develop welding procedures which, in conjunction with the overall fabrication methods, will produce members and structures meeting the quality requirements of these specifications. These procedures and any revisions necessary in the course of the work shall be submitted to the Inspector for his approval in principle.

The Contractor shall obtain the Employer's or Engineer's Representative's clearance of his proposed welding procedures before commencing work.

Welding procedures shall be such that distortion is reduced to the minimum practicable and local distortion is rendered negligible in the final structure.

Preparation of Material

The dimensions and shape of the edges to be joined by welding shall be such as to ensure thorough fusion and complete penetration at the root of the joint. Surfaces and edges to be welded shall be accurate, smooth, uniform, and free from fins, tears, cracks and other defects which may adversely affect the quality or strength of the weld. Surfaces to be welded and for at least 50mm from the welding edge shall also be free from mill scale, slag, rust, grease, paint or other foreign matter that may prevent proper welding or produce objectionable fumes.

When it is necessary to deposit metal over a previously welded surface, any scale or slag shall be removed to prevent the inclusion of impurities. If for any reason the welding is stopped, special care shall be taken in restarting to secure thorough fusion.

Special care shall be taken to shape accurately the end of one member to fit the other. This shall be by machine flame cutting, machining, properly prepared templates or other approved methods. The correct fusion bevel shall be employed, using automatic bevelling machines wherever practicable.

All fusion faces shall be prepared by machining, machine flame cutting or other means approved by the Employer or Engineer's Representative. Faces shall be kept clean, dry and protected.

Weld joints prepared by arc-air gouging shall require additional preparation by grinding or chipping and wire brushing prior to welding.

Machining, air-carbon-arc flame cutting or flame gouging, chipping or grinding, may be used for joint preparation, back gouging, or the removal of the defective work or material.

Preparation of edges by flame cutting shall wherever practicable be done by machine. Flame cut edges shall be substantially smooth and regular and shall be left free of slag. Pre-heat temperatures for flame cutting shall be equivalent to those specified for welding.

In all flame cutting, the cutting flame shall be so adjusted and manipulated as to avoid cutting beyond or inside the prescribed lines as applicable. Cut surfaces shall be smooth and any roughness and occasional notches or gouges not more than 5mm deep, on otherwise satisfactory surfaces, shall be removed by machining or grinding. Cut surfaces and edges shall be left free of slag. Correction of defects shall be faired

to the flame cut edges with a slope not exceeding 1 in 10. Defects in flame cut edges shall not be repaired by welding, except with the approval of the Inspector for occasional notches or gouges less than 9mm deep. Such weld repairs shall be made by suitably preparing the defect, welding with electrodes not exceeding 8mm in diameter, and grinding the completed weld smooth and flush with the adjacent surface to produce a workman like finish.

Re-entrant corners, except for the corners of weld access cope holes adjacent to a flange, shall be filleted to a radius of not less than 12mm. The fillet and its contiguous cuts shall meet without offset of cutting past the point of tangency.

In branch joints additional preparation at the crotch shall be provided where necessary to ensure full penetration welding.

To ensure full penetration of the root pass in a flange butt weld, the web plates on either side of the joint immediately in contact with the flange, shall be drilled to 16mm radius. A quadrant of a circle shall be drilled in each matching web. This will form a semi-circle centered on the flange joint, when webs are in their final position.

Approval shall be obtained if different edge preparation for welded tubes from that shown on the drawings is required for use with automatic welding machines or because of the method of rolling.

Assembly

Structures shall be assembled in jigs or on suitable surface plates on which shall be drawn out the whole section of the structure. Members shall be correctly aligned. When correctly aligned, the structure shall be tack-welded in accordance with BS 5135. Any wedges used to space root gaps shall be removed from the root gaps immediately after tacking and before making the root run.

The Employer or Engineer's Representative shall be given facilities and safe access to inspect the assembled structures tack-welded before the final welding is undertaken. Where bolted flanges for connections are welded to main chords, steps shall be taken either by pre- or post-heat treatment, by grinding, or by other approved means to ensure that the flanges are rendered flat at the completion of the welding.

The parts to be joined by fillet welds shall be brought into as close contact as practicable. The gap between parts shall not exceed 2mm. If the separation is 1mm or greater, the leg of the fillet weld shall be increased by the amount of the separation or the Contractor shall demonstrate to the Inspector's satisfaction that the required throat thickness has been obtained.

The separation between contact surfaces of lap joints and of butt welds landing on a backing shall not exceed 2mm. Fillers shall not be used except as shown on the drawings.

The spacing between plates forming T joints shall not exceed 2mm. Members to be welded shall be brought into correct alignment and the correct gap and alignment maintained by bolts, clamps, wedges, guy lines, struts, other suitable devices or by tack-welds until welding has been completed. Jigs and fixtures shall be used where practicable. Suitable allowances shall be made for warpage and shrinkage.

Any offset from the theoretical alignment shall not exceed 15% of the thickness of the thinner part joined, or 3mm, whichever is the lesser. In correcting misalignment in such cases, the parts shall not be drawn into a greater slope than 1 in 20. Measurement of offset shall be based upon centre line of parts unless otherwise shown on the drawings.

Strong backs or other appliances used for alignment shall be so arranged as to allow for expansion and contraction during production welding. The removal of such items shall be carried out to the satisfaction of the Inspector.

Longitudinal seam welds of lengths of tubes shall whenever possible, be evenly staggered, but in any case by at least100mm.

All means adopted for correcting improper fitting shall be to the satisfaction of the Employer or Engineer's Representative. Where excessive root openings are encountered, for butt weld connections weld build up of the plate edges may be allowed at the discretion of the Employer or Engineer's Representative's subject to his approval of the welding procedures before welding the plates together. Such build-up of each plate edge, where permitted shall not exceed ½ T or 6mm, whichever is lesser, where T is the thickness of the thinner plate being welded.

Butt Welded Joints

Plates shall be prepared for welding by beveling the edges of both plates from one or both sides to form a single-V or double-V butt joints. The root faces, root openings or gaps between the members, bevels, etc. shall be in conformance with the prequalified welds as shown in AWS D1.1 or the drawings.

Butt welds shall be terminated at the ends of a joint using extension bars or run-off plates to ensure sound welds. Such bars or plates shall be removed after the welds have cooled.

Butt welds made with the use of backing shall have the weld metal thoroughly fused with the backing. The backing shall be fitted so that a minimum space exists between the backing and the plates to be joined. Splices in backing shall be welded with full penetration welds. Butt welds made without the use of backing shall have the root of the initial weld gouged, chipped or otherwise removed to sound metal and sealed with root passes. Where arc-air gouging is employed, an approved technique which minimizes carbon build up and burning of the weld or base metal shall be used.

The ends of the welds shall be ground smooth and flush with edges of the abutting

parts. Butt welds shall be ground down flat before any splice plates are placed in

position.

Butt welds in flange plates and/or web plates shall be completed before the flanges and web are welded together.

Welded Tubes

Tubular steelwork shall be continuously welded and the interior of all tubes shall be

kept clean, dry and free from loose scale, etc., and shall be completely sealed.

All welds shall be full penetration butt welds and, with the exception of continuous tube- making processes, longitudinal welds shall be made with extension plates at the starting and finishing points of each seam. All tubular and pipe welds shall be in conformance with the prequalified welds.

End to end connections and flanged joints shall be fitted with backing rings.

The thickness of backing rings shall be no greater than is required by the appropriate welding procedure. They shall be well fitted to provide continuous backing to the parts to be joined.

Backing rings for circular hollow sections shall be cut on the scarf to ensure ease and accuracy of fit while for rectangular hollow sections, the backing ring may be in more than one-piece subject to the Inspector's approval.

Rolled Steel

All main butt welds shall be complete penetration and shall be welded from both sides, the back of the first run being suitably gouged out.

The ends of the welds shall have full throat thickness. This shall be obtained on all main welds by use of extension pieces adequately secured on either side. The extension pieces shall be removed by machining or by other means approved by the Employer or Engineer's Representative and the ends of surfaces of the welds shall be smoothly finished.

Fillet Welds

Preheat and low hydrogen electrodes shall be used where small fillets are used for attachment to thick plates or tubes.

Intermittent Welds

Intermittent welds shall not be used unless approved by the Employer or Engineer's Representative.

Tack Welds

The welds shall be subject to the same procedure and quality required for the final welds and shall be deposited in such a manner as not to interfere with the completion of the final welds. Multiple pass tack welds shall have cascaded ends.

Temporary Welds

Temporary welds shall be subject to the same welding procedure and quality required for the final welds. They shall be removed unless otherwise permitted by the Employer or Engineer's Representative. When they are removed, the surface shall be made flush with the original surface.

There shall be no temporary weld in tension zones except at locations more than 1/6 of the depth of the web from tension flanges of beams or girders. Temporary welds at

other locations shall be shown on shop drawings.

Arc Strikes

Arc strikes outside the area of permanent welds are prohibited. Cracks or blemishes resulting from arc strikes shall be ground to a smooth contour and checked to ensure soundness.

Removal of Slag

All slag, scale and other inclusions shall be removed and the adjacent metal brushed clean not only from the edges to be welded, but also from each pass or layer before the deposition of subsequent passes or layers. This requirement shall apply not only to successive layers but also to successive beads and to the crater area when welding is resumed after any interruption. The steelwork at welded joints shall not be painted or otherwise treated externally until the joints have been completed, slag, spatter, rust, scale, oil and dirt have been removed, the surface has been prepared as specified under "Corrosion Protection", and the joint has been inspected and approved by the Inspector.

Preheat and Inter-pass Temperatures

Parts to be welded shall be preheated by means of gas flames, induction heating or other means to bring to the specified preheat temperature the full thickness of the base metal for a distance equal to the thickness of the part being welded, but not less than 75mm from the point of welding. The specified preheat temperature shall be maintained as a minimum interpass temperature as welding progresses.

Welding preheat temperatures shall be in accordance with BS 5135 or as per latest Indian standard and the following table unless otherwise modified with the Inspector's approval following the welding procedure tests.

Thickness of Thickest Part at Point of Welding	Welding with Other Than Low Hydrogen Electrodes	Welding with Low Hydrogen Electrodes
Up to 19mm	None	None
Over 19mm to 38mm	Not Less than 70^{0}C	None
Over 38mm to 60mm	Not Permitted	Not Less than 70^{0}C
Over 60mm	Not Permitted	Not Less than 110^{0}C

The measurement of temperature shall be by means of temperature indicating crayons or pellets that melt at the specified temperature. Each welder engaged on the work shall be provided with the appropriate temperature indicating device.

Where local condensation is likely due to temperature changes, such as at early morning recommencement of work, localised gentle preheat of parts shall be applied before welding.

Post weld Heat Treatment

Except where otherwise specified, all welded support components and welded parts thicker than 19mm shall be given a postweld heat treatment after all welds are in place. A postweld heat treatment of 600 degrees Celcius (C) shall be held for a minimum of one hour per 25mm

of thickness, but not less than 15-minutes. When it is impractical to postweld heat-treat at the temperature specified, it is permissible to heat-treat at lower temperatures for longer period as follows:

LOWER MIN. TEMPERATURE	MIN. HOLDING TIME AT DECREASED TEMPERATURE
Degrees Celsius	**hour / 25mm**
566	2
538	3
510	5
	10

Welded tube attachments for which post weld heat treatment is required shall be locally post weld heat-treated by heating a circumferential band around the entire pipe with the welded connection located at the middle of the band. The width of the band shall be at least six times the wall thickness of the pipes wider than the attachment weld. The entire band shall be uniformly heated to the temperature and held for the time specified for post weld heat treatment.

The portion of the structure outside of the circumferential band shall be protected so that the temperature gradient is not harmful.

In the case of weld pipe connections requiring post weld heat treatment, the adjacent pipes or fittings shall be heated in a circumferential band at least 3 times the width of the widest part of the welding groove but not less than twice the width of the weld reinforcement.

Control of Distortion and Shrinkage Stresses

In assembling and joining parts of a structure or of built-up members and in welding reinforcing parts to members, the procedure and sequence shall be such as will minimise distortion and shrinkage.

Axial members may be subject to shrinkage from welding and shall be compensated for longitudinal shrinkage by extending the prefabricated lengths (vertical cambering).

Where significant shrinkage or distortion is noticed the member shall be heat straightened and heat treated to the satisfaction of the Employer or Engineer's representative.

In so far as practicable, all welds shall be deposited in symmetrical sequence so that shrinkage on both sides of the structure will be equalized (i.e. welds shall be done simultaneously on opposite sides or passes shall be alternated between opposite sides).

Welding of members shall progress from relatively fixed points towards where parts have greater relative freedom of movement.

Joints expected to have significant shrinkage shall be welded before joints expected to have lesser shrinkage and with as little restraint as possible.

All shop splices in each component part of a cover plated beam or built-up members shall be made before such component part is welded to other component parts of the member.

All welding shall be carried out continuously to completion or to a point that will ensure freedom from cracking before the joint is allowed to cool below the minimum specified preheat and inter pass temperature.

Dimensional Tolerances

The dimensions of welded structural members shall be within the following specified tolerances:

Deviation from straightness of welded members where there is no specified camber or sweep: 1mm x No. of Metres of Total Length but not over9mm.

Deviation from specified camber of welded members: + 1mm x No. of metres of Total Length 3
or

+ 6mm; whichever is greater

Weld Profiles

The faces of fillet welds may be slightly convex, flat or slightly concave. Except at outside corners, the convexity shall not exceed the value 0.1S + 1mm where S is the actual size of the fillet weld in mm.

Butt welds shall be made with a slight or minimum reinforcement, except as may be otherwise provided. Reinforcement shall not exceed 3mm in height and shall have a gradual transition to the plane of the base metal surface.

Surfaces of butt joints required to be flush shall be finished so as not to reduce the thickness of the thinner base metal or weld metal by more than 0.7mm or 5% of the thickness, whichever is the smaller, or leave reinforcement that exceeds 0.7mm. All reinforcement shall be removed where the weld forms part of a contact surface. All reinforcement shall blend smoothly into the plate surfaces with transition areas free from edge weld undercuts. Chipping may be used provided it is followed by grinding.

Single-Sided Fillet Welds

Single-sided fillet welds shall not be allowed on planar member connections, but shall be allowed on opposite sides of weld mends or tubes where welds can be placed symmetrically about the connecting member subject to the approval of the Employer or Engineer's Representative.

End Returns

Fillet welds terminating at the ends or sides or parts of members shall not be returned around corners and shall be stopped short of the ends by a distance of 10mm or twice the size of the weld whichever is smaller. [Note: AWS discourages this as these returns are stress risers subject to brittle cracking and often the base material is under cut on the wrap around]

Quality of Welds

Welds shall be uniform and of the specified sizes. They shall fuse thoroughly with the base metal and with successive layers of weld metal, and shall be free from overlaps or abrupt edges or grooves and from incomplete penetration, slag inclusions, undercutting, burn troughs, voids, cracks, porosity and other defects.

The surfaces of welds shall be visually inspected and shall be regular and uniform with a minimum amount of reinforcement and reasonably free from overlap.

All craters shall be filled to the full cross section of the welds.

In general, sections of weld that are shown by radiography or other tests to have any of the following types of imperfections shall be considered unacceptable and shall be repaired:

Undercut

Undercut more than 0.2mm deep when its direction is transverse to the primary stress in the part that is undercut. Undercut more than 0.7mm deep when its direction is parallel to the primary stress in the part that is undercut.

Incomplete Fusion or Penetration

Any type of crack or zone of incomplete fusion or penetration.

Elongated Slag Inclusion or Cavities

Any elongated slag inclusion or cavity which has a length greater than 6mm or 1/3 T whichever is smaller, where T is the thickness of the thinner plate being welded.

Slag Inclusion in Line

Any group of slag inclusions in line that have an aggregate length greater than T in any length of 12 T, where T is the thickness of the thinner plate being welded.

Porosity

The sum of diameters of piping porosity shall not exceed 19mm in any 300mm length of weld. Regardless of the method of testing, welds shall not exhibit cracks and shall be rejected if they have porosity or fusion type defects.

Alternatively, if approved by the Engineer, the criteria for acceptance or rejection of welds shall follow Provisions of applicable British Standards or AWS.

Corrections

A piece or member containing welding which is unsatisfactory or which indicates inferior workmanship shall be rejected or corrected by measures approved by the Employer or Engineer's Representative.

Defective or unsound welds or base metal shall be corrected as directed, either by removing and replacing the entire weld, or as follows:

Overlap or excessive convexity: Reduce by removal of excess weld metal by grinding.

Excessive concavity of weld or crater, undersize welds, undercutting: Clean and deposit additional weld metal to its full cross section.

Weld porosity, slag inclusions, incomplete fusion: Remove defective portions and re-weld.

Cracks in weld or base metal: Ascertain the extent of the crack by use of acid etching, magnetic particle inspection or other equally positive means; remove the crack and sound metal 50mm beyond each end of the crack and weld.

The removal of weld metal or portions of the base metal may be done by machining, grinding, chipping, oxygen gouging, or air carbon-arc gouging and in such a manner that the remaining weld metal or base metal is not nicked or undercut. Defective portions of the weld shall be removed without substantial removal of the base metal.

Additional weld metal to compensate for deficiency in size shall be deposited using an electrode smaller than that used for making the original weld, and in any case not more than 4mm in diameter. The surfaces shall be cleaned thoroughly before welding.

Improperly fitted parts shall be cut apart and re-welded as directed. Members distorted by welding shall be straightened by mechanical means or by application of a limited amount of localised heat in the presence of the Inspector. The temperature of heated areas as measured by approved methods shall not exceed 600 0C (a dull red colour). Parts to be heated for straightening shall be substantially free of stress and from external forces except those stresses resulting from mechanical means used in conjunction with the application of heat.

Both preheat and low hydrogen electrodes shall be used when repairing welds. Fairing by heating or flame shrinking and other methods of correcting distortion of defective workmanship in fabrication of main members shall be carried out only with the express approval and at the absolute discretion of the Employer or Engineer's Representative. These corrective measures shall be kept to an absolute minimum.

Prior approval shall be obtained for repairs to the base metals, major or delayed cracks, or for a redesign to compensate for deficiencies.

The Employer or Engineer's Representative shall be advised prior to cutting apart improperly fitted and welded members.

6.3 Inspection and Quality

Control Quality Control

Programme

The Contractor is advised that the Employer or Engineer's Representative will select and appoint an inspection agency from the names proposed by the Contractor, who shall carry out all NDT, shop and site inspections, required by the Employer or Engineer's Representative, under this Specification. The cost of appointing this agency, inspection and NDT services provided by them shall be included in the Contract sum. Contractor to submit inspection and test plan.

The inspections carried out by the appointed agency are for the sole purpose of independent quality control checks required by the Engineer. These inspections shall not relieve the Contractor of his sole responsibility to produce works in accordance with this specification or to substitute the Contractor's own quality control programme.

The Contractor shall implement his own quality control programme to ensure the quality of his materials and workmanship and shall submit to the Engineer, at the time of tender, his proposals in this respect.

Details of NDT and inspection services specified under Clauses 6.15 to 6.20 to be carried out by the Employer or Engineer's Representative, are to be included in the contractor's price. The charges payable to the inspection agency are to be clearly identified in the tender submission.

The cost of carrying out any material tests, providing material/ mill certificates and implementing the Contractor's own quality control programme and procedures, shall be deemed to be included in the contract rates for materials/workmanship.

The Contractor shall also allow in his rates and prices for the steelwork for the cost of the testing of his operators, for the provision of all additional labour, material and apparatus and for the preparation and destructive testing of the test specimens, all as specified under Clauses 6.9 to 6.13.

Testing and Inspection - Bolts

All bolted connections shall be inspected by the Testing Agency and/or the Employer or Engineer's Representative for adequate shank tension, plate marrying, paint and friction adhesion, and general correctness.

HSFG bolted connections shall achieve marrying of the connecting members. Gaps greater than 0.1mm of more than 25% of the visible connection shall be grounds for rejection.

Bolt shank tension shall be determined through the use of:

Direct Tension Indicating (DTI) Washers as manufactured by Turn asure or approved equal. Squirter DTIs shall not be used.

Tension Controlled Fasterner (TCF) Bolts (Twist-off

type bolts) Torque wrench testing

All torque or tension tested bolts shall be paint marked for easy recognition in the field. Contractor to provide a Skidmore Torque Tester for torque wrench, tension indicating washer, and tension controlled fastener calibration on site.

Testing and Inspection - Welds

The fit up, preparation, welding procedures (including the development) of all welds shall be subject to inspection by the nominated Inspector under the direction of the Employer or Engineer's Representative, as defined above.

Before undertaking the welding of any steelwork the Contractor shall have obtained the Employer's or Engineer's Representative's approval of the electrodes and welding processes, and his welders shall have been duly qualified for the work intended, all as specified.

Electrodes shall be subject to tests conducted at an approved laboratory and certified as to the grade, operating characteristics and limits of application. Test assemblies shall be prepared in the presence of the Inspector and all tests shall be carried out in his presence and to his satisfaction.

Welding tests using procedures and materials similar to those intended for production welding shall be carried out by the Contractor as directed by the Engineer and in the presence of the Inspector and to their satisfaction. Each finished joint shall be subjected to a radiographic test in addition to two reduced section tension and guided bend tests, as specified in BS and AWS D1.1. The welded test pieces shall be heat treated in the same manner as for the joints in the works they represent.

The Contractor shall, at his own expense, provide all test pieces for the development of welding procedures and for the testing of welders under the Clause contained herein shall include for the dressing and surface preparation of weldments necessary for the appropriate weld inspection and testing.

The Inspector will carry out NDT and inspection of such procedures and welders, as instructed by and under the direction of the engineer.

Test Certificates

The Contractor shall supply manufacturer's test certificates, analyses and mill sheets for all structural steel to the Employer or Engineer's Representative and Inspector / Testing Agency. The certificates shall state the process of manufacture and shall include a test sheet signed by the manufacturer giving the results of the mechanical tests applied to the steel purchased and its chemical composition. Should the Employer or Engineer's Representative require structural steel to be tested, samples shall be tested at an independent testing station for compliance with IS codes at the Contractor's expense.

Should the results of either test be unsatisfactory, the whole consignment of steel which the sample represents shall be rejected and shall be replaced by other material of specified quality.

Other Tests

Tests on other materials and parts, bolts and other prefabricated fixings shall be carried out or arranged by the Contractor at the Contractor's expense, whenever required by and under the direction of the Employer or Engineer's Representative or the Testing Agency / Inspector.

Cost of Tests

The Contractor shall be deemed to have included in his rates and prices appropriate allowance for the cost of supplying copies of material lists and orders and for the carrying out of material tests and supplying Test Certificates, and all material tracking and traceability as required under this Specification.

Inspection and Testing Generally

Representatives of the Employer or Engineer's Representative or the Testing Agency/Inspector shall have the right to inspect and/or test at any stage the manufacturing and other processes, and shall at all reasonable times be given free access to the Contractor's workshop and to the site. The Contractor shall provide such attendance, samples and other facilities as may be necessary for inspection and quality control during any stage of the fabrication and other operations and for witnessing the required tests. The Contractor shall supply free of charge all transportation, safe access, labour, and tools required in connection with the inspection and testing of the steelwork.

All materials, sections and fixings may be subject to inspection and witnessed testing at the manufacturer's works as directed by the Employer or Engineer's Representative. Inspection as aforesaid, will be carried out as far as possible at the manufacturer's works, however, the Employer or Engineer's Representative may at his discretion defer inspection of or re-inspect any parts until after delivery to the site. All materials inspected and approved shall be marked for the purposes of identification and the corresponding advice notes and test certificates shall be marked correspondingly by the Employer or Engineer's representative.

All parts of the works done on the site will be subject to inspection and shall be completed to the satisfaction of the Inspector. The Contractor shall provide all facilities and assistance for inspection as aforesaid during the progress of the site works and until the completion of the Contract.

The Contractor shall advise the Inspector when main items of steelwork are set up prior to welding and no welding shall be done until such fit up is approved or otherwise permitted by the Employer or Engineer's Representative.

The Contractor and his suppliers shall give at least 48 hours' notice prior to inspection and/or the witnessing of tests and shall provide the requisite facilities at all reasonable times and at all places for inspection and testing to be carried out by the Employer or Engineer's Representative and/or the Testing Agency/Inspector.

Rejection

Any steelwork which, in the opinion of the Employer or Engineer's Representative and/or the Testing Agency/Inspector, is not in accordance with the specification, shall be rejected either before or after delivery to the site, and if delivered, shall be removed from the site at the Contractor's expense within 24 hours from receipt of such notice of rejection. Any delay caused by such rejection shall not in any way relieve the Contractor from his responsibilities with regard to the provisions of the Contract.

In the event of any material proving defective subsequent to delivery, such material shall be rejected notwithstanding any previous certificate of satisfactory testing.

Rejected material or workmanship shall be remedied or replaced by the Contractor without extra cost and without affecting the time of completion of the Contract.

Inspection and acceptance of material, sections and fixings, etc., by the Employer or Engineer's Representative or the Testing Agency/Inspector shall not in any way relieve the Contractor of any of his own responsibilities for ensuring that the materials, parts and fixings are sound and of requisite quality.

Supervision by Contractor

The Contractor shall be responsible for ensuring that all materials and workmanship comply with this Specification and shall provide all the supervision necessary to fulfill this requirement.

The Work shall be supervised throughout by qualified representatives of the Contractor who have had thorough experience of the management of fabrication and erection of large works and special welded steel structures. The appointment of the representative in charge of the work on site shall be subject to approval by the Employer or Engineer's Representative.

The supervision as aforesaid shall be under the charge of competent Technical personnel nominated for the purpose by the Contractor and working full time on the site during the progress of the site work.

For welded work the Contractor shall appoint sufficient supervisors who shall be responsible for seeing that all welding plant and equipment is maintained in proper working order and that all welding is carried out in accordance with this Specification. He shall provide approved means of identification by means of an identification mark to enable all welds to be traced to the welding operators responsible for the work.

The steelwork shall be erected and fixed in accordance with the agreed programme under the direct supervision of competent staff fully experienced in this class of work.

Welder's Qualification

The Contractor shall be responsible for ensuring that every welding operator employed on the fabrication and/or site work is a competent welder. The competence shall be first assessed by testing to procedures laid down in this Specification and as stipulated by AWS D1.1 and in the relevant British Standards. Welder's certification and testing certifications by a third-party agency for all weld types for which the welder will work shall be included in the Welding Procedure Specification to be provided by the Contractor for review and approval by the Employer or Engineer's Representative. All welders shall be certified for all weld types for which the welder will work. Welders shall not perform welds for which they are not certified.

Every welding operator before he carries out any welding for this contract, shall pass or shall have passed, qualifying tests in accordance with BS 4871 to verify his competence for the type or types of welds that he will be called upon to make. The tests shall be as specified or such other equivalent tests as the Engineer may at his discretion specify from time to time.

The Contractor shall provide, free of cost, all material and facilities for the tests on each and every welder and for each procedure employing different welding methods.

The names of all operators qualified as aforesaid and particulars of the tests shall be recorded by the Contractor and agreed by the Employer or Engineer's Representative and shall subsequently be made available as and when required. The Employer or Engineer's Representative shall have the right to require the immediate suspension by the Contractor of any operator whose standard of workmanship is unsatisfactory regardless of his having previously passed the agreed tests but the Contractor may submit the operator for retest if he has received further instructions.

All welders shall be tested and qualified for each type of process on which he is to be engaged.

All welders shall qualify for fillet and butt weld tests on approved test specimens.

Test Fillet Welds

Test fillet welds shall be 25mm fillet welds on 25mm thick plates lapping by 200mm x 200mm, both plates in the vertical plane, centre lines of plates horizontal, weld all round.

Two test welds shall be made with the maximum size single-pass fillet welds and one with minimum size multipass fillet welds that will be used in construction.

Test Butt Welds

Test butt welds shall be single V on 25mm thick plates with backing strip, one test weld of each type, as follows:

Horizontal weld from top in T joint, butting plate vertical on

top. Vertical weld in T joint, both plates vertical

Horizontal overhead weld in T joint, butting plate vertical at underside.

All welders engaged in the welding of tubes shall in addition, qualify in the following butt weld tests on tubes.

Tube to Tube Butt Welds with Backing Ring

150mm O.D., 4mm thick tubes, both tubes

horizontal. 100mm O.D., 3mm thick tubes, both

tubes horizontal.

150mm O.D., 4mm thick tubes, both tubes at 450 to

vertical. 100mm O.D., 3mm thick tubes, both tubes at

450 to vertical.

Tube to Tube Junction Butt Welds

150mm chord tube horizontal, 100mm butting tube at top at 400 to

horizontal. 150mm tube vertical, butting tube 100mm at 400 to vertical,

upwards from joint. 100mm chord tube horizontal, 100mm butting tube at

400 to horizontal at underside.

Welders engaged in the welding of suspension units shall be subject to additional qualification tests on full size test pieces simulating those to be welded, as prescribed by the Employer or Engineer's Representative.

If joint details differ from those shown on the tender drawings are proposed by the Contractor, all welders engaged in the welding of such joints shall be subject to additional qualification tests prescribed by the Inspector, at the Contractor's expense.

For curved members, full sized bending/curving tests shall be performed to the satisfaction of the Inspector.

Radiographic, ultrasonic, and penetrant dye tests shall be applicable to the test welds, as required by the Employer or Engineer's Representative and Testing Agency/Inspector. The test specimen shall then be subjected to destructive testing as directed by the Employer or Engineer's Representative and Testing Agency/Inspector. The cost of destructive testing of test samples shall be deemed to be included in the Contract. The destructive tests shall be carried out at any approved laboratory and paid for by the Contractor. Any NDT on test samples shall be done by the Testing Agency/Inspector.

6.4 Non-Destructive Examination of Welds

The Contractor shall satisfy the Employer or Engineer's Representative and Testing Agency/Inspector that all production welding is of sound quality. During production of welded tubes at least one radiograph approximately 300mm long shall be required on a circumferential and a longitudinal weld respectively in each completed length as a spot check on quality. If the results of any weld test do not conform to the specified requirements, two additional tests on the same member shall be carried out at the Contractor's costs.

In addition, the Testing Agency/Inspector shall carry out radiographic, eddy current, magnetic particle ultrasonic and/or radiographic tests on butt/fillet welds in the structure in accordance with the relevant specification except that the number of tests shall be as specified herein or as directed by and under the witness of the Employer or

Engineer's Representative.

The Testing Agency/Inspector shall visually inspect all welds.

The inspector shall also carry out the following random tests to ensure the quality of welds:

Weld Type	Inspection
Full penetration butt welds	100% ultrasonic and 100% magnetic particle or penetrant inspection and 100% visual inspection.
Partial penetration butt welds	Minimum 30% ultrasonic and minimum 30% magnetic particle inspection and 100% visual inspection.
Fillet welds	Minimum 30% magnetic particle or dye-penetration inspection and 100% visual inspection.

Radiographic or ultrasonic inspection or both shall be used when the overall soundness of the weld cross section is to be evaluated. Magnetic-particle or dye-penetrant inspection or both shall be used when investigating the outer surface of welds or as a check of intermediate weld passes such as root passes and of chipped, ground or gouged joints prior to depositing subsequent passes.

The final non-destructive testing shall be delayed to accommodate the occurrence and detection of delayed cracking. Weld run-on or run-off tabs may be used where practical and be sectioned for examination. The practice of taking weld plugs or samples by machining or cutting from the welded structure shall be used only in the absence of other suitable inspection methods. When such weld plugs or samples are removed from the welded structure, the holes or cavities thus formed shall be properly prepared and welded, using a suitable welding procedure as established for the original joint.

Where welds do not meet a standard to the satisfaction of the Employer or Engineer's Representative, the defective portion with the Employer's or Engineer's Representative's permission may be removed and then re-welded and submitted for approval.

The results of all such tests shall be submitted to the Employer or Engineer's Representative for his inspection and the Contractor shall, at his own cost, also prepare etched sections of welds for examination when required by the Employer or Engineer's Representative and Testing Agency/Inspector.

A single weld circumferential butt joint with backing strip may be radio graphed without removing the backing strip, provided it is not to be removed subsequently and provided the image of the backing strip does not interfere with the interpretation of the resultant radiographs.

Primeipal welds in bedplates shall be examined radio graphically or ultrasonically.

6.5 All material with respect to Fabrication work will be tested as per QAP materials And above procedures, consultant's requirement.

An alternative approved method of test may be used in lieu of the radiographic inspection of pipe joints, where the latter cannot be applied.

6.6 Corrosion

Protection General

All steel works surfaces, except where the members are to be encased in concrete, shall be suitably prepared, degreased, primed and painted in accordance with IS.

All structural steel for the Exhibition halls, Convention Centre Canopies and for all other buildings frame members supporting Floors and structural steel elements exposed to weather shall be epoxy primed and painted with a compatible paint system in accordance with the painting specification and as described herein.

Structural steel bolts and structural steel elements exposed to weather shall be protected from corrosion with a primary protection system and a compatible field applied paint system

All concrete encased steel work shall be blast cleaned and shop primed if exposed to atmospheric conditions that cause flaking rust.

For all other steelwork as encased surface preparation shall comprise relevant IS.

Surface Preparation

After inspection and approval and before leaving the workshop, all steel work to be encased in concrete shall be thoroughly cleaned, by effective means, of all loose mill scale, rust, spatter, slag, or flux deposit, oil, dirt and other foreign matter. Cleaning shall be by power tools and/or shot blasting. All other steelwork not encased in concrete shall be degreased as agreed with the Employer or Engineer's Representative. Where sandblasting is not possible, surface preparation shall be at least ST2standard.

Any surface laminations, shelling, cracks, crevices, inclusions, surface flaws, burrs or sharp edges shall be removed before coating.

HSFG / Friction grip bolted, end bearing and similar contact surfaces shall be cleaned by power tools/brushing, before assembly, but not painted.

If rusting occurs after the completion of the surface preparation, the surface shall again be cleaned as specified.

Coating System

Primer Coat must be of epoxy coat for corrosion protection to be applied over abrasive blasted surface meeting a standard of Sa2.5 (ISO 8501-1:1988) or SSPC SP-10 near to white metal blasting.
Epoxy coating, Volume Solids % of 51 ±2% or above

Primer shall contain VOC limit not more than 65 g/lit or acceptable to IGBC Norms

The primer shall have a DFT window of 75 microns to 150 microns achievable in one coat. DFT - 125 microns to be achieved in one coat

The Primer shall meet the IGBC Norms

The primer shall be applied by conventional/airless spray only in shop. Brush shall be used only in inaccessible areas.

Application to be carried out by authorized manufacturer applicator

The priming coat shall, except where masked, be completed prior to dispatching from the workshop. Surfaces encased in concrete shall not be painted.

Each coat shall be applied as specified at an interval that ensures the proper hardening or curing of the previous coat and provided the specified dry film thickness without detriment to the surface finish.

Generally various surfaces shall be primed and painted as follows:

Surfaces to be encased in concrete shall not be painted. This includes all columns and king posts.

All other structural steel except where encased (see above) shall be primed.

Finishing paint shall be required for all other steelwork and roof structure where it is exposed to view and areas without ceilings. Where the structure is protected by fireproof spray, finishing paint shall not be required.

Welded Work and Other Surfaces in Contact

The surface after preparation within 20mm of welds to steelwork and other steel surfaces to be in contact with each other shall be masked for temporary protection prior to assembly. Alternatively after the specified surface preparation has been carried out, approved primer coatings which have been proved to have no deleterious effects on the production of satisfactory welds and the subsequent paintwork may be used in lieu of masking.

Internal Surfaces of Sealed Tubes

The internal surfaces of hermetically sealed steel tubes shall be exempt from the specified requirements for corrosion protection but shall be protected against ingress of water or other corrosive substances prior to sealing and at all other times.

Painting at Site

Before assembly of the steelwork at the site, the Contractor shall clean, prepare and prime all components of connections not otherwise treated and touch up all areas of previously primed members damaged during delivery.

The unpainted areas shall then be surface prepared and the zinc rich priming coat and

the finishing undercoat applied to such areas as specified. He shall then apply the final coat of finishing paint in accordance with the Specification to the whole of the steelwork to be so treated including all connections. After erection any areas of the structure damaged during the erection processes including site welding shall be prepared and painted by the Contractor to the full requirements of this Specification.

On the parts of structural members which are completely inaccessible after assembly, the second finishing coat shall be applied before assembly.

After assembly of the steelwork, all exposed bolt heads shall be cleaned and painted as specified. The paintwork wherever damaged or deteriorated shall be touched up and made good by the Contractor.

Acceptability and Inspection of Coatings

The finished coating shall be generally smooth, of a dense and uniform texture and free from sharp protuberances, voids, bubbles, pinholes, sags, dimpling or curtaining.

Any coat damaged by subsequent processes or which has deteriorated to an extent such that proper adhesion of the coating may not be obtained or maintained shall be re-cleaned to the original standard and recoated with the specified sequence of coats.

The completed coating shall be checked for continuity by an approved magnetic thickness gauge and Holiday detector by the inspector as well as the paint manufacturer's representative. DFT of each coat shall be checked.

The completed coatings shall also be checked for adhesion by driving a sharp carpenter's chisel flat through the coating and along the steel surface. The coatings shall be acceptably bonded if no separation is apparent between coats and if it can be seen adhering in the depressions on the exposed metal surface.

6.7 Marking for erection

Every separate member shall be plainly and permanently marked with paint to show position and direction as necessary for easy identification and correct placing.

Loose pieces of connections shall be attached to their respective members.

Bolts, where not in holes, shall be metal tagged each type and size in a separate container.

Connections which are to be made by High Strength Bolts shall be given a 75mm wide distinctive flash of colour clear of faying surfaces for easy identification.

The extent and size of all fillet welds which are to be made in the field shall be clearly marked.

Where welds are to be made between dissimilar steels they shall be given a distinctive flash of colour.

Where priming coats will not receive a finishing coat of decorative paint, members shall be marked in a position which will not be visible after erection is completed and cladding - if any - attached. Where this is not possible, the member shall be marked using a metal tag wired to the member.

6.8 Erection General

Safety requirements, erection cranes, equipment, scaffolding and staging, shall meet the requirements of the Building Operations and Works of Engineering Construction Regulations, 1977, or other controlling authorities.

The Contractor shall adopt an erection procedure such that all members can be placed and fixed in position without distortion.

The Contractor shall take full responsibility for the Safety and Stability of the steelwork during erection and until such time as it is finally completed and handed over, must take all precautions including temporary bracings necessary to ensure stability of the partially assembled structure against wind forces, and those stresses exerted due to erection equipment and its operation tending to distort or deform the framework.

The Contractor shall allow for the cost of temporary erection bracing required and any professional advice required in connection with such bracing.

Contractor shall ensure fit-up of steel members prior to final delivery and should preassemble all critical elements and area to verify fit-up before delivering. Employer or Engineer's

Representative's may instruct Contractor to preassemble members for their witnessing as they see fit.

As each section of steel is erected, all members shall be lined, levelled and plumbed before final bolting up or welding commences. The ties, jacks braces, etc., used in lining, levelling and plumbing the steelwork shall be left in position until all bolts have been finally tightened.

Where high strength friction grip bolts are called for, they shall be tightened using load indicating washers or other means specified herein. The procedure for tightening HSFG bolts must be agreed with the Employer or Engineer's Representative and Testing Agency/Inspector beforehand. Grade 4.6 erection bolts shall be snug tight to the Inspector's satisfaction.

The Contractor shall submit a detailed proposal for assembly, erection, fixing of the roof structure for the approval of the Engineer.

Erection shall be monitored by the Testing Agency/Inspector agency approved by the Employer or Engineer's Representative. The Testing Agency/Inspector shall check the following:

Identify and check incoming steel for erection.

Check dimensions, alignment, plumb, etc., during and after

erection. Check anchors and other bolts, especially HSFG bolts.

Final welding, site welds and shear

studs. Site painting and touch up.

6.9 Tolerances

Builder shall erect, fix, adjust and maintain all members in their intended vertical and lateral alignment and level. Members which do not meet the specified tolerances shall be liable to rejection. Where no specific tolerances are specified herein, these shall comply with applicable British Standards, IS or AISC.

Position

Variations from the intended position shall

be:- For Beams, Space Frames, and

Trusses:

3mm when measured at the support in a horizontal direction. In this instance the position is relative to the supporting member or structure. 3mm when measured at the support in a vertical direction.

For Columns:

On typical floors, from the column base, 1.5mm at the top of the column or at points of connection with other members

1/1000 of the distance between the point considered and the base of the column. Other Compression Members:
At ends of the member:

3mm at points of connection with other members

1/500 of the distance between the point considered and the nearer end, with a maximum of 3mm.

Straightness

Deviation from straight line, unless cambered shall not exceed 1/1000 between Points of Supports.

Struts (columns, compression members). The maximum deviations from a straight line between points of lateral support, between alternate points of lateral support and between the ends of the member, shall be 1/1000 of the distance between the respective points, with a maximum of 3mm.

Holding Down (HD) Bolts

Holding down bolts shall be set in position by the Contractor.

The bolts shall be preset in their correct position using templates in a true vertical line and firmly held by an approved method before concrete encasing the HD bolts. Tolerance on position + 3mm.

Bedding and Grouting

Where steelwork is supported by concrete, masonry or like material, it shall be set up on packing or wedges to facilitate alignment and permit subsequent grouting. Such packs, if permanent, shall be of grout of similar strength to the permanent grout. All other packs shall be removed before completion of grouting.

All grouting shall conform with methods in BS. 449 Part 2, Clause 76, and this section unless shown otherwise on the drawings.

Permanent grout shall be of non-shrink type and of approved quality with a minimum strength of 70 N/mm2 at 28 days. The Contractor shall obtain approval from the Employer or Engineer's Representative for the type of non-shrink grout to be used.

The Contractor shall be responsible for the grouting of all base plates, bearing plates and for end connections where shown on diagrams. Grout shall be neatly finished and tapered at the edges by steel trowelling.

Site Cutting, Drilling and Welding
During erection, steel members shall not be cut, burnt, welded or drilled without approval. Drifting may only be used for bringing parts into position, not to match unfair holes, or enlarge holes, or distort metal.

6.10 Fire Protection of Structural Steelwork

The sprayed fireproofing material shall be of Intumescent fire retardant paint The objective of applying Intumescent fire proofing coating is to protect steel structure with all steel component including nut & bolts from Fire as per NBC or Fire Authority norms whichever is more stringent. The product VOC should meet IGBC Requirements & should be LEAD free.

First Primer Coat – Corrosion Protection
First Primer Coat must be of epoxy coat for corrosion protection to be applied over abrasive blasted surface meeting a standard of Sa2.5 (ISO 8501-1:1988) or SSPC SP-10 near to white metal blasting.
Epoxy coating, Volume Solids % of 51 ±2% or above
Primer shall contain VOC limit not more than 65 g/lit or acceptable to IGBC Norms

The primer shall have a DFT window of 75 microns to 150 microns achievable in one coat. DFT - 125 microns to be achieved in one coat

The Primer shall meet the IGBC Norms

The primer shall be applied by conventional/airless spray only in shop. Brush shall be used only in inaccessible areas.
Application to be carried out by authorized manufacturer applicator

Middle Coat - Intumescent fire retardant paint-Shall be provided on structural steel for height upto 7m measured from each floor.

Intumescent fire retardant paint, complying EN 13381-8 or equivalent suitable to fire protection requirement of NBC/ Fire Authority norms whichever is higher in fire rating

The product shall have a Volume Solids % of 69% or

above. The product shall have a VOC limit accepted to

IGBC.

The Intumescent Coating shall meet the IGBC Norms

The thickness determined should be in accordance to the Hp/A given by approved manufacturer based on the drawings received from the consultant/contractor. The fire rating shall be as per NBC/ Fire Authority norms whichever is higher in fire rating.

Airless spray of minimum pump ratio 68:1 shall apply the Intumescent Paint Application to be carried out by authorized manufacturer applicator.

Top Coat – Glossy PU Coating-For exposed to environment

Product must have a glossy finish with very good gloss retention & chemical resistance. Required high solids product. To use as topcoat in atmospheric environments.

Two component chemically curing aliphatic acrylic polyurethane coating. Volume Solids above 63%, Low VOC complying IGBC Norms
The product shall have a DFT range of 60 – 100 microns achievable in

one coat DFT: 80 – 100 micron

The Polyurethane Topcoat shall meet the IGBC Norms

The topcoat shall be applied by conventional/airless spray only in shop. Brush shall be used only in inaccessible areas.
Application to be carried out by authorized manufacturer

applicator Products Should Be Lead and Chrome Free

Application of final coat

Ensure 48 hours of drying time before commencement of topcoat.
Ensure that the component shall be mixed properly by pneumatic mechanical

agitator. Thinner to be added as per the requirement (maximum 10%),
Hardtop shall be applied by airless pump with the minimum pressure at 150 bar/2100psi For smooth spreading and to avoid dry spray, correct distance and angle of the nozzle shall be maintained. (suggested Correct distance: 30 to 60 cm. & Correct angle: 90° i.e. perpendicular to thesurface)

50% overlap shall be maintained most commonly at flat/wide surfaces for even DFT and ensure that the application passes should not be longer to avoid dry spray and wastage of primer.

Material hose and Airless Gun & filter shall be cleaned by solvent each and every end of application, which will help to smooth and continuous application.

To achieve desired DFT (Dry Film Thickness), WFT (Wet Film Thickness) should be measured at regular intervals while paint application. WFT, it should be applied 100 microns to achieve 75 microns DFT

Inspection Criteria

All macro metric parameter shall be checked as mentioned at general inspection procedure. Especially during application RH shall not be more than 80%
Dry Film thickness shall be checked as per standard No. SSPC PA-2, ISO-2808 Ensure that the existing coat is dried for recoating. Refer TDS for recoating intervals.

Inspection and Control

For correct material Storage refer ISO-12944-7 Clause: 4.2 Storage
Wet Film Thickness to be checked during application of each coat as per ISO 2808 Dry film thickness to be checked after drying of each coat as per SSPC SP PA-2
Visual check after completion of entire coating work, visual defects (like sagging, runs, unwanted paint droplets, pin hole, contamination, craters, orange peel etc. shall be rectified. No defects are acceptable which will affect the performance of coating system.

All microclimatic parameters shall be maintained

Check ambient condition during surface preparation and coating application as per ISO 8502-4

Relative Humidity shall not be higher than 85% at the time of surface preparation and coating application

Ventilation
Provision shall be made for natural ventilation to properly dry the fireproofing during the period subsequent to its application. In enclosed areas or buildings lacking openings for natural ventilation, interior air shall be circulated and exhausted to the outside by use of temporary circulators, exhaust fans, or the air-conditioning system.

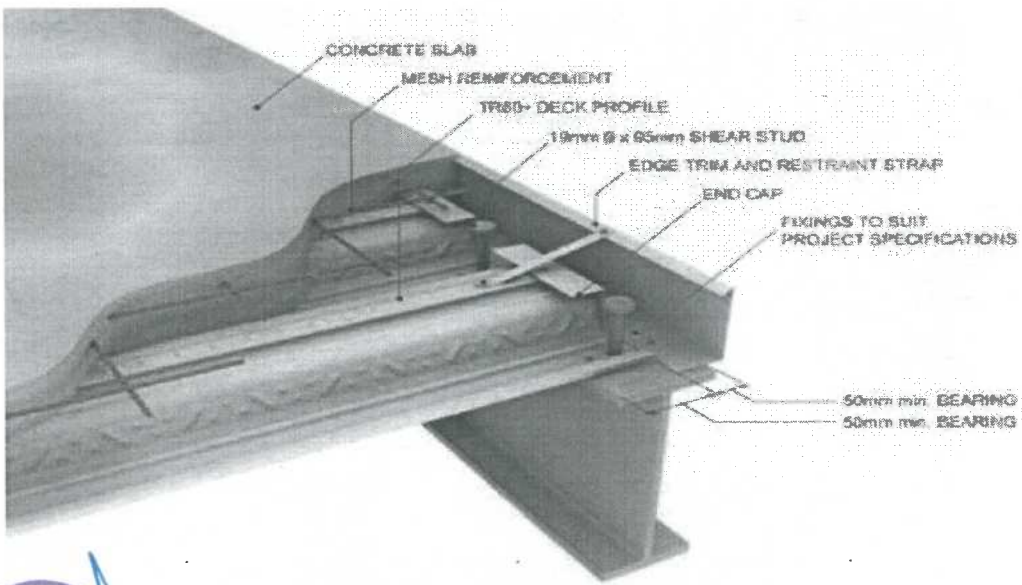
6.11 Inspection Certificates

The Testing Agency/Inspector selected by the Employer or Engineer's Representative shall be under the direct control of the Employer or Engineer's Representative. The inspection agency shall receive all instructions from the Employer or Engineer's Representative, execute them and report to the Employer or Engineer's Representative without going through the Contractor.

The Testing Agency/Inspector shall carry out all the shop inspections, non-destructive or destructive testing specified herein, review all test certificates and materials, undertake full- time inspections of the Contractor's erection work on site, supervise welder's qualification tests, inspect and test surface. The Testing Agency/Inspector shall submit certificates for the various sections of the work directly to the Employer or Engineer's Representative which shall form the basis of acceptance and/or rejection by the Employer or Engineer's Representative of the Contractor's work, subject to sole discretion of the engineer.

6.12 Metal Deck Specification

Composite Floor Deck is a steel deck with a ribbed profile, which binds with concrete slab and together forms a part of the floor structure. This interlocking between the concrete and the floor deck is brought about through a system of embossment and ribs which are built into the deck, creating a reinforced concrete slab that serves the dual purpose of permanent form and positive reinforcement. Composite decking is one of the most effective method of constructing floors in large span steel building. Metal studs/shear connectors shall be provided as per design.



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Volume II 2 QAP MATERIAL

QUALITY ASSURANCE PLAN –MATERIALS

SR. NO.	MATERIAL	TEST	FREQUENCY OF TESTING	RELEVANT IS CODE	REMARK
1.	SOIL	a] Investigation b] Standard proctor test c] Core cutter test	soil investigation done at the beginning of Project. -Once for each source of earth. 1] At every 300 mm thick Layer of Compacted soil. 2] At every 500m3 of compacted earth Filling for Mass filling work.	Is 2720	External lab
2.	COARSE AGGREGATE ATE / FINE AGGREGATE/ CRUSHED SAND	a) Specific gravity	• once or change in source	IS 2430[Latest revisions]	Internal/ external
		b) Bulk age of sand	daily during concreting work [if volumetric batching]		Internal lab
		c) Dry/loose bulk density	daily during concreting work		Internal lab
		d) Silt content in sand e) Aggregate impact value f) Sieve analysis of aggregate g) aggregate crushing value h] Flakiness index i] Deleterious substance	d] every truck load e] every new source & every six month f] every 15 days g] every new source & every six month h] every new source i]every new source	Is 2386 & 383 [Latest revisions]	d] internal lab e] external lab f] internal lab [g& h & i] external lab

		j] Moisture content	J] at concreting		J] internal lab
SR. NO.	MATERIAL	TEST	FREQUENCY OF TESTING	RELEVANT IS CODE	REMARK
4.	PLASTERING	compressive strength	At the time of plaster work		Internal lab
5.	CEMENT		**M.T.C.is must**	IS 269/455/ 8112/2269/ 3535-1986	
	A] PHYSICAL TEST	i. Fineness of cement ii. Standard consistency of cement iii. Setting time iv. Compressive strength v. Soundness	Every six month & every New source	IS 269/455/ 8112/2269/ 3535-1986	External lab
	B] CHEMICAL TEST		Every new brand of cement & every six month compulsory		External lab
5A].	FLYASH	a] chemical analysis b] wet sieve analysis	Every new brand of fly ash & every six month **& M.T.C is must**	IS 4031 & IS 3812 [i]	External lab
5B]	P.P.C.	Chemical test & physical test	Every new brand of cement & every six-month compulsory **& M.T.C is must**	IS 1489-1991/ IS 4032-1985	
6.	REINFORCEMENT STEEL		**M.T.C is must**		
	PHYSICAL TEST	I. Rolling margin II. Bend-rebend test	Every truck load –all dia.	IS 1786 [latest revision]	Rolling margin & bend, rebend for every truck load – internal lab
		ii. Tensile Test iii. Elongation iv. Bend – Re-bend test v] Elongation	Every 100 MT for every dia. & every six month compulsory [frequency will be 50MT for rerolling mail steel]		

	CHEMICAL TEST	i] carbon ii] Sulphur iii] Sulphur + phosphorous	Every six month for every brand	IS 1786	External lab
6A]	**BINDING WIRE**	Gauge test	As required	Galvanized wire of 18 SWG	Internal lab
7.	**S.S.Railing & S.S hinges**		**M.T.C is must**	IS 12817 ASTM A666	
		Physical and Chemical Test	Once initially from external lab thereafter on doubt & internally for MTC/gauge/ size		External lab/Internal lab- NB-chromium % must be more than 17.5%
		Grade confirmation			
8.	**CONCRETE [SITE MIX] & RMC CONCRETE**	I] SLUMP TEST II]COMPRESIVE STRENGTH	I] For each concrete cube set II] Cubes for RMC as per IS 4926 III] The cube samples shall be taken for each grade of concrete for following Daily concrete Quantity	IS 456 [latest revision] & IS 4926-2003	Internal lab No of cubes may vary as per de-shuttering criteria

Qty. of concrete in Cum (Daily)	Number of Samples	
1-5	1	INTERNAL LAB
6-15	2	
16-30	3	
31-50	4	
51 and above	4 plus one additional for	

			every 50m3 of conc.		
			• One sample for every day pour consists of 12 nos. of cubes. Three each for 3, 15, 28 & 35 days for columns and three each for 5, 15, 28, 35 days for slabs. • Standard deviation to be taken every month • The frequency is to maintain for initial period, till consistent results are obtained. It may be reduced as per engineer in-charge's discretion		Strength acceptance criteria as per IS 456 [Latest revision] RMC Supplier – material evaluation & three trials must for approval
9.	**ADMIXTURE**	Chemical analysis/physical analysis	• To be tested on every change of source & compatibility test **M.T.C is must**	IS 9103:1999 & 6925	External lab
10.	**WATER**	chemical test	• To be tested on every change of source & monthly in monsoon	IS 456 [latest revision] Clause 5.4	External LAB
11.	**CALIBRATIO N OF TEST EQUIPMENT**		CTM Every six months/others yearly ; if any issue ; then immediate		External NABL approved Agency
13.	**AAC BLOCKS**	1] Dimensions 2] Water thru capillary rise 3] compressive strength 4] density	**M.T.C is must / new brand all parameters initially ; thereafter for 1 & 3 every truck load**	IS 2185 [part-3]-1984 & NFP 14306	Initially from external lab External lab/ there after internal lab for 1 & 3
14	**Fly Ash bricks**	1] Dimensions 2] Water absorption 3] compressive strength 4] Efflorescence 5] Drying shrinkage	**M.T.C is must / new brand all parameters initially ; thereafter for 1 & 3 every truck load**	IS 12894-2002	Initially from external lab External lab/ there after internal lab for 1 & 3

15	**CONCRETE BLOCK**	1] visual check 2]water absorption 3] comp. strength 4] Permeability test 5] density	Every truck load & **M.T.C is must**	IS 2185-1993 [1 & 2 latest revision]	Internal lab 4] external lab initially
16.	**READY MIX MORTAR]**	1] Compressive strength	Every new brand/MTC is must		Initially from external lab there after internal lab
17.	**COUPLERS**	Physical/chemical test	Every new brand/ MTC is must /thereafter 1 in 500 [or as directed by RCC consultant for frequency]	IS 16172-2014	External lab/other as per client check list at site
18.	**WATER PROOFING PRODUCTS**		MTC For every batch is must		Brand approval by client
19.	**NON DESTRUCIVE /DESTRUCTIVE TESTING OF CONCRETE**				**If need arises @ site for USPV/ REBOUND HAMMER/ CORE CUT from external lab**
20.	**Windows/ façade work**	1. **Aluminum section wt. /meter as per grade & MTC** 2. **Aluminum Physical/ chemical test** 3. **System façade/ window test for water; air; sound Leakage/load test if required as per BOQ** 4. **SS Screws [304/316 grade test]**	At the start of work / as per BOQ & Façade consultant instructions	As per alloy grading ASTM C1036 EN572 [1-2-3] ASTM 1048, EN 12150 EN 1096 [2-3] IS 1948	

		5. Silicon sealant [MTC] 6. EPDM Gasket [shore hardness A-80] 7. Wool pile [silent 2 fin] 8. Coating a] Anodizing [more than 20 microns] b] Super durable powder coating [between 60-100 microns] c] PVDF coating [testing certificate] 9. MS Brackets [GI coating more than 80 microns] 10. Hinges [SS 304/316 /MTC] Glass as per MTC/Testing parameters as per MTC			
21.	Gypsum	Physical/chemical test	Initially for every new brand; there after when in doubt pre/during/post stage of work but MTC for every lot is must	IS 2547 [1 &2] Reaffirmed in 2012	**Brand approval by client**
22.	Gypsum bonding agent	sample at site with Pull out test	MTC for every batch	As per MTC	**Acrylic based- 0.20 n/mm2 min.**

					Cement based- more than 0.25 n/mm2
23.	**Door frames**	**1. Species identification** **2. Density** **3. Moisture Content** **4. Dimensions**	All test for once for source & thereafter when in doubt ; field test density/moisture/ dimensions for every frame	IS 1786-2008 IS 287-1993	**Moisture limits/density must be mentioned in P.O.**
24.	**Door shutters**	**All physical tests**	After brand approval ; initially once thereafter when in doubt but field visual tests for every shutter	IS 4020-1998 [Part-1]	**Source/brand material evaluation must**
25.	**Plywood**	**MTC to be checked as per concerned IS**	MTC for every batch & external test when in doubt but site inspection for every lot for damage/dimensions	IS 303, 10701, 4990, 710, 5509 1328	**Source/brand approval must**
26.	**Veneer**	**MTC to be checked as per concerned IS**	MTC for every batch & external test when in doubt but site inspection for every lot for damage/color; profile variation/damage	IS 303	**Source/ brand approval must**
27.	**Ceramic tiles** **[Pressed or un-pressed]**	**Testing parameters as per IS & MTC Checks for Straightness and Right angle External Tests-Water absorption, Modulus of Rupture, Specific gravity scratch hardness Chemical and Stain**	After brand approval initially once from external lab by supplier from same lot thereafter when in doubt but site inspection for shade/veins/	IS 13712-2006 / MTC/ IS 15622-2006	**Source/ brand approval must**

		Resistance Glossiness and crazing and abrasion resistance	dimensions/right angles & every lot MTC must for every batch		
28.	**Vitrified tiles**	**Testing parameters as per IS & MTC Checks for Straightness and Right angle External Tests-Water absorption, Modulus of Rupture, Specific gravity scratch hardness Chemical and Stain Resistance Glossiness and crazing and abrasion resistance**	After brand approval initially once from external lab by supplier from same lot thereafter when in doubt but site inspection for every lot for dimension/shade /veins/rectangle MTC must for every batch approval	ISO 13006-2012 & MTC	**Source/ brand approval must**
29.	**Marbles**	**Testing parameters as per IS 1130 [Reaffirmed 2013] External Tests-Water absorption, Modulus of Rupture, Specific gravity scratch hardness Chemical and Stain Resistance and crazing and abrasion resistance**	Once initially External Lab thereafter site inspection for every lot for thickness, pattern/profile, polish, resin filling	IS 1130	
30.	**Granite**	**Testing parameters as per IS 3316 External Tests-Water absorption, Modulus of Rupture, Specific gravity scratch hardness Chemical and Stain Resistance and crazing and abrasion resistance**	Once initially thereafter site inspection for every lot for thickness/ Pattern/profile	IS 3316	

31.	Concrete Pavers	Testing parameters as per IS 15658-2006 & MTC	After brand approval initially once from external lab by supplier thereafter when in doubt but site inspection for strength& dimensions, visual inspection & every lot MTC must for every batch	IS 15658-2006	Source/brand approval must
32.	External & Internal Paints	MTC for batch/lot	Sample at site for brand approval/ Coverage/ Appearance & MTC must for every lot/batch & if required external test		Source/ brand approval must
33.	UPVC/CPVC Pipes	MTC for every batch/lot	MTC for every batch/lot		
34.	GI Pipes	Gauge & wt./m test at site as per IS for every diameter ; MTC for every batch/lot		IS 1239	
35.	PVC Conduits	MTC for every lot			
36.	Tile adhesive	MTC must for every lot & initially pull out test for dado/floor application	Sample at site with pull out test for brand approval		
37.	Structural Steel	MTC for every lot & Physical and Chemical Tests from External Labs	1.Once initially after brand approval; thereafter in case of doubtful material and EIC directives' OR RCC consultant specs 2.for visual check for every lot must/ MTC for	IS 800 IS 1130 IS 9595 IS 12843	For point [1]-External Lab For point [2]-Internal Lab

			every lot is must Section checked as drawing and steel table from internal lab		
38.	Welding	Testing Parameter as per IS 819 Slug Test, Shear test, Pressure Test, Visual examination Dye penetration Test Magnetic Test	Once initially after visual check jointly by RCC Consultant & client; there after EIC instructions [visual check at all stages of work]	IS 819 IS 1024 IS 1261 ASTM E165 ASTM E1447	External lab/ site inspection
39.	False ceiling	Test for CaO or MR board for water absorption Chemical Tests for Aluminum or Iron plates Test for Bolts and nuts and hinges	After brand approval initially once from external lab by supplier thereafter when in doubt but site inspection for every lot MTC must for every Lot		External lab/ site inspection
40.	Post tensioning Strands	Physical and Chemical test for PT strands	After brand approval initially once from external lab by supplier thereafter when in doubt but site inspection for every lot MTC must for every Lot	IS 14268	External lab/ site inspection
41.	Road work	Physical/chemical test of raw materials	As per MORTH	As per MORTH [Rev 2005]	External/ Internal lab
42.	GI & MS Pipe	Metallurgical test/ Pressure test for pipe	After brand approval initially once from external lab by supplier and	IS 1239/IS 3589	External lab/Site

			pressure test should be happened regularly at site		
43.	CPVC & UPVC pipe	MTC provided by supplier/Pressure test	At site regularly		Site
44.	Spun CI pipe/DI pipe/HDPE pipe/SW pipe	Metallurgical test / Pressure test for pipe	Initially test certificate provided by supplier and pressure test will done regularly at site		Site
45.	All accessories like valves,NRV,PRV, etc.	MTC/ Pressure test for pipe	Initially test certificate provided by supplier and pressure test will done after completion of installation at site		Site
46.	Pipe Wrap coat	Holiday detector test	Happened at site only		Site
47.	Pumps	MTC from supplier	Pump commissioning done at site		Site
48.	Cable Tray, MS conduits,DB, PVC conduits etc.	MTC from supplier			
49.	HT Panel,LT main panel ,Bus Ducts,CT,PT etc.	1.Testing in factory and data sheet obtained accordingly 2.MTC for switch gear from supplier	After installation commissioning done at site		Factory/Site
50.	Transformer	Testing in factory with variable working load/current/temperature for all the product not only type testing and actual data sheet	After installation commissioning done at site		Factory/Site

		obtained.			
51.	DG set's	Testing on variable loads in factory for minimum 2 hours and actual data is obtained 2.Accoustic enclosures are listed as per MOEF norms			
52.	AHU, Cooling towers, FCU, Jet fan etc.	MTC from supplier/Smoke test/DOT test	After installation commissioning done at site		Site
53.	Chillers	1.Testing on variable load condition in factory in accordance with ASHRAE	Testing and commissioning done at site		Factory/Site
54.	FA/PA/BMS/CCTV	MTC from supplier	After installation commissioning done at site		Site
55.	Cables,Wire,Switches etc.	MTC from supplier	After installation commissioning done at site		Site
56.	STP/WTP	MTC from supplier	After installation commissioning done at site		Site
57.	STP/WTP	Water Quality test			External lab

Note 1- Following will be Guidelines for testing of vitrified & ceramic/ Re-bar

1. Scratch resistance for residential towers [flats] can be accepted as 5.
2. Scratch resistance for Mall [retails]/commercial will be more than 6.
3. Scratch resistance for dado/wall tiles will be accepted as 5 & if less than 5 in results, then joint call by EIC & GM [QA/QC].

4. For Flooring tiles will be accepted with batch wise MTC & External test report for every quantity (Excluding very Minor Repair work for dado/flooring]
5. Reinforcement bar should be tested for every new lot first time; there after as per frequency and stacked with proper labeling-
   Such as "Under Testing" & "Approved or Accepted"; "Rejected"
6. Post results- joint call by EIC & GM [QA/QC] in case of minor discrepancy for all materials

General Note-

If any doubt/technical issue/complaint observe at any stage of work vis-à-vis any material as stated in QAP-Materials; same has to be replaced by supplier with re-testing from external lab, also in case of Post laying/use of any material; if any technical issue/complaint get surfaced; supplier/Contractor has to resolve the issue & bear the replacement cost for material/labor [applicable for all cases/Quantities]

Shell and Core works for Mall & Multiplex for Thoth Mall, Surat

LIST OF APPROVED MAKES

Sl. No.	Description	Make
1	AAC Blocks	Siporex, Ecolite, Ascolite, Magicrete, Ultra Light, Aerocon, Godrej
2	Anti Termite Chemical	Bayer
3	Jointing Mortar	Fixoblock, Ascolite,Magic Bond, Wber, Laticrete
4	Cement	Ambuja,Ultratech, ACC
5	RMC	Birla, Ultratech, Prism, ACC, Nuvoco, Godrej, RDC
6	Steel (Re-bar primary)	ET, Gallant, Steefo or any Prime make after the approval from Client
7	Steel (Secondary)	ET, Gallant, Steefo or any Prime make after the approval from Client
8	Structural Steel	TATA, SAIL, JINDAL & Asian
9	PT Strands	Tata, Usha Martin & DP wire
10	Coupler	Kridhan, Dextra, Reliable, JB & Unitech
11	Deck sheet	JSW, ESSAR, Jindal, Cril as approved by EIC
12	Filling material	Modifoam/ Geofoam/ Styrofill/ as approved by EIC
13	Gypsum	Gyproc, Supreme Gypsum or Approved by EIC.
14	Ready Mix Plaster	Urban, Ascolite, Vibrant, Godrej Tuff
15	Flyash	Ashtech, Dirk
16	GGBS	JSW
17	Bonding Agent	Pidilite, Krishna Conchem, Fosroc, BASF
18	Dry Wall Partion	Birla, Everest,
19	Dry Wall Partion joining adhesive	USG Boral
20	Alkofine, Ultrafine	Ambuja
21	Microsilica	Elkem
22	Fire retarding Foam	Hilti, Wurth & Fischer
23	Aluminium extruted section	Hindalco, Jindal
24	Metal modular ceiling	Armstrong, USG Boral, Techno Acoustic
25	Paints	Asian Paints, Jotun, Dulux (ICI)
26	Intumencet Fire paint	Akznobel, Jotun, Ugam & NewChem
27	Stainless steel	Salem Steel & Jindal
28	Floor Hardners	Fosroc, Sika, Master Builders, BASF
29	Structural Strenghtening	Fyfe, Sika, Krishna Conchem & Master Builders
30	Structural Repairing Material	Krishna Conchem, Master Builders, Fosroc, Pidilite & Sika
31	Expansion Joint	Construction Speciality & Migua
32	Expansion joint Filler	Supreme
33	Re-bar Chemical	Hilti, Wurth & Fischer
34	Fire Doors	Shakti Harmman, Saint Goabain & AIS
35	Paver/ Kerb/ Saucer drain	Basant beton, Shobha & Disha Pavers, Vyara
36	Welding Rod	ESAB, Ador, Nucor Weld & Magalam

THOTH MALL AND COMMERCIAL REAL ESTATE PVT. LTD.

PSP PROJECTS LIMITED

Proposed construction of Mall & Multiplex for M/s. THOTH Mall and Commercial Real Estate Pvt. Ltd.,

Summary

SL. NO.	DESCRIPTION	AMOUNT
1	Excavation and back filling and anti-termite treatment work	2,82,80,970
2	Plain cement concrete/ Reinforced cement concrete Work	67,66,77,075
3	Shuttering work	36,74,07,670
4	Reinforcement Steel work	93,59,35,200
5	Structural Steel work	1,46,12,000
6	Miscellaneous works	1,05,06,580
7	Block Masonry work	14,56,48,000
8	Plastering work	7,39,73,000
9	Post Tensioning work	4,23,73,800
	Total	**2,29,54,14,295.00**
	CGST @ 9%	20,65,87,287.00
	SGST @ 9%	20,65,87,287.00
	Labour Cess @ 1%	NA
	Total including taxes	**2,70,85,88,869.00**

Note:- All QRO based Items are not included in above total amount.
Some Items have reference quantity only so total amount can be changed accordingly.

Proposed construction of Mall & Multiplex for M/s. THOTH Mall and Commercial Real Estate Pvt. Ltd.,
BOQ for the construction of Shell and Core Civil works

Item No.	Description of Item	Unit	Qty	Rate	Amount
1.00	Excavation and back filling and anti-termite treatment work				
	N A = Not Applicable, QRO = Quoted Rate Only, EIC = Engineer In-charge				
	Excavation rate includes removal of all kind of vegetation, small shrubs in excation areas, etc.				
1.01	**Excavation Manually/ mechnically (using excavators like JCB/ Poclain with bucket/ ripper/ chisel)** in all types of soil, including Hard murrum, debris, for foundations, wall, columns, plinth beams, basement, raft, ducts, trenches, underground sumps, basement, septic tanks, soak well etc. including shoring, strutting, bailing out water/ pumping off water if required during and after excavation, **re-filling of excavated earth into the trenches, foundation pits, ramming, watering consolidating in 150mm to 200mm layers** by using mechanical plate compactor/ vibro roller, (manual compaction will be permitted under special conditions and as per EIC's written instruction) finished to desire levels all as per drawings to get MPD of 95%. Removing and stacking simultaneously the excavated stuff anywhere whithin 1.0km and/or spreading soils in layers with level for site development. All complete as per specification or as directed. From Basement Finish Floor level **upto 3.0m depth (Working space not payable, measurement shall be only till edge of PCC)**	CUM	QRO	300.00	-
1.01a	Excavation upto 300mm with levelling of subbase for PCC or slum concrete or foundation work with required compaction. Rate includes the removing of soil from the site. All the instructions are same as item no 1.01	Sqmt	22783.00	60.00	13,66,980.00
1.02	Filling in Foundation,plinth, under floors, in ground other than plinth for land developement with selected excavated earth available from outside, in layers of 150mm to 200mm Including excavation if required, loading and unloading, transpotation, watering, ramming consolidating to 150mm thick or so, by manual compaction or using mechanical plate compactor/ vibro-roller etc (manual compaction will be permitted under special condition and as per EIC's instructions), (compacting each layer to 98% proctor density with its maximum dry density and at optimum moisture content) finished to desired level all as per drawings to get MPD of 95% as per detailed drawings. Including cost of transportation anywhere **whithin a lead of 1.0km**. all complete as per specification or as directed. (Note: Each building plinth to have at least one set of test of MPD conducted irrespective of plinth area or for every 500sqm of compacted area and part thereof). (Filling with Earth/ Murrum brought from outside)	CUM	30220	410.00	1,23,90,200.00
a)	Same as bbove but Earth available within the site (Earth from inside the site)	CUM	QRO	210.00	-
1.03	Providing and laying in compact manner **230mm thick** (average) rubble soling in plinth, foundations, plinth protection, including filling in the visible voids with largest possible chips, covering and levelling the surface with layer of well-watered and including supply and spreading cost of sand at site, black trap metal below 150mm size, consolidated with plate compactor or road roller 8-10T wherever possible etc. complete as directed.	sqm	22783	520.00	1,18,47,160.00
1.04	Providing and filling machine mixed cement cinder in the ratio of 1:10 i.e. 1 part of cement and 10 parts of crushed cinder by volume in sunk slab at all levels including watering, tamping to required slope, etc. complete.	CUM	50	3,410.00	1,70,500.00
1.05	Providing and applying approved make anti-termite treatment for foundation, plinth, floor, plinth protection periphery of building in width of 1.2m by treating soil/ sub soil and back filling material in immediate contact with foundation, ground beam, column below plinth with the insecticide as specified in IS 6313 - 2001 (part II and III). Treatment of soil under floor, foundation using chemical emulsion @ rate of 5.0 Litre/ sqm and for vertical surface of wall and footing @ the rate of 7.5 Litre/ sqm, as specified method and spreading rate in IS 6313 Part II & III 2001 etc. complete with Chlorpysiphos/ Lindane EC 20% with 1% concentration or with Imidacloprid 30.50 SC with 0.075% concentration. Including all material, labour, equipment complete covering 10 years guarantee on stamp paper for termite resistance etc. complete as directed. (Only plinth plan area will be measured and paid for) Submission of guarantee for a period of 10 years against any subterranean pests infestation. This work is to be got executed through Pest Control (India) Ltd as per their specifications or an approved equivalent specialized agency. Stages of treatment: (Frame structure without basement), 1st stage: Foundation trench/ pit, 2nd stage: Treatment of top surface of plinth filling before sub-grade is laid in the floor., 3rd stage: Treatment of junction of walls and floors., 4th stage: Treatment to soil along external perimeter of the building, 5th stage: Treatment to soil surrounding pipes, wastes and conduits., 6th stage: Treatment to expansion joints.	sqm	22783	110.00	25,06,130.00
	Sub Total of Excavation and Back filling and anti-termite treatement works				2,82,80,970.00
2.00	Plain cement concrete/ Reinforced cement concrete Work				

Item No.	Description of Item	Unit	Qty	Rate	Amount
	General Note for Concrete Works:				
a	Cost of all materials, labour, equipment/ tools & plants required, lead and lifts, conveyance, infrastructure facilities required etc.				
b	All RCC items include batch weighing of cement and aggregates.				
c	For all RCC works cement concrete shall be of approved design mix. All concrete surface must be fair finish.				
d	All concrete used for reinforced concrete work (structural concrete) shall be Designed Mix Concrete or controlled concrete Contractors shall submit drawings showing the scheme of form work system adopted (shuttering) for all structural elements at various levels as indicated in drawings and this shall be obligatory. The successful tenderer shall maintain at site, cube testing machine in good working order, sieves, slump cone, graduated cylinder and weights, scales and other equipment's for material testing. All the equipments shall be duly calibrated.				
e	Form work (which shall be measured and paid seperately under relavent item) include splayed edges, notching, allowances for overlaps and passing at angles, batterns, strutting, bolting, wedging, casing, rocking, centering, boxing, shuttering, propping strut braces etc., removal thereof and dressing the shuttering with releasing agent/ oil to prevent, cement sticking to shutter faces. Form work shall be either straight, curved, plain or tapered and also with provision for specified slopes, if directed. Wind tie bolts for wall shuttering.				
f	Keeping the work, well watered after casting and it shall confirm to IS Specification.				
g	Placing in position any inserts like bolts, plates, sleeves, plugs for fixing window frames in RCC members, pipes etc.				
h	The contractors are particularly advised to study the relevant drawings & technical specifications carefully before quoting.				
i	Adequate protection to corners and sides from damage during the construction.				
j	Compaction using mehanical vibrators of approved type as directed.				
k	Work on all floors at levels as per drawing.				
l	Reinfocement steel is measured and paid under relevant item seperately.				
m	Before concreting moisture content in the aggregates shall be found out and necessary corrections shall be applied as per Mix Design report.				
n	Rate to include bonding agents for bonding old concrete to new concrete wherever necessary. Rate to include for construction joints as per approved method statement/ pour sequence.				
o	All cover blocks shall be with PVC/ Concrete Block with binding wires for tying.				
p	All Construction joints shall be at pre approved locations only shall be vertical only. Joints shall be treated with expanded GI mesh while concreting and concrete shall be chipped immediately after final setting using mechanical chippers and thoroughly cleaned without any extra cost.				
q	Roughening and hacking the concrete surfaces wherever required after removal of centering or shuttering.				
r	Forming key and construction joints, providing cement slurry work and cleaning at any stage of work, sand papering of existing reinforcement bars of column and dowels etc. as directed before taking up fresh work.				
s	Coarse graded sand/ manufactured sand of approved make shall be used for all concrete works.				
t	Machine crushed coarse graded aggregate shall be hard broken blue granite of sizes specified.				
u	Cement for all concrete works shall only be high strength ordinary portland cement Grade-53.				
v	Designing the concrete mix and batching as per specifications, wherever design mix is specified and approved, if so directed.				
w	Adding of admixture to increase the workability and consistancy in the concrete as slump retarder as per manufacturer's specification wherever required				
x	Limiting the temperature of concrete to the required level as directed, wherever required under such item and if so specified on prior approval.				
y	Providing sunk floors, pockets, cutouts, holes etc.				
z	Taking test cubes for all concrete items and testing them as specified in IS 456 at the site laboratory to be set up with proper equipment etc. and other regular test shall be carried out as directed either at site Laboratory or at any approved test laboratory.				
aa	Tenderer shall ensure that they have adequate quantity of shuttering and suitable propping materials according to the floor height specified in the drawing to keep up the required Concreting cycle per floor as set out in the Tender Documents, Drawings and Programme. They shall also ensure that the de-shuttering sequence with proper propping, taking into account the Construction Loading of the upper slabs, as set out in the Tender Drawings, is also kept up. Scheme to maintain the props shall ensure that main supports are not disturbed. Reproping by means of removal and reintroducing of props is not allowed.				

Item No.	Description of Item	Unit	Qty	Rate	Amount
ab	Tenderer who proposes any innovative or special propping according to the floor height specified in the drawing, shuttering and de-shuttering methodology maintaining the required concreting cycle per floor shall furnish comprehensive and complete details of the same along with tender submission.				
ac	Cost of in situ test on concrete like core test, ultrasonic test, rebound hammer test etc to prove the soundness of the element in case of doubt is included in rates and shall be carried out even though cube test results are passing the strength criteria as required by the consultants.				
ad	Cost includes dewatering wherever necessary for foundation, basement or any area within the scope of work, cost of all materials, labours, all lead and lifts, tools, plant and machinery, hire and fuel charges and all other incidental charges etc., all as per specifications, drawings and as directed.				
ae	For all structural concrete elements post construction dimension and levels shall be documented and submitted.				
af	The rate shall include use of plasticizers and retarders to limit the water/ cement ratio to 0.5 and the temperature to 35 degree C at the time of setting. Complete care shall be taken to achieve dense and fully watertight concrete.				
ag	Formwork for construction joints shall be submitted for approval. Shuttering below the shrinkage strip at every level shall be retained in place without disturbing for a time as specified by the structural engineer. Any undulations, bulging etc shall be chipped and finished by the contractor without any extra cost. Any leakage of slurry, concrete etc should be ground with grinding stone and finished without any extra cost all as per the instructions of structural consultant.				
ah	All the material test certificates from external approved repuated testing laboratory, standard deviation and post concreting check results shall be submitted to the consultant.				
ai	Rate shall include cost of flyash and alccofine as per required proportion. Flyash shall be in the range of 17 to 20% of cement content and alccofine shall be 8kg to max 25kg shall be include in the concrete works. No extra shall be paid. Contractor shall have to submit mix design and trail cube test report to consultant and after approval concreting can be done. Use of flyash and alkofine are subject to approval of consultant.				
aj	The rates for all items covered in this section shall include cost of dewatering, if required till completion of works up to ground level and chamfers in RCC works shall be provided wherever required at no extra cost to the owner.				
ak	Minimum 30cum/ hr onsite Batching Plant, Boom Placer, Concrete pumps, High capacity tower Cranes, weigh batcher with data recording, etc. must be required for RCC work. (In case of non availability of space at site, Contractor must install the batching plant at other place and cost of making, transportation would be included in costing, No extra cost will be paid for the same).				
al	Rates are inclusive of all types of onsite and offsite material/ concrete testing as per IS 456:2000 and any post construction repair or rendering works required to make concrete structure acceptable.				
am	Preparation of bar bending schedule & obtaining their approval from Enginee In-charge is must.				
an	All shuttering used for concreting to be of very good quality so as to give good and fair finish. In case there is bulging/ minor honey combing the contractor will have to rectify the work at his own cost. The decision as to what constitute minor honey combing is left to the Engineer In-charge. In case of any kind of mistake or breaking of conrete elements in case of poor workmanship, entire cost of breaking, cleaning of site and re making of structure will be in contractor's scope and there will not be pay any extra money of it. It will be decided by Engineer In-charge and exceptable to contractor.				
ao	The Contractor is entirely responsible for the design of concrete mixes. The design is however, to be approved by the Engineer in charge. However approval design mixes from EIC shall not relieve the contractor from ensuring the quality of concrete in fresh and hardened condition in day to day activities.				
ap	Only River Sand should be used. However if silt content is more than permissible limit, washing of sand in rotary screw type washing machines is a must.				
2.01	Providing and laying machine mixed Plain cement concrete of all heights in volumetric proportion 1:3:6 (1 Cement : 3 Sand : 6 Aggregate) or M10 with 20-25mm and down stone aggregates of specified thickness, mix and gradation. Including centering, shuttering if required, laying, spreading, ramming consolidating, finishing, curing etc. complete as directed for all levels & all types of foundations below footings, walls, angle post, roads, rafts, plinth beams, terrace, cable trenches, pile caps. duct, in flooring etc. complete as directed by Engineer-In-Charge.	CUM	3589	6,420.00	2,30,41,380.00
2.02	Same as above but for machine mixed plain cement concrete in Volumetric Proportion 1:2:4 or M15 grade (with 20mm aggregate)	CUM	10	6,670.00	66,700.00

Item No.		Description of Item	Unit	Qty	Rate	Amount
2.03		Providing & laying PLUM Cement Concrete of M15 (1:2:4) Grade with 95 to 65mm size graded machine crushed stone aggregate including placing, compacting, finishing the surface in smooth finish to the correct level and curing with contractors labour, materials, plants, machinery and equipment with all lead and lift including shuttering compacting and curing etc. complete as per specification and as directed by Engineer In-charge.	CUM	10	6,600.00	66,000.00
2.04		Providing, laying Finishing Ready Mix Concrete (RMC) and machine vibrated **M20 Grade cement concrete** of approved design mix or controlled grades for Reinforced cement concrete **Grade Slab, floor, tank pads,** m/c foundations. as per structural design and as directed in specified compressive strength in N/mm2 at 28 days confirming to IS 456-2000 using 20mm maximum size aggregates. Including mix design of concrete, weigh batched proportioning, proing by concrete pumps, finishing concrete surfaces, curing, wastage, lead, admixtures of super plasticizer from Fosroc, BASF, Sika, .in recommended proportions as per IS 9103/ supplier recommendation & design mix report to accelerate, retard setting of concrete, improve workability without impairing strength and durability, etc. complete but excluding centering / shuttering and reinforcement for below and **up to highest plinth level.** Including Curing, sampling and testing.	CUM	3417	6,780.00	2,31,67,260.00
2.05		Providing, laying, finishing Ready Mix Concrete (RMC) and machine vibrated **M30 Grade cement concrete** approved design mix or controlled grades for Reinforced cement concrete structural elements, of any shape and size viz. foundation, column, raft slab, Tie beam, retaining wall, staircase, cable trenches, Under-ground water tanks, Tank pads, machine foundations. As per structural design and as directed in specified compressive strength in N/mm2 at 28 days confirming to IS 456-2000 using 20mm maximum size aggregates. Including mix design of concrete, batching plant proportioning and pouring of concrete by pump, finishing concrete surfaces/ hacking concrete surface after deshuttering, chipping of old concrete joints and applying bonding chemical of approved make, curing, wastage, lead, admixtures of super plasticizer of approved makes in recommended proportions as per IS 9103/ supplier recommendation and design mix report to accelerate, retard setting of concrete, improve workability without impairing strength and durability, etc. complete but excluding centering/ shuttering and reinforcement for below and **up to highest plinth level.** The rate shall include curing, smapling and testing.			-	
	a	Footing	CUM	15443	7,255.00	11,20,38,965.00
	b	Raft	CUM	9113	7,245.00	6,60,23,685.00
	c	Tie Beam	CUM	917	7,245.00	66,43,665.00
	d	Retaining Wall, Water tank pardi, STP tank pardi and other RCC walls in same grades etc	CUM	1914	7,245.00	1,38,66,930.00
2.06		Providing, laying, finishing Ready Mix Concrete (RMC) and machine vibrated **M45 Grade cement concrete** of approved design mix or controlled grades for Reinforced cement concrete structural elements, of any shape and size viz. foundation, column, raft slab, Tie beam, retaining wall, staircase, cable trenches, Under-ground water tanks, Tank pads, machine foundations. As per structural design and as directed in specified compressive strength in N/mm2 at 28 days confirming to IS 456-2000 using 20mm maximum size aggregates. Including mix design of concrete, batching plant proportioning and pouring of concrete by pump, finishing concrete surfaces/ hacking concrete surface after deshuttering, chipping of old concrete joints and applying bonding chemical of approved make, curing, wastage, lead, admixtures of super plasticizer of approved makes in recommended proportions as per IS 9103/ supplier recommendation and design mix report to accelerate, retard setting of concrete, improve workability without impairing strength and durability, etc. complete but excluding centering/ shuttering and reinforcement for below and **up to highest plinth level.** The rate shall include curing, sampling and testing.			-	
	a	For Columns (M45)	CUM	336	8,085.00	27,16,560.00
	b	For Lift RCC Walls	CUM	221	8,085.00	17,86,785.00

Item No.	Description of Item	Unit	Qty	Rate	Amount
2.07	Providing and laying in position machine mixed and machine vibrated **M20 Grade cement concrete** of approved design mix or controlled grades for Reinforced cement concrete structural elements, of any shape and size viz. Slab, column, beam, ledge, window sill, Lintel, coping on compound wall, parapet boxes, folded plate, shell roof, fencing post, underground and and overhead water tanks in any shape as per structural design and as directed in specified compressive strength in N/mm2 at 28 days confirming to IS 456-2000 using 20mm maximum size aggregates including mix design of concrete, batching plant proportioning and pouring of concrete by pump, including admixtures of super plasticizer of approved makes in recommended proportions as per IS 9103/ supplier recommendation and design mix report to accelerate, retard setting of concrete, improve workability without impairing strength and durability, necessary lift and lead as specified finishing concrete surfaces, chipping of old concrete joints and applying bonding chemical of approved make, curing etc. complete but excluding centering/ shuttering and reinforcement **for super structure at all floor levels and heights as below from highest finished plinth level. upto +45.00m height**. The rate shall include curing, sampling and testing.	CUM	50	7,050.00	3,52,500.00
2.08	Providing, laying, finishing Ready Mix Concrete (RMC) and machine vibrated **M35 Grade cement concrete** of approved design mix or controlled grades for Reinforced cement concrete structural elements, of any shape and size viz. Slab, column, beam, ledge, window sill, Lintel, coping on compound wall, parapet boxes, folded plate, shell roof, fencing post, underground and and overhead water tanks in any shape as per structural design and as directed in specified compressive strength in N/mm2 at 28 days confirming to IS 456-2000 using 20mm maximum size aggregates including mix design of concrete, batching plant proportioning and pouring of concrete by pump, including admixtures of super plasticizer of approved makes in recommended proportions as per IS 9103/ supplier recommendation and design mix report to accelerate, retard setting of concrete, improve workability without impairing strength and durability, necessary lift and lead as specified finishing concrete surfaces, chipping of old concrete joints and applying bonding chemical of approved make, curing etc. complete but excluding centering/ shuttering and reinforcement **for Top of Tie beam to all super structure at all floor levels and heights as below.** The rate shall include curing, sampling and testing.			-	
a	For Beam			-	
i	Top of Tie Beam Level to Ground Floor Lvl (basement - 3, 2, 1)	CUM	6179	7,545.00	4,66,20,555.00
ii	GF slab to U.G. Slab level +6.000 height	CUM	1302	7,505.00	97,71,510.00
iii	U.G. slab to First Floor Slab level +11.8 height	CUM	1328	7,525.00	99,93,200.00
iv	First Fl. slab to Second Floor Slab level +16.8m height	CUM	1325	7,555.00	1,00,10,375.00
v	Second Fl. slab to Third Floor Slab level +21.800 height	CUM	1343	7,575.00	1,01,73,225.00
vi	Third Fl. slab to Fourth Floor Slab level +26.800m height	CUM	1149	7,605.00	87,38,145.00
vii	Fourth Fl. slab to Mall Roof Slab (Office-1) level +33.800m height	CUM	1022	7,625.00	77,92,750.00
b	For Slab			-	
i	Top of Tie Beam Level to Ground Floor Lvl (bsmt-3,2,1)	CUM	10010	7,545.00	7,55,25,450.00
ii	GF slab to U.G. Slab level +6.000 height	CUM	1760	7,505.00	1,32,08,800.00
iii	U.G. slab to First Floor Slab level +11.8 height	CUM	1875	7,525.00	1,41,09,375.00
iv	First Fl. slab to Second Floor Slab level +16.8m height	CUM	1930	7,555.00	1,45,81,150.00
v	Second Fl. slab to Third Floor Slab level +21.800 height	CUM	1945	7,575.00	1,47,33,375.00
vi	Third Fl. slab to Fourth Floor Slab level +26.800m height	CUM	1895	7,605.00	1,44,11,475.00
vii	Fourth Fl. slab to Mall Roof Slab (Office-1) level +33.800m height	CUM	2617	7,625.00	1,99,54,625.00
c	For Staircase			-	
i	Tie Beam To 3rd Basemennt	CUM	23	7,615.00	1,75,145.00
ii	3rd Basemennt To 2nd Basement	CUM	18	7,585.00	1,36,530.00
iii	2nd Basement To 1st Basement	CUM	18	7,565.00	1,36,170.00
iv	1st Basement To Upper Ground Floor	CUM	21	7,535.00	1,58,235.00
v	Upper Ground To Ground Floor	CUM	25	7,535.00	1,88,375.00
vi	Ground Floor To First Floor	CUM	25	7,565.00	1,89,125.00
vii	First Floor To Second Floor	CUM	22	7,585.00	1,66,870.00
viii	Second Floor To Third Floor	CUM	22	7,615.00	1,67,530.00
ix	Third Floor To Fourth Floor	CUM	22	7,635.00	1,67,970.00
x	Fourth Floor To Office -1	CUM	17	7,665.00	1,30,305.00

Item No.	Description of Item	Unit	Qty	Rate	Amount
2.09	Providing ,laying Finishing **Ready Mix Concrete (RMC)** and machine vibrated **M45 Grade cement concrete** of approved design mix or controlled grades for Reinforced cement concrete structural elements, of any shape and size viz. Slab, column, beam, ledge, window sill, Lintel, coping on compound wall, parapet boxes, folded plate, shell roof, fencing post, underground and & overhead water tanks in any shape as per structural design and as directed in specified compressive strength in N/mm2 at 28 days confirming to IS 456-2000 using 20 mm maximum size aggregates including mix design of concrete, batching plant proportioning & pouring of concrete by pump, including admixtures of super plasticizer from Fosroc, BASF, Sika, .in recommended proportions as per IS 9103 / supplier recommendation & design mix report to accelerate, retard setting of concrete, improve workability without impairing strength and durability, necessary lift and lead as specified finishing concrete surfaces, chipping of old concrete joints and applying bonding chemical of approved make,curing etc. complete but excluding centering / shuttering and reinforcement **for Top of Tie beam to all super structure at all floor levels & height as below. Including Curing, sampling and testing.**			-	
a	**For Column**			-	
i	Top of Tie Beam Level to Ground Floor Lvl (bsmt-3,2,1)	CUM	4287	8,115.00	3,47,89,005.00
ii	GF slab to U.G. Slab level +6.000 height	CUM	1225	8,115.00	99,40,875.00
iii	U.G. slab to First Floor Slab level +11.8 height	CUM	1184	8,105.00	95,96,320.00
iv	First Fl. slab to Second Floor Slab level +16.8m height	CUM	1020	8,135.00	82,97,700.00
v	Second Fl. slab to Third Floor Slab level +21.800 height	CUM	1020	8,155.00	83,18,100.00
vi	Third Fl. slab to Fourth Floor Slab level +26.800m height	CUM	1020	8,185.00	83,48,700.00
vii	Fourth Fl. slab to Mall Roof Slab (Office-1) level +33.800m height	CUM	1403	8,205.00	1,15,11,615.00
				-	
b	**For R.C.C Wall**			-	
i	Tie Beam Level to Roof lvl.	CUM	1052	8,155.00	85,79,060.00
ii	Tie Beam Level to Office Terrace Lvl.	CUM	2700	8,155.00	2,20,18,500.00
c	**For PT Slab**			-	
i	All Level	CUM	4151	8,255.00	3,42,66,505.00
	Sub Total of Plain cement concrete/ Reinforced cement concrete work	CUM	89975		67,66,77,075.00
3.00	**Shuttering work**				
	General Note For Shuttering Works				
a	Form work include splayed edges, notching, allowances for overlaps and passing at angles, batterns, strutting, bolting, wedging, casing, rocking, centering, boxing, shuttering, propping strut braces etc., removal thereof and dressing the shuttering with releasing agent /oil to prevent, cement sticking to shutter faces. Form work shall be either straight, curved, plain or tapered and also with provision for specified slopes, if directed. Wind tie bolts for wall shuttering.				
b	Tenderer shall ensure that they have adequate quantity of shuttering and suitable propping materials according to the floor height specified in the drawing to keep up the required Concreting cycle per floor as set out in the Tender Documents, Drawings and Programme. They shall also ensure that the de-shuttering sequence with proper propping, taking into account the Construction Loading of the upper slabs, as set out in the Tender Drawings or requirement as per structural consultant, is also kept up. Scheme to maintain the props shall ensure that main supports are not disturbed. Reproping by means of removal and reintroducing of props is not allowed.				
c	Formwork for construction joints shall be submitted for approval. Shuttering below the shrinkage strip at every level shall be retained in place without disturbing for a time as specified by the consultant. Any undulations, bulging etc shall be chipped and finished by the contractor without any extra cost. Any leakage of slurry, concrete etc should be ground with grinding stone and finished without any extra cost all as per the instructions of structural consultant.				
d	PERI/ Doka / Standard Balex type specical type of shuttering to be used for the construction or laminated Plywood for slab with steel support system as per the pre approved from client or as per approval of engineer In charge.				

Item No.	Description of Item	Unit	Qty	Rate	Amount
e	Providing, Fixing & Removal of Centering, shuttering, formwork etc of any shape and design with required height of staging & supporting etc for complete structure as per design, drawing & specifications, including all materials, labour complete as per directives by Engineer-In- Charge to his entire satisfaction. Rates would remains the same for any kind of floor height change from tender drawing or during execution no extra payment would be consider. All shuttering shall be Plywood / MS shuttering sheets. The quoted rates includes for Design of form work and submitting the design calculations with shop drawings for approval of consultant. Contractors shall submit drawings showing the scheme of formwork (shuttering) for all items of work detailed as under - Formwork shall be designed for rigidity, durability, strength, water tightness, easy removal etc., Formwork designed with proposed materials (to be approved prior to making) shall be able to retain its shape, line, dimension, level within the allowable limits of variations. Props shall be only steel props (H frames). The form work measured shall be the area of concrete in contact with concrete only. All temporary form work such as bulk heads, stop boards provided at construction joints which are not shown in the drawings shall not be measured. The rate shall include the cost of erecting, centering, shuttering materials, transport, deshuttering and removal of materials from site and labour required for all such operations etc. all complete. No cost shall be paid extra for false staging.				
f	Providing, Fixing & Removal of Centering, shuttering, formwork etc of any shape and design with required height of staging & supporting etc for complete structure as per design, drawing & specifications, including all materials, labour complete as per directives by Engineer-In- Charge to his entire satisfaction. All shuttering shall be Plywood / MS shuttering sheets. The quoted rates includes for Design of form work and submitting the design calculations with shop drawings for approval of consultant. Contractors shall submit drawings showing the scheme of formwork (shuttering) for all items of work detailed as under - Formwork shall be designed for rigidity, durability, strength, water tightness, easy removal etc., Formwork designed with proposed materials (to be approved prior to making) shall be able to retain its shape, line, dimension, level within the allowable limits of variations. Props shall be only steel props (H frames). The form work measured shall be the area of concrete in contact with concrete only. All temporary form work such as bulk heads, stop boards provided at construction joints which are not shown in the drawings shall not be measured. The rate shall include the cost of erecting, centering, shuttering materials, transport, deshuttering and removal of materials from site and labour required for all such operations etc. all complete. No cost shall be paid extra for false staging.				
3.01	Providing, fixing and removal in position shuttering and boxing using shuttering materials of approved quality shuttering, for concrete elements vertical, horizontal or inclined in all shapes, column foundations, Raft, Pile cap,pedestals, wall footings, plinth beams, cable trenches, compound wall, U.G. water tank, pardi, fins, copings, etc. as per drawing , line and level. Including necessary Scaffolding, stagging at any height, fastener nails, wires, hacking and smoothening of RCC Surface after de shuttering, keeping in position till concrete is laid and concrete members have acquired required strength, removal, thereafter, applying de-shuttering oil or surface preparation chemical of approved make, etc. complete as directed by structural consultant / Engineer-In-Charge. **At all levels in foundation and up to heighest Tie Beam level. (Measurment to be paid for net surface to contact with shuttering and concrete)**				
a	Footing & Raft	sqm	8600	915.00	78,69,000.00
b	Column	sqm	1350	975.00	13,16,250.00
c	R.C.C Wall	sqm	5200	975.00	50,70,000.00
d	Tie Beam	sqm	6200	975.00	60,45,000.00
e	Retaining Wall	sqm	11484	1,015.00	1,16,56,260.00

Item No.	Description of Item	Unit	Qty	Rate	Amount
3.02	Providing and erecting in position shuttering and boxing using shuttering materials of approved quality shuttering, for concrete elements vertical, horizontal or inclined in all shapes, column foundations, pile caps,pedestals, wall footings, plinth beams, cable trenches, compound wall, U.G. water tank, pardi, fins, copings, etc. as per drawing , line and level. Including necessary Scaffolding, stagging, fastener nails, wires, hacking and smoothening of RCC Surface after de shuttering, keeping in position till concrete is laid and concrete members have acquired required strength, removal, thereafter, applying de-shuttering oil or surface preparation chemical of approved make, etc. complete as directed by structural consultant / Engineer-In-Charge. **At all levels in foundation and up to heighest plinth level. (Measurment to be paid for net surface to contact with shuttering and concrete)**			-	
3.03	Providing and erecting in position **Shuttering and form work for beam bottom & sides of beams/pardi and Slab bottom and sides with approved shuttering ply and column with steel form work/approved system** form work shuttering and boxing using shuttering materials of approved quality for RCC work, in Super structure for all shapes concrete elements, like columns, walls, beams, lintels, suspended slabs, landing, shelves, folded plates, fins, cantilevers,pardi, staircase including steps and waist slab, hangers, mullions, fascia, parapets, paragola beams, etc. as per drawing. Including necessary Scaffolding, stagging and provision for dowel bar for lintel or other RCC structure,fastener nails, hacking and smoothening of RCC Surface after de shuttering, wires, keeping in position till concrete is laid and concrete members have acquired required strength, removal, thereafter, applying de-shuttering oil or surface preparation chemical of approved make, etc. complete as directed by structural consultant / Engineer-In-Charge. **for Super structure work for height as below (Measurment to be paid for net surface to contact with shuttering and concrete)**			-	
a	**For Column**			-	
i	Top of Tie Beam Level to Ground Floor Lvl (bsmt-3,2,1)	sqm	17100	975.00	1,66,72,500.00
ii	GF slab to U.G. Slab level +6.000 height	sqm	5300	995.00	52,73,500.00
iii	U.G. slab to First Floor Slab level +11.8 height	sqm	5100	1,015.00	51,76,500.00
iv	First Fl. slab to Second Floor Slab level +16.8m height	sqm	4500	1,035.00	46,57,500.00
v	Second Fl. slab to Third Floor Slab level +21.800 height	sqm	4500	1,055.00	47,47,500.00
vi	Third Fl. slab to Fourth Floor Slab level +26.800m height	sqm	4500	1,075.00	48,37,500.00
vii	Fourth Fl. slab to Mall Roof Slab (Office-1) level +33.800m height	sqm	6200	1,095.00	67,89,000.00

Item No.	Description of Item	Unit	Qty	Rate	Amount
b	**For Beam**			-	
i	Top of Tie Beam Level to Ground Floor Lvl (bsmt-3,2,1)	sqm	35000	1,005.00	3,51,75,000.00
ii	GF slab to U.G. Slab level +6.000 height	sqm	7200	1,025.00	73,80,000.00
iii	U.G. slab to First Floor Slab level +11.8 height	sqm	7350	1,045.00	76,80,750.00
iv	First Fl. slab to Second Floor Slab level +16.8m height	sqm	7300	1,065.00	77,74,500.00
v	Second Fl. slab to Third Floor Slab level +21.800 height	sqm	7400	1,085.00	80,29,000.00
vi	Third Fl. slab to Fourth Floor Slab level +26.800m height	sqm	6400	1,095.00	70,08,000.00
vii	Fourth Fl. slab to Mall Roof Slab (Office-1) level +33.800m height	sqm	6000	1,115.00	66,90,000.00
c	**For Slab**			-	
i	Top of Tie Beam Level to Ground Floor Lvl (bsmt-3,2,1)	sqm	70070	985.00	6,90,18,950.00
ii	GF slab to U.G. Slab level +6.000 height	sqm	12320	1,005.00	1,23,81,600.00
iii	U.G. slab to First Floor Slab level +11.8 height	sqm	13125	1,025.00	1,34,53,125.00
iv	First Fl. slab to Second Floor Slab level +16.8m height	sqm	13510	1,045.00	1,41,17,950.00
v	Second Fl. slab to Third Floor Slab level +21.800 height	sqm	13615	1,055.00	1,43,63,825.00
vi	Third Fl. slab to Fourth Floor Slab level +26.800m height	sqm	13265	1,075.00	1,42,59,875.00
vii	Fourth Fl. slab to Mall Roof Slab (Office-1) level +33.800m height	sqm	18319	1,095.00	2,00,59,305.00
d	**For R.C.C Wall**			-	
i	Tie Beam Level to Roof lvl.	sqm	15000	975.00	1,46,25,000.00
ii	Tie Beam Level to Office Terrace Lvl.	sqm	16200	975.00	1,57,95,000.00
e	**For Staircase**			-	
i	Tie Beam To 3rd Basemennt	sqm	200	1,105.00	2,21,000.00
ii	3rd Basemennt To 2nd Basement	sqm	157	1,085.00	1,70,345.00
iii	2nd Basement To 1st Basement	sqm	157	1,065.00	1,67,205.00
iv	1st Basement To Upper Ground Floor	sqm	183	1,045.00	1,91,235.00
v	Upper Ground To Ground Floor	sqm	217	1,045.00	2,26,765.00
vi	Ground Floor To First Floor	sqm	217	1,065.00	2,31,105.00
vii	First Floor To Second Floor	sqm	191	1,085.00	2,07,235.00
viii	Second Floor To Third Floor	sqm	191	1,105.00	2,11,055.00
ix	Third Floor To Fourth Floor	sqm	191	1,125.00	2,14,875.00
x	Fourth Floor To Office -1	sqm	148	1,145.00	1,69,460.00
f	**PT Slab**			-	
i	All Lvl	sqm	15000	1,165.00	1,74,75,000.00
	Sub Total of Shuttering work	**sqm**	**358960**		**36,74,07,670.00**
4.00	**Reinforcement Steel work**				
	General Notes				
a	**Providing, supplying, fabricating and placing/ fixing in position Reinforcement bars** confirming to IS-1786 reinforcement for RCC structures as per design including transporting steel to the work site, handling, decoiling, cutting, bending, cranking, fabricating to required shape, placing in position and trying/ binding the system with 18 gauge GI (not less than 1.0mm with two strands) wires, welding if necessary etc., for all floors/ all levels/ all heights complete as per specifications and direction of Engineer-incharge. Measurement will be made on the length basis and converted into weight by using standard co-efficient. The quoted rate should be inclusive the cost of Binding wire and the same will not be measured and not paid separately.Reinforcement steel work shall be completed as per design, specifications and drawings, with all lead & lift for all materials & labour and as directed, at all heights & locations. Rate includes the cost of Couplers or welding for colomns or RCC walls or beams or any RCC elecments whereever required as per the design of structural consultant				
b	Quantity of steel as per drawing and with authorised overlaps only shall be measured and paid for. Chairs and other required support will included in the quoted rate and no extra paid for it. Contractor shall prepare bar bending schedule and fabrication shall be carried out as per approved bar bending schedules by Enginner. (Note: All testing (including physical & chemical) and quality assurances shall be as per the Specifications and no extra shall be paid for the same.)				
4.01	Providing, supplying, fabricating, placing/ fixing in position Thermo mechanically Treated deformed steel bars (TMT) (Having 0.2% proof stress not less than **500N/mm2**) for steel reinforcement confirming to IS 1786. For all types of RCC structures as per design including loading transporting steel from the stores to the work site and incidental charges for unloading handling cutting, bending, decoiling, cranking, providing &. binding with double 1mm GI wires, welding if necessary, wastage etc. complete as directed. (Having yield stress not less than **500N/mm2**) all heights, below and above plinth, for steel reinforcement, for all types of RCC structures as per design including welding if necessary, bar binding schedule, rolling margin, etc. complete as directed. Payment will be made on the weight basis for the length converted into weight by using standard IS Coefficient.	MT	12786	73,200.00	93,59,35,200.00
	OR				

Item No.	Description of Item	Unit	Qty	Rate	Amount
4.01a	Providing, supplying, fabricating, placing/fixing in position Thermo mechanically Treated deformed steel bars (TMT) (Having 0.2% proof stress not less than **550N/mm2**) for steel reinforcement confirming to IS 1786 For all types of RCC structures as per design including loading transporting steel from the stores to the work site and incidental charges for unloading handling cutting, bending, decoiling, cranking, providing & binding with double 1mm GI wires, welding if necessary, wastage etc. complete as directed. (Having yield stress not less than **550N/mm2**) all heights, below and above plinth, for steel reinforcement, for all types of RCC structures as per design including welding if necessary, bar binding schedule, rolling margin, etc. complete as directed. Payment will be made on the weight basis for the length converted into weight by using standard IS Coefficient.	MT	QRO	74,155.00	-
	Sub Total of Reinforcement steel work		12786		**93,59,35,200.00**
5.00	**Structural Steel work**				
	General Notes				
a	Welding shall be permitted to be carried out by authorized welders. All welding work shall be fillet weld in general. Fabrication shall be shop erected to check the accuracy of fit and fabrication.				
b	All steel works shall be properly cleaned of all loose mills, scales, rust, dirt and other foreign material. Parts inaccessible after assembly shall be given two coat of zinc chromate red oxide primer and 2 coats of synthetic enamel paint of approved make over all the surfaces of the steel sections				
c	The rate of items are inclusive of cutting, forging, drilling, punching, welding, cost of bolts & nuts rivets (weight being taken in the main item) template cleaning, sampling, testing and Inspection of works etc. all complete as per drawing and direction of Engineer-In-Charge.				
d	For all safety precautions during erection of steel structure reference shall be made to IS : 7205.				
e	During erection, the steel work shall be securely bolted or fastened and when necessary, temporarily braced to provide for all load to be carried by the structure during erection including those due to erection equipment's and its operation. No payment shall be made separately for this.				
f	All heights, all depths, all level and all shape, all lead & all lifts				
g	Providing, fabricating, assembling, hoisting / erecting and fixing in position **Structural Steel Works of grade as per Structural requirement** at all heights and all levels of all shapes and sizes with all leads and lifts, febricated from below listed structural component confirming to latest IS:808 for the work of steel roof truss structure, steel canopy, including cutting,riveted, bolted and welding the members as per detailed drawing and design. High strength " J " bolts for fixing and positioning of truss as per design & drawings. Bolts shall confirm to IS : 1367(Part 3)-2002, Gr.-8.8 as per drawings and as directed by engineer in charge The rate shall include 2 coat of zinc chromate red oxide primer and 2 coats of synthetic enamel paint of approved make over all the surfaces of the steel sections. Shop drawings and connection details shall be prepared by the contractor for the approval of the architect/consultant. Rate shall be inclusive of cutting, wastage, welding, bending (shop at site), bolting, riveting wherever necessary, in position welding of required length, grinding, finishing edges, filling the welded spots with paint. Rate shall also include the cost of necessary scaffolding work. It should also include the cost of approved size of zinc coated nut-bolt and any type and size of Anchor fastners of Hilti or Fisher makes.				

Item No.	Description of Item	Unit	Qty	Rate	Amount
5.01	**Providing, fabricating, assembling, hoisting,** erecting, fixing in position and connecting, MS Structural steel materials of Grade 250 (however it should be as per structural requirement), approved make (SAIL, TISCO, RINL-Vizag, JINDAL & ESSAR) for following grade of steel using standard MS hot rolled sections conforming with latest IS code 2062, for columns, rafter, portals, roof trusses, purlin, cable rack, floor beam, bracing, platform, false floor, stairs, angle post, support, fencing post, brackets, louvers framing, ridge ventilator framing, sag rods. Including transporting of material from market to work site, loading & unloading of material, cutting, wastage, rolling margin, making holes, riveted/ welded/ bolted connections, welding (shop and site), welding electrode of ADVANI or ESAB or D&H make, supply and fixing of galvanized bolts, nuts, check nuts & washers (Unbrako, Hilti, HSFG) of high strength 8.8 grade bolts for primary and 4.4 grade for secondary members wherever necessary, including applying Synthetic Enamel Paint of exposed surfaces includes surface preparation upto Sa2 cleaned surface. applying primer two coats of zinc Chromate primer 30 microns DFT in each coat, intermediate coat of 75 microns, and final two coats of Synthetic enamel paint (DFT 30 microns/coat) of Shalimar, Asian, Berger, or equivalent approved make, including materials, wastages, staging, floor cleaning, all heights, and Total DFT shall not be less than 195 microns DFT (Tolerance +20 microns DFT & there is no negative tolerance. Salt deposition test shall be performed before applying the paint, acceptable value max. 5 micro gram/Sq.cm. Cut & Dolly adhesion test shall be performed after complete curing as per paint manufacturing recommendations), Note: No weight shall be considering of bolts, nuts, washers, welding, rolling margin, for the total completed structure weights, it shall be included in item rates. complete as directed.(Shop fabrication drawings shall be prepared by Contractor). All kind of sleeves for beams or for water tanks or STP tanks etc or any kind of structural steel work will be paid under this items only.	MT	100	1,46,120.00	1,46,12,000.00
	Sub Total of Structural steel work		100		**1,46,12,000.00**
6.00	**Miscellaneous works**				
	General Notes				
a	Unless specified, no extra payment shall be made for removing, plaster, tiles, all kinds of floor finish etc. attached to brickwork & RCC work & RCC grade slab in floor.				
b	All serviceable & unserviceable materials are separated & stacked separately within a lead of 500 m if specified otherwise carting to scrap yard.				
c	Dismantled bricks / rubbles shall be stacked properly within a lead of 200m.				
d	All works are inclusive of scaffolding at any height of any floor.				
e	All debris shall be carting to out side of site by the contractor scope.				
6.01	Providing and fixing in exact position Mild steel holding down foundation Anchor bolts 250 MPa IS 2062, with base plate nut, washer, upper 100mm portion threaded etc. complete. Rate to include for placing the bolts in position 100mm x 100mm x 6mm thick plate and making and fixing necessary templates for keeping the bolts in position as per drawings, etc. complete as directed. The payment shall be made on kg basis of wt. of bolts, nuts, washers, plates etc. Cost of Nut is included in the weight of bolt and no extra payment shall be made for it.)	MT	0.5	2,19,380.00	1,09,690.00
a	Same as item no 4.02 above but for 4.6 Grade	MT	0.5	2,27,820.00	**1,13,910.00**
b	Same as item no 4.02 above but for 8.8 Grade	MT	0.5	2,70,000.00	1,35,000.00
6.02	Providing and carry out precision grouting to base plates and anchor bolts using Conbextra GP2 or equivalent, non-shrink cementitious grout, with surface preparation, free from oil, grease or any other loose material, carry out leak proof shuttering by keeping unrestrained area of maximum 150mm side on pouring side and 50mm on opposite side, pre-soaking of concrete surface several hours prior to grouting, mixing of grout with recommended quantity of potable water to get flowable/pourable consistency using heavy duty slow speed drill fitted with mixing paddle and pouring the grout from one side to avoid to air trapping and once grout sets curing the exposed area by water ponding or using curing compound etc. complete as per manufacturer's specification. Grout shall possesses Compressive Strength (BS 1881) of 7 days -50 Mpa & 28 days-60 Mpa, Flexural strength (BS 4551)- 9 Mpa at 28 days, Pull out bond strength – 20 Mpa at 28 days.	CUM	2	1,55,250.00	3,10,500.00

Item No.	Description of Item	Unit	Qty	Rate	Amount
6.03	**Labour charge for Tremix system, Vacuum Dewatering Floor (VDF) including concrete cost of Concrete Grade** , necessary equipment, water reducing admixture, placing, laying concrete, compacting, vacuum dewatering system, surface levelling by vibrator beams, floating, surface finishing, checking the levels using optical level tools and laser guided level tools, to manage the datum level prefixed. Thereafter, carrying out tooling using bump cutter and removing excess / high spots from the surface, broadcasting floor hardener of dosage recommended by the manufacturer and setting it using power trowels and finally finishing. Groove cutting for construction joints, control joint, expansion joints by both conventional wet-cut and early-entry dry-cut saws may be used to saw cut joints in floors. The saw cut depth using conventional wet-cut blades should be 1/3 of the slab depth. The saw-cut using the early-entry saw should be 1/3 of the slab depth if practicable and a minimum of 25mm, saw-cutting should be performed within 72 hours of placement, before the concrete starts to cool or as soon as the concrete surface is firm enough not to the torn or damaged by the blade, and before random-drying-shrinkage cracks can form in the concrete slab. Shrinkage stresses start building upon the concrete as it sets and cools. If sawing is unduly delayed, the concrete can crack randomly before it is sawed. in suitable panel of 4.0 M x 5.0 M etc. complete as directed. (Reinforcement mesh, 12mm dia construction joint dowels, 25mm dia expansion joint dowels, pipe sleeve, joint / groove sealant shall be included in this item and no separate items will be paid) **Conrete and steel are measured separately as per the Grade only.)** Vaccume Dewatering System for up to 150mm thickness of floor including power trowel and groove cutting approx. 4mm x 20mm, in panels of 4mx5m, including cutting	SQM	22783	210.00	47,84,430.00
6.04	Providing and placing in position at all levels in horizontal and vertical planes with required thickness as per drawing for joints filler boards of Cross Linked Polyethylene Foam (Cap cell) in HD-100 Grade of approved make at expansion joints and machine foundation, including one side glue for fixing in position, cutting of groove as per detailed drawings and specifications.	SQM	QRO	6,380.00	-
6.05	Providing and laying 25x10mm deep, Multi-component, gun and pouring grade, polysulphide/ polyurethane sealant, Thioflex 600 or approved in expansion joint sealing compound from Fosroc, BASF, Sika, or equivalent make as a filler material as per manufacturer's specifications and detailed drawing, in expansion joints at all vertical and horizontal planes as directed by Engineer-In-Charge.			-	
6.06	Same as above but size 15x10mm in floor Separation joint on same board			-	
6.07	Providing and fixing rust proof expansion anchor fasteners anchor HILTI, FISHER or approved make at all heights as per manufactures specification including nuts, washers, bolts, scaffolding drilling with electric drill etc. on concrete structures complete as specified and directed.			-	
a	For bolts M12 dia 150mm long	Each	10	310.00	3,100.00
b	For bolts M16 dia 150mm long	Each	10	380.00	3,800.00
6.08	Providing, supplying and fixing Anchor fasteners for the fixing of MS railing, Anchor plates, Light pole, bracket etc. Hilti post installed anchors fasteners in existing M25/ M30 concreate using HVU with HAS/HAS-E Rod Chemical anchors (chemical RE500) of HILTI, Fischer or approved make, for fixing in wet / dry conditions of following dia. The installation and the setting instructions should be strictly followed as per the manufacturer's recommendations. The rate shall include making required drilling hole, chemicals, hole making, staging, labour, testing for required load, and other incidentals necessary to complete the work as per the drawing and specification.			-	
a	Chemicla anchor 8mm Dia bar with 10mm dia bore and 120mm Length	Each	10	150.00	1,500.00
b	Chemical anchor 10 mm Dia bar with 14mm dia bore and 150mm Length	Each	10	210.00	2,100.00
c	Chemical Anchor 12 mm Dia bar with 16mm dia bore and 160mm Length	Each	10	280.00	2,800.00
d	Chemical anchor 16 mm Dia bar with 20mm dia bore and 180mm length	Each	10	670.00	6,700.00
e	Chemical anchor 20 mm Dia bar with 24mm dia bore and 200mm Length	Each	10	1,170.00	11,700.00
f	Chemical anchor 25 mm Dia bar with 30mm dia bore and 240mm Length	Each	10	1,790.00	17,900.00
6.09	Providing and fixing reinforcement using HILTI Chemical cartage (RE 500) including drilling holes for anchor dowels bars 1.0m length tor steel bars, making hole dia as per requirements, depth of holes and chemical grouting, pull out testing required, as per manufacturers specification and as directed. (Steel bar weight shall be considering in reinforcement item)			-	
a	(a) Dowels 8 mm Dia bar with 10mm dia bore and 125mm depth	Each	10	140.00	1,400.00
b	(b) Dowels 10 mm Dia bar with 14mm dia bore and 125mm depth	Each	14000	170.00	23,80,000.00
c	(c) Dowels 12 mm Dia bar with 16mm dia bore and 125mm depth	Each	100	220.00	22,000.00
d	(d) Dowels 16 mm Dia bar with 20mm dia bore and 160mm depth	Each	500	580.00	2,90,000.00
e	(e) Dowels 20 mm Dia bar with 24mm dia bore and 200mm depth	Each	500	1,060.00	5,30,000.00
f	(f) Dowels 25 mm Dia bar with 30mm dia bore and 200mm depth	Each	500	1,660.00	8,30,000.00
g	(g) Dowels 32mm Dia bar with 37mm dia bore and 200mm depth	Each	10	3,260.00	32,600.00
h	(h) Dowels 36mm Dia bar with 40mm dia bore and 250mm depth	Each	10	5,130.00	51,300.00
i	(i) Dowels 40mm Dia bar with 45mm dia bore and 250mm depth	Each	10	6,870.00	68,700.00

Item No.	Description of Item	Unit	Qty	Rate	Amount
6.10	Carefully making holes in RCC slab/ pardi/ beam, including reinforcement with the help of diamond core cutting or blade/ saw cutting machine without disturbing adjacent structure. Rate is inclusive of removing & shifting the cut part of concrete, including scaffolding, supporting, lifting, shifting at all floors, protecting existing structure with props, supports etc. as per drawing, design, and instruction. Rate is inclusive of stacking the useable, saleable or waste scrap material within factory premises scrap yard with carting and properly stacking of material outside etc. complete as per direction of Engineer-In-Charge			-	
a	50mm dia per Inch	Nos	10	80.00	800.00
b	75mm dia Per Inch	Nos	10	100.00	1,000.00
c	100mm dia Per Inch	NOs	10	120.00	1,200.00
d	125 mm dia Per Inch	Nos	10	140.00	1,400.00
e	150mm dia Per Inch	Nos	10	160.00	1,600.00
f	175 mm dia Per Inch	NOs	10	180.00	1,800.00
g	200 mm dia Per Inch	NOs	10	200.00	2,000.00
h	250mm dia Per Inch	NOs	10	230.00	2,300.00
i	300 mm dia Per Inch	NOs	10	300.00	3,000.00
6.11	Making Cut out in RCC slab up to 150mm thickness for required size including cutting of reinforcement,and finishing the same as per surrounding including scaffolding, curing carting of debris etc. complete as per direction of Site Engineer.) - **RCC Curbing of 150mm height & 100mm thk.above slab to be considered -finish cutout to be measure**			-	
a	Making Cut out in RCC slab 300 x 300 mm to 600 x 600 mm	sqm	5	930.00	4,650.00
b	Making Cut out in RCC slab 600 x 600 mm to 1000 x 1000 mm	sqm	5	930.00	4,650.00
6.12	Breaking, demolishing & removing existing Brick work, UCR Work, PCC work, RCC work for all types of structural elements along with cutting of reinforcement, plaster, sanitary & plumbing fittings, door frame with shutter, window, aluminium window, louvered window, flooring etc. including scaffolding, supporting existing structure with props and removing the debris & stacking the all type of materials including useable /saleable or scrap material at the scrap yard within premises or within a lead of 500 meter (if specified) with carting and properly stacking/ segregating as per type of scrap/material, including finishing the broken surface to match with the surrounding, and removing the unusable debris to outside of site or as directed by Engineer-In-			-	
a	Breaking, demolishing & removing existing Brick , any size / thickness including plaster & Glazed tiles, painting, electrical conduits etc. carting is included in this scope there will be no extra payment will be done for carting.	CUM	10	3,530.00	35,300.00
b	Breaking, demolishing & removing existing Block masonry, any size / thickness including plaster & Glazed tiles, painting, electrical conduits etc. carting is included in this scope there will be no extra payment will be done for carting	CUM	10	3,530.00	35,300.00
c	Breaking, demolishing & removing existing RCC work column, beam, slab, staircase, lintel, floor, pardi, foundation including reinforcement etc. including plaster, painting, inserts, nosing angels, fasteners etc. carting is included in this scope there will be no extra payment will be done for carting.	CUM	10	6,550.00	65,500.00
d	Breaking, demolishing & removing existing Plain cement concrete (PCC) carting is included in this scope there will be no extra payment will be done for carting	CUM	10	5,150.00	51,500.00
e	removing and stacking of metal soling/rubble soling. carting is included in this scope there will be no extra payment will be done for carting.	CUM	10	980.00	9,800.00
f	Breaking, chiselling, removing any type of plaster like sand faced, Neeru, single coat, double coat, backing plaster exists on internal or external surfaces. carting is included in this scope there will be no extra payment will be done for carting	sqm	10	370.00	3,700.00
g	Cutting of MS reinforcement steel bars as per instructions of Engineer In Charge.			-	
h	i. Up to 10 mm dia Cutting	each	10	40.00	400.00
i	12 mm dia Cutting	each	10	50.00	500.00
j	ii. 16mm dia Cutting	each	10	60.00	600.00
k	iii. 20mm dia Cutting	each	10	70.00	700.00
l	iv. 25mm dia Cutting	each	10	90.00	900.00
m	v. 32mm dia Cutting	each	10	110.00	1,100.00
n	Making hole in rcc with diamond RCC drill bit for doweling of reinforcementas/ othet work as per require level & location			-	
o	i. Up to 12 mm dia hole	each	10	50.00	500.00
p	ii. 16mm dia hole	each	10	60.00	600.00
q	iii. 20mm dia hole	each	10	90.00	900.00
r	iv. 25mm dia hole	each	10	120.00	1,200.00
s	v. 32mm dia hole	each	10	140.00	1,400.00
6.13	Supply of workers as required by Client with all tools, and facility, include. all over head & Profits etc. complete. Prior approval shall be taken from EIC before operating this item			-	
a	Unskilled workers supply	man	5	750.00	3,750.00
b	floor fitter workers supply	man	5	1,420.00	7,100.00

Item No.	Description of Item	Unit	Qty	Rate	Amount
c	Mason workers supply	man	5	1,420.00	7,100.00
d	Carpenter workers supply	man	5	1,560.00	7,800.00
e	Painter workers supply	man	5	1,020.00	5,100.00
f	Barbinder workers supply	man	5	1,420.00	7,100.00
6.14	Hire Charges for following machinery including fuel, driver and consumable as required by Client with all overhead & Profits etc. complete as directed.(net working time to be count)			-	
a	Hire of tractors(min. half days)	per	10	3,260.00	32,600.00
b	Hire of JCB	per hr	50	1,350.00	67,500.00
c	Hire of JCB breacker	per hr	50	1,690.00	84,500.00
d	Hire of electrical manual breacker	per hr	50	680.00	34,000.00
6.15	**Expansion Joint**			-	
	Providing and laying in position approved quality pre-moulded 40 mm thick joint filler or Shalitex board or Capcell Board of "Supreme" or equivalent make, sealing in expansion joints of 40 mm thickness at all locations; including sand fill, edge preparation, cleaning, drying complete in all respects as per scope of work, detailed construction drawings,site sketches, and instructions of site engg. In charge. Also Providing and placing polysulphide sealant, over Capcell board in the expansion joints in specified locations; including sand fill, edge preparation by machine cut, cleaning, drying complete in all respects as per scope of work, detailed construction drawings, site sketches, technical specifications and directions of Engineer-in charge, including testing and inspection.	rmt	210	1,460.00	3,06,600.00
	Sub Total of Miscellaneous work				**1,05,06,580.00**
8.00	**Block Masonry work**				
8.01	Providing and Constructing AAC Block Masonry confirming to IS 2185 (Part-III) masonry in Block Adhesives in proporsion as per the manufacturer's instruction, including providing RCC patti beam of 150mm X 100mm at every 1.00m C/C with 4 nos 10mm dia tore steel and 8mm dia links at 300mm C/C in cement concrete of mix M20, required formwork complete with raking out joints, curing, Scaffolding as per specification etc, at all height, depths and leads as directed by Engineer incharge to his entire satisfaction. (Patti beam is the part of the item and width would be as per the width of the wall) Rate also includes the vertical RCC Mullion with steel wherever required. There will be no extra paid for this item. Rate also includes all tools, tackles and all machinary reqired for vertical and horizontal transportation.				
a	100mm thick	sqm	6000	1,420.00	**85,20,000.00**
b	150mm thick	sqm	2800	1,760.00	49,28,000.00
c	200mm thick	sqm	58000	2,080.00	12,06,40,000.00
d	300mm thick	sqm	4250	2,720.00	1,15,60,000.00
	Sub Total of Masonry Work		71050		**14,56,48,000.00**
9.00	**Plastering work**				
9.10	Internal Wall/Ceiling plaster - Providing and applying 12-15mm thick single coat Mala finish plaster at all hieghs with C.M 1:4 proportion, finish with using "Iron Plate" such rubbing shall be done till the surface shows cement paste in line and level for all types of concrete/block/brick surfaces, Including making drip mould, grooves, Pattas, tapaks, double scaffolding, curing etc at all floors including all lifts and leads. Complete as directed by Engineer-In-Charge. Rate includes Hacking of RCC surface and wherever required. Rate also includes all tools, tackles and all machinary reqired for vertical and horizontal transportation.	sqm	130000	400.00	5,20,00,000.00
9.11	External Plaster - Providing and applying Single Coat Mala finish Plaster at all heights 12mm thickness with C.M 1:4 proportion, Rough finish if required for cladding with grooms or smooth finish with Iron Plate. Such rubbing shall be done till the surface shows cement paste in line and level for all types of concrete/block/brick surfaces. Rate includes making of drip mould, grooves, pattas, double scaffolding, curing, internal or external plaster work etc. Rate includes all leads and lifts and same for all floors and all heights and complete as directed by Engineer-In-Charge. Rate includes Hacking of RCC surface and wherever required. Rate also includes all tools, tackles and all machinary reqired for vertical and horizontal transportation.	sqm	2300	410.00	9,43,000.00
9.12	External Plaster - Providing and applying 20mm thick Double Mala finish plaster in two coats at all heights and all kind of surfaces, 12mm with C.M 1:4 first coat and 8mm thick with C.M 1:3 second coat. First coat would be rought and second coat would be finish with Iron platein such way that surface shows cement paste in line and level for all types of concrete/block/brick surfaces. Including making drip mould, grooves, pattas, double scaffolding as per safety standards, curing, internal or external plaster work etc. Complete as directed by Engineer-In-Charge. Rate includes Hacking of RCC surface and wherever required. Rate also includes all tools, tackles and all machinary reqired for vertical and horizontal transportation.	sqm	23000	610.00	1,40,30,000.00

Item No.	Description of Item	Unit	Qty	Rate	Amount
9.13	Providing and fixing Chicken mesh Patta of width 150mm at every RCC and Block joints with using nails or Cement and wherever required as per the standard specification and complete as directd by Engineer-In-Charge.	rmt	125000	56.00	70,00,000.00
	Sub Total of Plastering Work		280300		**7,39,73,000.00**
11.00	**Post Tensioning work**				
	Tendon Work				
(a)	**General Notes For PT Vendor**				
1	All PT vendors shall adhere to the given layout & structural system & shall provide their rate & value engineered design using the same system.				
2	For all walls locations & heights PT vendor should refer architectural drawings.				
3	All material shall be tested as per QAP and testing and measuring devices including stressing jacks sall be calibrated.				
(b)	**Pre-stressing Steel:**				
1	1. Low-Relaxation 7 wire Strand of Class II (Grade 1860) with 12.7mm nominal diameter used in monostrand unbonded post tensioning tendons shall conform to the requirements of IS-14268:1995				
2	Sectional steel area of Strand: 98.7mm2				
3	Yield Load: Not less than 180kN				
4	Ultimate Strength: Not less than 1860N/mm2				
5	Minimum Breaking Strength: Not less than 183.7kN				
6	Modulus of Elasticity: At least 196,500N/mm2				
7	Minimum elongation: 3.5% for gauge length of 600mm				
8	Relaxation at 1000 hours: Less than 2.5% at 70% Minimum Ultimate Tensile Strength				
9	Weight of Bare Strand: More than 0.775kg/m				
(c)	**Anchorage:**				
1	Mono-strand anchorages of un-bonded tendons shall be designed to develop at least 95% of the actual strength of Prestressing steel with following Mechanical Properties:				
2	Material of Anchorage: SG Iron				
3	Hardness : 170 to 230BHN				
4	Bearing Area: 7239mm2				
(d)	**Post Tensioned General Design Criteria (Design Basis):**				
1	Self-weight of the members: as per the section size (considering pre-stressed concrete weight 25kN/m3 as per IS 875 part 1 : 1987)				
2	Minimum Grade of Concrete (fck): M45 (cube strength) (For PT Band slabs /Atrium slabs) Minimum Grade of Concrete (fck): M45 (cube strength) (For PT Beams)				
3	Grade of Steel: Fe500				
4	4. Design class as per ACI 318 (clause 18.3.3): a. For One Way Slabs and Beams: Class T for the Normal Loading Criteria. b. Tensile stress should be less than 3Mpa for conventional loading, but at Ground level, with fire movement loading + filling load area, with fire movement loading, tensile stresses with Type-3 can also be allowed for the transitioning load of fire tender.				
5	Additional non-prestressed reinforcement provided as per the criteria of ACI 318 clause clause 18.9 for minimum non-prestressed reinforcement and clause 18.7 for the required non-prestressed reinforcement to achieve required flexural strength at ultimate load combination case. Reinforcement requirement for temperature and shrinkage effects shall be as per IS 456:2000. i.e. 0.12% of total cross section area of concrete section.				
6	Criteria for maximum spacing of tendon placement shall be followed as per ACI 318 clause 18.12.4: 8 x slab thickness and 5ft whichever is smaller for the uniformly distributed tendon in slab.				
7	Permissible Deflection values (Long Term with creep effect considering creep coefficient as 2) as per IS 1343 : 2012 for "Total Service Load Combination" (i.e. 1*SW+1*FF+1*SDL+1*LL+1*PT): a. Downward Deflection due to SW+LL+FF+SDL+PT+Creep (All loads) should not be more than span/250 b. Downward Deflection due to SW+0.3*LL+FF+SDL+PT+Creep (with sustained component of LL) should not be more than span/350 or 20mm whichever is lesser shall be considered. c. Total upward deflection should not exceed span/300 unless uniformity of camber between adjacent units can be ensured.				
8	All conventional reinforcement (non-PT reinforcement) shall also be designed and provided by the final PT vendor/ contractor and the detailing for the same shall have to take approval of from the principal consultants.				

Item No.	Description of Item	Unit	Qty	Rate	Amount
9	Anchorage of PT Cable shall be placed such that the centroid of all the anchorage should fall under middle third of the depth (kern) of member. Preferably, it shall not be more than 2/3 depth of the member when measured from the bottom.				
10	The minimum CGS height at the mid-span shall not be less than 50mm in case of slab and 50mm in case of beam when measured from the bottom.				
11	Minimum clear cover to the reinforcement shall be 25mm for the slab and 35mm clear from the longitudinal reinforcement for the beam.				
12	Minimum strength of 25 MPa must be achieved for PT slab before stressing.				
13	De-shuttering of PT Flat slab shall be done minimum after 1 day after stressing.				
14	Final strength must be achieved at 28 days.				
15	Immediately after placing and compaction, concrete shall be protected from weather, including rain, running water, shocks, vibration, traffic, rapid temperature changes, frost and drying out process.				
16	For curing - after 24 hours it shall be covered with wet sacking basin or other similar absorbent material approved soon after the initial set and shall be kept continuously wet for a period of not less than 14 days from the date of placement. Masonry work over foundation concrete may be started after 48 hours of its laying but curing of concrete shall be continued for a minimum period of 14 days.				
17	Temperature of concrete should be maintained in the range of 24°c to 26°c during concreting				
18	Protect all freshly placed concrete from extreme heat, running water, and mechanical shock for the duration of the casting period.				
19	All equipment needed for curing and protection of the concrete shall be on hand and ready for use before actual placing is started.				
20	The method of curing used shall minimize the loss of moisture from the concrete by using polythene sheet in first 12 hours from initial setting of the concrete.				
21	For curing of concrete use wet hasin bags or gunny bags after 12 hours to 36 hours from the initial setting of concrete. After 36 hours make pond of water up to 14 days.				
22	Elongation & losses Reports to be provided by PT vendor to Structural consultant / developer.				
23	PT vendor should use ADAPT or any other registered PT analysis software accepted under IS 1343 for the modelling & design.				
24	Stiffness reductions for Columns : 50% of I-gross or 100% with double height of columns				
25	25. Stiffness reduction for Beams : a. 50% in moment carrying capacity (for serviceability condition) . b. 100% reduction in torsion carrying capacity so that PT slab does not transfer any support moments (ensuring pinned connection at slab-beam edge junction).				
26	Column Modeling: Only below column to be modeled.				
27	Far support to columns for typical & terrace floors : Pinned + Pinned				
28	Far support to columns for Ground floor: Pinned + Pinned.				
29	Far support to columns for Ground floor: Pinned + Pinned.				
(e)	**Sheathing Specifications:**				
1	Sheathing material: polyethylene or polypropylene				
2	Minimum Density: 0.941gram/cm3				
3	Minimum Thickness: 1.27mm				
4	Appearance: Sheathing shall provide a smooth circular outside surface and shall not visibly reveal lay of the strand.				
5	Coverage: Sheathing shall be continuous over the entire length to be un-bonded, and shall prevent intrusion of cement paste or loss of PT coating.				
(f)	**Grease Coating Specifications:**				
1	Grease coating shall provide protection against corrosion to the Pre-stressing steel				
2	It shall provide proper lubrication between the strand and sheathing				
3	It should resist flow within anticipated temperature range of exposure				
4	It should provide continuous non-brittle coating at lowest anticipated temperature of exposure				
5	It should be chemically stable and non-reactive with Pre-stressing steel, reinforcing steel, sheathing material and concrete.				
6	It shall be a compound with appropriate moisture-displacing and corrosion-inhibiting properties.				
7	Minimum weight of the grease coating on the Pre-stressing strand shall not be less than 1.14kg Per 30.5m (37.4grams/m) for 12.7mm diameter strand. .				
8	The coating material shall completely fill the annular space between the strand and sheathing and shall extend over the entire tendon length				
(g)	**Anchorage device Specifications:**				
1	The anchoring device shall be strong enough to resist in all respects a force equal to at least the breaking strength of the pre-stressing tendon it anchors.				
2	The anchorage shall transfer effectively and distribute, as evenly as possible, the entire force from the pre-stressing tendon to the concrete without inducing undesirable secondary or local stresses.				

Item No.	Description of Item	Unit	Qty	Rate	Amount
3	The anchorage shall be safe and secure against both dynamic & static loads as well as against impact.				
4	The anchorage shall have provision for the introduction of a suitable protective medium, such as cement grout, for the protection of the pre-stressing steel unless alternative arrangements are made.				
4.01	i) Design the PT member (slab or beam) and submitting the same with calculations for Structural Engineer / Engineer in charge approval and subsequently revising the same as per the instructions.ii) Submission of Shop Drawings along with Design report & calculations for Post Tensioned members to the Structural Engineer / Engineer in charge for approval.iii) Providing, laying and stressing of monostrand unbonded post tensioning steel tendons including providing in concrete steel tendons of class II (grade 1860) including wires, sheathing grease as per specifications, including laying the same at desired location and height, including providing anchor plates on both sides (end plate or stressing plate as per site requirement), tensioning the cables with hydraulic jack and pump to achieve the stresses in each cable as per design requirement, including designing the same by adapt software and supervising complete work during casting etc.complete. Recorded checking of layout, elongation and cutting of the cables to be properly provided by the PT operator. Rate shall be inclusive of 5 years of maintance.Specifications of various components are: (as per pti specifications) (a) Cables: 12.7 mm nominal diameter low relaxation 7 wire strand of class II (grade 1860) to be used in unbonded mono strand post tensioning tendons conforming to IS-14268:1995 / ASTM A 416 having sectional area of 98.7 sq.mm.and unit weight of bare strand more than 0.775 kg/m.(b) Sheathing: Polyethylene or polypropylene with a minimum density of 0.941 gms/cm3 & thickness 1.25 mm to properly cover the tendons against concrete and cement paste. (c) Grease: Should provide protection against corrosion to the pre-stressing steel and should provide proper lubrication between strand and sheathing, chemically stable and should not react to either tendons or sheathing (d) Anchor plate: 57x127 mm anchor plates made out of SG iron along with self locking locks for mono strand anchorage of unbonded tendons having enough strength to withstand corresponding design load. (e) Hydraulic jacks: Double acting mono strand stressing jack for 0.5 inch strands with a cylinder capacity of 20 tons,stoke 8.5" power wedge seater having internal pressure of 7575 psi. (f) Pump: 4 way reservoir valve type pump with remote motor control switch with motor of 1-1/8 HP v) Supply of Chairs bars and support bars for Tendon supports at each floor level. (Reinforcement quantity shall be paid separately under Reinforcement). vii) Filling of Recess pockets left out for Stressing. Providing safe working platform with hand rails for Stressing (Min 1000 mm				
	Tendon	kg	239400	177.00	4,23,73,800.00
	Sub Total of Post tensioning Work				**4,23,73,800.00**
12.00	**Items for Multiplex**				
	Slopping slab and beams as per the design etc. for multiplex (Concrete, Steel and Shuttering will be consider on above items as per the Grade). There will not be any separate items or mode of measurement applicable for this item. Design will be submit later on stage. There will not be any extra pay for this other than standard items mentioned above. All the other terms will be applicable as mentioned in above respective items.				
13.00	**Screeds for levelling in Multiplex walk ways, steps and floor as per the requirement. All other terms and conditions remains the same as per above items.**				
	2" thickness	Sqm	QRO	650.00	-
	3" thickness	Sqm	QRO	790.00	-
	4" thickness	Sqm	QRO	930.00	-
14.00	**AAC block masonary for making steps for multiplex as per details and requirement All the technical specification would remains the same as per mentioned in the BOQ items**	Cum	QRO	7,760.00	-
15.00	**Fire Paint over Structural Steel**	MT	QRO	36,960.00	-

Special conditions of Contract 750

The Special Conditions of Contract ("SCC") complement the General Condition of Contract (GCC). Whenever there is a conflict, the provisions herein shall prevail over those in the GCC.

Sr. No.	GCC Clause reference		Special Condition of Contract
1	1.20	Owner	THOTH MALL AND COMMERCIAL REAL ESTATE PRIVATE LIMITED
2	1.28	Site	THOTH MALL, SURAT
3	1.3	Commencement Date	Immediate after PO or as per site incharge instruction
4	1.33	Completion Date	24 Months from the date of LOI
5	39	Mobilization Advance	No Mobilization advance is applicable, Or 5% Mobilization advance without GST will be provided against the Bank Gurantee only. BG will be released after the complete recovery of mobilization advance.
6		Recovery of Mobilization Advance	NA or Mobilization advance will be recovered on prorata basis from each RA bills and it will be fully recovered within the 50% value of total Contract value.
7	38	Retention Money	An amount of 5% of gross invoice value (including GST amount) of each Running Account Bill will be deducted by the Owner towards Retention Money amounting to 5% of the Contract Price. Retention money will be released after the DLP period or It can be release after the actual completion of the entire work against the submission of 5% irrevocable PBG valid upto DLP period.
8	31	Liquidated Damages for Delay	Time is the essence of Contract. In case of any delay in the completion of Works, for reasons attributable to the Contractor, beyond the Time for Completion, an amount equal to 0.5 % of the Contract Price for every week or part thereof delay, subject to maximum of 5% of Contract Price will be recoverable from the Contractor as liquidated damages. The liquidated damages are recoverable from the Contractor whether or not actual damage or loss is proved to have been caused thereby. The liquidated damages recovered by the Owner from the Contractor are for the delay and not as penalty.
9	13	Performance Security	Contractors needs to submit the 5% of total Contract value including GST in the form of irrevocable PBG within 15 days of LOI. Validity of the PBG must be upto the actual completion of work.
10	34	Defect Liability Period	12 Months from the date of issue of actual completion certificate
11	42	Procurement of basic rate material If applicable	Basic rates are applicable for Cement, Tore steel and Structural steel only. Basic rates are considered including GST. Contractor needs to submit the bills of their material purchase and based on the invoices and quantity of RA bills payment/Recovery difference of rate between actual procurement and basic rate will be approved. This payment/recovery will be paid as per the RA bills quantity only. Contractors needs to submit the consumption of material statement as per the quantity of the RA bills along with all the invoices of purchase. Owner can check the market rates as a part of Audit process at any point of time or on regular basis and it will be applicable and acceptable to contractors as well. It is only consider the final for billing purpose. Basic rates for - Cement of 50 Kg bag, Reinforcement Steel, Structural Steel and Post Tension Strand and AAC Block
12		Material testing	Testing of Materials and executed works will be as per Technical Specifications and QAP materials and as directed by Engineer-in- Charge. Third party testing is required. Lab must be with NABL accreditation or contractor must get approval about the LAB from Client.
13	40	R A Bill frequency. Adhoc / advance. period for certification & payment.	1) Contractor shall submit not more than one R.A. bill for every 15 days with all supporting documents such as joint measurement sheets, reconciliation statement, all legal compliances and statement of basic rate differance along with invoices etc, as required by the EIC. 2) 75% of submitted RA bill amount will be paid within the 15 days of RA bill submission along with all documents only. Remaining 25% of RA bill will be paid within 30 days . 3) Any quantity variation as well as extra item to be executed on site shall be informed to EIC in advance and approval shall be obtained. Prior approval along with amended PO is required before execute any extra items or extra quantities. 4) All joint measurement sheets duly signed by concerned EIC or Site Engineer shall submitted to the billing department within seven days from the submission of R.A bill. 5) 5% retention will be deducted from each RA Bills.
14	40.16	Payment	All the payments under this Contract will be subject to statutory deduction under local, state and central government laws applicable from time to time (GST and income tax). Tax deductions will be made at source as per statutory requirement from every payment made to the Contractor at rates notified from time to time.
15	42.1	Quantity variation	Quantities mentioned in the BOQ are tentative and there will be no extra Claim whatsoever for Quantity variation to any extent.
16	19	Power	Owner shall provide basic infra point for power to use for the purpose of the Works at one point free of charge. However paying of electricity bill will be under the scope of Contractor. Contractor shall, at his own cost, shall provide necessary arrangements for further distribution for various works.
17		Water and electricity	1. The Owner shall provide water and electricity required for the work at one point only and further distribution as per the requirement is in Contractor's scope. Water source are available at site. 2. Actual Electric bill charges will be paid by Contractor. 3. Maintenace of the water source is also under the contractor's scope. 4. For all the construction activity any kind of required lights, Robot and distribution network or infrastructures are also under the scope of Contractor.
18		safety	All the responsibility of safety will be under the scope of Contractor. It will be mentioned as per mentioned in the GCC. All the compliance need to fulfil as per the government law and site requirement.
19		Space for office / stores	Only space for Contractor's office/ store shall be provided by the Owner free of cost at site as per the availability. Barricading with lockable arrangements shall be done by the contractor at his own cost.
20		Coordination with Other Agencies	The Contractor will be responsible to execute work in Coordination with other Agencies.
21		Scaffolding	Scaffolding will be in Contractor's scope as per the safety norms at their cost
22		Labour accommodation	We will not provided any accommodation for labour inside or outside the site premises. Contractor will arrange the same at his own cost
23		Technical specification	It must be as per the mentioned in the particular design or tender or as per the Architect/structural/consultant's requirement or as per the site incharge approval.
24		Responsible for material	Contractor is responsible for security of material. Contractor needs to manage lock & key store themselves. If any kind of theft we are not responsible for material.
25		GST portal ledger	As per our Company policy, we will pay GST amount ONLY after the same amount will be reflected on GST portal ledger.
26		Statutory /authority passing (IF APPLICABLE)	For any statutory /authority passing or submission purpose company will release the detail certificate of their own company name/seal/signature.
27		Legal compliances	All legal compliances needs to be done as per requirement. List as per Annexure-I.
28		Mix design	As per the Structurral design requirement, Contractor will submit the Mix design for approval and after the approval contractor can use the same for concreting. Minimum Cement level and other material of any Mix design has to be as per the IS requirement or Structural consultant's reccomendation.
29		Disposal of Debris	Disposal of any kind of Debris outside the site premises will be under the scope of Contractor. All leads and lifts included in the scope and from any floors, any type of debris disposal will be Contractor's scope and there will not be paid for the same.
30		Stacking of grabbed earth	Stacking of grabbed earth & slush within the plot(site) and outside the plot-- included in contractor's scope of works.

31		Cleaning the site	Day to day cleaning the working Area at [illegible]ding removing debris from site will be under the Scope of vendors. If it will not done by Contractor, company will deploy man power and labour for it and it will be debited from Contractor's bill as per the actual expense decided by Owner only. Owner will inform only about the expenses and debited from Contractor's bill.	
32		**Billing Name**	**THOTH MALL AND COMMERCIAL REAL ESTATE PRIVATE LIMITED, GST NO. : 24AAJCT2227J1ZC**	
33		Scope of Work	Contractor is responsible to execute the work for the main building and even for other small utility structures out side the main building and Contractor is also responsible for landscape and hardscape and drive way construction works. Rates will remain the same as mentioned in the BOQ for each items. No matter how big or small quantity of work is there but entire scope will be considered as total scope of work. Owner has complete right to add any items during the construction and same way Company can reduce the scope of items from this tender as well. Client reserves the right to descope any or all the specialised packages without any commercial impact on the contract value. Any such scope reduction shall not be part of quantity variation clause 42.1 of GCC.	
34		Water Proofing	Contractor has to give 10 years guarantee on water proofing and Triparty Agreement between the manufacturer, applicator and the Owner is required to submit.	This needs to remove from our SCC as we are removing this scope from Civil contractor
35		Wastage of material	Only Reinforcement steel wastage will be allowed upto 2.5% of the certified bill value will be allowd and will be payable. No Wastage will be allowed for any other material including Concrete and not payable.	
36		Extra Item	For any non tender item, Rate would be finalized base on the formala - Material cost + Labout cost + Tools and Tackles + 10% profit. Liner wall inside the Diaphragm wall for positive side water proofing will be consider as per the suttering + Steel and Concrete rates as per the BOQ existing rate only in case of requirement.	
37		Quanlity assurance	Quality will be as per the described in the BOQ or specification or as per the directed by Engineer-In-Charge. Rectification or rework due to any poor quality will be under the scope of Contractor at his own cost.	
38		Price Escalation	There will not be any price escalation will be apply till the completion of the entire project in any case and any point of time no circumstances will be consider for price escalation.	

THOTH MALL AND COMMERCIAL REAL ESTATE PVT. LTD.

Compliance List

SN	ACT	FREQUENCY	CHECK LIST POINT
1	CL Act	PRELIMINARY	Copy of Contract Labour Licence [OR] Application along with security deposit details in Form IV
2	CL Act	ANNUAL	Whether the Contract Labour Licence is Renewed for the current year
3	CL Act	ONGOING	Copy of Employment cards - Form - XIV
4	CL Act	ONGOING	Register of Workmen FORM A
5	CL Act	DAILY	Muster Roll - FORM D
6	CL Act	MONTHLY	Register of Wages FORM B
7	CL Act	YEARLY	Contract Labour Yearly Returns - Online - (Before 28/02)
8	CL Act	MONTHLY	Wages Slips - XIX
9	CL Act	MONTHLY	Regsiter of Deduction - Form C
10	Min Wages	MONTHLY	Current Minimum Wages paid as per notification based on Nature of work
11	Min Wages	MONTHLY	Wage Slip
12	PW Act	MONTHLY	Wages paid by Bank transfer or not ?
13	PW Act	MONTHLY	Wages paid by 7th of Next Month
14	PW Act	MONTHLY	No Illegal Deduction - Not more than 50% of Gross Salary
15	Min Wages	ONGOING	Attendance Card
16	Min Wages	YEARLY	Annual Returns - Form III [Rule 21(4-A)]
17	Bonus	YEARLY	Form A & Form B
18	Bonus	YEARLY	Form C Bonus Calculation - Per Employees
19	Bonus	YEARLY	Form D - Annual Retrun with in one month of Bonus Payment
20	Gratuity	ONGOING	Nomination Form F
21	Gratuity	ONGOING	Notice of Comencement / Completion of Business / Change
22	Gratuity	ONGOING	Payment Gratuity in Death Cases
23	Gratuity	ONGOING	Payment of Gratuity to Employees who has complited 5 year service
24	WC Act	PRELIMINARY	WC Policy Number and Number of persons covered within the Policy and the Validity of Policy
25	PF Act	PRELIMINARY	Proof of having PF registration
26	PF Act	ONGOING	Enrollment of All Eligible Employees
27	PF Act	ONGOING	PF Form 2 (online)
28	PF Act	ONGOING	PF Form 11
29	PF Act	MONTHLY	PF challan for the previous month [OR] Token of payment made to SBI of current month
30	PF Act	MONTHLY	PF ECR (Electronic Challan cum Return) Online generated with TRRN No.
31	PF Act	MONTHLY	PF challan paid on or Before 15th of every month
32	ESIC ACT	PRELIMINARY	Proof of having ESI registration Number
33	ESIC ACT	PRELIMINARY	Enrollment of Eligible Employees & Copy of ESI E-Pehchan Cards
34	ESIC ACT	MONTHLY	Monthly Contribution history of ESIC deduction
35	ESIC ACT	MONTHLY	ESI challan paid on or before 15th of every month
36	ESIC ACT	MONTHLY	ESI Paid challan receipt for the previous month
37	GLWF	HALF YEARLY	GLWF Paid challan receipt for the JUNE/DEC month
38	Professional Tax	MONTHLY	Professional Tax Paid challan receipt for the month
39	Shop Act	ONGOING	Leaves - Casual Levae, Festival Leave with National Holidays, Sick Leave
40	Shop Act	ONGOING	Earned Leave as per provision of Act
41	Shop Act	ONGOING	Registration as Applicable
42	Inter State Migrant	ONGOING	Registration and Licence as Applicable

THOTH MALL AND COMMERCIAL REAL ESTATE PVT. LTD.

PROJECTS LIMITED

General Conditions of Contract

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1 **Definitions**

1.1 **Bill of Quantities** means the document so named containing details of items description and their respective unit of measurement, prices and amounts.

1.2 "**Changes**" means any approved changes to the Scope of Work approved as a change under Clause 42 [*Changes*].

1.3 "**Commencement Date**" means the date mentioned as commencement date in the Letter of Intent (if any) or the Work Order (if Letter of Intent is not issued).

1.4 "**Completion Certificate**" means a certificate issued under Clause 33 [*Completion Certificate*].

1.5 "**Contract Price**" means the amount payable to the Contractor excluding GST but including all other taxes, duties and cess, for execution of the Scope of Work as mentioned as contract price in the Work Order, and includes Changes and adjustments in accordance with the Contract.

1.6 "**Contractor**" means the person(s) to whom the Work Order is awarded and the legal successors in title to this person(s).

1.7 "**Contractor's Documents**" means documents supplied by the Contractor under the Contract.

1.8 "**Contractor's Equipment**" means all apparatus, machinery, vehicles and other things required for the execution and completion of the Works and the remedying of any defects. However, Contractor's Equipment excludes Temporary Works, Owner's Equipment (if any), Plant, Materials and any other things intended to form or forming part of the Permanent Works.

1.9 "**Contractor's Personnel**" means the Contractor's Representative and all personnel whom the Contractor utilizes on Site, who may include the staff, labour and other employees of the Contractor and of each Subcontractor; and any other personnel assisting the Contractor in the execution of the Works.

1.10 "**Contractor's Representative**" means the authorized person appointed from time to time by the Contractor under Clause 14 [*Contractor's Representative*], who acts on behalf of the Contractor.

1.11 "**Defects Liability Period**" means the period for notifying the defects in the Work under Clause 34 [Defects Liability Period]

1.12 "**Drawings**" means the drawings of the Scope of Work issued by (or on behalf of) the Owner and any additional and modified drawings as may from time to time issued by (or on behalf of) the Owner in accordance with the Contract.

1.13 "**Engineer-in-Charge**" means the person appointed from time to time by the Owner to act as its representative for the purposes of the Contract and notified as such in writing to the Contractor.

1.14 "**Final Bill**" means the final tax invoice submitted by the Contractor after issue of the Completion Certificate by the Owner for release of full and final payment under Sub-clause 40.8 [*Final Bill*].

1.15 "**Force Majeure**" means as defined in Clause 35 [*Force Majeure*].

1.16 "**Goods**" means Contractor's Equipment, Materials, Plant and Temporary Works, or any of them as appropriate.

1.17 "**Letter of Intent**" means the formal intimation, including any annexed documents, issued by the Owner whereby the Owner gave its intent to award the Scope of Work to the Contractor.

1.18 "**Materials**" means things of all kinds (other than Plant) intended to form or forming part of the Permanent Works, including the supply only materials (if any) to be supplied by the Contractor under the Contract.

1.19 "**Nominated Subcontractor**" means a subcontractor who is stated in the Contract as being nominated or who the Owner instructs the Contractor to employ as a Subcontractor.

1.20 "**Owner**" means the person named as owner in the Special Conditions of Contract and the legal successors in title to this person and assignees.

1.21 "**Owner's Personnel**" means the Engineer-in-Charge, and all other staff, and other employees of the Owner; and any other personnel notified to the Contractor, by the Owner or the Engineer-in-Charge, as Owner's Personnel.

1.22 "**Party**" means the Owner or the Contractor, as the context requires.

1.23 "**Permanent Works**" means the permanent works to be executed by the Contractor under the Contract.

1.24 "**Plant**" means the apparatus, machinery and vehicles intended to form or forming part of the Permanent Works.

1.25 "**Retention Money**" means the retention moneys which the Owner retains under Clause 38 [*Retention Money*].

1.26 "**Running Account Bill**" means the tax invoice of interim bill submitted by the Contractor and accepted by the Owner to be used for interim payments in relation to execution of Scope of Work in accordance with the Sub-clause 40.4 [*Running Account Bills*], other than the Final Bill.

1.27 "**Scope of Work**" or "**Work**" means the Permanent Works and the Temporary Works, or either of them as appropriate.

1.28 "**Site**" means the places where the Permanent Works are to be executed, and any other places as may be specified in the Contract as forming part of the Site.

1.29 "**Snag List**" means a list of outstanding activities issued by the Owner after completion of Works except for few minor pending activities or defects.

1.30 "**Specification**" means the document entitled specification, and any additions and modifications to the specification in accordance with the Contract.

1.31 "**Subcontractor**" means any person appointed as a subcontractor, for a part of the Scope of Work; and the legal successors in title to each of these persons.

1.32 "**Temporary Works**" means all temporary works of every kind (other than Contractor's Equipment) required on Site for the execution and completion of the Permanent Works and the remedying of any defects.

1.33 "**Time for Completion**" means the time for completing the Scope of Works under Sub-clause 29.2 [*Time for Completion*], as stated in the Letter of Intent (if any) or in the Work Order (if Letter of Intent is not issued) with any extension granted in the Work Order Amendment.

1.34 "**Virtual Completion**" means a certificate issued under Clause 32 [*Virtual Completion Certificate*].

1.35 "**Work Order**" means the document entitled work order and issued to the Contractor, and any amendments issued from time to time.

1.36 "**Work Order Amendment**" means the amended Work Order issued to the Contractor incorporating the Changes.

2 Interpretation

2.1 In the Contract, except where the context requires otherwise:

(a) words indicating one gender include all genders;

(b) words indicating the singular also include the plural and words indicating the plural also include the singular; and

(c) "written" or "in writing" means handwritten, typewritten, printed or electronically made, and resulting in a permanent record;

3 Law and Language

3.1 The Contract shall be governed by the Acts and Laws of India, the rules, regulations and bye-laws of the concerned public bodies and authorities. Language of the Contract shall be English

4	**Priority of Documents**	4.1	The documents forming the Contract are to be taken as mutually explanatory of one another. If there is an ambiguity or discrepancy in the documents, the Engineer-in-Charge shall issue any necessary clarification or instruction to the Contractor, and the priority of the documents shall be in accordance with the following sequence: (a) The Work Order; (b) The Letter of Intent; (c) The Bill of Quantities; (d) The Special Conditions of Contract; (e) The General Conditions of Contract; (f) Specification; (g) Drawings; and (h) Any other document forming part of the Contract
5	**Communications**	5.1	Communications between Parties, unless otherwise specified shall be effective only when made in writing and delivered by hand/courier/email/fax. A notice will be effective only when in writing and delivered by hand or courier (against receipt). All written communications shall be in English.
6	**Assignment**	6.1	The Owner shall be fully entitled after prior intimation to the Contractor but without the consent of the Contractor, to assign the benefit of the part thereof and any interest therein or there under to any third party. Contractor shall render all assistance to Owner in this regard, including by executing the necessary enabling documents.
		6.2	The Contractor shall not assign the whole or any part of the Contract or any benefit or any interest therein or there under the Contract. However, Contractor may, with the prior approval of the Owner, as security in favour of a bank or financial institution, assigns its right to any moneys due, or become due, under the Contract.
7	**Use of Documents**	7.1	The Contractor shall be deemed (by signing the Contract) to give to the Owner a non-terminable, transferable, non-exclusive, royalty free licence to copy, use and communicate the Contractor's documents, including making and using modifications of them
		7.2	As between the Parties, the Owner shall retain the copyright and other intellectual property rights in the documents made by (or on behalf of) the Owner. The Contractor may, at his cost, copy and use these documents for the purpose of the Contract. The Contractor shall not, without the Owner's consent, be copied, used, or communicated to a third party, except as necessary for the purpose of the Contract.
8	**Compliance with Laws and Regulations**	8.1	The Contractor shall comply in all aspects with: (a) the provision of any enactment in India as applicable from time to time; and (b) the regulations or bye-Laws of any local body and utilities;
		8.2	The Contractor shall indemnify and hold the Owner harmless against and from the consequences of all penalties and liabilities of every kind of breach of any such enactment, laws, regulations, bye-laws or rules.
		8.3	Ignorance of Rules, Regulations and By-laws shall not constitute a basis for any claim at any stage of work.
9	**Joint and Several Liability**	9.1	If the Contractor constitutes (under applicable Laws) a joint venture, consortium, or other incorporated grouping of two or more persons: (a) these persons shall be deemed to be jointly and severally liable to the Owner for the performance of the Contract; (b) these persons shall notify the Owner of their leader who shall have authority to bind the Contractor and each of these persons; and (c) the Contractor shall not alter its composition or legal status without the prior consent of the Owner.

10 Access to the Site

10.1 The Owner shall provide the Site/area of works to the Contractor progressively for the completion of Works in accordance with the Contract. Such right and possession may not be exclusive to the Contractor. Contractor acknowledges that access to Site is provided solely for purposes of performance of Work. No claims whatsoever shall be paid or entertained on the account

10.2 Contractor shall make appropriate access roads as per the route provided by the Owner. Owner reserves the right to change any access route provided at his discretion during the course of the Project. Owner makes no warranty with respect to suitability of access routes to any part of the Site and Contractor shall be solely responsible for securing and maintaining the access to the Site including required signages and ensuring that such access routes are sufficient for it to complete the Works in accordance with this Contract.

10.3 The Contractor shall be deemed to have been satisfied as to the suitability and availability of access routes to the Site. The Contractor shall use all possible efforts to prevent any road or bridge from being damaged by the Contractor's traffic or by the Contractor's Personnel. These efforts shall include the proper use of appropriate vehicles and routes.

10.4 Except as otherwise stated:

a) the Contractor shall (as between the Parties) be responsible for any maintenance which may be required for his use of access routes;

b) the Contractor shall provide all necessary signs or directions along access authorities for his use of routes, signs and directions;

c) the Owner shall not be responsible for any claims which may arise from the use or otherwise of any access route,

d) the Owner does not guarantee the suitability or availability of particular access routes, and

e) Costs due to non-suitability or non-availability, for the use required by the Contractor, of access routes shall be borne by the Contractor.

11 Engineer-in-Charge

11.1 The Engineer-in-Charge for the Project is as mentioned in the Work Order. The Contractor shall comply with instructions given by the Engineer-in-Charge in accordance with the Contract.

11.2 The Engineer-in-Charge, may from time to time delegate authority to Owner's Personnel and may also revoke such assignments and delegations.

11.3 Any failure to disapprove any Plant, Goods, Material, design and workmanship shall not prejudice the right of the Engineer-in-Charge to reject such Plant, Goods, Material, design and workmanship at a later date.

11.4 No act or omission by the Engineer-in-Charge or Owner's Personnel in the performance of any of the duties or the exercise of any of the powers under the Contract shall, in any way, operate to relieve the Contractor of any of the duties, responsibilities, obligations or liabilities imposed upon the Contractor by any of the provisions of the Contract.

11.5 Owner's review, consent or approval to Contractor's working drawings, fabrication drawings, work method statements etc. shall not relieve Contractor of any of its obligations under this Contract.

12 Contractor's General Obligations

12.1 The Works as completed by the Contractor shall be wholly in accordance with the Contract and fit for the purposes for which they are intended, as defined in the Contract. The Works shall include any work which is implied by the Contract, or arises from any obligation of the Contractor, and all works not mentioned in the Contract, but which may be inferred to be necessary for completion of the Works.

12.2 The Contractor shall execute and complete the Works, including providing As Built documents within the Time for Completion and shall remedy any defects within the Contract Period. The Contractor shall provide all superintendence, labour, Plant, Materials, Contractor's Equipment, Temporary Works and all other things, whether of a temporary or permanent nature, required for completion of the Works and remedying of defects.

12.3 The Contractor shall take full responsibility for the adequacy, stability and safety of all Site operations, of all methods of construction, and of all the Works, irrespective of any approval or consent by the Owner.

12.4 The Contractor shall be deemed to have satisfied himself before accepting the Work Order as to the correctness and sufficiency to cover all his risks, liabilities and obligations set out in or implied by the Contract and all matters and things necessary for the proper execution, installation, completion of the Works and remedying of the Defects.

12.5 The Contractor acknowledges responsibility for ascertaining and securing at his own cost:

(a) conditions bearing upon the proper transportation, disposal, handling and storage of materials (including but not limited to hazardous toxic substances and excavated materials);

(b) availability of electricity, water and gas;

(c) availability of skilled manpower;

(d) the character of equipment and facilities needed preliminary to and during the execution of the Works and remedying of any defects;

(e) the protection of the environment and adjacent structures which will be necessary preliminary to and during the execution of the Works and remedying of any defects; and

(f) the means of diversion of any services and facilities required for the purposes of the Works.

12.6 The Contractor shall whenever required by the Owner, submit details of the arrangement and methods which the Contractor proposed to adopt for the execution of the Works. No alteration to these arrangements or methods shall be made without the approval of the Owner.

12.7 Contractor's Equipment and Temporary Works shall, when brought on to the Site, be deemed to be exclusively intended for execution of the Works and not be removed without the consent, in writing, of the Engineer-in-Charge. The Owner shall not at any time be liable for the loss or damage to Contractor's Equipment and Temporary Works. Upon completion of the Works, the Contractor shall remove from the Site, Contractor's Equipment and Temporary Works.

12.8 At anytime, during execution of the Works, if instructed by the Owner, Contractor shall at no additonal cost to the Owner, relocate Contractor's site office, batching plant and other such Contractor's Equipment and Temporary Works to another suitable location provided by the Owner.

13 Performance Security Amount

13.1 Within fifteen (15) days of receipt of the Letter of Intent, the Contractor shall furnish Performance Security in the form of an irrevocable bank guarantee from a nationalized bank or from a reputed commercial bank acceptable to the Owner for an amount of five (5) percent of the Contract Price. The approved format provided in the Appendix – B or any other form approved by the Owner shall be used for the Bank Guarantee. The Bank Guarantee shall be valid up to 3 months beyond the Completion Period.

13.2 The whole of the Performance Security amount shall be liable to be forfeited by the Owner at the discretion of the Owner, in the event of any breach of Contract on the part of the Contractor.

13.3 On completion of the entire work and on issue of Virtual Completion Certificate by the Owner, the Performance Security shall be returned to the Contractor. This shall not relieve the Contractor from his obligations and liabilities, to make good the Snag List, Balance Work and those detected during the Defects Liability Period.

14 Contractor's Representative

14.1 Within seven (07) days of receipt of the Letter of Intent, the Contractor shall intimate the name and particulars of the person the Contractor proposes to appoint as Contractor's Representative under its letterhead or on a stamp paper duly signed and stamped by person having required Power of Attorney.

14.2 The Contractor shall give the Contractor's Representative full authority to act on the Contractor's behalf under the Contract. The Contractor shall not, without the prior consent of the Owner, revoke the appointment of the Contractor's Representative or appoint a replacement. The Contractor's Representative shall receive (on behalf of the Contractor) all notices, instructions, consents, approvals, certificates, and other communications under the Contract. Whenever the Contractor's Representative is to be absent from the Site, a suitable replacement person shall be appointed, with prior consent of the Owner.

14.3 The Contractor's Representative may delegate any of his powers, functions and authorities to any competent person, and may at any time revoke any such delegation. Any such delegation or revocation shall not take effect until the Owner has given prior consent thereto. The Contractor shall be bound by and fully liable for the acts or omissions of the Contractor's Representatives or any of his employees and/or delegates, agents, or nominees.

14.4 In the event the Contract Price exceeds INR 50 crores, the following Contractor's Key Personnel shall be approved by the Owner before assigning for the Project and such approved Key Personnel shall not be removed or reassigned without Owner's prior written permission:

i) Contractor's representative / Project in-charge,
ii) Quality In-charge,
iii) Safety in-charge, and
iv) Planning in-charge.

15 Subcontractors

15.1 The Contractor shall not subcontract the whole of the Works. The prior consent of the Owner shall be obtained for subcontracting any part of the Work. The Contractor shall submit for the consent of the Owner, the identity of the proposed subcontractor, along with details of its experience, capabilities, and available resources as may be relevant to the Work proposed to be performed by it and the proposed form of subcontract.

15.2 The Owner may review the information provided by the Contractor and shall notify Contractor approving or rejecting, at its absolute discretion, such proposed subcontractor. If Owner rejects the proposed subcontractor, the Contractor may propose alternative subcontractor to perform such work. No claims whatsoever shall be entertained on the account of the Owner rejects any proposed subcontractor.

15.3 The Contractor shall be responsible for observance by all Sub-contractors of all the provisions of the Contract. The Contractor shall be responsible for the acts or defaults of any Subcontractor, his representatives or employees, as fully as if they were the acts or defaults of the Contractor, his representatives or employees and nothing contained in the Contract shall constitute a waiver of the Contractor's obligations under this Contract. The Contractor shall endeavour to resolve all matters and payments amicable and speedily with the subcontractors.

15.4 The Contractor shall ensure that their Subcontractors, material/equipment suppliers, consultants and other agencies deployed by them in connection with the execution of the Contract do not make any claim or raise any dispute before the Owner.

15.5 Owner may direct the Contractor to appoint a Nominated Subcontractor for supply of any Materials, Plant or to execute any part of the Works. The Contractor shall, unless has reasonable objections, oblige to employ such Nominated Subcontractors.

16 Co-operation

16.1 The Contractor shall not impede and shall afford all necessary facilities, access and/or services to the Owner, utility undertakings, other relevant authorities and other contractors (whether employed by the Owner or not) who are carrying out on, or in the vicinity of, the Site.

16.2 The Owner reserves the right to distribute the work between more than one contractor. The Contractor shall cooperate and afford other contractors reasonable opportunity for access to the works for the carriage and storage of materials and execution of their works and the Contractor shall coordinate with such contractors to ensure that the work of the Contractor and the other contractor/s does not suffer. The Contractor shall work in harmony with such contractor/s and agencies to ensure completion of works in accordance with the approved Programme Schedule.

16.3 In respect of the work of such other contractors and agencies, where the commencement or progress of such work of any other contractor/s or agency is dependent upon the completion of particular portions of the Contractor's Works or generally upon the Contractor maintaining the required progress, it shall be the responsibility of the Contractor to complete such portions to ensure such progress and timely completion of the Works.

16.4 In the event of any differences/disputes between the Contractor and the other contractors, and agencies, the same shall be referred to the Engineer-in-Charge, whose decision shall be final on the Contractor.

17 Contractor's Operations on Site

17.1 The Contractor shall be wholly responsible for security of Site and Works. The Contractor shall coordinate and cooperate with Owner's security team, other contractors at the site and authorities and shall be responsible for keeping unauthorized persons off the Site. Authorized persons shall be limited to the Employees of the Contractor, Subcontractor or persons authorized by the Engineer-in-Charge.

17.2 The Contractor shall confine his operations to the Site, and to any additional areas which may be obtained by the Contractor and agreed by the Owner as working areas. The Contractor shall take all necessary precautions to keep Contractor's Equipment and Contractor's Personnel within the Site and these additional areas, and to keep and prohibit them encroaching on adjacent land.

17.3 During the execution of the Works, the Contractor shall keep the Site free from all unnecessary obstruction. The Contractor shall clear away and remove from the Site any wreckage, rubbish and Temporary Works which are no longer required and shall dispose of any surplus materials from time to time.

17.4 Should it be necessary to work during night shifts or on Sunday and / or holiday, the Contractor shall so work without extra compensation, after obtaining prior approval from the Engineer-in-charge.

17.5 The execution of the Work(s) shall entail working in all seasons including the monsoons. The Contractor shall, at his own cost and initiative, arrange for dewatering the Site so as to keep the construction site and areas to be worked upon, free of water and make all necessary arrangements during the monsoon or other rains so that the rains or monsoon shall not hamper working. The Contractor shall not be entitled to any extra compensation or remuneration for or related to any work to be done in any season including during the monsoon or for or relative to any special arrangements to be made and / or equipment or machinery to be brought to the Site to enable such working.

18 Setting Out

18.1 The Contractor shall be responsible for:

(a) the accurate setting out of the Works in relation to the original points, lines and levels of reference given by the Owner

(b) the correctness of position, levels, dimensions and alignments of all parts of the Works .

(c) Carefully protecting, maintenance and preserving all benchmarks, sight rails, pegs and other things used in setting out the Works

(d) the provisions of all necessary instruments, equipment, apparatus and labour in connection with the foregoing responsibilities.

18.2 The works shall be set out to the satisfaction of the Owner. The checking of any setting out or of any line or level by the Owner shall not in any way relieve the Contractor of his responsibility for the accuracy or correctness thereof.

18.3 If at any time during the execution of the Work, an error appears in the positions, levels, dimensions or alignment of any part of the Works, the Contractor on being required to do so by the Owner shall, at Contractor's cost, rectify such error to the satisfaction of the Owner.

19 Power and Water

19.1 The Contractor shall be responsible, at his own cost, for the provision of power, water and other services he may require. Owner may provide water and/or power (if available and to the extent available at the discretion of the Owner) to use for the purpose of the Works at one point on chargeable basis (at applicable charges). Contractor shall, at his own cost, shall provide necessary arrangements for further distrubution and necessary water and power meters for measuring the quantities consumed.

20 Owner's Equipment, Free Issue Materials and Material Accounting

20.1 The Owner shall make the Owner's Equipment (if any) available for the use of the Contractor in the execution of the Works in accordance with the details and arrangements stated in the Special Conditions of Contract.

20.2 Materials specified as to be issued by the Owner, free of charge, the Free-Issue Materials (if any) will be supplied to the Contractor at the Owner's designated stores. It shall be responsibility of the Contractor to take delivery of the Free Issue Materials and arrange for its loading, transport and unloading at the required location of the Site at the risk and cost of the Contractor. The materials shall be issued between the working hours and as per the rules of the Owner.

20.3 The Contractor shall be responsible and make required arrangements, at his own cost, for the storage, safe custody of materials and employing necessary watch and ward establishment for the purpose. Owner shall not be responsible and shall not entertain any claim or dispute in relation to loss, theft or damage to Free Issue Materials or Contractor's Materials.

20.4 It shall be the duty of the Contractor to inspect the materials supplied to him at the time of delivery and satisfy himself that they are in good condition. After the materials have been delivered by the Owner, it shall be the responsibility of the Contractor to keep them in good condition and if the materials are damaged or lost, at any time, they shall be repaired and / or replaced by him at his own cost according to the instructions of the Owner.

20.5 The Contractor shall furnish to the Owner sufficiently in advance a statement showing his requirement of the quantities of the materials and time schedule thereof, so as to enable the Owner to make necessary arrangements for procurement and supply of the material.

20.6 Contractor shall maintain reconciliation of Free Issue Materials and Materials procured by the Contractor indicating the daily receipt, consumption and balance in the hand. This account shall be maintained in a manner prescribed by the Owner along with all supporting documents like requisitions, issues, etc. and shall be always available for inspection in the Contractor's office at Site. Allowable consumption and wastage norms, recovery rate for excess consumption and wastage of Free Issue Materials shall be as specified in the Special Conditions of Contract.

20.7 The Contractor shall ensure to procure or take delivery of only the required quantities of Materials. The Contractor shall not be entitled to cartage and incidental charges for returning the surplus materials, if any to the stores wherefrom they are issued or to the place as directed by the Engineer-In-Charge.

20.8 Owner reserves the right to inspect Contractor's stores and storage yards at any time to verify material storage, material accounting of Free Issue Materials and Contractor's Materials including that of instructing the Contractor to remove a particular Material from the stores and not to use the same for the execution of the Works.

20.9 The Contractor shall remove from the Site all surplus Goods and Equipment brought by him in persuasion of the Contract, on obtaining the necessary clearance from the Owner and the competent statutory authorities (GST, Customs, etc), if required by law, in respect of re-export or purchase of the surplus Goods or Equipment. The Contractor shall make the payment as per Contract or on advise by the Owner for surplus Goods or Equipment. The Contractor shall liable and make payments for the applicable Taxes and Duties including reversal of fiscal benefits if any, on the surplus Goods or Equipment. In case the laws require the Owner to take prior permission of the relevant authorities before handing over the surplus Goods or Equipment to the Contractor, the same shall be obtained by the Contractor at his own cost and risk, on behalf of the Owner.

21 Transport of Goods

21.1 The Contractor shall be responsible for packing, loading, transporting, receiving, unloading, storing and protecting all Goods and other things required for the Works.

e-way bill

21.2 The Contractor shall ensure compliance with the requirement of e-way bill under GST for movement of Goods. If demanded by the Owner, Contractor shall provide documentary evidence of compliance to the Owner.

21.3 The Contractor shall be responsible for all Contractor's Equipment. When brought on to the Site, Contractor's Equipment shall be deemed to be exclusively intended for the execution of the Works and not be removed without the Owner's consent in writing .

21.4 The Contractor shall indemnify and hold the Employer harmless against and from all damages, losses and expenses (including legal fees and expenses), and shall negotiate and pay all claims arising from the above.

22 Title of Plant and Materials

22.1 Title of each item of Plant and Materials supplied under this Contract shall become transferred to the Owner at whichever is the earlier of the following times, free from liens:

a) when delivered to the Contractor;

b) when delivered to the Site; and

c) when Contractor becomes entitled to payment for the Materials or Plant (in whole or in part) under this Contract.

23 Inspection, Testing and Quality Assurance

23.1 Contractor shall submit Work specific Quality Management Plan incorporating key activities and processes for satisfactory quality level, quality control and quality assurance activities, roles and responsbilities, all procedures, Inspection and Test Plans (ITP) to the Owner for review and approval before commencement of Work, each execution stage and before start of any key activity. Contractor is required to take note of all the necessary provisions in the Owner's Quality Management Plan which is hereby incorporated by reference into the Contract, as if written out in the Contract in full.

23.2 All Plant, Goods, and Materials to be supplied, and all Work to be executed, shall be in the manner set out in the Contract. Where the manner of supply and execution is not set out in the Contract, the Work shall be executed in a proper, workmanlike manner, and in accordance with industry recognized best practice. Any Material shall be procured and brought to the Site only after prior approval of Material take-off by the Owner.

23.3 Sources of Materials being supplied shall be intimated to the Owner and are subject to it's approval. Materials that are not specified in the Contract shall conform to the relevant Indian Standards or in their absence conform to any International Standard approved by the Owner.

23.4 Contractor shall submit manufacturer's test certificates for the Materials and shall supply samples of Materials at his own cost.

23.5 The Contractor shall be responsible for procurement, transport, receiving, unloading and safe keeping of all Plant, Materials, Contractor's Equipment and other things required for the completion of the Works.

23.6 Owner shall be entitled, during production, manufacture, fabrication and construction (at the site and elsewhere), to inspect, examine, measure and test any materials and their workmanship, and to check the progress of construction and manufacture of all Plant, Materials to be supplied under the Contract.

23.7 The Contractor shall give the Owner full opportunity to carry out these activities including providing access, facilities, permissions. No such activity/inspection shall relieve the Contractor from any obligation or responsibility.

23.8 The Contractor shall provide all apparatus, assistance, documents and other information, equipment, fuel, consumables, instruments, labour, materials, and suitably qualified and experienced staff, as are necessary to carry out the specified tests efficiently.

23.9 The Contractor shall agree, with the Owner, the time and place for the testing of any Plant, Materials and other parts of the Works as specified in the Contract. The testing shall be done at the Owner approved third party laboratories only.

23.10 The expense of material evaluation and conducting Tests shall be borne by the Contractor including cost towards site/plant/factory visit by the Owner as required. No such testing shall relieve the Contractor from any obligation or responsibility.

23.11 If, as a result of inspection, examination or testing, any Plant, goods, Material, construction or workmanship is found to be defective or otherwise not in accordance with the Contract, the Owner may reject the same and the Contractor shall then promptly replace the defective item or make good the defect and ensure that the rejected item after rectification complies with the Contract.

23.12 If the Owner requires such Plant, goods, Material, or workmanship to be retested, the tests shall be repeated under the same terms and conditions. If such rejection and retesting cause the Owner to incur additional costs, such costs shall be recoverable from the Contractor by the Owner and may be deducted by the Owner from any sum due, or to become due, to the Contractor.

23.13 Notwithstanding any previous Test or certification, the Owner shall have the authority to instruct the Contractor:

a) to remove from the Site and replace any Plant or Materials which is not in accordance with the Contract, and

b) to remove and re-execute any other work which is not in accordance with the Contract.

23.14 No Work or part of Work shall be covered up or put out of view, without the prior approval of the Owner.

23.15 The Contractor along with others shall carry out all statutory tests and trials, under the supervision of the Owner, necessary for obtaining sanction of the competent authority for usage of the facility.

23.16 The Contractor shall not be released from any liability or obligation under the Contract by reason of any such inspection or testing or witnessing of testing, or by the submission of reports of inspection or testing to the Owner. Compliance with the quality assurance system, quality control, and testing shall not relieve the Contractor of any of his duties, obligations or responsibilities under the Contract.

24 Sufficiency of the Contract Price

24.1 The Contract Price covers all the Contractor's obligations under the Contract and all things necessary for the proper execution and completion of the Works and the remedying of any defects.

24.2 The Contractor:

a) shall be deemed to have satisfied himself as to the correctness and sufficiency of the Contract Price.

b) the Contractor shall be deemed to have obtained all necessary information as to risks, contingencies and other circumstances which may influence or affect the Works; and

c) by signing the Contract, accepts total responsibility for having foreseen all difficulties, conditions and costs of successfully completing the Works;

24.3 The Contractor shall not be entitled for any claim or cost on account of unforeseen physical conditions and the Contract Price shall not be adjusted to take account of any unforeseen difficulties, conditions or costs.

25 Discoveries

25.1 Any and all fossils, coins, objects of value including gold, silver and other minerals, precious stones, treasure, relics, antiques or objects of geological or archaeological value discovered in, under or upon the Site shall be the property of the Government of India and the Contractor shall take all the necessary precautions to prevent its workmen or its Subcontractors' workmen or any other person from misappropriation, removing or damaging any such article or thing and shall immediately upon discovery thereof, acquaint the Owner of such discovery.

25.2 The Contractor shall however continue to bear the risk in respect of such items which continue to remain in his custody.

26 Royalties

26.1 Contractor shall pay all royalties for disposal of material from demolitions and excavations and of other surplus materials (whether natural or man-made) and to bring natural materials from outside the Site. The rates mentioned are deemed to include the applicable royalties. Contractor shall submit to the Owner documentary evidence of royalty payments made to the concerned authorities for the applicable quantity with every invoice or whenever requested by the Owner.

27 Insurance

27.1 Contractor shall carry and maintain in force at all times during the term of this Contract the required insurances that may be required in accordance with the Contract and under applicable laws and regulations. The insurances shall include but not limited to:

Professional Indemnity Insurance

27.1.1 Professional indemnity insurance in respect of any design of the Works (if any carried by the Contractor) to be carried out by, or on behalf of the Contractor. Professional Indemnity Insurance shall be taken for a limit of not less than 10% of Contract Price or INR 1.0 crore whichever is less. The insurance policy shall designate the Owner as an additional insured and the policy shall contain a cross liability clause for the purpose of which the insurer accepts the term 'insured' as applying to each of the persons constituting the insured as if a separate policy of insurance had been issued to each of the person.

Insurance for Works, Plant and Materials

27.1.2 The Contractor shall insure the Plant, Materials and Works in the joint names of the Owner, the Contractor and Subcontractors (wherever applicable) against all loss or damage. This insurance shall cover loss or damage from any cause. Such insurance shall be for a limit of not less than the full replacement cost (including profit) and shall also cover the costs of demolition and removal of debris. Such insurance shall be in such a manner that the Owner and the Contractor are covered from the commencement date until the date of issue of the Completion Certificate for the whole of Works.

Equipment Insurance **27.1.3** The Contractor shall insure the Contractor's Equipment against all risks, all loss or damage. This insurance shall cover loss or damage from any cause. Such insurance shall be for a limit of not less than the full replacement value (including delivery to Site). Such insurance shall be in such a manner that each item of equipment is insured while it is being transported to the Site and throughout the period it is deployed on the Site.

Third Party Liability **27.1.4** The Contractor shall insure against liability to third parties in the joint names of the Owner, the Contractor and Subcontractors, (wherever applicable) for any loss, damage, death or bodily injury which may occur to any physical property or to any person, which may arise out of the performance of the Contract. Such insurance shall be covered from the Commencement Date until the expiry of Defects Liability Period.

Insurance for Workers **27.1.5** The Contractor shall affect and maintain insurance with a clause covering Principals interest against losses and claims arising from the death or injury to any person employed or engaged by the Contractor or any Subcontractors in such a manner that the Owner and the Owner's Personnel are indemnified under the policy of insurance.

Transit Insurance **27.1.6** The Contractor shall affect and maintain in transit insurance to provide protection to Goods and Materials in transit against any damage from man-made mishaps or natural disasters, mishandling or damage during loading or unloading from the source to the point of destination.

General Requirements **27.2** The Contractor shall, within 07 days from the Commencement Date, submit to the Owner evidence that the insurances described in this Clause have been effected, with an Indian Insurance Company, together with the copies of the policies.

27.3 The contractor shall make no material alteration to the terms of any insurance without the prior approval of the Owner.

27.4 If the Contractor fails to effect and keep in force any of the insurances required under the contract, or fails to provide satisfactory evidence, policies and receipts in accordance with the Contract, the Owner may, without prejudice to any other Clauses, effect insurance for the coverage relevant to such default, and pay the premiums due. In such cases the premium paid by the Owner plus overheads (equal to 50% of the premium paid) shall be recoverable from the Contractor by the Owner. The Contractor shall not dispute the amount of premium paid by the Owner or the overhead charges thereon.

27.5 Nothing specified in this Clause limits the obligations, liabilities or responsibilities of the Contractor under this Contract or otherwise. Any amount not insured or not recovered from the insurers shall be borne by the Contractor.

Waiver of subrogation **27.6** In all insurance coverages purchased by the Contractor pursuant to this Contract, Contractor shall have the insurance carriers waive all rights of subrogation against Owner, other contractors, their subcontractors, and the personnel or agents of any of them.

Indemnities **27.7** The Contractor shall indemnify and hold harmless the Owner, its affiliates, their respective directors, officers, employees, the Owner's Personnel, and their respective agents (collectively the "Indemnified Parties"), against and from all claims, damages, losses and expenses (including legal fees and expenses) in respect of:

a) bodily injury, sickness, disease or death, of any person whatsoever arising out of or in the course of or by reason of the Contractor's design (if any), the execution and completion of the Works and the remedying of any defects, unless attributable to any negligence, wilful act or breach of the Contract by the Indemnified Parties, and

b) damage to or loss of any property, real or personal (other than the Works), to the extent that such damage or loss arises out of or in the course of or by reason of the Contractor's design (if any), the execution and completion of the Works and the remedying of any defects, unless and to the extent that any such damage or loss is attributable to any negligence, wilful act or breach of the Contract by the Indemnified Parties.

27.8 The Contractor shall indemnify and hold the Indemnified Parties harmless against and from the consequences of any failure to comply with the Law, pay all taxes, duties and fees, and obtain all permits, licences and approvals, as required by the Laws in relation to the execution and completion of the Works and the remedying of any defects.

27.9 The Contractor shall indemnify and hold the Indemnified Parties harmless against and from all damages, losses and expenses (including legal fees and expenses) resulting from any unnecessary or improper interference with the convenience of the public, or the access to and use and occupation of all roads and footpaths, irrespective of whether they are public or in the possession of the Indemnified Parties or of others.

27.10 The Contractor shall indemnify and hold the Indemnified Parties harmless against and from all damages, losses and expenses (including legal fees and expenses) resulting from the transport of Goods, Plant and Materials and shall negotiate and pay all claims arising from their transport.

27.11 The Contractor shall indemnify and hold the Indemnified Parties harmless against and from any other claim which arises out of or in relation to the manufacture, use, sale or import of any Goods, or any design for which the Contractor is responsible.

Liability

27.12 Owner and Contractor agree that the insurance coverages listed under Sub-Clauses 27.1.1 to 27.1.6 are minimum coverages required to be purchased by the Contractor under this Contract. Should any loss occur for which Contractor is responsible under this Contract, Contractor shall be liable for the full amount of the loss (subject to any limitations set forth in this Contract), including the amount in excess of Contractor's insurance limits and including the amount of any deductible specified in Contractor's insurance policy.

27.13 The Owner shall not be liable to the Contractor for loss of profit, loss of any contract or for any indirect or consequential loss or damage which may be suffered by the Contractor in connection with the Contract.

Limitation of Liability

27.14 Neither Party shall be liable to the other Party for loss of use of any Works, loss of profit, loss of any contract or for any indirect or consequential loss or damage which may be suffered by the other Party in connection with the Contract, provided that this exclusion shall not apply to any obligation of the Contractor to pay Liquidated Damages for Delay to the Owner under Sub-Clause 31.1 [Liquidated Damages for Delay].

The total liability of the Contractor to the Owner under or in connection with the Contract shall not exceed the Contract Price except that this Sub-Clause shall not limit the liability of the Contractor under Sub-Clauses 19.1 [Power and Water), Clause 20 [Owner's Equipment and Free Issue Materials], Sub-Clause 29.11 [slow progress of Work], Sub-Clauses 27.7 to 27.11 [Indemnities], Sub-Clause 28.1 [Intellectual and Industrial Property Rights]

This Sub-Clause shall not limit liability in any case of fraud, deliberate default or reckless misconduct by the Contractor or Subcontractors or Contractor's Personnel.

28 Intellectual and Industrial Property Rights

28.1 In this Sub-Clause, "infringement" means an infringement (or alleged infringement) of any patent, registered design, copyright, trade mark, trade name, trade secret or other intellectual or industrial property right relating to the Works; and "claim" means a claim (or proceedings pursuing a claim) alleging an infringement.

The Owner shall indemnify and hold the Contractor harmless against and from any claim alleging an infringement which is or was an unavoidable result of the Contractor's compliance with the Contract, or a result of any Works being used by the Owner, for a purpose other than that indicated by, or reasonably to be inferred from, the Contract.

The Contractor shall indemnify and hold the Owner harmless against and from any claim which arises out of or in relation to the manufacture, use, sale or import of any Goods, or any design for which the Contractor is responsible.

If a Party is entitled to be indemnified under this Sub-Clause, the indemnifying Party may (at its cost) conduct negotiations for the settlement of the claim, and any litigation or arbitration which may arise from it. The other Party shall, at the request and cost of the indemnifying Party, assist in contesting the claim. This other Party (and its Personnel) shall not make any admission which might be prejudicial to the indemnifying Party, unless the indemnifying Party failed to take over the conduct of any negotiations, litigation or arbitration upon being requested to do so by such other Party.

29 Time Management

29.1 The Contractor shall commence the execution of the Works immediately after the Commencement Date and then proceed with the Works with due diligence, expedition and without delay, and in accordance with the programme or any revised or modified programme of the Works.

Time for Completion

29.2 The Contractor shall ensure completion of the whole of the Works and each Section (if any) and have passed all the required tests in accordance with the Contract within the date specified in the Letter of Intent (if any) or the Work Order against Time for Completion.

Work Schedule

29.3 Within 07 days of the Commencement Date, the Contractor shall submit for Owner's review, Work Schedule comprised of resources loaded, detailed activities of the Work at a level of detail necessary to show the Contractor's approach for planning and executing the Work. The Work Schedule shall be prepared in Primavera software or Microsift project or as mutually agreed, and Contractor shall submit hard copy and electronic files to the EIC. The Work Schedule shall incorporate the Key Milestone Dates and the Completion Date.

29.4 The Work Schedule shall be updated and revised monthly and resubmitted to the Owner for review so that it accurately reflects actual and forecasted Work progress.

29.5 Contractor shall perform the Work in accordance with the latest accepted version of the Work Schedule, which shall serve as the basis for Work progress reporting and schedule controlling and forecasting.

29.6 Upon Owner's request, Contractor shall provide to Owner all of Contractor's calculations and documents supporting the Work Schedule and any other related schedules, reports, and forecasts.

Progress Reports

29.7 The Contractor shall submit to the Owner his weekly progress report which shall, amongst other things:

a) summarizes each week's progress, areas of concern and Work Scheduled to be accomplished in the next week.

b) highlight actual and forecasted progress, potential departures from the Work Schedule and state the measures which the Contractor proposes to take in order to make good or reduce any delay.

29.8 If requested by the Owner, the Contractor shall submit additional weekly or daily progress reports. The Contractor shall also submit to the Owner such other reports as may reasonably be required by him.

Rate of Progress

29.9 If, at any time:

a) actual progress is too slow to complete within the Time for Completion, and/or

b) progress has fallen (or will fall) behind the current Work Schedule

then EIC may instruct the Contractor to submit, a revised Work Schedule and supporting report describing the revised methods which the Contractor proposes to adopt in order to expedite progress and complete within the Time for Completion.

29.10 The Contractor shall adopt these revised methods, which may require increases in the working hours and/or in the numbers of Contractor's Personnel and/or Goods, at the risk and cost of the Contractor. If these revised methods cause the Owner to incur additional costs, the Contractor shall pay these costs to the Owner, in addition to the Liquidated Damages.

29.11 In case of contineous slow progress of Work, Owner at its sole discretion at any time may also take out some part of the Scope of Work and may complete or arrange for any other entity to do such work at the risk and cost of the Contractor.

30 Extension of Time for Completion

30.1 The Contractor shall, within 5 days of the date that Contractor became aware of any event or circumstance first arising or the date that Contractor ought reasonably to have become aware of such event or circumstance first arising give written notice to the Owner of such event or circumstance which will or may have an effect on the Time for Completion.

30.2 The Contractor may apply for an extension of the Time for Completion if the Work is or will be delayed by any of the following causes:

a) Substantial change in the quantity of an item of work included in the Contract,

b) A cause of delay giving an entitlement to extension of time under a Sub-Clause of the Contract,

c) Any delay caused by Owner's other contractors in executing work not forming part of this Contract and on whose performance, the performance of the Contractor necessarily depends, or

d) If the Contractor is prevented from performing his substantial obligations under the Contract by Force Majeure.

31 Liquidated Damages for Delay

31.1 Time is the essence of Contract. In case of any delay in the completion of Works, for reasons attributable to the Contractor, beyond the Time for Completion, an amount equal to 1.0% of the Contract Price for every week or part thereof delay, subject to maximum of 10% of Contract Price will be recoverable from the Contractor as liquidated damages. The liquidated damages are recoverable from the Contractor whether or not actual damage or loss is proved to have been caused thereby. The liquidated damages recovered by the Owner from the Contractor are for the delay and not as penalty.

32 Virtual Completion Certificate

32.1 The Owner shall have the right to take possession or occupancy of, and use any completed or partially completed or whole of the Works by issuing a Virtual Completion Certificate and a Snag List, when the Works or part thereof have been sufficiently completed in accordance with the Contract to the satisfaction of the Owner except for any minor outstanding works, defects or tests listed in the Snag List. The Owner may also consider issue of such Virtual Completion Certificate at the request of the Contractor. Issue of the Virtual Completion Certificate or such taking possession or occupancy and use shall not deemed to waive of any requirement of the Contract or a waiver or acceptance of any Work not completed in accordance with the Contract.

32.2 After the EIC has issued a Virtual Completion Certificate, the Contractor shall take such steps as may be necessary to complete the outstanding activities.

33 Completion Certificate

33.1 The Contractor shall be entitled to apply to the Owner, for a Completion Certificate in respect of the whole Works only after the Contractor:

a) Successfully completed the Snag List outstanding activities to the satisfaction of the EIC;

b) Successfully completed in respects of whole of the Works as envisaged in the Contract;

c) cleared the Site of all rubbish, surplus materials, Contractor's labour, equipment, machinery, demolish, dismantle and remove all Contractor 's site offices, quarters and other Temporary Works, and other things whatsoever ; brought upon or erected at the Site or any land allotted to the Contractor by the Owner and not incorporated in the Permanent Works to the satisfaction of the EIC

d) as-built documentation showing therein corrections and modifications (if any) made during the course of execution of the Works;

e) technical documents according to which the Work is said to have been carried out;

f) Certificates and records of tests performed for various Works;

g) material reconciliation statement in respect of Free Issue Materials and list of surplus materials returned to the Owner's store duly supported by necessary docu-ments;

h) applicable operational manuals, guarantee and warranty certificates and any other documents;

33.2 If the Owner is satisfied of the completeness in all respects of the requirements specified in Sub-clause 33.1 hereof, the Owner shall, issue a Completion Certificate as soon as possible after receipt of the application for Completion Certificate.

33.3 The issue of a Completion Certificate shall be without prejudice to the Owner's rights and to the Contractor's liabilities under the Contract, including the Contractor's liability for the Defect Liability Period under Clause 34 hereof.

34 Defects Liability Period

34.1 Defects Liability Period is 12 months from the date of issue of the Completion Certificate.

34.2 Contractor warrants that the Works as constructed, incorporated and completed are:

a) fit for the purposes intended;

b) free of Defects in design (where applicable), specification, material, and workmanship;

c) conform to the performance and other criteria in accordance with the Contract; and

d) conform to the applicable standards and specifications in accordance with the Contract

34.3 If at any time during the Defects Liability Period:

a) if a defect or damage appears; or

b) it is discovered that the Works do not meet the foregoing warranties

Promptly on receiving the notification from the Owner, the Contractor shall at no cost to the Owner and at the risk and cost of the Contractor, execute or arrange for the execution of any remedial work required to make the Works conform to the foregoing warranties.

Extension of Defects Liability Period

34.4 The Owner shall be entitled to an extension of the Defects Liability Period by a period, during which the Works or any Section, cannot be used, for the purposes for which they are intended, by reason of a defect or damage or not meeting the foregoing warranties. The Defects Liability Period shall be extended for a period of 12 months following the date of completion of any remedial work in respect of any items so repaired or replaced.

Failure to Remedy Defects

34.5 If Contractor fails to start or arrange for the start of any remedial work promptly after receipt of notice from the Owner to do so, or fails to perform or cause the performance of such work continuously and with due diligence to completion, the Owner may, at its option and without prejudice to any other rights or remedies which may be available to it, perform such work either itself or through others at Contractor's sole risk and cost.

35 Force Majeure

35.1 In this Clause, "Force Majeure" means any of the following events or circumstances which is beyond a Party's control and which renders such Party unable to perform its obligations and the cause of which is not caused by any act or omission of such Party:

(a) war, hostilities (whether war be declared or not), invasion, act of foreign enemies, insurrection, civil war,

(b) ionizing radiation, contamination by radio activity, or

(c) Act of God.

35.2 The following are specifically excluded as Force Majeure and shall not constitute a basis for claims for Extension of Time for Completion or costs, or both, under this Contract:

(a) late performance by a Subcontractorcaused by shortage of labour, inefficiencies or similar occurrences,

(b) late delivery of Contractor's supplied Equipment or Materials by supplier,

(c) events or circumstances involving a previous or existing condition as at or before the Commencement Date, or

(d) changes in market conditions.

35.3 If a Party is or will be prevented from performing its substantial obligations under the Contract by Force Majeure, then it shall give notice within 7 days after the Party became aware, or should have become aware, of the relevant event or circumstance constituting Force Majeure to the other Party of the event or circumstances constituting the Force Majeure.

35.4 In the event of a Force Majeure, the Contractor shall be entitled to an Extension of Time under Sub-Clause 30.2 [Extension of Time for Completion].

36 Suspension

36.1 The Owner may at any time(s) at his discretion, should he consider that the circumstances so warrant (the decision of the Owner as to existence of circumstances warranting such suspension shall be final and binding upon the Contractor), by notice in writing to the Contractor temporarily suspend the work or supply or any part thereof for such period(s) as the Owner shall deem necessary and the Contractor shall upon receipt of the order of suspension forthwith suspend the work(s) or supply (ies) or such part thereof as shall have been suspended until he has received a written order from the Owner to proceed with the work suspended or any part thereof. The Contractor shall during such suspension protect, store and secure the Materials and Work at all times against any deterioration, loss or damage.

36.2 If the suspension is for reasons of Force Majeure as defined in Clause 35 [Force Majeure] or by reason(s) of default or failure on the part of the Contractor (the reasons for the suspension stated by the Owner in any notice of Suspension as aforesaid, inclusive as to existence of default or failure on the part of the Contractor, if so stated in the notice, shall be final and binding upon the Contractor), the Contractor shall not be entitled to claim compensation for any loss or damage sustained by the Contractor by virtue of any suspension as aforesaid notwithstanding that consequent upon such suspension the machinery, equipment and/or labour of the Contractor or any part thereof shall be or become or be rendered idle and notwithstanding that the Contractor shall be liable to pay salary, wages or hire charges or bear other charges and expenses thereof.

Consequences of Suspension

36.3 If the cause is notified and unless the suspension is by reason of default or failure on the part of the Contractor and Contractor suffers delay from the Suspension, the Contractor is entitled to an extension of time for any such delay, if completion is or will be delayed under Clause 30 [*Extension of Time for Completion*].

36.4 If the suspension:

(a) has continued for a period in excess of 90 days from the date of commencement of the suspension; and

(b) affects the whole of the Works

the Contractor at any time before the issue of an order by the Owner removing the suspension, may terminate the Contract by giving written notice thereof to the Owner.

36.5 In the event of such termination being upon a suspension consequent to a default or failure by the Contractor, the Contractor shall not be entitled to any damage, compensation, loss of profit or other compensation whatsoever in addition to payment for the completed supplies made and completed Works done.

36.6 Except for a suspension by a written order of the Owner, the Contractor shall not suspend the Work for any cause.

37 Termination

37.1 The Owner shall be entitled to terminate the Contract, at any time for the Owner's convenience, by giving notice of such termination to the Contractor. After this termination, Parties shall proceed in accordance with Sub-Clauses 37.5 and 37.6.

37.2 Notwithstanding anything elsewhere herein provided and in addition to any other right or remedy of the Owner under the Contract or otherwise, the Owner shall be entitled to terminate the Contract by written notice at any time on or after the occurrence of any one or more of the following events or contingencies, namely:

a) Default or failure by the Contractor of any of it's obligations under the Contract,

b) abandonment of the works or any part thereof,

c) fails to commence the Works in accordance with the Contract,

d) subcontracts the whole of the Works or assigns or attempt to assign any part thereof in the Contract without approval of the Owner,

e) persistently disregards instructions of the Owner or contravenes any provisions of the Contract,

f) fails to complete the Works or parts of the Works within the stipulated or extended period of completion, or is unlikely to complete the whole Work or part thereof within time because of poor record of progress,

g) fails to provide sufficient labour, material, equipment, machinery, temporary work and/or facilities required for the proper and/or due execution of the Work or any part thereof,

h) fails to remove materials from the Site, or pull down and replace work, after receiving notice from the Owner to the effect that the said materials or works have been condemned or rejected,

i) becomes bankrupt or insolvent or goes into liquidation, or

j) fails to comply with Clause 46 [Anti Bribery and Corruption]

37.3 The Owner at its sole discretion at any time on or after the occurrence of any one or more of the above events or contingencies may also take out some part of the Scope of Work and may complete or arrange for any other entity to do such work at the risk and cost of the Contractor.

37.4 The decision of the Owner, as to whether any of the events/contingencies mentioned under Sub-clause 37.2 hereof entitling the Owner to terminate the Contract, has occurred or not, shall be final and binding upon the Contractor. The Owner's decision to terminate the Contract shall not prejudice any other rights of the Owner under the Contract.

37.5 The Owner shall, as soon as possible after termination, determine and advise the Contractor of the value of the Works, Plant, Materials and all sums due to the Contractor as at the date of termination. Only completed items of the work shall be reckoned for the purpose of measurements and the decision of the Engineer-in-Charge as to whether or not any items of works have been completed for the purpose of measurement shall be final and binding upon the Contractor. Incomplete items of works shall be measured only on the basis of materials supplied and the decision of the Engineer-in-Charge as to the quantity of material involved in or relative to any incomplete works, shall be final and binding upon the Contractor.

37.6 Within 7 days of the Termination Notice, Contractor shall clear the Site of all rubbish, surplus materials, Contractor's labour, equipment, machinery, demolish, dismantle and remove all Contractor 's site offices, quarters and other Temporary Works, and other things whatsoever brought upon or erected at the Site or any land allotted to the Contractor by the Owner to the satisfaction of the Engineer-in-Charge.

37.7 Upon termination of the Contract, the Owner shall be entitled at the risk and cost of the Contractor by itself or through any other contractor(s) or partly by itself and/or partly through other contractor(s) to complete and/or get completed to its entirety the Work as contemplated in the Scope of Work and to recover from the Contractor in addition to any compensations or damages that the Owner may in terms hereof or otherwise be entitled.

37.8 After termination, the Owner shall not be liable to make any further payments to the Contractor until the costs of execution, completion and remedying of any defects, damages for delay in completion (if any), and any other costs incurred by the Owner, have been established.

37.9 Upon termination or expiration of this Contract, each Party's rights and obligations with respect to the provisions that by their nature are intended to survive termination or expiration of this Contract shall so survive.

38 Retention Money

38.1 An amount of 5% of gross invoice value (including GST amount) of each Running Account Bill will be deducted by the Owner towards Retention Money amounting to 5% of the Contract Price. The Retention Money will be released after expiry of the Defects Liability Period duly certified by Engineer-in-Charge.

39 Advance Payment

39.1 Unless otherwise specified in the Special Conditions of Contract, mobilization advance, secured advance or any other advances are not payable.

40 Measurements and Billing

40.1 All the works in progress will be jointly measured by the representative of the Engineer-in-Charge and the Contractor's personnel progressively. Such measurements will get recorded in the measurement sheets (called Joint Measurement Records or JMRs) by the Contractor's Personnel and signed in token of agreement by the Owner's Personnel.

40.2 For the purpose of taking joint measurement the Contractor shall present as and when requested by the Owner. If the Contractor fails to attend or send a representative, the measurement made by (or on behalf of) the Engineer-in-Charge shall be deemed to be accurate and accepted and binding on the Contractor.

40.3 Measurement shall be:

a) made of the net actual quantity of each item of the Permanent Works, and

b) in accordance with the Bill of Quantities.

In case of any disagreement to the mode of measurement not covered by the Contract, the mode of measurement as per latest Indian Standard shall be followed.

Running Account Bills

40.4 Before 7th of every month, Contractor shall submit to the Owner, an invoice of Running Account Bill in triplicate, in the form approved by the Owner, showing the amounts to which, the Contractor is entitled as determined by applying the mutually agreed measurement quantity and the applicable rate specified for the item in the Bill of Quantities. The invoice shall be submitted together with the following documents:

a) Joint measurement sheets mutually agreed and duly signed by the Engineer-in-Charge;

b) reconciliation of Free Issue Materials (if any);

c) Materials reconciliation and accounting for Contractor's Materials.

d) evidence of labour compliance, payment of taxes and other statutory requirements upto the month preceding the invoice submission; and

d) any other relevant documents requested by the Owner

40.5 The Engineer-in-Charge shall have the power to omit from any of the Contractor's requests for payment the value of any Work executed or Materials supplied or services rendered, with which he may for the time being be dissatisfied and for that purpose and for any other reason which to him may seem proper, may delete, correct or modify the sum(s) previously certified by him as being due to the Contractor.

40.6 If the Owner disagrees with the any amounts from the Contractor's invoice, the Contractor shall submit a revised correct invoice for the agreed amounts. The Owner shall release the disagreed amounts after resolution or determination of such disagreed amounts.

40.7 All running account payments shall be regarded as payments by way of advance against the final payment only and not as payments for work actually executed and completed and shall not preclude the enquiring of bad, unsound and imperfect or unskilled work to be removed and taken away and reconstructed or re-erected or be considered as an admission of the due performance of the contract, or any part thereof, in this respect, or of the accruing of any claim by the Contractor, nor shall it conclude, determine or affect in any way the powers of the Owner under these conditions or any of them as to the final settlement and adjustments of the accounts or otherwise or in any other way change or affect the Contract.

Final Bill

40.8 Not later than 60 days after the issue of Completion Certificate for the whole of the Works, the Contractor shall submit the Final Bill together with the following supporting documents, showing in detail, in the form approved by the Owner:

a) a written discharge, in the form approved by the Owner, which confirms that the total of the Final Bill represents full and final settlement of all monies due to the Contractor under the Contract,

b) Joint measurement sheets mutually agreed and duly signed by the Engineer-in-Charge,

c) reconciliation of Free Issue Materials (if any),

d) evidence of labour compliance, taxes payment and other statutory requirements, and

e) any other relevant documents requested by the Owner.

40.9 The Owner's decision on the question of relevancy of any documents or information shall be final and binding on the Contractor.

40.10 If the Engineer-in-Charge disagrees with or cannot verify any part of the Final Bill, the Contractor shall submit such further information as the Engineer-in-Charge may reasonably require and shall make changes accordingly as may be agreed between them.

40.11 If the Contractor has not submitted the Final Bill in accordance with Sub-Clause 40.8, the Engineer-in-Charge shall request the Contractor to do so. If the Contractor fails to submit the Final Bill within a period of 28 days of such request, the Engineer-in-Charge shall settle the Final Bill for such amount as he considers to be due and the same shall be final and binding on the Contractor.

Contract Price

40.12 Contract Price is all inclusive except for Goods and Service Tax (GST), but including construction workers welfare cess, all taxes, duties, cess, royalties, compliance to safety, quality standards, required tests, statutory compliances etc. Nothing extra shall be payable over the rates mentioned in the Work Order, notwithstanding any provision to the contrary in any law for the time being in force, save and except what is specifically provided in the Contract.

40.13 The Contractor shall comply fully with the indirect tax law GST implemented by Government of India. In case Contractor fails to comply with any of the applicable provisions of GST including but not limited to compliance relating to any action or omission on the part of the Contractor by which Owner couldn't avail it's entitled benefit of input credit (by whatever name called) under GST act and because of that Owner incurs any direct or indirect cost, expense, loss, levy, penalty, interest, additional burden of tax etc., then the same shall be recovered from the Contractor by way of recovery and/or deduction from any amount payable to Contractor by the Owner. Owner can claim the said amount from the Contractor at any point of time without any limitation of time, whenever Owner incurs and/or suffers or assumes that it would incur/suffer the said extra cost, expense, loss, levy, penalty, interest, extra burden of tax etc. The Contractor shall immediately pay to the Owner without any protest and/or delay, if the Owner demands any amount from the Contractor under this clause.

Payment

40.14 Payment against certified Running Account Bill will be made within 30 days of receipt of the bill together with all required documents. Final Bill payment will be made within 60 days of receipt of the bill together with all required documents.

40.15 Payments shall be made by e-payment into a bank account, nominated by the Contractor.

40.16 All the payments under this Contract will be subject to statutory deduction under local, state and central government laws applicable from time to time. Tax deductions will be made at source as per statutory requirement from every payment made to the Contractor at rates notified from time to time.

41 Adjustments for changes in Tax

41.1 If the Contractor incurs (or will incur) additional Cost as a result of the changes in the taxes including the introduction of new taxes and the repeal or modification of existing taxes, made after the Commencement Date but prior to the Time for Completion, the Contractor shall give notice to the Owner and shall be entitled to payment of any such Cost.

42 Changes

42.1 The quantities mentioned in the Bill of Quantities are tentative and may vary to any extent. The rates mentioned in the Bill of Quantities for each item shall remain firm and valid, including during the extended period of Contract, till the cumulative cost of such quantity variation is within 25% of initial Contract value. In the event the cumulative cost of such quantity variation exceeds 25% of initial Contract Price, the revised prices of items shall be discussed and mutually agreed.

42.2 The Contractor, notwithstanding the quantities mentioned in the Bill of Quantities, shall only be entitled to payment in respect of the Work actually performed by the Contractor in terms of the Contract.

42.3 At anytime, if in the opinion of the Engineer-in-Charge, rates against any item of Bill of Quantities is found to be abnormally high or low, the Owner reserves the right to revise such rates in accordance with the Sub-Clause 42.5 (b)

42.4 Owner, at any time prior to issuing Completion Certificate, by issuing a notice in writing to the Contractor, may add thereto or reduce there from any specific Works or by substituting any existing works with other works, or by requiring the Contractor to perform any additional works. Upon receipt of such notice, the Contractor shall execute the works as directed by the Engineer-in-Charge.

42.5 If such alteration shall, in the opinion of the Engineer-in-Charge (whose opinion in this behalf shall be final and binding upon the Contractor), necessitate the performance of any work not covered by the Bill of Quantities, the rates for such items thereof not covered by the Bill of Quantities shall be determined in the following manner:

(a) If it is possible to derive the rate(s) for such items of work from any of the items covered in the Bill of Quantities, the rate(s) for the items shall be the rate(s) arrived at on the basis of such derivation. The opinion of the-Engineer-in-Charge as to whether or not the relative rates can be derived from BOQ items and the consequent derivation of rate(s) on basis thereof shall be final and binding upon the Contractor.

(b) If, in the opinion of the Engineer-in-charge, the rate(s) can't be derivable within the provisions of paragraph(a) hereof above, the rate(s) for such items shall be derived based on analysis of rate by taking market rates of material cost, labour cost and equipment cost (if any) and 15% added thereto to cover Contractor's supervision, overheads and profits and applicable taxes added to such final derived rate. The opinion of the Engineer-in-Charge on the final derived rate shall be final and binding upon the Contractor.

42.6 The Contractor shall, when required by the Engineer-in-Charge, submit detailed rate analysis, quotations, invoices, vouchers and accounts or receipts in substantiation in respect of the items of Change Order. The Engineer-in-Charge's opinion in respect of final rate derivation including but not limited to material consumption, labour and equipment deployment and shall be final and binding upon the Contractor.

42.7 The Owner shall issue Change Order to affect any quantity variation, additional items, and any other changes to the Contract. No additional compensation whatsoever other than mentioned above shall be entertained from the Contractor.

43 Disputes and Arbitration

43.1 If a dispute or difference between the Owner and the Contractor arises out of or in connection with the Contract, either Party may give notice to the other Party identifying the dispute and providing details of the dispute.

Executive Resolution

43.2 If the Parties fail to resolve the dispute or difference within thirty (30) days after receipt by the other Party of the notice, each Party shall within a further fifteen (15) days nominate a senior executive to meet at a mutually convenient time and location to resolve the dispute.

Arbitration

43.3 If the senior executives nominated are unable to resolve the dispute or difference within forty five (45) days after the first of the senior executives is nominated by a Party, then the dispute or difference may be referred by either Party for arbitration as per the provisions of the Arbitration & Conciliation Act, 1996. Matters to be arbitrated upon shall be referred to a panel of three (3) arbitrators with each Party nominating one (1) arbitrator each and the third arbitrator shall be chosen by the two (2) arbitrators so nominated by the Parties. The arbitrator(s) shall be appointed within a period of thirty (30) days from the date of receipt of written notice/ demand of appointment of arbitrator from either Party. The place of arbitration shall be Mumbai. Neither Party may proceed with arbitration proceedings unless that Party has first made reasonable efforts to resolve the dispute or difference through discussions in accordance with these Clauses.

43.4 The cost of arbitration shall be shared equally between both the parties.

43.5 The Contractor shall be obliged to carry out their obligations under the Contract in the event the dispute is referred to arbitration. The Owner shall be entitled to retain any sum or portion of the Contract Sum which has become due and payable, for any unfinished works or any subject matter under arbitration.

44 Staff and Labour

44.1 Except as otherwise stated in the Specification, the Contractor shall make arrangements for the engagement of all staff and labour, and for their payment.

44.2 The Contractor shall pay rates of wages, and observe conditions of labour, which are not lower than what is provided under law from time to time for the trade or industry.

44.3 The Contractor shall not recruit, or attempt to recruit, staff and labour from amongst the Owner's Personnel.

44.4 The Contractor shall comply with all the relevant labour Laws or any modifications thereof or any other laws relating thereto and rules made thereunder from time to time, applicable to the Contractor's Personnel, including Laws relating to their employment, health, safety, welfare, and shall allow them all their legal rights. Before commencement of Work, the Contractor must possess a valid labour licence from the concerned authorities and furnish a copy of the same to the Owner. The Contractor's compliance and adherence shall include but not limited to:

(a) The Contract Labour (Regulation & Abolition) Act, 1970;

b) Minimum Wages Act, 1948;

c) Payment of wages Act, 1936;

d) Industrial Disputes Act, 1947;

e) Trade union Act, 1926;

f) Workmen Compensation Act, 1923;

g) Employee State Insurance Act, 1948;

h) Motor and Transport Workers Act;

i) Apprentices Act, 1961;

j) The Employees Provident Fund Act, 1952;

k) The Building and Other Construction Workers Act 1996 (BOCW Act);

l) The Building and Other Construction Workers Welfare Cess Act 1996 (Cess Act); and

m) Any other applicable laws and regulations

44.5 The establishment of the Contractor shall be duly registered under the Employees Provident Fund and Miscellaneous Provisions Act, 1952 and the Employees State Insurance Act, 1948. Contractor shall duly pay his contributions and his employees' contributions to the authorities prescribed under the said Acts and any Schemes framed thereunder in respect of all labour employed by him for the execution of the Contract.

44.6 The Contractor shall require his employees to obey all applicable Laws, including those concerning safety at work.

No work shall be carried out on the Site on locally recognised days of rest, or outside the normal working hours, unless:

a) otherwise stated in the Contract,

b) the Owner gives consent, or

c) the work is unavoidable, or necessary for the protection of life or property or for the safety of the Works, in which case the Contractor shall immediately advise the Owner.

Facilities for Staff and Labour

44.7 Contractor shall make his own arrangements for labour accommodation outside the Site premises. The Contractor shall provide and maintain, at his own cost, all necessary accommodation, washroom facilities for workers and staff at site and at labour camp, regular health checkups, welfare facilities for labour and staff.

44.8 The Contractor shall not permit any of the Contractor's Personnel to maintain any temporary or permanent living quarters within the structures forming part of the Permanent Works.

Contractor's Superintendence

44.9 Throughout the execution of the Works, and as long thereafter as is necessary to fulfil the Contractor's obligations, the Contractor shall provide all necessary superintendence to plan, arrange, direct, manage, inspect and test the work.

44.10 Superintendence shall be given by a sufficient number of persons having adequate knowledge of the language for communications and of the operations to be carried out (including the methods and techniques required, the hazards likely to be encountered and methods of preventing accidents), for the satisfactory and safe execution of the Works.

Contractor's Personnel

44.11 The Contractor's Personnel shall be appropriately qualified, skilled and experienced in their respective trades or occupations. The Owner may require the Contractor to remove (or cause to be removed) any person employed on the Site or Works, including the Contractor's Representative if applicable, who:

a) persists in any misconduct or lack of care,

b) carries out duties incompetently or negligently,

c) fails to conform with any provisions of the Contract, or

d) persists in any conduct which is prejudicial to safety, health, or the protection of the environment.

The Contractor shall then appoint (or cause to be appointed) a suitable replacement person.

Records of Contractor's Personnel and Equipment

44.12 The Contractor shall submit, to the EIC, details showing the number of each class of Contractor's Personnel and of each type of Contractor's Equipment on the Site. Details shall be submitted each calendar month, in a form approved by the Engineer, until the Contractor has completed whole of the Works.

Disorderly Conduct

44.13 The Contractor shall at all times take all reasonable precautions to prevent any unlawful, riotous or disorderly conduct by or amongst the Contractor's Personnel, and to preserve peace and protection of persons and property on and near the Site.

Supply of Water	**44.14**	The Contractor shall provide on the Site an adequate supply of drinking water and water for the use of the Contractor's Personnel.
Measures against Insect and Pest Nuisance	**44.15**	The Contractor shall at all times take the necessary precautions to protect the Contractor's Personnel employed on the Site from insect and pest nuisance, and to reduce their danger to health. The Contractor shall comply with all the regulations of the local health authorities, including use of appropriate insecticide.
Prohibition of Forced or Compulsory Labour	**44.16**	The contractor shall not employ "forced or compulsory labour" in any form. "Forced or compulsory labour" consists of all work or service, not voluntarily performed, that is extracted from an individual under threat of force or penalty.
Prohibition of Child Labour	**44.17**	The Contractor shall not employ any person below the age of 18 years to perform any work and shall ensure that no person below the age of 18 years enters the work place.
Employment Records of Workers	**44.18**	The Contractor shall keep complete and accurate records of the employment of labour at the Site. The records shall include the names, ages, genders, hours worked and wages paid to all workers. These records shall be summarized on a monthly basis and shall be available for inspection by the Engineer during normal working hours.
45 Safety Procedures	**45.1**	The Contractor shall throughout the execution of the Works including remedying of any defects: (a) take full responsibility for the adequacy, stability, safety and security of the Works, Plant, Equipment, operations on Site, installation, construction and transportation; (b) have full regard and take care of the safety of all persons entitled to be on the Site (including to, without limitation, persons to whom access to the Site has been allowed by the Contractor); (c) comply with all applicable and relevant safety regulations, including but not limited to provision of safety gear; (d) maintain proper housekeeping of Site and other facilities at appropriate intervals, keep the Site and the Works in an orderly state appropriate to the avoidance of injury to all persons and shall keep the Owner indemnified against all injuries to such persons; (e) provide and maintain all lights, guards, fences, barricades, warning signs; and (f) where any work would otherwise be carried out in darkness, ensure that all parts of the Site where work is being carried out are so lighted as to ensure the safety of all persons on or in the vicinity of the Site and of such work. Contractor, at all the times, shall ensure sufficient illumination at work places like execution point, Contractor's store, office, access areas, labour camp (outside of premises) etc..
	45.2	Contractor is required to take note of all the necessary provisions in the Owner's Construction Safety Manual (**click this link to download**) which is hereby incorporated by reference into the Contract, as if written out in the Contract in full.
	45.3	The Contractor shall throughout the execution of the Works including remedying of any defects: (1) educate and train its workforce designated for the Project about the grievance redressal mechanisms and sexual harassment policy in place. (2) provide an induction training covering operational training to their workforce designated for the Project about the process or job work they will be involved in. (3) not employ any person below the age of 18 years and will abide by provisions under the Child Labour (Prohibition and Regulation) Amendment Act, 2016. (4) maintain age proof records for its workforce designated for the Project. (5) not employ any forced or bonded labour and will abide by provisions under Bonded Labour System (Abolition) Act, 1976. (6) not carry out any employment practices which could be deemed as restrictive in nature such as withholding of any original documents or assets of its workforce designated for the Project. (7) conduct background check and maintain police verification records for its workforce designated for the Project. (8) maintain a compliance register for its operations and workforce designated for the Project. (9) maintain documentation for all the applicable regulatory licenses, approvals, records, statements and consents required for their operations.

(10) make necessary provisions under Workmen's Compensation Act, 1923 and Employees' Provident Funds & Miscellaneous Provisions Act, 1952, to cover its workforce designated for the Project.

(11) provide rights to audit to the Owner and its third-party auditors and furnish documents as may be necessary for the purpose of completing the audit.

(12) ensure that the third party vendors maintain and share the applicable E&S licenses and documentation required under the respective regulations. All the documents will be maintained in one file which should be readily available to the project team.

(13) ensure that the third-party vendor will not withhold any documentation of any workers being employed for the project.

(14) take prior approval of the Engineer-in-Charge before sub-letting any job work and will share a valid license and all the necessary documentation of the sub-contractor to be engaged prior to approval of Engineer-in-Charge.

(15) take all the applicable approvals including signoff from the local authorities for undertaking work at night and maintain documentation on behalf of the Owner which will be reviewed by the Engineer-in-Charge once every three months.

45.4 The Contract Price is deemed to be inclusive of all the necessary costs to meet the prescribed, necessary and relevant safety standards. In the case, the Contractor fails in the above, the Owner reserves the right to provide the necessary arrangements and recover the costs from the Contractor.

45.5 The Contractor shall take all reasonable steps to protect the environment (both on and off the Site) and to avoid damage and nuisance to people and property resulting from pollution, dust, noise and other results of his operations. The Contractor shall ensure that emissions, surface discharges and effluent from the Contractor's activities shall not exceed the values prescribed by applicable Laws.

45.6 The Contractor shall indemnify the Owner against any liability or damages or claims arising out of his operations. The Contractor shall be responsible and liable for any stoppage, closure or suspension of the works due to any contravention of statutory requirements relating to the protection of the environment and shall indemnify and keep indemnified the Owner in this regard.

45.7 The Contract Price is deemed to be inclusive of all the necessary costs to protect the environment as required. In the case, the Contractor fails in the above, the Owner reserves the right to provide the necessary arrangements and recover the costs from the Contractor.

46 Anti bribery and Corruption

46.1 The Parties agree that at all times in connection with and throughout the course of the Contract and thereafter, they will comply with and they will take reasonable measures to ensure that their subcontractors, agents or other third parties, will comply with Owner's Anti Bribery and Corruption Policy and Code of Conduct Policy (**click here to view the attached document**), which is hereby incorporated by reference into the Contract, as if written out in the Contract in full.

46.2 If the Owner determines that the Contractor has failed to abide by the Owner's Anti Bribery and Corruption Policy and Code of Conduct Policy, in competing for or in executing the Contract, then the Owner may terminate the Contractor's employment under the Contract and expel him from the Site.

Anti-Bribery and Corruption Policy

The Business Partners, Contractors, Vendors or any Third Parties dealing with the **Owner** agrees and undertakes that it has during the process of negotiations and finalization of the contractual/ business terms and shall during the course of the Agreement, abide by all Anti-Bribery and Corruption Laws of the land including but not limited to:

a. The Prevention of Corruption Act, 1988 and or any other Anti-Bribery and Corruption law related acts and/or any amendment or modification of such Acts/Laws from time to time;

b. Any and all Anti-Bribery and Corruption laws and or regulations currently applicable or may be applicable due to change in regulatory landscape in any jurisdiction which may be applicable to the respective Business Partners, Contractors, Vendors or any Third Party dealing with the **Owner**, for the terms of implementation of this Agreement or any agreement to be entered into pursuant to it; and

c. In sum and substance the foreign Anti-Bribery and Corruption laws i.e. United States Foreign Corrupt Practices Act ('FCPA'), United Kingdom Bribery Act ('UKBA') and The Canadian Corruption of Foreign Public Officials Act ('CFPOA');

The Business Partners, Contractors, Vendors or Third Parties agrees and confirms that it or any associated person/third party has not made, offered, paid, promised or authorized, and will not make, offer, pay, promise or authorize, or commit any act, including but not limited to gifts or anything of value directly or indirectly, to influence a decision or gain an improper or unfair advantage in promoting, enhancing or retaining business for the work/business dealing for the **Owner**. This includes obtaining licenses or regulatory approvals, preventing negative government actions, reducing taxes, avoiding duties or customs fee, or blocking a competitor from bidding on business.

Gifts or other considerations (including cash) may be construed as bribes and may be to public officials or private parties.

The Business Partners, Contractors, Vendor and Third Parties agrees and undertakes that it shall maintain accurate books and records pertaining to this agreement.

The Business Partners, Contractors, Vendor and Third Parties also agrees and undertakes to provide all information related to any potential violation of the above laws, if it happens, and shall allow the **Owner** or any third party, who will be under non-disclosure agreement with Business Partner, Contractor, Vendor or the Third Party, appointed and authorized by the **Owner** to audit its books and records, if any such incident happens.

The Business Partner, Contractors, Vendor and Third Party also undertakes that it will make sure that the staff or team members or associated persons who will be performing the said agreement will comply with the **Owner's** Anti Bribery and Corruption Policy and Code of Conduct Policy ('referred as Policies') in sum and substance, which its staff, team members and associated persons performing the said Agreement have read, understood and signed in acknowledgement and will not violate the **Owner's** Policies or any applicable Anti-Corruption Laws. If there is any non-compliance by any team member of the **Owner's** Policies while executing the assignment the Business Partner, Contractor, Vendor and Third Party shall be responsible and liable for the same.

Thoth Mall and Commercial Real Estate
Private Limited

Shell & Core Works
The Proposed Mall & Multiplex

ANNEXURE A - SCHEDULE OF BASIC RATES

The Contractor is required to considered the below mentioned basic rates while filling up the proposal. All these rates which are mentioned below are landed costs including loading, taxes and duties, excluding GST. It is further clarified that any local transport from contractor's yard to the site shall be borne by the contractor and shall not form as part of adjustments under basic rates.

In all the cases the contractor is required to submit the proof of payments, challans, gate passes etc made to receive these materials at site at said unit price.

1. Contractor needs to send the comparison of Steel by email before purchase and after the approval of rates by email, he can purchase the material and this rate is considered as purchase rate for steel and applicable for basic rate difference. All basic rate difference will be based on without GST only. For Cement, Contractor needs to submit the Actual bills of purchase along with supporting documents and based on the RA bills concrete grade wise quantity, he needs to submit the Cement consumption statement. Client will check the market rates directly and Lower purchase will be consider for the basic rate difference. AAC block will have same practice and lower rate rate will be consider for basic rate difference.

2. The Company may use its own resources (including E Sourcing etc.) to get the better rates of the mentioned materials. The quantities of materials to be procured shall be discussed with Company at regular intervals and contractor shall only procure the materials and bring to site after due consultation and clearance from Company.

3. The difference of present rate less base rate shall be paid/recovered as per actual work performed at site as per agreed payment terms.

BASIC RATE OF MATERIAL

Sl. No.	Description	Basic Rates	Permissible Wastages
1	Cement (50 kg bag)	Rs.280 + GST /Bag	NA
2	Reinforcement Steel	Rs.47,000 + GST /MT	2.5%
3	Structural Steel	Rs.58,000 + GST /MT	2.5%
4	AAC Block	Rs.3,600 + GST /CMT	NA
5	PT Strands	Rs. 65,000 +GST /MT	NA

The amount payable to the Contractor for the Work done shall be adjusted for increase or decrease in the rates for the materials listed under **Material Basic Rates** as under:

A = Q x (P – B)

A - Amount payable or recoverable

Q - Material Consumption for Quantity consumed during the period under consideration

P - Lesser of P1 [Approved Procurement Price] and P2 [Actual Procurement Price]

B - Material Basic Rate

Material Basic Rate (B): The material basic rates as indicated under Material Basic Rates List shall be considered.

a) Copies of Purchase Orders;
b) Delivery Challans;
c) Proof of payment; and
d) Any other documents as required by the Owner

Owner shall approve Actual Procurement Price (P2)

Material Consumption Quantity (Q): Quantity of materials calculated for the work done with Owner approved material consumption coefficients and Owner approved wastage allowances.

Only the quantity of materials actually brought by the Contractor on site of Work and consumed in the Work duly supported with invoices shall be considered for Material Consumption Quantity.

ANNEXURE – B

Contractor's Key Personnel

S.No.	Position	Qualification	Experience in Years	Numbers

Note:

1. Tenderer to fill up the number of key resource deployment.

2. Other than the above staff, the supervisory, additional technical and non-technical staff shall be deployed as per the site requirements & as per Company's instructions.

Annexure B - Schedule of Manpower/Key Resources

Name of Project: Shell & Core Civil & Structural Works for The Proposed Mall & Multiplex at Surat

Name of Contractor: PSP Projects Ltd.

Sl No.	Category	UoM	Nos.	Staff Deployment																								Remarks
				Mar-24	Apr-24	May-24	Jun-24	Jul-24	Aug-24	Sep-24	Oct-24	Nov-24	Dec-24	Jan-25	Feb-25	Mar-25	Apr-25	May-25	Jun-25	Jul-25	Aug-25	Sep-25	Oct-25	Nov-25	Dec-25	Jan-26	Feb-26	
1	Project Manager	Nos	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	
2	Sr. Engineer	Nos	2	1	1	1	1	1	1	1	1	2	2	2	2	2	2	2	2	2	2	2	1	1	1	1	1	
3	Asst. Engineer	Nos	2	1	1	1	1	2	2	2	2	2	2	2	2	2	2	2	2	2	2	2	2	2	2	2	2	
4	Jr. Engineer	Nos	4	2	2	2	2	4	4	4	4	4	4	4	4	4	4	4	4	4	4	4	4	4	4	4	4	
5	Surveyor	Nos	2	1	1	1	1	1	1	1	1	1	1	2	2	2	2	2	2	2	2	1	1	1	1	1	1	
6	Supervisor/Foreman	Nos	3	2	2	2	2	3	3	3	3	3	3	3	3	3	3	3	3	3	3	3	3	3	3	3	3	
7	Planning Manager	Nos	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	
8	Planning Engineer	Nos	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	
9	Document Controller	Nos	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	
10	Billing Engineer	Nos	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	
11	Quantity Surveyor	Nos	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	
12	P&M Engineer	Nos	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	
13	Quality Manager	Nos	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	
14	Quality Engineer	Nos	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	
15	Quality Supervisor	Nos	2	2	2	2	2	2	2	2	2	2	2	2	2	2	2	2	2	2	2	2	2	2	2	2	2	
16	Safety Manager	Nos	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	
17	Safety Supervisor	Nos	2	2	2	2	2	2	2	2	2	2	2	2	2	2	2	2	2	2	2	2	2	2	2	2	2	
18	Safety Stewarts	Nos	As per Requirement																									
19	Store Manager	Nos	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	
20	Store Keepers	Nos	3	3	3	3	3	3	3	3	3	3	3	3	3	3	3	3	3	3	3	3	3	3	3	3	3	
21	HR/Admin Incharge	Nos	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	
22	Supporting Staff	Nos	As per Requirement																									
	Total Staff		**32**	**26**	**26**	**26**	**26**	**30**	**30**	**30**	**30**	**31**	**31**	**32**	**32**	**32**	**32**	**32**	**32**	**32**	**31**	**30**	**30**	**30**	**30**	**30**	

Note: The Above Schedule is tentative as per tender documents. The actual mobilization will be as per site requirement.

THOTH MALL AND COMMERCIAL REAL ESTATE PVT. LTD.

PSP PROJECTS LIMITED AHMEDABAD

Thoth Mall and Commercial Real Estate Pvt Ltd.

Shell & Core Works
The Proposed Mall & Multiplex

ANNEXURE - C

List of Plant and Equipment

S.No.	Item	Description, make, and age (years)	Condition (new, good, poor) and number available	Owned, leased (from whom?), or to be purchased (from whom?)	No. of Equipment
1					
2					
3					
4					
5					

NOTE – The list should also include scaffolding items.

Annexure C - List of Major Plant & Equipment

Name of Project:
Shell & Core Civil & Structural Works for The Proposed Mall & Multiplex at Surat

Name of Contractor: PSP Projects Ltd.

Sr. No.	Description	Capacity	No. of Equipments
1	RMC Plant	30 cu.m per hour	1 + (From Nearby Site/ Plant)
2	Transit Mixer	6 cum	4 + 1 Standby
3	Tower Crane	Potain 40/50 dia	2
4	Concrete Pump	7 CuM	1 + 1 Standby
5	Excavator	As per Requirement	1
6	Multi Axle Tipper	12 Ton	2
7	Farhanas	As per Requirement	2
8	Weigh Bridge	100 Tonne	1
9	Pick Ups	-	1
10	Concrete Mixer	1 Bag	1
11	Weight Batcher	420 kg	1
12	Needle Vibrator	40mm	6
13	Bar Bending Machine	-	4
14	Bar Cutting Machine	-	4
15	Welding Machine	440 V, 35 kVA	2
16	Lab Testing Equipment	Set	1

ANNEXURE – D

List of Sub Contractors

S.No.	Name of Sub Contractor	Discipline/Portion of Works	Approximate Value of Largest Subcontract (in Rs.)	List of Work
1				
2				
3				
4				
5				

Press Information Bureau
Government of India
Ministry of Environment and Forests
29-March-2016 15:40 IST

Environment Ministry Notifies Construction and Demolition Waste Management Rules for the First Time

'Rules are an Intiative to Effectively Tackle Pollution and Waste Management': Javadekar

The Government has notified Construction & Demolition Waste Management Rules, 2016 for the first time. Outlining the salient features of the Construction & Waste Management Rules here today, Union Minister of State (Independent Charge) of Environment, Forest and Climate Change, Shri Prakash Javadekar, said that the rules are an initiative to effectively tackle the issues of pollution and waste management. Shri Javadekar said that at present, the construction & demolition waste generated is about 530 million tonnes annually. The Minister said that construction & demolition waste is not a waste, but a resource. He added that the basis of these Rules is to recover, recycle and reuse the waste generated through construction and demolition. Shri Javadekar said that segregating construction and demolition waste and depositing it to the collection centres for processing will now be the responsibility of every waste generator.

The Environment Minister highlighted that the local bodies will have to utilize 10-20% material from construction and demolition waste in municipal and government contracts. Shri Javadekar said that cities with a population of more than one million will commission processing and disposal facility within 18 months from the date of final notification of these rules, while cities with a population of 0.5 to 1 million and those with a population of less than 0.5 million will have to provide these facilities within two years and three years respectively. "Permission for construction will be given only when the complete construction and demolition waste management plan is presented", he said. The Minister also pointed out that large generators of waste will have to pay relevant charges for collection, transportation, processing and disposal, as notified by the concerned authorities.

The draft Construction & Waste Management Rules were published three months ago, to which the Ministry had received 111 suggestions.

The salient features of the Construction & Demolition Waste Management Rules, 2016 are:

(i) **Application**

- Applies to everyone who generates construction and demolition waste.

(ii) **Duties of waste Generators**

- Every waste generator shall segregate construction and demolition waste and deposit at collection centre or handover it to the authorised processing facilities
- Shall ensure that there is no littering or deposition so as to prevent obstruction to the traffic or the public or drains.
- Large generators (who generate more than 20 tons or more in one day or 300 tons per project in a month) shall submit waste management plan and get appropriate approvals from the local authority before starting construction or demolition or remodeling work,
- Large generators shall have environment management plan to address the likely environmental issues from construction, demolition, storage, transportation process and disposal / reuse of C & D Waste.
- Large generators shall segregate the waste into four streams such as concrete, soil, steel, wood and plastics, bricks and mortar,
- Large generators shall pay relevant charges for collection, transportation, processing and disposal as notified by the concerned authorities;

(iii) **Duties of Service providers and Contractors**

- The service providers shall prepare a comprehensive waste management plan for waste generated within their jurisdiction, within six months from the date of notification of these rules,
- Shall remove all construction and demolition waste in consultation with the concerned local authority on their own or through any agency.

(iv) **Duties of State Government and Local Authorities**

- The Secretary, UDD in the State Government shall prepare their policy with respect to management of construction and demolition of waste within one year from date of final notification of these rules.
- The concerned department in the State Government dealing with land shall provide suitable sites for setting up of the storage, processing and recycling facilities for construction and demolition waste with one-and-a-half years from date of final notification of these rules.
- The Town and Country planning Department shall incorporate the site in the approved land use plan so that there is no disturbance to the processing facility on a long term basis.
- Shall procure and utilize 10-20% materials made from construction and demolition waste in municipal and Government contracts.
- Local Authority shall place appropriate containers for collection of waste, removal at regular intervals, transportation to appropriate sites for processing and disposal.
- LA shall seek detailed plan or undertaking from large generator of construction and demolition waste and sanction the waste management plan;
- Seek assistance from concerned authorities for safe disposal of construction and demolition waste contaminated with industrial hazardous or toxic material or nuclear waste if any;
- LA shall give appropriate incentives to generator for salvaging, processing and or recycling preferably in-situ;
- LA shall establish a data base and update once in a year,
- Million plus cities (based on 2011 census of India), shall commission the processing and disposal facility within one-and-a-half years from date of final notification of these rules
- 0.5 to 1 million cities, shall commission the processing and disposal facility within two years from date of final notification of these rules
- for other cities (< 0.5 million populations), shall commission the processing and disposal facility within three yearsfrom date of final notification of these rules

(v) **Duties of Central Pollution Control Board, State Pollution Control Board or Pollution Control Committee**

- The Central Pollution Control Board shall prepare operational guidelines related to environmental management of construction and demolition waste.
- SPCB shall grant authorization to construction and demolition waste processing facility
- Monitor the implementation of these rules by the concerned local bodies
- Submit annual report to the Central Pollution Control Board and the State Government.

(v) Standards for products of construction and demolition waste

- The Bureau of Indian Standards need to prepare code of practices and standards for products of construction and demolition waste
- Indian Roads Congress need to prepare standards and practices pertaining to products of construction and demolition waste in roads construction.

(vi) Duties of Central Ministries

- The Ministry of Urban Development, and the Ministry of Rural Development, Ministry of Panchayat Raj, shall facilitate local bodies in compliance of these rules;
- The Ministry of Environment, Forest and Climate Change shall review implementation of these rules as and when required.

(vii) Facility for processing / recycling facility

- The operator of the facility shall obtain authorization from State Pollution Control Board or Pollution Control Committee.
- The processing / recycling site shall be away from habitation clusters, forest areas, water bodies, monuments, National Parks, Wetlands and places of important cultural, historical or religious interest.
- The processing/recycling facility exceeding five Tones per day capacity, shall maintain a buffer zone of no development around the facility.

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[Published In the Gazette of India, Part-II, Section-3, Sub-section (ii)]
Ministry of Environment, Forest and Climate Change

NOTIFICATION

New Delhi, the 29th March, 2016

G.S.R. 317(E).-Whereas the Municipal Solid Wastes (Management and Handling) Rules, 2000 published vide notification number S.O. 908(E), dated the 25th September, 2000 by the Government of India in the erstwhile Ministry of Environment and Forests, provided a regulatory frame work for management of Municipal Solid Waste generated in the urban area of the country;

And whereas, to make these rules more effective and to improve the collection, segregation, recycling, treatment and disposal of solid waste in an environmentally sound manner, the Central Government reviewed the existing rules and it was considered necessary to revise the existing rules with a emphasis on the roles and accountability of waste generators and various stakeholders, give thrust to segregation, recovery, reuse, recycle at source, address in detail the management of construction and demolition waste.

And whereas, the draft rules, namely, the Solid Waste Management Rules, 2015 with a separate chapter on construction and demolition waste were published by the Central Government in the Ministry of Environment, Forest and Climate Change vide G.S.R. 451 (E), datedthe 3rd June, 2015 inviting objections or suggestions from the public within sixty days from the date of publication of the said notification;

And Whereas, the objections or suggestions received within the stipulated period were duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sections 6, 25 of the Environment (Protection) Act, 1986 (29 of 1986), and in supersession of the Municipal Solid Wastes (Management and Handling) Rules, 2000, except as respect things done or omitted to be done before such supersession, the Central Government hereby notifies the following rules for Management of Construction and Demolition Waste –

1. **Short title and commencement.**-(1) These rules shall be called the Construction and Demolition Waste Management Rules, 2016.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. **Application.**-The rules shall apply to every waste resulting from construction, re-modeling, repair and demolition of any civil structure of individual or organisation or authority who generates construction and demolition waste such as building materials, debris, rubble.

3. **Definitions** –(1) In these rules, unless the context otherwise requires,-

(a) "**ACT**" means the Environment (Protection) Act, 1986 (29 of 1986);

(b) "**construction**" means the process of erecting of building or built facility or other structure, or

building of infrastructure including alteration in these entities,;

(c) **"construction and demolition waste"** means the waste comprising of building materials, debris and rubble resulting from construction, re-modeling, repair and demolition of any civil structure;

(d) **"de-construction"** means a planned selective demolition in which salvage, re-use and recycling of the demolished structure is maximized;

(e) **"demolition"** means breaking down or tearing down buildings and other structures either manually or using mechanical force (by various equipment) or by implosion using explosives.

(f) **"form" means a Form annexed to these rules;**

(g) **"local authority"** means an urban local authority with different nomenclature such as municipal corporation, municipality, nagarpalika, nagarnigam, nagarpanchayat, municipal council including notified area committee and not limited to or any other local authority constituted under the relevant statutes such as gram panchayat, where the management of construction and demolition waste is entrusted to such agency;

(h) **" schedule"** means a schedule annexed to these rules;

(i) **"service provider'** means authorities who provide services like water, sewerage, electricity, telephone, roads, drainage etc. often generate construction and demolition waste during their activities, which includes excavation, demolition and civil work;

(j) **"waste generator" means any person or association of persons** or institution, residential and commercial establishments including Indian Railways, Airport, Port and Harbour and Defence establishments who undertakes construction of or demolition of any civil structure which generate construction and demolition waste.

(2) Words and expressions used but not defined herein shall have the same meaning defined in the ACT.

(4) **Duties of the waste generator -**

(1) Every waste generator shall prima-facie be responsible for collection, segregation of concrete, soil and others and storage of construction and demolition waste generated, as directed or notified by the concerned local authority in consonance with these rules.

(2) The generator shall ensure that other waste (such as solid waste) does not get mixed with this waste and is stored and disposed separately.

(3) Waste generators who generate more than 20 tons or more in one day or 300 tons per project in a month shall segregate the waste into four streams such as concrete, soil, steel, wood and plastics, bricks and mortar and shall submit waste management plan and get appropriate approvals from the local authority before starting construction or demolition or remodeling work and keep the concerned

authorities informed regarding the relevant activities from the planning stage to the implementation stage and this should be on project to project basis.

(4) Every waste generator shall keep the construction and demolition waste within the premise or get the waste deposited at collection centre so made by the local body or handover it to the authorised processing facilities of construction and demolition waste; and ensure that there is no littering or deposition of construction and demolition waste so as to prevent obstruction to the traffic or the public or drains.

(5) Every waste generator shall pay relevant charges for collection, transportation, processing and disposal as notified by the concerned authorities; Waste generators who generate more than 20 tons or more in one day or 300 tons per project in a month shall have to pay for the processing and disposal of construction and demolition waste generated by them, apart from the payment for storage, collection and transportation. The rate shall be fixed by the concerned local authority or any other authority designated by the State Government.

(5) Duties of service provider and their contractors -

(1) The service providers shall prepare within six months from the date of notification of these rules, a comprehensive waste management plan covering segregation, storage, collection, reuse, recycling, transportation and disposal of construction and demolition waste generated within their jurisdiction.

(2) The service providers shall remove all construction and demolition waste and clean the area every day, if possible, or depending upon the duration of the work, the quantity and type of waste generated, appropriate storage and collection, a reasonable timeframe shall be worked out in consultation with the concerned local authority.

(3) In case of the service providers have no logistics support to carry out the work specified in sub-rules (1) and (2) , they shall tie up with the authorised agencies for removal of construction and demolition waste and pay the relevant charges as notified by the local authority.

(6) Duties of local authority-The local authority shall,-

(1) issue detailed directions with regard to proper management of construction and demolition waste within its jurisdiction in accordance with the provisions of these rules and the local authority shall seek detailed plan or undertaking as applicable, from generator of construction and demolition waste;

(2) chalk out stages, methodology and equipment, material involved in the overall activity and final clean up after completion of the construction and demolition ;

(3c) seek assistance from concerned authorities for safe disposal of construction and demolition waste contaminated with industrial hazardous or toxic material or nuclear waste if any;

(4) shall make arrangements and place appropriate containers for collection of waste and shall remove at regular intervals or when they are filled, either through own resources or by appointing private operators.

(5) shall get the collected waste transported to appropriate sites for processing and disposal either through own resources or by appointing private operators;

(6) shall give appropriate incentives to generator for salvaging, processing and or recycling preferably in-situ;

(7) shall examine and sanction the waste management plan of the generators within a period of one month or from the date of approval of building plan, whichever is earlier from the date of its submission;

(8) shall keep track of the generation of construction and demolition waste within its jurisdiction and establish a data base and update once in a year;

(9) shall device appropriate measures in consultation with expert institutions for management of construction and demolition waste generated including processing facility and for using the recycled products in the best possible manner;

(10) shall create a sustained system of information, education and communication for construction and demolition waste through collaboration with expert institutions and civil societies and also disseminate through their own website;

(11) shall make provision for giving incentives for use of material made out of construction and demolition waste in the construction activity including in non-structural concrete, paving blocks, lower layers of road pavements, colony and rural roads.

(7) Criteria for storage, processing or recycling facilities for construction and demolition waste and application of construction and demolition waste and its products-

(1) The site for storage and processing or recycling facilities for construction and demolition waste shall be selected as per the criteria given in **Schedule I**;

(2) The operator of the facility as specified in sub- rules (1) shall apply in **Form I** for authorization from State Pollution Control Board or Pollution Control Committee.

(3) The operator of the facility shall submit the annual report to the State Pollution Control Board in **Form II.**

(3) Application of materials made from construction and demolition waste in operation of sanitary landfill shall be as per the criteria given in **Schedule II.**

(8) Duties of State Pollution Control Board or Pollution Control Committee-

(1) State Pollution Control Board or Pollution Control Committee shall monitor the implementation of these rules by the concerned local bodies and the competent authorities and the annual report shall be sent to the Central Pollution Control Board and the State Government or Union Territory or any other State level nodal agency identified by the State Government or Union Territory administration for generating State level comprehensive data. Such reports shall also contain the comments and suggestions of the State Pollution Control Board or Pollution Control Committee with respect to any comments or changes required;

(2) State Pollution Control Board or Pollution Control Committee shall grant authorization to construction and demolition waste processing facility in **Form-III** as specified under these rules after examining the application received in **Form I**;

(3) State Pollution Control Board or Pollution Control Committee shall prepare annual report in **Form IV** with special emphasis on the implementation status of compliance of these rules and forward report to Central Pollution Control Board before the 31st July for each financial year.

(9) Duties of State Government or Union Territory Administration-

(1) The Secretary in-charge of development in the State Government or Union territory administration shall prepare their policy document with respect to management of construction and demolition of waste in accordance with the provisions of these rules within one year from date of final notification of these rules.

(2) The concerned department in the State Government dealing with land shall be responsible for providing suitable sites for setting up of the storage, processing and recycling facilities for construction and demolition waste.

(3) The Town and Country planning Department shall incorporate the site in the approved land use plan so that there is no disturbance to the processing facility on a long term basis.

(4) Procurement of materials made from construction and demolition waste shall be made mandatory to a certain percentage (say 10-20%) in municipal and Government contracts subject to strict quality control.

(10) Duties of the Central Pollution Control Board - (1) The Central Pollution Control Board shall,-

(a) prepare operational guidelines related to environmental management of construction and demolition waste management;

(b) analyze and collate the data received from the State Pollution Control Boards or Pollution Control Committee to review these rules from time to time;

(c) coordinate with all the State Pollution Control Board and Pollution Control Committees for any matter related to development of environmental standards;

(d) forward annual compliance report to Central Government before the 30th August for each financial year based on reports given by State Pollution Control Boards of Pollution Control Committees.

(11) Duties of Bureau of Indian Standards and Indian Roads Congress -The Bureau of Indian Standards and Indian Roads Congress shall be responsible for preparation of code of practices and standards for use of recycled materials and products of construction and demolition waste in respect of construction activities and the role of Indian Road Congress shall be specific to the standards and practices pertaining to construction of roads.

(12) Duties of the Central Government -

(1) The Ministry of Urban Development, and the Ministry of Rural Development, Ministry of Panchayat Raj, shall be responsible for facilitating local bodies in compliance of these rules;

(2) The Ministry of Environment, Forest and Climate Change shall be responsible for reviewing implementation of these rules as and when required.

13. Timeframe for implementation of the provisions of these rules -The timeline for implementation of these rules shall be as specified in **Schedule III:**

14. Accident reporting by the construction and demolition waste processing facilities-In case of any accident during construction and demolition waste processing or treatment or disposal facility, the officer in charge of the facility in the local authority or the operator of the facility shall report of the accident in **Form-V** to the local authority. Local body shall review and issue instruction if any, to the in-charge of the facility.

Schedule I

Criteria for Site Selection for Storage and Processing or Recycling Facilities for construction and demolition Waste

[See Rule 7(1)]

(1) The concerned department in the State Government dealing with land shall be responsible for providing suitable sites for setting up of the storage, processing and recycling facilities for construction and demolition and hand over the sites to the concerned local authority for development, operation and maintenance, which shall ultimately be given to the operators by Competent Authority and wherever above Authority is not available, shall lie with the concerned local authority.

(2) The Local authority shall co-ordinate (in consultation with Department of Urban Development of the State or the Union territory) with the concerned organizations for giving necessary approvals and clearances to the operators.

(3) Construction and demolition waste shall be utilized in sanitary landfill for municipal solid waste of the city or region as mentioned at Schedule I of thse rule. Residues from construction and demolition waste processing or recycling industries shall be land filled in the sanitary landfill for solid waste.

(4) The processing or recycling shall be large enough to last for 20-25 years (project based on-site recycling facilities).

(5) The processing or recycling site shall be away from habitation clusters, forest areas, water bodies, monuments, National Parks, Wetlands and places of important cultural, historical or religious interest.

(6) A buffer zone of no development shall be maintained around solid waste processing and disposal facility, exceeding five Tonnes per day of installed capacity. This will be maintained within the

total area of the solid waste processing and disposal facility. The buffer zone shall be prescribed on case to case basis by the local authority in consultation with concerned State Pollution Control Board.

(7) Processing or recycling site shall be fenced or hedged and provided with proper gate to monitor incoming vehicles or other modes of transportation.

(8) The approach and or internal roads shall be concreted or paved so as to avoid generation of dust particles due to vehicular movement and shall be so designed to ensure free movement of vehicles and other machinery.

(9) Provisions of weigh bridge to measure quantity of waste brought at landfill site, fire protection equipment and other facilities as may be required shall be provided.

(10) Utilities such as drinking water and sanitary facilities (preferably washing/bathing facilities for workers) and lighting arrangements for easy landfill operations during night hours shall be provided and Safety provisions including health inspections of workers at landfill sites shall be carried out made.

(11) In order to prevent pollution from processing or recycling operations, the following provisions shall be made, namely:

(a) Provision of storm water drains to prevent stagnation of surface water;
(b) Provision of paved or concreted surface in selected areas in the processing or recycling facility for minimizing dust and damage to the site.
(c) Prevention of noise pollution from processing and recycling plant:
(d) provision for treatment of effluent if any, to meet the discharge norms as per Environment (Protection) Rules, 1986.

(12) Work Zone air quality at the Processing or Recycling site and ambient air quality at the vicinity shall be monitored.

(13) The measurement of ambient noise shall be done at the interface of the facility with the surrounding area, i.e., at plant boundary.

(14) The following projects shall be exempted from the norms of pollution from dust and noise as mentioned above:

For construction work, where at least 80 percent construction and demolition waste is recycled or reused in-situ and sufficient buffer area is available to protect the surrounding habitation from any adverse impact.

(15) A vegetative boundary shall be made around Processing or Recycling plant or site to strengthen the buffer zone.

Schedule II

Application of materials made from construction and demolition waste and its products.

[See Rule 7(3)]

Sl. No.	Parameters	Compliance Criteria
1	Drainage layer in leachate collection system at bottom of Sanitary Landfill Gas Collection Layer above the waste at top of Sanitary Landfill and Drainage Layer in top Cover System above Gas Collection Layer of Sanitary Landfill For capping of sanitary landfill or dumpsite, drainage layer at the top	Only crushed and graded hard material (stone, concrete etc.) shall be used having coarse sand size graded material (2mm – 4.75mm standard sieve size). Since the coarse sand particles will be angular in shape (and not rounded as for riverbed sand), protection layers of non-woven geo-textiles may be provided, wherever required, to prevent puncturing of adjacent layers or components.
2	Daily cover	Fines from construction and demolition processed waste having size up to 2 mm shall be used for daily cover over the fresh waste. Use of construction and demolition fines as landfill cover shall be mandatory where such material is available. Fresh soil (sweet earth) shall not be used for such places and borrow-pits shall not be allowed. Exception – soil excavated during construction of the same landfill. During hot windy days in summer months, some fugitive dust problems may arise. These can be minimised by mixing with local soil wherever available for limited period.
3	Civil construction in a sanitary landfill	Non-structural applications, such as kerb stones, drain covers, paving blocks in pedestrian areas.

Schedule III
Timeframe for Planning and Implementation
[See Rule 13]

Sl. No.	Compliance Criteria	Cities with population of 01 million and above	Cities with population of 0.5-01 million	Cities with population of less than 0.5 million
1	Formulation of policy by State Government	12 months	12 months	12 months
2	Identification of sites for collection and processing facility	18 months	18 months	18 months
3	Commissioning and implementation of the facility	18 months	24 months	36 months
4	Monitoring by SPCBs	3 times a year – once in 4 months	2 times a year – once in 6 months	2 times a year – once in 6 months

The time Schedule is effective from the date of notification of these rules.

FORM – I
See [Rule 7 (2)]
Application for obtaining authorisation

To,
The Member Secretary

_____Name of the local authority or Name of the agency : appointed by the municipal authority

Correspondence address Telephone No. Fax No.	
Nodal Officer and designation (Officer authorized by the competent authority or agency responsible for operation of processing or recycling or disposal facility)	
Authorisation applied for (Please tick mark)	Setting up of processing or recycling facility of construction and demolition waste
Detailed proposal of construction and demolition waste processing or recycling facility to include the following Location of site approved and allotted by the Competent Authority. Average quantity (in tons per day) and composition of construction and demolition waste to be handled	

at the specific site. Details of construction and demolition waste processing or recycling technology to be used. Quantity of construction and demolition waste to be processed per day. Site clearance from Prescribed Authority. Salient points of agreement between competent authority or local authority and operating agency (attach relevant document). Plan for utilization of recycled product. Expected amount of process rejects and plan for its disposal (e.g., sanitary landfill for solid waste). Measures to be taken for prevention and control of environmental pollution. Investment on project and expected returns. Measures to be taken for safety of workers working in the processing or recycling plant. Any preventive plan for accident during the collection, transportation and treatment including processing and recycling should be informed to the Competent Authority (Local Authority) or Prescribed Authority	
Date:	**Signature of Nodal Officer**

Form-II

See [Rule (7) (3)]
Format for Issue of Authorisation to the Operator

File No.: _____
Date : _____

To,

_____
_____
_____

Ref : Your application number _____Dt. .....

The _____ State Pollution Control Board or Pollution Control Committee after examining the proposal hereby authorizes _____ having their administrative office at _____ to set up and operate construction and demolition waste processing facility at_____ on the terms and conditions (including the standards to comply) attached to this authorisation letter.

1. The validity of this authorisation is till _____. After expiry of the validity period, renewal of authorisation is to be sought.

2. The _____ State Pollution Control Board or Pollution Control Committee may, at any time, for justifiable reason, revoke any of the conditions applicable under the authorisation and shall communicate the same in writing.

3. Any violation of the provision of the construction and demolition Waste Management Rules, 2016 shall attract the penal provision of the Environment (Protection) Act, 1986 (29 of 1986).

Date:
Place:

(Member Secretary)
State Pollution Control Board/
Pollution Control Committee

Form –III

See [Rule 8(2)]

Format of Annual Report to be submitted by Local Authority to the State Pollution Control Board

(i) Name of the City or Town.....

(ii) Population.....

(iii) Name and address of local authority or competent authority

Telephone No : .....
Fax : .....
Email ID: .....
Website: .....

(iv) Name of In-charge or Nodal Officer dealing with construction and demolition wastes management with designation .....

1. Quantity and composition of construction and demolition waste including any deconstruction waste

(a) Total quantity of construction and demolition waste generated during the whole year in metric ton

Any figures for lean period and peak period generation per day .....
Average generation of construction and demolition waste (TPD)
Total quantity of construction and demolition waste collected per day
Any Processing / Recycling Facility set up in the city .....
Status of the facility

(b) Total quantity of construction and demolition waste processed / recycled (in metric ton)

Non-structural concrete aggregate :
Manufactured sand :
Ready-mix concrete (RMC) :
Paving blocks :
GSB :

Others, if any, please specify :

(c) Total quantity of Construction & Demolition waste disposed by land filling without processing (last option) or filling low lying areas

No of landfill sites used :
Area used :
Whether weigh-bridge facility used for quantity estimation? : Yes No

(d) Whether construction and demolition waste used in sanitary landfill (for solid waste) as per Schedule III : Yes No

2. Storage facilities

(a) Area orlocation or plot or societies covered for collection of Construction and Demolition waste

(b) No. of large Projects (including roadways project) covered

(c) Whether Area or location or plot or societies collection is Practiced (if yes, whether done by Competent Authority or Local Authority or through Private Agency or Non-Governmental Organization) :

(d) Storage Bins :

	Specifications (Shape & Size)	Existing Number	Proposed for future
(i) Containers or receptacle (Capacity)			
(ii) Others, please specify			

(e) Whether all storage bins/collection spots are attended for daily lifting : Yes No

(e) Whether lifting of Construction & Demolition Waste from Storage bins is manual or mechanical (please tick mark) please specify mode and equipment used : Manual Mechanical Others, (specify equipment)

3. Transportation

	Existing	Actually Required/Proposed number
Truck		
Truck-Hydraulic		
Tractor-Trailer		
Dumper-placers		
Tricycle		

Refuse-collector :
Others (Please specify) :

4. Whether any proposal has been made to improve Construction and Demolition waste management practices

5. Have any efforts been made to involve PPP for processing of Construction & Demolition waste : If yes, what is (are) the technologies being used, such as:

Processing / recycling Technology	(Quantity to be processed)	Steps taken
Dry Process	:	
Wet Process	:	
Others, if any, Please specify	:	

6. What provisions are available to check unauthorized operations of:

Encroachment on river bank or wet bodies :
Unauthorized filling of low line areas :
Mixing with solid waste :
Encroachment in Parks, Footpaths etc. :

7. How many slums are provided with construction and demolition waste receptacles facilities:

8. Are municipal magistrates appointed for taking penal action for non-compliance with these rules: Yes No
[If yes, how many cases registered & settled during last three years (give year wise details)]

Dated: **Signature of Municipal Commissioner**

Form –IV

See [Rule (8)(3)]

Format of Annual Report to be submitted by the State Pollution Control Board / Committees to the Central Pollution Control Board

To,

The Chairman,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032

1. Name of the State/Union territory :

2. Name & address of the State Pollution Control Board/Pollution Control Committee :

3. Number of municipal authorities responsible for management of municipal solid wastes in the State/Union territory under these rules :

4. A Summary Statement on progress made by municipal authorities in respect of implementation of **Schedule III]** : Please attach as Annexure-I

5. A Summary Statement on progress made by municipal authorities in respect of implementation of **Schedule IV** : Please attach as Annexure-II

Date:

Place:

Chairman or the Member Secretary
State Pollution Control Board/
Pollution Control Committee

Form –V
See [Rule14]
Accident reporting

1. Date and time of accident :
2. Sequence of events leading to accident :
3. The type of construction and demolition waste involved in accident :
4. Assessment of the effects of the accidents
   a. on traffic, drainage system and the environment :
5. Emergency measures taken :
6. Steps taken to alleviate the effects
   a. of accidents :
7. Steps taken to prevent the recurrence
   a. of such an accident :
8. Regular monthly health checkup of workers at

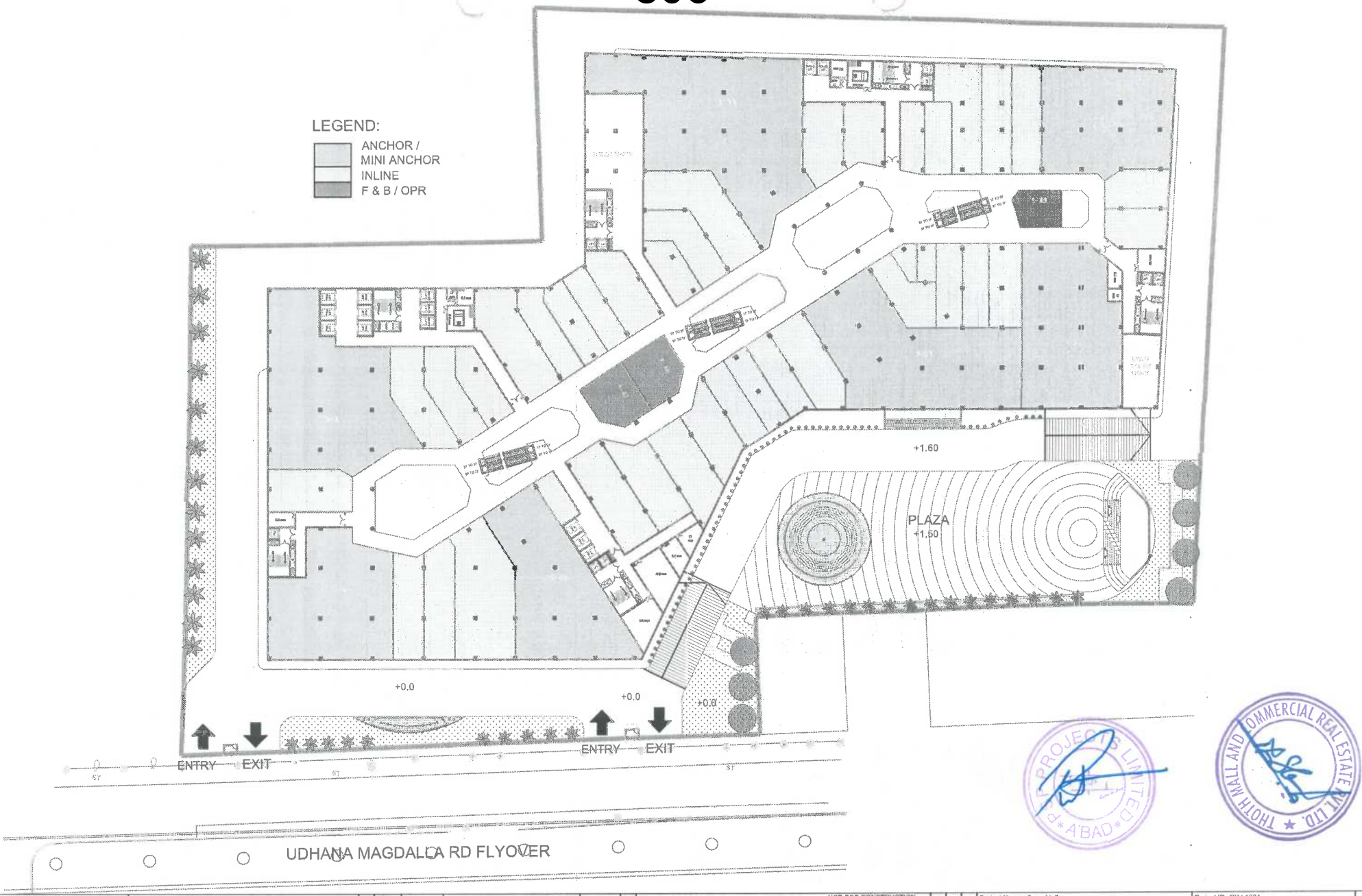
a. Processing / recycling site shall be made

9. Any accident during the collection,
   a. transportation and treatment including
   b. processing and recycling should be informed
   c. to the Competent Authority (Local Authority) or
   d. Prescribed Authority

Date :
Place:

Authorized Signatory
Designation

[18-6/2014-HSMD]
Bishwanath Sinha, Joint Secretary



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Date	Client	Contractor	Consultant	Purpose	No.	Date	Remarks	Chkd.	NOT FOR CONSTRUCTION
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DISCIPLINE ARC ###

Project Name : Surat Mall		Project ID : PRJ-1034
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Lay-out Name : Second Floor_11_DWG07506		
Created By: ###		Created Date: 05-Jan-24
Modified By: ###		Modified Date: 05-Jan-24
Dwg.State: Preliminary	Dwg.Ver:0.1	Checked By:
Lay.State: Preliminary	Lay.Ver: 0.1	Dhaval Gajjar

Scale: NTS

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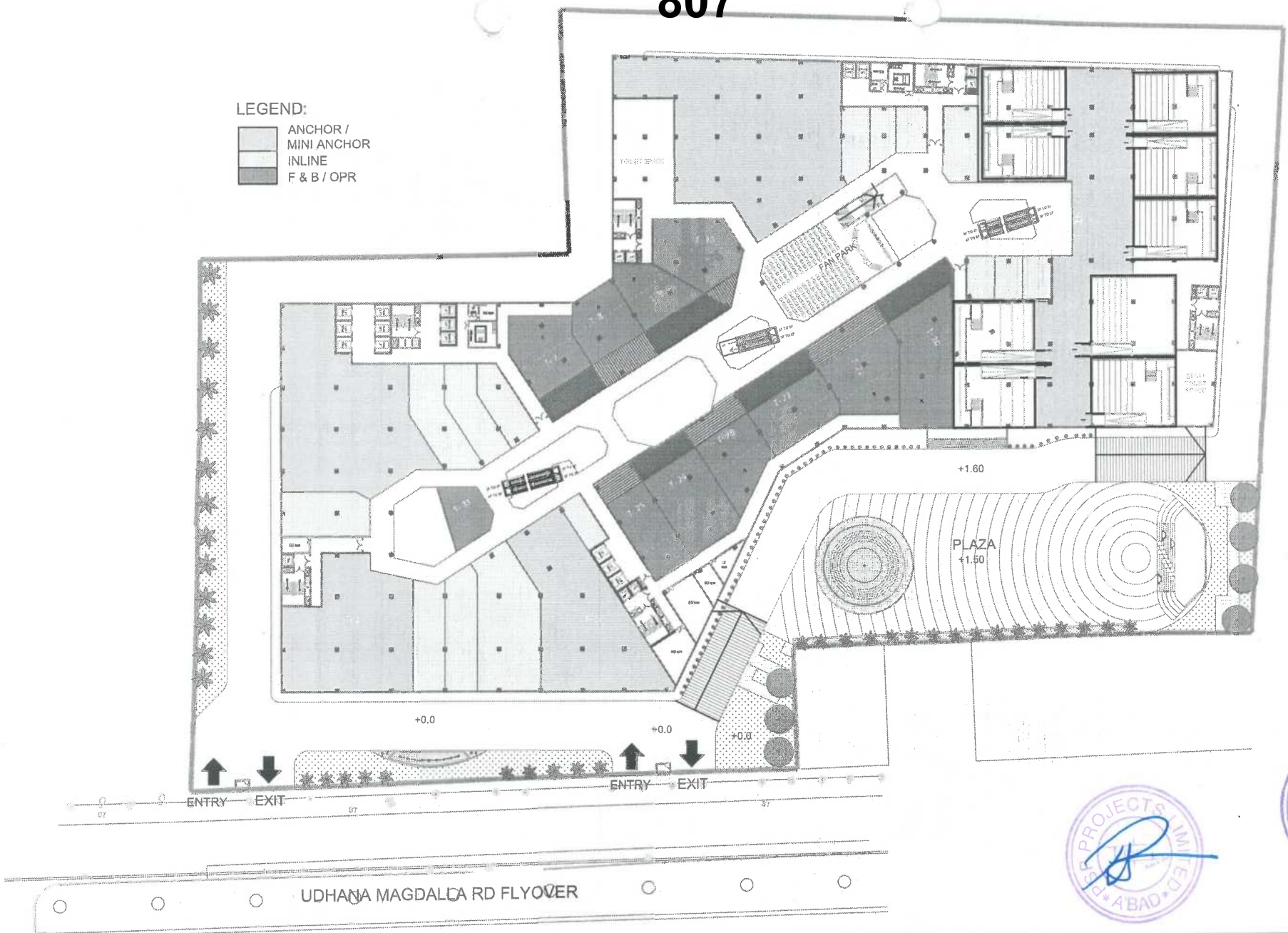

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05/01/24	✓			Tender						

DISCIPLINE: ARC ###

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Modified By: ###		Modified Date: 05-Jan-24
Dwg.State: Preliminary	Dwg.Ver: 0.1	Checked By: Dhaval Gajjar
Lay.State: Preliminary	Lay.Ver: 0.1	

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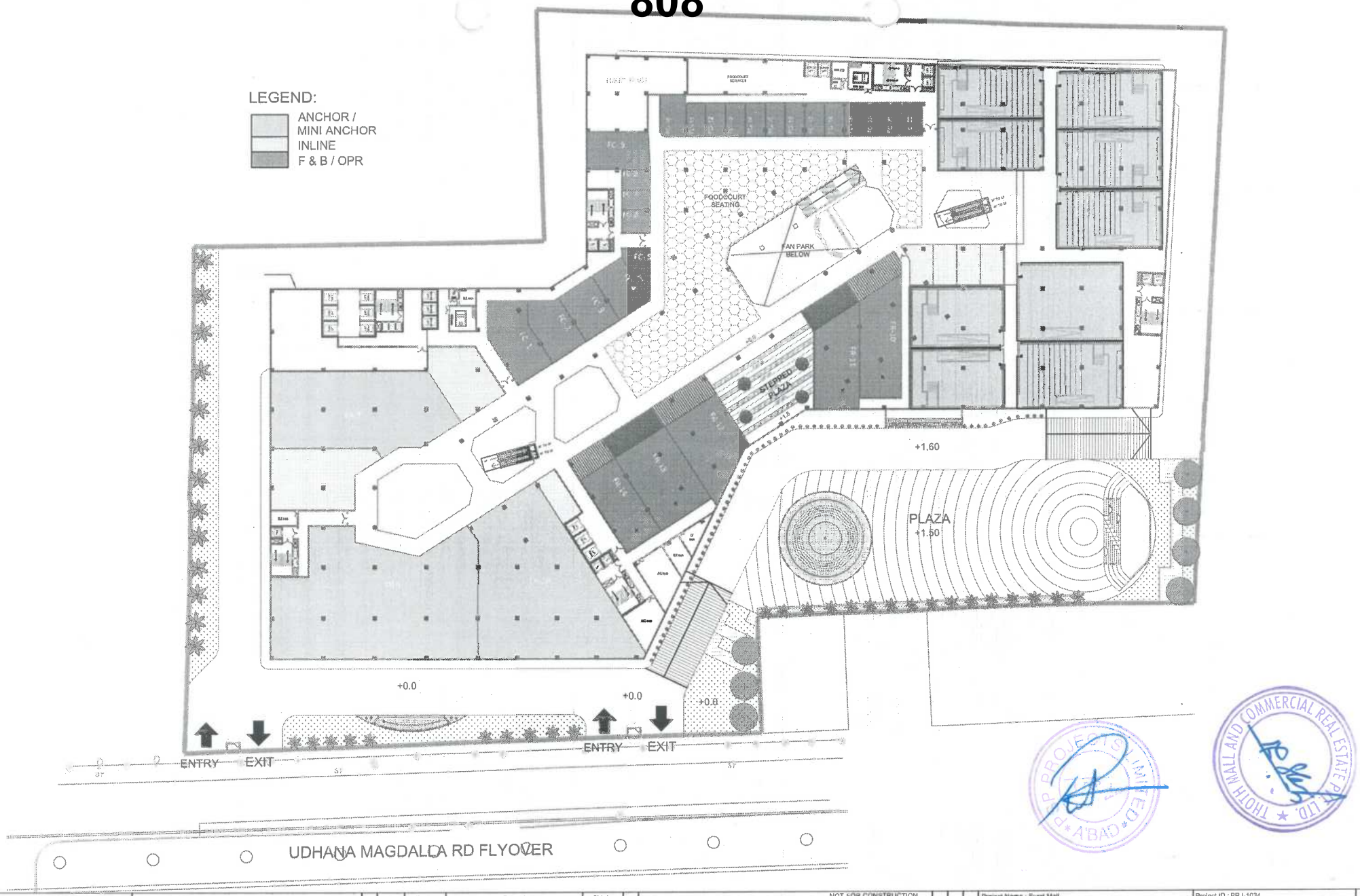

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Revisions			
No.	Date	Remarks	Chkd.

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DISCIPLINE: ARC

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Scale: ###

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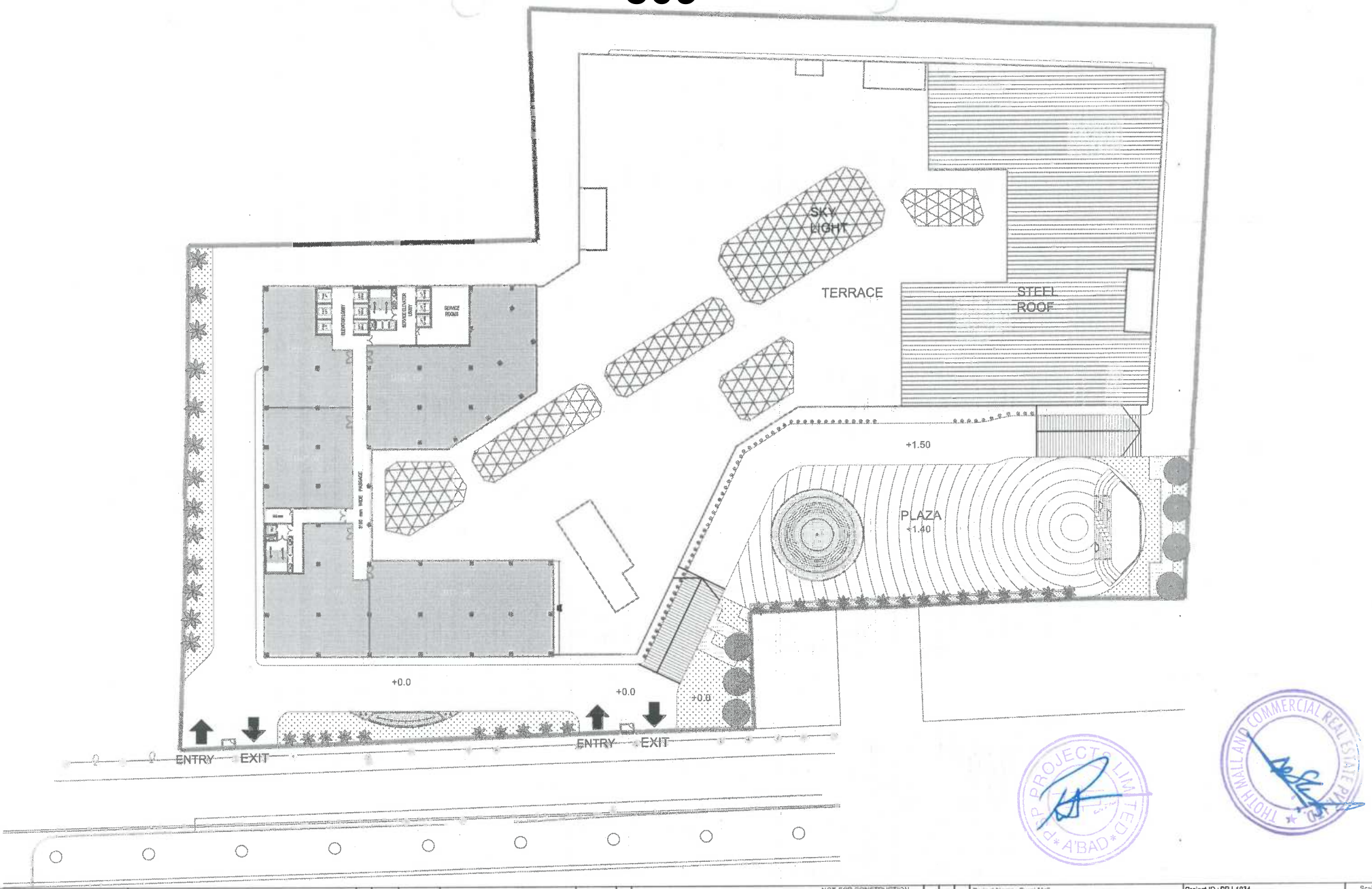

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No.	Date	Remarks	Chkd.

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DISCIPLINE: ARC

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Lay.State: Preliminary	Lay.Ver: 0.1		

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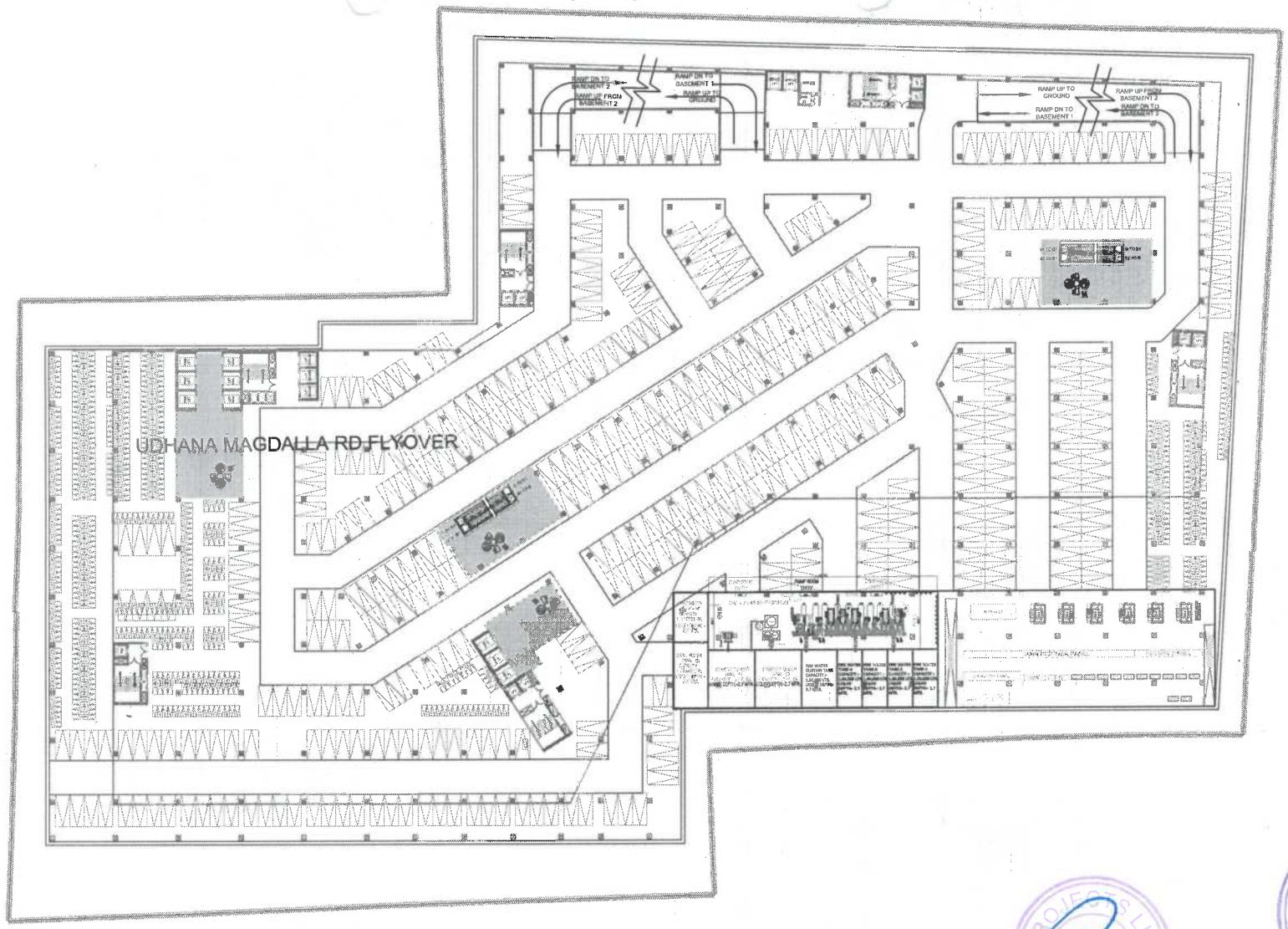

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No.	Date	Remarks	Chkd.	

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DISCIPLINE: ARC

Project Name : Surat Mall		Project ID : PRJ-1034	Scale: NTS
Dwg. Name: Surat Mall - Arch_Tender Drawings.dwg		Lay_Dwg. ID:DWG07506	
Lay-out Name : Basement 2_10_DWG07506			
Created By: ###		Created Date: 05-Jan-24	
Modified By: ###		Modified Date: 05-Jan-24	
Dwg.State: Preliminary	Dwg.Ver:0.1	Checked By:	
Lay.State: Preliminary	Lay.Ver: 0.1	Dhaval Gajjar	

Phone No: (079) 27 68 10 33 , (079) 27 68 24 25 web: www.jagrut-p.com e-mail : connect@jagrut-p.com

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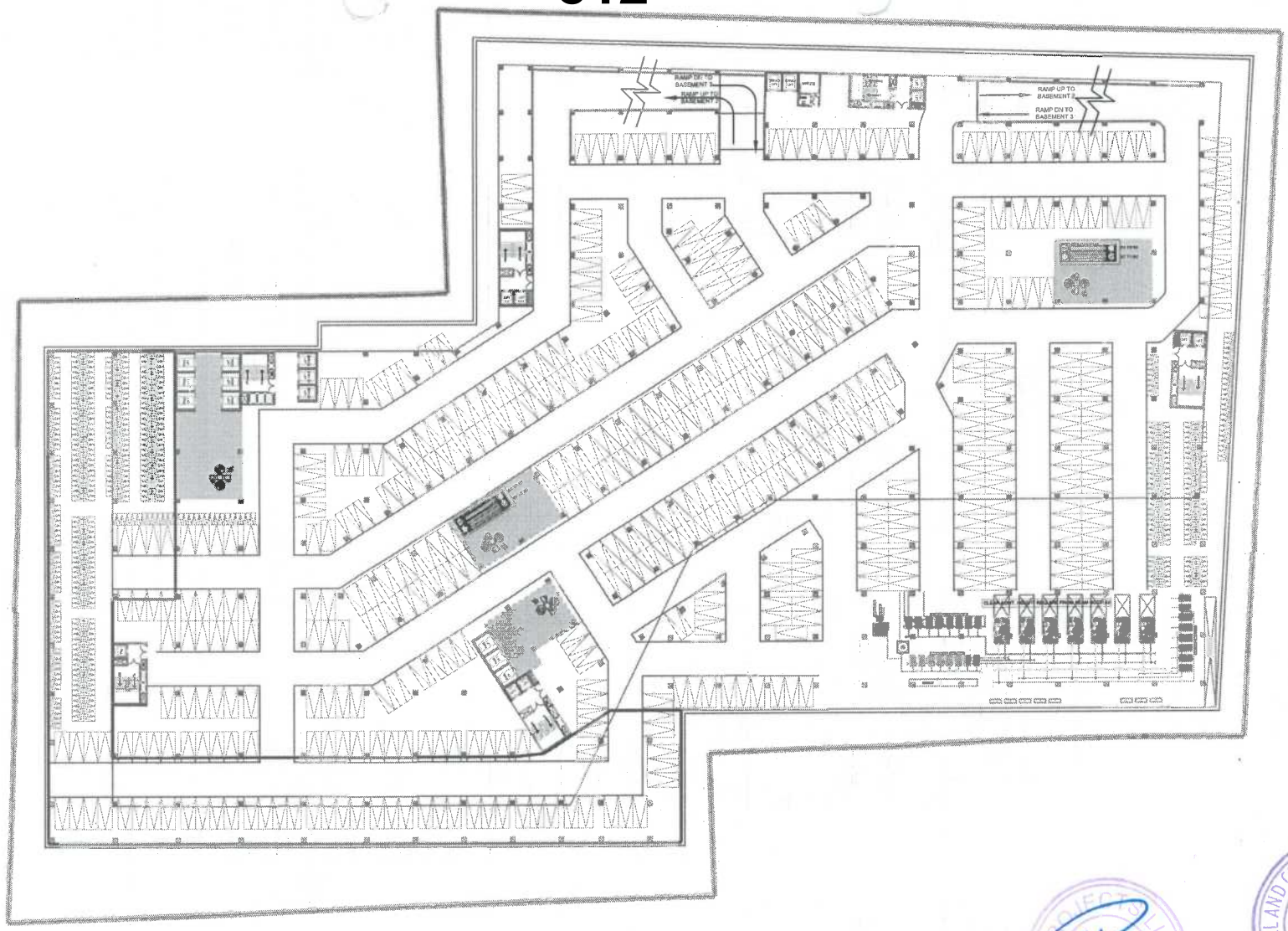

THOTH MALL AND COMMERCIAL REAL ESTATE PVT. LTD.

PROJECT LIMITED

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Issued Drawings				
Date	Client	Contractor	Consultant	Purpose
05/01/24	✓			Tender

Revisions

No.	Date	Remarks	Chkd.

Notes

NOT FOR CONSTRUCTION

DISCIPLINE: ARC

Project Name : Surat Mall		Project ID : PRJ-1034	Scale: NTS
Dwg. Name: Surat Mall - Arch_Tender Drawings.dwg		Lay_Dwg. ID:DWG07506	
Lay-out Name : Basement 3_07_DWG07506			
Created By: ###		Created Date: 05-Jan-24	
Modified By: ###		Modified Date: 06-Jan-24	
Dwg.State: Preliminary	Dwg.Ver:0.1	Checked By:	
Lay.State: Preliminary	Lay.Ver: 0.1	Dhaval Gajjar	

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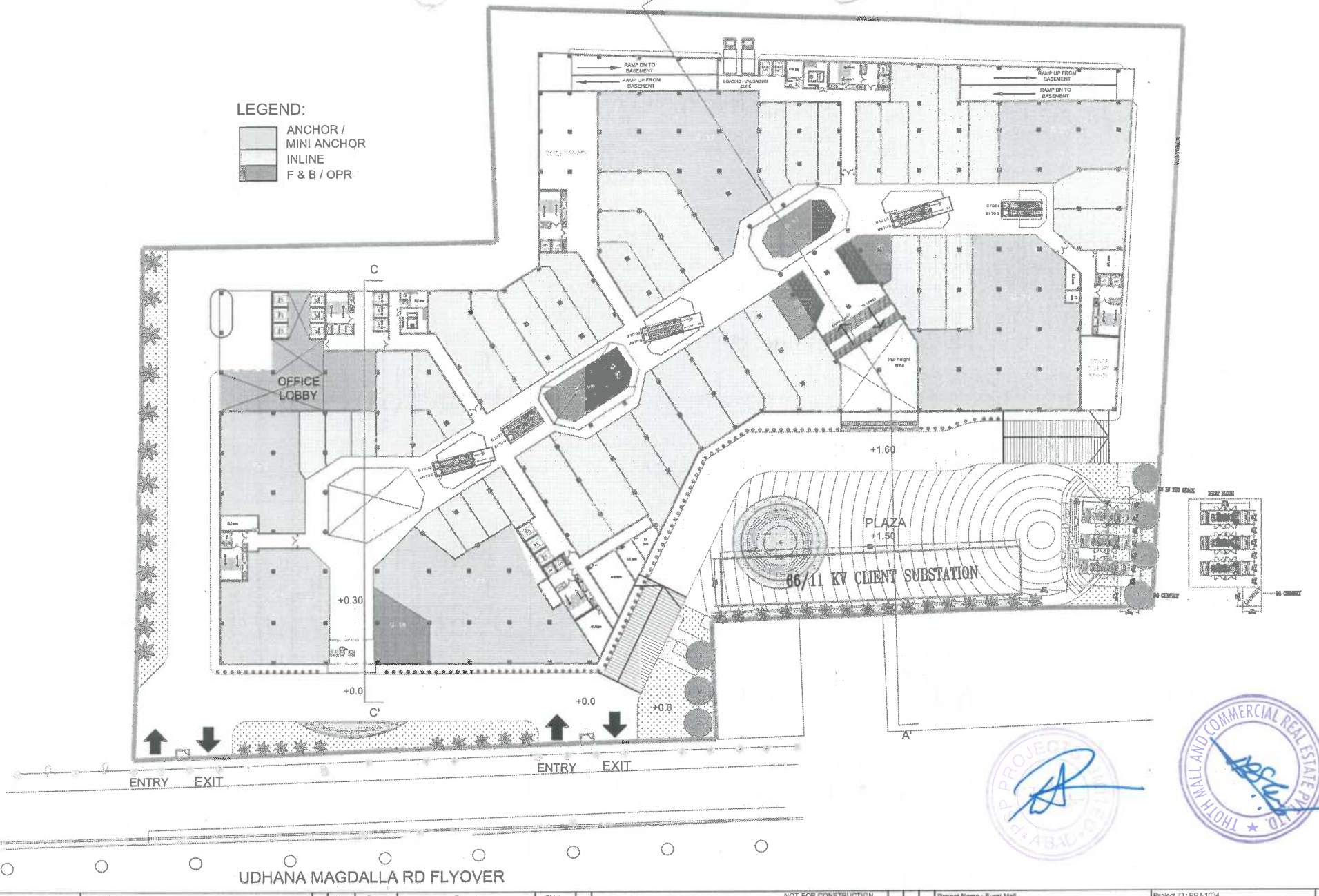

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Project Name : Surat Mall	Project ID : PRJ-1034	Scale: NTS
Dwg. Name: Surat Mall - Arch_Tender Drawings.dwg	Lay_Dwg. ID:DWG07506	
Lay-out Name : Ground Floor_00_DWG07506		
Created By: ###	Created Date: 05-Jan-24	
Modified By: ###	Modified Date: 05-Jan-24	
Dwg.State: Preliminary / Dwg.Ver:0.1	Checked By: Dhaval Gajjar	
Lay.State: Preliminary / Lay.Ver: 0.1		

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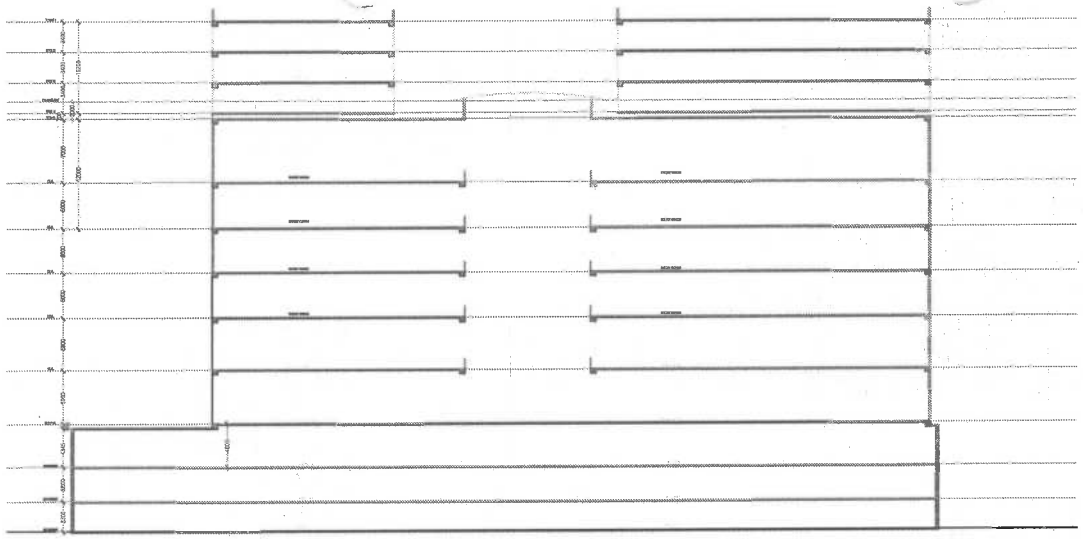
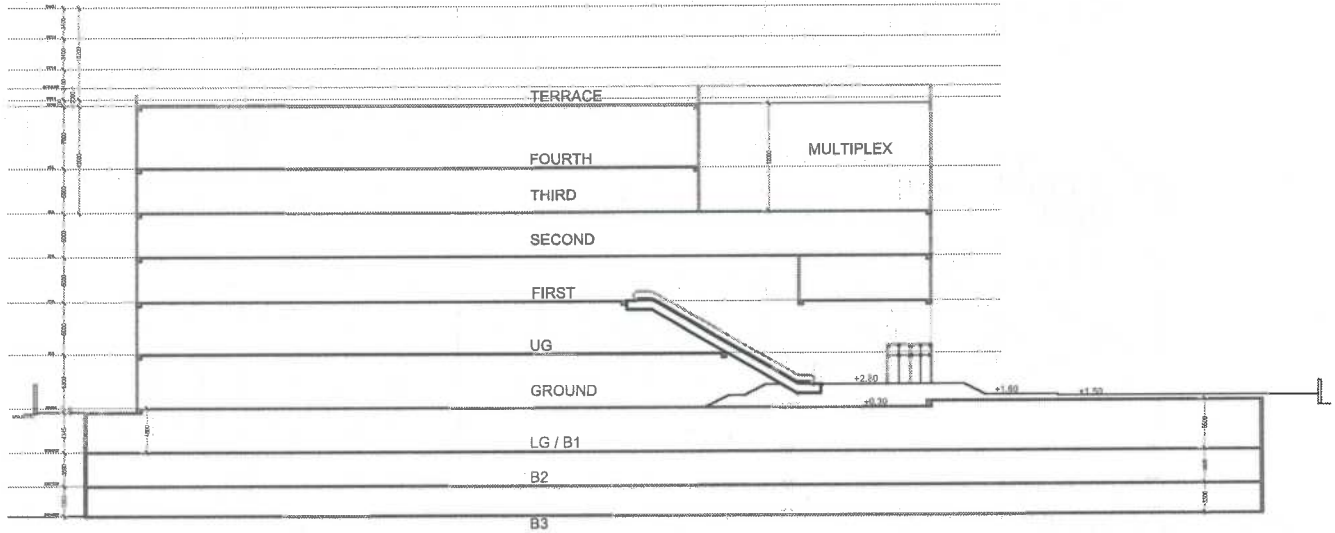


Section - CC'



Section - AA'

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Issued Drawings				
Date	Client	Contractor	Consultant	Purpose
05/01/24	✓			Tender

Revisions				
No.	Date	Remarks	Chkd.	

Notes

NOT FOR CONSTRUCTION

DISCIPLINE ARC ###

Project Name : Surat Mall		Project ID : PRJ-1034	Scale:
Dwg. Name: Surat Mall - Arch_Tender Drawings.dwg		Lay_Dwg. ID:DWG07506	NTS
Lay-out Name : Schematic Sections_08_DWG07506			
Created By: ###		Created Date: 05-Jan-24	
Modified By: ###		Modified Date: 05-Jan-24	
Dwg.State: Preliminary	Dwg.Ver:0.1	Checked By:	
Lay.State: Preliminary	Lay.Ver: 0.1	Dhaval Gajjar	

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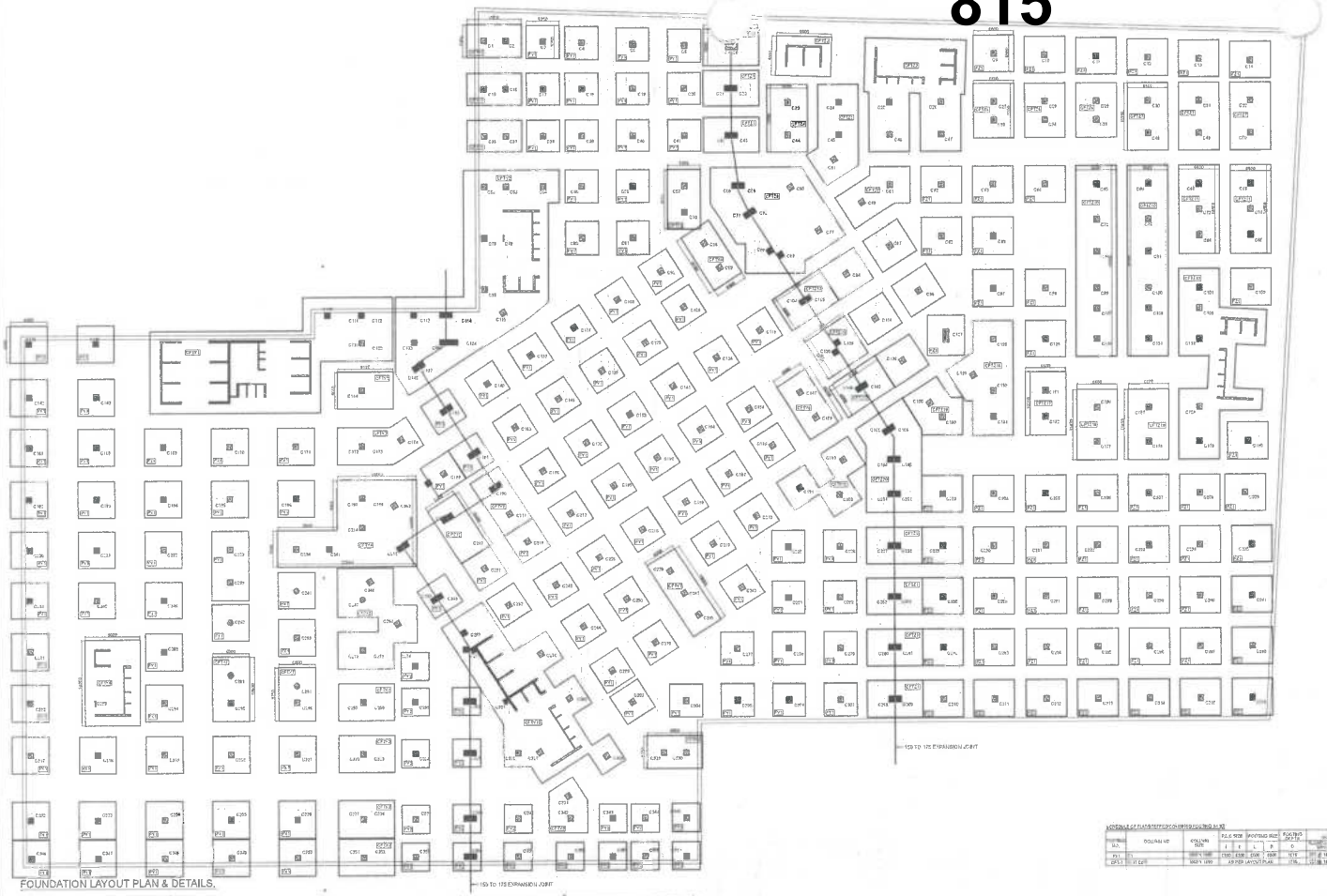
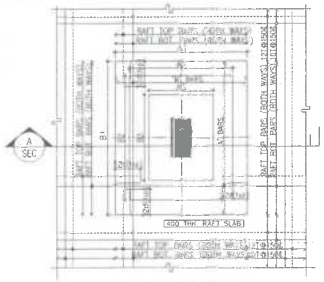
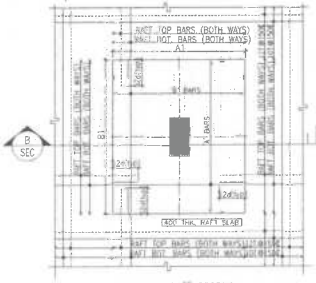


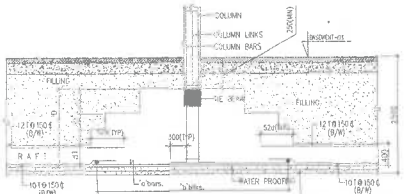
FOUNDATION LAYOUT PLAN & DETAILS.



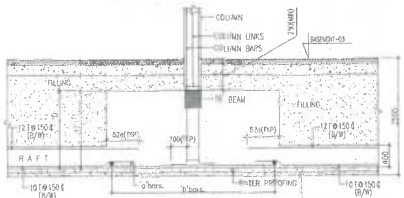
TYP. PLAN OF FOOTING (THREE STEP FOOTING)



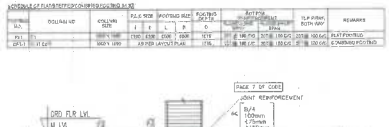
TYP. PLAN OF FOOTING (FLAT FOOTING)

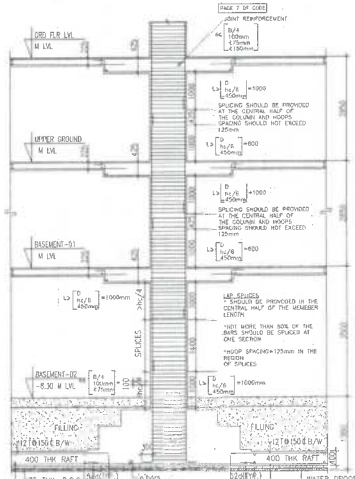


SECTION A-A(TYPICAL) (THREE STEP FOOTING)



SECTION B-B(TYPICAL) (FLAT FOOTING)





TYPICAL COLUMN DETAIL

TERRACE FLOOR LVL TO STAIR CABIN RCP SLAB LVL	COLUMN STEEL	28-20T
M45	COLUMN SIZE	900X900
SEVENTH FLOOR LVL TO TERRACE FLOOR LVL	COLUMN STEEL	28-20T
M45	COLUMN SIZE	900X900
SIXTH FLOOR LVL TO SEVENTH FLOOR LVL	COLUMN STEEL	28-20T
M45	COLUMN SIZE	900X900
FIFTH FLOOR LVL TO SIXTH FLOOR LVL	COLUMN STEEL	28-20T
M45	COLUMN SIZE	900X900
FOURTH FLOOR LVL TO FIFTH FLOOR LVL	COLUMN STEEL	28-20T
M45	COLUMN SIZE	900X900
THIRD FLOOR LVL TO FOURTH FLOOR LVL	COLUMN STEEL	28-20T
M45	COLUMN SIZE	900X900
SECOND FLOOR LVL TO THIRD FLOOR LVL	COLUMN STEEL	28-20T
M45	COLUMN SIZE	900X900
FIRST FLOOR LVL TO SECOND FLOOR LVL	COLUMN STEEL	28-20T
M45	COLUMN SIZE	900X900
UPPER GROUND FLOOR LVL TO FIRST FLOOR LVL	COLUMN STEEL	28-20T
M45	COLUMN SIZE	900X900
GROUND FLOOR LVL TO UPPER GROUND FLOOR LVL	COLUMN STEEL	28-20T
M45	COLUMN SIZE	900X900
FIRST BASEMENT LVL TO GROUND FLOOR LVL	COLUMN STEEL	12-25T
M45	COLUMN SIZE	1000X1000
SECOND BASEMENT LVL TO FIRST BASEMENT LVL	COLUMN STEEL	L-12-25T
M45	COLUMN SIZE	1000X1000
THIRD BASEMENT LVL TO SECOND BASEMENT LVL	COLUMN STEEL	40-32T
M45	COLUMN SIZE	1000X1000
RCM FOUNDATION LVL TO THIRD BASEMENT LVL	COLUMN STEEL	40-32T
	COLUMN LINKS	10@125ϕ
M45	COLUMN SIZE	1000X1000
TYPICAL COLUMN LINKS DETAIL		TENTATIVE ALL COLUMN REINF
COLUMN TYPE MARKED		

(HIGHER DIA. COLUMN BARS SHALL BE PLACED IN CORNERS AND SYMMETRICALLY)

COLUMN SCHEDULE
SCALE-1:50

FOR APPROVAL ☐ FOR EXECUTION

REVISION NO.	REVISION DATE	BY	DESCRIPTION
R5			
R4			
R3			
R2			
R1			
R0	05.01.2024	JAYESH	FOR TENDER PURPOSE ONLY

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Email :- acsacs.503@gmail.com
Email :- acsacs.406@gmail.com

PROJECT TITLE :
PROPOSED RETAIL DEVELOPMENT
@ CITYLIGHT JUNCTION, SURAT

DRAWING TITLE :
FOUNDATION LAYOUT PLAN & DETAILS.

SCALE :	N.T.S	SHEET NO. :	ACS/SBSR_M01
DATE :	05.01.2024		
DRAWN BY :	JAYESH		
CHECKED BY :	A.M.K		
APPROVED BY :	A.M.K		

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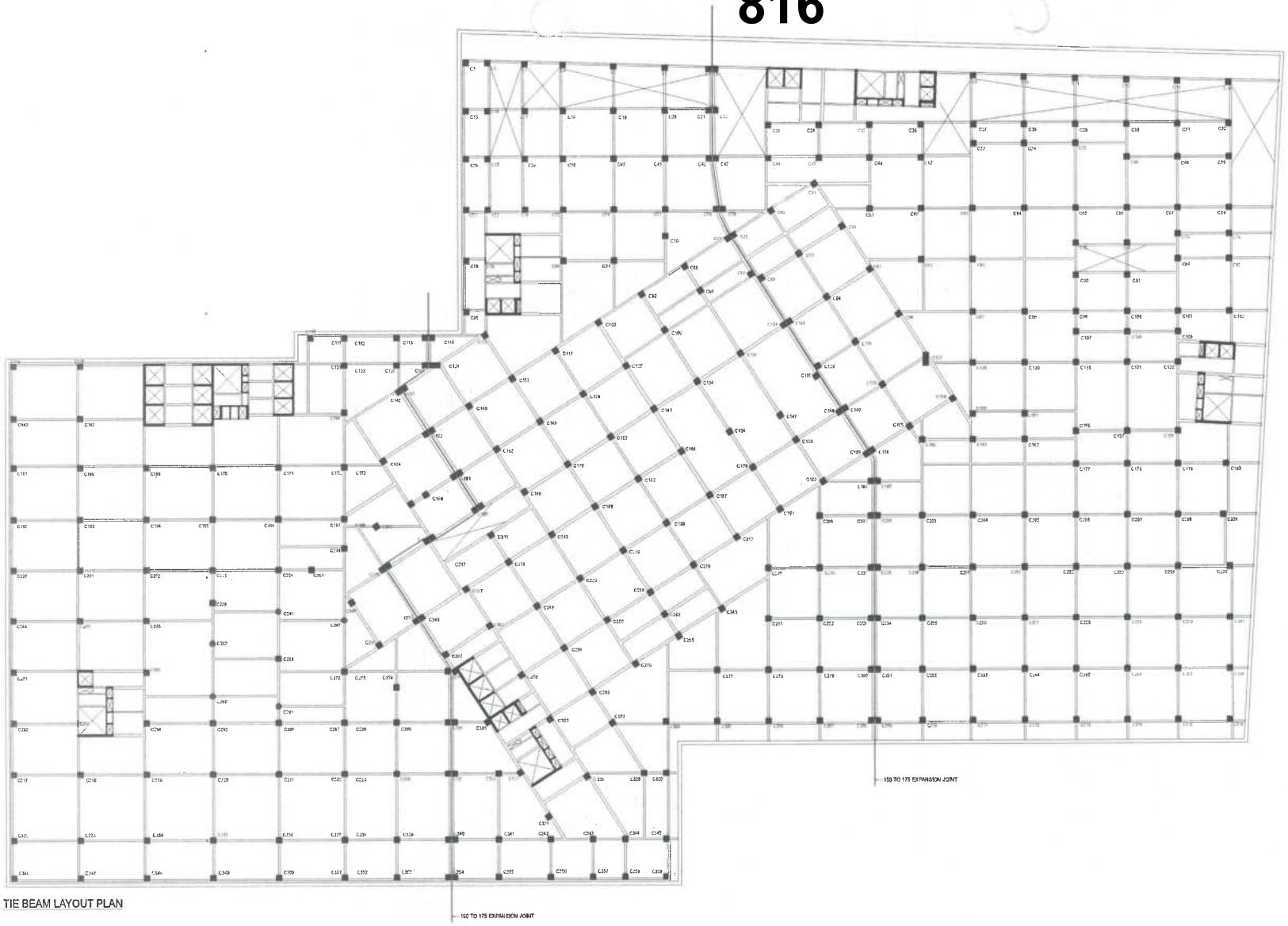
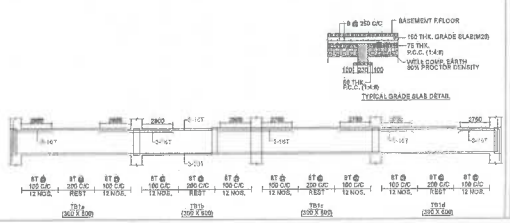


TIE BEAM LAYOUT PLAN



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REVISION NO.	REVISION DATE	BY	DESCRIPTION
PG			
RA			
KC			
RG			
PM			
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Email :- acsacs.503@gmail.com
Email :- acsacs.406@gmail.com

PROJECT TITLE
PROPOSED RETAIL DEVELOPMENT
@ CITYLIGHT JUNCTION, SURAT

DRAWING TITLE:
TIE BEAM LAYOUT PLAN &
DETAILS.

SCALE :	N.T.S	SHEET NO. :
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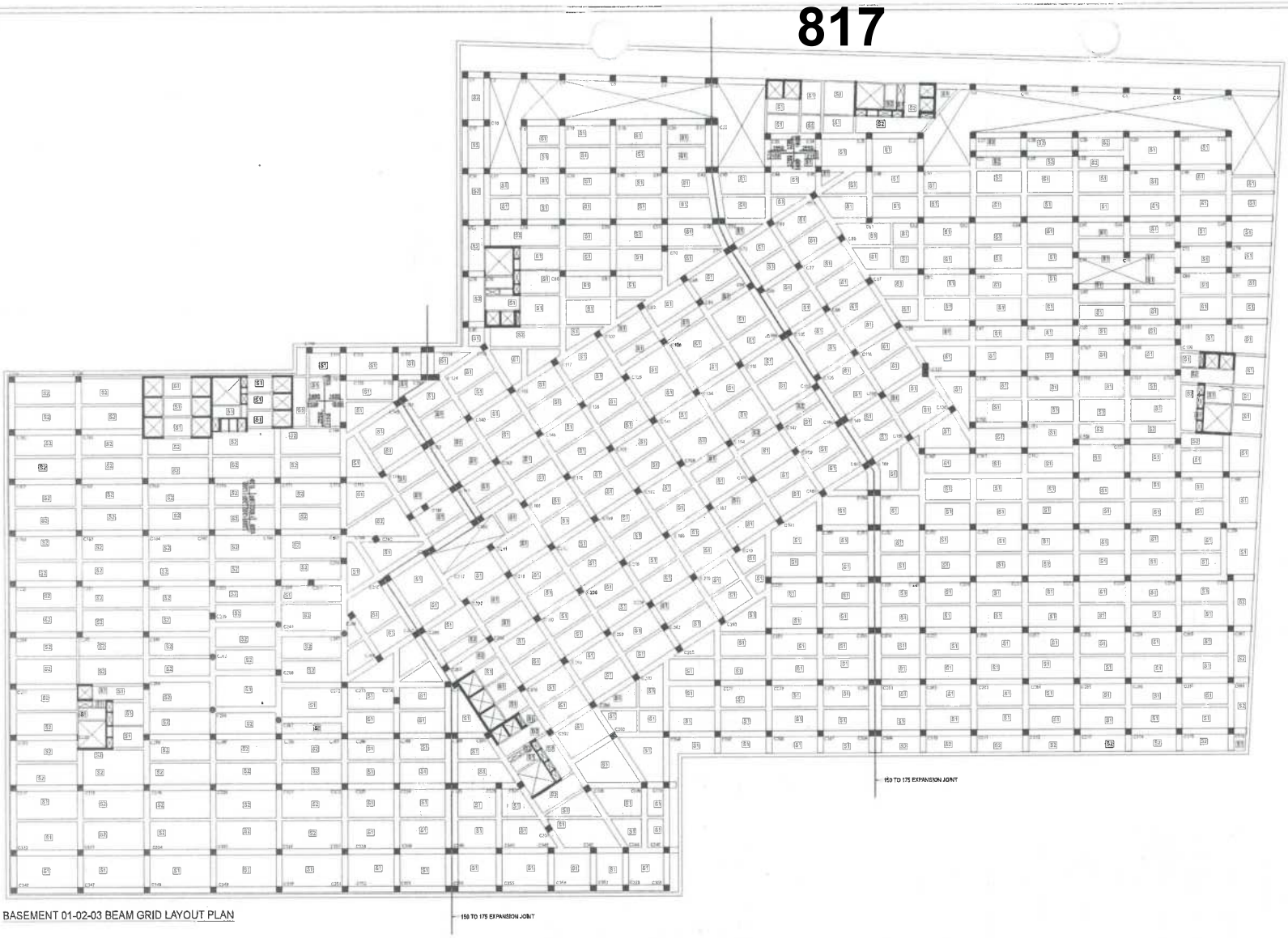
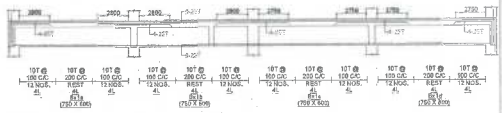


BASEMENT 01-02-03 BEAM GRID LAYOUT PLAN



SCHEDULE FOR SLAB (M25)

SLAB	TYPE	THICKNESS IN MM	REINFORCEMENT # TO SHORT SPAN	# TO LONG SPAN	EXTRA TOP	REMARKS
B1	TWO WAY	165	10T @ 125 C/C	10T @ 125 C/C	10T @ 250 C/C	-
B3	ONE WAY	150	10T @ 125 C/C	10T @ 150 C/C	10T @ 250 C/C	-

PROJECTS LIMITED * AHMEDABAD *

THOTH MALL AND COMMERCIAL REAL ESTATE PVT. LTD.

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REVISION NO.	REVISION DATE	BY	DESCRIPTION
P3	05.01.2024	JAYESH	FOR TENDER PURPOSE ONLY
P2			
P1			

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PROJECT TITLE :
PROPOSED RETAIL DEVELOPMENT
@ CITYLIGHT JUNCTION, SURAT

DRAWING TITLE:
BASEMENT SLAB-1,2 & 3
LAYOUT PLAN & DETAILS.

SCALE :	N.T.S.	SHEET NO. :
DATE :	05.01.2024	ACS/S/BSAB_M/03
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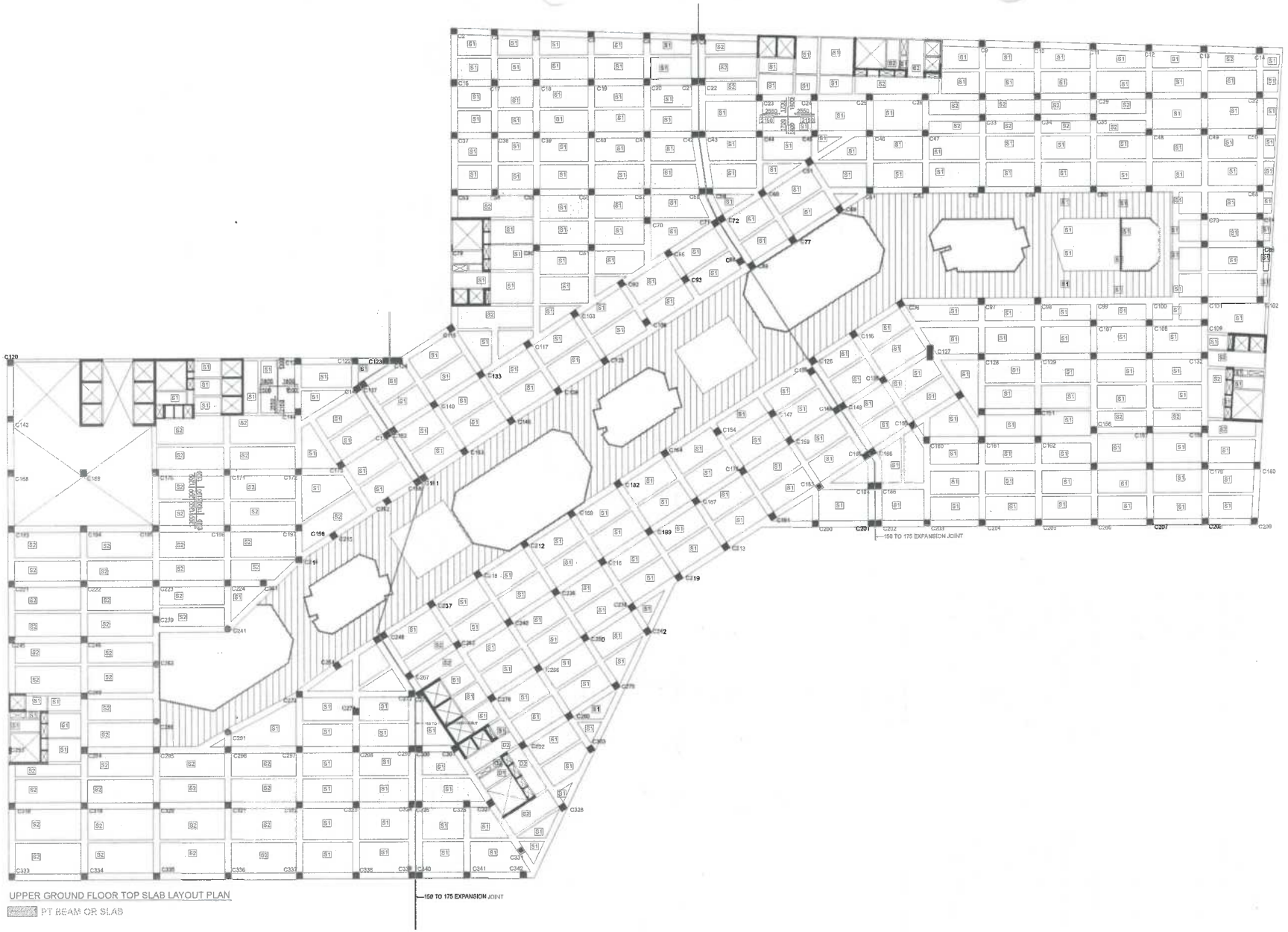
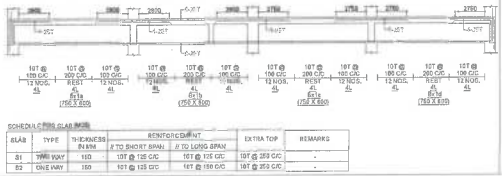


UPPER GROUND FLOOR TOP SLAB LAYOUT PLAN

PT BEAM OR SLAB



SLAB	TYPE	THICKNESS IN MM	REINFORCEMENT # TO SHORT SPAN	# TO LONG SPAN	EXTRA TOP	REMARKS
S1	TWO WAY	150	10T @ 125 C/C	10T @ 125 C/C	10T @ 250 C/C	-
S2	ONE WAY	150	10T @ 125 C/C	10T @ 150 C/C	10T @ 250 C/C	-

FOR APPROVAL | FOR EXECUTION

REVISION NO.	REVISION DATE	BY	DESCRIPTION
R5			
R4			
R3			
R2			
R1			
R0	05.01.2024	JAYESH	FOR TENDER PURPOSES ONLY

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Email :- acsacs.503@gmail.com
Email :- acsacs.406@gmail.com

PROJECT TITLE :
PROPOSED RETAIL DEVELOPMENT
@ CITYLIGHT JUNCTION, SURAT

DRAWING TITLE :
UPPER GROUND FLOOR TOP
SLAB LAYOUT PLAN & DETAILS.

SCALE :	M.T.P.	SHEET NO. :
DATE :	05.01.2024	ACS/S/bS/S_M/04
DRAWN BY :	JAYESH	
CHECKED BY :	A.M.K.	
APPROVED BY :	A.M.K.	

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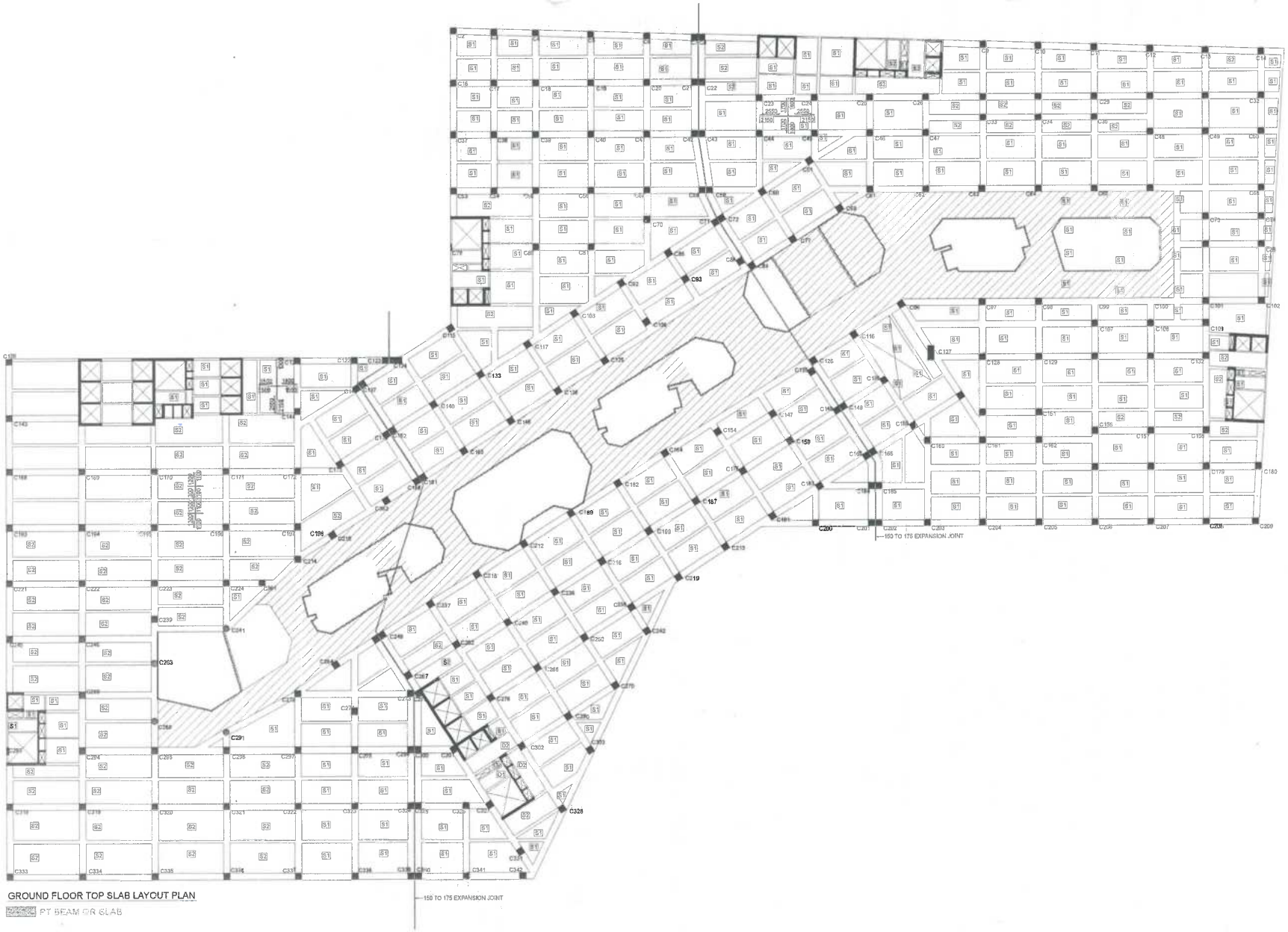
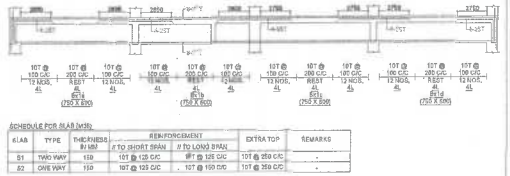


GROUND FLOOR TOP SLAB LAYOUT PLAN

PT BEAM OR SLAB



SCHEDULE FOR SLAB (M30)						
SLAB	TYPE	THICKNESS IN MM	REINFORCEMENT // TO SHORT SPAN	// TO LONG SPAN	EXTRA TOP	REMARKS
S1	TWO WAY	150	10T @ 125 C/C	8T @ 125 C/C	10T @ 250 C/C	-
S2	ONE WAY	150	10T @ 125 C/C	10T @ 150 C/C	10T @ 250 C/C	-

FOR APPROVAL FOR EXECUTION

REVISION NO.	REVISION DATE	BY	DESCRIPTION
P5			
P4			
R3			
R2			
R1			
P3	05.01.2024	JAYESH	FOR TENDER PURPOSE ONLY

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Email :- acsacs.503@gmail.com
Email :- acsacs.406@gmail.com

PROJECT TITLE :
PROPOSED RETAIL DEVELOPMENT
@ CITYLIGHT JUNCTION, SURAT

DRAWING TITLE:
GROUND FLOOR TOP SLAB
LAYOUT PLAN & DETAILS.

SCALE :	NTS	SHEET NO. :
DATE :	DEC 2023	ACS/S/GS/S_M/05
DRAWN BY :	JAYESH	
CHECKED BY :	A.M.K	
APPROVED BY :	A.M.K	

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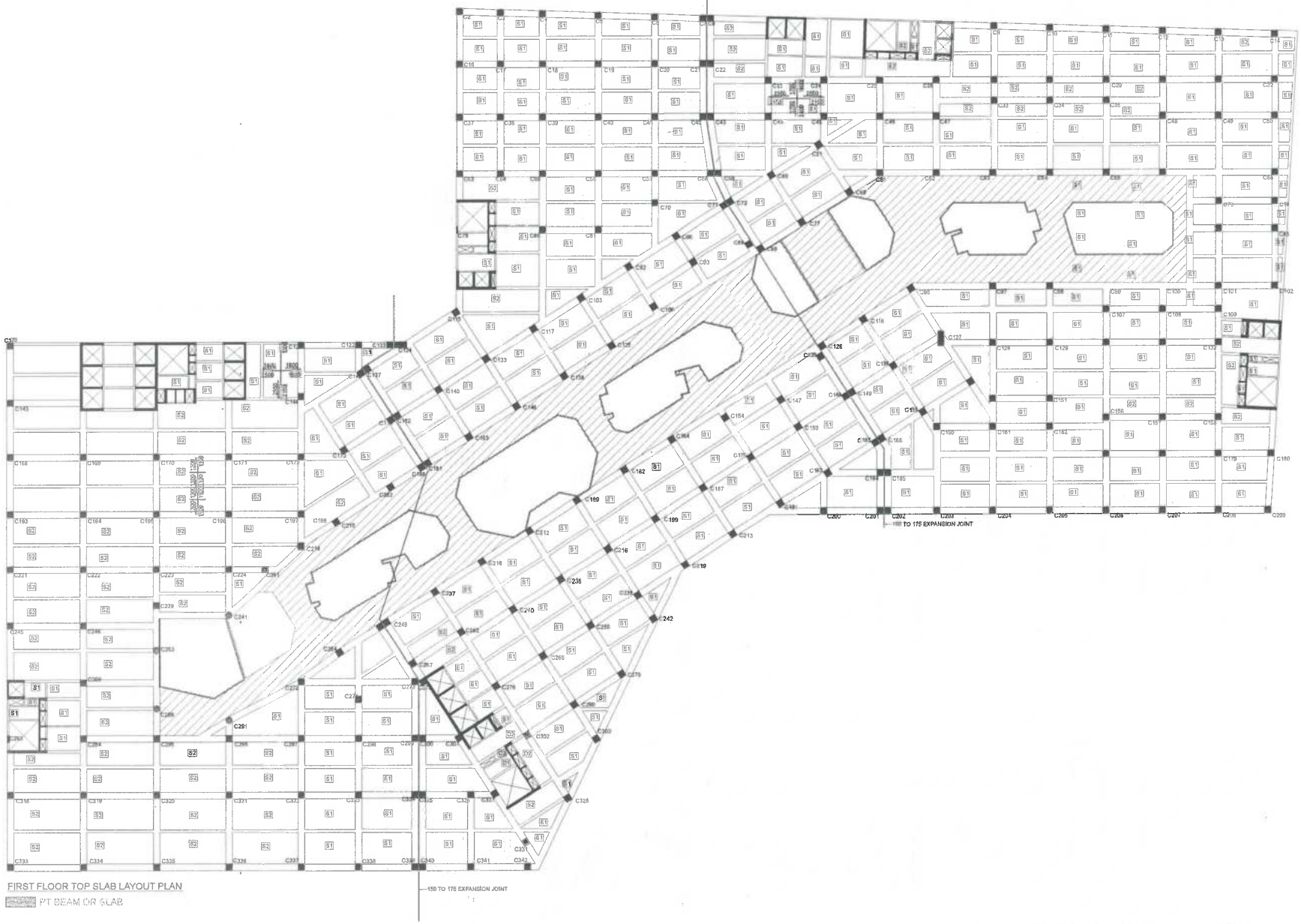
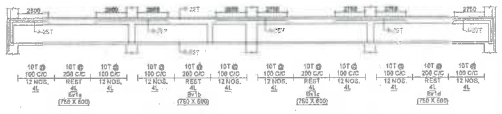


FIRST FLOOR TOP SLAB LAYOUT PLAN

PT BEAM OR SLAB



SCHEDULE FOR SLAB (FF)

SLAB	TYPE	THICKNESS IN MM	REINFORCEMENT # TO SHORT SPAN	# TO LONG SPAN	EXTRA TOP	REMARKS
S1	TWO WAY	150	10T @ 125 C/C	10T @ 125 C/C	10T @ 250 C/C	-
S2	ONE WAY	150	10T @ 125 C/C	10T @ 150 C/C	10T @ 250 C/C	-

FOR APPROVAL FOR EXECUTION

REVISION NO.	REVISION DATE	BY	DESCRIPTION
P5			
R4			
R3			
R2			
R1			
P0	06.01.2024	JAYESH	FOR TENDER PURPOSES ONLY

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PROJECT TITLE :
PROPOSED RETAIL DEVELOPMENT
@ CITYLIGHT JUNCTION, SURAT

DRAWING TITLE:
FIRST FLOOR TOP SLAB
LAYOUT PLAN & DETAILS.

SCALE :	1:125	SHEET NO. :
DATE :	06.01.2024	ACS/S/bS/S_M/05
DRAWN BY :	JAYESH	
CHECKED BY :	A.M.K	
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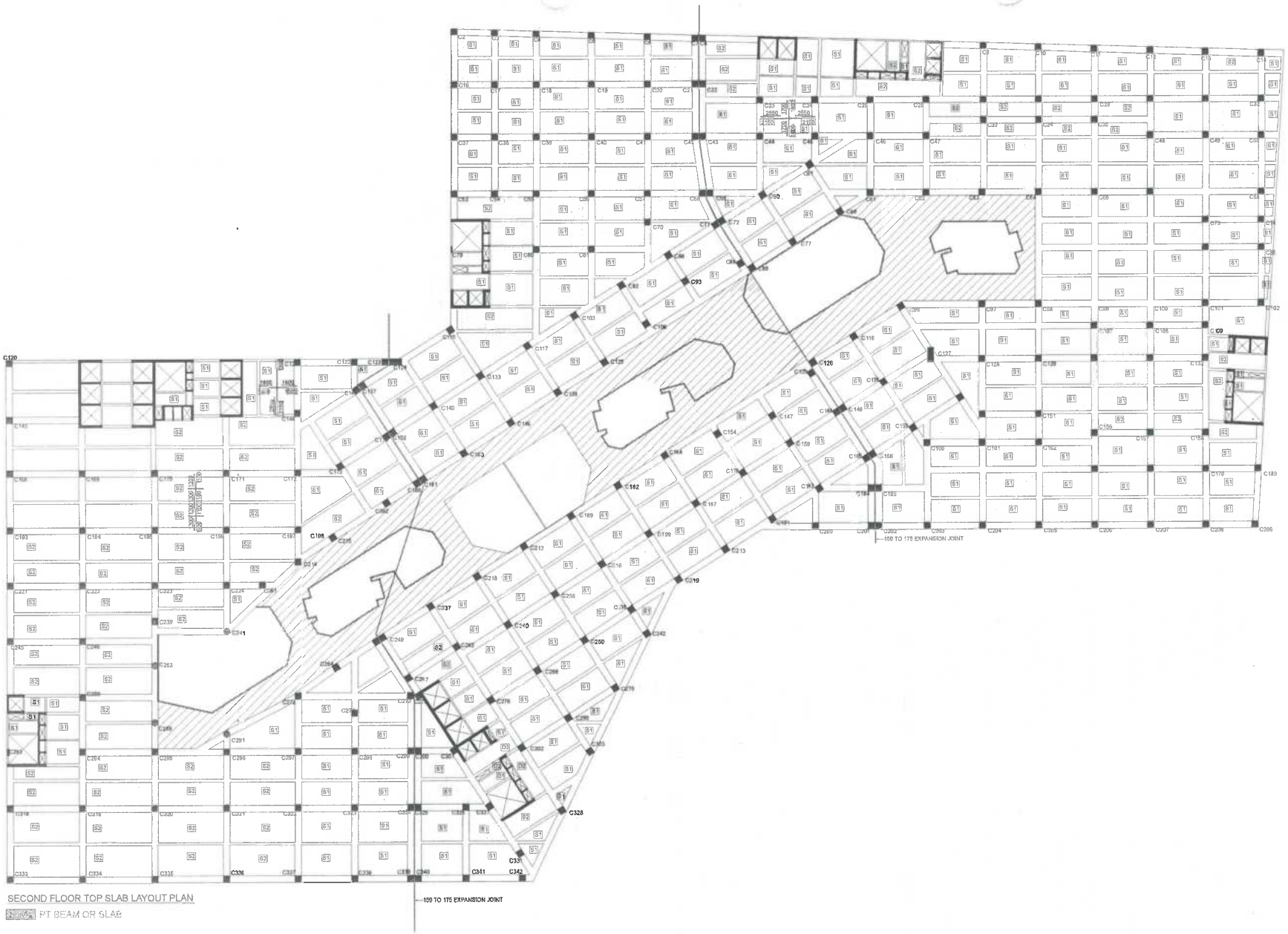
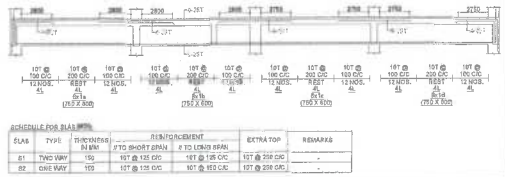


SECOND FLOOR TOP SLAB LAYOUT PLAN

PT BEAM OR SLAB



SCHEDULE FOR SLAB						
SLAB	TYPE	THICKNESS IN MM	REINFORCEMENT		EXTRA TOP	REMARKS
			P TO SHORT SPAN	P TO LONG SPAN		
S1	TWO WAY	150	10T @ 125 C/C	10T @ 125 C/C	10T @ 250 C/C	-
S2	ONE WAY	150	10T @ 125 C/C	10T @ 150 C/C	10T @ 250 C/C	-

FOR APPROVAL | FOR EXECUTION

REVISION NO.	REVISION DATE	BY	DESCRIPTION
R5			
R4			
R3			
R2			
R1			
R0	05.01.2024	JAYESH	FOR PLANNING PURPOSE ONLY

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PROJECT TITLE :
PROPOSED RETAIL DEVELOPMENT
@ CITYLIGHT JUNCTION, SURAT

DRAWING TITLE :
SECOND FLOOR TOP SLAB
LAYOUT PLAN & DETAILS.

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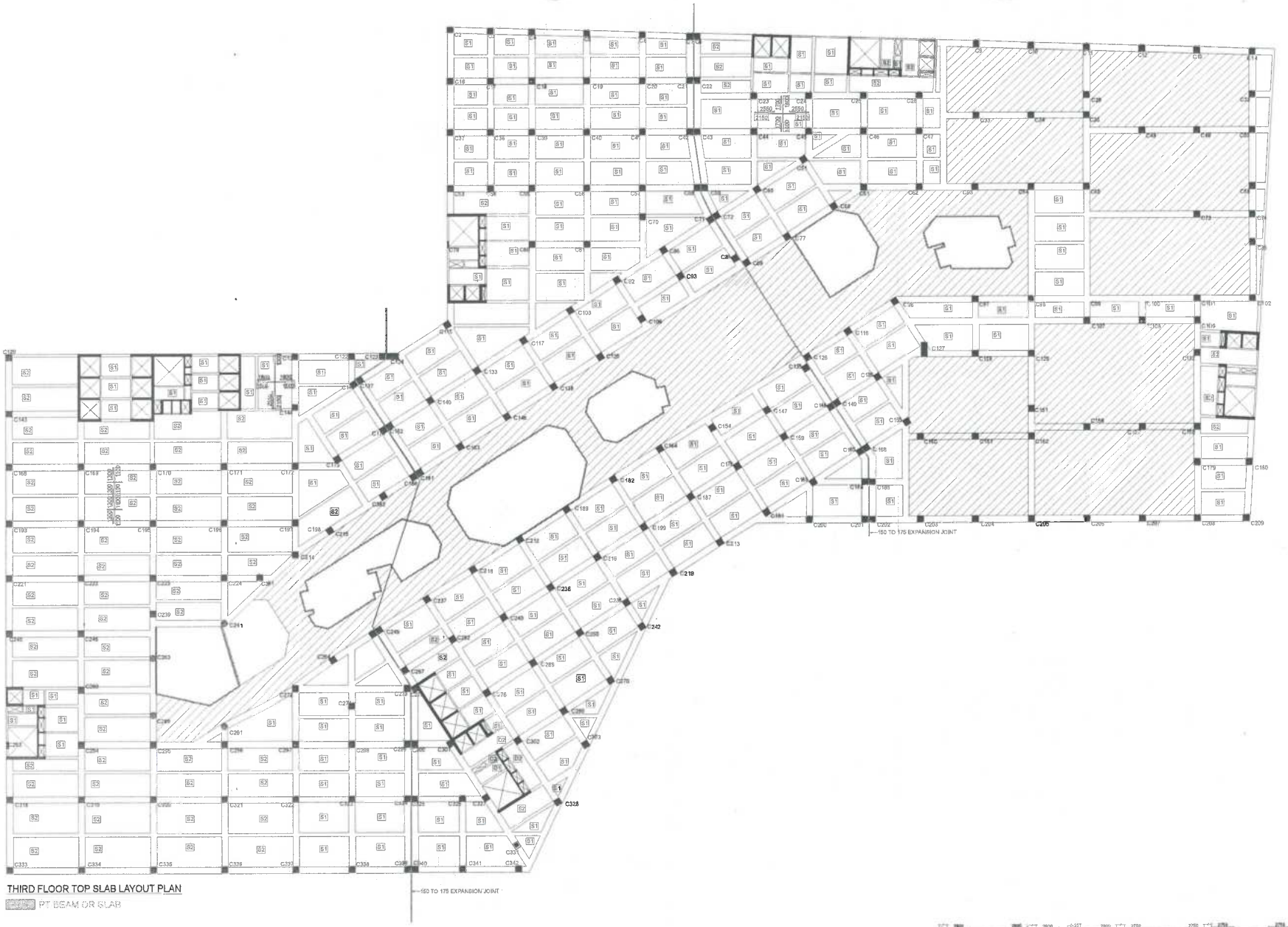
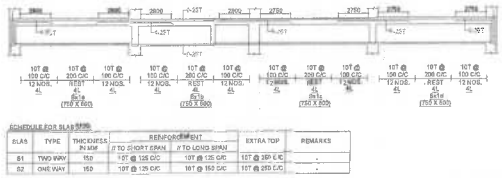


THIRD FLOOR TOP SLAB LAYOUT PLAN

PT BEAM OR SLAB



SCHEDULE FOR SLAB

SLAB	TYPE	THICKNESS IN MM	REINFORCEMENT		EXTRA TOP	REMARKS
			// TO SHORT SPAN	// TO LONG SPAN		
S1	TWO WAY	150	10T @ 125 C/C	10T @ 125 C/C	10T @ 250 C/C	-
S2	ONE WAY	150	10T @ 125 C/C	10T @ 150 C/C	10T @ 250 C/C	-

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REVISION NO.	REVISION DATE	BY	DESCRIPTION
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R4			
R3			
R2			
R1			
P0	05.11.2024	JAYESH	FOR PLANNING APPROVAL

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PROJECT TITLE :
PROPOSED RETAIL DEVELOPMENT
@ CITYLIGHT JUNCTION, SURAT

DRAWING TITLE:
THIRD FLOOR TOP SLAB
LAYOUT PLAN & DETAILS.

SCALE :	NTS	SHEET NO. :
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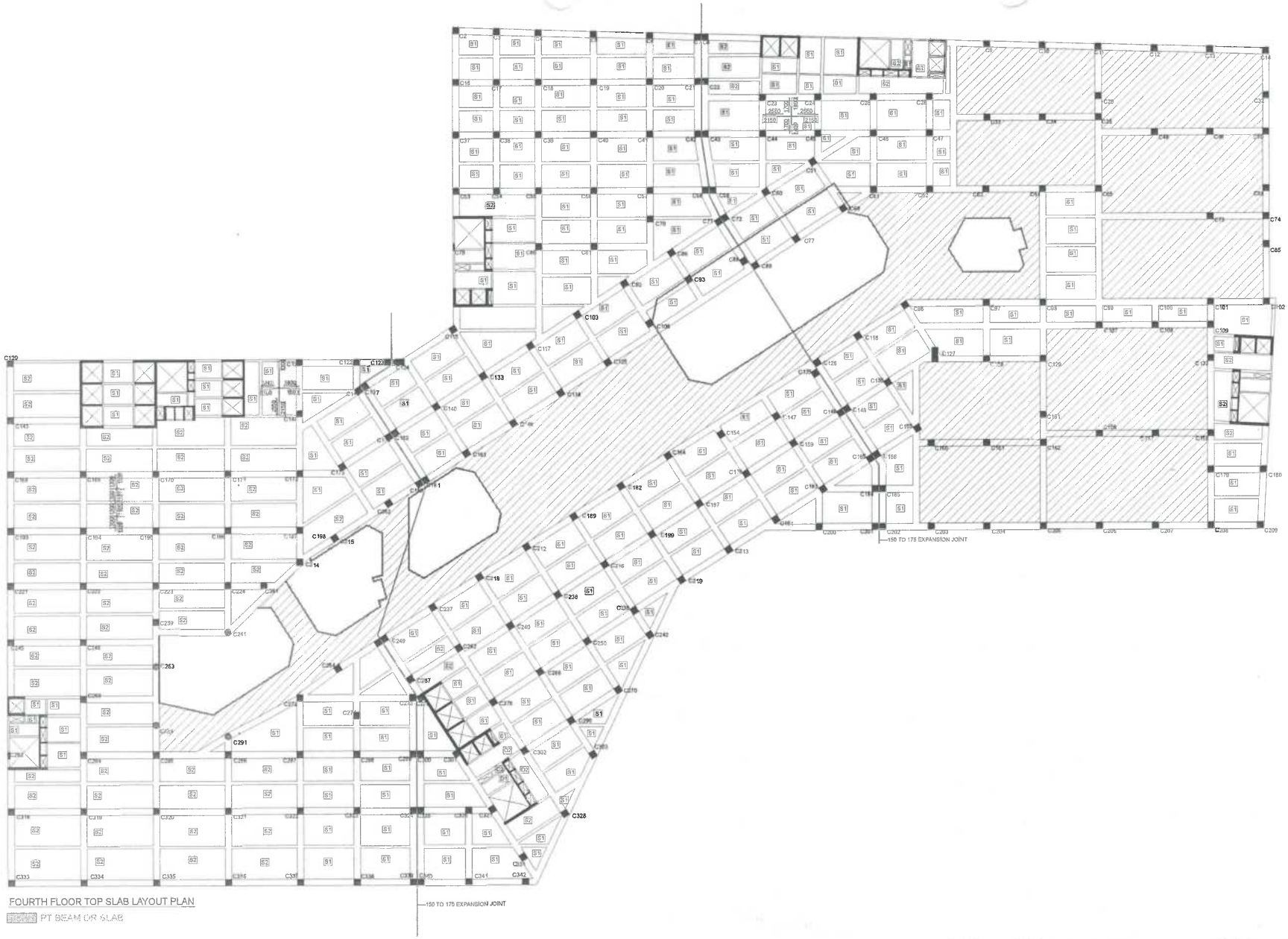
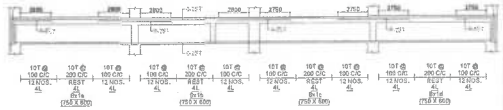


FOURTH FLOOR TOP SLAB LAYOUT PLAN

PT BEAM OR SLAB



SLAB	TYPE	THICKNESS IN MM	REINFORCEMENT # TO END/1 SPAN	# TO LOAD SPAN	EXTRA TOP	REMARKS
S1	TWO WAY	150	10T @ 125 C/C	12T @ 125 C/C	10T @ 250 C/C	-
S2	ONE WAY	150	10T @ 125 C/C	10T @ 150 C/C	10T @ 250 C/C	-

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REVISION NO.	REVISION DATE	BY	DESCRIPTION
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R4			
R3			
R2			
R1			
R0	04.01.2024	JAY SHAH	FOR TENDER PURPOSE ONLY

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PROJECT TITLE :
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DRAWING TITLE :
FOURTH FLOOR TOP SLAB
LAYOUT PLAN & DETAILS.

SCALE :	NTS	SHEET NO. :	ACS/S/55/S_M/09
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SOIL INVESTIGATION REPORT

Customer: *Thoth Mall & Commercial Real Estate Pvt. Ltd.*

PMC: *-*

Design Consultant: *-*

Contractor:

Project: *Geotechnical Investigation for Mall (3 Basement + G+ 5 Floors) on FP No. 117/P, TP No. 4 (Umra-South), Surat.*	*Project No.* 2223255	*Riv.:* 0

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Notes:

Rev.	Date	Details	Prepared Ini.	Prepared Sign.	Approved Ini.	Approved Sign.
0	04.04.2023		HP		NHD	

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DSP PROJECTS LLP

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Annexure:

- Laboratory test results
- Summary of Geotechnical Exploration

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ABSTRACT

In the following pages, is presented the report with analysis, prepared from the thorough study of geotechnical investigation results.

The detailed scope of work was decided after the discussion with the customer. The test location detail is shown in layout plan submitted with the report.

A geotechnical investigation work was undertaken to obtain the required subsurface information to study and define the nature and behavior of soil. Such information was obtained through following steps:

- By making test boreholes and other field tests.
- By observing ground water table in boreholes
- By performing required in-situ tests
- By testing the samples in laboratory to classify it and to determine the engineering properties of soil/rock.

DISCLAIMER

We have employed accepted geotechnical engineering procedures and our opinions and conclusions are made in accordance with generally accepted principles and practices of this profession. The contents of this report are valid as of the date of preparation. However, changes in the condition of the site can occur over time because of either natural processes or human activity. In addition, advancements in the practice of geotechnical engineering and changes in applicable practice codes may affect the validity of this report. Consequently, this report should not be relied upon after an elapsed period of twelve months without a review by us firm for verification of validity. Our investigation did not include the evaluation or assessment of any potential environmental hazards or groundwater contamination that may be present.

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1.0 INTRODUCTION:

M/s Thoth Mall & Commercial Real Estate Pvt. Ltd. appointed M/s Unique Geocivil Services Pvt. Ltd. as Geotechnical Investigating Agency for above mentioned Project.

1.1 PROJECT DESCRIPTION:

The proposed site is located near Anuvrat Dwar, Udhna Magdalla Road, Surat. It is a construction project of a mall.

2.0 SCOPE OF WORK:

The principal objective of the exploration work was to determine the soil profile.

The entire field testing was carried out as per relevant IS codes and/or as per the instructions of the representatives of the customer. The samples collected from various test locations/depts, were sealed, labelled and transported to our laboratory at Udhna, Surat. The required laboratory tests were conducted as per relevant IS codes.

This report has been prepared after careful study of the field and laboratory test results.

2.1 FIELD TESTS PERFORMED:

- Drilling 04 nos. of 150 mm dia. bore hole with casing whenever required up to maximum depth of 35.0 m from ground level or hard strata.
- Carry out Standard penetration Test (SPT) at every 1.0/1.5 m interval alternate to undisturbed sampling or continuous SPT at 1.0/1.5 m depending on cohesive & non-cohesive formation.
- Collecting disturbed soil sample at every meter interval or as per the stratification of soil and recording depth at which soil changes.
- Collecting undisturbed samples (UDS) at 1.0/1.5 m interval alternate to S P Test.
- Observation of borehole water table using drilled holes.

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2.2 LABORATORY TESTS PERFORMED:

- Natural moisture content.
- Field Density, Moisture content and Dry Density of undisturbed samples.
- Grain size Analysis.
- Liquid Limit and Plastic Limit.
- Specific gravity Test for Undisturbed samples.
- Diff. Free Swell Index.
- Rock Properties
- Test for shear properties of selected samples.
    a) Unconfined compressive Strength on saturated cohesive soils.
    b) Triaxial Shear (UU) Test as per in situ conditions.
    c) Direct Shear Test (In case of non-cohesive soil).

2.3 DRILLING:

Drilling of 150 mm ϕ borehole is carried out by ~~manual shell & auger boring method~~ / mechanical rotary drilling machine. Care is taken before conducting S P Test or Collecting U D Samples that the bore is cleaned properly.

Casing is required to be lowered if the boreholes do not retain its shape. Care is taken that ground water level is maintained during the drilling and particularly before testing or sampling levels. In no case casing is allowed to advance below the bottom of borehole.

2.4 STANDARD PENETRATION TEST:

The Standard Penetration Tests are carried out as per IS 2131: 1981. In general, the tests are conducted at 1.0/1.5 m interval alternate to the undisturbed sampling or as dictated by existing soil strata.

Before testing, the borehole is cleaned properly, and Split Spoon Sampler is centrally seated in borehole. In case of SPT to be conducted below water table care is taken that casing

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position is above the borehole depth. The water level in borehole is maintained above or at least at the water table.

A standard hammer (Donut type) of 63.5 kg is dropped from a height of 75 cm. and the no. of blows for penetration of Split Spoon Sampler for 0-15, 15-30 and 30-45 cms are noted. Standard Penetration Test Value N_s is considered for 15-45 cms penetration values. Sample for moisture content is collected in moisture cans. For non-plastic silts and fine Sands N_s value is corrected for effective overburden pressure and dilatancy Correction is added for tests conducted below water table.

2.5 DISTURBED AND UNDISTURBED SAMPLES:

Disturbed samples from shell or from Split Spoon Sampler is collected in polythene bags with proper labels.

Undisturbed samples in 70/100 mm ϕ Shelby tubes are collected alternate to Standard Penetration Test at 1.0/1.5 m. interval. The sampling tube is connected to the rod adopter with ball check valve. Before lowering the sampler, the bore is cleaned properly, and sampling tube is lightly oiled from inner and outer side.

Sampling tube is pushed into the borehole by pressure/hammering as per the soil stiffness. The sampling tube is immediately waxed.

In case of medium to coarse, non-cohesive, sand samples, where sampling is unsuccessful, Standard Penetration Test is carried out on cleaning the borehole.

2.6 LABORATORY TESTS:

Disturbed, undisturbed and Standard Penetration Test samples from the field are brought to the laboratory with care and are grouped according to observations in the fields. On completion of shear, compressibility, permeability etc. tests on UD samples, these samples are placed in oven along with the S P Test samples and disturbed samples. Samples are selected such that each soil strata is adequately represented by the physical properties. The representative samples are dried in oven for 24 hours at 110 ± 5 °C.

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2.6.1 PHYSICAL PROPERTIES:

The moisture cans collected from SPT samples from the field are weighed and placed in oven for drying to determine natural moisture content (NMC).

U D samples are extracted using extractor and samples are prepared as per the required sizes of the test to be performed. Before extracting from tube, weight and volume of sample are noted. Average bulk density is calculated in laboratory and samples are placed in oven to get the field moisture content for computing the dry density.

Specific gravity with specific gravity bottle / pycnometer is calculated as per IS 2720 (Part – 3, section 1&2): 1980. From the results of dry density and specific gravity the saturation of sample in % is calculated which is a useful data for deciding the condition of triaxial shear test

Grain size analysis is made by IS sieves. IS sieves commonly used are 4.75 mm, 2.00 mm, 1.00 mm 425 microns, 250 microns and 75 microns. For the coarse grain soil, a graph of partial size v/s cumulative % finer is plotted. For fine grain soil wet analysis is made and material fine than 75 micron is found out by hydrometer test. Mechanical digital single pan balance of 1 kg capacity with 0.1 gram least count is used.

Liquid limits and Plastic limits tests are carried out with distilled water as per IS 2720 (Part – 5): 1985. The samples are tested at a minimum of 24 hours after the addition of water. For liquid limit test cone penetration method is adopted but occasionally value is checked on Casagrande standard.

For the foundation soil sample showing high plasticity are checked for swelling and shrinkage. Firstly, for rough estimate, free swell test as per IS 2720 (Part – 40): 1977 is being carried out and getting positive indication of swelling. Shrinkage limit test is carried out as per IS 2720 (Part – 6): 1972.

2.6.2 SHEAR PROPERTIES:

Shear tests are carried out by three methods.

1) Unconfined compressive strength as per IS 2720 (Part--10): 1973 for the saturated plastic soil undisturbed samples and cores of SPT samples.

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2) Triaxial shear test is carried out on sample size of 38 mm ϕ and 76 mm in height on motorized 30-speed load frame with digital display arrangements for load and pore-pressure. The confining pressure is applied to the cell by oil-water constant pressure system. The test is carried out for Unconsolidated Undrained (UU) test without pore-pressure measurement as per IS 2720 (Part–11): 1971 & Consolidated Undrained (CU) test with pore-pressure measurement as per IS 2720 (Part – 12): 1981.
3) Direct box shear test is carried out on non-plastic medium to coarse sand soil as per IS 2720 (Part – 13): 1986.

3.0 BEARING CAPACITY AND SETTLEMENT CALCULATION:

3.1 CALCULATION FOR SAFE BEARING CAPACITY:

Ultimate Bearing Capacity (for General Failure) q_d

$$= c N_c s_c d_c i_c + q (N_q - 1) s_q d_q i_q + ½ B \gamma N s_\gamma d_\gamma i_\gamma$$

Where

c = Cohesion
q = Effective surcharge at base of fdn
B = Width of footing
γ = Bulk unit weight of foundation soil
W' = Correction factor for location of water table
Ø = Angle of shearing resistance of soil in degrees
N_c, N_q, N_γ= Bearing Capacity Factor
s_c, s_q, s_γ = Shape factor
d_c, d_q, d_γ = Depth Factor
i_c, i_q, i_γ= Inclination Factor

3.2 SETTLEMENT IN COHESIONLESS SOIL:

Settlement of Foundations on Cohesionless Soil can be calculated from either of the following from IS 8009 (Part-1): 1976

- Method based on Standard Penetration Resistance value N where Settlement of foundations on Cohesionless Soil with known standard penetration resistance value N is obtained from Fig 9 of IS 8009 (Part-1): 1976.

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3.3 SETTLEMENT IN COHESIVE SOIL:

Settlement of Foundations on Cohesive Soil is calculated from:

Total Settlement $S_t = S_i + S_c$

Where

S_i = Immediate Settlement
S_c = Primary Consolidation Settlement

For Clay Layer Sandwiched between Cohesionless Soil Layers or between a Cohesionless Soil Layer at Top and Rock at Bottom:

a) If the **Clay Layer is pre-compressed** then the Settlement is calculated from

$S_c = \Delta p \times m_v \times H$

Where

Δp = Pressure increment in kg/cm²
m_v = Coefficient of volume compressibility
H = Thickness of compressible stratum from foundation level

b) If the **Clay is not precompressed** then the Settlement is calculated from

$S_c = S_{oed} = H_t / (1+ e_0)\, C_c \log_{10}[(p_0 + \Delta p) / p_0]$

Where

S_{oed} = Settlement computed from one-dimensional consolidation test
Δp = Pressure increment in kg/cm²
p_0 = Initial effective pressure at mid-height of layer
H_t = Thickness of soil layer
e_0 = Initial void ratio at mid-height of Layer
C_c = Compression Index

4.0 OBSERVATION & FOUNDATION RECOMMENDATIONS:

1. Borehole water level was encountered at depth of 9.5 m below ground level in BH 01 to 04 during the subsurface exploratory boreholes conducted in February 2023. It should be noted that groundwater levels might change and can vary with seasonal rainfall patterns, long-term climate fluctuations and with the influence of local site conditions.
2. Soil strata are as described in "Summary of Geotechnical Exploration" of this report.

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For BH 01, neglecting top filling predominantly soil strata are yellow stiff to very stiff high plastic clay with sand followed by yellow very stiff plastic silty clay with sand to yellow dense silty fine sand with gravel. Strata thereafter are yellow very stiff plastic silty clay with fine sand followed by yellow hard plastic clayey fine sand and gravel to yellow plastic silty clay. Strata thereafter are black very dense medium to coarse sand with gravel.

For BH 02, neglecting top filling predominantly soil strata are yellow stiff plastic silty clay with sand followed by yellow very stiff high plastic clay with sand to yellow hard plastic silty clay with fine sand. Strata thereafter are black very dense gravel with medium to coarse sand followed by yellow very hard plastic silty clay with sand and gravel to black very dense gravel with medium to coarse sand.

For BH 03, neglecting top filling predominantly soil strata are yellow stiff high plastic clay followed by yellow very stiff high plastic clay with sand and gravel to yellow hard plastic clayey sand with gravel. Strata thereafter are black dense silty medium to coarse sand with gravel followed by black very dense gravel with coarse sand.

For BH 04, neglecting top filling predominantly soil strata are black plastic clayey sand followed by yellow stiff high plastic clay with sand to yellow hard plastic silty clay with sand. Strata thereafter are yellow hard plastic clayey sand with gravel followed by yellow hard high plastic clay with sand to black medium to coarse sand with gravel.

3. Area is under Seismic Zone III as per IS 1893-Part 1: 2016. Wt. SPT value is given in Table-1.
4. Top 2.0 m depth soil is having moderate to high swelling potential. It shall not be used for back-filling purposes without treatment.
5. Foundation is proposed at 10.0 m & 15.0 m below NGL, considering provision of double/triple basement. Allowable bearing capacities are given in Table-2 (Isolated footing) & Table-3 (Raft footing) of this report.

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6. Ground water table is at/above the foundation level. Adequate measure shall be taken for dewatering activity. All excavation sides shall be adequately protected by construction of Diaphragm wall or any other suitable method.
7. IS 3764-1992 shall be followed as a Safety Code for excavation work.

Table-1

BH No.	Weighted Corrected SPT value below foundation depth*
1	59
2	45
3	52
4	43

*Considering foundation depth as 10.0 m.

SUMMARY OF ALLOWABLE BEARING CAPACITY:

For Isolated footing: -

Table-2

Sr No	Width (m)	Length (m)	Depth (m)	SBC T/m²	Settlement (mm)	ABC @ 75 mm settlement T/m²	Gross Bearing Capacity T/m²
1	4.0	4.0	10.0	33.4	53.7	33.4	47.8
2	5.0	5.0	10.0	33.4	58.0	33.4	47.8
3	6.0	6.0	10.0	33.4	61.5	33.4	47.8
4	4.0	4.0	15.0	44.6	51.8	44.6	68.0
5	5.0	5.0	15.0	44.6	56.9	44.6	68.0
6	6.0	6.0	15.0	44.6	61.7	44.6	66.7

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For Raft Foundation: -

Table-3

Sr	Width	Length	Depth	SBC	Settlement	ABC @ 125 mm settlement	Gross Bearing Capacity
No	(m)	(m)	(m)	T/m²	(mm)	T/m²	T/m²
1	7.0	7.0	10.0	33.4	44.3	33.4	47.9
2	7.0	7.0	15.0	46.8	41.3	46.8	69.7

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Authorized Signatory

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I. S. CLASSIFICATION

GW: Well graded gravels, gravel-sand mixture or no fines.

GP: Poorly graded gravels or gravel sand mixture, little or no fines.

GM: Silty gravels, poorly graded gravel-sand-silt mixtures.

GC: Clayey gravels, poorly graded gravel-sand-clay mixtures.

SW: Well-graded sands, gravely sands; little or no fines.

SP: Poorly graded sands or gravely sands, little or no fines.

SM: Silty sands, poorly graded sand-silt mixtures.

SC: Clayey sands, poorly graded sand-clay mixtures.

ML: Inorganic silt and very fine sands rock flour; silty or clayey fine sands or clayey silts with non-to low plasticity.

CL: Inorganic clays, gravely clays, sandy clays, silty clays, lean clays of low plasticity.

OL: organic silts and organic silty clay of low plasticity.

MI: Inorganic silts, silty or clayey fine sands or clayey silts of medium plasticity.

CI: Inorganic clays, gravely clays, sandy clays, silty clays, lean clays of medium plasticity.

OI: Organic silts and organic silty clays of medium plasticity.

MH: Inorganic silt of highly compressibility, micaceous or diatomaceous fine sandy or silty soils, elastic silts.

CH: Inorganic clays of high plasticity, fat clays.

OH: Organic Clays of medium to high plasticity.

Pt: Peat and other highly organic soil with very high compressibility.

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TABLE - 3

RESULTS OF STANDARD PENETRATION TEST

Project No. : 2223255 Bore Hole No. : 1

Depth in mts.	No. of Blows for Penetration			Ns (Blows /300 mm)	Nc(Corrected value of Ns)	N. M. C. (in %)
	0 - 150 mm	150 - 300 mm	300 - 450 mm			
1.50	06	07	08	15	15	23.70
3.00						24.34
4.50	08	09	12	21	21	24.12
6.00						24.55
7.50	10	11	14	25	25	25.11
8.50						17.85
9.50	12	15	21	36	22	21.73
10.50						25.99
12.00	12	13	19	32	32	26.10
13.50						21.44
15.00	15	19	22	41	41	25.31
16.50						24.21
18.00	12	22	29	51	51	24.68
19.50						25.77
21.00	15	20	28	48	48	25.71
22.50	21	31	38	69	34	17.66
24.00	23	37	48	85	41	17.28
25.50	27	42	55	97	44	17.44
27.00	28	50	51/120	101/270	101/270	17.86
28.50	30	58	62/110	120/260	120/260	18.37
30.00	28	63	39/90	102/240	102/240	17.94
31.50						17.78
33.00	30	75	25/60	100/210	100/210	13.17
34.50	02	83	18/25	101/175	101/175	13.70

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TABLE - 3

RESULTS OF STANDARD PENETRATION TEST

Project No. : 2223255 Bore Hole No. : 2

Depth in mts.	No. of Blows for Penetration			Ns (Blows /300 mm)	Nc(Corrected value of Ns)	N. M. C. (in %)
	0 - 150 mm	150 - 300 mm	300 - 450 mm			
1.50						23.90
3.00	05	06	07	13	13	23.28
4.50						23.87
6.00	06	08	11	19	19	24.35
7.50						25.61
8.50	05	10	14	24	24	26.31
9.50						26.45
10.50	06	12	15	27	27	26.78
12.00						26.83
13.50	10	14	16	30	30	26.93
15.00						27.23
16.50	14	16	18	34	34	26.68
18.00						26.97
19.50	18	20	24	44	44	26.81
21.00						26.48
22.50	22	25	28	53	24	20.09
24.00	25	29	31	60	25	14.94
25.50	27	35	39	74	34	16.12
27.00	27	38	47	85	37	15.28
28.50	15	28	33	61	61	25.96
30.00						25.59
31.50	25	38	54	92	92	25.40
33.00						25.06
34.50	22	43	57/120	100/270	100/270	17.06

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TABLE - 3

RESULTS OF STANDARD PENETRATION TEST

Project No. : 2223255 Bore Hole No. : 3

Depth in mts.	No. of Blows for Penetration			Ns (Blows /300 mm)	Nc(Corrected value of Ns)	N. M. C. (in %)
	0 - 150 mm	150 - 300 mm	300 - 450 mm			
1.50	04	06	08	14	14	23.41
3.00						24.18
4.50	06	08	11	19	19	24.47
6.00						25.26
7.50	05	09	12	21	21	26.01
8.50						25.76
9.50	07	08	11	19	19	26.59
10.50						26.96
12.00	07	09	13	22	22	26.70
13.50						26.92
15.00	11	14	17	31	31	24.32
16.50						25.46
18.00	14	23	30	53	53	25.13
19.50						26.57
21.00	15	28	39	67	29	19.05
22.50	18	32	41	73	36	13.29
24.00	21	41	49	90	43	13.02
25.50	24	47	53/125	100/275	100/275	15.52
27.00	27	57	44/110	101/260	101/260	14.57
28.50	25	54	46/120	100/270	100/270	14.43
30.00	31	47	55/90	102/240	102/240	14.33
32.50	43	57	43/90	100/240	100/240	13.14
35.00	41	65	35/75	100/225	100/225	12.65

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TABLE - 3

RESULTS OF STANDARD PENETRATION TEST

Project No. : 2223255 Bore Hole No. : 4

Depth in mts.	No. of Blows for Penetration			Ns (Blows /300 mm)	Nc(Corrected value of Ns)	N. M. C. (in %)
	0 - 150 mm	150 - 300 mm	300 - 450 mm			
1.50						23.81
3.00	04	06	08	14	14	23.65
4.50						24.15
6.00	05	07	09	16	16	24.77
7.50						25.28
8.50	07	09	14	23	23	25.74
9.50						26.81
10.50	09	11	18	29	29	26.98
12.00						26.76
13.50	08	15	18	33	33	26.54
15.00						26.64
16.50	10	15	22	37	37	24.81
18.00						25.10
19.50	12	19	28	47	47	25.93
21.00						25.75
22.50	15	24	33	57	25	19.79
24.00	18	31	39	70	33	17.23
25.50	21	35	44	79	36	17.20
27.00	24	42	51	93	34	16.67
29.00	21	49	51/125	100/275	100/275	13.55
31.00	27	58	42/110	100/260	100/260	13.86
33.00	26	63	38/100	101/250	101/250	23.60
35.00	27	69	31/75	100/225	100/225	17.61

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TABLE - 5

PARTICLE SIZE ANALYSIS

Project No. : 2223255 Bore Hole No. : 1

Soil Strata	Depth Sample Type	Gravel in % (>4.75 mm)	Sand in % (4.75 - 2 mm)	Sand in % (2mm - 425µ)	Sand in % (425 - 75 µ)	Silt in % + Clay in %
0.00 to 1.50	0.00/D	0	5	1	10	84
1.50 to 7.50	1.50/S	7	8	1	7	77
1.50 to 7.50	3.00/U	2	4	4	23	67
1.50 to 7.50	4.50/S	0	0	3	43	54
1.50 to 7.50	6.00/U	0	7	6	10	77
7.50 to 8.50	7.50/S	10	11	6	10	63
8.50 to 10.50	8.50/U	16	10	8	44	22
8.50 to 10.50	9.50/S	15	12	10	31	32
10.50 to 13.50	10.50/U	6	9	6	22	57
10.50 to 13.50	12.00/S	7	5	3	23	62
13.50 to 15.00	13.50/U	1	8	11	52	28
15.00 to 19.50	15.00/S	20	7	5	23	45
15.00 to 19.50	16.50/U	26	6	5	25	38
15.00 to 19.50	18.00/S	24	8	5	18	45
19.50 to 22.50	19.50/U	11	5	3	2	79
19.50 to 22.50	21.00/S	21	7	5	7	60
22.50 to 33.00	22.50/S	32	35	27	2	4
22.50 to 33.00	24.00/S	29	36	28	4	3
22.50 to 33.00	25.50/S	62	26	5	3	4
22.50 to 33.00	27.00/S	32	42	21	1	4
22.50 to 33.00	28.50/S	37	40	17	3	3
22.50 to 33.00	30.00/S	36	40	21	3	0
22.50 to 33.00	31.50/D	37	41	17	3	2
33.00 to 35.00	33.00/S	80	16	2	1	1
33.00 to 35.00	34.50/S	77	19	2	0	2

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TABLE - 5

PARTICLE SIZE ANALYSIS

Project No. : 2223255 Bore Hole No. : 2

Soil Strata	Depth Sample Type	Gravel in % (>4.75 mm)	Sand in % (4.75 - 2 mm)	Sand in % (2mm - 425µ)	Sand in % (425 - 75 µ)	Silt in % + Clay in %
0.00 to 3.00	0.00/D	0	0	1	8	91
0.00 to 3.00	1.50/U	0	7	1	12	80
3.00 to 6.00	3.00/S	5	6	3	17	69
3.00 to 6.00	4.50/U	0	10	1	7	82
6.00 to 8.50	6.00/S	7	12	4	6	71
6.00 to 8.50	7.50/U	8	6	2	17	67
8.50 to 10.50	8.50/S	0	5	2	7	86
8.50 to 10.50	9.50/U	2	7	0	19	72
10.50 to 13.50	10.50/S	5	11	6	8	70
10.50 to 13.50	12.00/U	2	6	0	2	90
13.50 to 22.50	13.50/S	0	5	4	36	55
13.50 to 22.50	15.00/U	4	6	7	19	64
13.50 to 22.50	16.50/S	1	5	4	32	58
13.50 to 22.50	18.00/U	9	9	3	19	60
13.50 to 22.50	19.50/S	5	6	5	20	64
13.50 to 22.50	21.00/U	8	9	4	14	65
22.50 to 24.00	22.50/S	23	17	16	20	24
24.00 to 28.50	24.00/S	61	19	7	4	9
24.00 to 28.50	25.50/S	62	19	12	2	5
24.00 to 28.50	27.00/S	58	22	12	1	7
28.50 to 33.00	28.50/S	17	11	5	6	61
28.50 to 33.00	30.00/U	15	8	1	3	73
28.50 to 33.00	31.50/S	16	13	7	9	55
33.00 to 35.00	33.00/D	50	29	10	2	9
33.00 to 35.00	34.50/S	58	14	15	6	7

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TABLE - 5

PARTICLE SIZE ANALYSIS

Project No. : 2223255 Bore Hole No. : 3

Soil Strata	Depth Sample Type	Gravel in % (>4.75 mm)	Sand in % (4.75 - 2 mm)	Sand in % (2mm - 425µ)	Sand in % (425 - 75 µ)	Silt in % + Clay in %
0.00 to 1.50	0.00/D	0	5	3	11	81
1.50 to 4.50	1.50/S	2	8	5	14	71
1.50 to 4.50	3.00/U	0	6	3	11	80
4.50 to 8.50	4.50/S	7	7	6	16	64
4.50 to 8.50	6.00/U	4	6	4	12	74
4.50 to 8.50	7.50/S	1	4	2	15	78
8.50 to 12.00	8.50/U	18	6	2	14	60
8.50 to 12.00	9.50/S	28	6	3	8	55
8.50 to 12.00	10.50/U	17	9	2	6	66
12.00 to 15.00	12.00/S	1	5	3	18	73
12.00 to 15.00	13.50/U	4	8	4	13	71
15.00 to 19.50	15.00/S	17	8	12	24	39
15.00 to 19.50	16.50/U	27	10	4	27	32
15.00 to 19.50	18.00/S	23	6	5	28	38
19.50 to 21.00	19.50/U	19	11	6	4	60
21.00 to 22.50	21.00/S	22	24	22	7	25
22.50 to 35.50	22.50/S	83	8	4	3	2
22.50 to 35.50	24.00/S	70	10	15	5	0
22.50 to 35.50	25.50/S	61	16	16	7	0
22.50 to 35.50	27.00/S	63	16	12	6	3
22.50 to 35.50	28.50/S	51	33	11	5	0
22.50 to 35.50	30.00/S	56	22	8	9	5
22.50 to 35.50	32.50/S	49	20	17	8	6
22.50 to 35.50	35.00/S	78	5	[illegible]	2	10

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TABLE - 5

PARTICLE SIZE ANALYSIS

Project No. : 2223255 Bore Hole No. : 4

Soil Strata	Depth Sample Type	Gravel in % (>4.75 mm)	Sand in % (4.75 - 2 mm)	Sand in % (2mm - 425µ)	Sand in % (425 - 75 µ)	Silt in % + Clay in %
0.00 to 1.50	0.00/D	0	4	4	10	82
1.50 to 3.00	1.50/U	6	22	24	15	33
3.00 to 7.50	3.00/S	1	4	6	12	77
3.00 to 7.50	4.50/U	9	7	6	14	64
3.00 to 7.50	6.00/S	7	5	3	14	71
7.50 to 10.50	7.50/U	8	5	3	10	74
7.50 to 10.50	8.50/S	8	7	5	19	61
7.50 to 10.50	9.50/U	3	5	6	28	58
10.50 to 13.50	10.50/S	2	5	4	10	79
10.50 to 13.50	12.00/U	2	4	5	21	68
13.50 to 16.50	13.50/S	2	7	6	34	51
13.50 to 16.50	15.00/U	4	5	4	17	70
16.50 to 19.50	16.50/S	14	6	10	27	43
16.50 to 19.50	18.00/U	14	6	5	26	49
19.50 to 22.50	19.50/S	0	5	4	15	76
19.50 to 22.50	21.00/U	2	8	15	14	61
22.50 to 24.00	22.50/S	34	9	19	21	17
24.00 to 29.00	24.00/S	45	28	20	3	4
24.00 to 29.00	25.50/S	38	40	19	2	1
24.00 to 29.00	27.00/S	41	27	16	13	3
29.00 to 33.00	29.00/S	96	2	1	1	0
29.00 to 33.00	31.00/S	93	2	3	2	0
33.00 to 34.00	33.00/S	27	7	6	16	44
34.00 to 35.50	35.00/S	14	42	[illegible]	6	5

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TABLE - 7A

UNCONFINED COMPRESSION TEST TABLE

Project No. 2223255 Bore Hole No. 1

Depth Sample (mts.)	Type of Sample (UD/Rm)	Qu (Kg/cm²)	Cu (Kg/cm²)
3.00	UD(Undisturbed)	2.26	
10.50	UD(Undisturbed)	4.39	2.19
19.50	UD(Undisturbed)	5.57	2.79

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TABLE - 7A

UNCONFINED COMPRESSION TEST TABLE

Project No. 2223255 Bore Hole No. 2

Depth Sample (mts.)	Type of Sample (UD/Rm)	Qu (Kg/cm²)	Cu (Kg/cm²)
1.50	UD(Undisturbed)	1.53	
7.50	UD(Undisturbed)	2.61	
12.00	UD(Undisturbed)	3.45	1.73
15.00	UD(Undisturbed)	4.32	2.16
18.00	UD(Undisturbed)	5.18	2.59
30.00	UD(Undisturbed)	6.32	3.16

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TABLE - 7A

UNCONFINED COMPRESSION TEST TABLE

Project No. 2223255 Bore Hole No. 3

Depth Sample (mts.)	Type of Sample (UD/Rm)	Qu (Kg/cm²)	Cu (Kg/cm²)
3.00	UD(Undisturbed)	1.67	
10.50	UD(Undisturbed)	3.48	1.74
13.50	UD(Undisturbed)	3.98	1.99
16.50	UD(Undisturbed)	4.92	2.46
19.50	UD(Undisturbed)	5.62	2.81

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TABLE - 7A

UNCONFINED COMPRESSION TEST TABLE

Project No. 2223255 Bore Hole No. 4

Depth Sample (mts.)	Type of Sample (UD/Rm)	Qu (Kg/cm²)	Cu (Kg/cm²)
1.50	UD(Undisturbed)	0.96	
9.50	UD(Undisturbed)	2.97	1.49
12.00	UD(Undisturbed)	3.69	1.84
15.00	UD(Undisturbed)	4.65	2.32
18.00	UD(Undisturbed)	5.31	2.66
21.00	UD(Undisturbed)	6.10	3.05

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TABLE - 7B

TRIAXIAL SHEAR TEST

Project No. : 2223255 Bore Hole No. : 1

Depth Sample	Sample Type (UD/Rm)	Normal Stress at Failure	Cell Pressure (Kg/cm²)	Pore Pressure (Kg/cm²)	Shear Values from Graph	
					Cuu (Kg/cm²)	Øuu (Phi)
6.00	Undisturbed	3.55	0.50	0.00	1.21	11.40
	Undisturbed	4.72	1.00	0.00		
	Undisturbed	5.82	2.00	0.00		

MOHR CIRCLE

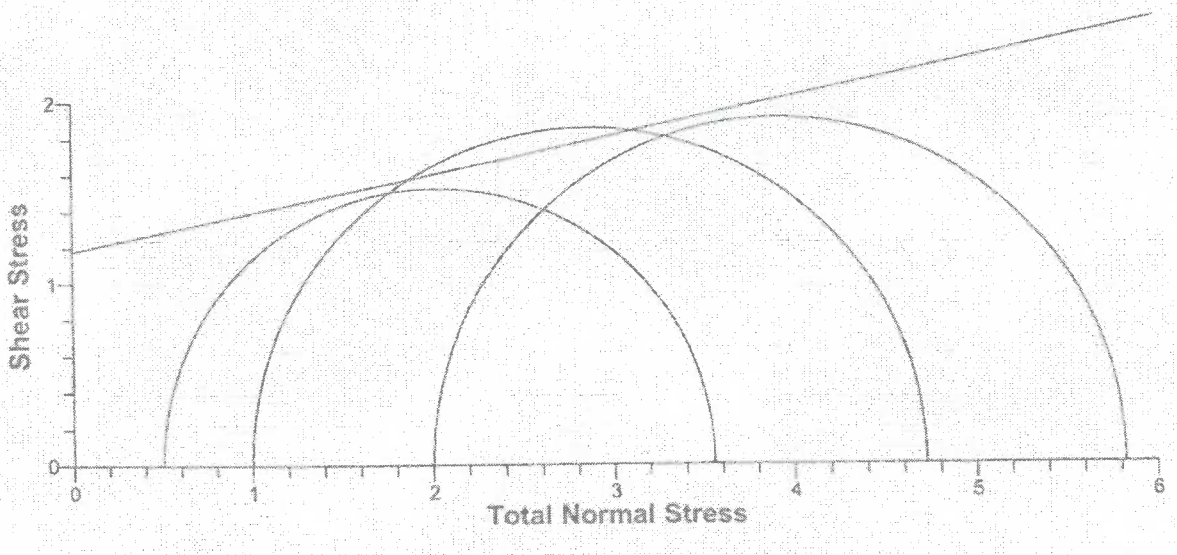

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TABLE - 7B

TRIAXIAL SHEAR TEST

Project No. : 2223255 Bore Hole No. : 2

Depth Sample	Sample Type (UD/Rm)	Normal Stress at Failure	Cell Pressure (Kg/cm²)	Pore Pressure (Kg/cm²)	Shear Values from Graph	
					Cuu (Kg/cm²)	Øuu (Phi)
4.50	Undisturbed	3.21	0.50	0.00	0.97	11.86
	Undisturbed	3.81	1.00	0.00		
	Undisturbed	5.45	2.00	0.00		

MOHR CIRCLE

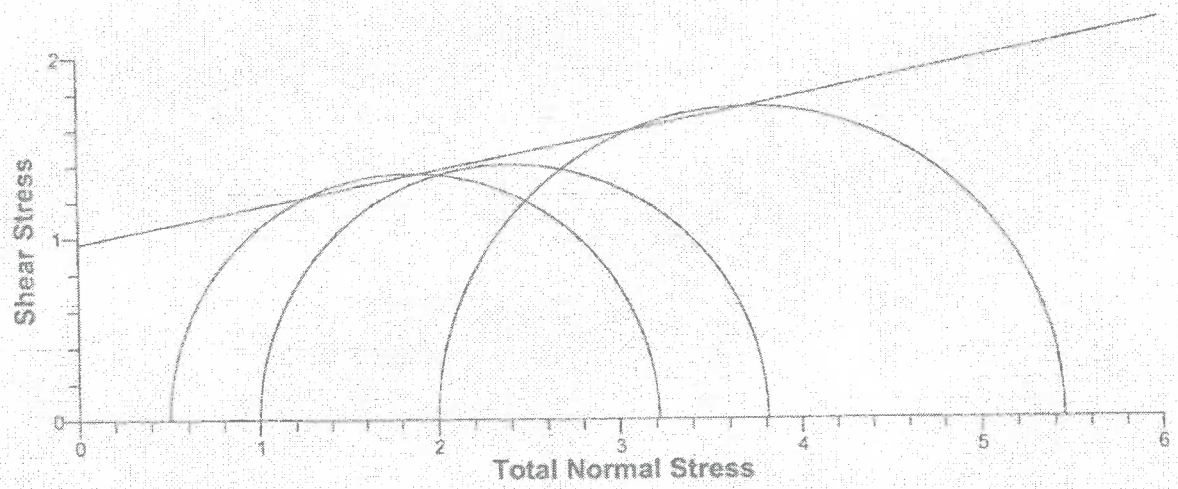

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TABLE - 7B

TRIAXIAL SHEAR TEST

Project No. : 2223255 Bore Hole No. : 2

Depth Sample	Sample Type (UD/Rm)	Normal Stress at Failure	Cell Pressure (Kg/cm²)	Pore Pressure (Kg/cm²)	Shear Values from Graph	
					Cuu (Kg/cm²)	Øuu (Phi)
9.50	Undisturbed	5.13	1.00	0.00	1.54	9.79
	Undisturbed	6.40	2.00	0.00		
	Undisturbed	9.33	4.00	0.00		

MOHR CIRCLE

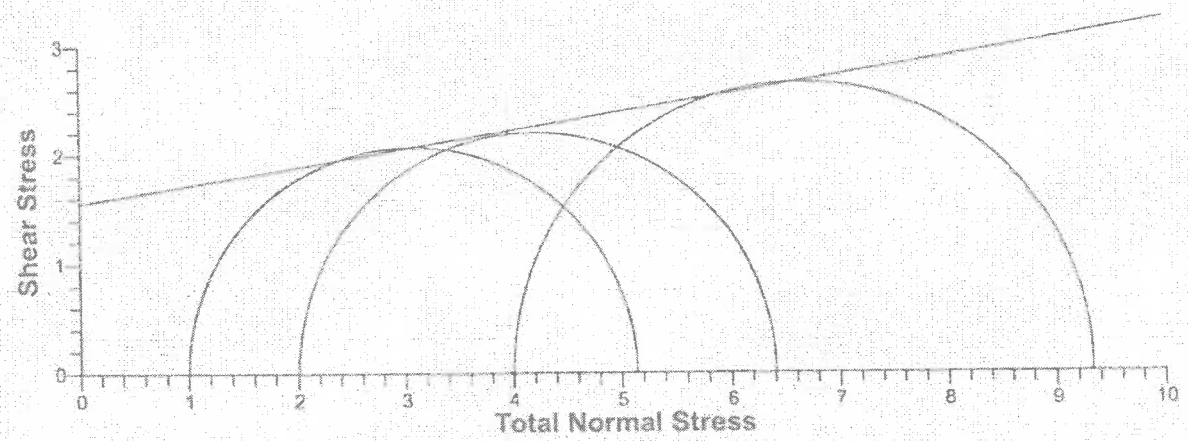

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TABLE - 7B

TRIAXIAL SHEAR TEST

Project No. : 2223255 Bore Hole No. : 3

Depth Sample	Sample Type (UD/Rm)	Normal Stress at Failure	Cell Pressure (Kg/cm²)	Pore Pressure (Kg/cm²)	Shear Values from Graph	
					Cuu (Kg/cm²)	Øuu (Phi)
6.00	Undisturbed	3.77	0.50	0.00	1.16	12.63
	Undisturbed	4.34	1.00	0.00		
	Undisturbed	6.06	2.00	0.00		

MOHR CIRCLE

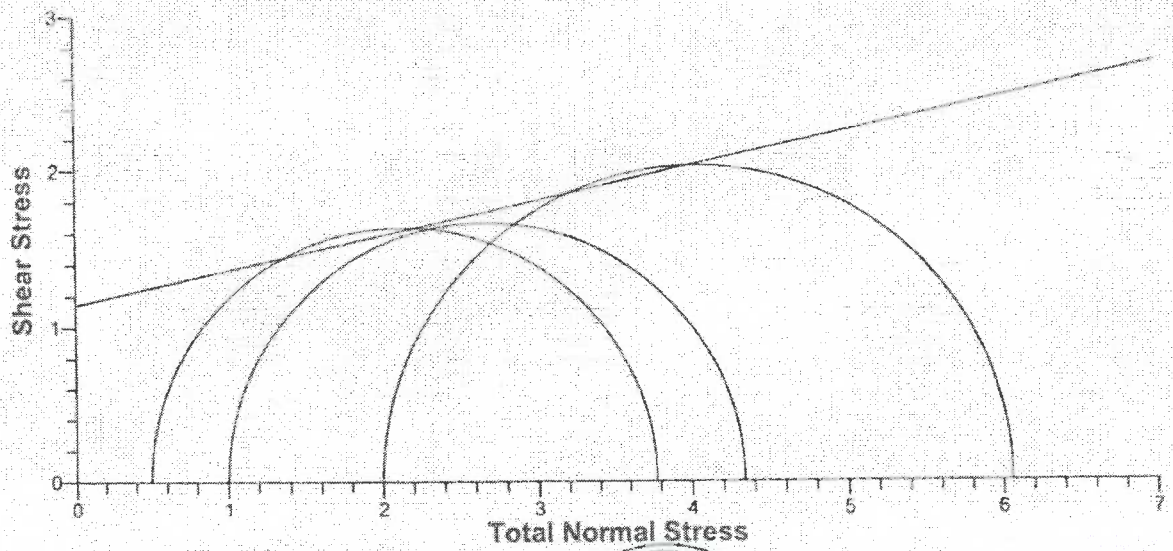

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TABLE - 7B

TRIAXIAL SHEAR TEST

Project No. : 2223255 Bore Hole No. : 3

Depth Sample	Sample Type (UD/Rm)	Normal Stress at Failure	Cell Pressure (Kg/cm²)	Pore Pressure (Kg/cm²)	Shear Values from Graph	
					Cuu (Kg/cm²)	Øuu (Phi)
8.50	Undisturbed	5.02	1.00	0.00	1.49	10.74
	Undisturbed	6.59	2.00	0.00		
	Undisturbed	9.41	4.00	0.00		

MOHR CIRCLE

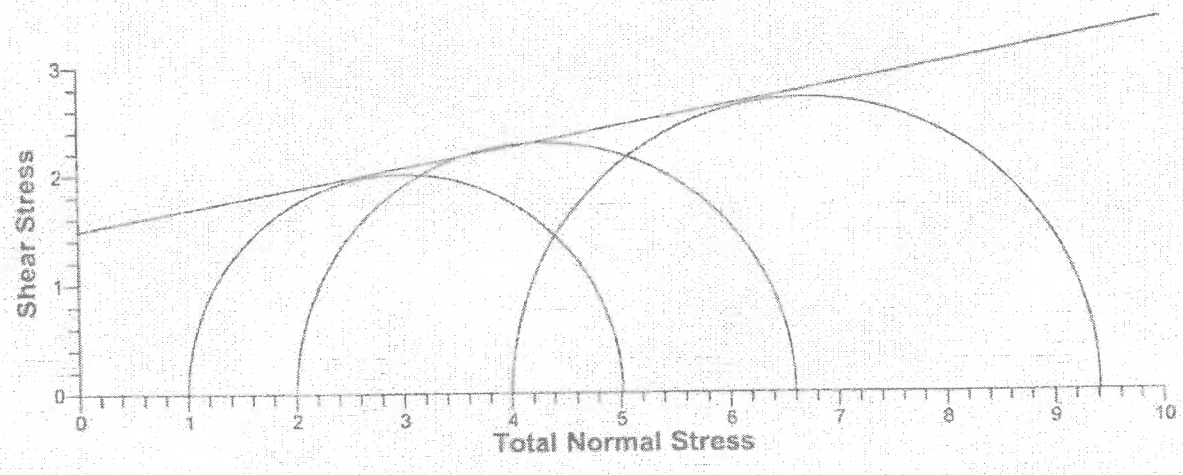

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TABLE - 7B

TRIAXIAL SHEAR TEST

Project No. : 2223255 Bore Hole No. : 4

Depth Sample	Sample Type (UD/Rm)	Normal Stress at Failure	Cell Pressure (Kg/cm²)	Pore Pressure (Kg/cm²)	Shear Values from Graph	
					Cuu (Kg/cm²)	Øuu (Phi)
4.50	Undisturbed	3.05	0.50	0.00	0.90	12.01
	Undisturbed	3.65	1.00	0.00		
	Undisturbed	5.30	2.00	0.00		

MOHR CIRCLE

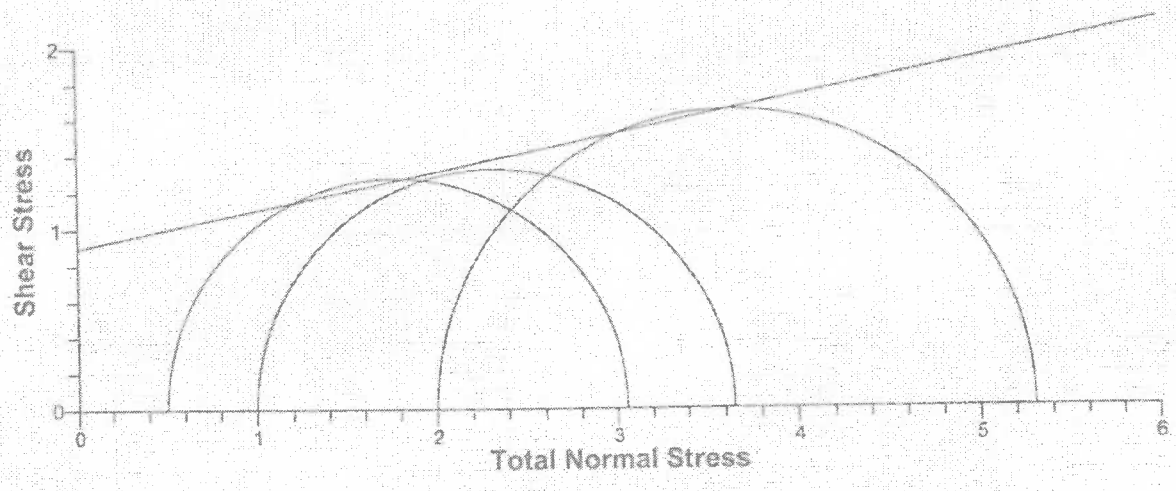

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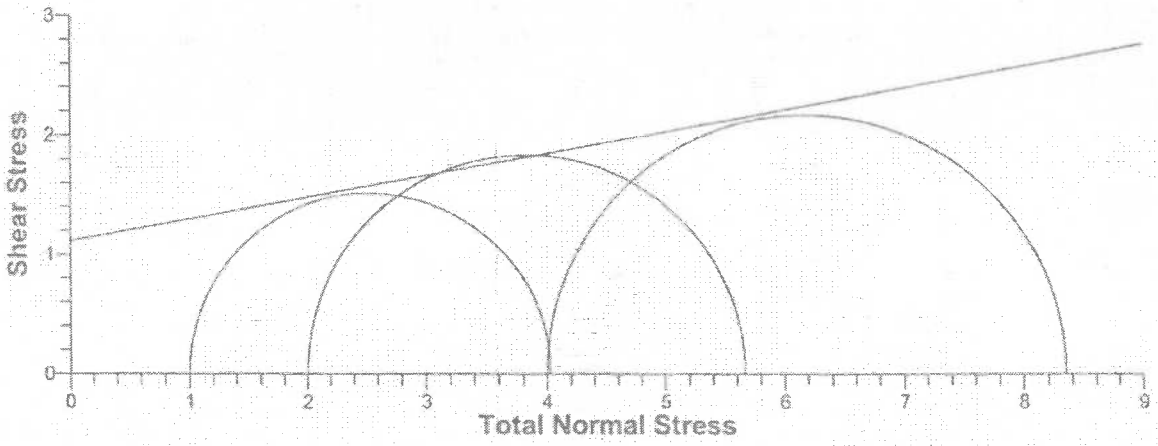
TABLE - 7B

TRIAXIAL SHEAR TEST

Project No. : 2223255 Bore Hole No. : 4

Depth Sample	Sample Type (UD/Rm)	Normal Stress at Failure	Cell Pressure (Kg/cm²)	Pore Pressure (Kg/cm²)	Shear Values from Graph	
					Cuu (Kg/cm²)	Øuu (Phi)
7.50	Undisturbed	4.03	1.00	0.00	1.12	10.13
	Undisturbed	5.67	2.00	0.00		
	Undisturbed	8.34	4.00	0.00		

MOHR CIRCLE



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SUMMARY OF GEOTECHNICAL EXPLORATIONS

Project No. :2223255 | Project : MALL ON FP NO 177-P, TP NO. 4 UMRA SOUTH, SURAT

Bore Hole No. :1 | Bore Hole Started on :10-02-23 Completed on : 11-02-23 | Depth of Water Table : 9.40 mts from Ground Level

Method of Drilling :ROTARY DRILLING | Diameter of Bore Hole : 150 mm R. L. of Ground Level : | Location of Bore Hole :

Depth in metres	I. S. Classification	Visual Soil Description	Field Test /Samples SPT VST	Field Test /Samples UDS DS	Ns No. of Blows per 300 mm	Rock Properties C.R %	Rock Properties RQD %	Natural Moist. Content %	Density (in gms/cc) Bulk	Density (in gms/cc) Dry	Specific Gravity	Particle Size Analysis Gr. %	Particle Size Analysis Sn %	Particle Size Analysis Silt+ Clay	Atterberg Limits LL %	Atterberg Limits PL %	Atterberg Limits PI %	Shrinkge Lim. %	Free swell Indx %	Shear Properties Test Type	Shear Properties C (Kg/cm²)	Shear Properties Ø in Deg.	Additional Tests or Remarks
00.00				DS								0	16	84	63	31	32		100				
01.50	CH	BLACK HIGH PLASTIC CLAY WITH SAND	SPT	DS	15			23.70				7	16	77	54	26	28		42				
03.00		YELLOW STIFF TO VERY STIFF HIGH PLASTIC CLAY WITH SAND		UDS				24.34	1.87	1.50	2.81	2	31	67	53	26	27		33	UCC			
04.50	CH		SPT	DS	21			24.12				0	46	54	55	27	28						
06.00				UDS				24.55	1.89	1.52	2.81	0	23	77	65	32	33			Tuu	1.21	11.4°	
07.50	CI	YELLOW VERY STIFF PLASTIC SILTY	SPT	DS	25			25.11				10	27	63	40	24	16						
08.50		CLAY WITH FINE SILTY FINE SAND		UDS				17.85	2.00	1.70	2.72	16	62	22	28	-	-			Buu	0.01	32.1°	
09.50	SM	WITH GRAVEL	SPT	DS	22			21.73				15	53	32	28	-	-						
10.50		YELLOW VERY STIFF PLASTIC SILTY		UDS				25.99	1.96	1.56	2.80	6	37	57	48	26	22			UCC	2.19		
12.00	CI	CLAY WITH FINE SAND	SPT	DS	32			26.10				7	31	62	47	26	21						
13.50	SM	YELLOW DENSE SILTY FINE SAND		UDS				21.44	2.08	1.71	2.83	1	71	28	28	-	-						
15.00		YELLOW HARD PLASTIC CLAYEY FINE	SPT	DS	41			25.31				20	35	45	52	25	27						
16.50	SC	SAND AND GRAVEL		UDS				24.21	2.00	1.61	2.81	26	36	38	41	24	17						
18.00			SPT	DS	51			24.68				24	31	45	44	25	19						
19.50				UDS				25.77	1.98	1.57	2.77	11	10	79	46	26	20			UCC	2.79		
21.00	CI	YELLOW PLASTIC SILTY CLAY	SPT	DS	48			25.71				21	19	60	37	24	13						
22.50			SPT	DS	34			17.66				32	64	4		-	-						
24.00		BLACK VERY DENSE MEDIUM TO COARSE SAND WITH GRAVEL	SPT	DS	41			17.28				29	68	3		-	-						
25.50			SPT	DS	44			17.44				62	34	4		-	-						
27.00	SP/GP		SPT	DS	101/270			17.86				32	64	4		-	-						
28.50			SPT	DS	120/260			18.37				37	60	3		-	-						
30.00			SPT	DS	102/240			17.94				36	64	0		-	-						
31.50				DS				17.78				37	61	2		-	-						
33.00			SPT	DS	100/210			13.17				80	19	1		-	-						
34.50	GP	BLACK VERY DENSE GRAVEL WITH COARSE SAND	SPT	DS	101/175			13.70				77	21	2		-	-						
35.00		TERMINATION																					

SPT - Standard Penetration Test | DS - Disturbed Sample | Gr - Gravel | LL - Liquid Limit | PI - Plasticity Index | Cv - Coeff. of Consolidation | C.R. - Core Recovery

UDS - Undisturbed Sample | VST - Vane Shear Test | Sn - Sand | PL - Plastic Limit | C, Ø - Shear Parameters | Mv - Coeff. of Volume Change | RQD - Rock Quality Designation

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SUMMARY OF GEOTECHNICAL EXPLORATIONS

Project No. : 2223255
Project : MALL ON FP NO 177-P, TP NO. 4 UMRA SOUTH, SURAT

Bore Hole No. : 2
Bore Hole Started on : 10-02-23 Completed on : 12-02-23
Depth of Water Table : 9.60 mts from Ground Level

Method of Drilling : ROTARY DRILLING
Diameter of Bore Hole : 150 mm R. L. of Ground Level :
Location of Bore Hole :

Depth in metres	I. S Classification	Visual Soil Description	Field Test /Samples SPT VST	Field Test /Samples UDS DS	Ns No. of Blows per 300 mm	Rock Properties C.R. %	Rock Properties RQD %	Natural Moist. Content %	Density (in gms/cc) Bulk	Density (in gms/cc) Dry	Specific Gravity	Particle Size Analysis Gr. %	Particle Size Analysis Sn %	Particle Size Analysis Silt+ Clay	Atterberg Limits LL %	Atterberg Limits PL %	Atterberg Limits PI %	Shrinkge Lim. %	Free swell Indx %	Shear Properties Test Type	Shear Properties C (Kg/cm²)	Shear Properties Ø in Deg.	Additional Tests or Remarks
00.00		BLACK STIFF HIGH PLASTIC CLAY		DS								0	9	91	58	28	30		82				
01.50	CH	WITH SAND		UDS				23.90	1.84	1.49	2.80	0	20	80	55	27	28		73	UCC			
03.00		YELLOW STIFF PLASTIC SITY CLAY	SPT	DS	13			23.28				5	26	69	44	26	18		25				
04.50	CI	WITH SAND		UDS				23.87	1.86	1.50	2.82	0	18	82	40	25	15			Tuu	0.97	11.9°	
06.00			SPT	DS	19			24.35				7	22	71	55	28	27						
07.50	CH	YELLOW VERY STIFF HIGH PLASTIC CLAY WITH SAND		UDS				25.61	1.91	1.52	2.85	8	25	67	51	27	24			UCC			
08.50			SPT	DS	24			26.31				0	14	86	47	26	21						
09.50	CI	YELLOW VERY STIFF PLASTIC SILTY CLAY WITH SAND		UDS				26.45	1.94	1.53	2.78	2	26	72	36	23	13			Tuu	1.54	9.8°	
10.50			SPT	DS	27			26.78				5	25	70	72	33	39						
12.00	CH	YELLOW VERY STIFF HIGH PLASTIC CLAY WITH SAND		UDS				26.83	1.97	1.55	2.81	2	8	90	54	27	27			UCC	1.73		
13.50			SPT	DS	30			26.93				0	45	55	39	24	15						
15.00		YELLOW HARD PLASTIC SILTY CLAY WITH FINE SAND		UDS				27.23	2.00	1.57	2.87	4	32	64	42	25	17			UCC	2.16		
16.50			SPT	DS	34			26.68				1	41	58	40	25	15						
18.00	CI			UDS				26.97	2.01	1.59	2.87	9	31	60	46	26	20			UCC	2.59		
19.50			SPT	DS	44			26.81				5	31	64	39	24	15						
21.00				UDS				26.48	2.03	1.60	2.86	8	27	65	42	25	17						
22.50	SM	BLACK DENSE SILTY SAND WITH GRAVEL	SPT	DS	24			20.09				23	53	24	28	-	-						
24.00		BLACK VERY DENSE GRAVEL WITH	SPT	DS	25			14.94				61	30	9		-	-						
25.50	GW-GM	MEDIUM TO COARSE SAND	SPT	DS	34			16.12				62	33	5		-	-						
27.00			SPT	DS	37			15.28				58	35	7		-	-						
28.50			SPT	DS	61			25.96				17	22	61	41	25	16						
30.00	CI	YELLOW VERY HARD PLASTIC SILTY CLAY WITH SAND AND GRAVEL		UDS				25.59	2.03	1.62	2.85	15	12	73	44	25	19			UCC	3.16		
31.50			SPT	DS	92			25.40				16	29	55	40	25	15						
33.00				DS				25.06	2.04	1.63	2.84	50	41	9		-	-						
34.50	GW-GM	BLACK VERY DENSE GRAVEL WITH MEDIUM TO COARSE SAND	SPT	DS	100/270			17.06				58	35	7		-	-						
35.00		TERMINATION																					

SPT - Standard Penetration Test
UDS - Undisturbed Sample
DS - Disturbed Sample
VST - Vane Shear Test
Gr - Gravel
Sn - Sand
LL - Liquid Limit
PL - Plastic Limit
PI - Plasticity Index
C, Ø - Shear Parameters
Cv - Coeff. of Consolidation
Mv - Coeff. of Volume Change
C.R. - Core Recovery
RQD - Rock Quality Designation

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SUMMARY OF GEOTECHNICAL EXPLORATIONS

Project No. :2223255 | Project : MALL ON FP NO 177-P, TP NO. 4 UMRA SOUTH, SURAT

Bore Hole No. :3 | Bore Hole Started on :15-02-23 Completed on : 17-02-23 | Depth of Water Table : 9.50 mts from Ground Level

Method of Drilling :ROTARY DRILLING | Diameter of Bore Hole : 150 mm R. L. of Ground Level : | Location of Bore Hole :

Depth in metres	I. S. Classi-fication	Visual Soil Description	Field Test /Samples		Ns No. of Blows per 300 mm	Rock Properties		Natural Moist. Content %	Density (in gms/cc)		Spe-cific Gra-vity	Particle Size Analysis			Atterberg Limits			Shri-nkge Lim. %	Free swell Indx %	Shear Properties			Additional Tests or Remarks
			SPT VST	UDS DS		C.R. %	RQD %		Bulk	Dry		Gr. %	Sn %	Silt+ Clay	LL %	PL %	PI %			Test Type	C (Kg/cm²)	Ø in Deg.	
00.00	CH	FILLING		DS								0	19	81	53	26	27		45				
01.50	CH	YELLOW STIFF HIGH PLASTIC CLAY	SPT	DS	14			23.41				2	27	71	50	26	24		45				
03.00				UDS				24.18	1.85	1.49	2.84	0	20	80	50	25	25		33	UCC			
04.50	CI	YELLOW VERY STIFF PLASTIC SILTY CLAY WITH SAND	SPT	DS	19			24.47				7	29	64	44	25	19						
06.00				UDS				25.26	1.89	1.51	2.84	4	22	74	46	26	20			Tuu	1.16	12.6°	
07.50			SPT	DS	21			26.01				1	21	78	42	25	17						
08.50	CH	YELLOW VERY STIFF HIGH PLASTIC CLAY WITH SAND AND GRAVEL		UDS				25.76	1.92	1.53	2.82	18	22	60	55	27	28			Tuu	1.49	10.7°	
09.50			SPT	DS	19			26.59				28	17	55	56	28	28						
10.50				UDS				26.96	1.96	1.54	2.84	17	17	66	54	27	27			UCC	1.74		
12.00	CH	YELLOW VERY STIFF HIGH PLASTIC CLAY WITH SAND	SPT	DS	22			26.70				1	26	73	50	26	24						
13.50				UDS				26.92	1.98	1.56	2.86	4	25	71	51	26	25			UCC	1.99		
15.00	SC	YELLOW HARD PLASTIC CLAYEY SAND WITH GRAVEL	SPT	DS	31			24.32				17	44	39	40	24	16						
16.50				UDS				25.46	2.00	1.59	2.86	27	41	32	44	25	19			UCC	2.46		
18.00			SPT	DS	53			25.13				23	39	38	40	25	15						
19.50	CI	YELLOW VERY HARD PLASTIC SILTY CLAY WITH SAND AND GRAVEL		UDS				26.57	2.00	1.58	2.82	19	21	60	43	25	18			UCC	2.81		
21.00	SM	BLACK DENSE SILTY MEDIUM TO COARSE SAND WITH GRAVEL	SPT	DS	29			19.05				22	53	25	26	-	-						
22.50			SPT	DS	36			13.29				83	15	2		-	-						
24.00	GP-GW	BLACK VERY DENSE GRAVEL WITH COARSE SAND	SPT	DS	43			13.02				70	30	0		-	-						
25.50			SPT	DS	100/275			15.52				61	39	0		-	-						
27.00			SPT	DS	101/260			14.57				63	34	3		-	-						
28.50			SPT	DS	100/270			14.43				51	49	0		-	-						
30.00			SPT	DS	102/240			14.33				56	39	5		-	-						
32.50			SPT	DS	100/240			13.14				49	45	6		-	-						
35.00			SPT	DS	100/225			12.65				78	12	10		-	-						

SPT - Standard Penetration Test | DS - Disturbed Sample | Gr - Gravel | LL - Liquid Limit | PI - Plasticity Index | Cv - Coeff. of Consolidation | C.R. - Core Recovery

UDS - Undisturbed Sample | VST - Vane Shear Test | Sn - Sand | PL - Plastic Limit | C, Ø - Shear Parameters | Mv - Coeff. of Volume Change | RQD - Rock Quality Designation

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SUMMARY OF GEOTECHNICAL EXPLORATIONS

Project No. : 2223255 | Project : MALL ON FP NO 177-P, TP NO. 4 UMRA SOUTH, SURAT

Bore Hole No. : 4 | Bore Hole Started on : 18-02-23 | Completed on : 20-02-23 | Depth of Water Table : 9.50 mts from Ground Level

Method of Drilling : ROTARY DRILLING | Diameter of Bore Hole : 150 mm | R. L. of Ground Level : | Location of Bore Hole :

Depth in metres	I. S. Classification	Visual Soil Description	Field Test /Samples SPT VST	Field Test /Samples UDS DS	Ns No. of Blows per 300 mm	Rock Properties C.R. %	Rock Properties RQD %	Natural Moist. Content %	Density (in gms/cc) Bulk	Density (in gms/cc) Dry	Specific Gravity	Particle Size Analysis Gr. %	Particle Size Analysis Sn. %	Particle Size Analysis Silt+ Clay	Atterberg Limits LL %	Atterberg Limits PL %	Atterberg Limits PI %	Shrinkge Lim. %	Free swell Indx %	Shear Properties Test Type	Shear Properties C (Kg/cm²)	Shear Properties Ø in Deg.	Additional Tests or Remarks
00.00	CH	FILLING		DS								0	18	82	54	27	27		64				
01.50	SC	BLACK PLASTIC CLAYEY SAND		UDS				23.81	1.83	1.47	2.74	6	61	33	48	26	22		64	UCC			
03.00	CH	YELLOW STIFF HIGH PLASTIC CLAY WITH SAND	SPT	DS	14			23.65				1	22	77	50	26	24		25				
04.50				UDS				24.15	1.86	1.50	2.74	9	27	64	51	27	24			Tuu	0.90	12.0°	
06.00			SPT	DS	16			24.77				7	22	71	51	27	24						
07.50	CI	YELLOW VERY STIFF PLASTIC SILTY CLAY WITH SAND		UDS				25.28	1.90	1.52	2.78	8	18	74	40	24	16			Tuu	1.12	10.1°	
08.50			SPT	DS	23			25.74				8	31	61	42	25	17						
09.50				UDS				26.81	1.95	1.54	2.83	3	39	58	47	26	21			UCC	1.49		
10.50	CH	YELLOW VERY STIFF HIGH PLASTIC CLAY WITH SAND	SPT	DS	29			26.98				2	19	79	57	28	29						
12.00				UDS				26.76	1.97	1.55	2.81	2	30	68	50	26	24			UCC	1.84		
13.50	CI	YELLOW HARD PLASTIC SILTY CLAY WITH SAND	SPT	DS	33			26.54				2	47	51	40	25	15						
15.00				UDS				26.64	1.99	1.57	2.81	4	26	70	48	26	22			UCC	2.32		
16.50	SC	YELLOW HARDPLASTIC CLAYEY SAND WITH GRAVEL	SPT	DS	37			24.81				14	43	43	47	26	21						
18.00				UDS				25.10	2.00	1.60	2.77	14	37	49	39	24	15			UCC	2.66		
19.50	CH	YELLOW HARD HIGH PLASTIC CLAY WITH SAND	SPT	DS	47			25.93				0	24	76	52	26	26						
21.00				UDS				25.75	2.00	1.59	2.79	2	37	61	50	26	24			UCC	3.05		
22.50	SM	BLACK DENSE SILTY MEDIUM TO FINE SAND WITH GRAVEL	SPT	DS	25			19.79				34	49	17	27	-	-						
24.00	SP	BLACK MEDIUM TO COARSE SAND WITH GRAVEL	SPT	DS	33			17.23				45	51	4		-	-						
25.50			SPT	DS	36			17.20				38	61	1		-	-						
27.00			SPT	DS	34			16.67				41	56	3		-	-						
29.00	GP	BLACK VERY DENSE GRAVEL	SPT	DS	100/275			13.55				96	4	0		-	-						
31.00			SPT	DS	100/260			13.86				93	7	0		-	-						
33.00	SC	YELLOW VERY HARD PLASTIC	SPT	DS	101/250			23.60				27	29	44	52	26	26						
34.00	SP	BLACK VERY DENSE MEDIUM TO COARSE SAND WITH GRAVEL	SPT	DS	100/225			17.61				14	81	5		-	-						
35.00																							

SPT - Standard Penetration Test | DS - Disturbed Sample | Gr - Gravel | LL - Liquid Limit | PI - Plasticity Index | Cv - Coeff. of Consolidation | C.R. - Core Recovery

UDS - Undisturbed Sample | VST - Vane Shear Test | Sn - Sand | PL - Plastic Limit | C, Ø - Shear Parameters | Mv - Coeff. of Volume Change | RQD - Rock Quality Designation

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B/216,Road No. 6-F,New Industrial Estate, Udhna,Surat-394210, Gujarat, India

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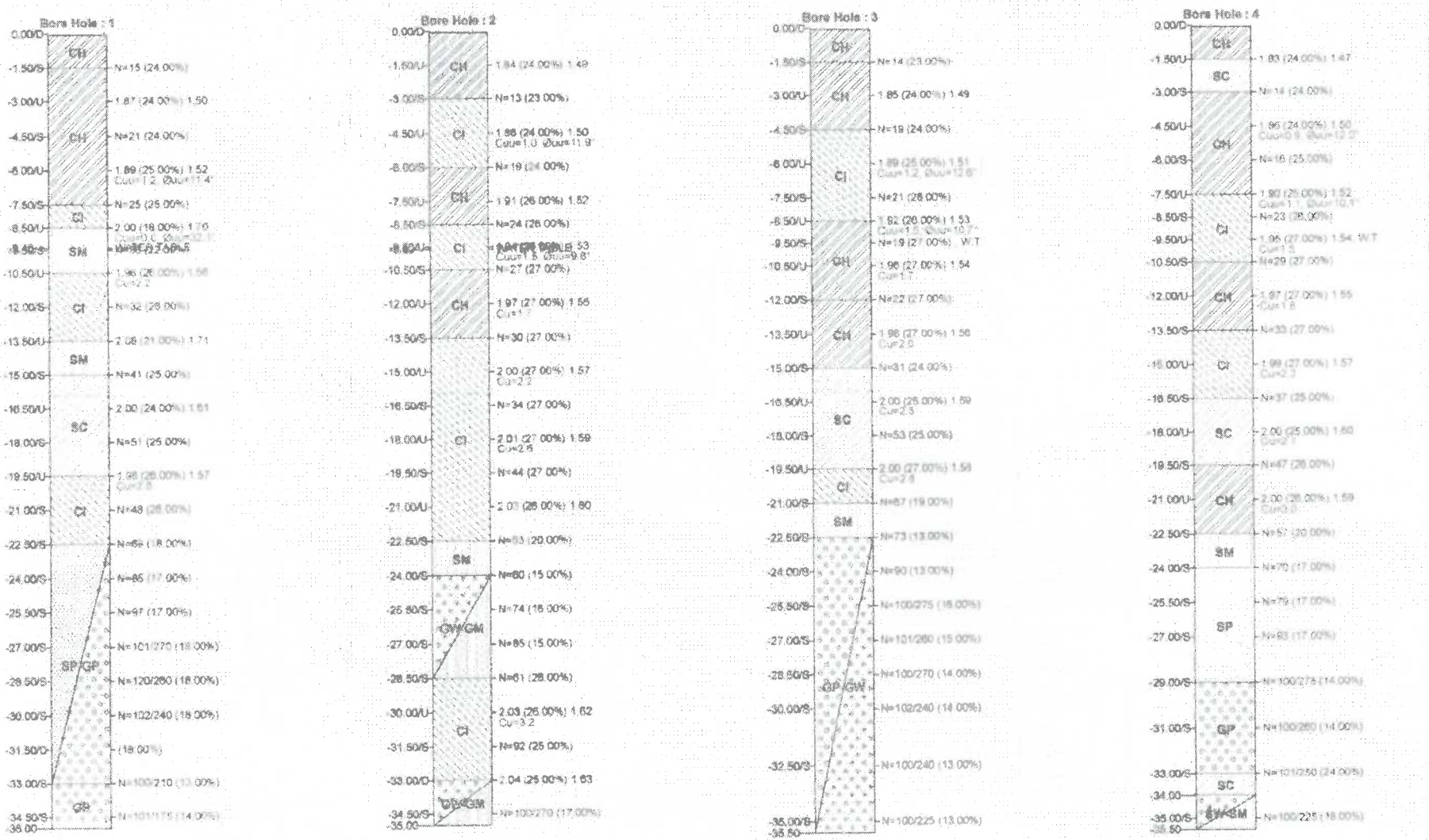
BORE-LOG SECTION FOR PROJECT : 2223255



Note : (1) Figures on the Left Side shows R.L. and Type of Sample (D - DS, U - UDS, S - SPT, C - Core, V - Field Vane Shear)
(2) Figures on the Right Side shows : (a) for SPT Samples : Nc - No. of Blows/300 mm Penetration (N.M.C.)
(b) for UDS Samples : Bulk Density, (N.M.C), Dry Density

UNIQUE GEOCIVIL SERVICES PVT. LTD.
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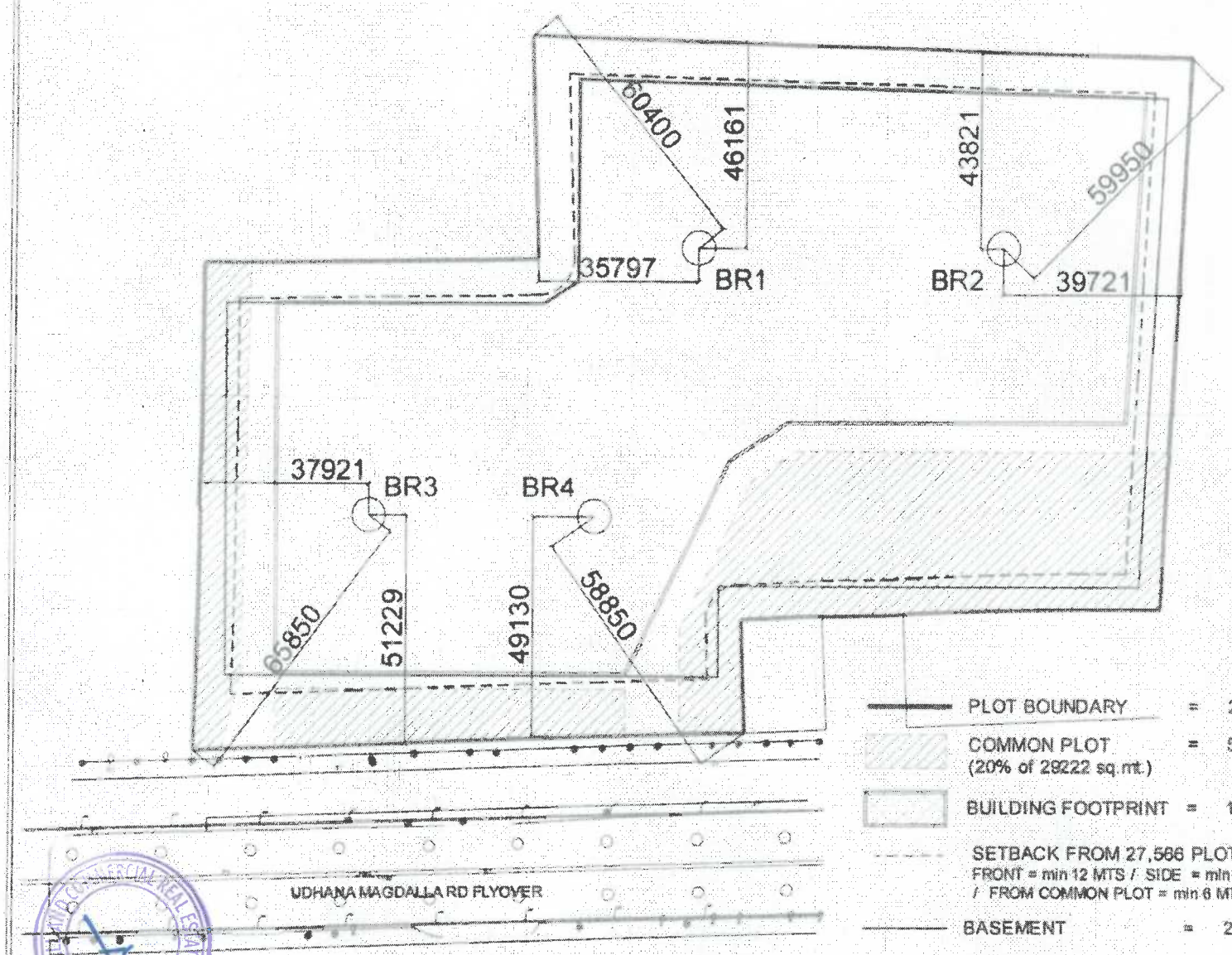
THOTH TECHNICAL AND GEOTECHNICAL ESTATE PVT. LTD. A'BAD
UNIQUE GEOCIVIL SERVICES PVT. LTD. SURAT
PROJECT CONSULTANTS LIMITED A'BAD

4 NOS. BORE HOLE FOR S.B.C. (M...1 30.00 MT. DEPTH)



PLOT BOUNDARY	=	27566 sq.mt.
COMMON PLOT (20% of 29222 sq.mt.)	=	5682 sq.mt.
BUILDING FOOTPRINT	=	16359.85 sq.mt.
SETBACK FROM 27,566 PLOT BOUNDARY FRONT = min 12 MTS / SIDE = min 8 MTS / FROM COMMON PLOT = min 6 MTS		
BASEMENT	=	21590 sq.mt.

N W E S

UNIQUE GEOCIVIL SERVICES PVT. LTD. • SURAT •

THOTH MULTI-SPECIALITY REALESTATE PVT. LTD.

BP PROJECTS LIMITED • ABAD •

BORE HOLE LOCATION LAYOUT PLAN

861

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Thoth mall				
Soil Royalty qty				
Sr No	Months	Total Trip	Total Qty (MT)	Remarks
1	Nov-23	1090	19677	
2	Dec-23	2069	39463	
3	Jan-24	873	17327	
4	Feb-24	1742	37063	
5	Mar-24	1923	37765	
6	Apr-24	2502	56350.22	
7	May-24	1276	28759.5	
Grand Total		11475	236404.72	

863

TRIP	Date	Company Name	M.T.	Slip No
1	06-11-2023	ITD CEMENTATION IND LTD /KHAJOD	15	270071
2	06-11-2023	ITD CEMENTATION IND LTD /KHAJOD	15	270072
3	06-11-2023	ITD CEMENTATION IND LTD /KHAJOD	18	270073
4	06-11-2023	ITD CEMENTATION IND LTD /KHAJOD	15	270062
5	06-11-2023	ITD CEMENTATION IND LTD /KHAJOD	15	270063
6	06-11-2023	ITD CEMENTATION IND LTD /KHAJOD	15	270064
7	06-11-2023	ITD CEMENTATION IND LTD /KHAJOD	15	270065
8	06-11-2023	ITD CEMENTATION IND LTD /KHAJOD	15	270066
9	06-11-2023	ITD CEMENTATION IND LTD /KHAJOD	15	270067
10	06-11-2023	ITD CEMENTATION IND LTD /KHAJOD	15	270068
11	06-11-2023	ITD CEMENTATION IND LTD /KHAJOD	15	270069
12	06-11-2023	ITD CEMENTATION IND LTD /KHAJOD	18	270070
13	06-11-2023	ITD CEMENTATION IND LTD /KHAJOD	15	270047
14	06-11-2023	ITD CEMENTATION IND LTD /KHAJOD	18	270042
15	06-11-2023	ITD CEMENTATION IND LTD /KHAJOD	18	270043
16	06-11-2023	ITD CEMENTATION IND LTD /KHAJOD	18	270044
17	06-11-2023	ITD CEMENTATION IND LTD /KHAJOD	18	270045
18	06-11-2023	ITD CEMENTATION IND LTD /KHAJOD	18	270046
19	06-11-2023	ITD CEMENTATION IND LTD /KHAJOD	18	270016
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23	06-11-2023	ITD CEMENTATION IND LTD /KHAJOD	18	270032
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260	07-11-2023	ITD CEMENTATION IND LTD /KHAJOD	15	270273
261	07-11-2023	ITD CEMENTATION IND LTD /MAJURA	15	270274
262	07-11-2023	ITD CEMENTATION IND LTD /MAJURA	15	270275
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266	09-11-2023	ITD CEMENTATION IND LTD /KHAJOD	15	270279
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286	09-11-2023	ITD CEMENTATION IND LTD /KHAJOD	15	270219
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290	09-11-2023	ITD CEMENTATION IND LTD /KHAJOD	15	270223
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292	09-11-2023	ITD CEMENTATION IND LTD /KHAJOD	15	270225
293	09-11-2023	ITD CEMENTATION IND LTD /KHAJOD	15	270226
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1005	26-11-2023	ITD CEMENTATION IND LTD /KHAJOD	15	270521
1006	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	19	270604
1007	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	25	270591
1008	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	27	270592
1009	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	22	270593
1010	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	22	270594
1011	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	22	270527
1012	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	22	270528
1013	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	22	270529
1014	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	22	270530
1015	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	22	270531
1016	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	22	270532
1017	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	22	270533
1018	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	22	270534
1019	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	22	270535
1020	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	22	270536
1021	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	15	270537
1022	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	22	270538
1023	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	22	270539
1024	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	22	270601
1025	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	22	270602
1026	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	22	270603
1027	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	22	270522
1028	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	22	270523
1029	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	22	270524
1030	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	22	270525
1031	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	22	270526

1032	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	22	270584
1033	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	22	270585
1034	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	22	270567
1035	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	22	270568
1036	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	22	270569
1037	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	22	270570
1038	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	22	270571
1039	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	22	270572
1040	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	22	270573
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1053	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	22	270552
1054	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	22	270553
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1056	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	22	270555
1057	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	22	270556
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1088	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	22	270583
1089	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	22	270531
1090	29-11-2023	ITD CEMENTATION IND LTD /KHAJOD	22	270532
Total_MT of Nov-23			**19677**	

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TRIP	Date	Company Name	M.T.	Slip No
1	02-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	22	353591
2	02-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	22	353592
3	02-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	22	353593
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12	02-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	353583
13	02-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	353584
14	02-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	22	353579
15	02-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	353580
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17	02-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	22	353568
18	02-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	22	353569
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1937	24-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	27	390932
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1943	24-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	15	390940
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1956	24-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	390946
1957	24-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	390945
1958	24-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	19	390953
1959	24-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	27	390954
1960	24-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	390955
1961	24-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	390956
1962	24-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	390957
1963	24-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	390958
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1966	24-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	20	390961
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1969	24-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	390964
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1973	24-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	390968
1974	24-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	20	390925
1975	24-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	390924
1976	24-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	390920
1977	24-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	390921
1978	24-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	390922
1979	24-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	27	390944
1980	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	15	391021
1981	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	390981
1982	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	15	390982
1983	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	390969
1984	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	390970
1985	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	270628
1986	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	390971
1987	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	390972
1988	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	20	390973
1989	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	20	390974
1990	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	390975
1991	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	390976
1992	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	15	390977
1993	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	27	390978
1994	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	19	390979
1995	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	19	390980
1996	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	20	390985
1997	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	15	390986

1998	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	390987
1999	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	390988
2000	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	390989
2001	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	390990
2002	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	27	391020
2003	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	391010
2004	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	391011
2005	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	19	391012
2006	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	390984
2007	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	390983
2008	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	390991
2009	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	20	390992
2010	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	390993
2011	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	27	390994
2012	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	19	390995
2013	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	390996
2014	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	390997
2015	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	390998
2016	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	20	390999
2017	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	20	391000
2018	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	391001
2019	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	391250
2020	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	27	391003
2021	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	391013
2022	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	391014
2023	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	391015
2024	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	20	391016
2025	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	20	391017
2026	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	391018
2027	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	391019
2028	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	391005
2029	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	19	391006
2030	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	19	391009
2031	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	15	391004
2032	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	391007
2033	25-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	391008
2034	26-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	391023
2035	26-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	15	391027
2036	26-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	391048
2037	26-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	20	391049
2038	26-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	391022
2039	26-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	27	391024
2040	26-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	20	391025
2041	26-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	391026
2042	26-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	391028
2043	26-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	391029
2044	26-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	20	391030
2045	26-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	391031
2046	26-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	19	391033
2047	26-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	19	391032
2048	26-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	391034
2049	26-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	391035
2050	26-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	391036
2051	26-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	391037
2052	26-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	391038
2053	26-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	391039
2054	26-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	391040
2055	26-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	391041
2056	26-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	23	391042
2057	26-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	391043
2058	26-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	391044
2059	26-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	391045
2060	26-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	391046
2061	26-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	391047
2062	27-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	391050
2063	27-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	391054
2064	27-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	391055
2065	27-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	27	391056
2066	27-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	391057

2067	27-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	391053
2068	27-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	391052
2069	27-12-2023	TATA PROJECTS LTD CTP13/KHADSAD	18	391051
Total MT_DEC-23 (16th to 31st)			**39463**	

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Trip	Date	Company Name	M.T	Slip No
1	05-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	362389
2	05-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	19	362426
3	05-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	19	362417
4	05-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	362403
5	05-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	362429
6	06-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	362442
7	06-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	362482
8	06-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	362469
9	06-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	362458
10	06-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	362443
11	06-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	362481
12	07-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	19	362493
13	07-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	270645
14	07-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	19	362494
15	07-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	270644
16	07-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	19	270663
17	07-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	270697
18	07-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	270675
19	09-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	19	270721
20	09-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	270710
21	09-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	270718
22	10-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	270741
23	10-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	270734
24	10-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	270745
25	10-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	2665402
26	10-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	270649
27	10-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	2765399
28	10-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	270742
29	10-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	270750
30	10-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	270736
31	10-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	270746
32	10-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	2665403
33	10-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	2665376
34	10-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	270744
35	10-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	2665401
36	10-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	270647
37	10-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	2665372
38	10-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	270748
39	10-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	270740
40	10-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	2665398
41	10-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	2665370
42	16-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	521032
43	16-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	521035
44	16-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	521034
45	19-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	20	570256
46	19-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	570251
47	19-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	570252
48	19-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	570253
49	19-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	570254
50	19-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	570255
51	19-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	20	570257
52	19-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	570258
53	19-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	570259
54	19-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	570260
55	19-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	570261
56	19-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	570262
57	19-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	570263
58	19-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	570264
59	19-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	570265
60	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	43	577066
61	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	577062
62	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	570299
63	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	20	570290
64	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	22	577056
65	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	570274
66	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	570287
67	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	20	570286
68	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	570285

69	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	577061
70	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	570269
71	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	20	577052
72	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	23	570282
73	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	22	577053
74	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	22	577069
75	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	27	577054
76	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	22	577067
77	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	570275
78	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	27	570289
79	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	23	570296
80	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	21	570295
81	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	43	570294
82	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	577068
83	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	577057
84	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	577058
85	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	577059
86	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	577060
87	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	577063
88	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	577064
89	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577065
90	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577070
91	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	23	570277
92	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	23	570279
93	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	22	570292
94	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	570297
95	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	570283
96	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	570266
97	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	570267
98	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	570284
99	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	570298
100	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577051
101	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	570268
102	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	570288
103	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	570273
104	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	570300
105	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	570270
106	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	570271
107	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	570272
108	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	570276
109	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	43	577055
110	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	41	570278
111	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	570293
112	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	570280
113	20-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	43	570281
114	21-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577075
115	21-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577094
116	21-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577089
117	21-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577072
118	21-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577087
119	21-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577085
120	21-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577083
121	21-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577092
122	21-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	20	577073
123	21-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	20	577096
124	21-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577076
125	21-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577082
126	21-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577091
127	21-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577071
128	21-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577093
129	21-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	577078
130	21-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	20	577097
131	21-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577084
132	21-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577088
133	21-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	20	577090
134	21-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	22	577100
135	21-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	43	577099
136	21-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	577098
137	21-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577095
138	21-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577086
139	21-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	43	577081

140	21-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	20	577074
141	21-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	577077
142	22-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	577219
143	22-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577220
144	22-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577221
145	22-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577222
146	22-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	20	577223
147	22-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	24	577224
148	22-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577207
149	22-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577208
150	22-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577209
151	22-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	20	577210
152	22-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	577204
153	22-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577205
154	22-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	577206
155	22-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	19	577191
156	22-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577147
157	22-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577153
158	22-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577154
159	22-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577155
160	22-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577156
161	22-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577157
162	22-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577158
163	22-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	20	577159
164	22-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	577160
165	22-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	20	577162
166	22-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	577161
167	22-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577164
168	22-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	577165
169	22-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577166
170	22-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577167
171	22-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577168
172	22-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577169
173	22-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	18	577170
174	22-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	21	577171
175	22-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	577172
176	22-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	577148
177	22-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	19	577149
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265	23-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	15	577225
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384	25-01-2024	GR INFRA SEGVA	18	577387
385	25-01-2024	GR INFRA SEGVA	23	577419
386	25-01-2024	GR INFRA SEGVA	23	577355
387	25-01-2024	GR INFRA SEGVA	18	577357
388	25-01-2024	GR INFRA SEGVA	23	577385
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391	25-01-2024	GR INFRA SEGVA	23	577382
392	25-01-2024	GR INFRA SEGVA	18	2147439
393	25-01-2024	GR INFRA SEGVA	18	577367
394	25-01-2024	GR INFRA SEGVA	23	577354
395	25-01-2024	GR INFRA SEGVA	18	577365
396	25-01-2024	GR INFRA SEGVA	18	577366
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421	25-01-2024	GR INFRA SEGVA	18	2665473
422	25-01-2024	GR INFRA SEGVA	18	577371
423	25-01-2024	GR INFRA SEGVA	18	577373

424	25-01-2024	GR INFRA SEGVA	15	577369
425	25-01-2024	GR INFRA SEGVA	23	577424
426	25-01-2024	GR INFRA SEGVA	23	577423
427	25-01-2024	GR INFRA SEGVA	23	577422
428	25-01-2024	GR INFRA SEGVA	23	577421
429	25-01-2024	GR INFRA SEGVA	28	577420
430	25-01-2024	GR INFRA SEGVA	23	577418
431	25-01-2024	GR INFRA SEGVA	23	577417
432	25-01-2024	GR INFRA SEGVA	23	577416
433	25-01-2024	GR INFRA SEGVA	23	577415
434	25-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	23	577414
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438	25-01-2024	GR INFRA SEGVA	23	577410
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440	25-01-2024	GR INFRA SEGVA	18	577403
441	25-01-2024	GR INFRA SEGVA	23	577402
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443	25-01-2024	GR INFRA SEGVA	23	577400
444	25-01-2024	GR INFRA SEGVA	23	577399
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461	25-01-2024	TATA PROJECTS LTD CTP13/KHADSAD	23	577353
462	25-01-2024	GR INFRA SEGVA	18	577372
463	25-01-2024	GR INFRA SEGVA	23	577347
464	25-01-2024	GR INFRA SEGVA	18	2665470
465	25-01-2024	GR INFRA SEGVA	25	2147370
466	26-01-2024	GR INFRA SEGVA	20	577443
467	26-01-2024	GR INFRA SEGVA	15	577444
468	26-01-2024	GR INFRA SEGVA	18	577445
469	26-01-2024	GR INFRA SEGVA	25	577446
470	26-01-2024	GR INFRA SEGVA	18	577447
471	26-01-2024	GR INFRA SEGVA	18	577448
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813	30-01-2024	GR INFRA SEGVA	26	577001
814	30-01-2024	GR INFRA SEGVA	26	577002
815	30-01-2024	GR INFRA SEGVA	15	577003
816	30-01-2024	GR INFRA SEGVA	15	577014
817	31-01-2024	GR INFRA SEGVA	23	577025
818	31-01-2024	GR INFRA SEGVA	23	577026
819	31-01-2024	GR INFRA SEGVA	23	577028
820	31-01-2024	GR INFRA SEGVA	23	577029
821	31-01-2024	GR INFRA SEGVA	23	577030
822	31-01-2024	GR INFRA SEGVA	23	577031
823	31-01-2024	GR INFRA SEGVA	23	577032
824	31-01-2024	GR INFRA SEGVA	23	577033
825	31-01-2024	GR INFRA SEGVA	23	577034
826	31-01-2024	GR INFRA SEGVA	23	577035
827	31-01-2024	GR INFRA SEGVA	23	577036
828	31-01-2024	GR INFRA SEGVA	23	577037
829	31-01-2024	GR INFRA SEGVA	23	577038
830	31-01-2024	GR INFRA SEGVA	23	577039
831	31-01-2024	GR INFRA SEGVA	23	577040
832	31-01-2024	GR INFRA SEGVA	23	577041
833	31-01-2024	GR INFRA SEGVA	23	577042
834	31-01-2024	GR INFRA SEGVA	18	577043
835	31-01-2024	GR INFRA SEGVA	18	577044
836	31-01-2024	GR INFRA SEGVA	18	577045
837	31-01-2024	GR INFRA SEGVA	18	577046
838	31-01-2024	GR INFRA SEGVA	20	577047
839	31-01-2024	GR INFRA SEGVA	15	577048
840	31-01-2024	GR INFRA SEGVA	15	577049
841	31-01-2024	GR INFRA SEGVA	20	577050
842	31-01-2024	GR INFRA SEGVA	18	570301
843	31-01-2024	GR INFRA SEGVA	18	570302
844	31-01-2024	GR INFRA SEGVA	18	570303
845	31-01-2024	GR INFRA SEGVA	18	570304
846	31-01-2024	GR INFRA SEGVA	20	570305
847	31-01-2024	GR INFRA SEGVA	20	570308
848	31-01-2024	GR INFRA SEGVA	20	570311
849	31-01-2024	GR INFRA SEGVA	15	570312

850	31-01-2024	GR INFRA SEGVA	18	570309
851	31-01-2024	GR INFRA SEGVA	18	570310
852	31-01-2024	GR INFRA SEGVA	23	570324
853	31-01-2024	GR INFRA SEGVA	23	570317
854	31-01-2024	GR INFRA SEGVA	15	570306
855	31-01-2024	GR INFRA SEGVA	23	570318
856	31-01-2024	GR INFRA SEGVA	23	570327
857	31-01-2024	GR INFRA SEGVA	23	570326
858	31-01-2024	GR INFRA SEGVA	28	570307
859	31-01-2024	GR INFRA SEGVA	26	570313
860	31-01-2024	GR INFRA SEGVA	27	570314
861	31-01-2024	GR INFRA SEGVA	26	570315
862	31-01-2024	GR INFRA SEGVA	23	570316
863	31-01-2024	GR INFRA SEGVA	23	570319
864	31-01-2024	GR INFRA SEGVA	23	570320
865	31-01-2024	GR INFRA SEGVA	23	570321
866	31-01-2024	GR INFRA SEGVA	23	570322
867	31-01-2024	GR INFRA SEGVA	23	570323
868	31-01-2024	GR INFRA SEGVA	23	570325
869	31-01-2024	GR INFRA SEGVA	23	570328
870	31-01-2024	GR INFRA SEGVA	23	570330
871	31-01-2024	GR INFRA SEGVA	23	570339
872	31-01-2024	GR INFRA SEGVA	23	570342
873	31-01-2024	GR INFRA SEGVA	23	570331
Total MT_JAN-24			**17327**	

TRIP	Date	Company Name	M.T.	Slip No
1	01-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570334
2	01-02-2024	GR INFRA PROJECT LTD /SEGVA	27	570348
3	01-02-2024	GR INFRA PROJECT LTD /SEGVA	20	570346
4	01-02-2024	GR INFRA PROJECT LTD /SEGVA	18	570344
5	01-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570343
6	01-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570342
7	01-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570341
8	01-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570340
9	01-02-2024	GR INFRA PROJECT LTD /SEGVA	18	570349
10	01-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570368
11	01-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570339
12	01-02-2024	GR INFRA PROJECT LTD /SEGVA	18	521048
13	01-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570329
14	01-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570330
15	01-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570331
16	01-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570354
17	01-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570332
18	01-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570338
19	01-02-2024	GR INFRA PROJECT LTD /SEGVA	16	570353
20	01-02-2024	GR INFRA PROJECT LTD /SEGVA	18	570352
21	01-02-2024	GR INFRA PROJECT LTD /SEGVA	18	570351
22	01-02-2024	GR INFRA PROJECT LTD /SEGVA	18	570350
23	01-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570357
24	01-02-2024	GR INFRA PROJECT LTD /SEGVA	18	570360
25	01-02-2024	GR INFRA PROJECT LTD /SEGVA	18	570361
26	01-02-2024	GR INFRA PROJECT LTD /SEGVA	15	570362
27	01-02-2024	GR INFRA PROJECT LTD /SEGVA	18	570363
28	01-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570364
29	01-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570365
30	01-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570366
31	01-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570367
32	01-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570370
33	01-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570371
34	01-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570372
35	01-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570373
36	01-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570374
37	01-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570375
38	01-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570376
39	01-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570371
40	01-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570355
41	01-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570356
42	01-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570358
43	01-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570335
44	01-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570336
45	01-02-2024	GR INFRA PROJECT LTD /SEGVA	18	2665445
46	01-02-2024	GR INFRA PROJECT LTD /SEGVA	18	570345
47	01-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570377
48	01-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570378
49	01-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570379
50	01-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570380
51	01-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570381
52	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570387
53	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570388

54	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570389
55	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570423
56	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570424
57	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570425
58	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570426
59	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570427
60	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570428
61	02-02-2024	GR INFRA PROJECT LTD /SEGVA	18	570400
62	02-02-2024	GR INFRA PROJECT LTD /SEGVA	20	570405
63	02-02-2024	GR INFRA PROJECT LTD /SEGVA	18	570403
64	02-02-2024	GR INFRA PROJECT LTD /SEGVA	15	570412
65	02-02-2024	GR INFRA PROJECT LTD /SEGVA	18	570402
66	02-02-2024	GR INFRA PROJECT LTD /SEGVA	20	570404
67	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570391
68	02-02-2024	GR INFRA PROJECT LTD /SEGVA	18	570396
69	02-02-2024	GR INFRA PROJECT LTD /SEGVA	18	570401
70	02-02-2024	GR INFRA PROJECT LTD /SEGVA	15	570406
71	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570434
72	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570435
73	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570436
74	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570437
75	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570438
76	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570439
77	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570440
78	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570442
79	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570443
80	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570444
81	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570445
82	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570446
83	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570447
84	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570448
85	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570449
86	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570450
87	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570451
88	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570441
89	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570429
90	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570430
91	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570431
92	02-02-2024	GR INFRA PROJECT LTD /SEGVA	18	570432
93	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570421
94	02-02-2024	GR INFRA PROJECT LTD /SEGVA	18	570418
95	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570392
96	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570393
97	02-02-2024	GR INFRA PROJECT LTD /SEGVA	18	570394
98	02-02-2024	GR INFRA PROJECT LTD /SEGVA	18	570395
99	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570390
100	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570386
101	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570385
102	02-02-2024	GR INFRA PROJECT LTD /SEGVA	18	570397
103	02-02-2024	GR INFRA PROJECT LTD /SEGVA	18	570398
104	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570399
105	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570407
106	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570408
107	02-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570409
108	02-02-2024	GR INFRA PROJECT LTD /UMARA	18	570415
109	02-02-2024	GR INFRA PROJECT LTD /UMARA	18	570410

110	02-02-2024	GR INFRA PROJECT LTD /UMARA	18	570413
111	02-02-2024	GR INFRA PROJECT LTD /UMARA	23	570433
112	02-02-2024	GR INFRA PROJECT LTD /UMARA	26	570420
113	02-02-2024	GR INFRA PROJECT LTD /UMARA	26	570414
114	02-02-2024	GR INFRA PROJECT LTD /UMARA	20	570411
115	02-02-2024	ASHVINBHAI /DUMMAS	20	570417
116	02-02-2024	ASHVINBHAI /DUMMAS	18	570422
117	02-02-2024	ASHVINBHAI /DUMMAS	18	570416
118	02-02-2024	ASHVINBHAI /DUMMAS	18	570419
119	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570481
120	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570482
121	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570483
122	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570484
123	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570452
124	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570453
125	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570454
126	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570455
127	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570456
128	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570457
129	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570458
130	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570459
131	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570460
132	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570462
133	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570464
134	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570463
135	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570465
136	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570466
137	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570467
138	03-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639015
139	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570468
140	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570469
141	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570470
142	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570471
143	03-02-2024	GR INFRA PROJECT LTD /SEGVA	18	570472
144	03-02-2024	GR INFRA PROJECT LTD /SEGVA	18	570473
145	03-02-2024	GR INFRA PROJECT LTD /SEGVA	18	570474
146	03-02-2024	GR INFRA PROJECT LTD /SEGVA	18	570475
147	03-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639012
148	03-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639026
149	03-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639005
150	03-02-2024	GR INFRA PROJECT LTD /SEGVA	20	570477
151	03-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639013
152	03-02-2024	GR INFRA PROJECT LTD /SEGVA	18	369022
153	03-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639024
154	03-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639011
155	03-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639007
156	03-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639028
157	03-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639016
158	03-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639023
159	03-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639010
160	03-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639008
161	03-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639027
162	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	570461
163	03-02-2024	GR INFRA PROJECT LTD /SEGVA	18	570485
164	03-02-2024	GR INFRA PROJECT LTD /SEGVA	20	570476
165	03-02-2024	GR INFRA PROJECT LTD /SEGVA	15	570478

166	03-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639009
167	03-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639014
168	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639003
169	03-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639004
170	03-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639006
171	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639034
172	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639035
173	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639036
174	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639037
175	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639038
176	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639039
177	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639040
178	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639017
179	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639018
180	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639019
181	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639020
182	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639021
183	03-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639022
184	03-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639025
185	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639029
186	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639030
187	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639031
188	03-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639032
189	03-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639033
190	03-02-2024	GR INFRA PROJECT LTD /UMARA	23	570479
191	03-02-2024	GR INFRA PROJECT LTD /UMARA	23	570480
192	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639105
193	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639106
194	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639107
195	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639108
196	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639109
197	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639110
198	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639111
199	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639112
200	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639113
201	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639114
202	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639115
203	04-02-2024	GR INFRA PROJECT LTD /SEGVA	31	639116
204	04-02-2024	GR INFRA PROJECT LTD /SEGVA	25	639117
205	04-02-2024	GR INFRA PROJECT LTD /SEGVA	25	639118
206	04-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639055
207	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639072
208	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639073
209	04-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639074
210	04-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639075
211	04-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639076
212	04-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639077
213	04-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639078
214	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639079
215	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639080
216	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639081
217	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639082
218	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639083
219	04-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639084
220	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639102
221	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639088

222	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639096
223	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639097
224	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639098
225	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639099
226	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639100
227	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639101
228	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639089
229	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639090
230	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639103
231	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639104
232	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639071
233	04-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639062
234	04-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639085
235	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639095
236	04-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639094
237	04-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639041
238	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639042
239	04-02-2024	GR INFRA PROJECT LTD /SEGVA	26	639043
240	04-02-2024	GR INFRA PROJECT LTD /SEGVA	26	639044
241	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639045
242	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639046
243	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639047
244	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639048
245	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639049
246	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639050
247	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639051
248	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639052
249	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639053
250	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639054
251	04-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639056
252	04-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639057
253	04-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639058
254	04-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639060
255	04-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639059
256	04-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639061
257	04-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639086
258	04-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639087
259	04-02-2024	GR INFRA PROJECT LTD /UMARA	23	639070
260	04-02-2024	GR INFRA PROJECT LTD /UMARA	23	639069
261	04-02-2024	GR INFRA PROJECT LTD /UMARA	15	639066
262	04-02-2024	GR INFRA PROJECT LTD /UMARA	23	639063
263	04-02-2024	GR INFRA PROJECT LTD /UMARA	23	639064
264	04-02-2024	GR INFRA PROJECT LTD /UMARA	23	639065
265	05-02-2024	GR INFRA PROJECT LTD /SEGVA	26	639133
266	05-02-2024	GR INFRA PROJECT LTD /SEGVA	26	639134
267	05-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639135
268	05-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639136
269	05-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639137
270	05-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639138
271	05-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639139
272	05-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639140
273	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639170
274	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639171
275	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639168
276	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639169
277	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639167

278	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639166
279	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639165
280	05-02-2024	GR INFRA PROJECT LTD /SEGVA	24	639172
281	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639182
282	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639123
283	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639125
284	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639124
285	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639126
286	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639127
287	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639128
288	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639181
289	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639119
290	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639120
291	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639121
292	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639122
293	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639183
294	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639184
295	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639185
296	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639180
297	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639152
298	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639164
299	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639179
300	05-02-2024	GR INFRA PROJECT LTD /SEGVA	24	639175
301	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639173
302	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639174
303	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639143
304	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639142
305	05-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639141
306	05-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639155
307	05-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639154
308	05-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639157
309	05-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639153
310	05-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639156
311	05-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639158
312	05-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639144
313	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639159
314	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639160
315	05-02-2024	GR INFRA PROJECT LTD /SEGVA	28	639161
316	05-02-2024	GR INFRA PROJECT LTD /SEGVA	31	639162
317	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639163
318	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639145
319	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639146
320	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639147
321	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639148
322	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639149
323	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639150
324	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639151
325	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639129
326	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639130
327	05-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639131
328	05-02-2024	GR INFRA PROJECT LTD /SEGVA	31	639132
329	06-02-2024	GR INFRA PROJECT LTD /SAMPURA	23	639253
330	06-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639191
331	06-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639194
332	06-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639195
333	06-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639196

334	06-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639198
335	06-02-2024	GR INFRA PROJECT LTD /SEGVA	28	639220
336	06-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639223
337	06-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639217
338	06-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639252
339	06-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639251
340	06-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639231
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343	06-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639234
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357	06-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639248
358	06-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639249
359	06-02-2024	GR INFRA PROJECT LTD /SEGVA	23	753610
360	06-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639226
361	06-02-2024	GR INFRA PROJECT LTD /SEGVA	27	639227
362	06-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639230
363	06-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639229
364	06-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639228
365	06-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639201
366	06-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639202
367	06-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639203
368	06-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639204
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371	06-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639207
372	06-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639208
373	06-02-2024	GR INFRA PROJECT LTD /SEGVA	28	2665465
374	06-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639209
375	06-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639210
376	06-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639211
377	06-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639212
378	06-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639213
379	06-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639214
380	06-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639215
381	06-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639216
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386	06-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639224
387	06-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639225
388	06-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639190
389	06-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639254

390	06-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639255
391	06-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639256
392	06-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639257
393	06-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639258
394	06-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639259
395	06-02-2024	GR INFRA PROJECT LTD /SEGVA	28	639260
396	06-02-2024	GR INFRA PROJECT LTD /SEGVA	31	639261
397	06-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639186
398	06-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639187
399	06-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639188
400	06-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639189
401	06-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639199
402	06-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639200
403	06-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639262
404	06-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639197
405	06-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639192
406	06-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639193
407	06-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639265
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415	06-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639273
416	06-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639274
417	06-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639275
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419	06-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639277
420	06-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639278
421	06-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639264
422	06-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639263
423	06-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639295
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425	06-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639280
426	06-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639281
427	06-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639282
428	06-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639283
429	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639302
430	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639303
431	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639290
432	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639292
433	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639301
434	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639371
435	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639362
436	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639363
437	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639364
438	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639365
439	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639358
440	07-02-2024	GR INFRA PROJECT LTD /SEGVA	28	639313
441	07-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639307
442	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639286
443	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639288
444	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639289
445	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639291

446	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639293
447	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639294
448	07-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639296
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453	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639304
454	07-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639305
455	07-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639306
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458	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639310
459	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639287
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461	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639285
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471	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639387
472	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639388
473	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639367
474	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639368
475	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639369
476	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639370
477	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639372
478	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639373
479	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639374
480	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639375
481	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639376
482	07-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639377
483	07-02-2024	GR INFRA PROJECT LTD /SEGVA	26	639329
484	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639316
485	07-02-2024	GR INFRA PROJECT LTD /SEGVA	26	636340
486	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639343
487	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639350
488	07-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639349
489	07-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639348
490	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639347
491	07-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639346
492	07-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639333
493	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639332
494	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639331
495	07-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639330
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497	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639327
498	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639325
499	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639324
500	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639323
501	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639322

502	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639321
503	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639320
504	07-02-2024	GR INFRA PROJECT LTD /SEGVA	31	639319
505	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639312
506	07-02-2024	GR INFRA PROJECT LTD /SEGVA	26	639318
507	07-02-2024	GR INFRA PROJECT LTD /SEGVA	27	639317
508	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639315
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510	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639311
511	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639334
512	07-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639284
513	07-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639356
514	07-02-2024	L&T ECC SP06 CH254+700 /BHATIA	33	639359
515	07-02-2024	L&T ECC SP06 CH254+700 /BHATIA	26	639360
516	07-02-2024	L&T ECC SP06 CH254+700 /BHATIA	23	639361
517	07-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639357
518	07-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639353
519	07-02-2024	L&T ECC SP06 CH254+700 /BHATIA	26	639345
520	07-02-2024	L&T ECC SP06 CH254+700 /BHATIA	28	639337
521	07-02-2024	L&T ECC SP06 CH254+700 /BHATIA	27	639339
522	07-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639338
523	07-02-2024	L&T ECC SP06 CH254+700 /BHATIA	28	639336
524	07-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639342
525	07-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639341
526	07-02-2024	L&T ECC SP06 CH254+700 /BHATIA	33	639344
527	07-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639326
528	07-02-2024	L&T ECC SP06 CH254+700 /BHATIA	28	639354
529	07-02-2024	L&T ECC SP06 CH254+700 /BHATIA	27	639355
530	07-02-2024	L&T ECC SP06 CH254+700 /BHATIA	28	639352
531	07-02-2024	L&T ECC SP06 CH254+700 /BHATIA	31	639351
532	07-02-2024	L&T ECC SP06 CH254+700 /BHATIA	31	639335
533	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639459
534	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639391
535	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639446
536	08-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639390
537	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639507
538	08-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639502
539	08-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639503
540	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639505
541	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639500
542	08-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639389
543	08-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639416
544	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639437
545	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639441
546	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639442
547	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639443
548	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639444
549	08-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639445
550	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639447
551	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639448
552	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639449
553	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639450
554	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639451
555	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639509
556	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639510
557	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639511

558	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639512
559	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639513
560	08-02-2024	GR INFRA PROJECT LTD /SEGVA	32	639392
561	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639393
562	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639394
563	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639395
564	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639396
565	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639397
566	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639398
567	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639399
568	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639400
569	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639401
570	08-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639402
571	08-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639403
572	08-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639404
573	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639405
574	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639406
575	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639407
576	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639408
577	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639409
578	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639436
579	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639438
580	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639514
581	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639515
582	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639496
583	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639497
584	08-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639498
585	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639499
586	08-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639501
587	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639504
588	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639506
589	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639508
590	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639491
591	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639492
592	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639493
593	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639494
594	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639495
595	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	969516
596	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639475
597	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639516
598	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639472
599	08-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639473
600	08-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639476
601	08-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639477
602	08-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639479
603	08-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639478
604	08-02-2024	GR INFRA PROJECT LTD /UMARA	23	639426
605	08-02-2024	GR INFRA PROJECT LTD /UMARA	23	639431
606	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639460
607	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	26	639461
608	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	27	639462
609	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	27	639463
610	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639464
611	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639465
612	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	31	639467
613	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639468

614	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	20	639469
615	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	20	639470
616	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639466
617	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639471
618	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639456
619	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639457
620	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	31	639458
621	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	2665466
622	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639427
623	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639417
624	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639418
625	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	33	639419
626	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	33	639420
627	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	26	639421
628	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639422
629	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639423
630	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	23	639424
631	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	23	639425
632	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639410
633	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639411
634	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	20	639412
635	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	20	639413
636	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	28	639414
637	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	28	639415
638	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	28	639439
639	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	28	639440
640	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	20	639432
641	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	20	639433
642	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639434
643	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639435
644	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639428
645	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639429
646	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639430
647	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	28	639455
648	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	20	639452
649	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639488
650	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	33	639489
651	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	26	639490
652	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639453
653	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	20	639454
654	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639480
655	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	33	639481
656	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	27	639482
657	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	31	639483
658	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	20	639484
659	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	20	639485
660	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639486
661	08-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639487
662	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639593
663	09-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639594
664	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639595
665	09-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639596
666	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639597
667	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639589
668	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639590
669	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639591

670	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639558
671	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639559
672	09-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639560
673	09-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639555
674	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639570
675	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639522
676	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639623
677	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639624
678	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639625
679	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639626
680	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639627
681	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639628
682	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639629
683	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639630
684	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639631
685	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639632
686	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639620
687	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639621
688	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	2147377
689	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639518
690	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639519
691	09-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639520
692	09-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639521
693	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639523
694	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639524
695	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639525
696	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639526
697	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639527
698	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639528
699	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639529
700	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639571
701	09-02-2024	GR INFRA PROJECT LTD /SEGVA	33	639602
702	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639552
703	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639517
704	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639530
705	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639531
706	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639532
707	09-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639533
708	09-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639534
709	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639541
710	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639615
711	09-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639616
712	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639598
713	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639599
714	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639600
715	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	31	639601
716	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	27	639603
717	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639604
718	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	26	639581
719	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	33	639573
720	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	27	639574
721	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639579
722	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	31	639572
723	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	20	639606
724	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	20	639607
725	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639592

726	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639608
727	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	28	639609
728	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	28	639580
729	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639582
730	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639583
731	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639584
732	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639585
733	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639586
734	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639587
735	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639588
736	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639556
737	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639575
738	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639576
739	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	20	639577
740	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	20	639578
741	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	26	639610
742	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639617
743	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639614
744	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639613
745	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639612
746	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	33	639553
747	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639671
748	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639535
749	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639536
750	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639538
751	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	20	638637
752	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	20	639539
753	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	26	639542
754	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639543
755	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639544
756	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639545
757	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639546
758	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639547
759	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639549
760	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	33	639548
761	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639550
762	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	30	639551
763	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639540
764	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	20	639537
765	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639635
766	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639605
767	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639561
768	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639562
769	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639563
770	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	20	639564
771	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	20	639565
772	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	28	639566
773	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	26	639567
774	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639568
775	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	33	639569
776	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639554
777	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639618
778	09-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639619
779	09-02-2024	ITD CEMENTATION IND LTD /KHAJOD	15	270426
780	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	20	639645
781	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639646

782	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	20	639647
783	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639648
784	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639649
785	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639650
786	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639651
787	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639652
788	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	28	639653
789	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	31	639654
790	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	33	639655
791	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	27	639656
792	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	26	639657
793	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639658
794	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639659
795	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639660
796	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	20	639719
797	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639720
798	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639721
799	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	23	639712
800	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639713
801	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	27	639714
802	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	33	639715
803	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	27	639716
804	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	26	639717
805	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	20	639718
806	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	24	639692
807	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	20	639693
808	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	20	639694
809	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639695
810	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639696
811	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639697
812	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639698
813	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	28	639699
814	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	31	639700
815	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639701
816	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639702
817	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639703
818	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639704
819	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639705
820	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639706
821	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639707
822	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639708
823	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639709
824	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	33	639710
825	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639670
826	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639673
827	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639672
828	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	20	639674
829	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	20	639675
830	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639676
831	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	28	639677
832	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	31	639678
833	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	33	639679
834	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	27	639680
835	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	26	639681
836	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	27	639668
837	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639669

838	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639661
839	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639662
840	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639663
841	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639664
842	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639665
843	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	33	639666
844	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	28	639724
845	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639723
846	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	31	639725
847	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	23	639736
848	10-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639722
849	10-02-2024	GR INFRA PROJECT LTD /SEGVA	24	639633
850	10-02-2024	GR INFRA PROJECT LTD /SEGVA	24	639634
851	10-02-2024	GR INFRA PROJECT LTD /SEGVA	24	639636
852	10-02-2024	GR INFRA PROJECT LTD /SEGVA	24	639637
853	10-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639638
854	10-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639639
855	10-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639640
856	10-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639641
857	10-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639642
858	10-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639643
859	10-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639644
860	10-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639711
861	10-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639682
862	10-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639683
863	10-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639684
864	10-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639685
865	10-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639686
866	10-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639687
867	10-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639688
868	10-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639689
869	10-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639690
870	10-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639691
871	10-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639667
872	10-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639726
873	10-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639727
874	10-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639728
875	10-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639737
876	10-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639730
877	10-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639732
878	10-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639733
879	10-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639734
880	10-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639729
881	10-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639731
882	10-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639735
883	11-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639738
884	11-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639739
885	11-02-2024	L&T ECC SP06 CH254+700 /BHATIA	18	639740
886	11-02-2024	L&T ECC SP06 CH254+700 /BHATIA	15	639741
887	11-02-2024	GR INFRA PROJECT LTD /SEGVA	33	639750
888	11-02-2024	GR INFRA PROJECT LTD /SEGVA	16	639749
889	11-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639742
890	11-02-2024	GR INFRA PROJECT LTD /SEGVA	26	639743
891	11-02-2024	GR INFRA PROJECT LTD /SEGVA	31	639744
892	11-02-2024	GR INFRA PROJECT LTD /SEGVA	28	639745
893	11-02-2024	GR INFRA PROJECT LTD /SEGVA	33	639746

894	11-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639747
895	11-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639748
896	11-02-2024	GR INFRA PROJECT LTD /SEGVA	24	639751
897	11-02-2024	GR INFRA PROJECT LTD /SEGVA	27	639752
898	11-02-2024	GR INFRA PROJECT LTD /SEGVA	16	639753
899	11-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639754
900	11-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639755
901	11-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639756
902	11-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639757
903	11-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639758
904	11-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639759
905	11-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639760
906	11-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639761
907	11-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639762
908	11-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639763
909	11-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639764
910	11-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639765
911	12-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639770
912	12-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639771
913	12-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639794
914	12-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639793
915	12-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639772
916	12-02-2024	GR INFRA PROJECT LTD /SEGVA	16	639773
917	12-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639774
918	12-02-2024	GR INFRA PROJECT LTD /SEGVA	16	639775
919	12-02-2024	GR INFRA PROJECT LTD /SEGVA	16	639776
920	12-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639777
921	12-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639769
922	12-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639798
923	12-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639799
924	12-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639800
925	12-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639802
926	12-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639803
927	12-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639804
928	12-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639805
929	12-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639797
930	12-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639801
931	12-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639806
932	12-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639807
933	12-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639808
934	12-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639809
935	12-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639796
936	12-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639778
937	12-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639779
938	12-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639780
939	12-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639781
940	12-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639782
941	12-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639783
942	12-02-2024	GR INFRA PROJECT LTD /SEGVA	16	639784
943	12-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639785
944	12-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639786
945	12-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639787
946	12-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639788
947	12-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639789
948	12-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639790
949	12-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639891

950	14-02-2024	RAJESH H DHOLAKIA /BHATHA	18	612776
951	14-02-2024	RAJESH H DHOLAKIA /BHATHA	18	612806
952	14-02-2024	RAJESH H DHOLAKIA /BHATHA	18	612774
953	14-02-2024	RAJESH H DHOLAKIA /BHATHA	18	612819
954	14-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639811
955	14-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639812
956	14-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639853
957	14-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639817
958	14-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639818
959	14-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639819
960	14-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639820
961	14-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639821
962	14-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639822
963	14-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639823
964	14-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639813
965	14-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639814
966	14-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639815
967	14-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639816
968	14-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639850
969	14-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639851
970	14-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639852
971	14-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639854
972	14-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639855
973	14-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639857
974	14-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639858
975	14-02-2024	GR INFRA PROJECT LTD /SEGVA	15	2665448
976	14-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639834
977	14-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639836
978	14-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639837
979	14-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639838
980	14-02-2024	GR INFRA PROJECT LTD /SEGVA	16	639843
981	14-02-2024	GR INFRA PROJECT LTD /SEGVA	16	639844
982	14-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639845
983	14-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639846
984	14-02-2024	GR INFRA PROJECT LTD /SEGVA	16	639847
985	14-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639841
986	14-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639842
987	14-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639848
988	14-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639849
989	14-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639835
990	14-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639839
991	14-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639840
992	14-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639810
993	14-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639860
994	14-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639861
995	14-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639862
996	14-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639863
997	14-02-2024	GR INFRA PROJECT LTD /SEGVA	16	639827
998	14-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639828
999	14-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639824
1000	14-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639825
1001	14-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639826
1002	14-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639829
1003	14-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639830
1004	14-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639831
1005	15-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639895

1006	15-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639894
1007	15-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639893
1008	15-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639892
1009	15-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639880
1010	15-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639875
1011	15-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639873
1012	15-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639868
1013	15-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639867
1014	15-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639889
1015	15-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639874
1016	15-02-2024	GR INFRA PROJECT LTD /SEGVA	16	639869
1017	15-02-2024	GR INFRA PROJECT LTD /SEGVA	16	639870
1018	15-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639871
1019	15-02-2024	GR INFRA PROJECT LTD /SEGVA	16	639872
1020	15-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639890
1021	15-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639903
1022	15-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639904
1023	15-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639896
1024	15-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639897
1025	15-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639898
1026	15-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639899
1027	15-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639900
1028	15-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639901
1029	15-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639902
1030	15-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639905
1031	15-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639864
1032	15-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639865
1033	15-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639866
1034	15-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639877
1035	15-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639878
1036	15-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639876
1037	15-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639879
1038	15-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639886
1039	15-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639881
1040	15-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639882
1041	15-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639883
1042	15-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639884
1043	15-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639887
1044	15-02-2024	GR INFRA PROJECT LTD /SEGVA	23	639888
1045	15-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639885
1046	16-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639909
1047	16-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639910
1048	16-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639911
1049	16-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639912
1050	16-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639913
1051	16-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639928
1052	16-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639929
1053	16-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639930
1054	16-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639931
1055	16-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639914
1056	16-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639915
1057	16-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639916
1058	16-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639917
1059	16-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639918
1060	16-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639919
1061	16-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639920

1062	16-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639921
1063	16-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639922
1064	16-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639923
1065	16-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639924
1066	16-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639925
1067	16-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639926
1068	16-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639927
1069	16-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639907
1070	16-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639908
1071	16-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639906
1072	18-02-2024	VRAJ VIHAR /DINDOLI	15	623396
1073	18-02-2024	GUJARAT ENYROL LTD /GHABHENI	18	684262
1074	18-02-2024	GUJARAT ENYROL LTD /GHABHENI	18	684338
1075	18-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639932
1076	18-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639936
1077	18-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639938
1078	18-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639939
1079	18-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639937
1080	18-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639940
1081	18-02-2024	GR INFRA PROJECT LTD /SEGVA	5	639941
1082	18-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639933
1083	18-02-2024	GR INFRA PROJECT LTD /SEGVA	18	639934
1084	18-02-2024	GR INFRA PROJECT LTD /SEGVA	20	639935
1085	20-02-2024	GUJARAT ENYROL LTD /GHABHENI	18	684613
1086	20-02-2024	GUJARAT ENYROL LTD /GHABHENI	18	634573
1087	20-02-2024	GUJARAT ENYROL LTD /GHABHENI	18	684590
1088	20-02-2024	GUJARAT ENYROL LTD /GHABHENI	15	684568
1089	20-02-2024	GUJARAT ENYROL LTD /GHABHENI	15	684618
1090	20-02-2024	GUJARAT ENYROL LTD /GHABHENI	15	684589
1091	20-02-2024	GUJARAT ENYROL LTD /GHABHENI	15	684610
1092	20-02-2024	GUJARAT ENYROL LTD /GHABHENI	15	684537
1093	21-04-2024	GR INFRA PROJECT LTD /SEGVA	18	716263
1094	21-04-2024	GR INFRA PROJECT LTD /SEGVA	23	716261
1095	21-04-2024	GR INFRA PROJECT LTD /SEGVA	15	716333
1096	21-04-2024	GR INFRA PROJECT LTD /SEGVA	18	716344
1097	21-04-2024	GR INFRA PROJECT LTD /SEGVA	18	716345
1098	21-04-2024	GR INFRA PROJECT LTD /SEGVA	18	716346
1099	21-04-2024	GR INFRA PROJECT LTD /SEGVA	15	716347
1100	21-04-2024	GR INFRA PROJECT LTD /SEGVA	20	716348
1101	21-04-2024	GR INFRA PROJECT LTD /SEGVA	25	716349
1102	21-04-2024	GR INFRA PROJECT LTD /SEGVA	20	716350
1103	21-04-2024	GR INFRA PROJECT LTD /SEGVA	18	716351
1104	21-04-2024	GR INFRA PROJECT LTD /SEGVA	18	716352
1105	21-04-2024	GR INFRA PROJECT LTD /SEGVA	18	716353
1106	21-04-2024	GR INFRA PROJECT LTD /SEGVA	23	716354
1107	21-04-2024	GR INFRA PROJECT LTD /SEGVA	23	716355
1108	21-04-2024	GR INFRA PROJECT LTD /SEGVA	20	716356
1109	21-04-2024	GR INFRA PROJECT LTD /SEGVA	23	716357
1110	21-04-2024	GR INFRA PROJECT LTD /SEGVA	18	716359
1111	21-04-2024	GR INFRA PROJECT LTD /SEGVA	18	716360
1112	21-04-2024	GR INFRA PROJECT LTD /SEGVA	18	716361
1113	21-04-2024	GR INFRA PROJECT LTD /SEGVA	23	716362
1114	21-04-2024	GR INFRA PROJECT LTD /SEGVA	31	716363
1115	21-04-2024	GR INFRA PROJECT LTD /SEGVA	23	716364
1116	21-04-2024	GR INFRA PROJECT LTD /SEGVA	23	716365
1117	21-04-2024	GR INFRA PROJECT LTD /SEGVA	26	716366

1118	21-04-2024	GR INFRA PROJECT LTD /SEGVA	23	716367
1119	21-04-2024	GR INFRA PROJECT LTD /SEGVA	25	716369
1120	21-04-2024	GR INFRA PROJECT LTD /SEGVA	24	716370
1121	21-04-2024	GR INFRA PROJECT LTD /SEGVA	27	716371
1122	21-04-2024	GR INFRA PROJECT LTD /SEGVA	18	716343
1123	21-04-2024	GR INFRA PROJECT LTD /SEGVA	20	716260
1124	21-04-2024	GR INFRA PROJECT LTD /SEGVA	18	716253
1125	21-04-2024	GR INFRA PROJECT LTD /SEGVA	18	716251
1126	21-04-2024	GR INFRA PROJECT LTD /SEGVA	20	716252
1127	21-04-2024	GR INFRA PROJECT LTD /SEGVA	23	716255
1128	21-04-2024	GR INFRA PROJECT LTD /SEGVA	23	716256
1129	21-04-2024	GR INFRA PROJECT LTD /SEGVA	23	716257
1130	21-04-2024	GR INFRA PROJECT LTD /SEGVA	18	716258
1131	21-04-2024	GR INFRA PROJECT LTD /SEGVA	18	716259
1132	21-04-2024	GR INFRA PROJECT LTD /SEGVA	23	716335
1133	21-04-2024	GR INFRA PROJECT LTD /SEGVA	23	716336
1134	21-04-2024	GR INFRA PROJECT LTD /SEGVA	20	716337
1135	21-04-2024	GR INFRA PROJECT LTD /SEGVA	23	716338
1136	21-04-2024	GR INFRA PROJECT LTD /SEGVA	23	716339
1137	21-04-2024	GR INFRA PROJECT LTD /SEGVA	23	716340
1138	21-04-2024	GR INFRA PROJECT LTD /SEGVA	23	716267
1139	21-04-2024	GR INFRA PROJECT LTD /SEGVA	23	716268
1140	21-04-2024	GR INFRA PROJECT LTD /SEGVA	23	716269
1141	21-04-2024	GR INFRA PROJECT LTD /SEGVA	18	716271
1142	21-04-2024	GR INFRA PROJECT LTD /SEGVA	15	716272
1143	21-04-2024	GR INFRA PROJECT LTD /SEGVA	18	716270
1144	21-04-2024	GR INFRA PROJECT LTD /SEGVA	18	716273
1145	21-04-2024	GR INFRA PROJECT LTD /SEGVA	23	716274
1146	21-04-2024	GR INFRA PROJECT LTD /SEGVA	18	716275
1147	21-04-2024	GR INFRA PROJECT LTD /SEGVA	23	716276
1148	21-04-2024	GR INFRA PROJECT LTD /SEGVA	23	716277
1149	21-04-2024	GR INFRA PROJECT LTD /SEGVA	23	716278
1150	21-04-2024	GR INFRA PROJECT LTD /SEGVA	15	716279
1151	21-04-2024	GR INFRA PROJECT LTD /SEGVA	18	716331
1152	21-04-2024	GR INFRA PROJECT LTD /SEGVA	18	716330
1153	21-04-2024	GR INFRA PROJECT LTD /SEGVA	18	716332
1154	21-04-2024	GR INFRA PROJECT LTD /SEGVA	18	716264
1155	21-04-2024	GR INFRA PROJECT LTD /SEGVA	25	716334
1156	21-04-2024	GR INFRA PROJECT LTD /SEGVA	18	716342
1157	21-04-2024	GR INFRA PROJECT LTD /SEGVA	18	716262
1158	22-02-2024	ROSHANLAL /DUMMAS	15	716411
1159	22-02-2024	ROSHANLAL /DUMMAS	15	716451
1160	22-02-2024	ROSHANLAL /DUMMAS	18	716450
1161	22-02-2024	ROSHANLAL /DUMMAS	18	716445
1162	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716429
1163	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	106291
1164	22-02-2024	GR INFRA PROJECT LTD /SEGVA	27	716408
1165	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716283
1166	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716284
1167	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716285
1168	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716286
1169	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716498
1170	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716499
1171	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716500
1172	22-02-2024	GR INFRA PROJECT LTD /SEGVA	27	716280
1173	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716281

1174	22-02-2024	GR INFRA PROJECT LTD /SEGVA	15	639949
1175	22-02-2024	GR INFRA PROJECT LTD /SEGVA	18	716422
1176	22-02-2024	GR INFRA PROJECT LTD /SEGVA	15	716421
1177	22-02-2024	GR INFRA PROJECT LTD /SEGVA	15	716420
1178	22-02-2024	GR INFRA PROJECT LTD /SEGVA	20	716419
1179	22-02-2024	GR INFRA PROJECT LTD /SEGVA	18	716418
1180	22-02-2024	GR INFRA PROJECT LTD /SEGVA	18	716417
1181	22-02-2024	GR INFRA PROJECT LTD /SEGVA	15	716416
1182	22-02-2024	GR INFRA PROJECT LTD /SEGVA	18	716413
1183	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716414
1184	22-02-2024	GR INFRA PROJECT LTD /SEGVA	15	716412
1185	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716472
1186	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716372
1187	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716373
1188	22-02-2024	GR INFRA PROJECT LTD /SEGVA	22	716374
1189	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716375
1190	22-02-2024	GR INFRA PROJECT LTD /SEGVA	15	716376
1191	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716377
1192	22-02-2024	GR INFRA PROJECT LTD /SEGVA	18	716378
1193	22-02-2024	GR INFRA PROJECT LTD /SEGVA	26	716379
1194	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716380
1195	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716381
1196	22-02-2024	GR INFRA PROJECT LTD /SEGVA	15	716382
1197	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716384
1198	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716383
1199	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716385
1200	22-02-2024	GR INFRA PROJECT LTD /SEGVA	31	716386
1201	22-02-2024	GR INFRA PROJECT LTD /SEGVA	26	716387
1202	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716388
1203	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716389
1204	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716390
1205	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716392
1206	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716391
1207	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716393
1208	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716394
1209	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716395
1210	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716396
1211	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716397
1212	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716398
1213	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716399
1214	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716400
1215	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716401
1216	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716402
1217	22-02-2024	GR INFRA PROJECT LTD /SEGVA	18	716403
1218	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716496
1219	22-02-2024	GR INFRA PROJECT LTD /SEGVA	15	716428
1220	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716479
1221	22-02-2024	GR INFRA PROJECT LTD /SEGVA	18	716424
1222	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716427
1223	22-02-2024	GR INFRA PROJECT LTD /SEGVA	15	716425
1224	22-02-2024	GR INFRA PROJECT LTD /SEGVA	18	716470
1225	22-02-2024	GR INFRA PROJECT LTD /SEGVA	18	716471
1226	22-02-2024	GR INFRA PROJECT LTD /SEGVA	15	716474
1227	22-02-2024	GR INFRA PROJECT LTD /SEGVA	18	716485
1228	22-02-2024	GR INFRA PROJECT LTD /SEGVA	26	716497
1229	22-02-2024	GR INFRA PROJECT LTD /SEGVA	22	716290

1230	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716431
1231	22-02-2024	GR INFRA PROJECT LTD /SEGVA	18	716432
1232	22-02-2024	GR INFRA PROJECT LTD /SEGVA	18	716433
1233	22-02-2024	GR INFRA PROJECT LTD /SEGVA	18	716435
1234	22-02-2024	GR INFRA PROJECT LTD /SEGVA	18	716436
1235	22-02-2024	GR INFRA PROJECT LTD /SEGVA	18	716434
1236	22-02-2024	GR INFRA PROJECT LTD /SEGVA	15	716437
1237	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716438
1238	22-02-2024	GR INFRA PROJECT LTD /SEGVA	20	716452
1239	22-02-2024	GR INFRA PROJECT LTD /SEGVA	15	716453
1240	22-02-2024	GR INFRA PROJECT LTD /SEGVA	15	716454
1241	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716455
1242	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716456
1243	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716457
1244	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716458
1245	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716459
1246	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716461
1247	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716430
1248	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716449
1249	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716447
1250	22-02-2024	GR INFRA PROJECT LTD /SEGVA	22	716448
1251	22-02-2024	GR INFRA PROJECT LTD /SEGVA	20	716423
1252	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716462
1253	22-02-2024	GR INFRA PROJECT LTD /SEGVA	20	716460
1254	22-02-2024	GR INFRA PROJECT LTD /SEGVA	18	716464
1255	22-02-2024	GR INFRA PROJECT LTD /SEGVA	18	716463
1256	22-02-2024	GR INFRA PROJECT LTD /SEGVA	18	716465
1257	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716466
1258	22-02-2024	GR INFRA PROJECT LTD /SEGVA	15	716467
1259	22-02-2024	GR INFRA PROJECT LTD /SEGVA	15	716468
1260	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716469
1261	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716475
1262	22-02-2024	GR INFRA PROJECT LTD /SEGVA	18	716473
1263	22-02-2024	GR INFRA PROJECT LTD /SEGVA	18	716476
1264	22-02-2024	GR INFRA PROJECT LTD /SEGVA	18	716477
1265	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716478
1266	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716480
1267	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716481
1268	22-02-2024	GR INFRA PROJECT LTD /SEGVA	15	716482
1269	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716483
1270	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716484
1271	22-02-2024	GR INFRA PROJECT LTD /SEGVA	18	716486
1272	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716487
1273	22-02-2024	GR INFRA PROJECT LTD /SEGVA	31	716488
1274	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716489
1275	22-02-2024	GR INFRA PROJECT LTD /SEGVA	22	716490
1276	22-02-2024	GR INFRA PROJECT LTD /SEGVA	22	716491
1277	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716492
1278	22-02-2024	GR INFRA PROJECT LTD /SEGVA	18	716493
1279	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716494
1280	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716495
1281	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716265
1282	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716266
1283	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716439
1284	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716440
1285	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716441

1286	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716442
1287	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716443
1288	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716444
1289	22-02-2024	GR INFRA PROJECT LTD /SEGVA	23	71664
1290	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716314
1291	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716315
1292	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716316
1293	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716317
1294	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716318
1295	23-02-2024	GR INFRA PROJECT LTD /SEGVA	22	716319
1296	23-02-2024	GR INFRA PROJECT LTD /SEGVA	27	716320
1297	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716321
1298	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716322
1299	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716323
1300	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716324
1301	23-02-2024	GR INFRA PROJECT LTD /SEGVA	24	716325
1302	23-02-2024	GR INFRA PROJECT LTD /SEGVA	22	716326
1303	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716327
1304	23-02-2024	GR INFRA PROJECT LTD /SEGVA	22	716328
1305	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716329
1306	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716699
1307	23-02-2024	GR INFRA PROJECT LTD /SEGVA	22	716700
1308	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716303
1309	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716304
1310	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716305
1311	23-02-2024	GR INFRA PROJECT LTD /SEGVA	22	716306
1312	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716307
1313	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716308
1314	23-02-2024	GR INFRA PROJECT LTD /SEGVA	22	716309
1315	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716313
1316	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716312
1317	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716311
1318	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716727
1319	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716702
1320	23-02-2024	GR INFRA PROJECT LTD /SEGVA	18	716728
1321	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716848
1322	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716749
1323	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716750
1324	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716501
1325	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716502
1326	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716503
1327	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716504
1328	23-02-2024	GR INFRA PROJECT LTD /SEGVA	22	716505
1329	23-02-2024	GR INFRA PROJECT LTD /SEGVA	18	716507
1330	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716508
1331	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716509
1332	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716510
1333	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716511
1334	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716512
1335	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716513
1336	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716514
1337	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716515
1338	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716516
1339	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716517
1340	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716518
1341	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716747

1342	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716734
1343	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716735
1344	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716736
1345	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716737
1346	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716738
1347	23-02-2024	GR INFRA PROJECT LTD /SEGVA	18	716739
1348	23-02-2024	GR INFRA PROJECT LTD /SEGVA	22	716740
1349	23-02-2024	GR INFRA PROJECT LTD /SEGVA	22	716741
1350	23-02-2024	GR INFRA PROJECT LTD /SEGVA	18	716742
1351	23-02-2024	GR INFRA PROJECT LTD /SEGVA	22	716743
1352	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716744
1353	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716745
1354	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716746
1355	23-02-2024	GR INFRA PROJECT LTD /SEGVA	18	716299
1356	23-02-2024	GR INFRA PROJECT LTD /SEGVA	18	716733
1357	23-02-2024	GR INFRA PROJECT LTD /SEGVA	40	716704
1358	23-02-2024	GR INFRA PROJECT LTD /SEGVA	22	716705
1359	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716298
1360	23-02-2024	GR INFRA PROJECT LTD /SEGVA	18	716506
1361	23-02-2024	GR INFRA PROJECT LTD /SEGVA	24	716300
1362	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716302
1363	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716701
1364	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716703
1365	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716729
1366	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	7166730
1367	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716731
1368	23-02-2024	GR INFRA PROJECT LTD /SEGVA	18	716732
1369	23-02-2024	GR INFRA PROJECT LTD /SEGVA	22	716706
1370	23-02-2024	GR INFRA PROJECT LTD /SEGVA	27	716707
1371	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716708
1372	23-02-2024	GR INFRA PROJECT LTD /SEGVA	24	716709
1373	23-02-2024	GR INFRA PROJECT LTD /SEGVA	26	716710
1374	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716711
1375	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716712
1376	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716713
1377	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716301
1378	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716714
1379	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716715
1380	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716716
1381	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716717
1382	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716718
1383	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716719
1384	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716720
1385	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716721
1386	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	713722
1387	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716723
1388	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716724
1389	23-02-2024	GR INFRA PROJECT LTD /SEGVA	23	716725
1390	23-02-2024	GR INFRA PROJECT LTD /SEGVA	18	716726
1391	23-02-2024	GUJARAT ENYOROR LIMITED /GHABHENI	18	684749
1392	23-02-2024	GUJARAT ENYOROR LIMITED /GHABHENI	18	684724
1393	23-02-2024	GUJARAT ENYOROR LIMITED /GHABHENI	18	684738
1394	23-02-2024	GUJARAT ENYOROR LIMITED /GHABHENI	18	684444
1395	23-02-2024	GUJARAT ENYOROR LIMITED /GHABHENI	18	684458
1396	23-02-2024	GUJARAT ENYOROR LIMITED /GHABHENI	18	684459
1397	23-02-2024	GUJARAT ENYOROR LIMITED /GHABHENI	18	684454

1398	23-02-2024	GUJARAT ENYOROR LIMITED /GHABHENI	18	684461
1399	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	22	716524
1400	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	716525
1401	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	716526
1402	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	716519
1403	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	716520
1404	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	716521
1405	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	716522
1406	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	22	716523
1407	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	716527
1408	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	716528
1409	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	716529
1410	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	716530
1411	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	716531
1412	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	716532
1413	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	716533
1414	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	716534
1415	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	716535
1416	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	716536
1417	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	716537
1418	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	716538
1419	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	716539
1420	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	22	716540
1421	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	716541
1422	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	716542
1423	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	716543
1424	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	716544
1425	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	716547
1426	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	716548
1427	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	716549
1428	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	716550
1429	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	716551
1430	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	716552
1431	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	716553
1432	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	716554
1433	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	22	716555
1434	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	716556
1435	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	716557
1436	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	716558
1437	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	716559
1438	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	716560
1439	24-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	716619
1440	26-02-2024	GR INFRA PROJECTS LTD / SEGVA	22	753521
1441	26-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753501
1442	26-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753502
1443	26-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753503
1444	26-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753504
1445	26-02-2024	GR INFRA PROJECTS LTD / SEGVA	24	753505
1446	26-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753506
1447	26-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753507
1448	26-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753508
1449	26-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753509
1450	26-02-2024	GR INFRA PROJECTS LTD / SEGVA	24	753524
1451	26-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753523
1452	26-02-2024	GR INFRA PROJECTS LTD / SEGVA	26	753522
1453	26-02-2024	GR INFRA PROJECTS LTD / SEGVA	22	753525
1454	26-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753526
1455	26-02-2024	GR INFRA PROJECTS LTD / SEGVA	24	753527
1456	26-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753528
1457	26-02-2024	GR INFRA PROJECTS LTD / SEGVA	24	753529
1458	26-02-2024	GR INFRA PROJECTS LTD / SEGVA	22	753510
1459	26-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753511

1460	26-02-2024	GR INFRA PROJECTS LTD / SEGVA	24	753512
1461	26-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753513
1462	26-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753514
1463	26-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753515
1464	26-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753516
1465	26-02-2024	GR INFRA PROJECTS LTD / SEGVA	27	753517
1466	26-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753518
1467	26-02-2024	GR INFRA PROJECTS LTD / SEGVA	22	753519
1468	26-02-2024	GR INFRA PROJECTS LTD / SEGVA	22	753520
1469	26-02-2024	GR INFRA PROJECTS LTD / SEGVA	31	735078
1470	26-02-2024	GR INFRA PROJECTS LTD / SEGVA	31	719106
1471	26-02-2024	GR INFRA PROJECTS LTD / SEGVA	31	735084
1472	26-02-2024	GR INFRA PROJECTS LTD / SEGVA	15	719120
1473	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	26	753539
1474	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753540
1475	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753541
1476	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	24	753542
1477	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	22	753543
1478	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753544
1479	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753545
1480	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753546
1481	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753547
1482	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753548
1483	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753549
1484	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753550
1485	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	24	753537
1486	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753538
1487	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	15	753627
1488	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	15	753625
1489	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	15	753629
1490	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	27	753624
1491	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753623
1492	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753622
1493	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753621
1494	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	15	753628
1495	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753611
1496	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	15	753612
1497	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	15	753613
1498	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753614
1499	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753568
1500	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753567
1501	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753564
1502	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	20	753563
1503	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	15	753562
1504	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753561
1505	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753530
1506	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753531
1507	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753532
1508	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753533
1509	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753534
1510	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	27	753535
1511	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753536
1512	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	31	753597
1513	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	15	753638
1514	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753637
1515	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	15	753635
1516	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753634
1517	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	15	753633
1518	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753631
1519	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753632
1520	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	15	753636
1521	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753639

1522	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	31	753626
1523	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	31	753662
1524	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	31	753647
1525	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753552
1526	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753553
1527	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753554
1528	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	15	753555
1529	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753556
1530	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753557
1531	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753558
1532	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753559
1533	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753560
1534	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	24	753551
1535	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	15	753615
1536	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753616
1537	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753617
1538	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	20	753618
1539	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753620
1540	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753619
1541	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	28	577537
1542	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	27	753602
1543	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753604
1544	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753603
1545	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753601
1546	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	20	753581
1547	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	24	753582
1548	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753583
1549	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753584
1550	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753585
1551	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	20	753586
1552	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753587
1553	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	15	753588
1554	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	15	753589
1555	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753590
1556	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	20	753605
1557	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	15	753606
1558	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753607
1559	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753608
1560	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753609
1561	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	20	753575
1562	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753576
1563	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	15	753577
1564	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753580
1565	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753573
1566	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753574
1567	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753591
1568	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	20	753592
1569	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753596
1570	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	15	753598
1571	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753600
1572	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753630
1573	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	24	753651
1574	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753652
1575	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	24	753653
1576	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753654
1577	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	24	753655
1578	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753656
1579	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753657
1580	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753658
1581	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753659
1582	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753660
1583	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753661

1584	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	24	753663
1585	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	24	753664
1586	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753641
1587	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	20	753640
1588	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753642
1589	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753643
1590	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753644
1591	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753645
1592	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	15	753646
1593	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753648
1594	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753649
1595	27-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753650
1596	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753725
1597	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	15	753728
1598	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753726
1599	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753727
1600	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753721
1601	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753722
1602	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	15	753723
1603	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753724
1604	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753731
1605	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753734
1606	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	26	753735
1607	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	26	753732
1608	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753733
1609	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753736
1610	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753729
1611	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	15	753739
1612	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	15	753700
1613	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753699
1614	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	15	753698
1615	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753694
1616	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753695
1617	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753696
1618	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	15	753697
1619	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	31	753691
1620	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753692
1621	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753693
1622	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	15	753701
1623	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753702
1624	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753703
1625	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753704
1626	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753705
1627	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753706
1628	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753672
1629	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753673
1630	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753674
1631	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753675
1632	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753676
1633	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	31	753677
1634	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753678
1635	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	783679
1636	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753738
1637	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753737
1638	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753680
1639	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753681
1640	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753682
1641	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753683
1642	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753684
1643	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753685
1644	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753686
1645	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753687

1646	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753688
1647	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753689
1648	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753690
1649	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753671
1650	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753665
1651	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753666
1652	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753667
1653	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753668
1654	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753669
1655	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753670
1656	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753730
1657	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753717
1658	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753718
1659	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753719
1660	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	15	753720
1661	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	28	753712
1662	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753713
1663	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	15	753714
1664	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	15	753715
1665	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	15	753716
1666	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	24	753711
1667	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753707
1668	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753708
1669	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753709
1670	28-02-2024	GR INFRA PROJECTS LTD / SEGVA	15	753710
1671	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753740
1672	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753742
1673	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753743
1674	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753744
1675	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753745
1676	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753746
1677	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	15	753747
1678	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753748
1679	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753749
1680	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	24	753750
1681	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753309
1682	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753310
1683	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	28	753302
1684	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753301
1685	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753300
1686	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753298
1687	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	15	753299
1688	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753295
1689	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753297
1690	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	15	753296
1691	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753294
1692	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753293
1693	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753292
1694	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	25	753291
1695	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	29	753290
1696	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	28	753289
1697	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	15	753287
1698	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753288
1699	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753286
1700	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	27	753285
1701	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753284
1702	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	26	753283
1703	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753741
1704	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	25	753304
1705	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753305
1706	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	20	753306
1707	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	27	753307

1708	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753308
1709	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753312
1710	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753311
1711	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753303
1712	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	15	753251
1713	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	15	753260
1714	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753277
1715	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	22	753278
1716	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	17	753279
1717	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753280
1718	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753264
1719	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753265
1720	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753266
1721	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753268
1722	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753271
1723	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753272
1724	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	26	753273
1725	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	26	753274
1726	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	26	753275
1727	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753276
1728	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	775328
1729	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	28	753252
1730	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	20	753253
1731	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	20	753254
1732	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753255
1733	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	31	753256
1734	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753257
1735	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753258
1736	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753259
1737	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753269
1738	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	23	753270
1739	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	28	753282
1740	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	18	753261
1741	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	20	753262
1742	29-02-2024	GR INFRA PROJECTS LTD / SEGVA	20	753263
TOTAL MT_FEB-2024			**37063**	

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TRIP	Date	Company Name	M.T.	Slip No
1	01-03-2024	GUJARAT ENYOROR LIMITED / GHABHENI	18	685131
2	01-03-2024	GUJARAT ENYOROR LIMITED / GHABHENI	18	685114
3	01-03-2024	GUJARAT ENYOROR LIMITED / GHABHENI	18	685083
4	01-03-2024	GUJARAT ENYOROR LIMITED / GHABHENI	18	685111
5	01-03-2024	GUJARAT ENYOROR LIMITED / GHABHENI	18	685094
6	01-03-2024	GUJARAT ENYOROR LIMITED / GHABHENI	18	685105
7	01-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753352
8	01-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753360
9	01-03-2024	GR INFRA PROJECT LTD / SEGVA	20	753362
10	01-03-2024	GR INFRA PROJECT LTD / SEGVA	20	753355
11	01-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753353
12	01-03-2024	GR INFRA PROJECT LTD / SEGVA	22	753377
13	01-03-2024	GR INFRA PROJECT LTD / SEGVA	26	753378
14	01-03-2024	GR INFRA PROJECT LTD / SEGVA	31	753379
15	01-03-2024	GR INFRA PROJECT LTD / SEGVA	26	753375
16	01-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753363
17	01-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753364
18	01-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753365
19	01-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753366
20	01-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753367
21	01-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753368
22	01-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753369
23	01-03-2024	GR INFRA PROJECT LTD / SEGVA	15	753370
24	01-03-2024	GR INFRA PROJECT LTD / SEGVA	15	753361
25	01-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753334
26	01-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753333
27	01-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753332
28	01-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753331
29	01-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753359
30	01-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753358
31	01-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753354
32	01-03-2024	GR INFRA PROJECT LTD / SEGVA	27	753351
33	01-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753336
34	01-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753380
35	01-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753371
36	01-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753357
37	01-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753356
38	01-03-2024	GR INFRA PROJECT LTD / SEGVA	27	753383
39	01-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753384
40	01-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753385
41	01-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753386
42	01-03-2024	GR INFRA PROJECT LTD / SEGVA	15	753387
43	01-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753388
44	01-03-2024	GR INFRA PROJECT LTD / SEGVA	27	753389
45	01-03-2024	GR INFRA PROJECT LTD / SEGVA	20	753390
46	01-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753391
47	01-03-2024	GR INFRA PROJECT LTD / SEGVA	31	753392
48	01-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753393
49	01-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753394
50	01-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753372
51	01-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753373
52	01-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753374
53	01-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753338
54	01-03-2024	GR INFRA PROJECT LTD / SEGVA	15	753339
55	01-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753340
56	01-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753341
57	01-03-2024	GR INFRA PROJECT LTD / SEGVA	28	753342
58	01-03-2024	GR INFRA PROJECT LTD / SEGVA	26	753343
59	01-03-2024	GR INFRA PROJECT LTD / SEGVA	26	753344
60	01-03-2024	GR INFRA PROJECT LTD / SEGVA	31	753345
61	01-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753346
62	01-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753347
63	01-03-2024	GR INFRA PROJECT LTD / SEGVA	24	753348
64	01-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753349
65	01-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753381

66	01-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753382
67	01-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753321
68	01-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753322
69	01-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753323
70	01-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753324
71	01-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753325
72	01-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753326
73	01-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753327
74	01-03-2024	GR INFRA PROJECT LTD / SEGVA	15	753328
75	01-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753329
76	01-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753330
77	01-03-2024	GR INFRA PROJECT LTD / SEGVA	15	753313
78	01-03-2024	GR INFRA PROJECT LTD / SEGVA	15	753314
79	01-03-2024	GR INFRA PROJECT LTD / SEGVA	15	753315
80	01-03-2024	GR INFRA PROJECT LTD / SEGVA	15	753316
81	01-03-2024	GR INFRA PROJECT LTD / SEGVA	28	753317
82	01-03-2024	GR INFRA PROJECT LTD / SEGVA	28	753318
83	01-03-2024	GR INFRA PROJECT LTD / SEGVA	22	753319
84	01-03-2024	GR INFRA PROJECT LTD / SEGVA	27	753320
85	01-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753337
86	02-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753401
87	02-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753409
88	02-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753410
89	02-03-2024	GR INFRA PROJECT LTD / SEGVA	22	753400
90	02-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753402
91	02-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753403
92	02-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753404
93	02-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753405
94	02-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753480
95	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753479
96	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753449
97	02-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753450
98	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753438
99	02-03-2024	GR INFRA PROJECT LTD / SEGVA	20	753439
100	02-03-2024	GR INFRA PROJECT LTD / SEGVA	20	753440
101	02-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753411
102	02-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753412
103	02-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753413
104	02-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753414
105	02-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753415
106	02-03-2024	GR INFRA PROJECT LTD / SEGVA	27	753416
107	02-03-2024	GR INFRA PROJECT LTD / SEGVA	15	753417
108	02-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753418
109	02-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753419
110	02-03-2024	GR INFRA PROJECT LTD / SEGVA	22	753420
111	02-03-2024	GR INFRA PROJECT LTD / SEGVA	31	753460
112	02-03-2024	GR INFRA PROJECT LTD / SEGVA	20	753431
113	02-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753432
114	02-03-2024	GR INFRA PROJECT LTD / SEGVA	27	753491
115	02-03-2024	GR INFRA PROJECT LTD / SEGVA	26	753492
116	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753490
117	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753493
118	02-03-2024	GR INFRA PROJECT LTD / SEGVA	31	753494
119	02-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753495
120	02-03-2024	GR INFRA PROJECT LTD / SEGVA	15	753496
121	02-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753497
122	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753406
123	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753407
124	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753408
125	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753428
126	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753429
127	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753430
128	02-03-2024	GR INFRA PROJECT LTD / SEGVA	31	753421
129	02-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753422
130	02-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753423
131	02-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753424
132	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753425
133	02-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753426

134	02-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753427
135	02-03-2024	GR INFRA PROJECT LTD / SEGVA	24	753433
136	02-03-2024	GR INFRA PROJECT LTD / SEGVA	26	753434
137	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753498
138	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753499
139	02-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753500
140	02-03-2024	GR INFRA PROJECT LTD / SEGVA	20	753441
141	02-03-2024	GR INFRA PROJECT LTD / SEGVA	26	753442
142	02-03-2024	GR INFRA PROJECT LTD / SEGVA	26	753443
143	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753444
144	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753446
145	02-03-2024	GR INFRA PROJECT LTD / SEGVA	22	753445
146	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753451
147	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753452
148	02-03-2024	GR INFRA PROJECT LTD / SEGVA	20	753456
149	02-03-2024	GR INFRA PROJECT LTD / SEGVA	20	753457
150	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753459
151	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753447
152	02-03-2024	GR INFRA PROJECT LTD / SEGVA	15	753448
153	02-03-2024	GR INFRA PROJECT LTD / SEGVA	20	753471
154	02-03-2024	GR INFRA PROJECT LTD / SEGVA	20	753472
155	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753473
156	02-03-2024	GR INFRA PROJECT LTD / SEGVA	24	753474
157	02-03-2024	GR INFRA PROJECT LTD / SEGVA	24	753475
158	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753476
159	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753477
160	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753478
161	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753395
162	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753396
163	02-03-2024	GR INFRA PROJECT LTD / SEGVA	23	753397
164	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753398
165	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753399
166	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753470
167	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753461
168	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753462
169	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753463
170	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753464
171	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753465
172	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753466
173	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753467
174	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753468
175	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753469
176	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753437
177	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753483
178	02-03-2024	GR INFRA PROJECT LTD / SEGVA	18	753436
179	03-03-2024	TATA PROJECT LTD CTP 13/ KHADSAD	18	771751
180	03-03-2024	TATA PROJECT LTD CTP 13/ KHADSAD	18	771752
181	03-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771754
182	03-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771753
183	03-03-2024	GR INFRA PROJECT LTD / SEGVA	21	771524
184	03-03-2024	GR INFRA PROJECT LTD / SEGVA	23	771525
185	03-03-2024	GR INFRA PROJECT LTD / SEGVA	17	771526
186	03-03-2024	GR INFRA PROJECT LTD / SEGVA	23	771527
187	03-03-2024	GR INFRA PROJECT LTD / SEGVA	22	771528
188	03-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771529
189	03-03-2024	GR INFRA PROJECT LTD / SEGVA	22	771530
190	03-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771554
191	03-03-2024	GR INFRA PROJECT LTD / SEGVA	15	771555
192	03-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771556
193	03-03-2024	GR INFRA PROJECT LTD / SEGVA	24	771557
194	03-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771558
195	03-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771559
196	03-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771560
197	03-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771549
198	03-03-2024	GR INFRA PROJECT LTD / SEGVA	20	771548
199	03-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771547
200	03-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771546
201	03-03-2024	GR INFRA PROJECT LTD / SEGVA	15	771545

202	03-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771543
203	03-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771544
204	03-03-2024	GR INFRA PROJECT LTD / SEGVA	22	771541
205	03-03-2024	GR INFRA PROJECT LTD / SEGVA	24	771542
206	03-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771568
207	03-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771567
208	03-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771566
209	03-03-2024	GR INFRA PROJECT LTD / SEGVA	24	771565
210	03-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771564
211	03-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771563
212	03-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771562
213	03-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771561
214	03-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771569
215	03-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771570
216	03-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771552
217	03-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771553
218	03-03-2024	GR INFRA PROJECT LTD / SEGVA	23	771551
219	03-03-2024	GR INFRA PROJECT LTD / SEGVA	23	771522
220	03-03-2024	GR INFRA PROJECT LTD / SEGVA	23	771523
221	03-03-2024	GR INFRA PROJECT LTD / SEGVA	23	771521
222	03-03-2024	GR INFRA PROJECT LTD / SEGVA	27	771550
223	03-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771532
224	03-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771513
225	03-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771531
226	03-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771512
227	03-03-2024	GUJARAT ENYOROR LIMITED / GHABHENI	18	728266
228	04-03-2024	GUJARAT ENYOROR LIMITED / GHABHENI	18	728321
229	04-03-2024	GUJARAT ENYOROR LIMITED / GHABHENI	18	728275
230	04-03-2024	TATA PROJECT LTD CTP 13/ KHADSAD	23	771815
231	04-03-2024	TATA PROJECT LTD CTP 13/ KHADSAD	23	771814
232	04-03-2024	TATA PROJECT LTD CTP 13/ KHADSAD	28	771784
233	04-03-2024	TATA PROJECT LTD CTP 13/ KHADSAD	18	771785
234	04-03-2024	TATA PROJECT LTD CTP 13/ KHADSAD	25	771783
235	04-03-2024	TATA PROJECT LTD CTP 13/ KHADSAD	21	771782
236	04-03-2024	TATA PROJECT LTD CTP 13/ KHADSAD	23	771761
237	04-03-2024	TATA PROJECT LTD CTP 13/ KHADSAD	23	771762
238	04-03-2024	TATA PROJECT LTD CTP 13/ KHADSAD	23	771763
239	04-03-2024	TATA PROJECT LTD CTP 13/ KHADSAD	15	771764
240	04-03-2024	TATA PROJECT LTD CTP 13/ KHADSAD	15	771765
241	04-03-2024	TATA PROJECT LTD CTP 13/ KHADSAD	21	771766
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243	04-03-2024	TATA PROJECT LTD CTP 13/ KHADSAD	25	771768
244	04-03-2024	TATA PROJECT LTD CTP 13/ KHADSAD	25	771769
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246	04-03-2024	TATA PROJECT LTD CTP 13/ KHADSAD	18	771758
247	04-03-2024	TATA PROJECT LTD CTP 13/ KHADSAD	15	771755
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249	04-03-2024	TATA PROJECT LTD CTP 13/ KHADSAD	18	771757
250	04-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771594
251	04-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771571
252	04-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771572
253	04-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771573
254	04-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771574
255	04-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771575
256	04-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771576
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258	04-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771578
259	04-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771579
260	04-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771580
261	04-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771581
262	04-03-2024	GR INFRA PROJECT LTD / SEGVA	20	771612
263	04-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771603
264	04-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771611
265	04-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771595
266	04-03-2024	GR INFRA PROJECT LTD / SEGVA	27	771596
267	04-03-2024	GR INFRA PROJECT LTD / SEGVA	15	771597
268	04-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771598
269	04-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771599

270	04-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771600
271	04-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771602
272	04-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771601
273	04-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771582
274	04-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771617
275	04-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771618
276	04-03-2024	GR INFRA PROJECT LTD / SEGVA	20	771619
277	04-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771620
278	04-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771585
279	04-03-2024	GR INFRA PROJECT LTD / SEGVA	27	771586
280	04-03-2024	GR INFRA PROJECT LTD / SEGVA	27	771587
281	04-03-2024	GR INFRA PROJECT LTD / SEGVA	26	771588
282	04-03-2024	GR INFRA PROJECT LTD / SEGVA	26	716646
283	04-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771591
284	04-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771592
285	04-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771593
286	04-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771583
287	04-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771604
288	04-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771605
289	04-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771606
290	04-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771607
291	04-03-2024	GR INFRA PROJECT LTD / SEGVA	28	771608
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293	04-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771610
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295	04-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771614
296	04-03-2024	GR INFRA PROJECT LTD / SEGVA	20	771615
297	04-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771616
298	04-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771584
299	04-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771759
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302	04-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771792
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307	04-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771809
308	04-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771810
309	04-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771811
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311	04-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771813
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313	04-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	26	771788
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329	04-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	15	771816
330	04-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771817
331	04-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771818
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334	04-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771820
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337	04-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771823

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346	04-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771832
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376	05-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771893
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378	05-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771800
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387	05-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771870
388	05-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771871
389	05-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771872
390	05-03-2024	TATA PROJECT LTD CTP 13/ KHADSAD	15	771803
391	05-03-2024	TATA PROJECT LTD CTP 13/ KHADSAD	18	771804
392	05-03-2024	TATA PROJECT LTD CTP 13/ KHADSAD	18	771805
393	05-03-2024	TATA PROJECT LTD CTP 13/ KHADSAD	18	771806
394	05-03-2024	TATA PROJECT LTD CTP 13/ KHADSAD	15	771807
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402	05-03-2024	TATA PROJECT LTD CTP 13/ KHADSAD	15	771875
403	05-03-2024	TATA PROJECT LTD CTP 13/ KHADSAD	18	771876
404	05-03-2024	TATA PROJECT LTD CTP 13/ KHADSAD	18	771878
405	05-03-2024	TATA PROJECT LTD CTP 13/ KHADSAD	18	771877

406	05-03-2024	TATA PROJECT LTD CTP 13/ KHADSAD	18	771873
407	05-03-2024	GR INFRA PROJECT LTD / SEGVA	20	771621
408	05-03-2024	GR INFRA PROJECT LTD / SEGVA	20	771626
409	05-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771622
410	05-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771629
411	05-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771627
412	05-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771625
413	05-03-2024	GR INFRA PROJECT LTD / SEGVA	20	771630
414	05-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771624
415	05-03-2024	GR INFRA PROJECT LTD / SEGVA	20	771643
416	05-03-2024	GR INFRA PROJECT LTD / SEGVA	20	771644
417	05-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771645
418	05-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771646
419	05-03-2024	GR INFRA PROJECT LTD / SEGVA	15	771647
420	05-03-2024	GR INFRA PROJECT LTD / SEGVA	20	771648
421	05-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771631
422	05-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771632
423	05-03-2024	GR INFRA PROJECT LTD / SEGVA	20	771633
424	05-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771634
425	05-03-2024	GR INFRA PROJECT LTD / SEGVA	20	771635
426	05-03-2024	GR INFRA PROJECT LTD / SEGVA	20	771636
427	05-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771637
428	05-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771638
429	05-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771639
430	05-03-2024	GR INFRA PROJECT LTD / SEGVA	20	771640
431	05-03-2024	GR INFRA PROJECT LTD / SEGVA	20	771641
432	05-03-2024	GR INFRA PROJECT LTD / SEGVA	15	771642
433	05-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771650
434	05-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771651
435	05-03-2024	GR INFRA PROJECT LTD / SEGVA	15	771652
436	05-03-2024	GR INFRA PROJECT LTD / SEGVA	20	771653
437	05-03-2024	GR INFRA PROJECT LTD / SEGVA	20	771654
438	05-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771655
439	05-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771656
440	05-03-2024	GR INFRA PROJECT LTD / SEGVA	15	771657
441	05-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771658
442	05-03-2024	GR INFRA PROJECT LTD / SEGVA	20	771649
443	05-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771623
444	05-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771628
445	06-03-2024	GUJARAT ENYORROR LIMITED / GHABHENI	18	728493
446	06-03-2024	GUJARAT ENYORROR LIMITED / GHABHENI	18	728470
447	06-03-2024	GUJARAT ENYORROR LIMITED / GHABHENI	18	728428
448	06-03-2024	GUJARAT ENYORROR LIMITED / GHABHENI	18	728764
449	06-03-2024	GUJARAT ENYORROR LIMITED / GHABHENI	18	728462
450	06-03-2024	GUJARAT ENYORROR LIMITED / GHABHENI	18	728485
451	06-03-2024	GUJARAT ENYORROR LIMITED / GHABHENI	18	728759
452	06-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771662
453	06-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771701
454	06-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771700
455	06-03-2024	GR INFRA PROJECT LTD / SEGVA	15	771699
456	06-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771672
457	06-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771695
458	06-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771677
459	06-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771686
460	06-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771663
461	06-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771673
462	06-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771678
463	06-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771692
464	06-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771687
465	06-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771698
466	06-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771703
467	06-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771680
468	06-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771675
469	06-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771690
470	06-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771696
471	06-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771684
472	06-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771670
473	06-03-2024	GR INFRA PROJECT LTD / SEGVA	15	771694

474	06-03-2024	GR INFRA PROJECT LTD / SEGVA	15	771688
475	06-03-2024	GR INFRA PROJECT LTD / SEGVA	15	771681
476	06-03-2024	GR INFRA PROJECT LTD / SEGVA	15	771676
477	06-03-2024	GR INFRA PROJECT LTD / SEGVA	15	771671
478	06-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771691
479	06-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771669
480	06-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771674
481	06-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771659
482	06-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771660
483	06-03-2024	GR INFRA PROJECT LTD / SEGVA	15	771661
484	06-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771664
485	06-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771665
486	06-03-2024	GR INFRA PROJECT LTD / SEGVA	15	771666
487	06-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771667
488	06-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771668
489	06-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771689
490	06-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771693
491	06-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771697
492	07-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771718
493	07-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771743
494	07-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771723
495	07-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771724
496	07-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771717
497	07-03-2024	GR INFRA PROJECT LTD / SEGVA	15	771742
498	07-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771744
499	07-03-2024	GR INFRA PROJECT LTD / SEGVA	15	771716
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502	07-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771720
503	07-03-2024	GR INFRA PROJECT LTD / SEGVA	22	771712
504	07-03-2024	GR INFRA PROJECT LTD / SEGVA	22	771713
505	07-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771714
506	07-03-2024	GR INFRA PROJECT LTD / SEGVA	16	771715
507	07-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771725
508	07-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771726
509	07-03-2024	GR INFRA PROJECT LTD / SEGVA	15	771727
510	07-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771722
511	07-03-2024	GR INFRA PROJECT LTD / SEGVA	19	771745
512	07-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771746
513	07-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771747
514	07-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771748
515	07-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771749
516	07-03-2024	GR INFRA PROJECT LTD / SEGVA	18	771750
517	07-03-2024	GUJARAT ENYOROR LIMITED / GHABHENI	18	728817
518	07-03-2024	GUJARAT ENYOROR LIMITED / GHABHENI	18	728816
519	07-03-2024	GUJARAT ENYOROR LIMITED / GHABHENI	18	728813
520	07-03-2024	GUJARAT ENYOROR LIMITED / GHABHENI	18	728810
521	07-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	15	771294
522	07-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	15	771295
523	07-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771296
524	07-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771297
525	07-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771299
526	07-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771298
527	07-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771300
528	07-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771269
529	07-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771270
530	07-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771271
531	07-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771272
532	07-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771273
533	07-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	771274
534	07-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	771275
535	07-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771276
536	07-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771277
537	07-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771278
538	07-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771279
539	07-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	20	771280
540	07-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	20	771281
541	07-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	771282

542	07-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	771283
543	07-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771285
544	07-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771284
545	07-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	495828
546	07-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771287
547	07-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	771288
548	07-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	771289
549	07-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	771290
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551	07-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	771292
552	07-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	15	771293
553	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	19	771321
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555	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	21	771323
556	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	15	771324
557	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771325
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562	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771330
563	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771331
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565	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771333
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568	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771374
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571	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	771377
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574	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	15	771443
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587	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771456
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591	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771306
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594	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771309
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636	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771465
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654	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771392
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664	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	771460
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666	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771368
667	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771369
668	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771370
669	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771371
670	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771372
671	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771373
672	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	771427
673	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	771428
674	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	771429
675	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	20	771430
676	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	20	771431
677	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	20	771432

678	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	15	771433
679	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771434
680	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771435
681	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771436
682	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771437
683	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771438
684	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771439
685	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771440
686	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	15	771401
687	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	771336
688	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	771337
689	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	771338
690	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	20	771339
691	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	20	771340
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693	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771342
694	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771343
695	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771344
696	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771345
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702	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	20	771251
703	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	771311
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705	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	15	771313
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707	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771315
708	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771316
709	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771317
710	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771318
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712	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771398
713	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771399
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715	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	19	771301
716	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	15	771302
717	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	20	771303
718	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	20	771304
719	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	20	771252
720	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771253
721	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771254
722	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771255
723	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771257
724	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	26	771258
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726	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771352
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731	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	15	771262
732	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771263
733	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771264
734	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771266
735	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771267
736	08-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771268
737	08-03-2024	GUJARAT ENYORROR LIMITED / GHABHENI	18	728926
738	08-03-2024	GR INFRA PROJECT LTD / SEGVA	20	772763
739	08-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772761
740	08-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772762
741	08-03-2024	GR INFRA PROJECT LTD / SEGVA	20	772764
742	08-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772765
743	08-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772767
744	08-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772757
745	08-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772758

746	08-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772759
747	08-03-2024	GR INFRA PROJECT LTD / SEGVA	22	772760
748	08-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772772
749	08-03-2024	GR INFRA PROJECT LTD / SEGVA	20	772773
750	08-03-2024	GR INFRA PROJECT LTD / SEGVA	26	772774
751	08-03-2024	GR INFRA PROJECT LTD / SEGVA	26	772775
752	08-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772776
753	08-03-2024	GR INFRA PROJECT LTD / SEGVA	20	772780
754	08-03-2024	GR INFRA PROJECT LTD / SEGVA	26	772781
755	08-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772766
756	08-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772771
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758	08-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772769
759	08-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772783
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761	08-03-2024	GR INFRA PROJECT LTD / SEGVA	20	772785
762	08-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772786
763	08-03-2024	GR INFRA PROJECT LTD / SEGVA	26	772787
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769	08-03-2024	GR INFRA PROJECT LTD / SEGVA	26	772782
770	08-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772778
771	08-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772779
772	08-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772777
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783	09-03-2024	GR INFRA PROJECT LTD / SEGVA	20	772808
784	09-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772809
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786	09-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772811
787	09-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772812
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791	09-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772816
792	09-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772823
793	09-03-2024	GR INFRA PROJECT LTD / SEGVA	15	772798
794	09-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772799
795	09-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772800
796	09-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772802
797	09-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772803
798	09-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772804
799	09-03-2024	GR INFRA PROJECT LTD / SEGVA	20	772805
800	09-03-2024	GR INFRA PROJECT LTD / SEGVA	15	772806
801	09-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772807
802	09-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771478
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804	09-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	19	771480
805	09-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	19	771481
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809	09-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	21	771482
810	09-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771483
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812	09-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	20	771485
813	09-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	20	771486

814	09-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771487
815	09-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771488
816	09-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771489
817	09-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771490
818	09-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	771491
819	09-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	771492
820	09-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	15	771493
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822	09-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771495
823	09-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771496
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825	09-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771498
826	09-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771499
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831	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	19	772286
832	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	19	772287
833	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	20	772288
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839	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771472
840	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	15	771474
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843	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772272
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847	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772279
848	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772277
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850	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	15	772281
851	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772835
852	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	15	771973
853	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	15	771975
854	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	19	771976
855	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771964
856	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771965
857	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771966
858	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771968
859	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771962
860	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771960
861	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771961
862	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	771954
863	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	771955
864	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771956
865	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771957
866	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771958
867	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771970
868	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	15	771971
869	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	15	771972
870	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771959
871	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	20	771951
872	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	771952
873	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	771953
874	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771949
875	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771941
876	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771942
877	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771943
878	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771944
879	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	15	771945
880	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	19	771946
881	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	19	771947

882	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	19	771948
883	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	20	771950
884	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771847
885	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771848
886	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771849
887	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771850
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889	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771974
890	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771979
891	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771911
892	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	771841
893	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	771842
894	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	771843
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897	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771846
898	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771967
899	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771969
900	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771963
901	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	772298
902	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	772299
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912	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	772296
913	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	772297
914	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771987
915	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771988
916	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771900
917	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771901
918	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772274
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924	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	19	771906
925	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	19	771907
926	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	19	771909
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928	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	20	771840
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931	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	20	771980
932	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	20	771981
933	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	771982
934	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	771983
935	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	771984
936	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	771985
937	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771986
938	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771996
939	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771995
940	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	771926
941	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771927
942	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771928
943	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771929
944	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771930
945	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771989
946	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771990
947	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771991
948	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771992
949	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771993

950	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771994
951	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	772293
952	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772819
953	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771931
954	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	771932
955	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771933
956	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771934
957	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771935
958	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771936
959	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771937
960	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771938
961	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771939
962	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	771940
963	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	15	771912
964	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	15	771914
965	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	15	771915
966	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	15	771916
967	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	15	771917
968	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	19	771918
969	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	19	771919
970	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	19	771920
971	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	20	771921
972	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	20	771922
973	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	771923
974	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	771924
975	10-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	771925
976	10-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772817
977	10-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772831
978	10-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772830
979	10-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772832
980	10-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772826
981	10-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772828
982	10-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772829
983	10-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772827
984	10-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772833
985	10-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772834
986	10-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772818
987	10-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772820
988	10-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772821
989	10-03-2024	GR INFRA PROJECT LTD / SEGVA	16	772824
990	10-03-2024	GR INFRA PROJECT LTD / SEGVA	16	772825
991	10-03-2024	GR INFRA PROJECT LTD / SEGVA	16	772822
992	11-03-2024	GR INFRA PROJECT LTD / SEGVA	20	772876
993	11-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772849
994	11-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772862
995	11-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772861
996	11-03-2024	GR INFRA PROJECT LTD / SEGVA	15	772860
997	11-03-2024	GR INFRA PROJECT LTD / SEGVA	20	772859
998	11-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772880
999	11-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772853
1000	11-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772863
1001	11-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772868
1002	11-03-2024	GR INFRA PROJECT LTD / SEGVA	15	772869
1003	11-03-2024	GR INFRA PROJECT LTD / SEGVA	28	772839
1004	11-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772872
1005	11-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772875
1006	11-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772873
1007	11-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772882
1008	11-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772884
1009	11-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772883
1010	11-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772871
1011	11-03-2024	GR INFRA PROJECT LTD / SEGVA	15	772838
1012	11-03-2024	GR INFRA PROJECT LTD / SEGVA	15	772837
1013	11-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772836
1014	11-03-2024	GR INFRA PROJECT LTD / SEGVA	23	772840
1015	11-03-2024	GR INFRA PROJECT LTD / SEGVA	20	772858
1016	11-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772854
1017	11-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772855

1018	11-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772856
1019	11-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772852
1020	11-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772851
1021	11-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772867
1022	11-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772866
1023	11-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772865
1024	11-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772857
1025	11-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772864
1026	11-03-2024	GR INFRA PROJECT LTD / SEGVA	27	772841
1027	11-03-2024	GR INFRA PROJECT LTD / SEGVA	23	772842
1028	11-03-2024	GR INFRA PROJECT LTD / SEGVA	16	772844
1029	11-03-2024	GR INFRA PROJECT LTD / SEGVA	16	772848
1030	11-03-2024	GR INFRA PROJECT LTD / SEGVA	16	772843
1031	11-03-2024	GR INFRA PROJECT LTD / SEGVA	16	772845
1032	11-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772846
1033	11-03-2024	GR INFRA PROJECT LTD / SEGVA	15	772847
1034	11-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772850
1035	11-03-2024	GR INFRA PROJECT LTD / SEGVA	20	772877
1036	11-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772878
1037	11-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772879
1038	11-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772874
1039	11-03-2024	GR INFRA PROJECT LTD / SEGVA	20	772881
1040	11-03-2024	GUJARAT ENYOROR LIMITED / GHABHENI	18	729236
1041	11-03-2024	GUJARAT ENYOROR LIMITED / GHABHENI	18	729246
1042	12-03-2024	GR INFRA PROJECT LTD / SEGVA	15	772887
1043	12-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772886
1044	12-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772885
1045	12-03-2024	GR INFRA PROJECT LTD / SEGVA	16	772891
1046	12-03-2024	GR INFRA PROJECT LTD / SEGVA	16	772892
1047	12-03-2024	GR INFRA PROJECT LTD / SEGVA	23	772893
1048	12-03-2024	GR INFRA PROJECT LTD / SEGVA	15	772894
1049	12-03-2024	GR INFRA PROJECT LTD / SEGVA	15	772895
1050	12-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772896
1051	12-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772897
1052	12-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772890
1053	12-03-2024	GR INFRA PROJECT LTD / SEGVA	15	772888
1054	12-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772889
1055	12-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772916
1056	12-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772917
1057	12-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772923
1058	12-03-2024	GR INFRA PROJECT LTD / SEGVA	15	772920
1059	12-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772921
1060	12-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772922
1061	12-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772902
1062	12-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772905
1063	12-03-2024	GR INFRA PROJECT LTD / SEGVA	16	772898
1064	12-03-2024	GR INFRA PROJECT LTD / SEGVA	16	772899
1065	12-03-2024	GR INFRA PROJECT LTD / SEGVA	15	772900
1066	12-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772901
1067	12-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772903
1068	12-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772904
1069	12-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772906
1070	12-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772907
1071	12-03-2024	GR INFRA PROJECT LTD / SEGVA	22	772910
1072	12-03-2024	GR INFRA PROJECT LTD / SEGVA	16	772911
1073	12-03-2024	GR INFRA PROJECT LTD / SEGVA	16	772912
1074	12-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772915
1075	12-03-2024	GR INFRA PROJECT LTD / SEGVA	23	772913
1076	12-03-2024	GR INFRA PROJECT LTD / SEGVA	15	772914
1077	12-03-2024	GR INFRA PROJECT LTD / SEGVA	23	772908
1078	12-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772909
1079	12-03-2024	GR INFRA PROJECT LTD / SEGVA	23	772918
1080	12-03-2024	GR INFRA PROJECT LTD / SEGVA	18	772919
1081	12-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772266
1082	12-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772267
1083	12-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772268
1084	12-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	19	772251
1085	12-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	772256

1086	12-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	772257
1087	12-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	772258
1088	12-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	772259
1089	12-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	772260
1090	12-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	772261
1091	12-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	19	772252
1092	12-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	20	772254
1093	12-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	19	772253
1094	12-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	20	772255
1095	12-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	772262
1096	12-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772263
1097	12-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772264
1098	12-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772265
1099	13-03-2024	GR INFRA PROJECT LTD / SEGVA	22	772939
1100	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772316
1101	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772313
1102	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772314
1103	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772315
1104	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	772309
1105	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	772310
1106	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	772311
1107	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772312
1108	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	772308
1109	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772334
1110	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772335
1111	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772336
1112	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772337
1113	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772338
1114	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772339
1115	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772340
1116	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772317
1117	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772318
1118	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772319
1119	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	15	772321
1120	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772320
1121	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	15	772322
1122	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	15	772323
1123	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	19	772324
1124	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	19	772325
1125	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	19	772326
1126	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	20	772327
1127	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	772328
1128	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	772329
1129	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	772330
1130	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	772331
1131	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772332
1132	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772333
1133	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772302
1134	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772303
1135	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772304
1136	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772306
1137	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	772307
1138	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	772341
1139	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	772342
1140	13-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	772343
1141	14-03-2024	GR INFRA PROJECT LTD / SEGVA	23	772361
1142	14-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	772362
1143	14-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	772363
1144	14-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	772364
1145	14-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	772365
1146	14-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772370
1147	14-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772371
1148	14-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772368
1149	14-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772372
1150	14-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772373
1151	14-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772374
1152	14-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772305
1153	14-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772344

1154	14-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772345
1155	15-03-2024	GR INFRA PROJECT LTD / SEGVA	27	772556
1156	15-03-2024	GR INFRA PROJECT LTD / SEGVA	27	772529
1157	15-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	15	772380
1158	15-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	19	772376
1159	15-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	19	772377
1160	15-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	20	772378
1161	15-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	20	772379
1162	15-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772405
1163	15-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772406
1164	15-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	15	772381
1165	15-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	15	772382
1166	15-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772402
1167	15-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	772414
1168	15-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	772412
1169	15-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	772413
1170	15-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772400
1171	15-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772401
1172	15-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772403
1173	15-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772407
1174	15-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	772388
1175	15-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	772389
1176	15-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	15	772384
1177	15-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	772385
1178	15-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	772386
1179	15-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	25	772387
1180	15-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	772390
1181	16-03-2024	PANKAJBHAI SAILENZONE / DUMAS	18	772653
1182	16-03-2024	PANKAJBHAI SAILENZONE / DUMAS	18	772654
1183	16-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772673
1184	16-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772674
1185	16-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772675
1186	16-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772672
1187	16-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	19	772671
1188	16-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	29	772670
1189	16-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	26	772676
1190	16-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	22	772677
1191	16-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	22	772679
1192	16-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	772680
1193	16-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	772681
1194	16-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	19	772682
1195	16-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	29	772683
1196	16-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772684
1197	16-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	19	772685
1198	16-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772660
1199	16-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	772661
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1321	18-03-2024	GR INFRA PROJECT LTD / SEGVA	27	773140
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1454	19-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	21	773585
1455	19-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	15	773586
1456	19-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	773587
1457	19-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	26	773588
1458	19-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	19	773639
1459	19-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	773640
1460	19-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	773645
1461	19-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	773646
1462	19-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	773647
1463	19-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	773596
1464	19-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	27	773748
1465	19-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	26	773610
1466	19-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	773648
1467	19-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	773649
1468	19-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	773650
1469	19-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	773651
1470	19-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	773652
1471	19-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	773653
1472	19-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	26	773607
1473	19-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	773608
1474	19-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	773609
1475	19-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	773611
1476	19-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	22	773612
1477	19-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	15	773613
1478	19-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	773614
1479	19-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	773615
1480	19-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	773616
1481	19-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	773617
1482	19-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	773618
1483	19-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	26	773619
1484	19-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	773620
1485	19-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	23	773621
1486	19-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	19	773622
1487	19-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	21	773623
1488	19-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	773597
1489	19-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	773598
1490	19-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	18	773599
1491	19-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	27	773634
1492	19-03-2024	TATA PROJECT LTD CTP 13/ KOSMADA	20	824251
1493	20-03-2024	TATA PROJECTS LTD / KOSMADA	20	825009

1494	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824255
1495	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824256
1496	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824257
1497	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	825017
1498	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	825018
1499	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	825019
1500	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	825020
1501	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	825021
1502	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	825022
1503	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824254
1504	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824253
1505	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824260
1506	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824261
1507	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824276
1508	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824277
1509	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824259
1510	20-03-2024	TATA PROJECTS LTD / KOSMADA	26	824215
1511	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824214
1512	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824212
1513	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824213
1514	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824210
1515	20-03-2024	TATA PROJECTS LTD / KOSMADA	20	825008
1516	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	825003
1517	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	825002
1518	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824327
1519	20-03-2024	TATA PROJECTS LTD / KOSMADA	20	824316
1520	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	825005
1521	20-03-2024	TATA PROJECTS LTD / KOSMADA	27	824443
1522	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824474
1523	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824473
1524	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824472
1525	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824471
1526	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824470
1527	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824267
1528	20-03-2024	TATA PROJECTS LTD / KOSMADA	33	824266
1529	20-03-2024	TATA PROJECTS LTD / KOSMADA	27	824265
1530	20-03-2024	TATA PROJECTS LTD / KOSMADA	26	824264
1531	20-03-2024	TATA PROJECTS LTD / KOSMADA	26	824263
1532	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824290
1533	20-03-2024	TATA PROJECTS LTD / KOSMADA	33	824289
1534	20-03-2024	TATA PROJECTS LTD / KOSMADA	27	824288
1535	20-03-2024	TATA PROJECTS LTD / KOSMADA	26	824287
1536	20-03-2024	TATA PROJECTS LTD / KOSMADA	26	824286
1537	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824293
1538	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824292
1539	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824301
1540	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824299
1541	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824300
1542	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824278
1543	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824275
1544	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824332
1545	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	825004
1546	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	825015
1547	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	825014
1548	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	825012
1549	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	825013
1550	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	825010
1551	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	825006
1552	20-03-2024	TATA PROJECTS LTD / KOSMADA	20	825016
1553	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	825011
1554	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824329
1555	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824295
1556	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824313
1557	20-03-2024	TATA PROJECTS LTD / KOSMADA	26	824312
1558	20-03-2024	TATA PROJECTS LTD / KOSMADA	26	824311
1559	20-03-2024	TATA PROJECTS LTD / KOSMADA	19	824310
1560	20-03-2024	TATA PROJECTS LTD / KOSMADA	22	824309
1561	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824308

1562	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824307
1563	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824306
1564	20-03-2024	TATA PROJECTS LTD / KOSMADA	27	824305
1565	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824230
1566	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824232
1567	20-03-2024	TATA PROJECTS LTD / KOSMADA	27	824279
1568	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824280
1569	20-03-2024	TATA PROJECTS LTD / KOSMADA	19	824281
1570	20-03-2024	TATA PROJECTS LTD / KOSMADA	19	824282
1571	20-03-2024	TATA PROJECTS LTD / KOSMADA	22	824283
1572	20-03-2024	TATA PROJECTS LTD / KOSMADA	19	824284
1573	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824274
1574	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824273
1575	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824272
1576	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824271
1577	20-03-2024	TATA PROJECTS LTD / KOSMADA	18	824270
1578	21-03-2024	GR INFRA PROJECTS LTD/SEGVA	27	824760
1579	21-03-2024	TATA PROJECTS LTD / KOSMADA	20	825029
1580	21-03-2024	TATA PROJECTS LTD / KOSMADA	20	825028
1581	21-03-2024	TATA PROJECTS LTD / KOSMADA	18	825027
1582	21-03-2024	TATA PROJECTS LTD / KOSMADA	18	825030
1583	21-03-2024	TATA PROJECTS LTD / KOSMADA	18	825079
1584	21-03-2024	TATA PROJECTS LTD / KOSMADA	19	825069
1585	21-03-2024	TATA PROJECTS LTD / KOSMADA	19	825070
1586	21-03-2024	TATA PROJECTS LTD / KOSMADA	18	825023
1587	21-03-2024	TATA PROJECTS LTD / KOSMADA	19	825024
1588	21-03-2024	TATA PROJECTS LTD / KOSMADA	18	825025
1589	21-03-2024	TATA PROJECTS LTD / KOSMADA	18	825026
1590	21-03-2024	TATA PROJECTS LTD / KOSMADA	33	825033
1591	21-03-2024	TATA PROJECTS LTD / KOSMADA	20	825045
1592	21-03-2024	TATA PROJECTS LTD / KOSMADA	20	825046
1593	21-03-2024	TATA PROJECTS LTD / KOSMADA	18	825047
1594	21-03-2024	TATA PROJECTS LTD / KOSMADA	18	825048
1595	21-03-2024	TATA PROJECTS LTD / KOSMADA	26	825049
1596	21-03-2024	TATA PROJECTS LTD / KOSMADA	22	825042
1597	21-03-2024	TATA PROJECTS LTD / KOSMADA	27	825050
1598	21-03-2024	TATA PROJECTS LTD / KOSMADA	18	825031
1599	21-03-2024	TATA PROJECTS LTD / KOSMADA	26	825032
1600	21-03-2024	TATA PROJECTS LTD / KOSMADA	18	825061
1601	21-03-2024	TATA PROJECTS LTD / KOSMADA	19	825040
1602	21-03-2024	TATA PROJECTS LTD / KOSMADA	18	825041
1603	21-03-2024	TATA PROJECTS LTD / KOSMADA	18	825043
1604	21-03-2024	TATA PROJECTS LTD / KOSMADA	18	825044
1605	21-03-2024	TATA PROJECTS LTD / KOSMADA	18	825071
1606	21-03-2024	TATA PROJECTS LTD / KOSMADA	18	825037
1607	21-03-2024	TATA PROJECTS LTD / KOSMADA	23	521056
1608	21-03-2024	TATA PROJECTS LTD / KOSMADA	26	825035
1609	21-03-2024	TATA PROJECTS LTD / KOSMADA	18	825036
1610	21-03-2024	TATA PROJECTS LTD / KOSMADA	18	825039
1611	21-03-2024	TATA PROJECTS LTD / KOSMADA	18	825038
1612	21-03-2024	TATA PROJECTS LTD / KOSMADA	18	825072
1613	21-03-2024	TATA PROJECTS LTD / KOSMADA	18	825073
1614	21-03-2024	TATA PROJECTS LTD / KOSMADA	26	825074
1615	21-03-2024	TATA PROJECTS LTD / KOSMADA	26	825075
1616	21-03-2024	TATA PROJECTS LTD / KOSMADA	18	825076
1617	21-03-2024	TATA PROJECTS LTD / KOSMADA	18	825077
1618	21-03-2024	TATA PROJECTS LTD / KOSMADA	18	825078
1619	21-03-2024	TATA PROJECTS LTD / KOSMADA	19	825052
1620	21-03-2024	TATA PROJECTS LTD / KOSMADA	21	825053
1621	21-03-2024	TATA PROJECTS LTD / KOSMADA	18	825054
1622	21-03-2024	TATA PROJECTS LTD / KOSMADA	18	825055
1623	21-03-2024	TATA PROJECTS LTD / KOSMADA	18	825056
1624	21-03-2024	TATA PROJECTS LTD / KOSMADA	19	825057
1625	21-03-2024	TATA PROJECTS LTD / KOSMADA	19	825058
1626	21-03-2024	TATA PROJECTS LTD / KOSMADA	20	825059
1627	21-03-2024	TATA PROJECTS LTD / KOSMADA	18	825060
1628	22-03-2024	MP BABARIYA / SEA FACE / DUMMAS	33	824922
1629	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771108

1630	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771109
1631	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771110
1632	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771103
1633	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771104
1634	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771105
1635	22-03-2024	TATA PROJECTS LTD / KOSMADA	22	771152
1636	22-03-2024	TATA PROJECTS LTD / KOSMADA	20	771194
1637	22-03-2024	TATA PROJECTS LTD / KOSMADA	20	771195
1638	22-03-2024	TATA PROJECTS LTD / KOSMADA	23	771196
1639	22-03-2024	TATA PROJECTS LTD / KOSMADA	23	771121
1640	22-03-2024	TATA PROJECTS LTD / KOSMADA	19	771122
1641	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771102
1642	22-03-2024	TATA PROJECTS LTD / KOSMADA	23	771146
1643	22-03-2024	TATA PROJECTS LTD / KOSMADA	23	771147
1644	22-03-2024	TATA PROJECTS LTD / KOSMADA	23	771148
1645	22-03-2024	TATA PROJECTS LTD / KOSMADA	23	771149
1646	22-03-2024	TATA PROJECTS LTD / KOSMADA	23	771150
1647	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771156
1648	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771157
1649	22-03-2024	TATA PROJECTS LTD / KOSMADA	22	771151
1650	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771138
1651	22-03-2024	TATA PROJECTS LTD / KOSMADA	15	771139
1652	22-03-2024	TATA PROJECTS LTD / KOSMADA	15	771140
1653	22-03-2024	TATA PROJECTS LTD / KOSMADA	15	771141
1654	22-03-2024	TATA PROJECTS LTD / KOSMADA	23	771142
1655	22-03-2024	TATA PROJECTS LTD / KOSMADA	23	771143
1656	22-03-2024	TATA PROJECTS LTD / KOSMADA	23	771144
1657	22-03-2024	TATA PROJECTS LTD / KOSMADA	23	771145
1658	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771130
1659	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771131
1660	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771132
1661	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771133
1662	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771134
1663	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771135
1664	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771136
1665	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771137
1666	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771125
1667	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771126
1668	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771127
1669	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771128
1670	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771129
1671	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771123
1672	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771124
1673	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	824881
1674	22-03-2024	TATA PROJECTS LTD / KOSMADA	15	771026
1675	22-03-2024	TATA PROJECTS LTD / KOSMADA	15	771027
1676	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771028
1677	22-03-2024	TATA PROJECTS LTD / KOSMADA	20	771029
1678	22-03-2024	TATA PROJECTS LTD / KOSMADA	20	771030
1679	22-03-2024	TATA PROJECTS LTD / KOSMADA	16	771013
1680	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771001
1681	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771020
1682	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771021
1683	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771022
1684	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771023
1685	22-03-2024	TATA PROJECTS LTD / KOSMADA	23	771014
1686	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771015
1687	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771016
1688	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771017
1689	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771018
1690	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771019
1691	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771011
1692	22-03-2024	TATA PROJECTS LTD / KOSMADA	15	771044
1693	22-03-2024	TATA PROJECTS LTD / KOSMADA	15	771045
1694	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771038
1695	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771039
1696	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771040
1697	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771041

1698	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771042
1699	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771043
1700	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771046
1701	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771047
1702	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771048
1703	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771049
1704	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771050
1705	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771051
1706	22-03-2024	TATA PROJECTS LTD / KOSMADA	15	771065
1707	22-03-2024	TATA PROJECTS LTD / KOSMADA	20	771066
1708	22-03-2024	TATA PROJECTS LTD / KOSMADA	20	771067
1709	22-03-2024	TATA PROJECTS LTD / KOSMADA	20	771068
1710	22-03-2024	TATA PROJECTS LTD / KOSMADA	20	771069
1711	22-03-2024	TATA PROJECTS LTD / KOSMADA	20	771070
1712	22-03-2024	TATA PROJECTS LTD / KOSMADA	20	771071
1713	22-03-2024	TATA PROJECTS LTD / KOSMADA	20	771072
1714	22-03-2024	TATA PROJECTS LTD / KOSMADA	20	771073
1715	22-03-2024	TATA PROJECTS LTD / KOSMADA	19	771074
1716	22-03-2024	TATA PROJECTS LTD / KOSMADA	23	771075
1717	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771031
1718	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771032
1719	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771033
1720	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771034
1721	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771035
1722	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771036
1723	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771037
1724	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771062
1725	22-03-2024	TATA PROJECTS LTD / KOSMADA	15	771063
1726	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771064
1727	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771054
1728	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771055
1729	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771012
1730	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771003
1731	22-03-2024	TATA PROJECTS LTD / KOSMADA	23	771002
1732	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771004
1733	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771005
1734	22-03-2024	TATA PROJECTS LTD / KOSMADA	15	771006
1735	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771007
1736	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771008
1737	22-03-2024	TATA PROJECTS LTD / KOSMADA	15	771009
1738	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771010
1739	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771024
1740	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771025
1741	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771058
1742	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771059
1743	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771060
1744	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771061
1745	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771090
1746	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771091
1747	22-03-2024	TATA PROJECTS LTD / KOSMADA	15	771092
1748	22-03-2024	TATA PROJECTS LTD / KOSMADA	15	771093
1749	22-03-2024	TATA PROJECTS LTD / KOSMADA	19	771097
1750	22-03-2024	TATA PROJECTS LTD / KOSMADA	19	771098
1751	22-03-2024	TATA PROJECTS LTD / KOSMADA	19	771099
1752	22-03-2024	TATA PROJECTS LTD / KOSMADA	19	771100
1753	22-03-2024	TATA PROJECTS LTD / KOSMADA	23	771101
1754	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771052
1755	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771053
1756	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771084
1757	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771085
1758	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771086
1759	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771087
1760	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771088
1761	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771089
1762	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771079
1763	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771080
1764	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771081
1765	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771082

1766	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771083
1767	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771076
1768	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771077
1769	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771078
1770	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771111
1771	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771112
1772	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771113
1773	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771114
1774	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771115
1775	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771116
1776	22-03-2024	TATA PROJECTS LTD / KOSMADA	15	771117
1777	22-03-2024	TATA PROJECTS LTD / KOSMADA	15	771118
1778	22-03-2024	TATA PROJECTS LTD / KOSMADA	15	771119
1779	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771120
1780	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771106
1781	22-03-2024	TATA PROJECTS LTD / KOSMADA	18	771107
1782	23-03-2024	TATA PROJECTS LTD / KOSMADA	19	771173
1783	23-03-2024	TATA PROJECTS LTD / KOSMADA	19	771172
1784	23-03-2024	TATA PROJECTS LTD / KOSMADA	20	771171
1785	23-03-2024	TATA PROJECTS LTD / KOSMADA	20	771170
1786	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771159
1787	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	772442
1788	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	772443
1789	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	772444
1790	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	772445
1791	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	772446
1792	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	772447
1793	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	772448
1794	23-03-2024	TATA PROJECTS LTD / KOSMADA	27	772449
1795	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771220
1796	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771221
1797	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771222
1798	23-03-2024	TATA PROJECTS LTD / KOSMADA	29	771223
1799	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771231
1800	23-03-2024	TATA PROJECTS LTD / KOSMADA	26	771232
1801	23-03-2024	TATA PROJECTS LTD / KOSMADA	26	771233
1802	23-03-2024	TATA PROJECTS LTD / KOSMADA	26	771234
1803	23-03-2024	TATA PROJECTS LTD / KOSMADA	15	771235
1804	23-03-2024	TATA PROJECTS LTD / KOSMADA	19	771236
1805	23-03-2024	TATA PROJECTS LTD / KOSMADA	19	771237
1806	23-03-2024	TATA PROJECTS LTD / KOSMADA	19	771238
1807	23-03-2024	TATA PROJECTS LTD / KOSMADA	19	771239
1808	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771240
1809	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771246
1810	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771247
1811	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771248
1812	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771249
1813	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771250
1814	23-03-2024	TATA PROJECTS LTD / KOSMADA	15	772420
1815	23-03-2024	TATA PROJECTS LTD / KOSMADA	20	772421
1816	23-03-2024	TATA PROJECTS LTD / KOSMADA	20	772422
1817	23-03-2024	TATA PROJECTS LTD / KOSMADA	23	772423
1818	23-03-2024	TATA PROJECTS LTD / KOSMADA	23	772424
1819	23-03-2024	TATA PROJECTS LTD / KOSMADA	23	772425
1820	23-03-2024	TATA PROJECTS LTD / KOSMADA	23	772426
1821	23-03-2024	TATA PROJECTS LTD / KOSMADA	23	772427
1822	23-03-2024	TATA PROJECTS LTD / KOSMADA	23	772428
1823	23-03-2024	TATA PROJECTS LTD / KOSMADA	23	772429
1824	23-03-2024	TATA PROJECTS LTD / KOSMADA	23	772430
1825	23-03-2024	TATA PROJECTS LTD / KOSMADA	23	772450
1826	23-03-2024	TATA PROJECTS LTD / KOSMADA	23	772451
1827	23-03-2024	TATA PROJECTS LTD / KOSMADA	20	772452
1828	23-03-2024	TATA PROJECTS LTD / KOSMADA	15	772453
1829	23-03-2024	TATA PROJECTS LTD / KOSMADA	28	772454
1830	23-03-2024	TATA PROJECTS LTD / KOSMADA	28	772455
1831	23-03-2024	TATA PROJECTS LTD / KOSMADA	22	772456
1832	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	772457
1833	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771207

1834	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771208
1835	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771209
1836	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771210
1837	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771201
1838	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771202
1839	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771203
1840	23-03-2024	TATA PROJECTS LTD / KOSMADA	29	771204
1841	23-03-2024	TATA PROJECTS LTD / KOSMADA	29	771205
1842	23-03-2024	TATA PROJECTS LTD / KOSMADA	19	771241
1843	23-03-2024	TATA PROJECTS LTD / KOSMADA	19	771242
1844	23-03-2024	TATA PROJECTS LTD / KOSMADA	19	771243
1845	23-03-2024	TATA PROJECTS LTD / KOSMADA	19	771244
1846	23-03-2024	TATA PROJECTS LTD / KOSMADA	19	771219
1847	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771197
1848	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771198
1849	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771199
1850	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771200
1851	23-03-2024	TATA PROJECTS LTD / KOSMADA	29	771224
1852	23-03-2024	TATA PROJECTS LTD / KOSMADA	29	771226
1853	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771227
1854	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771228
1855	23-03-2024	TATA PROJECTS LTD / KOSMADA	23	771229
1856	23-03-2024	TATA PROJECTS LTD / KOSMADA	23	771230
1857	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	772441
1858	23-03-2024	TATA PROJECTS LTD / KOSMADA	23	771160
1859	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771161
1860	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771162
1861	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771163
1862	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771164
1863	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771165
1864	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771166
1865	23-03-2024	TATA PROJECTS LTD / KOSMADA	15	771167
1866	23-03-2024	TATA PROJECTS LTD / KOSMADA	15	771168
1867	23-03-2024	TATA PROJECTS LTD / KOSMADA	15	771169
1868	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771175
1869	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771176
1870	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771177
1871	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771178
1872	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771179
1873	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771180
1874	23-03-2024	TATA PROJECTS LTD / KOSMADA	15	771211
1875	23-03-2024	TATA PROJECTS LTD / KOSMADA	15	771212
1876	23-03-2024	TATA PROJECTS LTD / KOSMADA	15	771213
1877	23-03-2024	TATA PROJECTS LTD / KOSMADA	20	771214
1878	23-03-2024	TATA PROJECTS LTD / KOSMADA	20	771215
1879	23-03-2024	TATA PROJECTS LTD / KOSMADA	20	771216
1880	23-03-2024	TATA PROJECTS LTD / KOSMADA	19	771217
1881	23-03-2024	TATA PROJECTS LTD / KOSMADA	19	771218
1882	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771206
1883	23-03-2024	TATA PROJECTS LTD / KOSMADA	23	771174
1884	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771181
1885	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771182
1886	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771183
1887	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771184
1888	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771185
1889	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771186
1890	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771187
1891	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771188
1892	23-03-2024	TATA PROJECTS LTD / KOSMADA	15	771189
1893	23-03-2024	TATA PROJECTS LTD / KOSMADA	15	771190
1894	23-03-2024	TATA PROJECTS LTD / KOSMADA	15	771191
1895	23-03-2024	TATA PROJECTS LTD / KOSMADA	20	771192
1896	23-03-2024	TATA PROJECTS LTD / KOSMADA	20	771193
1897	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771153
1898	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771154
1899	23-03-2024	TATA PROJECTS LTD / KOSMADA	18	771158
1900	23-03-2024	TATA PROJECTS LTD / KOSMADA	29	771225
1901	26-03-2024	GR INFRA SEGVA	18	824491

1902	26-03-2024	GR INFRA SEGVA	18	824494
1903	26-03-2024	GR INFRA SEGVA	18	824495
1904	26-03-2024	GR INFRA SEGVA	20	824496
1905	26-03-2024	GR INFRA SEGVA	20	824497
1906	26-03-2024	GR INFRA SEGVA	15	824498
1907	26-03-2024	GR INFRA SEGVA	18	824492
1908	27-03-2024	AVADH TEXTILE PARK /KANSAD	20	862911
1909	27-03-2024	GUJARAT ENYROL LTD/GHABHENI	18	862762
1910	27-03-2024	GUJARAT ENYROL LTD/GHABHENI	18	862782
1911	29-03-2024	MP BABARIYA / SEA FACE / DUMMAS	26	825081
1912	29-03-2024	GR INFRA SEGVA	23	825204
1913	29-03-2024	GR INFRA SEGVA	18	825211
1914	29-03-2024	GR INFRA SEGVA	27	824742
1915	29-03-2024	GR INFRA SEGVA	23	825188
1916	29-03-2024	GR INFRA SEGVA	23	825227
1917	30-03-2024	GR INFRA SEGVA	23	825113
1918	30-03-2024	GR INFRA SEGVA	23	824046
1919	30-03-2024	GR INFRA SEGVA	27	824049
1920	30-03-2024	GR INFRA SEGVA	29	825114
1921	31-03-2024	MP BABARIYA / SEA FACE / DUMMAS	18	824223
1922	31-03-2024	GR INFRA SEGVA	31	824166
1923	31-03-2024	GR INFRA SEGVA	18	824185
Total MT_MARCH-24			**37765**	

TRIP	Date	Company Name	M.T.	Slip No
1	02-04-2024	GR INFRA PROJECT LTD /SEGVA	23	773403
2	02-04-2024	GR INFRA PROJECT LTD /SEGVA	23	773430
3	02-04-2024	GR INFRA PROJECT LTD /SEGVA	23	773375
4	02-04-2024	GR INFRA PROJECT LTD /SEGVA	27	773366
5	02-04-2024	GR INFRA PROJECT LTD /SEGVA	18	773428
6	02-04-2024	GR INFRA PROJECT LTD /SEGVA	27	773434
7	02-04-2024	GR INFRA PROJECT LTD /SEGVA	27	773391
8	02-04-2024	GR INFRA PROJECT LTD /SEGVA	26	773486
9	02-04-2024	GR INFRA PROJECT LTD /SEGVA	27	773483
10	02-04-2024	GR INFRA PROJECT LTD /SEGVA	27	773762
11	02-04-2024	GR INFRA PROJECT LTD /SEGVA	18	773804
12	02-04-2024	GR INFRA PROJECT LTD /SEGVA	23	773473
13	02-04-2024	GR INFRA PROJECT LTD /SEGVA	18	773823
14	02-04-2024	GR INFRA PROJECT LTD /SEGVA	18	773769
15	02-04-2024	GR INFRA PROJECT LTD /SEGVA	23	773452
16	02-04-2024	GR INFRA PROJECT LTD /SEGVA	18	773470
17	02-04-2024	GR INFRA PROJECT LTD /SEGVA	18	773448
18	02-04-2024	GR INFRA PROJECT LTD /SEGVA	27	773451
19	02-04-2024	GR INFRA PROJECT LTD /SEGVA	27	773927
20	02-04-2024	GR INFRA PROJECT LTD /SEGVA	18	773790
21	05-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893068
22	05-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893069
23	05-04-2024	GR INFRA PROJECT LTD /SEGVA	28.2	893070
24	05-04-2024	GR INFRA PROJECT LTD /SEGVA	26	293007
25	05-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893008
26	05-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893009
27	05-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893010
28	05-04-2024	GR INFRA PROJECT LTD /SEGVA	24	893011
29	05-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893012
30	05-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893013
31	05-04-2024	GR INFRA PROJECT LTD /SEGVA	31	893014
32	05-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893015
33	05-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893016
34	05-04-2024	GR INFRA PROJECT LTD /SEGVA	31	893017
35	05-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893018
36	05-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893062
37	05-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893063
38	05-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893064
39	05-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893065
40	05-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893066
41	05-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893022
42	05-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893021
43	05-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893020
44	05-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893019
45	05-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893061
46	05-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893001
47	05-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893002
48	05-04-2024	GR INFRA PROJECT LTD /SEGVA	28	893003

49	05-04-2024	GR INFRA PROJECT LTD /SEGVA	31	893004
50	05-04-2024	GR INFRA PROJECT LTD /SEGVA	28	893005
51	05-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893026
52	05-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893025
53	05-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893024
54	05-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893037
55	05-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893036
56	05-04-2024	GR INFRA PROJECT LTD /SEGVA	20	893035
57	05-04-2024	GR INFRA PROJECT LTD /SEGVA	20	893034
58	05-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893033
59	05-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893032
60	05-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893031
61	05-04-2024	GR INFRA PROJECT LTD /SEGVA	28	893030
62	05-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893028
63	05-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893041
64	05-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893040
65	05-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893039
66	05-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893092
67	05-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893093
68	05-04-2024	GR INFRA PROJECT LTD /SEGVA	31	893060
69	05-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893059
70	05-04-2024	GR INFRA PROJECT LTD /SEGVA	24	893058
71	05-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893057
72	05-04-2024	GR INFRA PROJECT LTD /SEGVA	31	893056
73	05-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893055
74	05-04-2024	GR INFRA PROJECT LTD /SEGVA	20	893054
75	05-04-2024	GR INFRA PROJECT LTD /SEGVA	18	89053
76	05-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893052
77	05-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893051
78	05-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893050
79	05-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893049
80	05-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893048
81	05-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893047
82	05-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893046
83	05-04-2024	GR INFRA PROJECT LTD /SEGVA	24	893045
84	05-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893044
85	05-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893043
86	05-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893088
87	05-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893089
88	05-04-2024	GR INFRA PROJECT LTD /SEGVA	24	893090
89	05-04-2024	GR INFRA PROJECT LTD /SEGVA	23.3	893086
90	05-04-2024	GR INFRA PROJECT LTD /SEGVA	24	893083
91	05-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893084
92	05-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893073
93	05-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893074
94	05-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893075
95	05-04-2024	GR INFRA PROJECT LTD /SEGVA	31	893076
96	05-04-2024	GR INFRA PROJECT LTD /SEGVA	23.3	893077
97	05-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893078
98	05-04-2024	GR INFRA PROJECT LTD /SEGVA	32	893079
99	05-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893080

100	05-04-2024	GR INFRA PROJECT LTD /SEGVA	28	893081
101	05-04-2024	GR INFRA PROJECT LTD /SEGVA	18	773950
102	05-04-2024	GR INFRA PROJECT LTD /SEGVA	27	773958
103	05-04-2024	GR INFRA PROJECT LTD /SEGVA	27	773971
104	05-04-2024	GR INFRA PROJECT LTD /SEGVA	28.2	773952
105	05-04-2024	GR INFRA PROJECT LTD /SEGVA	15	773963
106	05-04-2024	GR INFRA PROJECT LTD /SEGVA	28	893029
107	05-04-2024	GR INFRA PROJECT LTD /SEGVA	20	905032
108	05-04-2024	ITD CEMENTATION INDIA LTD /KHAJOD	27	893006
109	05-04-2024	ITD CEMENTATION INDIA LTD /KHAJOD	33	893023
110	05-04-2024	ITD CEMENTATION INDIA LTD /KHAJOD	23	893027
111	05-04-2024	ITD CEMENTATION INDIA LTD /KHAJOD	27	893038
112	05-04-2024	ITD CEMENTATION INDIA LTD /KHAJOD	33	893042
113	05-04-2024	MP BABARIYA SEA FACE /DUMMAS	30	893067
114	05-04-2024	MP BABARIYA SEA FACE /DUMMAS	27	893091
115	05-04-2024	MP BABARIYA SEA FACE /DUMMAS	30	893087
116	05-04-2024	MP BABARIYA SEA FACE /DUMMAS	23	893085
117	05-04-2024	MP BABARIYA SEA FACE /DUMMAS	28	893082
118	05-04-2024	MP BABARIYA SEA FACE /DUMMAS	27	893072
119	06-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893211
120	06-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893210
121	06-04-2024	GR INFRA PROJECT LTD /SEGVA	24	893209
122	06-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893208
123	06-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893207
124	06-04-2024	GR INFRA PROJECT LTD /SEGVA	31	893206
125	06-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893194
126	06-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893193
127	06-04-2024	GR INFRA PROJECT LTD /SEGVA	28	893192
128	06-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893191
129	06-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893190
130	06-04-2024	GR INFRA PROJECT LTD /SEGVA	32	893189
131	06-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893188
132	06-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893187
133	06-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893186
134	06-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893185
135	06-04-2024	GR INFRA PROJECT LTD /SEGVA	20	893184
136	06-04-2024	GR INFRA PROJECT LTD /SEGVA	20	893183
137	06-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893182
138	06-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893133
139	06-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893199
140	06-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893157
141	06-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893216
142	06-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893137
143	06-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893247
144	06-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893223
145	06-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893172
146	06-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893171
147	06-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893161
148	06-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893160
149	06-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893159
150	06-04-2024	GR INFRA PROJECT LTD /SEGVA	20	893221

151	06-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893220
152	06-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893219
153	06-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893218
154	06-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893217
155	06-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893215
156	06-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893214
157	06-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893213
158	06-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893181
159	06-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893180
160	06-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893179
161	06-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893178
162	06-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893177
163	06-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893176
164	06-04-2024	GR INFRA PROJECT LTD /SEGVA	24	893175
165	06-04-2024	GR INFRA PROJECT LTD /SEGVA	31	893174
166	06-04-2024	GR INFRA PROJECT LTD /SEGVA	24	893198
167	06-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893197
168	06-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893196
169	06-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893195
170	06-04-2024	GR INFRA PROJECT LTD /SEGVA	20	893162
171	06-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893163
172	06-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893164
173	06-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893165
174	06-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893166
175	06-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893167
176	06-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893168
177	06-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893169
178	06-04-2024	GR INFRA PROJECT LTD /SEGVA	20	893203
179	06-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893202
180	06-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893201
181	06-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893152
182	06-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893153
183	06-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893154
184	06-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893149
185	06-04-2024	GR INFRA PROJECT LTD /SEGVA	31	893150
186	06-04-2024	GR INFRA PROJECT LTD /SEGVA	31	893139
187	06-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893140
188	06-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893141
189	06-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893094
190	06-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893095
191	06-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893096
192	06-04-2024	GR INFRA PROJECT LTD /SEGVA	23.3	893097
193	06-04-2024	GR INFRA PROJECT LTD /SEGVA	32	893098
194	06-04-2024	GR INFRA PROJECT LTD /SEGVA	20	893204
195	06-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893143
196	06-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893142
197	06-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893158
198	06-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893156
199	06-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893144
200	06-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893145
201	06-04-2024	GR INFRA PROJECT LTD /SEGVA	20	893146

202	06-04-2024	GR INFRA PROJECT LTD /SEGVA	20	893147
203	06-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893132
204	06-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893135
205	06-04-2024	GR INFRA PROJECT LTD /SEGVA	24	893136
206	06-04-2024	GR INFRA PROJECT LTD /SEGVA	28	893111
207	06-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893112
208	06-04-2024	GR INFRA PROJECT LTD /SEGVA	24	893113
209	06-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893114
210	06-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893115
211	06-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893316
212	06-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893117
213	06-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893118
214	06-04-2024	GR INFRA PROJECT LTD /SEGVA	24	893119
215	06-04-2024	GR INFRA PROJECT LTD /SEGVA	31	893121
216	06-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893122
217	06-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893123
218	06-04-2024	GR INFRA PROJECT LTD /SEGVA	20	771731
219	06-04-2024	GR INFRA PROJECT LTD /SEGVA	20	893125
220	06-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893126
221	06-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893127
222	06-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893128
223	06-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893129
224	06-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893106
225	06-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893107
226	06-04-2024	GR INFRA PROJECT LTD /SEGVA	31	893108
227	06-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893109
228	06-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893225
229	06-04-2024	GR INFRA PROJECT LTD /SEGVA	32	893226
230	06-04-2024	GR INFRA PROJECT LTD /SEGVA	28	893227
231	06-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893228
232	06-04-2024	GR INFRA PROJECT LTD /SEGVA	24	893229
233	06-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893230
234	06-04-2024	GR INFRA PROJECT LTD /SEGVA	14	893231
235	06-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893232
236	06-04-2024	GR INFRA PROJECT LTD /SEGVA	24	893233
237	06-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893249
238	06-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893238
239	06-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893099
240	06-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893100
241	06-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893101
242	06-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893102
243	06-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893103
244	06-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893241
245	06-04-2024	GR INFRA PROJECT LTD /SEGVA	32	893240
246	06-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893295
247	06-04-2024	GR INFRA PROJECT LTD /SEGVA	20	893124
248	06-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893242
249	06-04-2024	GR INFRA PROJECT LTD /SEGVA	28.2	893243
250	06-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893244
251	06-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893245
252	06-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893246

253	06-04-2024	GR INFRA PROJECT LTD /SEGVA	28	893248
254	06-04-2024	GR INFRA PROJECT LTD /SEGVA	31	893234
255	06-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893235
256	06-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893236
257	06-04-2024	GR INFRA PROJECT LTD /SEGVA	24	893237
258	06-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893239
259	06-04-2024	GR INFRA PROJECT LTD /SEGVA	20	893222
260	06-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893224
261	06-04-2024	MP BABARIYA SEA FACE /DUMMAS	30	893173
262	06-04-2024	MP BABARIYA SEA FACE /DUMMAS	33	893170
263	06-04-2024	MP BABARIYA SEA FACE /DUMMAS	33	893200
264	06-04-2024	MP BABARIYA SEA FACE /DUMMAS	30	893155
265	06-04-2024	MP BABARIYA SEA FACE /DUMMAS	33	893151
266	06-04-2024	MP BABARIYA SEA FACE /DUMMAS	27	893148
267	06-04-2024	MP BABARIYA SEA FACE /DUMMAS	30	893138
268	06-04-2024	MP BABARIYA SEA FACE /DUMMAS	27	893130
269	06-04-2024	MP BABARIYA SEA FACE /DUMMAS	33	893131
270	06-04-2024	MP BABARIYA SEA FACE /DUMMAS	27	893110
271	06-04-2024	MP BABARIYA SEA FACE /DUMMAS	15	893104
272	06-04-2024	MP BABARIYA SEA FACE /DUMMAS	33	893105
273	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893264
274	07-04-2024	GR INFRA PROJECT LTD /SEGVA	28	893265
275	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893266
276	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893267
277	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893268
278	07-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893269
279	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893262
280	07-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893410
281	07-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893411
282	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893412
283	07-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893413
284	07-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893414
285	07-04-2024	GR INFRA PROJECT LTD /SEGVA	29	893415
286	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893416
287	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893417
288	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893418
289	07-04-2024	GR INFRA PROJECT LTD /SEGVA	24	893419
290	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893420
291	07-04-2024	GR INFRA PROJECT LTD /SEGVA	31	893421
292	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893422
293	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893424
294	07-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893425
295	07-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893426
296	07-04-2024	GR INFRA PROJECT LTD /SEGVA	32	893427
297	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893428
298	07-04-2024	GR INFRA PROJECT LTD /SEGVA	28	893429
299	07-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893430
300	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23.3	893431
301	07-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893432
302	07-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893433
303	07-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893434

304	07-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893435
305	07-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893365
306	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893366
307	07-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893367
308	07-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893368
309	07-04-2024	GR INFRA PROJECT LTD /SEGVA	24	893369
310	07-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893370
311	07-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893371
312	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893372
313	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893373
314	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893374
315	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893375
316	07-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893376
317	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893377
318	07-04-2024	GR INFRA PROJECT LTD /SEGVA	29	893378
319	07-04-2024	GR INFRA PROJECT LTD /SEGVA	31	893379
320	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893380
321	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893381
322	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893382
323	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893383
324	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893384
325	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893385
326	07-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893304
327	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893303
328	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893302
329	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893301
330	07-04-2024	GR INFRA PROJECT LTD /SEGVA	24	893300
331	07-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893299
332	07-04-2024	GR INFRA PROJECT LTD /SEGVA	19	893298
333	07-04-2024	GR INFRA PROJECT LTD /SEGVA	16	893297
334	07-04-2024	GR INFRA PROJECT LTD /SEGVA	28	893296
335	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893294
336	07-04-2024	GR INFRA PROJECT LTD /SEGVA	24	893293
337	07-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893292
338	07-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893291
339	07-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893290
340	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893289
341	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893288
342	07-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893287
343	07-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893320
344	07-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893394
345	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893263
346	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893319
347	07-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893357
348	07-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893339
349	07-04-2024	GR INFRA PROJECT LTD /SEGVA	24	893257
350	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893334
351	07-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893355
352	07-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893340
353	07-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893389
354	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893305

355	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893306
356	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893307
357	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893308
358	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893309
359	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893310
360	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893311
361	07-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893312
362	07-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893313
363	07-04-2024	GR INFRA PROJECT LTD /SEGVA	31	893314
364	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893315
365	07-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893317
366	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893318
367	07-04-2024	GR INFRA PROJECT LTD /SEGVA	24	893321
368	07-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893322
369	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893323
370	07-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893324
371	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893325
372	07-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893326
373	07-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893327
374	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893328
375	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893329
376	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893330
377	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893331
378	07-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893332
379	07-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893333
380	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893335
381	07-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893336
382	07-04-2024	GR INFRA PROJECT LTD /SEGVA	24	893337
383	07-04-2024	GR INFRA PROJECT LTD /SEGVA	31	893338
384	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893341
385	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893342
386	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893343
387	07-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893344
388	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893346
389	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893347
390	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893348
391	07-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893349
392	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893350
393	07-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893351
394	07-04-2024	GR INFRA PROJECT LTD /SEGVA	25	893352
395	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893353
396	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893354
397	07-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893356
398	07-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893358
399	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893359
400	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893360
401	07-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893361
402	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893362
403	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	716678
404	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893364
405	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893363

406	07-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893398
407	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893386
408	07-04-2024	GR INFRA PROJECT LTD /SEGVA	24	893387
409	07-04-2024	GR INFRA PROJECT LTD /SEGVA	24	893388
410	07-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893390
411	07-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893391
412	07-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893392
413	07-04-2024	GR INFRA PROJECT LTD /SEGVA	24	893393
414	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893395
415	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893396
416	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893397
417	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893399
418	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893400
419	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893401
420	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893402
421	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893403
422	07-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893404
423	07-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893406
424	07-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893407
425	07-04-2024	GR INFRA PROJECT LTD /SEGVA	32	893408
426	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893409
427	07-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893252
428	07-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893553
429	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893254
430	07-04-2024	GR INFRA PROJECT LTD /SEGVA	31	893255
431	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893256
432	07-04-2024	GR INFRA PROJECT LTD /SEGVA	32	89258
433	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893259
434	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893260
435	07-04-2024	GR INFRA PROJECT LTD /SEGVA	24	893261
436	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893275
437	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893276
438	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893273
439	07-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893272
440	07-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893271
441	07-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893270
442	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893284
443	07-04-2024	GR INFRA PROJECT LTD /SEGVA	20	893283
444	07-04-2024	GR INFRA PROJECT LTD /SEGVA	20	893282
445	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893281
446	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893280
447	07-04-2024	GR INFRA PROJECT LTD /SEGVA	24	893278
448	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893279
449	07-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893277
450	07-04-2024	GR INFRA PROJECT LTD /SEGVA	28	893274
451	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893286
452	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893285
453	07-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893250
454	07-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893251
455	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893498
456	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893499

457	08-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893501
458	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893502
459	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893503
460	08-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893504
461	08-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893505
462	08-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893506
463	08-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893507
464	08-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893508
465	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893509
466	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893510
467	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893511
468	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893512
469	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893513
470	08-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893514
471	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893515
472	08-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893479
473	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893480
474	08-04-2024	GR INFRA PROJECT LTD /SEGVA	31	893481
475	08-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893482
476	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893483
477	08-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893484
478	08-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893485
479	08-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893486
480	08-04-2024	GR INFRA PROJECT LTD /SEGVA	24	893487
481	08-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893488
482	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893489
483	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893490
484	08-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893491
485	08-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893492
486	08-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893493
487	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893494
488	08-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893495
489	08-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893496
490	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893497
491	08-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893526
492	08-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893527
493	08-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893528
494	08-04-2024	GR INFRA PROJECT LTD /SEGVA	20	893529
495	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893530
496	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893531
497	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893436
498	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893437
499	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23.3	893438
500	08-04-2024	GR INFRA PROJECT LTD /SEGVA	29	893439
501	08-04-2024	GR INFRA PROJECT LTD /SEGVA	24	893440
502	08-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893441
503	08-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893442
504	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893443
505	08-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893444
506	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893445
507	08-04-2024	GR INFRA PROJECT LTD /SEGVA	31	893446

508	08-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893447
509	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893448
510	08-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893449
511	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893450
512	08-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893451
513	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23.3	893452
514	08-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893453
515	08-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893454
516	08-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893455
517	08-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893456
518	08-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893457
519	08-04-2024	GR INFRA PROJECT LTD /SEGVA	28	893458
520	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893459
521	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893460
522	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893461
523	08-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893462
524	08-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893463
525	08-04-2024	GR INFRA PROJECT LTD /SEGVA	24	893464
526	08-04-2024	GR INFRA PROJECT LTD /SEGVA	31	893465
527	08-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893466
528	08-04-2024	GR INFRA PROJECT LTD /SEGVA	31	893467
529	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893468
530	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893469
531	08-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893470
532	08-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893471
533	08-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893472
534	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893473
535	08-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893474
536	08-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893475
537	08-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893476
538	08-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893477
539	08-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893478
540	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893516
541	08-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893517
542	08-04-2024	GR INFRA PROJECT LTD /SEGVA	24	893518
543	08-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893519
544	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893623
545	08-04-2024	GR INFRA PROJECT LTD /SEGVA	31	893520
546	08-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893521
547	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893522
548	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893523
549	08-04-2024	GR INFRA PROJECT LTD /SEGVA	31	893524
550	08-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893525
551	08-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893533
552	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893534
553	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893535
554	08-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893536
555	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893537
556	08-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893538
557	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893539
558	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893540

559	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893541
560	08-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893542
561	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893543
562	08-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893544
563	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893545
564	08-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893546
565	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893547
566	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893548
567	08-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893549
568	08-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893550
569	08-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893551
570	08-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893552
571	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893554
572	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893555
573	08-04-2024	GR INFRA PROJECT LTD /SEGVA	28	893556
574	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893557
575	08-04-2024	GR INFRA PROJECT LTD /SEGVA	32	893558
576	08-04-2024	GR INFRA PROJECT LTD /SEGVA	31	893559
577	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893560
578	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893561
579	08-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893562
580	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893563
581	08-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893564
582	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893566
583	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893567
584	08-04-2024	GR INFRA PROJECT LTD /SEGVA	28	893568
585	08-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893570
586	08-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893571
587	08-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893572
588	08-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893573
589	08-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893574
590	08-04-2024	GR INFRA PROJECT LTD /SEGVA	24	893575
591	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893576
592	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893634
593	08-04-2024	GR INFRA PROJECT LTD /SEGVA	24	893635
594	08-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893636
595	08-04-2024	GR INFRA PROJECT LTD /SEGVA	31	893637
596	08-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893596
597	08-04-2024	GR INFRA PROJECT LTD /SEGVA	26	772461
598	08-04-2024	GR INFRA PROJECT LTD /SEGVA	18	905065
599	08-04-2024	GR INFRA PROJECT LTD /SEGVA	18	905060
600	08-04-2024	GR INFRA PROJECT LTD /SEGVA	18	905049
601	08-04-2024	GR INFRA PROJECT LTD /SEGVA	18	905069
602	08-04-2024	GR INFRA PROJECT LTD /SEGVA	18	905071
603	08-04-2024	GR INFRA PROJECT LTD /SEGVA	18	905066
604	08-04-2024	GR INFRA PROJECT LTD /SEGVA	18	905061
605	08-04-2024	GR INFRA PROJECT LTD /SEGVA	20	905070
606	08-04-2024	GR INFRA PROJECT LTD /SEGVA	20	905064
607	08-04-2024	GR INFRA PROJECT LTD /SEGVA	20	905059
608	08-04-2024	GR INFRA PROJECT LTD /SEGVA	20	905048
609	08-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893532

610	08-04-2024	GR INFRA PROJECT LTD /SEGVA	26	772462
611	08-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893584
612	08-04-2024	GR INFRA PROJECT LTD /SEGVA	26	772460
613	08-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893582
614	08-04-2024	GR INFRA PROJECT LTD /SEGVA	18	772470
615	08-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893565
616	08-04-2024	GR INFRA PROJECT LTD /SEGVA	18	905050
617	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893577
618	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893578
619	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893579
620	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893580
621	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	30	893601
622	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893594
623	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893595
624	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893597
625	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893598
626	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893599
627	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893600
628	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893586
629	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893587
630	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893588
631	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	19	893589
632	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	19	893590
633	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	23	893591
634	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	23	893592
635	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	33	893593
636	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893581
637	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893583
638	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893585
639	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	28	893602
640	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893613
641	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893614
642	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893615
643	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893616
644	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893617
645	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	30	893618
646	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893619
647	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893620
648	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	27	893621
649	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893607
650	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	23	893608
651	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	23	893609
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653	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893611
654	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893612
655	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893605
656	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893603
657	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	27	893604
658	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	19	893606
659	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893668
660	08-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	19	893622

661	09-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893757
662	09-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893758
663	09-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893759
664	09-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893760
665	09-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893761
666	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893762
667	09-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893763
668	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893764
669	09-04-2024	GR INFRA PROJECT LTD /SEGVA	31	893765
670	09-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893766
671	09-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893767
672	09-04-2024	GR INFRA PROJECT LTD /SEGVA	20	893768
673	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893769
674	09-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893770
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676	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893772
677	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893773
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681	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893777
682	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893778
683	09-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893779
684	09-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893780
685	09-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893781
686	09-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893782
687	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893783
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694	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893790
695	09-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893791
696	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893792
697	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893793
698	09-04-2024	GR INFRA PROJECT LTD /SEGVA	32	893794
699	09-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893795
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703	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893803
704	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893804
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707	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893807
708	09-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893808
709	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893809
710	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893810
711	09-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893811

712	09-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893812
713	09-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893813
714	09-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893814
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717	09-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893817
718	09-04-2024	GR INFRA PROJECT LTD /SEGVA	20	893833
719	09-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893834
720	09-04-2024	GR INFRA PROJECT LTD /SEGVA	31	893835
721	09-04-2024	GR INFRA PROJECT LTD /SEGVA	24	893836
722	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893837
723	09-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893838
724	09-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893839
725	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893840
726	09-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893841
727	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893842
728	09-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893843
729	09-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893844
730	09-04-2024	GR INFRA PROJECT LTD /SEGVA	18	906089
731	09-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893716
732	09-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893712
733	09-04-2024	GR INFRA PROJECT LTD /SEGVA	20	905086
734	09-04-2024	GR INFRA PROJECT LTD /SEGVA	20	905081
735	09-04-2024	GR INFRA PROJECT LTD /SEGVA	20	905080
736	09-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893823
737	09-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893867
738	09-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893645
739	09-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893713
740	09-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893718
741	09-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893719
742	09-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893720
743	09-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893721
744	09-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893722
745	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893723
746	09-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893724
747	09-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893725
748	09-04-2024	GR INFRA PROJECT LTD /SEGVA	24	893726
749	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893727
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761	09-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893750
762	09-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893751

763	09-04-2024	GR INFRA PROJECT LTD /SEGVA	31	893752
764	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893753
765	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893754
766	09-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893755
767	09-04-2024	GR INFRA PROJECT LTD /SEGVA	32	893638
768	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893639
769	09-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893706
770	09-04-2024	GR INFRA PROJECT LTD /SEGVA	31	893707
771	09-04-2024	GR INFRA PROJECT LTD /SEGVA	22	893709
772	09-04-2024	GR INFRA PROJECT LTD /SEGVA	32	893710
773	09-04-2024	GR INFRA PROJECT LTD /SEGVA	28.8	893711
774	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893714
775	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893715
776	09-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893717
777	09-04-2024	GR INFRA PROJECT LTD /SEGVA	32	893832
778	09-04-2024	GR INFRA PROJECT LTD /SEGVA	18	905078
779	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893648
780	09-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893830
781	09-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893831
782	09-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893704
783	09-04-2024	GR INFRA PROJECT LTD /SEGVA	18	905093
784	09-04-2024	GR INFRA PROJECT LTD /SEGVA	18	905087
785	09-04-2024	GR INFRA PROJECT LTD /SEGVA	18	905084
786	09-04-2024	GR INFRA PROJECT LTD /SEGVA	18	905091
787	09-04-2024	GR INFRA PROJECT LTD /SEGVA	20	905083
788	09-04-2024	GR INFRA PROJECT LTD /SEGVA	20	905079
789	09-04-2024	GR INFRA PROJECT LTD /SEGVA	20	905090
790	09-04-2024	GR INFRA PROJECT LTD /SEGVA	18	905082
791	09-04-2024	GR INFRA PROJECT LTD /SEGVA	18	905077
792	09-04-2024	GR INFRA PROJECT LTD /SEGVA	20	893824
793	09-04-2024	GR INFRA PROJECT LTD /SEGVA	20	905092
794	09-04-2024	GR INFRA PROJECT LTD /SEGVA	18	905088
795	09-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893651
796	09-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893652
797	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893653
798	09-04-2024	GR INFRA PROJECT LTD /SEGVA	24	893703
799	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893849
800	09-04-2024	GR INFRA PROJECT LTD /SEGVA	29	893850
801	09-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893953
802	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893955
803	09-04-2024	GR INFRA PROJECT LTD /SEGVA	24	893956
804	09-04-2024	GR INFRA PROJECT LTD /SEGVA	31	893957
805	09-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893958
806	09-04-2024	GR INFRA PROJECT LTD /SEGVA	28	893959
807	09-04-2024	GR INFRA PROJECT LTD /SEGVA	28	893960
808	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893961
809	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893905
810	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893641
811	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893640
812	09-04-2024	GR INFRA PROJECT LTD /SEGVA	24	893846
813	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23.3	893847

814	09-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893848
815	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893650
816	09-04-2024	GR INFRA PROJECT LTD /SEGVA	28	893644
817	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893646
818	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893647
819	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893756
820	09-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893951
821	09-04-2024	GR INFRA PROJECT LTD /SEGVA	28	893819
822	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893818
823	09-04-2024	GR INFRA PROJECT LTD /SEGVA	24	893820
824	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893821
825	09-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893822
826	09-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893826
827	09-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893827
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829	09-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893829
830	09-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893708
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832	09-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893649
833	09-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893642
834	09-04-2024	GR INFRA PROJECT LTD /SEGVA	15	893643
835	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	893857
836	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	893858
837	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893859
838	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893860
839	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893861
840	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893862
841	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	33	893863
842	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	27	893864
843	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893865
844	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893866
845	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893868
846	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893869
847	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893870
848	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	27	893694
849	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893695
850	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	23	893624
851	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	33	893625
852	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893627
853	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	23	893662
854	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	33	893663
855	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893664
856	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893665
857	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893666
858	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893667
859	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893632
860	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893633
861	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893654
862	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893655
863	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	30	893656
864	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893657

865	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893658
866	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893659
867	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	19	893660
868	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893661
869	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893628
870	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893629
871	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893630
872	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893685
873	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893686
874	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893687
875	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	30	893688
876	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	893689
877	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	893690
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879	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893692
880	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893693
881	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893679
882	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893680
883	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	33	893681
884	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893682
885	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893683
886	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893684
887	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893740
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889	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893852
890	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893853
891	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893854
892	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893631
893	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893702
894	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	23	893696
895	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893697
896	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893698
897	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893699
898	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893700
899	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893701
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905	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893674
906	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893675
907	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893676
908	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893677
909	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893678
910	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893892
911	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893893
912	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	30	893894
913	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	33	893895
914	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	27	893896
915	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	27	893880

916	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893881
917	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893882
918	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893883
919	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893884
920	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893885
921	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893886
922	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893887
923	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893888
924	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	893889
925	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893890
926	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893871
927	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893872
928	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	893873
929	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	893874
930	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893875
931	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893876
932	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893877
933	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	33	893878
934	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	23	893879
935	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893855
936	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893856
937	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893730
938	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893731
939	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	30	893732
940	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	893733
941	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	893734
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943	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893736
944	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893737
945	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893738
946	09-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893739
947	10-04-2024	GR INFRA PROJECT LTD /SEGVA	20	905095
948	10-04-2024	GR INFRA PROJECT LTD /SEGVA	20	905097
949	10-04-2024	GR INFRA PROJECT LTD /SEGVA	20	905108
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951	10-04-2024	GR INFRA PROJECT LTD /SEGVA	20	905116
952	10-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893995
953	10-04-2024	GR INFRA PROJECT LTD /SEGVA	18	905114
954	10-04-2024	GR INFRA PROJECT LTD /SEGVA	18	905113
955	10-04-2024	GR INFRA PROJECT LTD /SEGVA	18	905109
956	10-04-2024	GR INFRA PROJECT LTD /SEGVA	18	905104
957	10-04-2024	GR INFRA PROJECT LTD /SEGVA	18	905100
958	10-04-2024	GR INFRA PROJECT LTD /SEGVA	18	905105
959	10-04-2024	GR INFRA PROJECT LTD /SEGVA	18	905098
960	10-04-2024	GR INFRA PROJECT LTD /SEGVA	18	905110
961	10-04-2024	GR INFRA PROJECT LTD /SEGVA	18	905106
962	10-04-2024	GR INFRA PROJECT LTD /SEGVA	18	905103
963	10-04-2024	GR INFRA PROJECT LTD /SEGVA	20	905115
964	10-04-2024	GR INFRA PROJECT LTD /SEGVA	20	905102
965	10-04-2024	GR INFRA PROJECT LTD /SEGVA	20	905111
966	10-04-2024	GR INFRA PROJECT LTD /SEGVA	20	905107

967	10-04-2024	GR INFRA PROJECT LTD /SEGVA	20	905099
968	10-04-2024	GR INFRA PROJECT LTD /SEGVA	20	905094
969	10-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892501
970	10-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893968
971	10-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893967
972	10-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893962
973	10-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893973
974	10-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893996
975	10-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892526
976	10-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892527
977	10-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892529
978	10-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892522
979	10-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892523
980	10-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892524
981	10-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892520
982	10-04-2024	GR INFRA PROJECT LTD /SEGVA	27	892513
983	10-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892514
984	10-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892515
985	10-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892516
986	10-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892517
987	10-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892518
988	10-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893993
989	10-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893994
990	10-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893997
991	10-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893998
992	10-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893999
993	10-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892502
994	10-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892503
995	10-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892506
996	10-04-2024	GR INFRA PROJECT LTD /SEGVA	31	892507
997	10-04-2024	GR INFRA PROJECT LTD /SEGVA	24	892508
998	10-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892509
999	10-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892510
1000	10-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892511
1001	10-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893963
1002	10-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893964
1003	10-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893965
1004	10-04-2024	GR INFRA PROJECT LTD /SEGVA	33	893966
1005	10-04-2024	GR INFRA PROJECT LTD /SEGVA	26	773751
1006	10-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893969
1007	10-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893970
1008	10-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893971
1009	10-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893972
1010	10-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893983
1011	10-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893984
1012	10-04-2024	GR INFRA PROJECT LTD /SEGVA	26	893985
1013	10-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893987
1014	10-04-2024	GR INFRA PROJECT LTD /SEGVA	23	893988
1015	10-04-2024	GR INFRA PROJECT LTD /SEGVA	27	893990
1016	10-04-2024	GR INFRA PROJECT LTD /SEGVA	33	893991
1017	10-04-2024	MP BABARIYA SEA FACE /DUMMAS	26	892525

1018	10-04-2024	MP BABARIYA SEA FACE /DUMMAS	33	892521
1019	10-04-2024	MP BABARIYA SEA FACE /DUMMAS	26	892519
1020	10-04-2024	MP BABARIYA SEA FACE /DUMMAS	23	892512
1021	10-04-2024	MP BABARIYA SEA FACE /DUMMAS	23	893992
1022	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892572
1023	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892574
1024	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892575
1025	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892571
1026	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893906
1027	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893907
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1035	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893904
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1037	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893909
1038	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893910
1039	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893911
1040	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	33	893912
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1055	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	892577
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1058	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892580
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1061	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	892535
1062	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	892536
1063	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892537
1064	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892538
1065	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	892539
1066	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	892540
1067	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	892541
1068	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892542

1069	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	19	892543
1070	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	892544
1071	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	30	892545
1072	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	892546
1073	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	24	892547
1074	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	24	892548
1075	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893921
1076	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893922
1077	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893923
1078	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893924
1079	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893925
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1084	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893928
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1086	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893932
1087	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893933
1088	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	33	893934
1089	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893935
1090	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	30	893937
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1092	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893938
1093	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893939
1094	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893940
1095	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893941
1096	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893942
1097	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893950
1098	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	893952
1099	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	33	893974
1100	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	30	893975
1101	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	24	893977
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1108	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892530
1109	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892531
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1111	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893943
1112	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893944
1113	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	893946
1114	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	893947
1115	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893948
1116	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893949
1117	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	30	892587
1118	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	24	892588
1119	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	27	892589

1120	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	892590
1121	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892591
1122	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893919
1123	10-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	893920
1124	11-04-2024	GR INFRA PROJECT LTD /SEGVA	20	905132
1125	11-04-2024	GR INFRA PROJECT LTD /SEGVA	18	905135
1126	11-04-2024	GR INFRA PROJECT LTD /SEGVA	20	905147
1127	11-04-2024	GR INFRA PROJECT LTD /SEGVA	20	905119
1128	11-04-2024	GR INFRA PROJECT LTD /SEGVA	20	905137
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1162	11-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892690
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1166	11-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892668
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1168	11-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892669
1169	11-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892670
1170	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892617

1171	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892618
1172	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892619
1173	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892620
1174	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892621
1175	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	30	892611
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1177	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892613
1178	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	19	892614
1179	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892615
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1181	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892622
1182	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892623
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1187	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	892628
1188	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	892629
1189	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	27	892630
1190	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	892631
1191	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	30	892723
1192	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	24	892724
1193	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	24	892725
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1196	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	892717
1197	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	892718
1198	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	892719
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1216	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892602
1217	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892603
1218	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	29	892604
1219	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	892605
1220	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	892606
1221	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892728

1222	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892727
1223	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892729
1224	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892730
1225	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892731
1226	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892732
1227	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892733
1228	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892734
1229	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	15	892735
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1234	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	892740
1235	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	29	892741
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1242	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	892702
1243	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	30	892703
1244	11-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	29	892704
1245	12-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892920
1246	12-04-2024	GR INFRA PROJECT LTD /SEGVA	27	892899
1247	12-04-2024	GR INFRA PROJECT LTD /SEGVA	18	905179
1248	12-04-2024	GR INFRA PROJECT LTD /SEGVA	18	905165
1249	12-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892923
1250	12-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892925
1251	12-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892812
1252	12-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892813
1253	12-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892814
1254	12-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892815
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1256	12-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892817
1257	12-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892811
1258	12-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892831
1259	12-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892917
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1269	12-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892830
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1271	12-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892828
1272	12-04-2024	GR INFRA PROJECT LTD /SEGVA	30	892827

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1295	12-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892873
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1301	12-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892898
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1309	12-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892841
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1311	12-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892844
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1313	12-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892846
1314	12-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892848
1315	12-04-2024	GR INFRA PROJECT LTD /SEGVA	31	892850
1316	12-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892851
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1318	12-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892853
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1321	12-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892857
1322	12-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892858
1323	12-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892859

1324	12-04-2024	GR INFRA PROJECT LTD /SEGVA	27	892860
1325	12-04-2024	GR INFRA PROJECT LTD /SEGVA	24	892861
1326	12-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892862
1327	12-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892863
1328	12-04-2024	GR INFRA PROJECT LTD /SEGVA	18	905160
1329	12-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892777
1330	12-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892778
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1423	12-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	892911
1424	12-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	24	892912
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1427	12-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892916
1428	12-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892936
1429	12-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	892937
1430	12-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	24	892938
1431	12-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892939
1432	12-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892940
1433	12-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892928
1434	12-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	29	892929
1435	12-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	892930
1436	12-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	33	892931
1437	12-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	19	892932
1438	12-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	19	892933
1439	12-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	892934
1440	12-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	892935
1441	12-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892924
1442	12-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892926
1443	12-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892927
1444	12-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	30	892941
1445	12-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892913
1446	13-04-2024	GR INFRA PROJECT LTD /SEGVA	31	892001
1447	13-04-2024	GR INFRA PROJECT LTD /SEGVA	24	892002
1448	13-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892003
1449	13-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892004
1450	13-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892005
1451	13-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892006
1452	13-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892007
1453	13-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892008
1454	13-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892009
1455	13-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892010
1456	13-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892011
1457	13-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892012
1458	13-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892013
1459	13-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892014
1460	13-04-2024	GR INFRA PROJECT LTD /SEGVA	27	892015
1461	13-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892016
1462	13-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892017
1463	13-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892018
1464	13-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892019
1465	13-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892020
1466	13-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892021
1467	13-04-2024	GR INFRA PROJECT LTD /SEGVA	31	892022
1468	13-04-2024	GR INFRA PROJECT LTD /SEGVA	24	892023
1469	13-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892024
1470	13-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892025
1471	13-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892026
1472	13-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892027
1473	13-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892028
1474	13-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892029
1475	13-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892030
1476	13-04-2024	GR INFRA PROJECT LTD /SEGVA	27	892031

1477	13-04-2024	GR INFRA PROJECT LTD /SEGVA	31	892032
1478	13-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892033
1479	13-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892034
1480	13-04-2024	GR INFRA PROJECT LTD /SEGVA	24	892035
1481	13-04-2024	GR INFRA PROJECT LTD /SEGVA	31	892036
1482	13-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892037
1483	13-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892038
1484	13-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892039
1485	13-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892040
1486	13-04-2024	GR INFRA PROJECT LTD /SEGVA	27	892041
1487	13-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892042
1488	13-04-2024	GR INFRA PROJECT LTD /SEGVA	29	892961
1489	13-04-2024	GR INFRA PROJECT LTD /SEGVA	31	892978
1490	13-04-2024	GR INFRA PROJECT LTD /SEGVA	28	892979
1491	13-04-2024	GR INFRA PROJECT LTD /SEGVA	28	892980
1492	13-04-2024	GR INFRA PROJECT LTD /SEGVA	24	892990
1493	13-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892991
1494	13-04-2024	GR INFRA PROJECT LTD /SEGVA	24	892992
1495	13-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892993
1496	13-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892994
1497	13-04-2024	GR INFRA PROJECT LTD /SEGVA	27	892995
1498	13-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892996
1499	13-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892998
1500	13-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892999
1501	13-04-2024	GR INFRA PROJECT LTD /SEGVA	28.2	893000
1502	13-04-2024	GR INFRA PROJECT LTD /SEGVA	18	905183
1503	13-04-2024	GR INFRA PROJECT LTD /SEGVA	18	905209
1504	13-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892962
1505	13-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892113
1506	13-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892997
1507	13-04-2024	GR INFRA PROJECT LTD /SEGVA	32	892095
1508	13-04-2024	GR INFRA PROJECT LTD /SEGVA	29	892096
1509	13-04-2024	GR INFRA PROJECT LTD /SEGVA	18	905191
1510	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	772301
1511	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	29	892071
1512	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	892070
1513	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	892069
1514	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	892068
1515	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	19	892067
1516	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	892072
1517	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	30	892985
1518	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	33	892984
1519	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892983
1520	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892982
1521	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892981
1522	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892977
1523	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	24	892976
1524	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	33	892975
1525	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	892974
1526	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892973
1527	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	892969

1528	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	30	892970
1529	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	892968
1530	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	892971
1531	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892972
1532	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892967
1533	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892966
1534	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892965
1535	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892964
1536	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892963
1537	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	27	892960
1538	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	19	892066
1539	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892065
1540	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892064
1541	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892063
1542	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892062
1543	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	892074
1544	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	24	892075
1545	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	30	892076
1546	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892077
1547	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892078
1548	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892079
1549	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892080
1550	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892081
1551	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892050
1552	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892049
1553	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	30	892048
1554	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	19	892055
1555	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	19	892054
1556	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892053
1557	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892052
1558	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892051
1559	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892061
1560	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892060
1561	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892059
1562	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892058
1563	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	892057
1564	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	892056
1565	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892945
1566	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892942
1567	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892943
1568	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892944
1569	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892950
1570	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892951
1571	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892952
1572	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892946
1573	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892947
1574	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	892948
1575	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	892949
1576	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	30	892953
1577	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	29	892954
1578	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	892955

1579	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	33	892956
1580	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	892957
1581	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	24	892958
1582	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892959
1583	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	24	892047
1584	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892100
1585	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	33	892101
1586	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	19	892102
1587	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	19	892103
1588	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	892104
1589	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	33	892073
1590	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892986
1591	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892987
1592	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892988
1593	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892989
1594	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	33	892043
1595	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	29	892044
1596	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	892045
1597	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	29	892088
1598	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	892089
1599	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	33	892090
1600	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	892091
1601	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	892092
1602	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	892093
1603	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	24	892094
1604	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892097
1605	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892098
1606	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892099
1607	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	892046
1608	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	892105
1609	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892106
1610	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892107
1611	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892108
1612	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892109
1613	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	30	892110
1614	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	24	892111
1615	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	892112
1616	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892085
1617	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892086
1618	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	30	892087
1619	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892082
1620	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892083
1621	13-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892084
1622	14-04-2024	GR INFRA PROJECT LTD /SEGVA	30	892166
1623	14-04-2024	GR INFRA PROJECT LTD /SEGVA	31	892191
1624	14-04-2024	GR INFRA PROJECT LTD /SEGVA	28	892192
1625	14-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892193
1626	14-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892194
1627	14-04-2024	GR INFRA PROJECT LTD /SEGVA	31	892190
1628	14-04-2024	GR INFRA PROJECT LTD /SEGVA	24	892188
1629	14-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892189

1630	14-04-2024	GR INFRA PROJECT LTD /SEGVA	28	892178
1631	14-04-2024	GR INFRA PROJECT LTD /SEGVA	28	892179
1632	14-04-2024	GR INFRA PROJECT LTD /SEGVA	33	892180
1633	14-04-2024	GR INFRA PROJECT LTD /SEGVA	18	905227
1634	14-04-2024	GR INFRA PROJECT LTD /SEGVA	15	905217
1635	14-04-2024	GR INFRA PROJECT LTD /SEGVA	27	892152
1636	14-04-2024	GR INFRA PROJECT LTD /SEGVA	31	892116
1637	14-04-2024	GR INFRA PROJECT LTD /SEGVA	24	892115
1638	14-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892114
1639	14-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892153
1640	14-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892154
1641	14-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892155
1642	14-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892133
1643	14-04-2024	GR INFRA PROJECT LTD /SEGVA	25	892134
1644	14-04-2024	GR INFRA PROJECT LTD /SEGVA	31	892159
1645	14-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892170
1646	14-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892171
1647	14-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892172
1648	14-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892173
1649	14-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892174
1650	14-04-2024	GR INFRA PROJECT LTD /SEGVA	31	892175
1651	14-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892176
1652	14-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892177
1653	14-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892181
1654	14-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892182
1655	14-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892183
1656	14-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892184
1657	14-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892185
1658	14-04-2024	GR INFRA PROJECT LTD /SEGVA	30	892186
1659	14-04-2024	GR INFRA PROJECT LTD /SEGVA	30	892187
1660	14-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892167
1661	14-04-2024	GR INFRA PROJECT LTD /SEGVA	24	892168
1662	14-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892169
1663	14-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892312
1664	14-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892160
1665	14-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892161
1666	14-04-2024	GR INFRA PROJECT LTD /SEGVA	24	892162
1667	14-04-2024	GR INFRA PROJECT LTD /SEGVA	24	892163
1668	14-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892164
1669	14-04-2024	GR INFRA PROJECT LTD /SEGVA	30	892165
1670	14-04-2024	BEQUEST HOSPITALITY LLP /GHABHENI	18	861746
1671	14-04-2024	BEQUEST HOSPITALITY LLP /GHABHENI	18	861744
1672	14-04-2024	BEQUEST HOSPITALITY LLP /GHABHENI	18	861737
1673	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892142
1674	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892143
1675	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892144
1676	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	892145
1677	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	892146
1678	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	892147
1679	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	892148
1680	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	24	892149

1681	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	30	892150
1682	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	30	892151
1683	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	15	892250
1684	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892232
1685	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892233
1686	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892234
1687	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892235
1688	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	892236
1689	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	892237
1690	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892198
1691	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892199
1692	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892200
1693	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892201
1694	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	19	892202
1695	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892203
1696	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	892204
1697	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	892205
1698	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	892206
1699	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	33	892207
1700	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	30	892208
1701	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	29	892209
1702	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	892210
1703	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	24	892211
1704	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892231
1705	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	19	892238
1706	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	19	892239
1707	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	19	892240
1708	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	19	892241
1709	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892242
1710	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	33	892243
1711	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	33	892244
1712	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	29	892245
1713	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	30	892246
1714	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	892247
1715	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	24	892248
1716	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	892249
1717	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892212
1718	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892213
1719	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892214
1720	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892215
1721	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892216
1722	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892217
1723	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892218
1724	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892219
1725	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892220
1726	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	892221
1727	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	892222
1728	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	33	892223
1729	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	29	892224
1730	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	30	892225
1731	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	30	892226

1732	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	892227
1733	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	24	892228
1734	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	19	892229
1735	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	19	892230
1736	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892195
1737	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892196
1738	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892197
1739	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892139
1740	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892140
1741	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892141
1742	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892138
1743	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892136
1744	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892137
1745	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892117
1746	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892118
1747	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892119
1748	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892120
1749	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	33	892121
1750	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	19	892122
1751	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	19	892123
1752	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	892124
1753	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	20	892125
1754	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892126
1755	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892127
1756	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892128
1757	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892129
1758	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	30	892130
1759	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	26	892131
1760	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	24	892132
1761	14-04-2024	TATA PROJECT LTD CTP 13 /KOSMADA	18	892135
1762	15-04-2024	GR INFRA PROJECT LTD /SEGVA	28	892251
1763	15-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892252
1764	15-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892253
1765	15-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892254
1766	15-04-2024	GR INFRA PROJECT LTD /SEGVA	31	892255
1767	15-04-2024	GR INFRA PROJECT LTD /SEGVA	27	892333
1768	15-04-2024	GR INFRA PROJECT LTD /SEGVA	27	892306
1769	15-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892305
1770	15-04-2024	GR INFRA PROJECT LTD /SEGVA	25	892307
1771	15-04-2024	GR INFRA PROJECT LTD /SEGVA	27	892308
1772	15-04-2024	GR INFRA PROJECT LTD /SEGVA	27	892309
1773	15-04-2024	GR INFRA PROJECT LTD /SEGVA	31	892310
1774	15-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892311
1775	15-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892283
1776	15-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892284
1777	15-04-2024	GR INFRA PROJECT LTD /SEGVA	32	892285
1778	15-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892293
1779	15-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892294
1780	15-04-2024	GR INFRA PROJECT LTD /SEGVA	15	892295
1781	15-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892296
1782	15-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892297

1783	15-04-2024	GR INFRA PROJECT LTD /SEGVA	15	892298
1784	15-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892299
1785	15-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892290
1786	15-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892289
1787	15-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892291
1788	15-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892292
1789	15-04-2024	GR INFRA PROJECT LTD /SEGVA	27	892264
1790	15-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892300
1791	15-04-2024	GR INFRA PROJECT LTD /SEGVA	30	892301
1792	15-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892302
1793	15-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892303
1794	15-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892321
1795	15-04-2024	GR INFRA PROJECT LTD /SEGVA	30	892322
1796	15-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892323
1797	15-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892326
1798	15-04-2024	GR INFRA PROJECT LTD /SEGVA	6	892329
1799	15-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892327
1800	15-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892328
1801	15-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892313
1802	15-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892314
1803	15-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892315
1804	15-04-2024	GR INFRA PROJECT LTD /SEGVA	15	892316
1805	15-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892317
1806	15-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892318
1807	15-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892319
1808	15-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892320
1809	15-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892288
1810	15-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892256
1811	15-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892257
1812	15-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892258
1813	15-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892259
1814	15-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892260
1815	15-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892261
1816	15-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892262
1817	15-04-2024	GR INFRA PROJECT LTD /SEGVA	30	892263
1818	15-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892265
1819	15-04-2024	GR INFRA PROJECT LTD /SEGVA	33	892266
1820	15-04-2024	GR INFRA PROJECT LTD /SEGVA	28	892267
1821	15-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892268
1822	15-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892269
1823	15-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892270
1824	15-04-2024	GR INFRA PROJECT LTD /SEGVA	30	892279
1825	15-04-2024	GR INFRA PROJECT LTD /SEGVA	30	892280
1826	15-04-2024	GR INFRA PROJECT LTD /SEGVA	30	892281
1827	15-04-2024	GR INFRA PROJECT LTD /SEGVA	15	892282
1828	15-04-2024	GR INFRA PROJECT LTD /SEGVA	28	892286
1829	15-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892287
1830	15-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892273
1831	15-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892274
1832	15-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892275
1833	15-04-2024	GR INFRA PROJECT LTD /SEGVA	15	892276

1834	15-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892277
1835	15-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892278
1836	15-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892271
1837	15-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892272
1838	15-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892304
1839	15-04-2024	BEQUEST HOSPITALITY LLP /GHABHENI	18	861758
1840	15-04-2024	VINOD BAHI SAILENZON /DUMMAS	18	905246
1841	15-04-2024	VINOD BAHI SAILENZON /DUMMAS	18	905242
1842	15-04-2024	VINOD BAHI SAILENZON /DUMMAS	18	905233
1843	15-04-2024	VINOD BAHI SAILENZON /DUMMAS	18	905254
1844	15-04-2024	VINOD BAHI SAILENZON /DUMMAS	18	905236
1845	15-04-2024	VINOD BAHI SAILENZON /DUMMAS	20	905255
1846	15-04-2024	VINOD BAHI SAILENZON /DUMMAS	20	905262
1847	15-04-2024	VINOD BAHI SAILENZON /DUMMAS	18	905261
1848	15-04-2024	VINOD BAHI SAILENZON /DUMMAS	18	905247
1849	15-04-2024	VINOD BAHI SAILENZON /DUMMAS	20	905232
1850	15-04-2024	VINOD BAHI SAILENZON /DUMMAS	20	905237
1851	15-04-2024	VINOD BAHI SAILENZON /DUMMAS	20	905243
1852	16-04-2024	GR INFRA PROJECT LTD /SEGVA	27	892356
1853	16-04-2024	GR INFRA PROJECT LTD /SEGVA	27	892411
1854	16-04-2024	GR INFRA PROJECT LTD /SEGVA	27	892390
1855	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892396
1856	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892397
1857	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892398
1858	16-04-2024	GR INFRA PROJECT LTD /SEGVA	15	892384
1859	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892385
1860	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892386
1861	16-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892387
1862	16-04-2024	GR INFRA PROJECT LTD /SEGVA	24	892388
1863	16-04-2024	GR INFRA PROJECT LTD /SEGVA	30	892389
1864	16-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892359
1865	16-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892360
1866	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892363
1867	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892364
1868	16-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892353
1869	16-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892354
1870	16-04-2024	GR INFRA PROJECT LTD /SEGVA	28	892352
1871	16-04-2024	GR INFRA PROJECT LTD /SEGVA	27	892358
1872	16-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892432
1873	16-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892433
1874	16-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892434
1875	16-04-2024	GR INFRA PROJECT LTD /SEGVA	28	892406
1876	16-04-2024	GR INFRA PROJECT LTD /SEGVA	24	892407
1877	16-04-2024	GR INFRA PROJECT LTD /SEGVA	24	892408
1878	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892423
1879	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892424
1880	16-04-2024	GR INFRA PROJECT LTD /SEGVA	30	892431
1881	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892415
1882	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892418
1883	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892419
1884	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892420

1885	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892421
1886	16-04-2024	GR INFRA PROJECT LTD /SEGVA	15	892422
1887	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892414
1888	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893954
1889	16-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892409
1890	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892413
1891	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892348
1892	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892349
1893	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892350
1894	16-04-2024	GR INFRA PROJECT LTD /SEGVA	31	892351
1895	16-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892355
1896	16-04-2024	GR INFRA PROJECT LTD /SEGVA	27	892324
1897	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892347
1898	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892338
1899	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892339
1900	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892340
1901	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892341
1902	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892342
1903	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892343
1904	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892344
1905	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892345
1906	16-04-2024	GR INFRA PROJECT LTD /SEGVA	15	892346
1907	16-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892391
1908	16-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892392
1909	16-04-2024	GR INFRA PROJECT LTD /SEGVA	28	892393
1910	16-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892394
1911	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892416
1912	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892417
1913	16-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892375
1914	16-04-2024	GR INFRA PROJECT LTD /SEGVA	31	892410
1915	16-04-2024	GR INFRA PROJECT LTD /SEGVA	28	892412
1916	16-04-2024	GR INFRA PROJECT LTD /SEGVA	31	892425
1917	16-04-2024	GR INFRA PROJECT LTD /SEGVA	28	892426
1918	16-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892427
1919	16-04-2024	GR INFRA PROJECT LTD /SEGVA	24	892428
1920	16-04-2024	GR INFRA PROJECT LTD /SEGVA	24	892429
1921	16-04-2024	GR INFRA PROJECT LTD /SEGVA	24	892430
1922	16-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892362
1923	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892377
1924	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892378
1925	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892380
1926	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892381
1927	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892382
1928	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892383
1929	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892365
1930	16-04-2024	GR INFRA PROJECT LTD /SEGVA	27	892357
1931	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892366
1932	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892367
1933	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892368
1934	16-04-2024	GR INFRA PROJECT LTD /SEGVA	15	892369
1935	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892370

1936	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892371
1937	16-04-2024	GR INFRA PROJECT LTD /SEGVA	28	892372
1938	16-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892373
1939	16-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892374
1940	16-04-2024	GR INFRA PROJECT LTD /SEGVA	30	892376
1941	16-04-2024	GR INFRA PROJECT LTD /SEGVA	32	892395
1942	16-04-2024	GR INFRA PROJECT LTD /SEGVA	32	892361
1943	16-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892435
1944	16-04-2024	GR INFRA PROJECT LTD /SEGVA	28	892436
1945	16-04-2024	GR INFRA PROJECT LTD /SEGVA	26	892437
1946	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892399
1947	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892400
1948	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892401
1949	16-04-2024	GR INFRA PROJECT LTD /SEGVA	15	892402
1950	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892403
1951	16-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892404
1952	16-04-2024	GR INFRA PROJECT LTD /SEGVA	28	892405
1953	16-04-2024	VINODBHAI SAILENZON /DUMMAS	18	905265
1954	16-04-2024	BEQUEST HOSPITALITY LLP /GHABHENI	18	861766
1955	16-04-2024	BEQUEST HOSPITALITY LLP /GHABHENI	18	861854
1956	16-04-2024	BEQUEST HOSPITALITY LLP /GHABHENI	18	861760
1957	16-04-2024	BEQUEST HOSPITALITY LLP /GHABHENI	18	861789
1958	16-04-2024	BEQUEST HOSPITALITY LLP /GHABHENI	18	861761
1959	16-04-2024	BEQUEST HOSPITALITY LLP /GHABHENI	18	861765
1960	16-04-2024	BEQUEST HOSPITALITY LLP /GHABHENI	18	861756
1961	16-04-2024	BEQUEST HOSPITALITY LLP /GHABHENI	20	861755
1962	16-04-2024	BEQUEST HOSPITALITY LLP /GHABHENI	20	861769
1963	16-04-2024	MP BABARIYA SEA FACE /DUMMAS	18	905269
1964	16-04-2024	MP BABARIYA SEA FACE /DUMMAS	18	905275
1965	16-04-2024	MP BABARIYA SEA FACE /DUMMAS	18	905273
1966	16-04-2024	MP BABARIYA SEA FACE /DUMMAS	18	905267
1967	16-04-2024	MP BABARIYA SEA FACE /DUMMAS	20	905276
1968	16-04-2024	MP BABARIYA SEA FACE /DUMMAS	20	905274
1969	16-04-2024	MP BABARIYA SEA FACE /DUMMAS	20	905270
1970	16-04-2024	MP BABARIYA SEA FACE /DUMMAS	20	905268
1971	17-04-2024	GR INFRA PROJECT LTD /SEGVA	27	892482
1972	17-04-2024	GR INFRA PROJECT LTD /SEGVA	27	891004
1973	17-04-2024	GR INFRA PROJECT LTD /SEGVA	15	892489
1974	17-04-2024	GR INFRA PROJECT LTD /SEGVA	15	892490
1975	17-04-2024	GR INFRA PROJECT LTD /SEGVA	15	892491
1976	17-04-2024	GR INFRA PROJECT LTD /SEGVA	30	892492
1977	17-04-2024	GR INFRA PROJECT LTD /SEGVA	30	892493
1978	17-04-2024	GR INFRA PROJECT LTD /SEGVA	31	892500
1979	17-04-2024	GR INFRA PROJECT LTD /SEGVA	27	892462
1980	17-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892457
1981	17-04-2024	GR INFRA PROJECT LTD /SEGVA	27	892440
1982	17-04-2024	GR INFRA PROJECT LTD /SEGVA	24	891008
1983	17-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891009
1984	17-04-2024	GR INFRA PROJECT LTD /SEGVA	29	891010
1985	17-04-2024	GR INFRA PROJECT LTD /SEGVA	26	891011
1986	17-04-2024	GR INFRA PROJECT LTD /SEGVA	31	891012

1987	17-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891013
1988	17-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891014
1989	17-04-2024	GR INFRA PROJECT LTD /SEGVA	27	891015
1990	17-04-2024	GR INFRA PROJECT LTD /SEGVA	24	891016
1991	17-04-2024	GR INFRA PROJECT LTD /SEGVA	24	892494
1992	17-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892495
1993	17-04-2024	GR INFRA PROJECT LTD /SEGVA	32	892496
1994	17-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892497
1995	17-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892498
1996	17-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892499
1997	17-04-2024	GR INFRA PROJECT LTD /SEGVA	18	893796
1998	17-04-2024	GR INFRA PROJECT LTD /SEGVA	31	891001
1999	17-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891002
2000	17-04-2024	GR INFRA PROJECT LTD /SEGVA	28	891003
2001	17-04-2024	GR INFRA PROJECT LTD /SEGVA	24	891005
2002	17-04-2024	GR INFRA PROJECT LTD /SEGVA	31	891006
2003	17-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891007
2004	17-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892443
2005	17-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892444
2006	17-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892445
2007	17-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892446
2008	17-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892447
2009	17-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892448
2010	17-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892449
2011	17-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892450
2012	17-04-2024	GR INFRA PROJECT LTD /SEGVA	15	892451
2013	17-04-2024	GR INFRA PROJECT LTD /SEGVA	30	892452
2014	17-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892464
2015	17-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892465
2016	17-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892466
2017	17-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892467
2018	17-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892468
2019	17-04-2024	GR INFRA PROJECT LTD /SEGVA	15	892469
2020	17-04-2024	GR INFRA PROJECT LTD /SEGVA	15	892470
2021	17-04-2024	GR INFRA PROJECT LTD /SEGVA	30	892453
2022	17-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892454
2023	17-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892456
2024	17-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892463
2025	17-04-2024	GR INFRA PROJECT LTD /SEGVA	30	892471
2026	17-04-2024	GR INFRA PROJECT LTD /SEGVA	30	892472
2027	17-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892483
2028	17-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892484
2029	17-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892485
2030	17-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892486
2031	17-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892487
2032	17-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892488
2033	17-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892438
2034	17-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892439
2035	17-04-2024	GR INFRA PROJECT LTD /SEGVA	32	892441
2036	17-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892442
2037	17-04-2024	GR INFRA PROJECT LTD /SEGVA	28	892455

2038	17-04-2024	GR INFRA PROJECT LTD /SEGVA	28	892458
2039	17-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892459
2040	17-04-2024	GR INFRA PROJECT LTD /SEGVA	31	892460
2041	17-04-2024	GR INFRA PROJECT LTD /SEGVA	18	892461
2042	17-04-2024	GR INFRA PROJECT LTD /SEGVA	25	892473
2043	17-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892474
2044	17-04-2024	GR INFRA PROJECT LTD /SEGVA	31	892475
2045	17-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892476
2046	17-04-2024	GR INFRA PROJECT LTD /SEGVA	23	892477
2047	17-04-2024	GR INFRA PROJECT LTD /SEGVA	29	892478
2048	17-04-2024	GR INFRA PROJECT LTD /SEGVA	24	892479
2049	17-04-2024	GR INFRA PROJECT LTD /SEGVA	24	892480
2050	17-04-2024	GR INFRA PROJECT LTD /SEGVA	24	892481
2051	17-04-2024	BEQUEST HOSPITALITY LLP /GHABHENI	18	861786
2052	17-04-2024	BEQUEST HOSPITALITY LLP /GHABHENI	18	861777
2053	17-04-2024	BEQUEST HOSPITALITY LLP /GHABHENI	18	861771
2054	18-04-2024	GR INFRA PROJECT LTD /SEGVA	27	891048
2055	18-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891044
2056	18-04-2024	GR INFRA PROJECT LTD /SEGVA	30	891045
2057	18-04-2024	GR INFRA PROJECT LTD /SEGVA	29	891046
2058	18-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891047
2059	18-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891034
2060	18-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891035
2061	18-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891036
2062	18-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891037
2063	18-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891038
2064	18-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891039
2065	18-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891040
2066	18-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891041
2067	18-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891042
2068	18-04-2024	GR INFRA PROJECT LTD /SEGVA	27	891022
2069	18-04-2024	GR INFRA PROJECT LTD /SEGVA	32	891023
2070	18-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891024
2071	18-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891025
2072	18-04-2024	GR INFRA PROJECT LTD /SEGVA	27	891026
2073	18-04-2024	GR INFRA PROJECT LTD /SEGVA	24	891027
2074	18-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891028
2075	18-04-2024	GR INFRA PROJECT LTD /SEGVA	31	891029
2076	18-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891030
2077	18-04-2024	GR INFRA PROJECT LTD /SEGVA	28	891031
2078	18-04-2024	GR INFRA PROJECT LTD /SEGVA	27	891032
2079	18-04-2024	GR INFRA PROJECT LTD /SEGVA	30	891020
2080	18-04-2024	GR INFRA PROJECT LTD /SEGVA	30	891021
2081	18-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891033
2082	18-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891043
2083	18-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891017
2084	18-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891018
2085	18-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891019
2086	19-04-2024	GR INFRA PROJECT LTD /SEGVA	27	891061
2087	19-04-2024	GR INFRA PROJECT LTD /SEGVA	27	891069
2088	19-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891087

2089	19-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891088
2090	19-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891089
2091	19-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891090
2092	19-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891091
2093	19-04-2024	GR INFRA PROJECT LTD /SEGVA	29	891093
2094	19-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891082
2095	19-04-2024	GR INFRA PROJECT LTD /SEGVA	30	891083
2096	19-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891084
2097	19-04-2024	GR INFRA PROJECT LTD /SEGVA	29	891085
2098	19-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891086
2099	19-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891068
2100	19-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891070
2101	19-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891071
2102	19-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891072
2103	19-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891073
2104	19-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891074
2105	19-04-2024	GR INFRA PROJECT LTD /SEGVA	30	891075
2106	19-04-2024	GR INFRA PROJECT LTD /SEGVA	29	891076
2107	19-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891079
2108	19-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891080
2109	19-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891081
2110	19-04-2024	GR INFRA PROJECT LTD /SEGVA	29	891092
2111	19-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891066
2112	19-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891067
2113	19-04-2024	GR INFRA PROJECT LTD /SEGVA	27	891078
2114	19-04-2024	GR INFRA PROJECT LTD /SEGVA	27	891049
2115	19-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891050
2116	19-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891051
2117	19-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891052
2118	19-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891053
2119	19-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891054
2120	19-04-2024	GR INFRA PROJECT LTD /SEGVA	15	891055
2121	19-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891056
2122	19-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891057
2123	19-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891058
2124	19-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891063
2125	19-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891064
2126	19-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891065
2127	19-04-2024	MP BABARIYA SEA FACE /DUMMAS	23	891059
2128	19-04-2024	MP BABARIYA SEA FACE /DUMMAS	33	891060
2129	19-04-2024	MP BABARIYA SEA FACE /DUMMAS	33	891077
2130	19-04-2024	MP BABARIYA SEA FACE /DUMMAS	23	891062
2131	20-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891107
2132	20-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891109
2133	20-04-2024	GR INFRA PROJECT LTD /SEGVA	29	891110
2134	20-04-2024	GR INFRA PROJECT LTD /SEGVA	29	891111
2135	20-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891108
2136	20-04-2024	GR INFRA PROJECT LTD /SEGVA	27	891120
2137	20-04-2024	GR INFRA PROJECT LTD /SEGVA	27	891094
2138	20-04-2024	GR INFRA PROJECT LTD /SEGVA	27	89112
2139	20-04-2024	GR INFRA PROJECT LTD /SEGVA	27.52	891125

2140	20-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891127
2141	20-04-2024	GR INFRA PROJECT LTD /SEGVA	33	891128
2142	20-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891106
2143	20-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891095
2144	20-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891096
2145	20-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891097
2146	20-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891098
2147	20-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891099
2148	20-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891100
2149	20-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891101
2150	20-04-2024	GR INFRA PROJECT LTD /SEGVA	15	891102
2151	20-04-2024	GR INFRA PROJECT LTD /SEGVA	29	891103
2152	20-04-2024	GR INFRA PROJECT LTD /SEGVA	29	891104
2153	20-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891105
2154	20-04-2024	GR INFRA PROJECT LTD /SEGVA	29	891123
2155	20-04-2024	GR INFRA PROJECT LTD /SEGVA	29	891124
2156	20-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891126
2157	20-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891114
2158	20-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891116
2159	20-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891115
2160	20-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891117
2161	20-04-2024	GR INFRA PROJECT LTD /SEGVA	29	891118
2162	20-04-2024	GR INFRA PROJECT LTD /SEGVA	29	891119
2163	20-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891121
2164	20-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891122
2165	21-04-2024	GR INFRA PROJECT LTD /SEGVA	27	905392
2166	22-04-2024	GR INFRA PROJECT LTD /SEGVA	24	891131
2167	22-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891132
2168	22-04-2024	GR INFRA PROJECT LTD /SEGVA	27	891133
2169	22-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891134
2170	22-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891135
2171	22-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891136
2172	22-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891137
2173	22-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891138
2174	22-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891139
2175	22-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891140
2176	22-04-2024	GR INFRA PROJECT LTD /SEGVA	24	891129
2177	22-04-2024	GR INFRA PROJECT LTD /SEGVA	30	891130
2178	23-04-2024	TATA PROJECT LTP CTP 13 /KOSMADA	25	891751
2179	24-04-2024	GR INFRA PROJECT LTD /SEGVA	26	891159
2180	24-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891157
2181	24-04-2024	GR INFRA PROJECT LTD /SEGVA	29	891156
2182	24-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891141
2183	24-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891142
2184	24-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891143
2185	24-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891144
2186	24-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891145
2187	24-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891146
2188	24-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891147
2189	24-04-2024	GR INFRA PROJECT LTD /SEGVA	15	891148
2190	24-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891149

2191	24-04-2024	GR INFRA PROJECT LTD /SEGVA	29	891151
2192	24-04-2024	GR INFRA PROJECT LTD /SEGVA	29	891163
2193	24-04-2024	GR INFRA PROJECT LTD /SEGVA	29	891164
2194	24-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891165
2195	24-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891169
2196	24-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891170
2197	24-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891171
2198	24-04-2024	GR INFRA PROJECT LTD /SEGVA	29	891172
2199	24-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891158
2200	24-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891160
2201	24-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891161
2202	24-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891162
2203	24-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891175
2204	24-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891176
2205	24-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891177
2206	24-04-2024	GR INFRA PROJECT LTD /SEGVA	29	891178
2207	24-04-2024	GR INFRA PROJECT LTD /SEGVA	29	891179
2208	24-04-2024	GR INFRA PROJECT LTD /SEGVA	33	891154
2209	24-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891155
2210	24-04-2024	GR INFRA PROJECT LTD /SEGVA	27	891168
2211	24-04-2024	MP BABARIYA SEA FACE /DUMMAS	33	891152
2212	24-04-2024	MP BABARIYA SEA FACE /DUMMAS	33	891173
2213	24-04-2024	MP BABARIYA SEA FACE /DUMMAS	23	891174
2214	24-04-2024	MP BABARIYA SEA FACE /DUMMAS	33	891166
2215	24-04-2024	MP BABARIYA SEA FACE /DUMMAS	23	891153
2216	24-04-2024	MP BABARIYA SEA FACE /DUMMAS	23	891167
2217	25-04-2025	GR INFRA PROJECT LTD /SEGVA	18	891206
2218	25-04-2025	GR INFRA PROJECT LTD /SEGVA	18	891207
2219	25-04-2025	GR INFRA PROJECT LTD /SEGVA	18	891113
2220	25-04-2025	GR INFRA PROJECT LTD /SEGVA	29	891192
2221	25-04-2025	GR INFRA PROJECT LTD /SEGVA	29	891193
2222	25-04-2025	GR INFRA PROJECT LTD /SEGVA	18	891194
2223	25-04-2025	GR INFRA PROJECT LTD /SEGVA	18	891197
2224	25-04-2025	GR INFRA PROJECT LTD /SEGVA	33	891181
2225	25-04-2025	GR INFRA PROJECT LTD /SEGVA	18	891216
2226	25-04-2025	GR INFRA PROJECT LTD /SEGVA	29	891217
2227	25-04-2025	GR INFRA PROJECT LTD /SEGVA	29	891218
2228	25-04-2025	GR INFRA PROJECT LTD /SEGVA	18	891220
2229	25-04-2025	GR INFRA PROJECT LTD /SEGVA	18	891221
2230	25-04-2025	GR INFRA PROJECT LTD /SEGVA	18	891223
2231	25-04-2025	GR INFRA PROJECT LTD /SEGVA	18	891224
2232	25-04-2025	GR INFRA PROJECT LTD /SEGVA	18	891225
2233	25-04-2025	GR INFRA PROJECT LTD /SEGVA	18	891226
2234	25-04-2025	GR INFRA PROJECT LTD /SEGVA	29	891227
2235	25-04-2025	GR INFRA PROJECT LTD /SEGVA	29	891228
2236	25-04-2025	GR INFRA PROJECT LTD /SEGVA	24	891229
2237	25-04-2025	GR INFRA PROJECT LTD /SEGVA	29	891209
2238	25-04-2025	GR INFRA PROJECT LTD /SEGVA	29	891210
2239	25-04-2025	GR INFRA PROJECT LTD /SEGVA	18	891211
2240	25-04-2025	GR INFRA PROJECT LTD /SEGVA	18	891212
2241	25-04-2025	GR INFRA PROJECT LTD /SEGVA	18	891215

2242	25-04-2025	GR INFRA PROJECT LTD /SEGVA	18	891208
2243	25-04-2025	GR INFRA PROJECT LTD /SEGVA	18	891182
2244	25-04-2025	GR INFRA PROJECT LTD /SEGVA	18	891183
2245	25-04-2025	GR INFRA PROJECT LTD /SEGVA	18	891184
2246	25-04-2025	GR INFRA PROJECT LTD /SEGVA	18	891185
2247	25-04-2025	GR INFRA PROJECT LTD /SEGVA	29	891186
2248	25-04-2025	GR INFRA PROJECT LTD /SEGVA	18	891190
2249	25-04-2025	GR INFRA PROJECT LTD /SEGVA	18	891191
2250	25-04-2025	GR INFRA PROJECT LTD /SEGVA	18	891198
2251	25-04-2025	GR INFRA PROJECT LTD /SEGVA	18	891199
2252	25-04-2025	GR INFRA PROJECT LTD /SEGVA	29	891200
2253	25-04-2025	GR INFRA PROJECT LTD /SEGVA	29	891201
2254	25-04-2025	GR INFRA PROJECT LTD /SEGVA	18	891202
2255	25-04-2025	GR INFRA PROJECT LTD /SEGVA	18	891203
2256	25-04-2025	GR INFRA PROJECT LTD /SEGVA	27	891204
2257	25-04-2025	GR INFRA PROJECT LTD /SEGVA	23	891195
2258	25-04-2025	GR INFRA PROJECT LTD /SEGVA	27	891187
2259	25-04-2025	MP BABARIYA SEA FACE /DUMMAS	33	891205
2260	25-04-2025	MP BABARIYA SEA FACE /DUMMAS	33	891196
2261	25-04-2025	MP BABARIYA SEA FACE /DUMMAS	23	891188
2262	25-04-2025	MP BABARIYA SEA FACE /DUMMAS	33	891189
2263	25-04-2025	MP BABARIYA SEA FACE /DUMMAS	23	891180
2264	25-04-2025	MP BABARIYA SEA FACE /DUMMAS	23	891213
2265	25-04-2025	MP BABARIYA SEA FACE /DUMMAS	33	891214
2266	25-04-2025	MP BABARIYA SEA FACE /DUMMAS	23	891219
2267	25-04-2025	MP BABARIYA SEA FACE /DUMMAS	33	891222
2268	25-04-2025	MP BABARIYA SEA FACE /DUMMAS	33	891230
2269	26-04-2024	MP BABARIYA SEA FACE /DUMMAS	24	891257
2270	26-04-2024	MP BABARIYA SEA FACE /DUMMAS	24	891244
2271	26-04-2024	MP BABARIYA SEA FACE /DUMMAS	33	891243
2272	26-04-2024	MP BABARIYA SEA FACE /DUMMAS	33	891239
2273	26-04-2024	MP BABARIYA SEA FACE /DUMMAS	24	891240
2274	26-04-2024	TATA PROJECT LTP CTP 13 /UDHNA	18	891763
2275	26-04-2024	TATA PROJECT LTP CTP 13 /UDHNA	19	891760
2276	26-04-2024	TATA PROJECT LTP CTP 13 /UDHNA	18	891761
2277	26-04-2024	TATA PROJECT LTP CTP 13 /UDHNA	18	891758
2278	26-04-2024	TATA PROJECT LTP CTP 13 /UDHNA	18	891759
2279	26-04-2024	TATA PROJECT LTP CTP 13 /UDHNA	18	891757
2280	26-04-2024	TATA PROJECT LTP CTP 13 /UDHNA	18	891756
2281	26-04-2024	TATA PROJECT LTP CTP 13 /UDHNA	18	891754
2282	26-04-2024	TATA PROJECT LTP CTP 13 /UDHNA	18	891755
2283	26-04-2024	TATA PROJECT LTP CTP 13 /UDHNA	18	891752
2284	26-04-2024	TATA PROJECT LTP CTP 13 /UDHNA	18	891762
2285	26-04-2024	TATA PROJECT LTP CTP 13 /UDHNA	18	891753
2286	26-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891258
2287	26-04-2024	GR INFRA PROJECT LTD /SEGVA	27	891259
2288	26-04-2024	GR INFRA PROJECT LTD /SEGVA	31	891260
2289	26-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891261
2290	26-04-2024	GR INFRA PROJECT LTD /SEGVA	28	891262
2291	26-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891249
2292	26-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891250

2293	26-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891231
2294	26-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891232
2295	26-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891233
2296	26-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891234
2297	26-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891235
2298	26-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891236
2299	26-04-2024	GR INFRA PROJECT LTD /SEGVA	29	891237
2300	26-04-2024	GR INFRA PROJECT LTD /SEGVA	29	891238
2301	26-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891241
2302	26-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891242
2303	26-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891245
2304	26-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891246
2305	26-04-2024	GR INFRA PROJECT LTD /SEGVA	29	891247
2306	26-04-2024	GR INFRA PROJECT LTD /SEGVA	29	891248
2307	26-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891252
2308	26-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891253
2309	26-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891254
2310	26-04-2024	GR INFRA PROJECT LTD /SEGVA	29	891255
2311	26-04-2024	GR INFRA PROJECT LTD /SEGVA	29	891256
2312	26-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891251
2313	27-04-2024	MP BABARIYA SEA FACE /SEGVA	24	898797
2314	27-04-2024	MP BABARIYA SEA FACE /DUMMAS	23	891288
2315	27-04-2024	MP BABARIYA SEA FACE /DUMMAS	33	891287
2316	27-04-2024	MP BABARIYA SEA FACE /DUMMAS	24	893798
2317	27-04-2024	MP BABARIYA SEA FACE /DUMMAS	24	891311
2318	27-04-2024	MP BABARIYA SEA FACE /DUMMAS	24	891313
2319	27-04-2024	MP BABARIYA SEA FACE /DUMMAS	24	891278
2320	27-04-2024	MP BABARIYA SEA FACE /DUMMAS	33	891279
2321	27-04-2024	MP BABARIYA SEA FACE /DUMMAS	33	891307
2322	27-04-2024	GR INFRA PROJECT LTD /SEGVA	26	891263
2323	27-04-2024	GR INFRA PROJECT LTD /SEGVA	29	891264
2324	27-04-2024	GR INFRA PROJECT LTD /SEGVA	27	891265
2325	27-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891266
2326	27-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891267
2327	27-04-2024	GR INFRA PROJECT LTD /SEGVA	31	891268
2328	27-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891269
2329	27-04-2024	GR INFRA PROJECT LTD /SEGVA	24	891270
2330	27-04-2024	GR INFRA PROJECT LTD /SEGVA	27	891271
2331	27-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891272
2332	27-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891273
2333	27-04-2024	GR INFRA PROJECT LTD /SEGVA	27	891315
2334	27-04-2024	GR INFRA PROJECT LTD /SEGVA	27	891302
2335	27-04-2024	GR INFRA PROJECT LTD /SEGVA	27	891286
2336	27-04-2024	GR INFRA PROJECT LTD /SEGVA	33	891303
2337	27-04-2024	GR INFRA PROJECT LTD /SEGVA	24	891304
2338	27-04-2024	GR INFRA PROJECT LTD /SEGVA	33	891292
2339	27-04-2024	GR INFRA PROJECT LTD /SEGVA	24	891293
2340	27-04-2024	GR INFRA PROJECT LTD /SEGVA	26	891283
2341	27-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891284
2342	27-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891285
2343	27-04-2024	GR INFRA PROJECT LTD /SEGVA	26	894000

2344	27-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891290
2345	27-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891291
2346	27-04-2024	GR INFRA PROJECT LTD /SEGVA	27	891294
2347	27-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891280
2348	27-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891281
2349	27-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891295
2350	27-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891296
2351	27-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891282
2352	27-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891289
2353	27-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891310
2354	27-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891306
2355	27-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891274
2356	27-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891275
2357	27-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891276
2358	27-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891277
2359	27-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891297
2360	27-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891305
2361	27-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891308
2362	27-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891309
2363	27-04-2024	GR INFRA PROJECT LTD /SEGVA	26	891312
2364	27-04-2024	GR INFRA PROJECT LTD /SEGVA	26	891314
2365	27-04-2024	GR INFRA PROJECT LTD /SEGVA	29	891301
2366	27-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891298
2367	27-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891299
2368	27-04-2024	GR INFRA PROJECT LTD /SEGVA	26	891300
2369	27-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891316
2370	27-04-2024	GR INFRA PROJECT LTD /SEGVA	26	891317
2371	27-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891318
2372	28-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891341
2373	28-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891342
2374	28-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891343
2375	28-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891377
2376	28-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891368
2377	28-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891369
2378	28-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891370
2379	28-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891352
2380	28-04-2024	GR INFRA PROJECT LTD /SEGVA	26	891353
2381	28-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891325
2382	28-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891326
2383	28-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891327
2384	28-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891375
2385	28-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891376
2386	28-04-2024	GR INFRA PROJECT LTD /SEGVA	27	891350
2387	28-04-2024	GR INFRA PROJECT LTD /SEGVA	26	891347
2388	28-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891359
2389	28-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891360
2390	28-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891361
2391	28-04-2024	GR INFRA PROJECT LTD /SEGVA	26	891331
2392	28-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891319
2393	28-04-2024	GR INFRA PROJECT LTD /SEGVA	26	891320
2394	28-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891321

2395	28-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891799
2396	28-04-2024	GR INFRA PROJECT LTD /SEGVA	28	891322
2397	28-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891323
2398	28-04-2024	GR INFRA PROJECT LTD /SEGVA	31	891324
2399	28-04-2024	GR INFRA PROJECT LTD /SEGVA	27	891366
2400	28-04-2024	GR INFRA PROJECT LTD /SEGVA	27	891378
2401	28-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891328
2402	28-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891329
2403	28-04-2024	GR INFRA PROJECT LTD /SEGVA	26	891330
2404	28-04-2024	GR INFRA PROJECT LTD /SEGVA	24	891332
2405	28-04-2024	MP BABARIYA SEA FACE /DUMMAS	18	891344
2406	28-04-2024	MP BABARIYA SEA FACE /DUMMAS	18	891346
2407	28-04-2024	MP BABARIYA SEA FACE /DUMMAS	18	891349
2408	28-04-2024	MP BABARIYA SEA FACE /DUMMAS	33	891340
2409	28-04-2024	MP BABARIYA SEA FACE /DUMMAS	18	891337
2410	28-04-2024	MP BABARIYA SEA FACE /DUMMAS	18	891338
2411	28-04-2024	MP BABARIYA SEA FACE /DUMMAS	20	891339
2412	28-04-2024	MP BABARIYA SEA FACE /DUMMAS	18	891351
2413	28-04-2024	MP BABARIYA SEA FACE /DUMMAS	18	891354
2414	28-04-2024	MP BABARIYA SEA FACE /DUMMAS	30	891357
2415	28-04-2024	MP BABARIYA SEA FACE /DUMMAS	24	891358
2416	28-04-2024	MP BABARIYA SEA FACE /DUMMAS	23	891345
2417	28-04-2024	MP BABARIYA SEA FACE /DUMMAS	23	891371
2418	28-04-2024	MP BABARIYA SEA FACE /DUMMAS	15	891355
2419	28-04-2024	MP BABARIYA SEA FACE /DUMMAS	20	891356
2420	28-04-2024	MP BABARIYA SEA FACE /DUMMAS	33	891336
2421	28-04-2024	MP BABARIYA SEA FACE /DUMMAS	33	891372
2422	28-04-2024	MP BABARIYA SEA FACE /DUMMAS	30	891373
2423	28-04-2024	MP BABARIYA SEA FACE /DUMMAS	33	891374
2424	28-04-2024	MP BABARIYA SEA FACE /DUMMAS	23	891365
2425	28-04-2024	MP BABARIYA SEA FACE /DUMMAS	33	891367
2426	28-04-2024	MP BABARIYA SEA FACE /DUMMAS	23	891333
2427	28-04-2024	MP BABARIYA SEA FACE /DUMMAS	33	891334
2428	28-04-2024	MP BABARIYA SEA FACE /DUMMAS	30	891335
2429	28-04-2024	MP BABARIYA SEA FACE /DUMMAS	33	891362
2430	28-04-2024	MP BABARIYA SEA FACE /DUMMAS	30	891363
2431	28-04-2024	MP BABARIYA SEA FACE /DUMMAS	33	891364
2432	29-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891389
2433	29-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891412
2434	29-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891404
2435	29-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891403
2436	29-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891387
2437	29-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891413
2438	29-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891418
2439	29-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891386
2440	29-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891388
2441	29-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891394
2442	29-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891395
2443	29-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891396
2444	29-04-2024	GR INFRA PROJECT LTD /SEGVA	27	891393
2445	29-04-2024	GR INFRA PROJECT LTD /SEGVA	27	891390

2446	29-04-2024	GR INFRA PROJECT LTD /SEGVA	24	891381
2447	29-04-2024	GR INFRA PROJECT LTD /SEGVA	27	891409
2448	29-04-2024	GR INFRA PROJECT LTD /SEGVA	31	891380
2449	29-04-2024	GR INFRA PROJECT LTD /SEGVA	27	825212
2450	29-04-2024	MP BABARIYA SEA FACE /DUMMAS	30	891414
2451	29-04-2024	MP BABARIYA SEA FACE /DUMMAS	30	891379
2452	29-04-2024	MP BABARIYA SEA FACE /DUMMAS	23	891415
2453	29-04-2024	MP BABARIYA SEA FACE /DUMMAS	30	891416
2454	29-04-2024	MP BABARIYA SEA FACE /DUMMAS	33	891417
2455	29-04-2024	MP BABARIYA SEA FACE /DUMMAS	33	891382
2456	29-04-2024	MP BABARIYA SEA FACE /DUMMAS	33	891383
2457	29-04-2024	MP BABARIYA SEA FACE /DUMMAS	23	891384
2458	29-04-2024	MP BABARIYA SEA FACE /DUMMAS	23	891385
2459	29-04-2024	MP BABARIYA SEA FACE /DUMMAS	23	891410
2460	29-04-2024	MP BABARIYA SEA FACE /DUMMAS	33	891411
2461	29-04-2024	MP BABARIYA SEA FACE /DUMMAS	24	891397
2462	29-04-2024	MP BABARIYA SEA FACE /DUMMAS	24	891398
2463	29-04-2024	MP BABARIYA SEA FACE /DUMMAS	30	891399
2464	29-04-2024	MP BABARIYA SEA FACE /DUMMAS	33	891400
2465	29-04-2024	MP BABARIYA SEA FACE /DUMMAS	24	891401
2466	29-04-2024	MP BABARIYA SEA FACE /DUMMAS	24	891402
2467	29-04-2024	MP BABARIYA SEA FACE /DUMMAS	33	891391
2468	29-04-2024	MP BABARIYA SEA FACE /DUMMAS	23	891392
2469	29-04-2024	MP BABARIYA SEA FACE /DUMMAS	30	891406
2470	29-04-2024	MP BABARIYA SEA FACE /DUMMAS	33	891407
2471	29-04-2024	MP BABARIYA SEA FACE /DUMMAS	23	891408
2472	29-04-2024	MP BABARIYA SEA FACE /DUMMAS	24	891405
2473	30-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891439
2474	30-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891443
2475	30-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891425
2476	30-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891426
2477	30-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891434
2478	30-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891435
2479	30-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891438
2480	30-04-2024	GR INFRA PROJECT LTD /SEGVA	27	891419
2481	30-04-2024	GR INFRA PROJECT LTD /SEGVA	31	891420
2482	30-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891421
2483	30-04-2024	GR INFRA PROJECT LTD /SEGVA	23	891422
2484	30-04-2024	GR INFRA PROJECT LTD /SEGVA	18	891444
2485	30-04-2024	GR INFRA PROJECT LTD /SEGVA	27	891442
2486	30-04-2024	MP BABARIYA SEA FACE /DUMMAS	26	8254144
2487	30-04-2024	MP BABARIYA SEA FACE /DUMMAS	26	825111
2488	30-04-2024	MP BABARIYA SEA FACE /DUMMAS	29	891445
2489	30-04-2024	MP BABARIYA SEA FACE /DUMMAS	33	891446
2490	30-04-2024	MP BABARIYA SEA FACE /DUMMAS	33	891436
2491	30-04-2024	MP BABARIYA SEA FACE /DUMMAS	33	891437
2492	30-04-2024	MP BABARIYA SEA FACE /DUMMAS	24	891427
2493	30-04-2024	MP BABARIYA SEA FACE /DUMMAS	33	891428
2494	30-04-2024	MP BABARIYA SEA FACE /DUMMAS	30	891429
2495	30-04-2024	MP BABARIYA SEA FACE /DUMMAS	33	891430
2496	30-04-2024	MP BABARIYA SEA FACE /DUMMAS	24	891431

2497	30-04-2024	MP BABARIYA SEA FACE /DUMMAS	24	891432
2498	30-04-2024	MP BABARIYA SEA FACE /DUMMAS	33	891433
2499	30-04-2024	MP BABARIYA SEA FACE /DUMMAS	24	891424
2500	30-04-2024	MP BABARIYA SEA FACE /DUMMAS	33	891423
2501	30-04-2024	MP BABARIYA SEA FACE /DUMMAS	24	891440
2502	30-04-2024	MP BABARIYA SEA FACE /DUMMAS	24	891441
TOTAL MT_APRIL-24			**56350.22**	

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TRIP	Date	Company Name	M.T.	Slip No
1	01-05-2024	MP BARIYA SEA FACE /DUMMAS	24	891447
2	01-05-2024	MP BARIYA SEA FACE /DUMMAS	33	891448
3	01-05-2024	MP BARIYA SEA FACE /DUMMAS	24	891450
4	01-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891451
5	01-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891449
6	01-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891464
7	01-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891465
8	01-05-2024	GR INFRA PROJECT LTD /SEGVA	29	891466
9	01-05-2024	GR INFRA PROJECT LTD /SEGVA	24	891467
10	01-05-2024	GR INFRA PROJECT LTD /SEGVA	27	891468
11	01-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891469
12	01-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891470
13	01-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891471
14	01-05-2024	GR INFRA PROJECT LTD /SEGVA	24	891472
15	01-05-2024	MP BARIYA SEA FACE /DUMMAS	30	891452
16	01-05-2024	GR INFRA PROJECT LTD /SEGVA	27	891453
17	01-05-2024	GR INFRA PROJECT LTD /SEGVA	27	891454
18	01-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891455
19	01-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891456
20	01-05-2024	GR INFRA PROJECT LTD /SEGVA	29	891457
21	01-05-2024	MP BARIYA SEA FACE /DUMMAS	33	891458
22	01-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891459
23	01-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891460
24	01-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891461
25	01-05-2024	GR INFRA PROJECT LTD /SEGVA	29	891462
26	01-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891463
27	02-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891513
28	02-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891549
29	02-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891550
30	02-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891552
31	02-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891553
32	02-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891555
33	02-05-2024	GR INFRA PROJECT LTD /SEGVA	27	891480
34	02-05-2024	GR INFRA PROJECT LTD /SEGVA	22	891473
35	02-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891474
36	02-05-2024	GR INFRA PROJECT LTD /SEGVA	24	891475
37	02-05-2024	GR INFRA PROJECT LTD /SEGVA	22	891476
38	02-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891477
39	02-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891478
40	02-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891479
41	02-05-2024	GR INFRA PROJECT LTD /SEGVA	27	891504
42	02-05-2024	GR INFRA PROJECT LTD /SEGVA	24	891505
43	02-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891541
44	02-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891517
45	02-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891518
46	02-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891519
47	02-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891539
48	02-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891534

49	02-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891535
50	02-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891536
51	02-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891551
52	02-05-2024	GR INFRA PROJECT LTD /SEGVA	33	891527
53	02-05-2024	GR INFRA PROJECT LTD /SEGVA	24	891528
54	02-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891529
55	02-05-2024	GR INFRA PROJECT LTD /SEGVA	27	891530
56	02-05-2024	GR INFRA PROJECT LTD /SEGVA	27	891531
57	02-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891548
58	02-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891503
59	02-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891515
60	02-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891516
61	02-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891496
62	02-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891497
63	02-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891502
64	02-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891547
65	02-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891482
66	02-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891481
67	02-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891525
68	02-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891526
69	02-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891542
70	02-05-2024	MP BARIYA SEA FACE /DUMMAS	23	891514
71	02-05-2024	MP BARIYA SEA FACE /DUMMAS	18	891508
72	02-05-2024	MP BARIYA SEA FACE /DUMMAS	18	891509
73	02-05-2024	MP BARIYA SEA FACE /DUMMAS	20	891510
74	02-05-2024	MP BARIYA SEA FACE /DUMMAS	20	981511
75	02-05-2024	MP BARIYA SEA FACE /DUMMAS	24	891512
76	02-05-2024	MP BARIYA SEA FACE /DUMMAS	33	891506
77	02-05-2024	MP BARIYA SEA FACE /DUMMAS	18	891507
78	02-05-2024	MP BARIYA SEA FACE /DUMMAS	33	891521
79	02-05-2024	MP BARIYA SEA FACE /DUMMAS	20	891522
80	02-05-2024	MP BARIYA SEA FACE /DUMMAS	24	891523
81	02-05-2024	MP BARIYA SEA FACE /DUMMAS	24	891524
82	02-05-2024	MP BARIYA SEA FACE /DUMMAS	18	891520
83	02-05-2024	MP BARIYA SEA FACE /DUMMAS	24	891540
84	02-05-2024	MP BARIYA SEA FACE /DUMMAS	24	891537
85	02-05-2024	MP BARIYA SEA FACE /DUMMAS	33	891538
86	02-05-2024	MP BARIYA SEA FACE /DUMMAS	24	891532
87	02-05-2024	MP BARIYA SEA FACE /DUMMAS	30	891533
88	02-05-2024	MP BARIYA SEA FACE /DUMMAS	24	891484
89	02-05-2024	MP BARIYA SEA FACE /DUMMAS	24	891485
90	02-05-2024	MP BARIYA SEA FACE /DUMMAS	20	891486
91	02-05-2024	MP BARIYA SEA FACE /DUMMAS	20	891487
92	02-05-2024	MP BARIYA SEA FACE /DUMMAS	18	891488
93	02-05-2024	MP BARIYA SEA FACE /DUMMAS	18	891489
94	02-05-2024	MP BARIYA SEA FACE /DUMMAS	18	891490
95	02-05-2024	MP BARIYA SEA FACE /DUMMAS	33	891543
96	02-05-2024	MP BARIYA SEA FACE /DUMMAS	24	891544
97	02-05-2024	MP BARIYA SEA FACE /DUMMAS	33	891492
98	02-05-2024	MP BARIYA SEA FACE /DUMMAS	20	891493
99	02-05-2024	MP BARIYA SEA FACE /DUMMAS	20	891494
100	02-05-2024	MP BARIYA SEA FACE /DUMMAS	18	891495

101	02-05-2024	MP BARIYA SEA FACE /DUMMAS	33	891483
102	02-05-2024	MP BARIYA SEA FACE /DUMMAS	18	891545
103	02-05-2024	MP BARIYA SEA FACE /DUMMAS	20	891546
104	02-05-2024	MP BARIYA SEA FACE /DUMMAS	30	891491
105	03-05-2024	GR INFRA PROJECT LTD /SEGVA	32	891601
106	03-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891580
107	03-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891579
108	03-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891576
109	03-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891598
110	03-05-2024	GR INFRA PROJECT LTD /SEGVA	24	891573
111	03-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891574
112	03-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891593
113	03-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891594
114	03-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891591
115	03-05-2024	GR INFRA PROJECT LTD /SEGVA	24	891588
116	03-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891589
117	03-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891567
118	03-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891572
119	03-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891582
120	03-05-2024	GR INFRA PROJECT LTD /SEGVA	20	891599
121	03-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891600
122	03-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891586
123	03-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891587
124	03-05-2024	GR INFRA PROJECT LTD /SEGVA	27	891568
125	03-05-2024	GR INFRA PROJECT LTD /SEGVA	27	891581
126	03-05-2024	GR INFRA PROJECT LTD /SEGVA	27	891556
127	03-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891557
128	03-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891558
129	03-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891559
130	03-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891560
131	03-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891561
132	03-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891562
133	03-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891563
134	03-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891564
135	03-05-2024	MP BARIYA SEA FACE /DUMMAS	30	891578
136	03-05-2024	MP BARIYA SEA FACE /DUMMAS	24	891577
137	03-05-2024	MP BARIYA SEA FACE /DUMMAS	33	891575
138	03-05-2024	MP BARIYA SEA FACE /DUMMAS	33	891595
139	03-05-2024	MP BARIYA SEA FACE /DUMMAS	33	891596
140	03-05-2024	MP BARIYA SEA FACE /DUMMAS	24	891597
141	03-05-2024	MP BARIYA SEA FACE /DUMMAS	30	891592
142	03-05-2024	MP BARIYA SEA FACE /DUMMAS	33	891590
143	03-05-2024	MP BARIYA SEA FACE /DUMMAS	33	891583
144	03-05-2024	MP BARIYA SEA FACE /DUMMAS	24	891584
145	03-05-2024	MP BARIYA SEA FACE /DUMMAS	30	891585
146	03-05-2024	MP BARIYA SEA FACE /DUMMAS	33	891569
147	03-05-2024	MP BARIYA SEA FACE /DUMMAS	24	891570
148	03-05-2024	MP BARIYA SEA FACE /DUMMAS	24	891571
149	03-05-2024	MP BARIYA SEA FACE /DUMMAS	33	891565
150	03-05-2024	MP BARIYA SEA FACE /DUMMAS	30	891554
151	03-05-2024	MP BARIYA SEA FACE /DUMMAS	24	891566
152	04-05-2024	GR INFRA PROJECT LTD /SEGVA	19	891639

153	04-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891686
154	04-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891687
155	04-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891688
156	04-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891676
157	04-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891672
158	04-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891636
159	04-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891614
160	04-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891631
161	04-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891632
162	04-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891665
163	04-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891666
164	04-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891657
165	04-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891658
166	04-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891668
167	04-05-2024	GR INFRA PROJECT LTD /SEGVA	20	891669
168	04-05-2024	GR INFRA PROJECT LTD /SEGVA	20	891670
169	04-05-2024	GR INFRA PROJECT LTD /SEGVA	15	891671
170	04-05-2024	GR INFRA PROJECT LTD /SEGVA	20	891651
171	04-05-2024	GR INFRA PROJECT LTD /SEGVA	15	891652
172	04-05-2024	GR INFRA PROJECT LTD /SEGVA	20	891683
173	04-05-2024	GR INFRA PROJECT LTD /SEGVA	20	891684
174	04-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891637
175	04-05-2024	GR INFRA PROJECT LTD /SEGVA	20	891638
176	04-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891644
177	04-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891645
178	04-05-2024	GR INFRA PROJECT LTD /SEGVA	20	891650
179	04-05-2024	GR INFRA PROJECT LTD /SEGVA	20	891613
180	04-05-2024	GR INFRA PROJECT LTD /SEGVA	15	891620
181	04-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891622
182	04-05-2024	GR INFRA PROJECT LTD /SEGVA	20	891623
183	04-05-2024	GR INFRA PROJECT LTD /SEGVA	20	891629
184	04-05-2024	GR INFRA PROJECT LTD /SEGVA	15	891630
185	04-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891612
186	04-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891653
187	04-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891678
188	04-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891677
189	04-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891603
190	04-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891604
191	04-05-2024	MP BARIYA SEA FACE /DUMMAS	24	891640
192	04-05-2024	MP BARIYA SEA FACE /DUMMAS	24	891641
193	04-05-2024	MP BARIYA SEA FACE /DUMMAS	33	891642
194	04-05-2024	MP BARIYA SEA FACE /DUMMAS	33	891643
195	04-05-2024	MP BARIYA SEA FACE /DUMMAS	18	891685
196	04-05-2024	MP BARIYA SEA FACE /DUMMAS	24	891673
197	04-05-2024	MP BARIYA SEA FACE /DUMMAS	33	891674
198	04-05-2024	MP BARIYA SEA FACE /DUMMAS	18	891675
199	04-05-2024	MP BARIYA SEA FACE /DUMMAS	18	891615
200	04-05-2024	MP BARIYA SEA FACE /DUMMAS	18	891616
201	04-05-2024	MP BARIYA SEA FACE /DUMMAS	18	891617
202	04-05-2024	MP BARIYA SEA FACE /DUMMAS	18	891618
203	04-05-2024	MP BARIYA SEA FACE /DUMMAS	33	891619
204	04-05-2024	MP BARIYA SEA FACE /DUMMAS	30	891610

205	04-05-2024	MP BARIYA SEA FACE /DUMMAS	24	891611
206	04-05-2024	MP BARIYA SEA FACE /DUMMAS	18	891633
207	04-05-2024	MP BARIYA SEA FACE /DUMMAS	18	891634
208	04-05-2024	MP BARIYA SEA FACE /DUMMAS	18	891635
209	04-05-2024	MP BARIYA SEA FACE /DUMMAS	24	891667
210	04-05-2024	MP BARIYA SEA FACE /DUMMAS	33	891602
211	04-05-2024	MP BARIYA SEA FACE /DUMMAS	33	891621
212	04-05-2024	MP BARIYA SEA FACE /DUMMAS	18	891659
213	04-05-2024	MP BARIYA SEA FACE /DUMMAS	24	891660
214	04-05-2024	MP BARIYA SEA FACE /DUMMAS	33	891661
215	04-05-2024	MP BARIYA SEA FACE /DUMMAS	30	891662
216	04-05-2024	MP BARIYA SEA FACE /DUMMAS	33	891663
217	04-05-2024	MP BARIYA SEA FACE /DUMMAS	18	891664
218	04-05-2024	MP BARIYA SEA FACE /DUMMAS	24	891624
219	04-05-2024	MP BARIYA SEA FACE /DUMMAS	18	891625
220	04-05-2024	MP BARIYA SEA FACE /DUMMAS	18	891626
221	04-05-2024	MP BARIYA SEA FACE /DUMMAS	18	891627
222	04-05-2024	MP BARIYA SEA FACE /DUMMAS	30	891628
223	04-05-2024	MP BARIYA SEA FACE /DUMMAS	18	891646
224	04-05-2024	MP BARIYA SEA FACE /DUMMAS	18	891647
225	04-05-2024	MP BARIYA SEA FACE /DUMMAS	18	891648
226	04-05-2024	MP BARIYA SEA FACE /DUMMAS	30	891649
227	04-05-2024	MP BARIYA SEA FACE /DUMMAS	18	891605
228	04-05-2024	MP BARIYA SEA FACE /DUMMAS	18	891606
229	04-05-2024	MP BARIYA SEA FACE /DUMMAS	18	891607
230	04-05-2024	MP BARIYA SEA FACE /DUMMAS	20	891608
231	04-05-2024	MP BARIYA SEA FACE /DUMMAS	18	891655
232	04-05-2024	MP BARIYA SEA FACE /DUMMAS	24	891654
233	04-05-2024	MP BARIYA SEA FACE /DUMMAS	20	891609
234	04-05-2024	MP BARIYA SEA FACE /DUMMAS	30	891680
235	04-05-2024	MP BARIYA SEA FACE /DUMMAS	33	891679
236	05-05-2024	MP BARIYA SEA FACE /DUMMAS	30	891735
237	05-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891741
238	05-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891742
239	05-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891743
240	05-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891744
241	05-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891721
242	05-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891711
243	05-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891717
244	05-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891718
245	05-05-2024	GR INFRA PROJECT LTD /SEGVA	27	891719
246	05-05-2024	GR INFRA PROJECT LTD /SEGVA	27	891713
247	05-05-2024	GR INFRA PROJECT LTD /SEGVA	30	891710
248	05-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891705
249	05-05-2024	GR INFRA PROJECT LTD /SEGVA	29	891706
250	05-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891707
251	05-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891708
252	05-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891709
253	05-05-2024	GR INFRA PROJECT LTD /SEGVA	27	891698
254	05-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891689
255	05-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891690
256	05-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891691

257	05-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891692
258	05-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891693
259	05-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891694
260	05-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891736
261	05-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891730
262	05-05-2024	GR INFRA PROJECT LTD /SEGVA	15	891731
263	05-05-2024	GR INFRA PROJECT LTD /SEGVA	29	891734
264	05-05-2024	GR INFRA PROJECT LTD /SEGVA	20	891738
265	05-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891732
266	05-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891733
267	05-05-2024	GR INFRA PROJECT LTD /SEGVA	27	891739
268	05-05-2024	MP BARIYA SEA FACE /DUMMAS	33	891726
269	05-05-2024	MP BARIYA SEA FACE /DUMMAS	24	891723
270	05-05-2024	MP BARIYA SEA FACE /DUMMAS	30	891720
271	05-05-2024	MP BARIYA SEA FACE /DUMMAS	33	891712
272	05-05-2024	MP BARIYA SEA FACE /DUMMAS	33	891700
273	05-05-2024	MP BARIYA SEA FACE /DUMMAS	30	891699
274	05-05-2024	D H PATEL SWM PARK SMC /KANSAD	18	891727
275	05-05-2024	D H PATEL SWM PARK SMC /KANSAD	18	891728
276	05-05-2024	D H PATEL SWM PARK SMC /KANSAD	18	891729
277	05-05-2024	D H PATEL SWM PARK SMC /KANSAD	20	891725
278	05-05-2024	D H PATEL SWM PARK SMC /KANSAD	18	891724
279	05-05-2024	D H PATEL SWM PARK SMC /KANSAD	18	891722
280	05-05-2024	D H PATEL SWM PARK SMC /KANSAD	18	891714
281	05-05-2024	D H PATEL SWM PARK SMC /KANSAD	18	891715
282	05-05-2024	D H PATEL SWM PARK SMC /KANSAD	18	891716
283	05-05-2024	D H PATEL SWM PARK SMC /KANSAD	18	891701
284	05-05-2024	D H PATEL SWM PARK SMC /KANSAD	18	891702
285	05-05-2024	D H PATEL SWM PARK SMC /KANSAD	18	891703
286	05-05-2024	D H PATEL SWM PARK SMC /KANSAD	18	891704
287	05-05-2024	D H PATEL SWM PARK SMC /KANSAD	18	891695
288	05-05-2024	D H PATEL SWM PARK SMC /KANSAD	18	891696
289	05-05-2024	D H PATEL SWM PARK SMC /KANSAD	20	891697
290	05-05-2024	D H PATEL SWM PARK SMC /KANSAD	18	891740
291	06-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891787
292	06-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891788
293	06-05-2024	GR INFRA PROJECT LTD /SEGVA	27	891789
294	06-05-2024	GR INFRA PROJECT LTD /SEGVA	24	891790
295	06-05-2024	GR INFRA PROJECT LTD /SEGVA	24	891791
296	06-05-2024	GR INFRA PROJECT LTD /SEGVA	24	891792
297	06-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891776
298	06-05-2024	GR INFRA PROJECT LTD /SEGVA	27	891774
299	06-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891772
300	06-05-2024	GR INFRA PROJECT LTD /SEGVA	27	891768
301	06-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891781
302	06-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891782
303	06-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891783
304	06-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891749
305	06-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891750
306	06-05-2024	GR INFRA PROJECT LTD /SEGVA	27	891784
307	06-05-2024	GR INFRA PROJECT LTD /SEGVA	27	891797
308	06-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891798

309	06-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891799
310	06-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891800
311	06-05-2024	GR INFRA PROJECT LTD /SEGVA	24	891801
312	06-05-2024	GR INFRA PROJECT LTD /SEGVA	24	891785
313	06-05-2024	GR INFRA PROJECT LTD /SEGVA	28	891795
314	06-05-2024	MP BARIYA SEA FACE /DUMMAS	23	891793
315	06-05-2024	MP BARIYA SEA FACE /DUMMAS	20	891777
316	06-05-2024	MP BARIYA SEA FACE /DUMMAS	23	891794
317	06-05-2024	MP BARIYA SEA FACE /DUMMAS	30	891786
318	06-05-2024	MP BARIYA SEA FACE /DUMMAS	18	891775
319	06-05-2024	MP BARIYA SEA FACE /DUMMAS	20	891773
320	06-05-2024	MP BARIYA SEA FACE /DUMMAS	18	891769
321	06-05-2024	MP BARIYA SEA FACE /DUMMAS	20	891770
322	06-05-2024	MP BARIYA SEA FACE /DUMMAS	18	891771
323	06-05-2024	MP BARIYA SEA FACE /DUMMAS	30	891765
324	06-05-2024	MP BARIYA SEA FACE /DUMMAS	18	891766
325	06-05-2024	MP BARIYA SEA FACE /DUMMAS	20	891767
326	06-05-2024	MP BARIYA SEA FACE /DUMMAS	30	891780
327	06-05-2024	MP BARIYA SEA FACE /DUMMAS	23	891803
328	06-05-2024	MP BARIYA SEA FACE /DUMMAS	18	891778
329	06-05-2024	MP BARIYA SEA FACE /DUMMAS	20	891779
330	06-05-2024	MP BARIYA SEA FACE /DUMMAS	18	891764
331	06-05-2024	MP BARIYA SEA FACE /DUMMAS	23	891796
332	07-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891823
333	07-05-2024	GR INFRA PROJECT LTD /SEGVA	27	891830
334	07-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891829
335	07-05-2024	GR INFRA PROJECT LTD /SEGVA	27	891826
336	07-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891827
337	07-05-2024	GR INFRA PROJECT LTD /SEGVA	15	891818
338	07-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891819
339	07-05-2024	GR INFRA PROJECT LTD /SEGVA	15	891821
340	07-05-2024	GR INFRA PROJECT LTD /SEGVA	18	904779
341	07-05-2024	GR INFRA PROJECT LTD /SEGVA	15	904795
342	07-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891804
343	07-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891805
344	07-05-2024	GR INFRA PROJECT LTD /SEGVA	29	891806
345	07-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891807
346	07-05-2024	GR INFRA PROJECT LTD /SEGVA	24	891808
347	07-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891809
348	07-05-2024	GR INFRA PROJECT LTD /SEGVA	29	891810
349	07-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891811
350	07-05-2024	GR INFRA PROJECT LTD /SEGVA	24	891812
351	07-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891813
352	07-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891814
353	07-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891815
354	07-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891816
355	07-05-2024	GR INFRA PROJECT LTD /SEGVA	30	891820
356	07-05-2024	MP BARIYA SEA FACE /DUMMAS	30	891822
357	07-05-2024	MP BARIYA SEA FACE /DUMMAS	22	891831
358	07-05-2024	MP BARIYA SEA FACE /DUMMAS	27	891828
359	07-05-2024	MP BARIYA SEA FACE /DUMMAS	30	891825
360	07-05-2024	MP BARIYA SEA FACE /DUMMAS	30	891824

361	08-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891842
362	08-05-2024	GR INFRA PROJECT LTD /SEGVA	28	891843
363	08-05-2024	GR INFRA PROJECT LTD /SEGVA	27	891844
364	08-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891846
365	08-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891847
366	08-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891848
367	08-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891849
368	08-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891850
369	08-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891851
370	08-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891852
371	08-05-2024	GR INFRA PROJECT LTD /SEGVA	27	891853
372	08-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891854
373	08-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891857
374	08-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891858
375	08-05-2024	GR INFRA PROJECT LTD /SEGVA	27	891859
376	08-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891860
377	08-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891875
378	08-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891872
379	08-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891884
380	08-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891885
381	08-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891886
382	08-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891887
383	08-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891888
384	08-05-2024	GR INFRA PROJECT LTD /SEGVA	27	891863
385	08-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891864
386	08-05-2024	GR INFRA PROJECT LTD /SEGVA	29	891868
387	08-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891867
388	08-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891866
389	08-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891865
390	08-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891876
391	08-05-2024	GR INFRA PROJECT LTD /SEGVA	27	891877
392	08-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891878
393	08-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891879
394	08-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891880
395	08-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891881
396	08-05-2024	GR INFRA PROJECT LTD /SEGVA	29	891882
397	08-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891883
398	08-05-2024	D H PATEL SWM PARK SMC /KANSAD	18	891836
399	08-05-2024	D H PATEL SWM PARK SMC /KANSAD	18	891837
400	08-05-2024	D H PATEL SWM PARK SMC /KANSAD	18	891838
401	08-05-2024	D H PATEL SWM PARK SMC /KANSAD	18	891839
402	08-05-2024	D H PATEL SWM PARK SMC /KANSAD	20	891840
403	08-05-2024	D H PATEL SWM PARK SMC /KANSAD	18	891835
404	08-05-2024	MP BARIYA SEA FACE /DUMMAS	23	891834
405	08-05-2024	D H PATEL SWM PARK SMC /UMBER	18	891870
406	08-05-2024	D H PATEL SWM PARK SMC /UMBER	18	891874
407	08-05-2024	D H PATEL SWM PARK SMC /UMBER	18	891873
408	08-05-2024	D H PATEL SWM PARK SMC /UMBER	20	891869
409	08-05-2024	D H PATEL SWM PARK SMC /UMBER	18	891871
410	08-05-2024	D H PATEL SWM PARK SMC /UMBER	18	891855
411	08-05-2024	D H PATEL SWM PARK SMC /UMBER	18	891856
412	08-05-2024	D H PATEL SWM PARK SMC /UMBER	18	891861

413	08-05-2024	D H PATEL SWM PARK SMC /UMBER	18	891862
414	08-05-2024	MP BABARIYA SEA FACE /DUMMAS	22	891833
415	08-05-2024	MP BABARIYA SEA FACE /DUMMAS	22	891832
416	09-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891977
417	09-05-2024	GR INFRA PROJECT LTD /SEGVA	27	891994
418	09-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891991
419	09-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891992
420	09-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891966
421	09-05-2024	GR INFRA PROJECT LTD /SEGVA	25	1058004
422	09-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891999
423	09-05-2024	GR INFRA PROJECT LTD /SEGVA	27	891973
424	09-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891932
425	09-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891937
426	09-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891907
427	09-05-2024	GR INFRA PROJECT LTD /SEGVA	18	891908
428	09-05-2024	GR INFRA PROJECT LTD /SEGVA	27	891938
429	09-05-2024	GR INFRA PROJECT LTD /SEGVA	27	891939
430	09-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891940
431	09-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891900
432	09-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891901
433	09-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891902
434	09-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891903
435	09-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891889
436	09-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891890
437	09-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891891
438	09-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891892
439	09-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891893
440	09-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891894
441	09-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891895
442	09-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891896
443	09-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891897
444	09-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891898
445	09-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891928
446	09-05-2024	GR INFRA PROJECT LTD /SEGVA	28	891927
447	09-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891926
448	09-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891925
449	09-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891917
450	09-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891976
451	09-05-2024	GR INFRA PROJECT LTD /SEGVA	27	891911
452	09-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058006
453	09-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058005
454	09-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058003
455	09-05-2024	GR INFRA PROJECT LTD /SEGVA	26	892000
456	09-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058001
457	09-05-2024	GR INFRA PROJECT LTD /SEGVA	25	891995
458	09-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891996
459	09-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891997
460	09-05-2024	GR INFRA PROJECT LTD /SEGVA	26	891962
461	09-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891963
462	09-05-2024	GR INFRA PROJECT LTD /SEGVA	28	891964
463	09-05-2024	GR INFRA PROJECT LTD /SEGVA	23	891965
464	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	20	891993

465	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	891988
466	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	891989
467	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	20	891990
468	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	771730
469	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	20	771732
470	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	891959
471	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	891967
472	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	891968
473	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	891969
474	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	20	891970
475	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	20	891936
476	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	891935
477	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	33	891941
478	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	30	891904
479	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	891905
480	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	33	891906
481	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	891929
482	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	891980
483	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	33	891978
484	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	20	891981
485	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	30	891979
486	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	30	891924
487	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	891950
488	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	30	891949
489	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	891948
490	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	891947
491	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	20	891946
492	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	23	891945
493	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	891923
494	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	33	891922
495	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	891921
496	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	20	891920
497	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	891919
498	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	891918
499	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	20	891912
500	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	20	891983
501	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	891982
502	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	891986
503	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	891987
504	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	891985
505	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	33	1058002
506	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	30	891998
507	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	891914
508	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	33	891960
509	09-05-2024	MP BABARIYA SEA FACE /DUMMAS	30	891961
510	09-05-2024	D H PATEL SWM PARK SMC /KANSAD	23	891899
511	09-05-2024	D H PATEL SWM PARK SMC /UMBER	23	891975
512	09-05-2024	D H PATEL SWM PARK SMC /UMBER	18	891951
513	09-05-2024	D H PATEL SWM PARK SMC /UMBER	18	891952
514	09-05-2024	D H PATEL SWM PARK SMC /UMBER	23	891955
515	09-05-2024	D H PATEL SWM PARK SMC /UMBER	18	891954
516	09-05-2024	D H PATEL SWM PARK SMC /UMBER	23	891956

517	09-05-2024	D H PATEL SWM PARK SMC /UMBER	18	891958
518	09-05-2024	D H PATEL SWM PARK SMC /UMBER	18	891957
519	09-05-2024	D H PATEL SWM PARK SMC /UMBER	18	891909
520	09-05-2024	D H PATEL SWM PARK SMC /UMBER	18	891910
521	09-05-2024	D H PATEL SWM PARK SMC /UMBER	18	891915
522	09-05-2024	D H PATEL SWM PARK SMC /UMBER	18	891916
523	09-05-2024	D H PATEL SWM PARK SMC /UMBER	18	891930
524	09-05-2024	D H PATEL SWM PARK SMC /UMBER	18	891931
525	09-05-2024	D H PATEL SWM PARK SMC /UMBER	18	891933
526	09-05-2024	D H PATEL SWM PARK SMC /UMBER	18	891934
527	09-05-2024	D H PATEL SWM PARK SMC /UMBER	23	891913
528	09-05-2024	D H PATEL SWM PARK SMC /UMBER	23	891984
529	09-05-2024	D H PATEL SWM PARK SMC /UMBER	18	891942
530	09-05-2024	D H PATEL SWM PARK SMC /UMBER	18	891943
531	09-05-2024	D H PATEL SWM PARK SMC /UMBER	18	891944
532	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058098
533	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1058093
534	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1058094
535	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	23	1058090
536	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	23	1058091
537	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	23	1058089
538	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058086
539	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	30	1058087
540	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1058084
541	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1058075
542	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	30	1058076
543	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	23	1058077
544	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	23	1058078
545	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058072
546	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	23	1058073
547	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1058067
548	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1058068
549	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	27	1058065
550	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	23	1058011
551	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	23	1058010
552	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	23	1058023
553	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	23	1058022
554	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1058033
555	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1058032
556	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	15	1058031
557	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1058030
558	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058029
559	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058028
560	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058048
561	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1058047
562	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	15	1058046
563	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1058045
564	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	30	1058036
565	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1058035
566	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058051
567	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1058055
568	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1058059

569	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058057
570	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1058061
571	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	30	1058062
572	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	23	1058064
573	10-05-2024	MP BABARIYA SEA FACE /DUMMAS	23	1058063
574	10-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058099
575	10-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058100
576	10-05-2024	GR INFRA PROJECT LTD /SEGVA	24	1058101
577	10-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058102
578	10-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058103
579	10-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058104
580	10-05-2024	GR INFRA PROJECT LTD /SEGVA	26	1058105
581	10-05-2024	GR INFRA PROJECT LTD /SEGVA	28	1058106
582	10-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058107
583	10-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058108
584	10-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058109
585	10-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058110
586	10-05-2024	GR INFRA PROJECT LTD /SEGVA	26	1058095
587	10-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058096
588	10-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058097
589	10-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058092
590	10-05-2024	GR INFRA PROJECT LTD /SEGVA	27	1058088
591	10-05-2024	GR INFRA PROJECT LTD /SEGVA	27	1058085
592	10-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058079
593	10-05-2024	GR INFRA PROJECT LTD /SEGVA	24	1058080
594	10-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058081
595	10-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058082
596	10-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058083
597	10-05-2024	GR INFRA PROJECT LTD /SEGVA	24	1058074
598	10-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058069
599	10-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058070
600	10-05-2024	GR INFRA PROJECT LTD /SEGVA	26	1058071
601	10-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058066
602	10-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058009
603	10-05-2024	GR INFRA PROJECT LTD /SEGVA	24	1058008
604	10-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058007
605	10-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058037
606	10-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058038
607	10-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058039
608	10-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058040
609	10-05-2024	GR INFRA PROJECT LTD /SEGVA	20	1058041
610	10-05-2024	GR INFRA PROJECT LTD /SEGVA	20	1058042
611	10-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058043
612	10-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058044
613	10-05-2024	GR INFRA PROJECT LTD /SEGVA	24	1058021
614	10-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058020
615	10-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058019
616	10-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058018
617	10-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058017
618	10-05-2024	GR INFRA PROJECT LTD /SEGVA	25	1058016
619	10-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058015
620	10-05-2024	GR INFRA PROJECT LTD /SEGVA	28	1058014

621	10-05-2024	GR INFRA PROJECT LTD /SEGVA	26	1058013
622	10-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058012
623	10-05-2024	GR INFRA PROJECT LTD /SEGVA	24	1058027
624	10-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058026
625	10-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058025
626	10-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058024
627	10-05-2024	GR INFRA PROJECT LTD /SEGVA	27	1058034
628	10-05-2024	GR INFRA PROJECT LTD /SEGVA	24	1058050
629	10-05-2024	GR INFRA PROJECT LTD /SEGVA	24	1058049
630	10-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058053
631	10-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058052
632	10-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058054
633	10-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058056
634	10-05-2024	GR INFRA PROJECT LTD /SEGVA	27	1058058
635	10-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058060
636	11-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058125
637	11-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058126
638	11-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058127
639	11-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058128
640	11-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058111
641	11-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058112
642	11-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058113
643	11-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058114
644	11-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058115
645	11-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058116
646	11-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058117
647	11-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058118
648	11-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058119
649	11-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058120
650	11-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058121
651	11-05-2024	GR INFRA PROJECT LTD /SEGVA	24	1058122
652	11-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058123
653	11-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058124
654	11-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058151
655	11-05-2024	GR INFRA PROJECT LTD /SEGVA	26	1058152
656	11-05-2024	GR INFRA PROJECT LTD /SEGVA	26	1058153
657	11-05-2024	GR INFRA PROJECT LTD /SEGVA	20	1058154
658	11-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058155
659	11-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058156
660	11-05-2024	GR INFRA PROJECT LTD /SEGVA	24	1058147
661	11-05-2024	GR INFRA PROJECT LTD /SEGVA	24	1058148
662	11-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058149
663	11-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058142
664	11-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058143
665	11-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058133
666	11-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058134
667	11-05-2024	GR INFRA PROJECT LTD /SEGVA	15	1058135
668	11-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058136
669	11-05-2024	GR INFRA PROJECT LTD /SEGVA	15	1058137
670	11-05-2024	GR INFRA PROJECT LTD /SEGVA	15	1058138
671	11-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058129
672	11-05-2024	GR INFRA PROJECT LTD /SEGVA	27	1058130

673	11-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058131
674	11-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058193
675	11-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058192
676	11-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058191
677	11-05-2024	GR INFRA PROJECT LTD /SEGVA	24	1058190
678	11-05-2024	GR INFRA PROJECT LTD /SEGVA	24	1058189
679	11-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058199
680	11-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058198
681	11-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058197
682	11-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058196
683	11-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058201
684	11-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058206
685	11-05-2024	GR INFRA PROJECT LTD /SEGVA	24	1058205
686	11-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058204
687	11-05-2024	GR INFRA PROJECT LTD /SEGVA	18	105881
688	11-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058182
689	11-05-2024	GR INFRA PROJECT LTD /SEGVA	18	871693
690	11-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058187
691	11-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058188
692	11-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058183
693	11-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058184
694	11-05-2024	GR INFRA PROJECT LTD /SEGVA	18	871707
695	11-05-2024	GR INFRA PROJECT LTD /SEGVA	27	1058179
696	11-05-2024	GR INFRA PROJECT LTD /SEGVA	24	1058170
697	11-05-2024	GR INFRA PROJECT LTD /SEGVA	24	1058171
698	11-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058172
699	11-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058173
700	11-05-2024	GR INFRA PROJECT LTD /SEGVA	28	1058174
701	11-05-2024	GR INFRA PROJECT LTD /SEGVA	26	1058175
702	11-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058176
703	11-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058168
704	11-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058165
705	11-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058161
706	11-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058162
707	11-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058163
708	11-05-2024	GR INFRA PROJECT LTD /SEGVA	18	871649
709	11-05-2024	GR INFRA PROJECT LTD /SEGVA	27	1058158
710	11-05-2024	MP BABARIYA SEA FACE /DUMMAS	30	1058157
711	11-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1058150
712	11-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1058144
713	11-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1058145
714	11-05-2024	MP BABARIYA SEA FACE /DUMMAS	30	1058146
715	11-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058139
716	11-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1058140
717	11-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1058141
718	11-05-2024	MP BABARIYA SEA FACE /DUMMAS	30	1058132
719	11-05-2024	MP BABARIYA SEA FACE /DUMMAS	27	1058186
720	11-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058185
721	11-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058195
722	11-05-2024	MP BABARIYA SEA FACE /DUMMAS	27	1058194
723	11-05-2024	MP BABARIYA SEA FACE /DUMMAS	23	1058200
724	11-05-2024	MP BABARIYA SEA FACE /DUMMAS	23	1058203

725	11-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058202
726	11-05-2024	MP BABARIYA SEA FACE /DUMMAS	30	1058180
727	11-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058177
728	11-05-2024	MP BABARIYA SEA FACE /DUMMAS	27	1058178
729	11-05-2024	MP BABARIYA SEA FACE /DUMMAS	30	1058169
730	11-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058166
731	11-05-2024	MP BABARIYA SEA FACE /DUMMAS	27	1058167
732	11-05-2024	MP BABARIYA SEA FACE /DUMMAS	30	1058164
733	11-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058159
734	11-05-2024	MP BABARIYA SEA FACE /DUMMAS	27	1058160
735	12-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058212
736	12-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058211
737	12-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058210
738	12-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058209
739	12-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058208
740	12-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058207
741	12-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058216
742	12-05-2024	GR INFRA PROJECT LTD /SEGVA	24	1058215
743	12-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058214
744	12-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058225
745	12-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058224
746	12-05-2024	GR INFRA PROJECT LTD /SEGVA	26.5	1058223
747	12-05-2024	GR INFRA PROJECT LTD /SEGVA	24	1058222
748	12-05-2024	GR INFRA PROJECT LTD /SEGVA	24	1058221
749	12-05-2024	GR INFRA PROJECT LTD /SEGVA	27	1058220
750	12-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058219
751	12-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058218
752	12-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058245
753	12-05-2024	GR INFRA PROJECT LTD /SEGVA	27	1058246
754	12-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058247
755	12-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058248
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757	12-05-2024	GR INFRA PROJECT LTD /SEGVA	24	1058311
758	12-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058312
759	12-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058313
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761	12-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058315
762	12-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058316
763	12-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058317
764	12-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058318
765	12-05-2024	GR INFRA PROJECT LTD /SEGVA	27	1058284
766	12-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058307
767	12-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058309
768	12-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058232
769	12-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058233
770	12-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058234
771	12-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058235
772	12-05-2024	GR INFRA PROJECT LTD /SEGVA	20	1058236
773	12-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058308
774	12-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058268
775	12-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058269
776	12-05-2024	GR INFRA PROJECT LTD /SEGVA	26	1058270

777	12-05-2024	GR INFRA PROJECT LTD /SEGVA	33	1058289
778	12-05-2024	GR INFRA PROJECT LTD /SEGVA	24	1058292
779	12-05-2024	GR INFRA PROJECT LTD /SEGVA	26	1058291
780	12-05-2024	GR INFRA PROJECT LTD /SEGVA	29	1058290
781	12-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058303
782	12-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058304
783	12-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058295
784	12-05-2024	GR INFRA PROJECT LTD /SEGVA	20	1058297
785	12-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058298
786	12-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1085299
787	12-05-2024	GR INFRA PROJECT LTD /SEGVA	24	1058300
788	12-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058301
789	12-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058283
790	12-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058282
791	12-05-2024	GR INFRA PROJECT LTD /SEGVA	26	1058249
792	12-05-2024	GR INFRA PROJECT LTD /SEGVA	24	1058250
793	12-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058251
794	12-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058252
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796	12-05-2024	GR INFRA PROJECT LTD /SEGVA	20	1058254
797	12-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058255
798	12-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058256
799	12-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058257
800	12-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058258
801	12-05-2024	GR INFRA PROJECT LTD /SEGVA	29	1058259
802	12-05-2024	GR INFRA PROJECT LTD /SEGVA	26	1058260
803	12-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058261
804	12-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058280
805	12-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058279
806	12-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058278
807	12-05-2024	GR INFRA PROJECT LTD /SEGVA	15	1058229
808	12-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058274
809	12-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058275
810	12-05-2024	GR INFRA PROJECT LTD /SEGVA	20	1058281
811	12-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058287
812	12-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058288
813	12-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058293
814	12-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058293
815	12-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058294
816	12-05-2024	GR INFRA PROJECT LTD /SEGVA	15	1058230
817	12-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058231
818	12-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058265
819	12-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058271
820	12-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058272
821	12-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058273
822	12-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058213
823	12-05-2024	MP BABARIYA SEA FACE /DUMMAS	30	1058217
824	12-05-2024	MP BABARIYA SEA FACE /DUMMAS	33	1058226
825	12-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1058237
826	12-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1058238
827	12-05-2024	MP BABARIYA SEA FACE /DUMMAS	30	1058239
828	12-05-2024	MP BABARIYA SEA FACE /DUMMAS	33	1058240

829	12-05-2024	MP BABARIYA SEA FACE /DUMMAS	23	1058241
830	12-05-2024	MP BABARIYA SEA FACE /DUMMAS	23	1058242
831	12-05-2024	MP BABARIYA SEA FACE /DUMMAS	12	1058243
832	12-05-2024	MP BABARIYA SEA FACE /DUMMAS	27	1058244
833	12-05-2024	MP BABARIYA SEA FACE /DUMMAS	23	1058306
834	12-05-2024	MP BABARIYA SEA FACE /DUMMAS	23	1058305
835	12-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1058266
836	12-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1058267
837	12-05-2024	MP BABARIYA SEA FACE /DUMMAS	27	1058302
838	12-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058262
839	12-05-2024	MP BABARIYA SEA FACE /DUMMAS	27	1058263
840	12-05-2024	MP BABARIYA SEA FACE /DUMMAS	33	1058264
841	12-05-2024	MP BABARIYA SEA FACE /DUMMAS	27	1058277
842	12-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058276
843	12-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1058228
844	12-05-2024	MP BABARIYA SEA FACE /DUMMAS	23	1058286
845	12-05-2024	MP BABARIYA SEA FACE /DUMMAS	23	1058285
846	12-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1058227
847	12-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058296
848	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058359
849	13-05-2024	GR INFRA PROJECT LTD /SEGVA	15	1058360
850	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058361
851	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058362
852	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058363
853	13-05-2024	GR INFRA PROJECT LTD /SEGVA	20	1058364
854	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058396
855	13-05-2024	GR INFRA PROJECT LTD /SEGVA	15	1058397
856	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058402
857	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058403
858	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058404
859	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058421
860	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058425
861	13-05-2024	GR INFRA PROJECT LTD /SEGVA	20	1058428
862	13-05-2024	GR INFRA PROJECT LTD /SEGVA	20	1058429
863	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058430
864	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058431
865	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058432
866	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058437
867	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058445
868	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058446
869	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058447
870	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058405
871	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058367
872	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058368
873	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058380
874	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058381
875	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058383
876	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058384
877	13-05-2024	GR INFRA PROJECT LTD /SEGVA	20	1058385
878	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058387
879	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058389
880	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058390

881	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058395
882	13-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058382
883	13-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058398
884	13-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058399
885	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058357
886	13-05-2024	GR INFRA PROJECT LTD /SEGVA	29	1058394
887	13-05-2024	GR INFRA PROJECT LTD /SEGVA	27	1058388
888	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058342
889	13-05-2024	GR INFRA PROJECT LTD /SEGVA	15	1058343
890	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058344
891	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058345
892	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058346
893	13-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058330
894	13-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058331
895	13-05-2024	GR INFRA PROJECT LTD /SEGVA	24	1058369
896	13-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058370
897	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058355
898	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058356
899	13-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058413
900	13-05-2024	GR INFRA PROJECT LTD /SEGVA	29	1058335
901	13-05-2024	GR INFRA PROJECT LTD /SEGVA	26	1058336
902	13-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058337
903	13-05-2024	GR INFRA PROJECT LTD /SEGVA	27	1058347
904	13-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058348
905	13-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058349
906	13-05-2024	GR INFRA PROJECT LTD /SEGVA	27	1058410
907	13-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058332
908	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058374
909	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058375
910	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058319
911	13-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058320
912	13-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058321
913	13-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058322
914	13-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058323
915	13-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058324
916	13-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058325
917	13-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058326
918	13-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058327
919	13-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058328
920	13-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058329
921	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058457
922	13-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058458
923	13-05-2024	GR INFRA PROJECT LTD /SEGVA	24	1058459
924	13-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058460
925	13-05-2024	GR INFRA PROJECT LTD /SEGVA	27	1058454
926	13-05-2024	GR INFRA PROJECT LTD /SEGVA	24	1058422
927	13-05-2024	GR INFRA PROJECT LTD /SEGVA	24	1058423
928	13-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058424
929	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058414
930	13-05-2024	GR INFRA PROJECT LTD /SEGVA	24	1058415
931	13-05-2024	GR INFRA PROJECT LTD /SEGVA	27	1058417
932	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058418

933	13-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058448
934	13-05-2024	GR INFRA PROJECT LTD /SEGVA	26	1058449
935	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058450
936	13-05-2024	GR INFRA PROJECT LTD /SEGVA	24	1058452
937	13-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058451
938	13-05-2024	GR INFRA PROJECT LTD /SEGVA	27	1058441
939	13-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058438
940	13-05-2024	MP BABARIYA SEA FACE /SEGVA	30	1058352
941	13-05-2024	MP BABARIYA SEA FACE /SEGVA	33	1058353
942	13-05-2024	MP BABARIYA SEA FACE /SEGVA	24	1058354
943	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	30	1058371
944	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058436
945	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	30	1058406
946	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	30	1058391
947	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	23	1058455
948	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	23	1058456
949	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	33	1058453
950	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058442
951	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	27	1058443
952	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058444
953	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058419
954	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058439
955	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	33	1058440
956	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	23	1058426
957	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	23	1058427
958	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058433
959	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	27	1058434
960	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058435
961	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	27	1058350
962	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058351
963	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058411
964	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058412
965	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	27	1058409
966	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058408
967	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	27	1058407
968	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	33	1058372
969	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058373
970	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058358
971	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1058420
972	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	23	1058386
973	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	33	1058392
974	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	23	1058393
975	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058365
976	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	27	1058366
977	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1058333
978	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	20	1058334
979	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1058338
980	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1058339
981	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1058340
982	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1058341
983	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	23	1058376
984	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058400

985	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	27	1058401
986	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058377
987	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058378
988	13-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058379
989	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058479
990	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058480
991	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058481
992	14-05-2024	GR INFRA PROJECT LTD /SEGVA	27	1058482
993	14-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058466
994	14-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058467
995	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059066
996	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059067
997	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059024
998	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059028
999	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059032
1000	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059033
1001	14-05-2024	GR INFRA PROJECT LTD /SEGVA	15	1059034
1002	14-05-2024	GR INFRA PROJECT LTD /SEGVA	20	1059047
1003	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059048
1004	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059050
1005	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059052
1006	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059054
1007	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059056
1008	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058468
1009	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058469
1010	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058470
1011	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058471
1012	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058472
1013	14-05-2024	GR INFRA PROJECT LTD /SEGVA	20	1058473
1014	14-05-2024	GR INFRA PROJECT LTD /SEGVA	20	1058474
1015	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058483
1016	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058484
1017	14-05-2024	GR INFRA PROJECT LTD /SEGVA	24	1059072
1018	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059065
1019	14-05-2024	GR INFRA PROJECT LTD /SEGVA	25	1059068
1020	14-05-2024	GR INFRA PROJECT LTD /SEGVA	27	1059069
1021	14-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1059070
1022	14-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1059071
1023	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059073
1024	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059074
1025	14-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1059075
1026	14-05-2024	GR INFRA PROJECT LTD /SEGVA	24	1059076
1027	14-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058461
1028	14-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058462
1029	14-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058463
1030	14-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058464
1031	14-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058465
1032	14-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058495
1033	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058496
1034	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058497
1035	14-05-2024	GR INFRA PROJECT LTD /SEGVA	27	1058498
1036	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058499

1037	14-05-2024	GR INFRA PROJECT LTD /SEGVA	24	1058500
1038	14-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1059001
1039	14-05-2024	GR INFRA PROJECT LTD /SEGVA	29	1059002
1040	14-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1059003
1041	14-05-2024	GR INFRA PROJECT LTD /SEGVA	27	1059044
1042	14-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1059045
1043	14-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1059046
1044	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059029
1045	14-05-2024	GR INFRA PROJECT LTD /SEGVA	27	1059030
1046	14-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1059031
1047	14-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1059035
1048	14-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1059037
1049	14-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1059038
1050	14-05-2024	GR INFRA PROJECT LTD /SEGVA	24	1059039
1051	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059040
1052	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059041
1053	14-05-2024	GR INFRA PROJECT LTD /SEGVA	27	1059055
1054	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059062
1055	14-05-2024	GR INFRA PROJECT LTD /SEGVA	24	1059011
1056	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059051
1057	14-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058490
1058	14-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1058489
1059	14-05-2024	GR INFRA PROJECT LTD /SEGVA	20	1058485
1060	14-05-2024	GR INFRA PROJECT LTD /SEGVA	20	1058486
1061	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058487
1062	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058488
1063	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1058491
1064	14-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1059064
1065	14-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1059063
1066	14-05-2024	GR INFRA PROJECT LTD /SEGVA	29	1059061
1067	14-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1059060
1068	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059006
1069	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059007
1070	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059008
1071	14-05-2024	GR INFRA PROJECT LTD /SEGVA	20	1059009
1072	14-05-2024	GR INFRA PROJECT LTD /SEGVA	20	1059010
1073	14-05-2024	GR INFRA PROJECT LTD /SEGVA	15	1059012
1074	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059015
1075	14-05-2024	GR INFRA PROJECT LTD /SEGVA	20	1059021
1076	14-05-2024	GR INFRA PROJECT LTD /SEGVA	20	1059022
1077	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059023
1078	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059016
1079	14-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059017
1080	14-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1059018
1081	14-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1059019
1082	14-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1059020
1083	14-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058492
1084	14-05-2024	MP BABARIYA SEA FACE /DUMMAS	27	1058493
1085	14-05-2024	MP BABARIYA SEA FACE /DUMMAS	30	1058494
1086	14-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1059005
1087	14-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058475
1088	14-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058476

1089	14-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1058477
1090	14-05-2024	MP BABARIYA SEA FACE /DUMMAS	30	1058478
1091	14-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1059004
1092	14-05-2024	MP BABARIYA SEA FACE /DUMMAS	27	1059025
1093	14-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1059026
1094	14-05-2024	MP BABARIYA SEA FACE /DUMMAS	30	1059027
1095	14-05-2024	MP BABARIYA SEA FACE /DUMMAS	27	1059042
1096	14-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1059043
1097	14-05-2024	MP BABARIYA SEA FACE /DUMMAS	23	1059036
1098	14-05-2024	MP BABARIYA SEA FACE /DUMMAS	33	1059049
1099	14-05-2024	MP BABARIYA SEA FACE /DUMMAS	27	1059059
1100	14-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1059058
1101	14-05-2024	MP BABARIYA SEA FACE /DUMMAS	30	1059057
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1103	14-05-2024	MP BABARIYA SEA FACE /DUMMAS	27	1059014
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1105	15-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1059143
1106	15-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1059144
1107	15-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059132
1108	15-05-2024	GR INFRA PROJECT LTD /SEGVA	27	1059170
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1114	15-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1059176
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1133	15-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059146
1134	15-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059147
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1139	15-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059161
1140	15-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059163

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1156	15-05-2024	GR INFRA PROJECT LTD /SEGVA	20	1059102
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1173	15-05-2024	GR INFRA PROJECT LTD /SEGVA	27	1059094
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1184	15-05-2024	GR INFRA PROJECT LTD /SEGVA	26	1059124
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1193	15-05-2024	MP BABARIYA SEA FACE /DUMMAS	27	1059165
1194	15-05-2024	MP BABARIYA SEA FACE /DUMMAS	30	1059166
1195	15-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1059080
1196	15-05-2024	MP BABARIYA SEA FACE /DUMMAS	30	1059111
1197	15-05-2024	MP BABARIYA SEA FACE /DUMMAS	27	1059119
1198	15-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1059120
1199	15-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1059106
1200	15-05-2024	MP BABARIYA SEA FACE /DUMMAS	23	1059108
1201	15-05-2024	MP BABARIYA SEA FACE /DUMMAS	33	1059109
1202	15-05-2024	MP BABARIYA SEA FACE /DUMMAS	33	1059093
1203	15-05-2024	MP BABARIYA SEA FACE /DUMMAS	27	1059092
1204	15-05-2024	MP BABARIYA SEA FACE /DUMMAS	29	1059097
1205	15-05-2024	MP BABARIYA SEA FACE /DUMMAS	30	1059096
1206	15-05-2024	MP BABARIYA SEA FACE /DUMMAS	30	1059125
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1208	16-05-2024	GR INFRA PROJECT LTD /SEGVA	27	1059210
1209	16-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1059233
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1214	16-05-2024	GR INFRA PROJECT LTD /SEGVA	29	1059238
1215	16-05-2024	GR INFRA PROJECT LTD /SEGVA	26	1059239
1216	16-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059227
1217	16-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059228
1218	16-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059222
1219	16-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059223
1220	16-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059224
1221	16-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059225
1222	16-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059226
1223	16-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059229
1224	16-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059240
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1241	16-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059211
1242	16-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059198
1243	16-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059199
1244	16-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059212

1245	16-05-2024	GR INFRA PROJECT LTD /SEGVA	18	1059213
1246	16-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1059205
1247	16-05-2024	MP BABARIYA SEA FACE /DUMMAS	33	1059206
1248	16-05-2024	MP BABARIYA SEA FACE /DUMMAS	30	1059207
1249	16-05-2024	MP BABARIYA SEA FACE /DUMMAS	27	1059208
1250	16-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1059230
1251	16-05-2024	MP BABARIYA SEA FACE /DUMMAS	27	1059231
1252	16-05-2024	MP BABARIYA SEA FACE /DUMMAS	33	1059232
1253	16-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1059214
1254	16-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1059215
1255	16-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1059216
1256	16-05-2024	MP BABARIYA SEA FACE /DUMMAS	20	1059220
1257	16-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1059221
1258	16-05-2024	MP BABARIYA SEA FACE /DUMMAS	20	1059200
1259	16-05-2024	MP BABARIYA SEA FACE /DUMMAS	20	1059201
1260	16-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1059202
1261	16-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1059203
1262	16-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1059204
1263	16-05-2024	MP BABARIYA SEA FACE /DUMMAS	33	10592019
1264	16-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1059217
1265	16-05-2024	MP BABARIYA SEA FACE /DUMMAS	27	1059218
1266	18-05-2024	GR INFRA PROJECT LTD /SEGVA	18	871743
1267	18-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1057506
1268	18-05-2024	GR INFRA PROJECT LTD /SEGVA	27	1057513
1269	18-05-2024	GR INFRA PROJECT LTD /SEGVA	23	105712
1270	18-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1057511
1271	18-05-2024	GR INFRA PROJECT LTD /SEGVA	23	1057505
1272	18-05-2024	MP BABARIYA SEA FACE /DUMMAS	29	1057510
1273	18-05-2024	MP BABARIYA SEA FACE /DUMMAS	18	1057509
1274	18-05-2024	MP BABARIYA SEA FACE /DUMMAS	27	1057508
1275	18-05-2024	MP BABARIYA SEA FACE /DUMMAS	24	1057507
1276	18-05-2024	MP BABARIYA SEA FACE /DUMMAS	29	1057514
TOTAL MT_MAY-24			**28759.5**	

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Annexure-6

2013 SCC OnLine Bom 405 : (2013) 3 AIR Bom R 186

In the High Court of Bombay

(BEFORE MOHIT S. SHAH, C.J. AND ANOOP V. MOHTA, J.)

Saumya Buildcon Pvt. Ltd. … Petitioner;

Versus

Union of India and Others … Respondents.

Writ Petition Lodging No. 470 of 2013

Decided on March 6, 2013

Advocates who appeared in this case:

Dr. Milind Sathe, Senior Advocate with Mr. Vishal Kanade and Mr. Hemant Shah i/b. IC Legal and Mira Lalani, for the Petitioner;

Mr. N.D. Sharma with Mr. H.V. Mehta, for Respondent No. 1;

Mr. Niranjan Pandit, AGP, for the Respondent State;

Ms. Sharmila Deshmukh, for the Respondent MCZMA;

Ms. Sharmila Modle, for the Respondent B.M.C.

The Judgment of the Court was delivered by

MOHIT S. SHAH, C.J.:— Rule. Respective counsel waive service of Rule. In the facts and circumstances, the matter is taken up for final hearing today.

2. The petitioner is a developer who had acquired development rights over the land situated and lying at Survey No. 777, 778, 779 and 780 (Part) of Worli Division, Mumbai admeasuring 7872.14 sq. meters. The petitioner is in the process of implementing the project as contemplated under Article 33(7) of the Development Control Regulation, 1991.

3. The land belongs to respondent No. 4 which had constructed flats for municipal tenants, who have formed a Co-operative Housing Society which is respondent No. 6 herein. The petitioner had submitted building plans to the Municipal Corporation for construction of buildings with 99 flats for rehabilitation of the municipal tenants and 9 shops, municipal school building, having ground plus 5 floors and a free sale building having various floors, for parking, club, etc. and first to 33 upper residential floors.

4. When the building plans were submitted in the year 2004 and they were approved, the applicable notification was Environment Impact Notification dated 14 September 2006 which lays down the following requirements for obtaining environmental clearance:—

"2. **Requirement of prior Environmental Clearance (EC)**:—

The following projects or activities shall require prior environmental

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clearance from the concerned regulatory authority, which shall hereinafter referred to be the Central Government in the Ministry of Environment and Forests for matters falling under Category "A" in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category "B" in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

(i) All new projects or activities listed in the Schedule to this Notification.

(ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;

(iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range."

(See Paragraph 2 and 7)

LIST of PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE:

Project or Activity Category with threshold limit Conditions if any

A B

1 2 3 4 5

8 Building/Construction projects/Area Development projects and Townships.

8(a) Building and

Construction project

> 20000 sq.mtrs and

< 1m 50,000 sq. mtrs. of built-up area #

(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)

8(b) Townships and Area Development projects

Covering an area > 50 ha and or built up area

> 1,50,000 sq. mtrs. ++

++ All projects under Item 8(b) shall be appraised as Category B1.

5. The petitioner also applied to the MCZMA which granted approval by communication dated 14 February 2007 at Exhibit "F", in the following terms:—

"Accordingly, the proposal was forwarded to the Ministry of Environment & Forests, Govt. of India for grant of necessary CRZ clearance vide letter No. MCZMA/54, dtd. 16/10/2006. Now, the Ministry of Environment & Forests, Govt. of India (1A-III Division)

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vide letter dtd.24/1/2007 (copy enclosed) accorded CRZ clearance for the above project, subject to the following conditions:"

.....

6. It is necessary to note that as per the criteria laid down in the aforesaid Notification dated 14 September 2006 the proposed construction was to the extent of 15,645.70 sq. meters. It is also necessary to note that as per Environment Impact Notification dated 14 September 2006 in the case of facilities open to the sky, it was to be treated as the activity area and not built up area and only covered construction was to be treated as built up area.

7. As per the IOD and the commencement certificate granted by the Municipal Corporation the petitioner proceeded to construct the buildings having 99 flats for rehabilitation of municipal tenants and 9 shops. The construction is almost complete. Similarly, the petitioner also proceeded to construct the Municipal School building of ground plus 5 floors and it is stated that the construction is almost complete.

8. It is necessary to note that when the petitioner was granted the MCZMA clearance in the year 2007 the built up area for the residential building and the shops was 6373.57 sq. meters and the built up area of the Municipal School building was 1045.54 sq. meters. However, by MOEF Notification dated 4 April 2011 the definition "built up area" was substituted as under:—

"The built up area for the purpose of this Notification is defined as "the built up or covered area on all the floors put together including basement(s) and other service areas, which are proposed in the building/construction projects."

9. In other words, what was earlier known non-FSI area was not included in the definition of built up area but by the aforesaid Notification dated 4 April 2011 the definition of "built up area" was expanded to include construction of not only covered area, but also basement and other service areas which were earlier not included in the definition of built up area. In view of the above Notification, the built up area of the residential building for 99 flats and 9 shops was re-computed at 8720.51 sq. meters and the built up area of the municipal school was re-computed at 1196.16 sq. meters aggregating to 9916.67 sq. meters as against the previous area aggregating to 7419.06 sq. meters.

10. In view of the above amended Notification the built up area of the proposed sale component building which was earlier computed at 8226.57 sq. meters would now be 14,000 and odd sq. meters and aggregating all the three built up areas of the residential building, 9 shops, municipal school building and the free sale component building the aggregate area would work out to 39,681.13 sq. meters.

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11. In view of the above, as the construction area is to exceed 20,000 sq. meters, the petitioner is required to obtain environmental clearance from the State Expert Appraisal Committee (SEAC). The SEAC would forward its recommendation to the State Environment Impact Assessment Authority (SEIAA). The petitioner has accordingly submitted its application to the SEAC in June 2011. However, by the impugned decision dated 16 November 2011 the petitioner has been informed about the following decision:—

"Decision:

The case was discussed on the basis of the presentation made by the proponent. The proponent is requested to **comply** with the following observations:

1. The proponent shall obtain CRZ Clearance as per 4(d) of CRZ Notification 2011 which states that any construction involving more than 20000 m^2 BUA in CRZ-II, prior recommendation of concerned CZMA shall be essential for considering grant of environmental clearance as per EIA Notification 2006 or grant of approval by the relevant planning authority.

2. The proponent shall submit letter from MCGM (Municipal Corporation of Greater Mumbai) with detailed clarification on the following points:

a. Total area of the plot nearing CS No. 777, 778 and 780.

b. Plot area on which "Prerna Co-op. Housing Society" is proposed.

3.

c. Remaining plot area and details, if any other scheme, proposed thereon.

4. The draft general guidelines of MCGM dated 16th July 2011, including fire safety norms, for High Rise Building Proposals, shall be complied with.

5. Details of car park arrangement calculations."

12. In the meantime, the petitioner has also been served with stop work notice dated 21 June 2011 from the Secretary, Environment Department of the State Government stating that since the petitioner's project construction is more than 20,000 sq. meters, it was obligatory on the petitioner's part to obtain prior environmental clearance from competent authority as per EIA Notification dated 14 September 2006 before starting any building construction activity. The notice further stated that since the petitioner had failed to obtain prior environmental clearance before starting construction activities, there is violation of Notification dated 14 September 2006 and, therefore, the petitioner must stop the construction work forthwith. Consequently the Municipal Corporation of Greater Mumbai has also issued stop work notice dated

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27 July 2011.

13. According to the petitioner the petitioner has complied with both the stop work notices and the petitioner has filed this petition under Article 226 of the Constitution challenging the above decision dated 16 November 2011 and the aforesaid two stop work notices.

14. Dr. Milind Sathe, learned counsel for the petitioner has urged the following contentions:

(i) That the petitioner's project was approved and the CRZ clearance was granted on 14 February 2007 by MCZMA. The project was for construction with built up area of only 15,645.70 sq. meters in view of the definition of "built up area" then prevailing. In fact, the petitioner has only constructed the residential building for rehabilitation of municipal tenants for 99 flats, 9 shops and the Municipal School building of ground plus 5 floors which is to be handed over to the Municipal Corporation of Greater Mumbai free of costs.

(ii) In any view of the matter, even the built up area of the sale component building added to the above constructions would be within 20,000 sq. meters (15,645.70 sq. meters as per the definition of "built up area" when CRZ clearance for the project was granted by MCZMA). The changed definition of built up area as per Notification dated 11 April 2011 cannot apply to a project which was sanctioned prior to 11 April 2011.

(iii) In any view of the matter, even if the changed definition under Notification dated 11 April 2011 were to apply to the petitioner's project, the petitioner has already applied to SEAC for environmental clearance for a project having built up area exceeding 20,000 sq. meters and the petitioner is awaiting the said environmental clearance, but there can be no requirement again to go back to MCZMA for getting CRZ clearance which was already granted earlier on 14 February 2007. The proposed construction at the time of grant of CRZ clearance on 14 February 2007 and the proposed constructions now are for the same construction areas and merely because there is change in the definition of built up area, there is no justification for the State Expert Appraisal Committee to require the petitioner to obtain CRZ clearance again from MCZMA.

(iv) Without prejudice to the above submissions, it is submitted that in any view of the matter since the environmental clearance from State Expert Appraisal Committee and the State Environment Impact Assessment Authority under the EIA Notification dated 14 September, 2006 is required only when the construction exceeds 20,000 sq. meters, the petitioner is entitled

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to continue with the construction which would not exceed 20,000 sq. meters.

(v) Reliance is placed on orders dated 16 January 2013 in Writ Petition No. 2809 of 2012 and 24 September 2012 in Writ Petition No. 1919 of 2012 and other matters in support of the contention that the authorities cannot be permitted to object to the developer proceeding to construct upto 20,000 sq. meters without obtaining environmental clearance which is required to be obtained only when the construction is to exceed 20,000.

15. On the other hand, Ms. Sharmila Deshmukh, learned counsel for MCZMA and Mr. Niranjan Pandit, learned A.G.P., for the State Authorities have opposed the petition and submitted that the notification dated 4 April 2011 of the MOEF is merely clarificatory amendment relating back to the original Notification dated 14 September 2006. As per the amended definition of built up area, even the open construction areas are included in the built up area and since the petitioner's application to the said Expert Appraisal Committee itself indicates that as per the amended definition, the total construction area is going to be 39681.13 sq. meters, the authorities are justified in requiring the appellant to obtain not only environmental clearance, but also CRZ clearance from MCZMA. It is submitted that when the MCZMA had granted clearance on 14 February 2007 it was on the basis of the built up area being less than 20,000 sq. meters. Now that the built up area is going to exceed 20,000 sq. meters fresh CRZ clearance will be required from the MCZMA.

16. It is further submitted that the petitioner cannot be allowed to put up any construction and that the authorities are justified in issuing the stop work notices as the project is for construction exceeding 20,000 sq. meters of built up area.

17. As regards the decision of the *State Expert Appraisal Committee* that the petitioner should obtain CRZ clearance as per the CRZ Notification of 2011, when construction area remains the same, two views may be possible on the question whether the petitioner having obtained CRZ clearance from MCZMA with proposal for built up area upto 20,000 sq. meters should again be required to approach MCZMA for CRZ clearance when the built up area as per the amended definition is exceeding 20,000 sq. meters. However, in matters of environment concern, we would prefer to err on the safer side. We, therefore, do not find any fault with the decision of the *State Appraisal Committee* requiring the petitioner to move the MCZMA for environmental clearance because now the built up area of the project is computed at 39,681.13 sq. meters. We do not accept the petitioner's contention that because the petitioner's project was earlier granted CRZ clearance before 4 April 2011, the clarificatory amendment provided by the said

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Notification will not apply to the petitioner's project. The amendment dated 4 April 2011 is clarificatory as indicated in the preamble to the Notification itself. The change in the definition of built up area from merely covered area to areas including basement and service areas will significantly increase the construction area. After all, CRZ clearance is all about construction activity in a coastal zone and, therefore, merely because the construction is open to sky would not make it any less the construction than the construction of the covered area. We, therefore, find considerable substance in the submission made on behalf of the MCZMA that the Notification dated 4 April 2011 will apply to the pending projects as well, meaning thereby the projects are not already executed.

18. We do, however, find some substance in the last submission made by the learned counsel for the petitioner that even if the petitioner is required to obtain CRZ clearance from MCZMA again on the basis that the built up area of the project will exceed 20,000 sq. meters, the petitioner is entitled to get the same reliefs which this Court has been granting in case of many other parties where similar prayer was made. In Writ Petition No. 1916 of 2012 (*Vardhman Developers Limited* v. *Union of India*) and Writ Petition No. 2809 of 2012 (*Nahur Vivekanand Cooperative Housing Society Ltd.* v. *Union of India*). We have rejected a similar contention urged on behalf of the respondent authorities that when the project proponent cannot undertake construction project for more than 20,000 sq. meters of built up area without obtaining prior environmental clearance, the project proponent cannot be allowed to commence the construction within the limits of 20,000 sq. meters, without obtaining prior environmental clearance. This Court has held that when clearances are required only for projects with built up area exceeding 20,000 sq. meters, redevelopment projects for residential buildings should not be unnecessarily delayed even to the extent of construction upto 20,000 sq. meters when the developer is ready to give undertaking not to exceed the construction beyond 20,000 sq. meters without first obtaining environmental clearance. This Court has noted that the Authorities take considerable time for taking a decision on the application for environmental clearance or for CRZ clearance. In the meantime the redevelopment projects are being delayed. This Court has been granting relief in such cases on the basis that even if ultimately the authorities were to reject the applications for clearance, there will be no illegality in so far as the developer has made construction upto 20,000 sq. meters.

19. Following the orders in the aforesaid cases i.e. orders dated January 16, 2013 in Writ Petition No. 2809 of 2012 and 24 September 2012 in Writ Petition No. 1916 of 2012, we are of the view that the

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respondent authorities are not justified in calling upon the petitioner to stop work even within 20,000 sq. meters of work, particularly when the petitioner has already completed the construction of residential building for rehabilitation of 99 municipal tenants, 9 shops required for the ordinary needs of the residents and municipal school constructed by the petitioner for the benefit of the Municipal Corporation all free of costs. As regards the free sale building also, learned counsel for the petitioner gives an undertaking that the petitioner will construct only a portion of the free sale building to the extent that the aggregate construction of the rehabilitation building for 99 flats, 9 shops, municipal school building and the free sale building will not exceed 20,000 sq. meters, without first obtaining the CRZ clearance from the MCZMA and the environmental clearance from the State Environment Impact Assessment Authority.

20. Accordingly, the petition is partly allowed and the stop work notices dated 21 June 2011 issued by the Secretary, Environment Department, (Exhibit "I") and 27 July 2011 (Exhibit AA) issued by the Executive Engineer (Building Proposal, City) Municipal E-Ward of the Municipal Corporation of Greater Mumbai shall stand modified to the effect that the petitioner is restrained from putting up any construction in excess of 20,000 sq. meters computed on the basis of the MOEF Notification 4 April 2011, including the construction of the rehabilitation building for 99 flats, 9 shops and the municipal school building already constructed or almost constructed. An undertaking to this effect shall be filed by a Director of the petitioner company within two weeks from today and the petitioner shall commence construction only after such an undertaking is filed before this Court.

21. It is clarified that the above direction is given only in respect of the environmental clearance and the CRZ clearance and this judgment does not exempt the petitioner from complying with the other legal requirements in the matter of construction of the buildings in question.

22. It will be open to the petitioner to pursue their application for CRZ clearance before the MCZMA and for environment clearance before the State Expert Appraisal Committee and the State Environment Impact Assessment Authority.

23. Writ Petition accordingly stands disposed of.

———

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BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

(By Video Conferencing)

Appeal No. 26/2020 (WZ)

IN THE MATTER OF :

1. **Mr. Ajay Jayvantrao Bhosale**

   Age: Adult, Occupation: Self employed,

   R/o-25B, Cycle Society, Nana Peth,

   Near Y. M. C. Club, Pune-411011,

   Mob. No. 9673902727

   E-mail: ajaybhosale2772@gmal.com

.....Appellant

Versus

1. **Union of India,**
   Through Secretary,
   Ministry of Environment and Forest,
   Paryavaran Bhawan, CGO complex,
   Lodhi Road, New Delhi-110001
   Email: secy-moef@nic.in

2. **Chief Secretary,**
   Government of Maharashtra,
   Annex Building, Mantralaya, Mumbai 400032
   E-mail: chiefsecretary@maharashtra.gov.in

3. **The Principle Secretary, Environment Department,**
   Government of Maharashtra,
   Room No. 217, 2nd Floor, Annex Building
   Mantralaya Mumbai-400032, Maharashtra
   Email Address: psec. env@maharashtra.gov.in

4. **State Level Environment Impact Assessment Authority-Maharashtra(SEIAA)**
   Through Member Secretary,
   15th Floor, New Administrative Building,
   Mantralaya, Mumbai-400032, Maharashtra
   Email: psec.env@maharashtra.gov.in

5. **State Expert Appraisal Committee (III)- Maharashtra (SEAC-III)**
   Through Member Secretary,
   15th Floor, New Administrative Building,
   Mantralaya, Mumbai-40032, Maharashtra

6. **Mr. Anil U. Diggikar**
   Principle Secretary of DoE and Member Secretary- SEIAA,

Government of Maharashtra,
Room No. 217, 2nd Floor, Annex building,
Madam Kama Road, Mantralaya,
Mumbai-400032, Maharashtra
Email: psec.env@maharashtra.gov.in

7. **Maharashtra Pollution Control Board,**
Through Member Secretary,
Kalptaru Point, 3rd Floor, Near Sion Circle,
Opp. Cine Planet Cinema, Sion(E)
Mumbai-400022, Maharashtra
Email: ms@mpcb.gov.in

8. **Municipal Commissioner-PCMC**
Pimpri-chinchwad Municipal Corporation,
PCMC Building, Old Mumbai- Pune Highway,
Pimpri, Pune-411018
Email: commissioner@pcmcindia.gov.in

9. **City Engineer- PCMC**
Pimpri- Chinchwad Municipal Corporation,
PCMC Building, Old Mumbai- Pune Highway,
Pimpri, Pune-411018,
Email: bldp@pcmcindia.gov.in

10. **Collector of Pune,**
As Collector and President of District Environment,
Protection Committee-Pune,
Collector Office, Bund Garden,
Pune-411001
Email: rdc.pune-mh@gov.in

11. **M/s Bramha Leisures Private Limited,**
A limited Company registered under Indian Company
Act-1952 with (CIN) U 55101PN2009PTC134096,
Having Registered Office At-"Bramha House", 250/251
M. G. Road, Camp Pune-411001.
Emal: vishal574@yahoo.co.in
Through its Directors
11A Surendrakumar Bramhadutta Agrawal
11B Vishal Srendrakumar Agrawal

....Respondent(s)

Counsel for Appellant(s):

Mr. Tanaji Gambhire, Advocate

Counsel for Respondent(s):

Ms. Manasi Joshi, Advocate for R-1 /MoEF&CC & R-7 MPCB
Mr. Aniruddha Kulkarni, Standing Advocate for R-4/SEIAA & R-5 /SEAC-III
Mr. S. Swaminathan, Advocate for R- 8 & 9/PCMC
Mr. Saket Mone along with Mr. Abhishek Salian, Advocate for R-11/PP

PRESENT:

CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER

Reserved on : 23.03.2023
Pronounced on : 03.04.2023

JUDGMENT

1. This Appeal has been preferred for quashing Environmental Clearance dated 18.02.2020 granted by the Respondent No.4 /SEIAA Maharashtra to Respondent No.11-M/s Bramha Lesure's Private Limited/ Project Proponent; also it is prayed that the direction be issued to Respondent No.2/ Chief Secretary Government of Maharashtra to take action against the Respondent No.6/Anil U. Diggikar, Principal Secretary and Member Secretary SEIAA for indulging into granting Environmental Clearance (EC) illegally.

2. **The brief facts of this cases as submitted by the Appellant are as follows:**

The Respondent No.11/Project Proponent has procured ex-post facto Environmental Clearance dated 18.02.2020 to regularize illegal commercial buildings project 'Bramha Uzuri' situated at Survey No. 209/A/2 CTS No. 4702, at Pimpri Chowk Taluka- Haveli, District- Pune. The Appellant had earlier filed Original Application No. 63/2019 against the Project Proponent (PP) for not obtaining Environmental Clearance and for violation of terms and conditions of Consent to Establish dated 10.03.2015. This Tribunal had appointed Joint Committee of State Level Environment Impact Assessment Authority-Maharashtra (SEIAA) and Maharashtra Pollution Control Board (MPCB) vide order dated 22.10.2019 which submitted its report dated 07.01.2020 disclosing therein that the Project Proponent (PP) had carried out construction of 13806.52sq.m without obtaining prior EC, for which the National Green

Tribunal(NGT) issued show cause notice to Project Proponent for stoppage of further construction activity and also notices to all other Respondent vide order dated 05.02.2020. A notice was served upon all the Respondents on or before 17.02.2020, but in spite of service of notice and having advance knowledge of ongoing proceedings of Original Application No. 63/2019, Respondent No.4/ SEIAA, Maharashtra and Respondent No.6- Mr. Anil U. Diggikar in personal capacity granted EC on 18.02.2020. It is further submitted that the as per the EIA Notification 2006 dated 14.09.2006, it is mandatory on the part of the Project Proponent (PP) to obtain the prior Environmental Clearance (EC) from SEIAA and Consent to Establish from MPCB before commencement of any construction work, yet the Project Proponent (PP) has started and completed substantial part of the project, details of which are given below:

Description	EC Permission	Completed Construction as per Joint Committee Report prior to EC	Total Proposal
Built –Up Area (M^2)	0	13806.52	54600
13. Note on the initiated work (if Applicable)		Work initiated below 20000 sq. M. Withdrawal of Violation Letter from Government of Maharashtra vide letter No. SEAC-2013/ CR-449 / TC-2DT. 10.03.2015	

The concept of ex-post facto Environmental Clearance (EC) is not permissible under Environmental jurisprudence in our country. The EC

in question is ex-post facto. Respondent No.4/SEIAA had full knowledge of the fact that the construction of 13806.52 sq.m. against the total potential BUA of 54600M^2 had already been carried out without Environmental Clearance (EC) and that matter was *subjudice* before this Tribunal, yet it proceeded to grant Environmental Clearance (EC) ex post facto. If the EC is allowed ex-post facto, any Project Proponent (PP) would complete its project by causing irreversible damages to the Environment and thereafter would seek Environment Clearance, ex-post facto, making the provisions of EIA Notification infructuous, which would defeat the very purpose of Environmental Protection Law. The SEIAA had failed to take any action against the Project Proponent for violation of EIA Notification 2006. SEIAA as well as Expert Committee- SEAC is equally liable for allowing the illegal structures of expansion and granting Environmental Clearance (EC) to the project in gross violation of EIA Notification, 2006. Reliance is placed on several judgments of Hon'ble Apex Court such as ***Common Cause vs. Union of India (2017) 9 SCC 499 to 578, Civil Appeal No. 10854/2016.*** The Project Proponent (PP) has carried out construction of residential as well as commercial structures in industrial zone reserved in development plan and undertook excavation activity in 2012 and construction activity in December-2017. The Project Proponent (PP) has not preserved the top layer of the fertile soil nor did it conduct ground water test. Under ground water was used from bore well at project site without appropriate clearance. Hence, the above prayers have been made.

3. This matter was first considered on 13.07.2020 with Original Application No. 63/2019, Original Application No. 64/2019 and Original Application No. 65/2019 mentioning therein that all said Applications were connected matters arising out of the same cause of action and the next date was fixed to be 29.09.2020. On the next date Original Application No. 63/2019 along with the present Appeal were heard together and

direction was given for issuance of notices to the Respondents 1,3,4,5,7,8,9,10 and 11 as other respondents had already appeared. Thereafter, on the next date 10.12.2021, no material order was passed. On 10.12.2021, for the first time, this Bench had taken up this matter for consideration and recorded that the pleadings were not complete in this case and directed the Respondents to file reply affidavits and posted the matter for final hearing on 23.03.2023. This matter was finally heard on 23.03.2023.

4. The stand of **Respondent No.11/Project Proponent (PP)**is as follows:

Denying the allegation made by the Appellant, it is submitted that the Appellant has no *locus standi* being not an aggrieved party. Appellant resides about 10 Kilometres away from the location of the project, therefore he, in no way could be affected by the execution of the said project. For instant project, which has been classified as the category 8 (a) B(2) under EIA Notification 2006, as per said provision the same is exempted from scoping and public consultation. Environmental Clearance (EC) was required to be obtained from SEIAA. All the necessary steps were scrupulously followed by the Respondent No.3/SEIAA as well as other authorities after taking into consideration all relevant aspects concerning the environment and found this case to be a fit one to grant of Environmental Clearance (EC). The object of the EIA process is to ensure that all the environmental aspects were examined prior to granting EC and that environment as well as development concerns were appropriately balanced on the basis of accurate information and following a detailed and exhaustive procedure laid down for the purpose. When the experts apply their mind and follow the detailed procedure as mandated by law before granting Environmental Clearance (EC), the same would be treated to be valid unless there are allegations of procedural impropriety, non-application of mind or malafide. The Appellant should invoke its Appellate jurisdiction

under Section 16 (h), only in those cases where the Appellant proves or alleges that an Environment Clearance (EC) is granted arbitrarily, or capriciously or perversely or where the authority has ignored settled principles of law or procedure, but none of these grounds stands fulfilled here. This Tribunal ought not to rely on the material and information provided by the Appellant in order to reach different conclusion from the one reached by the Authority, when the Authority had considered them following due process. In view of the above, Appeal deserves to be dismissed at the very threshold.

Further, it is mentioned that the Commencement Certificate (CC) was obtained on 28th March 2008, for a Total Built up Area (BUA) of 17595 sq. m (FSI 8535.48 + Non FSI 9059.56 sq.m), in furtherance of which excavation activity was commenced. As the total permissible built up area in the Commencement Certificate (CC) was below the threshold limit of 20000 sq. m., the Answering Respondent did not apply for grant of prior EC. Thereafter, on 9th April, 2013, Answering Respondent obtained a Commencement Certificate (CC) for construction of 21368.3 sq. m. (FSI 9285.51 sq. m + Non FSI 12082.77 sq. m).On 7th September, 2013, the Answering Respondent applied for EC in order to commence construction. On 24th March, 2014, the Hon'ble Bombay High Court in Writ Petition No. (L) 655 of 2014, ***Glomore Construction and Ors. Vs. the Union of India & ors*** ruled that EC was not required to be obtained by the Project Proponent as long as the Project Proponent had not carried out construction beyond the threshold limit of 20,000 sq. m. On 4th July, 2014, the Answering Respondents had applied for Consent to Establish. In meetings held by the SEAC between 15th to 18th July 2014, the Answering Respondent's proposal was considered for grant of EC by the SEAC, wherein the proposal was declared as a violation case and show cause notice was issued to the Answering Respondent under Section 5 of the Environment Protection Act, 1986 (EP Act) read with EIA Notification

2006 mentioning therein that the Answering Respondent had violated the environmental mandate by commencing construction without prior EC. A detailed reply was submitted by the Answering Respondent on 28th September, 2014. Thereafter on 10th March, 2015, the Environment Department, Government of Maharashtra withdrew the show cause notice and declared that the Answering Respondent's proposal would not fall in violation category. Such conclusion was arrived at after carefully considering and verifying the reply. The basis for withdrawal of the said notice was that Answering Respondent had commenced excavation/ construction activity in furtherance of Commencement Certificate (CC), whereby permission was granted for construction upto 17595 sq. m., same being below 20,000 sq. m., which did not require prior EC to be obtained. On 10th March 2015, the MPCB granted Consent to Establish (CTE) for five (5) years or up to commissioning of the proposed hotel. On 21st April, 2015, a circular was issued by Environmental Department, Government of Maharashtra categorically observing that EC would not be required to carry out construction as long as the actual construction remained below threshold limit on 20,000 sq. m, which has not been challenged and is still subsisting. On 30th September, 2015, the answering Respondent had obtained another Commencement Certificate for carrying out construction upto 22010.3 sq. m. (FSI 9260.12 sq. m. + Non FSI 12750.16 sq. m). On 30th June, 2016, the Answering Respondent had applied for EC with respect to the said project because of proposed construction exceeding threshold limit of 20,000 sq. m. On 24th November, 2016, the answering Respondent had obtained commencement certificate for carrying out construction upto 21213.9 sq. m (FSI 8835.93 sq. m. + Non FSI 12377.95 sq. m.). In or around the year 2016 to 2017, the answering Respondent carried out construction of the present project relying on the judgment of Hon'ble Bombay High Court in Writ Petition No. (L) 655 of 2014, ***Glomore Construction and***

Ors. Vs. the Union of India & ors and circular dated 21st April, 2015 and has not, till date exceeded the construction beyond the threshold limit of 20,000 sq. m. On 28th April, 2017, the answering Respondent had applied for Consent to Establish which was granted on 12th November, 2017 for a period of five years pursuant to which construction is being carried out upto 51358.46 sq. m. On 31st March, 2018, the answering Respondent had obtained commencement certificate for carrying out construction upto 19991.4 sq.m (FSI 6998.59 sq. m. + Non FSI 12992.76 sq. m.). On 4th October, 2018, a Layout Plan was sanctioned by PCMC/Respondent No.8-Municipal Commissioner and Respondent No.9-City Engineer. On 5th December, 2018, in it's 77th meeting, the SEAC considered the Answering Respondent's application for grant of EC which was deferred because of non-presence of Answering Respondent. In the meeting of SEAC dated 24th April, 2019, the proposal for EC was considered and SEAC appraised the proposal of the answering Respondent and certain queries were raised. On 19th May 2019, the Appellant made a complaint with various authorities including the MPCB raising identical issues which are sought to be raised in the present Appeal as well as were raised in Original Application No. 63 of 2019. On 22nd May, 2019, MPCB conducted site visit of the said project. Thereafter, on 10th June, 2019, another site visit was conducted by the MPCB. On 25th July, 2019, the Environment Department, Government of Maharashtra, issued a show cause notice to the answering Respondent and called upon to show why coercive action be not initiated against it in furtherance of the complaint of the Appellant. In the meeting of SEAC held on 26th July, 2019 Answering Respondent's proposal was considered and it was observed that the Environment Department, Government of Maharashtra had issued the answering Respondent a show cause notice. Therefore, SEAC postponed the hearing for 26th July, 2019 and kept the proposal of the answering Respondent in abeyance till

any decision was taken on the show cause notice. On 29th June, 2019, the MPCB issued a show cause notice to the answering respondent as to why legal action be not initiated under the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Waste Rules, 2016, which was responded by the Answering Respondent on 29th June 2019, 16th July, 2019 and 20th August 2019. The Responses are contained in sub para a) to d) of paragraph 6.31 of the Affidavit of Answering Respondent/ Project Proponent, which are as follows:

> a) *"The Respondent No.11 has not violated any provisions of the Environment law.*
> b) *The Respondent No.11 commenced construction/ excavation in pursuance of the commencement certificate issued in the year 2008. Wherein the permissible built up area was 17595 sq. m. which is much below the threshold limit, therefore, the Respondent No.11 was not required to obtain EC prior to commencing construction.*
> c) *The Respondent No.11 subsequently changed the plans with regards the said property and obtained various commencement certificate. As the construction exceeded the threshold limit to 20,000 m. after amendment in the construction plan, the Respondent No.11 made an application for grant of EC in the year 2013. However, such EC was not granted.*
> d) *The Respondent No.11 relying on the circular issued by the Environment Department, State of Maharashtra on 21st April 2015 commenced construction. It is worth mentioning at this Juncture that till date the Respondent No.11 has not exceeds the threshold limit of 20,000 sq. m"*

The main thrust in the response has been laid on the fact that the Project Proponent did not exceed construction beyond 20,000 sq. m., hence did not require prior EC. on 16th November, 2019, the Environment Department withdrew the proposed directions dated 15th June, 2019, issued under Section 5 of the Environment Protection Act, 1986 (EP Act) read with the EIA Notification 2006 after due consideration and verification of the submission of the Project Proponent. The reasons

why the notice was withdrawn have been recorded in sub para a) to d) of Paragraph 6.33 of the Affidavit of Answering Respondent/ Project Proponent, which are as follows:

> *a) The Respondent No.11 commenced construction as per commencement certificate issued in the year 2008.*
> *b) As the plans were revised and the total built up area exceeds 20,000 sq. m, the Respondent No.11 applied for grant of EC on 7th September, 2013 and 30 June, 2016.*
> *c) Relying on the circular issued by Environment Department, Government of Maharashtra dated 21st April, 2015, the Respondent No.11 has carried out construction upto 8467.69 sq. m.*
> d) *It is clear that construction is below 20,000 sq. Mtrs, and thus, is excluded from getting environment clearance as per provision of the EIA notification. Further, if the Respondent No.11 exceeds construction over 20,000 sq. m, it is required to obtain an EC.*

The main thrust in withdrawing the notice was on the fact that the threshold level of 20,000 sq.m was to exceed pursuant to the revised plan/commencement certificate dated 9th April, 2013, therefore, the answering Respondent had applied for EC on 7th September, 2013 and 30th June, 2016 but till then, construction was below 20,000 sq. m. The SEIAA in its meeting held on 10th December, 2019 again considered the proposal of answering Respondent and took notice of the fact that the notice issued to the Answering Respondent under Section 5 of the Environment Protection Act, 1986 (EP Act) had been withdrawn on 16th November, 2019 and that SEAC also observed that the answering Respondent had complied with all the points raised in 91st meeting, therefore, it recommended the grant of EC to the answering Respondent. After 6th February 2020, SEIAA granted EC to the answering respondent subject to complying with certain conditions, pursuant to the same on 18th February, 2020, the final grant of EC was made in favour of the answering Respondent which has been impugned herein. Having cited the above course of proceedings, it is mentioned that the entire

procedure has been followed in accordance with law. Therefore, the appeal deserves to be rejected.

5. The stand of **Respondent No.4/SEIAA** is as follows:

Through it's affidavit dated 21.02.2023 at page No. 1053 to 1059 of the paper book, the facts narrated by it are almost identical to the facts which have already been mentioned by us above in the affidavit of the Project Proponent. We find it to have been said by the SEIAA that in its 99th Meeting held on 10.12.2019, it was noted that the earlier issued show cause notice under Section 5 of the Environment (Protection) Act, 1986 had been withdrawn by the Environment Department vide letter dated 16.11.2019 and that all issues relating to the Environment including air, water, land, soil, ecology, biodiversity and social aspects were examined and after being satisfied in regard to the fact that the Project Proponent had satisfactorily complied all the points raised in the 91stMeeting of the SEAC-III, recommendation was made to it by SEAC for grant of EC. The said recommendation was considered by the SEIAA in its 186th meeting dated 06.02.2020 which included conditions that the Project Proponent would ensure that the CER (Corporate Environmental Responsibility) plan is got approved from Municipal Commissioner/ District Collector and Standard EC conditions would be complied with by the Project Proponent as mentioned in Office Memorandum issued by the MOEF&CC dated 04.01.2019, and accordingly it granted EC in its meeting held on 06.02.2019.

6. The stand of **Respondent No.7/MPCB** is as follows:

The Project Proponent had obtained first consent to Establish on 10.03.2015 for TPA-9337.66 sq. m. & BUA 36611.49 sq. m subject to certain terms and conditions stipulated therein, where-in Bank Guarantees of Rs. 10 lakh & Rs. 5.0 lakh & Rs. 2.0 Lakh were to be furnished but the Bank guarantee demanded had not been submitted. The answering Respondent granted revised Consent to Establish to

Project Proponent on 12.10.2017 for Total Built up Area (BUA) 51358.46 sq. m. including utilities and services as per Commencement Certificate issued by Local Bodies. It is further submitted that the Project Proponent submitted Bank Guarantee of Rs. 10 Lakh as per Consent Condition. The said Bank Guarantee is valid up to 11.10.2022. The answering Respondent has granted amendment in Consent to Establish for construction of Commercial development Project on 13.11.2020 which is valid up to 31.10.2022, which is granted for Total Built up Area 5466789 sq.m. as per the Environmental Clearance dated 18.02.2020.

7. We have heard the learned counsel for the parties and perused the record.

8. From the side of the Appellant following arguments have been made.

There is no provision for ex-post facto EC in EIA Notification 2006, therefore, the Environmental Clearance (EC) in question deserves to be set aside. Thereafter, the appellant drew our attention to Page No. 934 of the paper book which gives chronology in respect of the Environmental Clearance (EC), Consent to Establish and Consent to Operate. Thereafter, he drew our attention to Page No. 949 of the paper book which shows that initially commencement certificate was issued to the Project Proponent on 28.03.2008 for the Total Built up Area (BUA) 17995.00 sq. m. for which no Environmental Clearance (EC) was required. On 09.04.2013, the Project Proponent enhanced the Total Built up Area to 21368.30sq.m.,thereafter, the Project Proponent had applied for Environmental Clearance (EC) on 09.05.2013 because the Total Built up Area (BUA) of construction exceeded threshold limit of 20,000 sq. m. Subsequent Commencement Certificates dated 30.09.2015, 24.11.2016, 31.03.2018, 04.10.2018, 16.05.2019 and 08.01.2020 have been shown to have been granted for different Total Built up Areas (BUA) with the conditions imposed while granting these commencement certificate, that EC would be obtained prior to initiating

the construction beyond the 20,000 sq. m. Attention is also drawn by the learned counsel for the Appellant to Page No. 950 of the paper book which contains Maharashtra Pollution Control Board's (MPCB) consents and conditions for obtaining Environmental Clearance, where-in it is recorded that Consent to Establish granted on 10.03.2015 for Total Built up Area (BUA) 36611.49 sq. m., stipulates consent condition No.12 mandating obtaining prior Environmental Clearance. Similarly, Consent to Establish granted on 12.10.2017 for Total Built up Area 51358.46 sq. m. stipulates condition No.12 related to the same that is the Project Proponent would obtain prior Environmental Clearance (EC). The main thrust of the Appellant's argument appeared to be that when the Project Proponent had in mind the larger construction to be made i.e. beyond the 20,000 sq. m., in that condition he was required to obtain prior Environmental Clearance even if construction had not exceeded 20,000 sq. m. In view of this it was emphasized by him that the impugned EC which has been granted, should be treated to have been granted *ex-post facto*. There is no provision for ex post facto Environmental Clearance, therefore the construction made by the Project proponent prior to obtaining EC needs to be treated to have been made in violation and for that Environmental Compensation should be assessed / levied from it.

9. On the other hand, from the side of the Respondent No.11/ Project Proponent mainly it has been hammered that the judgment of Hon'ble Bombay High Court in Writ Petition No. (L) 655 of 2014, ***Glomore Construction and Ors. Vs. the Union of India & ors.*** says that there was no requirement for prior Environmental Clearance (EC) to be obtained for the present project as long as the Project Proponent did not exceed actual construction beyond 20,000 sq. m. and he has also placed reliance on judgment of Hon'ble Bombay High court in Writ Petition Lodging No. 470 of 2013, M/s Saumya Buildcon Pvt. Ltd. Vs. Union of India &Ors. delivered on 6th March, 2013, where-in emphasis has been

laid on Para- 17 which is quoted herein-below for the sake of convenience :

> *"17. We do, however, find some substance in the last submission made by the learned counsel for the petitioner that even if the petitioner is required to obtain CRZ clearance from MCZMA again on the basis that the built up area of the project will exceed 20,000 sq. m., the petitioner is entitled to get the same reliefs which this court has been granting in case of many other parties where similar prayer was made. In Writ Petition No. 1916 of 2012 (Vardhman Developers Limited Vs. Union of India &Ors.) and Writ Petition No. 2809 of 2012 (Nahur Vivekanad Co-operative Housing Society Ltd. &Anr. Vs. Union of India &Ors.). We have rejected a similar contention urged on behalf of the respondent authorities that when the project proponent cannot undertake construction project for more than 20,000 sq. m of built up area without obtaining prior environmental clearance, the project proponent cannot be allowed to commence the construction within the limits of 20,000 sq. m of built up area without obtaining prior environmental clearance. This court has held that when clearance are required only for projects with built up area exceeding 20,000 sq. meters, redevelopment projects for residential buildings should not be unnecessarily delayed even to the extent of construction upto 20,000 sq. meters when the developer is ready to give undertaking not to exceed the construction beyond 20,000 sq. meters without first obtaining environmental clearance. This court has noted that the Authorities take considerable time for taking a decision on the application for environmental clearance or for CRZ clearance. In the meantime the redevelopment projects are being delayed. This court has granting relief in such cases on the basis that even if ultimately the authorities were to reject the applications for clearance, there will be no illegality in so far as the developer has made construction upto 20,000 sq. meters."*

10. The relevant portion of the judgment of Hon'ble Bombay High Court in Writ Petition No. (L) 655 of 2014, ***Glomore Construction and***

Ors. Vs. the Union of India &ors., delivered on 24th March, 2014 is as follows:

> *"2. The grievance of the Petitioners is that though the Petitioners propose to construct the buildings, which are less than 20000 sq. m. and though this court, in number of cases, has held that for construction of buildings, which are below 20000 sq. m., environmental clearance is not required, even then, Respondents State have issued a stop work notice, directing the Petitioners to stop the construction work of the building which are in project and are admittedly below 20000 sq. m. It is submitted that the petitioners have given an undertaking that they shall not carry out construction work of the buildings beyond 20000 sq. m. It is submitted that in view of this, the impugned notice which has been issued by the Respondent No.3 may be stayed."*
>
> *"3. This court in several petitioners, has already held that Environmental Clearance for the purpose of construction of building below 20000 sq. m. is not required and the said orders have not been challenged by the Government of Apex Court. A Notification, accordingly, has been issued by the State government recently, taking into consideration, the law laid down by this court. In spite of that, the impugned notice has been issued by Respondent No.2 Prima facie, therefore, case is made out for grant of ad-interim relief."*

Based on the above, learned counsel vehemently argued that it is absolutely clear that the above judgment of the Hon'ble Bombay High Court, which has jurisdiction over this Tribunal, have to be respected and based on that position of law only, the judgment in the present case should be delivered.

11. From the side of the Applicant, in rebuttal, the reliance is placed on the judgment passed by this Tribunal in Appeal No. 66 of 2014, ***Sunil Kumar Chugh & Anr. Vs. Secretary, Environment Department Government of Maharashtra 5 others,*** delivered on 3rd September, 2015, wherein reliance has been placed on Para 22, which is quoted herein-below for the sake of convenience:

> *"22. Several judgments of the Hon'ble High Court of Judicature at Bombay namely, copy of order dated 29.03.2012 in Naresh Janardhan Mali Vs. The State of Maharashtra and Ors., copy of order dated 24.09.2012 in Vardhaman Developers ltd. Vs. Union of India, copy order dated 16.01.2013 in Nahur Vivekanad CHS Vs. Union of India, Copy order dated 06.03.2013 in Saumiya Buildcon Pvt. Ltd. Vs. Union of India, Copy of order dated 09.05.2013 in Tridhatu Ventures LLP Vs. State of Maharashtra, copy of order dated 21.06.2013 in vision Developers Vs. Union of India, Copy of order dated 18.12.2013 in vardhaman Developers Ltd. Vs. Union of India, copy of order dated 24.03.2014 in Glomore Construction Vs. Union of India were cited to buttress the claim that the construction without prior Environment Clearance was legally permissible. In answer, Learned Counsel appearing on behalf of the appellants submitted that these judgments cannot be regarded as a law declared and will not be binding upon this Tribunal, more particularly so because the Hon'ble High Court gave permission to construct up to 20,000 sq. meters without Environment Clearance only on a case to case basis and did not expound law with reference to EIA Notification, 2006. It is true that the said judgments cannot be regarded as a law declared and binding all courts within the territory of India as is the law declared by the Supreme Court under Article 141 of the Constitution. However, if the expounding of the law has been made by the Hon'ble High Court, such exposition of law will certainly have persuasive effect on us. On perusal of these judgments one finds merit in the submission made by the appellants that the Hon'ble High Court dealt with the exigencies of the fact situation on case to case basis and granted permissions to*

construct up to 20,000 sq. meters without Environmental Clearance. Nowhere we find that the Hon;ble High Court considered the scope and scheme of the EIA Notification, 2006 and expounded the law concerning need to have prior EC for the construction as specified in Entry 8 (a) of EC Regulation, 2006. Significantly, in Vardhaman Developers case the Hon'ble High Court, directed the petitioners not to claim any equity on the basis of the order made and further clarified that no equity shall be created in favour of the petitioner when its application for Environment Clearance is considered by the Authority and the authority was to consider such proposals for Environment Clearance on its merits without being influenced by the order. The judgments, therefore, need not persuade us to hold that the Respondent No.5 is without any blame of violating EIA Notification, 2006 by undertaking construction and continuing with it before the Environmental Clearance was granted."

12. Having relied upon the above judgment the learned counsel for the appellant has distinguished the facts of ***Glomore Construction and Ors. Vs. the Union of India &ors,*** from the facts of the case in hand and pointed out that the view taken by the Hon'ble Bombay High Court in that case would have only persuasive effect on the Tribunal and that the Tribunal found that nowhere the Hon'ble High Court considered the scope and scheme of EIA Notification 2006 concerning the need to have prior EC for construction as specified in Entry 8 (a) of EC Regulation 2006, therefore, this Tribunal should rely on the law laid down by the Tribunal in above judgment, where-in it is said in Para 3 that the EIA Notification 2006 dated 14th September, 2006 requires prior EC for building and construction projects having Built up Area of more than 20,000 sq. m., which is issued by MoEF&CC, Government of India in exercising of powers under Section 3 of the EP Act and rules framed there-under. Further, in para 4, it is recorded that according to the appellant, in the said case, Slum Rehabilitation Authority had recorded

in clear terms that proposed Built Up Area of the project exceeded 20,000 sq.m. and, thus required EC from MoEF&CC, Government of India and same will be insisted upon before approval of further EC/ Commencement Certificate to first Rehabilitation building. Notwithstanding the fact that Notification of 2006 clearly stated that no construction of any nature shall commence without obtaining prior EC, yet the construction of the project had started in full swing and the authorities including the Environment Department, Government of Maharashtra, failed to take any effective action against the construction despite various complaints made by the Appellant.

13. In para – 43 of the said judgment, it is recorded that the Project Proponent violated the EC Regulations, 2006 by undertaking construction before the EC was granted and thereby denied the realistic environmental safeguard to be in place. Further, it is mentioned in that paragraph, this begs a pertinent question as to whether EC in question needs to be set aside and the construction which includes rehabilitation component/ building comprising of 263 flats, 61 shops, 4 tenements of welfare centre, 4 tenements of Balwadi, Society office and Municipal Office, should be exposed to its logical consequence. In the opinion of the Tribunal it was held that when there is some space left for providing certain safeguards and seek compensation for the violation of EC regulations, it would be rather harsh to set aside the EC and instead the Project Proponent needs to be saddled with appropriate measure of compensation and directed to make certain amendments in the construction of sale component building, the construction of which has been stopped vide order dated 30th April, 2014 to maintain *status quo* so as to provide adequate parking spaces as required, to avoid spilling over of the vehicles on the public streets and cause congestion of traffic leading to adverse impact on the environment.

14. Having cited this judgment learned counsel for the appellant urged that in this judgment the Tribunal had considered the judgment delivered by the Hon'ble Bombay High Court in Writ Petition No. (L) 655 of 2014, ***Glomore Construction and Ors. Vs. the Union of India & ors.,*** which has been cited above and yet the opinion expressed in it was that if the Total Built up Area (BUA) exceeded 20,000 sq. m. it would require prior EC and that the view taken by the Hon'ble Bombay High Court that if the construction was not exceeding 20,000 sq. m., the same would not be treated to be violation even if the prior EC was not obtained, as the same would be required only when the construction exceeded 20,000 sq. m., the said view was discarded by the Tribunal distinguishing the facts of the said two cases.

15. On the other hand, from the side of the learned counsel for the Project Proponent it has been vehemently argued that the opinion given by the Tribunal that the judgment of Hon'ble Bombay High Court would have only persuasive effect on it and that nowhere the Hon'ble Bombay High Court considered the scope and scheme of EIA Notification 2006 and expounded the law concerning need to have EC for construction as specified in Entry 8 (a) of EC Regulation 2006, is wrong appreciation of the judgment by the Tribunal and insisted that the view of Hon'ble Bombay High Court should be adhered to.

16. On the basis of the respective arguments of the parties concerned, we find that following questions need to be answered by us in this case

I) Whether it would be treated to be violation on the part of the Project Proponent not to obtain prior EC, though the project which it had undertaken to build up, was ultimately going to exceed 20,000 sq. m. Area, even if actual construction remained below 20,000 sq.m., in the light of the judgments of Hon'ble Bombay High Court delivered in ***M/s Saumya Buildcon Pvt. Ltd.***

Vs. Union of India and Glomore Construction and Ors. Vs. the Union of India &ors.?

II) Whether the act of the Project Proponent, in not obtaining prior Environmental Clearance, despite the fact that it had in mind to construct the Project beyond the 20,000 sq. m. and had obtained commencement certificates also, though construction remained below 20,000 sq.m., would be treated to be a violation on its part, in view of the position of law laid down by this Tribunal in ***Sunil Kumar Chugh & Anr. Vs. Secretary, Environment Department Government of Maharashtra 5 others?***

III) Whether, if Tribunal comes to the conclusion that the Project Proponent has committed violation in not obtaining prior EC and proceeded with the construction, the EC would be required to be set aside ? if yes, its consequence.?

IV) What relief appellant is entitled to granted ?

17. FINDINGS:

Findings on question No.1 & 2 :

In respect of question No.1 and 2, we have gone through the judgment of Hon'ble Bombay High Court in ***M/s Saumya Buildcon Pvt. Ltd. Vs. Union of India*** case which in para-17 clearly says that if the Project Proponent does not exceed 20,000 sq. m. construction for residential buildings, without obtaining Environmental Clearance the same would not be treated to be violation of EIA Notification 2006, but as soon as it exceeds the said threshold level, it would require prior EC. This very position of law is reiterated by the Hon'ble Bombay High Court in the ***Glomore Construction and Ors. Vs. the Union of India &ors.***

which is evident from the paragraph cited above. Against this judgment, there is a judgment of this Tribunal, in ***Sunil Kumar Chugh & Anr. Vs. Secretary, Environment Department Government of Maharashtra 5 others*** case, which says that whether construction exceed 20,000 sq. m. or not, if the project is likely to exceed 20,000 sq. m. for which approval has been taken, prior EC must be obtained by the Project Proponent before starting any construction. In our view, EIA Notification 2006 is silent on this point as to whether before initiating any construction of building project, the prior EC would be required or not, if construction exceeds 20,000 sq. m. at any future point of time but this grey area appears to have been covered by the above judgments cited by us. Since the Hon'ble Bombay High Court is the jurisdictional High Court under whose jurisdiction this Tribunal is functioning, the view taken by the Hon'ble Bombay High Court would have to be followed by us, though in our view the provision laid down in EIA Notification 2006 appears to be that if large building construction project is to be undertaken by any builder /Project Proponent who aims to certainly exceed 20,000 sq. m. of Total Built up Area, it should obtain prior EC in the interest of protection of environment because at the initial stage it would be feasible to put in place all such systems which would be conducive to protecting environment after thorough prior study. If at subsequent stage after crossing the Built up Area of 20,000 sq. m., further permission is granted to expand a project, that would certainly harm the environment. But because of the above view taken by the Hon'ble Bombay High Court, we are going by the same. In the present case, first Commencement Certificate was taken in the year 2008 for the BUA 17995.00 sq. m. which was below 20,000 sq. m. Threshold limit and hence

prior EC was not required to be obtained before starting construction. The Project Proponent in this case has been granted commencement certificate on 09.04.2013 for Total Built up Area 21368.30 sq. m., exceeding 20,000 threshold limit. Therefore, it required prior EC to be obtained. On 07.09.2013, application for EC was moved before the SEIAA Maharashtra for which a long process started for considering the same which is apparent from the pleadings above and ultimately the impugned EC was granted on 18.02.2020. Prior to grant of impugned EC, the Project Proponent never exceeded the construction beyond the 20,000 sq. m. as stated by it in para 6.18 of their affidavit at Page No.261 of the paper book. Therefore, it is apparent that prior to applying for the prior EC and same having been granted, the Project Proponent did not exceed threshold limit of 20,000 sq. m and whatever construction below that was done by it would not be treated to be violation in terms of the judgments of the Hon'ble Bombay High Court cited above. Because of this reason, we also come to the conclusion that impugned EC would also not be treated to be ex- post facto. Therefore, question Nos.1 and 2 stand answered in favour of the Project Proponent against the appellant.

Finding on question No.3.

In respect of question No.3, we are of the opinion that since the answers to the question No.1 and 2 have gone in favour of the Project Proponent and against the appellant, this question would require to be answered to the effect that no violation is committed by the Project Proponent in proceeding with construction. It is decided accordingly.

Finding on question No.4

In respect of question No.4 as regards relief to the appellant we are of the view that the relief for quashing impugned EC does not

deserve to be allowed. We may also note that the Project Proponent has already given all the details of the measures taken/ to be taken by it for the entire project regarding water, energy, management of waste, rain water harvesting, storm water management etc. We have also noted that as per page No. 1082 of the paper book, Project Proponent is going to incur the 1.99 cr. which is 1.5% of Capital cost of project towards the CER and EC specifically mandates to him to get that CER (Corporate Environmental Responsibility) approved from Municipal Commissioner / District Collector.

18. We have also noted that as per EC letter at page Nos. 32 to 42, PP has proposed comprehensive plan for treatment and recycle/ reuse of sewage, rain water harvesting, storm water management, organic Waste Composting, energy conservation including solar water heating, and tree plantation. Estimated project cost is Rs. 132.68 cr. Whereas capital cost of environmental management plan (EMP) is Rs. 2.68 cr and annual O &M provision is Rs. 58.27 lakh. EMP seems to be planned for both already constructed as well as proposed construction. Hence, apprehension that PP has tried to save on expenditure for protection of environment stands dispelled.

19. At this stage we are seriously concerned about practice of granting Commencement Certificate for BUA beyond 20,000 sq. m. by the Municipal Authorities without ensuring availability of environmental clearance when BUA is more than 20,000 sq. m. In OA 13-2021 SEIAA Maharashtra had submitted affidavit dated 15.07.2022 stating that-

> "VI. *In order to reiterate primary responsibility of Local Planning Authority Urban Local Bodies Circular instructions are being issued by Department of Environmental and Climate Change government of Maharashtra.*
>
> *a) State of Commencement Certificate- At the time of granting Commencement Certificate to construction projects where EIA Notification, 2006 is applicable, the authority concerned, should verify whether prior Environmental Clearance has been granted.*

If authority comes across any violation, Commencement Certificate should not be given unless the project has received valid prior EC bearing EC identification Number. (ECs given after 20.10.2021 bear EC Identification Number) and the same to be brought to the notice of Regional Officer Maharashtra Pollution Control Board, who should initiate action in exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986 and also inform EC Co-ordination Cell/ SEIAA/"

It seems that Government of Maharashtra has conveniently forgotten the said Affidavit. We direct Chief Secretary Maharashtra to personally ensure that necessary directions are issued within one month of this order.

20. Appeal is accordingly dismissed.

Dinesh Kumar Singh, JM

Dr.Vijay Kulkarni, EM

April 3, 2023.
Appeal No. 26/2020(WZ)
Sachin J.

1091

T. D. O.
OFFLINE
D.P.A. No. 093
Date 30/06/2022

CTDO/OUT/12122023/272
Date : 14/12/2023

Surat Municipal Corporation
Town Development Department
Development Permission

~~OFFLINE~~
T.D.O./DP/No.: 246
Date 15 - 12 -2023

With Reference to the Application for Development Permission Number **SWZ/30062022/111 Dated 30/06/2022** permission is hereby granted under Section 29(1)(i)/29(i)(iii),34,49(i)(b) of Gujarat Town Planning and Urban Development Act, 1976, under Section 253 and 254 of Bombay Provincial Municipal Corporation Act, 1949,

To,
RAJENDRA SUGANCHAND SHAH & Others
2,SHIVANGI BUNGLOWS, NEAR UMRIGAR SHCOOL, UMRA, SURAT

c/o,
Rao Kushal Sohan
Architect
TDO/AR/535
Address : - 55,Mehasana Soc.,Opp.Laxmi Heart Hospital,Nava Vadaj Road,Ahemdabad City, Gujarat
Name Of Developer :- Rupesh Balwantbhai Brahmbhatt
Reg No. :- TDO/DEVR/3053
Address :- 23, Sujan Soc.,Nr.Shreyas Foundation, Ambawadi, Ahmedabad, Gujarat

Subject :- Development Permission Applicant On Development Scheme :- **TP Scheme no. 4(Umra-South), TP Status :- Final**

R.S. No.	Block No	O.P. No.	F.P. No.	C.S. No.
76	**94-1/a+1/b to 94-18/a+18/b, 94**	**49**	**F.P.No-117**	**-**

Case Date :- **28/07/2023** Case No :- **SWZ/30062022/111**

Development Type :-	**Assembly-3.**	Building Type :-	**Multiplex with mall**

Conditions :-

1	Laminated copy of the Sanctioned plan shall have to be displayed/made available at the site.
2	Illegal construction against the sanctioned plan shall not be regularized in any case.
3	Certificate of Registration from the Competent Authority under provisions of the Building and other Construction Workers (Regulation of Employment and Condition of Service) Act,1996 shall have to be submitted to the Surat Municipal Corporation.
4	Name and details of buildings/project should be written in Gujarati language also. The Size of such display/ board should be larger than display in English language.
5	The Developer/Promoter shall not carry out any work of promoting/ advertising/ marketing/ booking/ offers related to selling of the real estate project of plot/ building/ apartment or any part thereof, without having registered the real estate project/ plot/ apartment/ building or any part thereof, with the Real Estate Regulatory Authority (RERA) formed by the State Government under Section 3 of the Real Estate (Regularization and Development) Act, 2016.
6	Environment Clearance N.O.C. shall have to be submitted before the construction up to the Plinth Level.

Subject to the submission of detailed working drawing, and structural drawing(s) along with soil investigation report before the commencement of the work.

By Order,

I/c Town Development Officer
Town Development Department
Surat Municipal Corporation

AJIT B. JARIWALA
ARCHITECTS

CA / 2000 / 25675
IIA : 14498
S.M.C. : TDO / AR/ 97

PROJECT MAPPING REPORT OF THOTH MALL

Final Plot No. 117 of Town Planning Scheme No.4 (Umra-South), admeasuring 29,222 sq. mtrs with total Built-up area of 1,11,225.30 sq mtrs,Block No. 94 (erstwhile Survey No. 76) Village Althan, Taluka Majura, District Surat, Gujarat ("**Subject Plot**")

Report Number-1-2025

Report Submitted to- Thoth Mall and Commercial Real Estate Pvt Ltd.

Report prepared by- Ar. Ajit B Jariwala

Introduction

We Thathastu Architects (Proprietor Ajit B Jariwala), Architects having registration No. TDO /AR/97 and affiliated/accredited with Surat Municipal Corporation and registered with Council of Architecture via registration no CA/2000/25675 state as under:

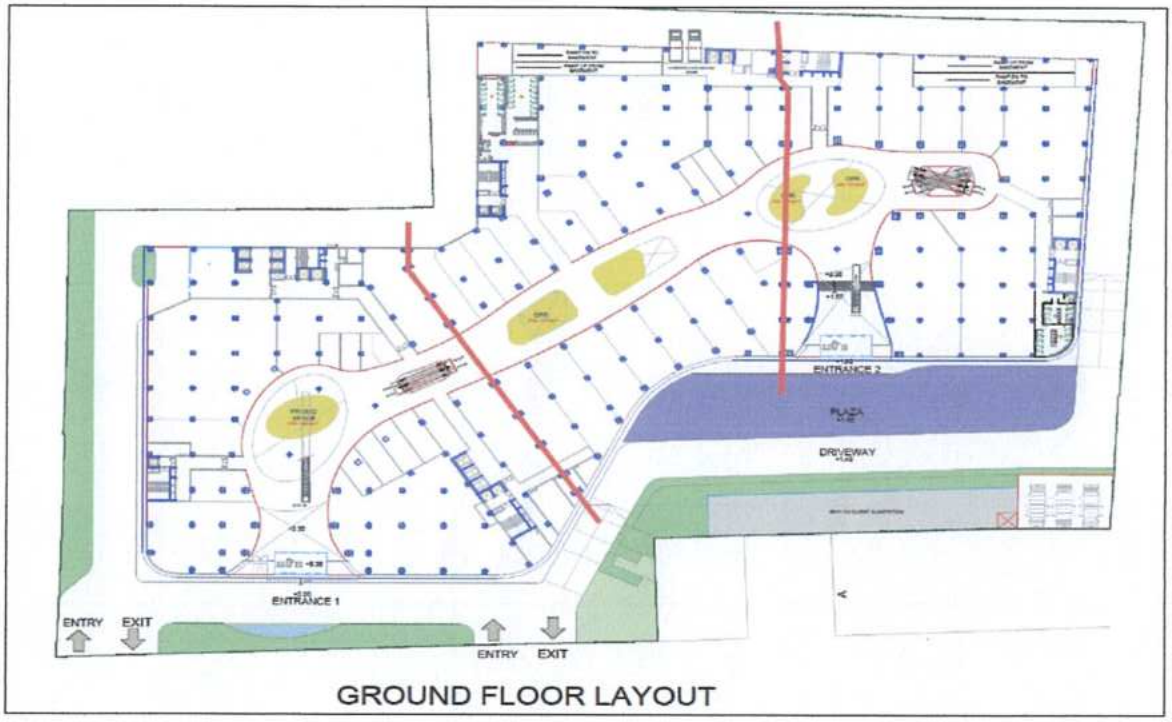
1. We have been engaged by Thoth Mall (client) to prepare a report mapping the progress of the project of client from inception till date.
2. We have prepared this Report basis the documents provided, explanations given by Client and our inspection of the Project Site
3. This Report is primarily a mapping report only and offers no opinion on any aspect of the development undertaken by the Client at the Project site.

12, ASHOKNAGAR SOC.,P.F.OFFICE LANE,OPP.RAVIDHAM SANKUL,ATHWALINES,SURAT. TEL: +91 261 2667474/75

- **Details of the Project:**

Project Name:	Thoth Mall
Architect:	Vitan Architects, Jagrut Patel, Ahmedabad.
Structural Consultant:	ALFA Consultancy services
Project Configuration:	This Project Comprises of 3 Basements+ Ground Floor+ UG Floor+ 4 upper levels. Total Building height- 35.95 mtrs
Structural System:	The Structural System of building comprises of Conventional frame Structure with RCC walls, columns, beams & slab and Partly PT slabs & Beams. The total building area is confined by 600 mm thick diaphragm Wall with 2 level of anchors as approved by soil consultant. As per Geotechnical/Soil Investigation report Foundation has been proposed with isolated footing and Raft with Tie beam support.
Execution Methodology:	The overall building has been divided in three parts i.e. Part A, Part B, and Part C as depicted below in the Plot Layout diagram. In order to facilitate the excavation, entire site was retained with construction of Diaphragm wall. Post construction of Diaphragm wall partwise excavation was carried out. Civil work execution has been planned partwise i.e. Part A, Part B, Part C for ease of construction.

- **PLOT LAYOUT**



GROUND FLOOR LAYOUT

12, ASHOKNAGAR SOC.,P.F.OFFICE LANE,OPP.RAVIDHAM SANKUL,ATHWALINES,SURAT. TEL: +91 261 2667474/75

- **Landscape features:**

(i) Location & Area

a. Plot No.-117 forming part of Town Planning Scheme No. 4 (Umra-South), Block No. 94-1/a+1/b to 94-18/a+18/b, 94 (erstwhile survey no. 76) Village - Althan, Taluka - Majura, District - Surat, State – Gujarat.

b. Site Coordinates:

i. 21°09'41.38"N 72°47'51.59"E
ii. 21°09'37.91"N 72°47'52.20"E
iii. 21°09'43.46"N 72°47'53.78"E
iv. 21°09'41.87"N 72°47'54.15"E
v. 21°09'39.56"N 72°47'56.19"E
vi. 21°09'38.78"N 72°47'56.38"E
vii. 21°09'44.17"N 72°47'58.83"E
viii. 21°09'40.18"N 72°47'59.37"E

Street View

Satellite View

(ii) Soil Analysis as per Soil Investigation/Geotechnical Report.

a. Method of Drilling: Rotary Drilling
b. Diameter of Borehole: 150 mm
c. Soil Composition & Texture (from top to bottom, approximate):

i. 0–1.5 m: Black stiff high plastic clay with sand
ii. 1.5–4.5 m: Yellow stiff plastic silty clay with sand
iii. 4.5–12.0 m: Yellow very stiff high plastic clay with sand
iv. 12.0–18.0 m: Yellow hard plastic silty clay with fine sand
v. 18.0–33.5 m: Layers of silty sand, gravel, sand, and clay with increasing density
vi. Moisture Content: 15–26% (varies with depth)

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vii. Particle Size: Clay 5–20%, Silt 25–70%, Sand 10–65%, Gravel up to 35%
viii. Shear Strength: Undrained shear strength ranges from 0.97 to 3.16 kg/cm²

(iii)Groundwater Status

a. Depth of Water Table: 9.60 m from ground level

(iv)Following are the engineering implication understood from the Geotechnical/Soil Investigation report.

a. The top 10 m of soil is inadequately dense, for a foundation.
b. Dense silty sand and gravel below 10 m are strong and suitable for raft or pile foundations.
c. Groundwater at 9.4 m will require dewatering during construction.

(v) Basis the observation from the Soil Investigation Report, the Structural Consultant has observed as under:

a. Being near to the river the soil is alluvial in nature i.e. (Sand, Cly, Silt, Gravel etc). Which means it has pronounced tendency to cave or collapse under pressure.
b. High groundwater levels creating pressure on the soil and affecting overall stability.
c. High risk of lateral soil movement if not properly supported, i.e. landslides etc.
d. Potential risks of cracks/vibrations/collapse of nearby buildings and utilities requiring protection from settlement or ground movement.

(vi)Hence, structural consultant recommended the following measures be adopted in order to secure the soil on the subject plot as per its report:

a. Installation of a diaphragm wall system together with controlled dewatering is the most appropriate soil stabilization solution
b. Carrying out groundwater removal
c. Executing prestressed anchoring at various levels mentioned in structural drawings — by way of excavation and dewatering and
d. Installing Retaining Wall

- The proposed soil stabilization measures, as advised by the structural consultant, were essential to manage the high groundwater level (around 9.6 m below ground) and to prevent soil collapse or landslides within the plot, adjoining areas, and along the Udhna Magdalla Road. Basis the Soil Investigation Report and the certificate of the Structural Consultant, activities for securing the plot were carried out by Thoth.

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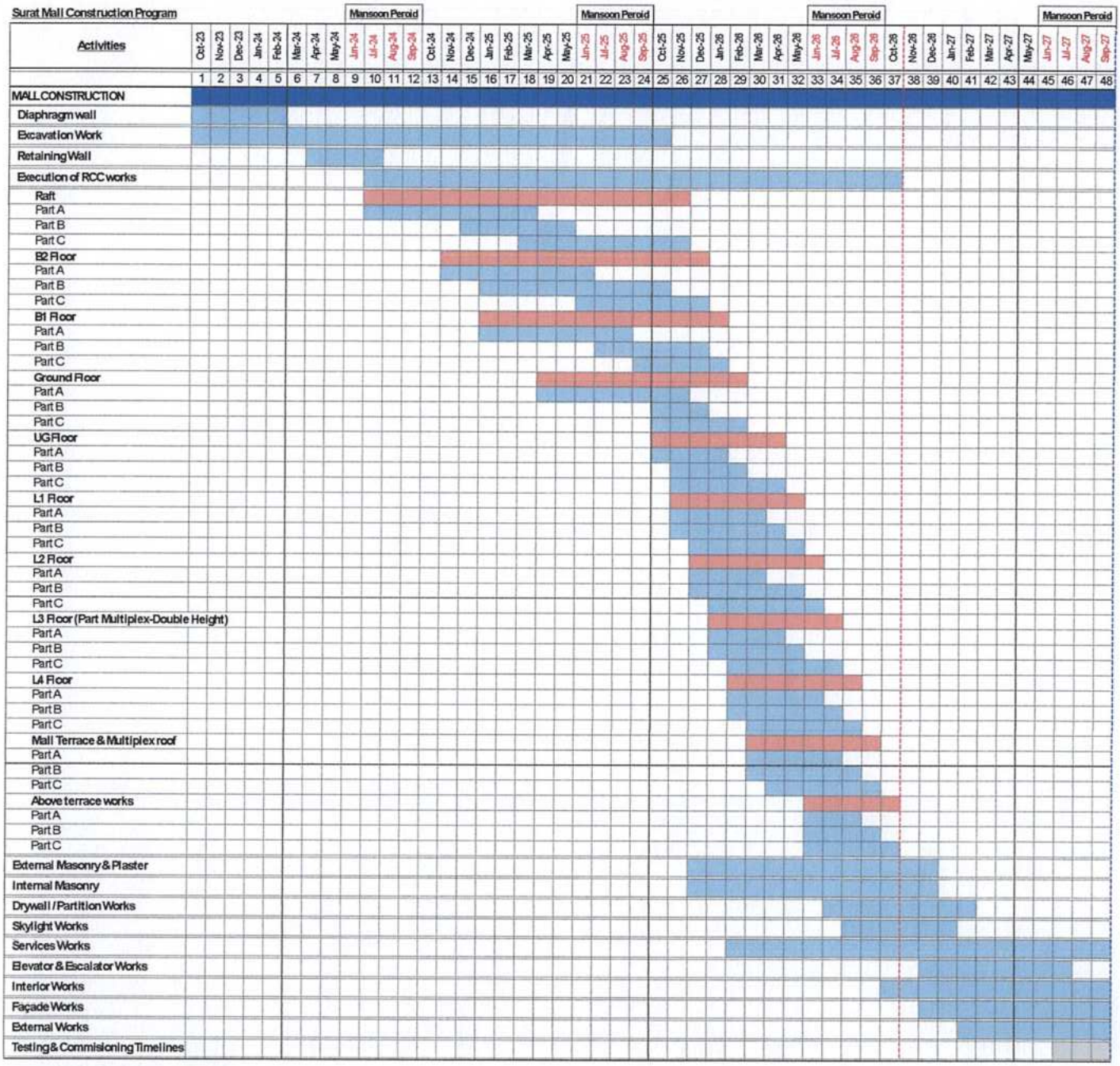
- **Project Timelines:**

The Project timeline chart below has been prepared by the Client for the purpose of estimating the overall timeline for project completion



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- **Details regarding activities undertaken at site:**

Sr no	Activities	Date for issuance of Work Order issuance	Date on which work started at site	Date on which work was completed or expected to be completed at site	Remark
1.	Site Barrication/Fencing	13thJun 2023	24th August 2023	24th Oct 2023	Completed
2.	Diaphragm wall	18th October, 2023	19th October, 2023	23rd February, 2024	Anchor distressing work in progress
3	Site excavation	15th October, 2023	19th Oct'23	30th jan'26 (Expected)	90% Completed
4	Retaining wall	26th April, 2024	31st May, 2024	03rd July, 2024	Completed
6	Civil Works	24th Apr'24	1st Jun'24	30th Oct'26 (Expected)	Under Progress

- **Element wise RCC Work Completion Status Till 30th Sept'25:**

Sr no.	Item Description	Part -A	Part -B	Part-C
1.	Excavation	100%	100%	80%
2.	Raft Foundation	100%	100%	60%
3.	Tie Beams	100%	100%	40%
4.	Back filling	100%	100%	50%
5.	Grade Slab	100%	100%	65%
6.	Columns B3 to B2	100%	85%	80%
7.	B2 Floor Slab	100%	90%	25%
8.	Columns B2 to B1	100%	70%	15%
9.	B1 Floor Slab	100%	35%	0%
10.	Columns B1 to Ground	100%	10%	0%
11.	Ground Floor Slab	65%	0%	0%
12.	Columns Gr to 1st Floor	0%	0%	0%

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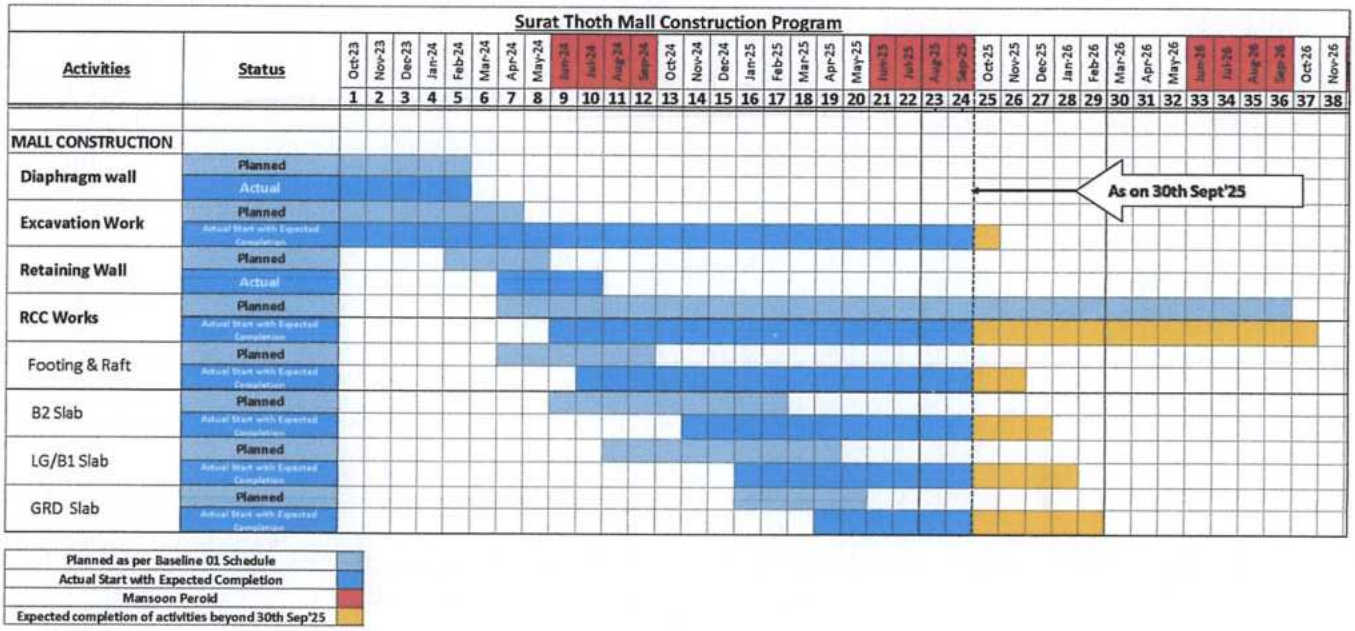
- **Mapping Chart showing month wise progress of the Project from inception till 30th September, 2025**



Note:

Excavation works are getting extended beyond planned timelines, because of following reasons:

1. Excessive rain happened during last two monsoon period i.e. annual year 2024 & 2025
2. Original program was to take up the building floor wise in one go. However, due to incessant rains during past two monsoons, we had to construct the building in a phased manner.
3. Hence excavation & RCC works are taking longer time than planned.

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Conclusion:

This Report is prepared by us based on the information and documents provided and the explanations/clarifications given by the Client and also based on our observations during the site visit of our civil and structural engineering team on 10th October, 2025.

The Documents referred to above are as under:

(i) Raja Chitti
(ii) Quarry Permits
(iii) Work Orders
(iv) Registers
(v) Soil Investigation Report
(vi) Structural Consultant Certificate
(vii) EC

Dated this 30th day of October, 2025

Yours Faithfully,

TATHASTU ARCHITECTS,
AR. AJITKUMAR B JARIWALA

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ST790501
T. No. 3004897999
Billing mode 30 days
Distribution date 28/11/2023

Torrent Power now on WhatsApp
Scan to register
OR Say hi to 8141970070
•Bill copy •Bill payment & offer
•Submit meter reading •Complaint registration
•Submit safety concerns •Manage multiple services

YOUR DETAILS

THOTH MALL AND COMMERCIAL REAL ESTATE PVT. LTD.
SY-76 TPS-4 PLOT-94 GR FL.
UMRA SOUTH,
U.M. ROAD,
ALTHAN, MAJURA,, SURAT-395017

CATEGORY
Commercial

SUPPLY TYPE
Three Phase

SANCTIONED LOAD
90.00 kW

CONNECTED LOAD
0.00 BHP

BILLING MONTH
November 2023

READING DATE
25/11/2023

BILL DATE
26/11/2023

CONTRACT DEMAND
99.00 kVA

LTMD

CUSTOMER ID
501148008

SUB STATION
CHANDRAMANI SOC.(UM ROAD)-SS

BILLING DEMAND
84.50 kVA

e-Bill

YOUR BILL

Thank you for your previous payment of ₹0.00 on .

₹42,880.00

DUE BY
08/12/2023

SECURITY DEPOSIT HELD
₹3,15,000.00

ADDITIONAL SECURITY DEPOSIT REQUIRED
₹0.00

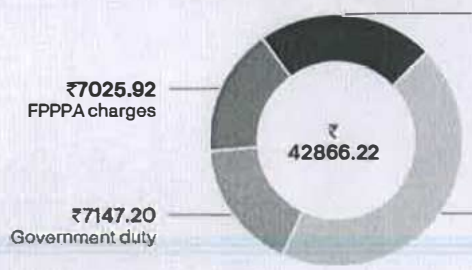
METER DETAILS

Meter No.: BDB00013

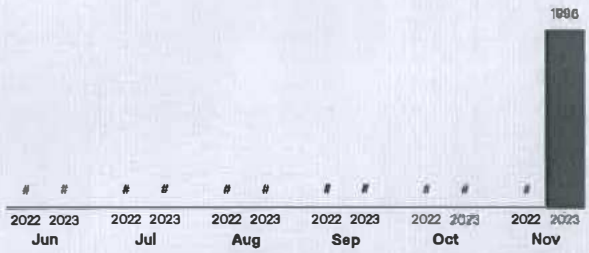
		kWH	KVARH	MDkVA
Present Reading		1010	85	7.28
Previous Reading	-	12	0	0.00
Multiplier	*	2	2	2
Consumption		1996	170	14.56

You consumed **1996 units** this billing cycle.

MAJOR BILL COMPONENTS



CONSUMPTION TREND (IN UNITS)



Not billed in the same month last year.

PAYMENT OPTIONS

1. SCAN THIS QR CODE TO PAY USING MOBILE WALLETS OR PAY ONLINE

UPI BHARAT BILLPAY paytm G Pay
PhonePe amazon pay freecharge
MobiKwik and many more!

Pay online on: conneot.torrentpower.com

NET BANKING | DEBIT/CREDIT CARD | ALL MOBILE WALLETS

2. PAY BY CASH/CHEQUE

You can pay by Cash/Cheque at any of the following authorised Torrent Power Collection Centres near you.

Payment Options:
Plug point
Torrent Power Limited,
Torrent House,Station Road,Surat-395003

1101

આસી. મેનેજર
સુરત મહાનગરપાલિકા
સા.વે.(અઠવા) ઝોન

સુરત મહાનગરપાલિકા
સાઉથ વેસ્ટ(અઠવા)ઝોન ,
આદર્શભવનની બાજુમાં,
અઠવાલાઈન્સ, સુરત.
ફોન નં. ૨૬૬૩૦૪૯–૫૦

નં.સા.વે.ઝોન(અઠવા)/આ. ૭૫૩૯
તારીખ ૮/૧૨/૨૦૨૫

Annexure-10

ફાળવણી પત્ર

પ્રતિ,
PSP Projects Limited
PSP House, Opp. Celesta Courtyard,
Opp. Lane of Vikramnagar Colony,
Iscon-Ambli Road, Ahmedabad
MO. NO 9601637070

વિષયઃ– સુરત મહાનગરપાલિકા સાઉથ વેસ્ટ (અઠવા)ઝોન વિસ્તારમાં આવેલ ટી.પી.નં.૬૫(વેસુ–ભરથાણા–અલથાણ), ફાયનલ. પ્લોટ નં.૬૦ ખુલ્લા પ્લોટની ૧૯૪૦૨ ચો.મી.જગ્યા પૈકી ૪૦૦૦ ચો.મી જગ્યા તેમજ ટી.પી.નં.૪ (ઉમરા–સાઉથ), ફાયનલ પ્લોટ નં.૧૧૬ ના ખુલ્લા પ્લોટની ૪૪૦૪ ચો.મી જગ્યા પૈકી૧૦૧૯ ચો.મી. ખુલ્લી જગ્યા ફાળવવા બાબત.

સંદર્ભઃ– સ્થા.સ.ઠ.નં. ૧૯૪૨ /૨૦૨૪ , તા.૧૩/૧૨/૨૦૨૪ના રોજ મંજુર થયેલ ઠરાવ.

મહાશય,

જય ભારત સહ ઉપરોકત વિષય અન્વયે જણાવવાનું કે,સ્થા.સ.ઠ.નં.૧૯૪૨ /૨૦૨૪ , તા.૧૩/૧૨/૨૦૨૪, થી ઠરાવ્યા મુજબ ટી.પી.નં.૬૫(વેસુ–ભરથાણા–અલથાણ), ફાયનલ. પ્લોટ નં.૬૦ તથા ટી.પી.નં.૪ (ઉમરા–સાઉથ), ફાયનલ પ્લોટ નં.૧૧૬વાળા પ્લોટની ખુલ્લી જગ્યામાં પ્રોજેકટના કામ માટે તા.૦૯/૦૨/૨૦૨૫ થી તા.૦૮/૦૮/૨૦૨૫ સુધી ફાળવવામાં આવેલ છે. સદર ઠરાવ મુજબ ભાડુ રૂા.૯,૦૫,૦૦૦/–(૪૦૦૦ચો.મી. ×૧.૨૫/– પ્રતિ ચો.મી./પ્રતિદિન × ૧૮૧ દિવસ + CGST (૯%) રૂા.૮૧,૪૫૦/– + SGST (૯%) રૂા.૮૧,૪૫૦/– મળી કુલ રૂા.૧૦,૬૭,૯૦૦/–) તથા એક માસનું એડવાન્સ ભાડુ= રૂા.૧,૪૦,૦૦૦/– (૪૦૦૦ ચો.મી. ×૧.૨૫/– પ્રતિ ચો.મી./પ્રતિદિન × ૨૮ દિવસ) CGST (૯%) રૂા.૧૨,૬૦૦/– + SGST (૯%) રૂા. ૧૨,૬૦૦/– મળી કુલ રૂા.૧,૬૫,૨૦૦/–) તેમજ ટી.પી.નં.૪ (ઉમરા સાઉથ)એફ.પી.નં.૧૧૬ સદર પ્લોટનું ભાડુ રૂા.૨,૩૦,૫૯૪ /–(૧૦૧૯ચો.મી. ×૧.૨૫/– પ્રતિ ચો.મી./પ્રતિદિન × ૧૮૧ દિવસ + CGST (૯%) રૂા.૨૦,૭૫૪/– + SGST (૯%) રૂા. ૨૦,૭૫૪/– મળી કુલ રૂા. ૨,૭૨,૧૦૨ /–) તથા એક માસનું એડવાન્સ ભાડુ રૂા.૩૫,૬૭૨/– (૧૦૧૯ ચો.મી. ×૧.૨૫/– પ્રતિ ચો.મી./પ્રતિદિન × ૨૮ દિવસ) CGST (૯%) રૂા.૩,૨૧૧/– + SGST (૯%) રૂા.૩,૨૧૧/– મળી કુલ રૂા.૪૨,૦૯૪/–) અત્રેની કચેરીએ દિન–૩ (ત્રણ) માં જમા કરાવવા આપશ્રીને જણાવવામાં આવે છે.

ઉકત આયોજન માટે ફાળવેલ પ્લોટ ઉપર જરૂરીયાત મુજબના ટેમ્પરરી સ્ટ્રકચર માટે ડેવલપમેન્ટ કંટ્રોલ રેગ્યુલેસનની જોગવાઈઓ મુજબ લાગત વિભાગની મંજુરી મેળવી લેવાની રહેશે. અને જરૂરીયાત મુજબ આરોગ્ય વિભાગ, ચીફ ફાયર ઓફિસરશ્રી (ફાયર ખાતુ) તથા પોલીસ વિભાગ વિગેરેની પરવાનગી તમોએ અચૂક મેળવવાની રહેશે, તેમજ જરૂરી જે તે વિભાગની શરતોનું પાલન અચૂક કરવાનું રહેશે. તથા નિયત સમય મર્યાદા બાદ ઉકત પ્લોટ સાફસફાઈ, લેવલીંગ કરી પરત કરવાની શરતે તથા નીચે જણાવેલ શરતોને આધીન ફાળવણી કરવામાં આવે છે.

શરતોઃ–

(૧)	પ્લોટ ની ખુલ્લી જગ્યા માં કોઈ પણ પ્રકારનું પાકું બાંધકામ કરવું નહિ.
(૨)	સદર હું આયોજન માટે મે. કમિશનરશ્રી સુરત શહેર પોલીસ વિભાગ, સુરત કચેરીનો અગાઉથી સંપર્ક કરી પ્રીમાઈસીસ લાઈસન્સ મેળવવાની રહેશે.
(૩)	પ્લોટની ખુલ્લી જગ્યા માં બનાવવામાં આવનાર લેબર કલોની/ સાઈટ ઓફિસ/બાંધકામ વિગેરે અંગેની ટેમ્પરરી સ્ટ્રકચર ની મંજુરી લાગત વિભાગ સા.વેસ્ટ(અઠવા)ઝોનથી મેળવવાની રહેશે.તથા ટેમ્પરરી સ્ટ્રકચર બનાવ્યા પછી કોઈ ફેરફાર કરી શકાશે નહી.
(૪)	પ્લોટની ખુલ્લી જગ્યા માં બનાવવામાં આવનાર ટેમ્પરરી સ્ટ્રકચરમાં લાઈટ કનેકશન તથા પાણી કનેકશન અંગેની મંજુરી સા.વેસ્ટ (અઠવા)ઝોનના લાગત વિભાગ પાસેથી મેળવવાની રહેશે.
(૫)	આપશ્રી ધ્વારા પ્લોટના વપરાશ દરમ્યાન આસ–પાસના રહીશો ના આરોગ્ય/જાન–માલ/મિલ્કતને નુકશાન થાય તેવી પ્રવૃતી કરવી નહી.
(૬)	સુરત મહાનગરપાલિકા ના અન્ય હેતુ માટે જયારે જરૂર પડશે ત્યારે પ્લોટ ની ખુલ્લી જગ્યા નો કબજો તાકીદે ખાલી કરી યથાવત સ્થિતિમાં પાછો સોંપવાનો રહેશે.
(૭)	પ્લોટ જે હેતુ માટે ફાળવવામાં આવેલ છે. તે હેતુ માટે જ તેનો ઉપયોગ કરવાનો રહેશે. જો અન્ય હેતુ માટે ઉપયોગ કરતા માલુમ પડશે તો આપશ્રી ની ફાળવણી રદ કરી ડીપોઝીટ જપ્ત કરવામાં આવશે.
(૮)	વાહન/ગાડીઓનું પાર્કિંગ પ્લોટની અંદર કરવાનું રહેશે. તેમજ જાહેર રસ્તા પર વાહન/ગાડીઓનું પાર્કિંગ કરાવવુ નહી.
(૯)	તા.૦૮/૦૮/૨૦૨૫ ના રોજ સાંજે ૦૫:૦૦ કલાકે પ્લોટની સાફસફાઈ કરી પ્લોટ નો કબ્જો અત્રેની કચેરીએ યથાવત સ્થિતિમાં પાછો સોંપવાનો રહેશે.

આસી. મેનેજર
સુરત મહાનગરપાલિકા
સા.વે.(અઠવા) ઝોન

1102

સુરત મહાનગરપાલિકા
સાઉથ વેસ્ટ(અઠવા)ઝોન ,
આદર્શભવનની બાજુમાં,
અઠવાલાઈન્સ, સુરત.
ફોન નં. ૨૬૬૩૦૪૯–૫૦

(૧૦)	સ્થાયી સમિતિનાં ઠરાવ મુજબ વપરાશ કર્તા અરજદારની માહિતી દર્શાવતુ બોર્ડ સ્થળ પર પ્રસિધ્ધ કરવાનું રહેશે.
(૧૧)	ઠરાવની શરતો મંજુર ન રાખે તો દિન –૧૫માં પ્લોટ તાકીદે ખાલી કરવાનો રહેશે.
(૧૨)	વપરાશનો સમયગાળો પૂર્ણ થયેથી પ્લોટ તાકીદે ખાલી કરી આસી. મેનેજરશ્રી સા.વેસ્ટ(અઠવા)ને લેખીતમાં જાણ કરશો.
(૧૩)	ઉપરોકત તમામ શરતોનું પાલન અચુક કરવાનું રહેશે, જો ઉપરોકત શરતોનું પાલન કરવામાં ચુક કરશો અને કોઈ અનિચ્છનીય ઘટના બનશે તો સંપૂર્ણ જવાબદારી તમોની રહેશે. જેની નોંધ લેશો.

આસી. મેનેજર 28/11/25
સાઉથ વેસ્ટ (અઠવા) ઝોન
સુરત મહાનગરપાલિકા

નકલ સા.રવાના :– આસી.ચ્યુ.કમિશનરશ્રી, કાર્યપાલક ઈજનેરશ્રી સાઉથ વેસ્ટ(અઠવા)ઝોન પ્રતિ.....જાણ સારુ.

નકલ સ.રવાના :– નાયબ આરોગ્ય અધિકારીશ્રી, આકારણી અને વસુલાત અધિકારીશ્રી, ગુમાસ્તા ઈન્સ્પેકટરશ્રી, સેકશન ઓફિસરશ્રી(ટેક.) સાઉથ વેસ્ટ(અઠવા)ઝોન પ્રતિ..... જાણ તથા આગળની કાર્યવાહી કરવા/કરાવવા સારુ.

Surat Municipal Corporation
સુરત મહાનગરપાલિકા

મુખ્ય કચેરી : મહાનગર સેવાસદન, ... મુગલીસરા, સુરત-૩૯૫૦૦૩ ☎૦૨૬૧-૨૪૨૩૫૪૧-૫૬ www.suratmunicipal.gov.in

F2ANSEUVVM5V

Payer's Copy

Payment Receipt — Civic Application INDIA

Date & Time : 12/12/2024 16:18:22 — Scroll No : 700 / 179

Name & Address : PSP PROJECT LIMITED ,
TP 65(VESU-BHARTHANA-ALTHAN) FP 60

#	Particular	Remark	Amount
1	Other		
	A.Boring Fee,Cutting fee,Meter Testing fee		1200.00
	B.Pani Khata No Rasta Khaodan Charge	-------Do-------	3807.00
	C.SGST Payable(Input) 9%	-------Do-------	343.00
	D.CGST Payable(Input) 9%	-------Do-------	343.00

Center : Athwa Zone
Financial Yr. : 2024-2025
Total Amt. : 5693.00
Amount In Word : Five Thousand Six Hundred And Ninety Three Rupees Only

Cashier No. : 48133
Cashier Name : CHETNABEN SANDIPKUMAR
Cashier Signature :

Payment Mode	Amount	Institute	Detail	Date
Cash	5693.00			

Note :- Receipt is subject to realization of amount of instrument.

Lordsmark Ind.(P)Ltd. 02228502324/2024

Surat Municipal Corporation
સુરત મહાનગરપાલિકા

મુખ્ય કચેરી : મહાનગર સેવાસદન, ... મુગલીસરા, સુરત-૩૯૫૦૦૩ ☎૦૨૬૧-૨૪૨૩૫૪૧-૫૬ www.suratmunicipal.gov.in

TD8MRASY4NFI

Payer's Copy

Payment Receipt — Other-Deposit INDIA

Date : 12/12/2024 16:17:28 — **BCNT** 84/06 South-West Zone — Scroll No : 700/694

Name & Address : PSP PROJECT LIMITED

#	Particular		Amount
1	Other Deposit Receipt		3000.00
	Ref. BCNT :	64 Hydraulic-Water Purification & Distribut	
	GLAC :	8069 Security Deposit for Water-Connection	
	Sub Code :	H-01-05 Water Connection Dp.A/C (for constructio	

Center : South-West Zone
Financial Yr. : 2024-25
Total Amt. : 3000.00
Amount in Word : Three Thousand Only

Cashier No. : 48133
Cashier Name : CHETNABEN SANDIPKUMAR DUMASIYA
Cashier Signature :

Payment Mode	Amount	Institute	Details	Date
Cash	3000.00			

Work Desc. : TP 65(VESU-BHARTHANA-ALTHAN) FP 60

Lordsmark Ind.(P)Ltd. 02228502324/2024

Surat Municipal Corporation
સુરત મહાનગરપાલિકા

મુખ્ય કચેરી : મહાનગર સેવાસદન,
ગોરધનદાસ ચોખાવાલા માર્ગ,
મુગલીસરા, સુરત-૩૯૫૦૦૩
☎૦૨૬૧-૨૪૨૩૩૫૧-૫૬
www.suratmunicipal.gov.in

Payer's Copy I0OQCOCQKT1C
Payment Receipt Civic Application INDIA

Date & Time : 06/12/2024 10:48:42 Scroll No : 700 / 10

Name & Address : PSP PROJECTS LIMITED ,
T.P. NO.65 (VESU-BHRTHANA-ALTHAN), F.P. NO. 60

Remark : HANGAMI DRAINAGE CONNECTION

#	Particular	Remark	Amount
1	Other		
	A.Drainage Connection Fee		17771.00
	B.Drainage khata no Rasta Khodan Charge	-------Do-------	2764.00
	C.SGST Payable(Input) 9%	-------Do-------	249.00
	D.CGST Payable(Input) 9%	-------Do-------	249.00

Center Athwa Zone
Financial Yr. 2024-2025
Total Amt **21033.00**
Amount In Word Twenty One Thousand Thirty Three Rupees Only

Cashier No. 48133
Cashier Name CHETNABEN SANDIPKUMAR
Cash Signat

Payment Mode	Amount	Institute	Detail	Date
Cash	21033.00			

Note :- Receipt is subject to realization of amount of instrument.

Annexure-11

GSTIN : 24HMPPS0032A1ZC | II JAY MAA KHODAL II | Mo. 99988 21510

PAN No. : HMPPS0032A | E-mail : Ansolanki1543@gmail.com

VISHWA ENTERPRISE

(Civil Contractor)

Vill - Padva, Ta : Ghogha, Dist : Bhavnagar 364050. Gujarat.

M/s. Thoth mull, susut

Bill No.: 26

Date : 1-06-2022

S.No.	Particulars	Qty.	Rate	Amount
	watertemker Bill fos			
	month may- 2022			
1	4500 litre	41	1080 =	44280/-
2	5000 litre	21	1200 =	25200/-
			TOTAL	69480/-

In Words Sixty nine thousand four hundred and eighty surey×

FOR, VISHWA ENTERPRISE

Received by : Nikhil Thogiya

GSTIN : 24HMPPS0032A1ZC | II JAY MAA KHODAL II | Mo. 99988 21516
PAN No. : HMPPS0032A | E-mail : Ansolanki1543@gmail.com

VISHWA ENTERPRISE

(Civil Contractor)

Vill - Padva, Ta : Ghogha, Dist : Bhavnagar 364050. Gujarat.

M/s. thoth mall, Surat

Bill No.: 27

Date : 1-07-2024

S.No.	Particulars	Qty.	Rate	Amount
	Water tankar Bill			
	for month June-2024			
1	11500 litre	40	1080	43200/-
2	5000 litre	20	1200	24000/-
			TOTAL	67200/-

In Words Sixty seven thousand and two hundred Rupees -/-

FOR, VISHWA ENTERPRISE

Received by : Nikhil Thakur

GSTIN : 24HMPPS0032A1ZC | II JAY MAA KHODAL II | Mo. 99988 21516

PAN No. : HMPPS0032A | E-mail : Ansolanki1543@gmail.com

VISHWA ENTERPRISE

(Civil Contractor)

Vill - Padva, Ta : Ghogha, Dist : Bhavnagar 364050. Gujarat.

M/s. Thothmall, surat.

Bill No.: 36

Date : 1-08-2024

S.No.	Particulars	Qty.	Rate	Amount
	ઉધના ડેપો ની ઈંટ ઓગષ્ટ 2024 ની			
①	4500 મોટ	41	1080	44280/-
②	5000 મોટ	21	1200	25200/-
			TOTAL	694801/-

In Words sixty nine thousand four hundred eighty only/-

FOR, VISHWA ENTERPRISE

suresh

Received by : _____

GSTIN : 24HMPPS0032A1ZC | II JAY MAA KHODAL II | Mo. 99988 21516

PAN No. : HMPPS0032A | E-mail : Ansolanki1543@gmail.com

VISHWA ENTERPRISE

(Civil Contractor)

Vill - Padva, Ta : Ghogha, Dist : Bhavnagar 364050. Gujarat.

M/s. thoth mull, surat

Bill No.: 42

Date : 1-09-2024

S.No.	Particulars	Qty.	Rate	Amount
	Water tenker Bill			
	for the mont of			
	August -2024			
①	4500 litre	42	1080	45360
②	5000 litre	20	1200	24000
			TOTAL	69360/-

In Words sixty nine thousand three hundred sixty only/-

suresh

FOR, VISHWA ENTERPRISE

Received by : _____

GSTIN : 24HMPPS0032A1ZC II JAY MAA KHODAL II Mo. 99988 21516
PAN No. : HMPPS0032A E-mail : Ansolanki1543@gmail.com

VISHWA ENTERPRISE

(Civil Contractor)

Vill - Padva, Ta : Ghogha, Dist : Bhavnagar 364050. Gujarat.

M/s. thath mall susut

Bill No.: 56

Date : 1-10-2024

S.No.	Particulars	Qty.	Rate	Amount
	water tanker Bill for month september -2024			
D	4500 Ltr.	43	1080	464400
P	5000 Ltr.	17	1200	20400
			TOTAL	66840

In Words Sixty six thousand eight hundred forty only /-

FOR, VISHWA ENTERPRISE

Received by : Nikhil thasila

GSTIN : 24HMPPS0032A1ZC | II JAY MAA KHODAL II | Mo. 99988 21516

PAN No. : HMPPS0032A | E-mail : Ansolanki1543@gmail.com

VISHWA ENTERPRISE

(Civil Contractor)

Vill - Padva, Ta : Ghogha, Dist : Bhavnagar 364050. Gujarat.

M/s. thothmall, surat

Bill No.: 61

Date : 1-11-2024

S.No.	Particulars	Qty.	Rate	Amount
	Wates tankes Bill			
	fees month octobes			
①	45000 litre	39	1080	42120
②	50000 litre	17	1200	20400
			TOTAL	625201-

In Words sixty two thousand five hundred twenty one only

FOR, VISHWA ENTERPRISE

Received by :

GSTIN : 24HMPPS0032A1ZC II JAY MAA KHODAL II Mo. 99988 21516
PAN No. : HMPPS0032A E-mail : Ansolanki1543@gmail.com

VISHWA ENTERPRISE

(Civil Contractor)

Vill - Padva, Ta : Ghogha, Dist : Bhavnagar 364050. Gujarat.

M/s. Thoth mull, surat

Bill No.: 67

Date : 1-12-2024

S.No.	Particulars	Qty.	Rate	Amount
	Water tankes Bill fes month of November-2024			
①	11500 litre	35	1080	37800
②	5000 litre	15	1200	18000
			TOTAL	55800

In Words fifty five thousand eight hundred only

FOR, VISHWA ENTERPRISE

Received by :

GSTIN : 24HMPPS0032A1ZC
PAN No. : HMPPS0032A

II JAY MAA KHODAL II

Mo. 99988 21516
E-mail : Ansolanki1543@gmail.com

VISHWA ENTERPRISE

(Civil Contractor)

Vill - Padva, Ta : Ghogha, Dist : Bhavnagar 364050. Gujarat.

M/s. thoth mull susut

Bill No.: 72

Date : 1-1-2025

S.No.	Particulars	Qty.	Rate	Amount
	Water tanker Bill for month of Delembes 2024			
1	4500 Ltr.	44	1080	47520
2	5000 Ltr	18	1200	21600
			TOTAL	69120+

In Words Sixty ninethousand one hunsed twenty-x

FOR, VISHWA ENTERPRISE

Received by : Nikhil thasiya

GSTIN : 24HMPPS0032A1ZC | II JAY MAA KHODAL II | Mo. 99988 21516

PAN No. : HMPPS0032A | E-mail : Ansolanki1543@gmail.com

VISHWA ENTERPRISE

(Civil Contractor)

Vill - Padva, Ta : Ghogha, Dist : Bhavnagar 364050. Gujarat.

M/s. thoth mull susut

Bill No.: 74

Date : 2-2-25

S.No.	Particulars	Qty.	Rate	Amount
	water tanker bill for month January -2025			
①	4500 Ltr.	42	1080	45360
②	5000 Ltr.	20	1200	24000
			TOTAL	69360

In Words sixty nine thousand three hundred sixty only

FOR, VISHWA ENTERPRISE

Received by : Nikhil thosiya

Annexure-12

1114

604

Surat Municipal Corporation
સુરત મહાનગરપાલિકા

મુખ્ય કચેરી : મહાનગર [illegible],
[illegible] ચોખાવાલા માર્ગ,
[illegible] સુરત-૩૯૫૦૦૩
૦૨૬૧-૨૪૨૩૭૫૧-૫૬
www.suratmunicipal.gov.in

RGDJBOELGH2V

Payer's Copy

Payment Receipt **Civic Application** INDIA

Date & Time : 07/02/2025 16:32:27

Scroll No : 700 / 252

Name & Address :	PSP PROJECT LIMITED ,
	T.P. NO. 04(UMRA-SOUTH), R.S NO. 76, BLOCK NO. 94-1/A+1/B TO 94-18/A+18/B, 94 OP NO. 495, F.P. NO. 117, UDHANA MAGADALLA ROAD SURAT
Remark :	TN NO. 33A-27-8621-0-001 TO 33A-27-8691-0-001, TEMPORARY CONNECTION

#	Particular	Remark	Amount
1	Other		
	A.Boring Fee,Cutting fee,Meter Testing fee		1200.00
	B.Pani Khata No Rasta Khaodan Charge	-------Do-------	14932.00
	C.SGST Payable(Input) 9%	-------Do-------	1344.00
	D.CGST Payable(Input) 9%	-------Do-------	1344.00

Center	Athwa Zone
Financial Yr.	2024-2025
Total Amt.	**18820.00**
Amount In Word	Eighteen Thousand Eight Hundred And Twenty Rupees Only
Cashier No.	48133
Cashier Name	CHETNABEN SANDIPKUMAR DUMASIYA
Cashier Signature	

Payment Mode	Amount	Institute	Detail	e
Cheque	18820.00	THE KALUPUR COMM. CO-OP BANK LTD UM BRANCH	005976	Dec 30 2024

Note :- Receipt is subject to realization of amount of instrument.

Lordsmark Ind.(P)Ltd. 02228902324/2024

Surat Municipal Corporation
સુરત મહાનગરપાલિકા

1115

મુખ્ય કચેરી : મહાનગર સેવાસદન,
રાજમાર્ગ ચોખાવાલા માર્ગ,
[illegible], સુરત-૩૯૫૦૦૩
☎૦૨૬૧-૨૪૨૩૭૫૧-૫૬
www.suratmunicipal.gov.in

Payer's Copy JN09N5NQPJ8U 605
Payment Receipt Other-Deposit INDIA

Date : 07/02/2025 16:30:36 BCNT 84/06 South-West Zone Scroll No : 700/781

Name & Address : PSP PROJECT LIMITED

T.P. NO. 04(UMRA-SOUTH), R.S NO. 76, BLOCK NO. 94-1/A+1/B TO 94-18/A+18/B, 94 OP NO. 495, F.P. NO. 117, UDHANA MAGADALLA ROAD SI

#	Particular	Amount
1	Other Deposit Receipt	3000.00
	Ref. BCNT : 64 Hydraulic-Water Purification & Distribut	
	GLAC : 8069 Security Deposit for Water-Connection	
	Sub Code : H-01-05 Water Connection Dp.A/C (for constructio	
	Remarks : TN NO. 33A-27-8621-0-001 TO 33A-27-8691-0-001	

Center	South-West Zone
Financial Yr.	2024-25
Total Amt.	**3000.00**
Amount in Word	Three Thousand Only
Cashier No.	48133
Cashier Name	CHETNABEN SANDIPKUMAR DUMASIYA
Cashier Signature	

Payment Mode	Amount	Institute	Details	Date
Bank	3000.00	395126003-THE KALUPUR COMMERCIAL CO-OP UDHNA MUC	005977	30/12/2024

Work Desc. : TEMPRARY CONNECTION

Note :- Receipt is subject to realization of amount of instrument.

Lordsmark Ind.(P)Ltd. 02228902324/2024

Model Building Bye-Laws,2016

Town and Country Planning Organisation
Ministry of Urban Development

Chapter-4

GENERAL BUILDING REQUIREMENTS

4.1 GENERAL

This part sets out the standard space requirements of various parts of a building and those of light and ventilation. Some of these items depend on the number of persons who would normally occupy the building, for which the occupant load should be worked out from table hereunder:

Table 4.1 Occupant Load

Sl. No.	Type of Occupancy	Occupant Load per 100 sq m. of Plinth or Covered Area
1	Residential	8.0
2	Educational	25.0
3	Institutional	6.60
4	Assembly (a) with fixed or loose seats and dance floor (b) without seating facilities including dining rooms	 166.6 66.6
5	Mercantile (a) street floor and sales basement (b) upper sale floor	 33.3 16.6
6	Business and industrial	10.0
7	Storage	3.3
8	Hazardous	10.0

* *The occupant load in dormitory portions of homes for the aged, orphanages or mental hospitals etc. where sleeping accommodation is provided shall be calculated at not less than 13.3 persons per 100 sq.m.*

** *The plinth or covered area shall include, in addition to the main assembly room or space, any occupied connecting room or space in the same storey or in the storeys above or below where entrance is common to such rooms and space and the area available for use by the occupants of the assembly place. No deduction shall be made in the plinth/covered area for corridors, closets and other sub-divisions; that area shall include all space serving the particular assembly occupancy.*

4.2 SPACE REQUIREMENT FOR DIFFERENT PARTS OF BUILDING

4.2.1 Main Building

The plinth or any part of a building or outhouse shall be so located with respect to average road level from site so that adequate drainage of the site is assured but at a not height less than 45 cm.

4.2.2 Interior Courtyards, Covered Parking Spaces and Garages

These shall be raised at least 15 cm. above the surrounding ground level and shall satisfactorily drained.

4.2.3 Habitable Rooms Size and Width

The minimum size and width shall be as given in Table 4.2

Table 4.2 Minimum Size and Width of Different Components of Residential Premises

Sl. No.	Component of Building	Min. requirement for plots upto 50 sq m.		Min. requirement for plots above 50 sq m.	
1	Habitable Room	Area Width Height	7.50 sq m. 2.10 m. 2.75 m.	Area Width Height	9.50 sq m. 2.40 m. 2.75 m.
2	Kitchen	Area Width Height	3.30 sq m. 1.50 m. 2.75 m.	Area Width Height	4.50 sq m. 1.50 m. 2.75 m.
3	Pantry	Area Width Height	Not applicable Not applicable Not applicable	Area Width Height	3.00 sq m. 1.40 m. 2.75 m.
4	Bathroom	Area Width Height	1.20 sq m. 1.00 m. 2.20 m.	Area Width Height	1.80 sq m. 1.20 m. 2.20 m.
5	W.C.	Area Width Height	1.00 sq m. 0.90 m. 2.20 m.	Area Height Height	1.10 sq m. 0.90 m. 2.20 m.
6	Combined Bath & W.C. (Toilet)	Area Width Height	1.80 sq m. 1.00 m. 2.20 m.	Area Width Height	2.80 sq m. 1.20 m. 2.20 m.
7	Store	Area Width Height	No restriction No restriction 2.20 m.	Area Width Height	No restriction No restriction 2.2 m.
8	Projections	Permitted within the setbacks upto 0.75 m. width		Permitted within the setbacks upto 0.75 m. width	
9	Canopy	See clause 4.9.6		See clause 4.9.6	

f) No room containing water closets shall be used for any purpose except as a lavatory.

g) Every water closet and/or a set of urinals shall have flushing cistern of adequate capacity attached to it

h) A toilet on terrace having a maximum of 2.2 mt. height shall be permitted subject to condition that the area of toilet be counted in FAR.

i) All the sewage outlets shall be connected to the Municipal Sewerage system. Where no such system exists, a septic tank shall be provided within the plot conforming to the requirements.

4.5.3 Loft

Lofts shall be permitted in residential building and shops only. Area of such loft shall be restricted to 25% of the covered area or respective floor. Minimum height between loft and ceiling shall be 1.75 m. and the clear height below the loft shall be as stipulated in the Building Bye-Laws for the space below it.

4.5.4 Mezzanine Floor

Mezzanine floor may be permitted with the minimum height of 2.75 m. between any two floors above ground in all types of building provided the same is counted as part of total permissible floor area ratio and height of the building.

4.5.5 Basement

The construction of the basement shall be allowed by Authority in accordance with the land use and other provisions specified under the Master Plan/Zonal Plan. The basement shall have the following requirement:

i) Every basement shall be in every part at least 2.5 m. in height from the floor to underside of the roof slab or ceiling and with maximum height not more than 4.5 m.

ii) Adequate ventilation shall be provided for the basement. The standard of ventilation shall be the same as required by the particular occupancy according to Building Bye-Laws. Any deficiency may be met by providing adequate mechanical ventilation in the form blowers, exhaust fans (one exhaust fan for 50 sq m. basement area), air-conditioning system, etc.

iii) The minimum height of the ceiling of any basement shall be 0.9 m. and maximum of 1.2 mt. above the average road level on the front side of the building.

iv) Adequate arrangement shall be made such that surface drainage does not enter the basement.

v) The walls and floors of the basement shall be watertight and be so designed that the effect of the surrounding soil and moisture, if any, are taken into account in design and adequate damp proofing treatment is given.

vi) The access to the basement shall be either from the main or alternate staircase providing access to the building. No direct entry from the road shall be permitted to the basement.

vii) Basement in an individual plot touching the adjacent property shall be allowed subject to following:

a) In all cases the owners shall have to indemnify the local body against any damage caused by her/him/them to the adjacent property (Appendix-B-1).

b) In case the portion of the basement projecting out of the building line that shall flush with the ground.

viii) In case partition in the basements are allowed by the Authority, no compartment shall be less than 50.0 sq m. in area and each compartment shall have ventilation standards as laid down in sub-clause (ii), above separately and independently. The basement partition shall however, confirm to the norms laid down by Fire Services.

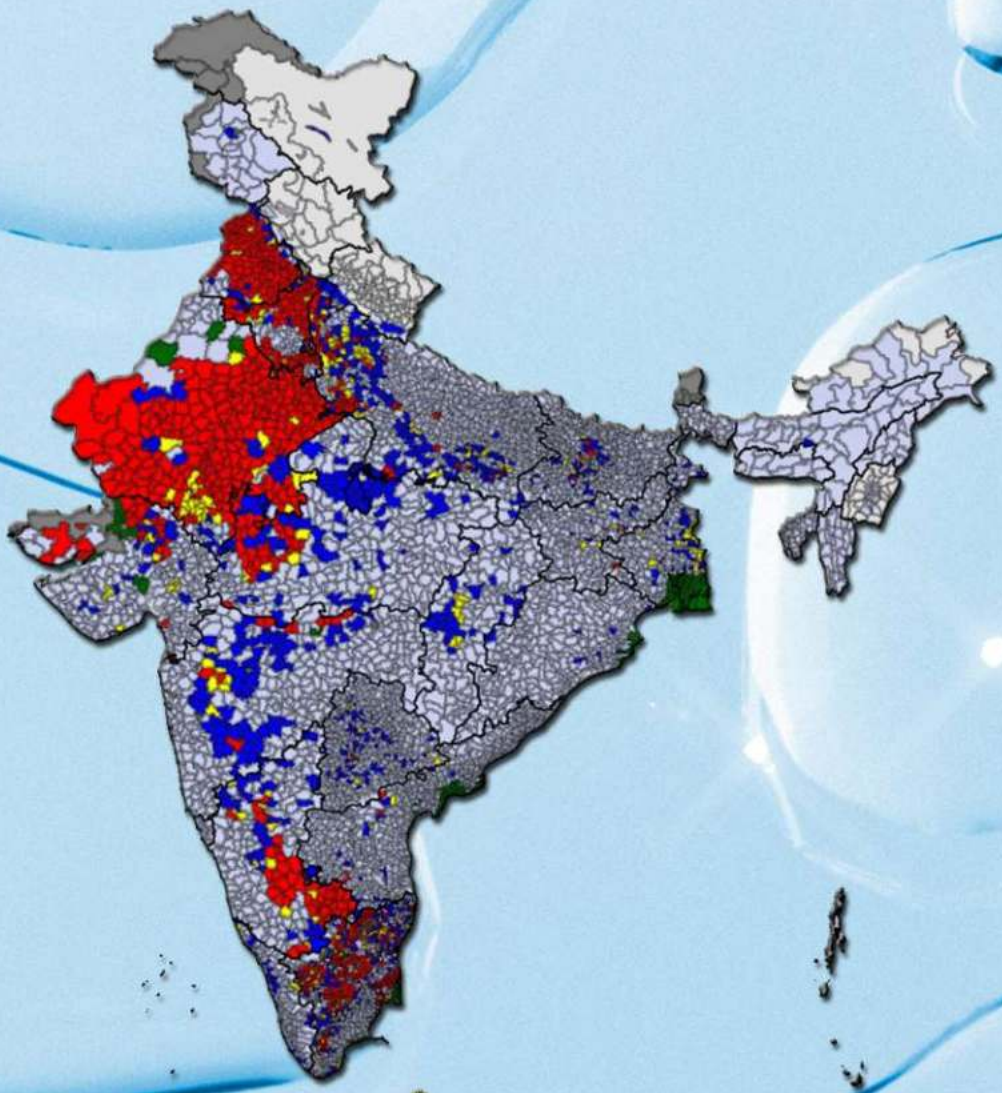
4.5.6 Garage

i) The plinth of garage located at ground level shall not be less than 15 cm. above the surrounding ground level.

ii) The garages shall be setback behind the building line of the street/road on to which the plot abuts and shall not be located affecting the access ways to the building. If the garage is not setback as aforesaid, the Authority may require the owner or occupier of the garage to discontinue its use as such or to carry out such structural alterations to the premises or to take such other measures

सत्यमेव जयते

National Compilation on
DYNAMIC GROUND WATER RESOURCES OF INDIA, 2022



Central Ground Water Board
Department of Water Resources,
River Development and Ganga Rejuvenation
Ministry of Jal Shakti,
Government of India
Faridabad

GWRA-2024				
Sl. No	**State**	**District**	**Assessment Unit Name**	**Categorization**
1886	Gujarat	Patan	Harij	Salinity
1887	Gujarat	Patan	Patan	Critical
1888	Gujarat	Patan	Radhanpur	Salinity
1889	Gujarat	Patan	Sami	Salinity
1890	Gujarat	Patan	Sankheswar	Salinity
1891	Gujarat	Patan	Santalpur	Salinity
1892	Gujarat	Patan	Sarsvati(Patan)	Over_Exploited
1893	Gujarat	Patan	Sidhpur	Over_Exploited
1894	Gujarat	Porbandar	Kutiyana	Safe
1895	Gujarat	Porbandar	Porbandar	Safe
1896	Gujarat	Porbandar	Ranavav	Safe
1897	Gujarat	Rajkot	Dhoraji	Semi_Critical
1898	Gujarat	Rajkot	Gondal	Safe
1899	Gujarat	Rajkot	Jamkandorna	Safe
1900	Gujarat	Rajkot	Jasdan	Semi_Critical
1901	Gujarat	Rajkot	Jetpur	Semi_Critical
1902	Gujarat	Rajkot	Kotada Sangani	Safe
1903	Gujarat	Rajkot	Lodhika	Safe
1904	Gujarat	Rajkot	Paddhari	Semi_Critical
1905	Gujarat	Rajkot	Rajkot	Safe
1906	Gujarat	Rajkot	Rajkot Urban	Safe
1907	Gujarat	Rajkot	Upleta	Semi_Critical
1908	Gujarat	Rajkot	Vinchchiya	Semi_Critical
1909	Gujarat	Sabarkantha	Himatnagar	Semi_Critical
1910	Gujarat	Sabarkantha	Idar	Safe
1911	Gujarat	Sabarkantha	Khedbrahma	Safe
1912	Gujarat	Sabarkantha	Poshina	Safe
1913	Gujarat	Sabarkantha	Prantij	Over_Exploited
1914	Gujarat	Sabarkantha	Talod	Safe
1915	Gujarat	Sabarkantha	Vadali	Safe
1916	Gujarat	Sabarkantha	Vijaynagar	Safe
1917	Gujarat	Surat	Bardoli	Safe
1918	Gujarat	Surat	Kamrej	Safe
1919	Gujarat	Surat	Mahuva	Safe
1920	Gujarat	Surat	Mandvi	Safe
1921	Gujarat	Surat	Mangrol	Safe
1922	Gujarat	Surat	Olpad	Safe
1923	Gujarat	Surat	Palsana	Semi_Critical
1924	Gujarat	Surat	Surat City & Chorasi	Safe
1925	Gujarat	Surat	Surat Urban	Over_Exploited
1926	Gujarat	Surat	Umarpada	Safe
1927	Gujarat	Surendranagar	Chotila	Safe
1928	Gujarat	Surendranagar	Chuda	Semi_Critical
1929	Gujarat	Surendranagar	Dasada	Safe
1930	Gujarat	Surendranagar	Dhrangadhra	Safe
1931	Gujarat	Surendranagar	Lakhtar	Safe
1932	Gujarat	Surendranagar	Limbdi	Safe
1933	Gujarat	Surendranagar	Muli	Safe
1934	Gujarat	Surendranagar	Sayla	Safe
1935	Gujarat	Surendranagar	Thangadh	Safe
1936	Gujarat	Surendranagar	Wadhwan	Safe
1937	Gujarat	Tapi	Dolvan	Safe
1938	Gujarat	Tapi	Kukarmunda	Safe
1939	Gujarat	Tapi	Nizar	Safe
1940	Gujarat	Tapi	Songadh	Safe
1941	Gujarat	Tapi	Uchchhal	Safe
1942	Gujarat	Tapi	Valod	Safe
1943	Gujarat	Tapi	Vyara	Safe
1944	Gujarat	Vadodara	Dabhoi	Safe
1945	Gujarat	Vadodara	Desar	Semi_Critical
1946	Gujarat	Vadodara	Karjan	Safe
1947	Gujarat	Vadodara	Padra	Critical
1948	Gujarat	Vadodara	Savli	Safe
1949	Gujarat	Vadodara	Sinor	Critical
1950	Gujarat	Vadodara	Vadodara	Over_Exploited

PROPOSED COMMERCIAL BUILDING PLAN ON TOWN PLANING SCHEME NO.- 4 (UMRA-SOUTH), BLOCK NO.- 94/P, O.P.NO.- 49, F.P.NO.- 117, MOJE - ALTHAN, TAL- MAJURA, DIST.- SURAT

AREA TABLE & LAY OUT 1/12

SCALE :- 1.00 CM. = 4.00 MT.

Annexure-15

SUMMARY :-

PLOT AREA	=	29,222.00 SQ.MT.
PROPOSED ROAD ALIGNMENT	=	1457.00 SQ.MT.
BALANCE PLOT AREA	=	27,765.00 SQ.MT.
REQUIRED C.O.P. AREA (20%)	=	5844.40 SQ.MT.
PROPOSED C.O.P. AREA	=	5844.75 SQ.MT.
NET PLOT AREA	=	23,377.25 SQ.MT.
PERMISSIBLE F.S.I. (4.00 X 29,222.00)	=	1,16,888.00 SQ.MT.
PROPOSED F.S.I. AREA	=	48,722.19 SQ.MT.
REQUIRED PARKING AREA	=	24,631.10 SQ.MT.
PROPOSED PARKING AREA	=	54,491.10 SQ.MT.
F.S.I. CONSUMED	=	1.66

BUILT UP AREA ON EACH FLOOR
(FLOOR WISE SUMMERY) (SQ.MT.)

FLOOR	PROPOSED BUILT UP AREA	TOTAL
1ST BASEMENT FLOOR	21242.31	21242.3
2ND BASEMENT FLOOR	21242.31	21242.3
3RD BASEMENT FLOOR	21242.31	21242.3
GROUD FLOOR	15591.04	15591.04
1st FLOOR	15656.78	15656.78
2nd FLOOR	15656.78	15656.78
STAIR CABIN	393.77	393.77
GRAND TOTAL	111225.30	111225.30

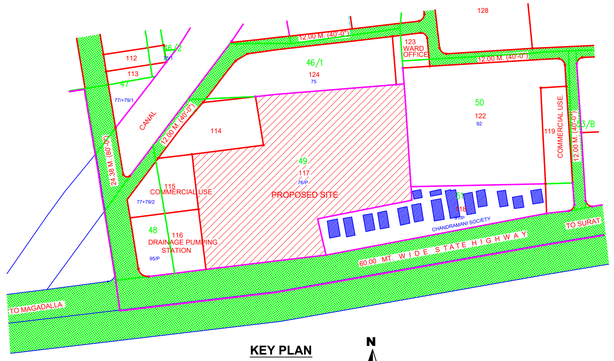
FSI AREA ON EACH FLOOR
(FLOOR WISE SUMMERY) (SQ.MT.)

FLOOR	PROPOSED F.S.I. AREA	TOTAL
1ST BASEMENT FLOOR	3989.38	3989.38
GROUD FLOOR	14867.11	14867.11
1st FLOOR	14932.85	14932.85
2nd FLOOR	14932.85	14932.85
GRAND TOTAL	48722.19	48722.19

SANITATION CALCULATION

REQUIRED W.C.:
NO. OF USER = CARPET AREA/4 = 33,047.12/4 = 8261.77 PERSON
SAY 8300 PERSON
AS PER CGDCR PART -III, TABLE 13.9.1.1 WATER CLOSET
REQUIRED PER 100 MALE USER
WATER CLOSET REQUIRED = 8300/100
= 83 NOS. REQUIRED
WATER CLOSET PROP. = 87 NOS.

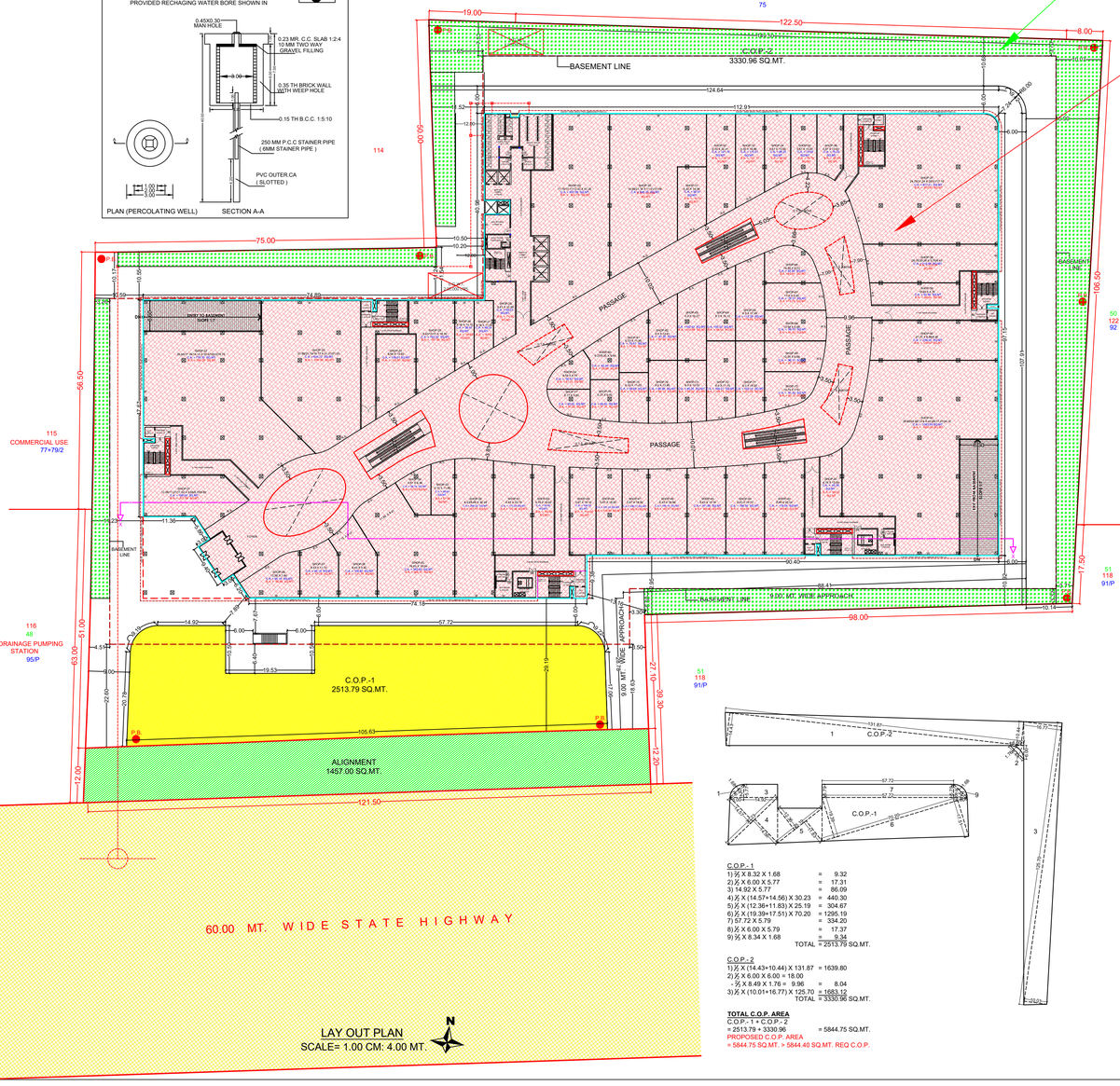
REQUIRED URINAL
NO. OF USER = CARPET AREA/4 = 33,047.12/4 = 8261.77 PERSON
SAY 8100 PERSON
AS PER CGDCR PART -III, TABLE 13.9.1.1 URINAL
REQUIRED PER 100 FEMALE USER
URINAL REQUIRED = 8300/100
= 83 NOS. REQUIRED
URINAL PROPOSED = 84 NOS.



KEY PLAN
SCALE : 1.00 CM = 20.00 MT.

N

REQUIRED RECHARGINIG WATER BORE CALCULATION
NET AREA OF PLOT 29,222.00 SQ.MT. / 4000 = 7.30 NOS
SAY RECHAGING WATER BORE = 8 NOS.
PROVIDED RECHAGING WATER BORE = 8 NOS.
PROVIDED RECHAGING WATER BORE SHOWN IN



C.O.P.-1
1) ½ X 8.32 X 1.68 = 9.32
2) ½ X 6.00 X 5.77 = 17.31
3) 14.92 X 5.77 = 86.09
4) ½ X (14.57+14.56) X 30.23 = 440.30
5) ½ X (12.36+11.83) X 25.19 = 304.67
6) ½ X (19.39+17.51) X 70.20 = 1295.19
7) 57.72 X 5.79 = 334.20
8) ½ X 6.00 X 5.79 = 17.37
9) ½ X 8.34 X 1.68 = 9.34
TOTAL = 2513.79 SQ.MT.

C.O.P.-2
1) ½ X (14.43+10.44) X 131.87 = 1639.80
2) ½ X 6.00 X 6.00 = 18.00
- ½ X 8.49 X 1.76 = 9.96 = 8.04
3) ½ X (10.01+16.77) X 125.70 = 1683.12
TOTAL = 3330.96 SQ.MT.

TOTAL C.O.P. AREA
C.O.P.- 1 + C.O.P.- 2
= 2513.79 + 3330.96 = 5844.75 SQ.MT.
PROPOSED C.O.P. AREA
= 5844.75 SQ.MT. > 5844.40 SQ.MT. REQ C.O.P.

LAY OUT PLAN
SCALE= 1.00 CM: 4.00 MT.

N

A AREA STATEMENT

AREA STATEMENT FOR LAND

NO	TITLE	DETAILS (AREA IN SQ.MT / NOS.MT)
A	BUILDING-UIT AREA	**29,222.00**
A.1	a). AREA AS PER REVENUE RECORD	**29,222.00**
A.2	b). AREA AS PER TPS RECORD	------
A.3	c). AREA AS PER SITE CONDITION	------
B	DEDUCTION AREA	
B.1	a).ROADS (proposed or Uder process)	**1457.00**
B.2	b).RESERVATIONS (Uder TP or DP or any other statutory plan/Uder provision of GDR)	------
B.3	AREA NOT IN POSSESSION	------
B.4	OTHER	------
C	NET AREA	**27,765.00**

SUPPORTING DOCUMENTS PROVIDED YES/NO/NOT REQUIRED

LIST OF DRGS ATTACHED — NO. OF COPIES

PLANS 12
ELEVATION
SECTION

EXISTING

NO	TITLE	DETAILS (AREA IN SQ.MT /NOS.MT) REQUIRED	PROVIDED
1	1 TO 12.4	NOT APPLICABLE	

SUPPORTING DOCUMENTS PROVIDED YES/NO/NOT REQUIRED

PROPOSED

NO	TITLE	DETAILS (AREA IN SQ.MT /NOS.MT) REQUIRED	PROVIDED
13	COMMON PLOT 20%	5844.40	5844.75
13.1	ADDITIONAL 6% FOR THICK PLANTATION	------	------
13.2	NO. OF PERCOLATION WELLS	7.30	8.00
13.3	NO. OF TREES	------	------
14	WIDTH OF MARGIN-ROAD SIDE	9.00	29.19
14.1	WIDTH OF MARGIN-OTHER THAN ROAD SIDE	6.00	6.00
14.2	TOTAL MARGIN AREA	------	------
15	INTERNAL ROAD WIDTH	------	------
15.1	INTERNAL ROAD AREA	------	------
16	BUILT-UP AREA IN COMMON PLOT	------	------
16.1	BUILT-UP AREA IN MARGINS	------	------
17	TOTAL DEVELOPABLE AREA	------	------
18	PERMISSIBLE F.S.I - BASE (AS PER NEW DP) 1.80	52,599.60	47,916.92
18.1	PERMISSIBLE F.S.I - CHARGEABLE 4.00	64,288.40	------
18.2	F.S.I UTILISED	------	47,916.92
19	GROUD COVERAGE	------	------

NO	TITLE	SUPPORTING DOCUMENTS PROVIDED YES/NO/NOT REQUIRED
1	LAYOUT PLAN	
2	SITE PLAN	
3	DETAILED PLAN	
4	SECTIONS	
5	ELEVATIONS	
6	SERVICES & AMENITIES	
7	LANDSCAPE PLAN	

NO	TITLE	SUPPORTING DOCUMENTS PROVIDED YES/NO/NOT REQUIRED
8	REF DESCRIPTION OF LAST APPROVED PLANS	
9	DATE	

NO	TITLE	USE SUB-TYPE	BUILT-UP AREA (in sq.mt)	NO OF UITS	DRAWINGS PROVIED YES/NO
20	PROPOSED USE (as described in section c-9.3; c-9.3.use classification table)				
20.1	DWELLING	------	------	------	NO
20.2	MERCANTILE	MERCANTILE	46,904.6	193	YES
20.3	BUSINESS	------	------	------	NO
20.4	EDUCATIONAL	------	------	------	NO
20.5	ASSEMBLY	------	------	------	NO
20.6	INSTITUTIONAL	------	------	------	NO
20.8	RELIGIOUS	------	------	------	NO
20.9	HOSPITALITY	------	------	------	NO
20.10	SPORTS & LESURE	------	------	------	NO
20.11	PARKS	------	------	------	NO
20.12	SERVICE ESTABLISHMENT	------	------	------	NO
20.13	INDUSTRIAL	------	------	------	NO
20.14	STORAGE	------	------	------	NO
20.15	TRANSPORT	------	------	------	NO
20.16	AGRICULTURE	------	------	------	NO
20.17	TEMPORARY USE	------	------	------	NO
20.18	PUBLIC UTILITY	------	------	------	NO
20.19	PUBLIC INSTITUTIONAL	------	------	------	NO
20.	TOTAL		46,904.6	193	YES

21	FLOORS/LEVELS	NUMBERS OF UITS			FLOOR AREA/ BUILT- UP/ F.S.I. AREA (in sq.mt) BUILT- UP	F.S.I.		PAYMENT FSI (in sq.mt)
	PROVIDE DETAILS FOR INDIVIDUAL BUILDING	---	---	---	---	---	---	
21.1	3RD BASEMENT	---	---	---	21,242.31	-----	PARKING	
21.2	2ND BASEMENT	---	---	---	21,242.31	-----	PARKING	
21.3	1ST BASEMENT	---	---	---	21,242.31	3989.38		
21.4	GROUD FLOOR	---	---	---	15,591.04	-----	14,867.11	
21.5	1ST FLOOR	---	---	---	15,656.78	-----	14,932.85	
21.7	2ND FLOOR	---	---	---	15,656.78	-----	14,932.85	
21.8	3RD FLOOR	---	---	---	---	-----	-----	
21.9	4TH FLOOR	---	---	---	---	-----	-----	
23	5TH FLOOR	---	---	---	---	-----	---	
23.1	TERRACE FL.	---	---	---	593.77	-----	-----	
23.2	TOTAL	---	---	---	---	-----	-----	
23.3	TOTAL OF ALL	---	---	---	1,11,225.30	-----	48,722.19	

23.4	MERCANTILE UITS	NUMBERS OF UITS				TOTAL UIT BUILT UP AREA (in sq.mt)				DETAILS OF UIT AREA (size) OF INDIVIDUAL UIT (in sq.mt)
	PROVIDE DETAILS FOR INDIVIDUAL BUILDING	A	B	C	D	A	B	C	D	
23.5	1BHK	--	--	--	--	------	------	------	------	
23.6	2BHK	--	--	--	--	------	------	------	------	
23.7	3BHK	--	--	--	--	------	------	------	------	
23.8	4BHK	--	--	--	--	------	------	------	------	
23.9	MORE THAN 4BHK	--	--	--	--	------	------	------	------	
24	OTHERS (eg. studio UIts penthouse)	--	--	--	--	------	------	------	------	
24.1	OTHER THAN DWELLING UITS	--	--	--	--	------	------	------	------	
24.2	TOTAL	--	--	--	--	------	------	------	------	
24.3	TOTAL OF ALL BUILDINGS	--								

24.4	DWELLING UITS	CARPET AREA OF EACH UIT (in sq.mt)	DETAILS OF BALCONY & VERNADAH AREA	PROPORTIONATE COMMON AMINITIES AREA (in SQ.MT.)	TOTAL BUILT UP AREA (sq.mt.)
24.5	GROUD FLOOR	------	------		
24.6	TYPICAL 1st TO 3rd FLOOR	------	------		
24.7	------	------	------		
24.8	BUILDING	BUILDING HEIGHT IN METERS		NUMBER OF FLOORS	
		16.45 MT.		GROUD+2	

PROPOSED AREA STATEMENT FOR PARKING

25	PARKING	AREA (in SQ.MT.)	percentage (%)
25.1	PARKING AREA REQUI. AS PER REGULATION	24,631.10	50%
	PLEASE SPECIFY IN AS WELL AS AREA		
25.2	PROPOSED PARKING AREA	54,491.10	110.61%
	(PLEASE SPECIFY IN % AS WELL AS AREA)		
25.3	VISITORS PARKING AREA REQUIRED AT	4872.22	20%
	GR. level (please specify in % as well as area)		
25.4	VISITORS PARKING AREA PROVIDED AT	6728.09	27.61%
	GR. level (please specify in % as well as area)		

25	PARKING	AREA (in sq.mt)	NO.OF PARKING SPACES FOR 2-WHEELERS	NO. OF PARKING SPACES FOR 4- WHEELER
25.1	propo. parking on gr. level inclu.hollow plinth	2513.79	271	71
25.2	PROPOSED PARKING ON BASEMENT LEVEL	51,977.31	2749	1171
25.3	PROPOSED PARKING ON LEVELS ABOVE HOLLOW PLINTH	------		
	COVERED PARKING	57,977.31		
	OPEN PARKING	2513.79		
25.6	TOTAL	54,491.10	3020	1242

BUILD -TO-LINE
BUILDING-UIT (PLOT) AS MENTIONED IN LOCAL AREA PLAN,PLEASE PROVIDE THE FOLLOWING DETAILS.

1	LENGTH OF BUILD-TO-LINE CO-INCIDING	IN METERS
1	THE FRONT FACADE OF	------
2	LENGTH OF BUILD--TO-LINE CO--INCIDING	IN METERS
	THE FRONT FACADE OF	
3	PERCENTAGE OF LENGTH OF BUILD-TO-	%
	-LINE CO-INCIDING THE FRONT FACADE OF	

PROPOSAL DETAILS	
DESCRIPTION OF PROPOSED PROPERTY	

REVISED COMMERCIAL BLDG. PLAN ON T.P.S NO.-4 (UMRA-SOUTH) BLOCK NO.- 146/1 & 144/3, F.P.NO.-108, O.P.NO.- 197, AT.- SURAT.

LIST OF DRAWINGS	NO OF DRAWINGS	NORTH	SCALE OF DRAWING	REMARKS
PLANS	------		------	
LAYOUT PLAN	1		1CM = 4.00 M	
SITE PLAN	------	N	------	
DETAILED PLAN	1		1CM = 2.00 M	
SECTIONS	1		1CM = 2.00 M	
ELEVATIONS	1		1CM = 2.00 M	
SERVICES & AMENITIES	------		------	
LANDSCAPE PLAN	------		------	

OWNERS SIGNATURE

SASHWAT PARK PVT. LTD	DHARMARTH CONSTRUCTION PVT.LTD
Director	Director
SAMRAT APARTMENT PVT.LTD	SARASWAT PROPERTIES PVT. LTD
Director	Director
SHRUTI PARK PVT.LTD	BHAVIK PROPERTIES PVT.LTD
Director	Director
SAMARTH APPARTMENT PVT.LTD	MITUL HOTELS PVT.LTD
Director	Director
SANSKRUTI FLATS PVT.LTD	NAMI PROPERTIES PVT.LTD
Director	Director
SARITA APARTMENT PVT.LTD	NUTAN APARTMENT PVT.LTD
Director	Director
SIDDHARTH FLATS PVT.LTD	VASHUPUJAY CONSTRUCTION PVT. LTD
Director	Director

RAJENDRA S. SHAH
MITUL J. SHAH
DHARMENDAR S. SHAH
PRITI S. SHAH
SHRADHDHA S. SHAH
REKHA R. SHAH
RUPAL M. SHAH
SANJAY B. SHAH
SUISH B. SHAH
JAGDISH M. SHAH

V.CERTIFICATE

CERTIFIED THAT THE PLOT UDER REFERENCE WAS SURVEYED BY ME ON DATE- 3-7-17 AND THE DIMENSIONS OD SIDES ETC OF PLOT STATE ON PLAN ARE AS MEASURE ON SITE AND THE AREA SO WORKED OUT TALLIES WITH THE AREA STATED IN DOCUMENT OF OWNERSHIP / T.P. RECORD.

SIGNATURE
ARCHITECT / ENGINEER / SURVEYOR

ARCHITECT SIGNATURE

Annexure-16

Date: 24.02.2025

To,
The, Member Secretary, SEIAA Gujarat,
C/o. Gujarat Pollution Control Board, "Paryavaran Bhavan",
Sector 10A, Gandhinagar -382010

Subject: Submission of six-monthly EC Compliance report for the period **1st July – 31st December, 2024.**

Reference: *Environment Clearance Identification no.* ***EC24B038GJ110727*** *dated 05.06.2024;* Proposal Number: **SIA/GJ/INFRA2/10501/2023**

Respected Sir,

We, Thoth Mall and Commercial Real Estate Private Limited, has Building Construction project "Thoth Mall''- located at Plot No.-117 forming part of Town Planning Scheme No. 4 (Umra- South), Block No. 94-1/a+1/b to 94-18/a+18/b,94 (erstwhile survey no. 76) Village - Althan, Taluka - Majura, District - Surat, State - Gujarat having built-up area of 1,11,225.30 Sqm.

Kindly refer to above Environment Clearance Identification no. EC24B038GJ110727 dated 05.06.2024.

We are submitting herewith six-monthly EC Compliance report for the period **1st July – 31st December, 2024** on implementation of various conditions of EC as per clause 10 of EIA Notification 2006 & amended till date.

We hope you will find this in order. We shall look forward for your valuable inputs & advice to make things better and environmentally viable.

Thanking You

Rupesh B. Brahmbhatt

Enclosures: EC Copy, Compliance report, Environment monitoring reports and other relevant Annexure.

Copy to

1. The, Deputy Director General of Forests (C) Ministry of Environment, Forest and Climate Change Integrated Regional Office, Gandhi Nagar A-Wing – 407 & 409, Aranya Bhawan Near CH-3 Circle, Sector-10A, Gandhi Nagar – 382010
2. The Secretary, Department of Environment & Forest, Government of Gujarat, Secretariat, Gandhinagar-382010
3. Regional Officer, Surat, Gujarat Pollution Control Board ,Plot No. 11-12/2, 3, GIDC, Pandesara, Surat, Pin Code 394221

SEIAAuthority
Received in
M. S. Office
Dt. 25/2/25

SIX-MONTHLY ENVIRONMENTAL COMPLIANCE REPORT OF STIPULATED CONDITIONS OF ENVIRONMENTAL CLEARANCE

(1st July 2024 to 31st December 2024)

Of

"Thoth Mall"

Plot No.-117 forming part of Town Planning Scheme No. 4 (Umra-South), Block No. 94-1/a+1/b to 94-18/a+18/b, 94 (erstwhile survey no. 76) Village - Althan, Taluka - Majura, District - Surat, State - Gujarat

PROPOSED & SUBMITTED BY

Thoth Mall and Commercial Real Estate Private Limited

Compliance to the Conditions Stipulated in the EC Letter No. SEIAA/GUJ/EC/8(a)/821/2024 Dated 31.05.2024 of "Thoth Mall-Plot No.-117 forming part of Town Planning Scheme No. 4 (Umra- South), Block No. 94-1/a+1/b to 94-18/a+18/b,94 (erstwhile survey no. 76) Village-Althan, Taluka-Majura, District-Surat, State - Gujarat; Proposed By Thoth Mall And Commercial Real Estate Private Limited.

EC Compliance Report (01st July 2024 – 31st December 2024)

S. No	Conditions	Reply
A.	**PROJECT SPECIFIC CONDITIONS:**	
1.	Generated Sewage shall be treated in proposed Sewage Treatment Plant (STP) having capacity of 100 KL/ day.	Will be complied.
2.	No ground water shall be abstracted without obtaining prior permission from CGWA.	No ground water will be abstracted without obtaining prior permission from CGWA.
3.	Project Proponent (PP) shall provide recycling facilities of 55 KL/Day treated domestic wastewater with necessary storage tanks and pipeline infrastructure and adequate sprinklers.	Will be complied.
4.	PP shall provide total Car Parking Space (CPS) of 1242 four-wheeler CPS and 3020 two-wheeler and provide electric charging facility tor 20o/o of total CPS. In case of total number of vehicles owned by the residents of the building exceeds the provided total CPS, PP shall be responsible for managing and providing additional GPS.	Will be complied.
5.	Wherever essential permission is required for the use of government property to carry out proposed any CER activity, all requisite prior permissions of Govt. of Gujarat local body shall be obtained by PP.	All the requisite prior permissions of Govt. of Gujarat local body will be obtained. CTE has been obtained and attached as ***Annexure 1.***
6.	PP shall provide and develop at least 10 % green belt area of total plot area within premises	Will be complied.
7.	PP shall provide Environmental Cell details with staff, for implementation of submitted time bound Environment Management Plan for construction and operation phase, with relevant details of this office.	Will be complied.
8.	PP shall prepare the Air Pollution Control Action Plan and shall implement it in true letter and spirit and shall publish it at the main entrance of the unit.	Will be complied.
9.	Project proponents shall prepare the Evacuation Plan considering the evacuation route from top for users and free movement for fire fighting vehicles. The evacuation plan shall be displayed at all strategic locations with the premises.	Will be complied.

10.	The EC order should neither be considered to prove legal rights nor it can be used as evidence for claiming any other benefit by the proponent and it is solely for purpose of responsible compliance of conditions laid in Environment Clearance so as to mitigate the effect of degradation of environment.	Noted and will be complied.
A.1	**CONSTRUCTION PHASE:**	
A.1.1	**WATER:**	
11.	Fresh water requirement during the construction phase shall not exceed 9.75 KLD and it shall be met through tanker. No ground water shall be tapped during the construction phase.	No ground water tapped during the construction phase. The water for construction activities made available through Water tankers, the copies of bill are attached as ***Annexure 2.***
12.	Sewage generated during the construction phase shall be disposed off through Septic tank & soak pit.	Will be complied.
13.	Explore possibilities of provision of mobile toilets in construction phase.	Will be complied.
A.1.2	**HEALTH & SAFETY:**	
14.	Project Proponent shall obtain Fire opinion/provisional fire NOC from the concern authority as per the prevailing Rules / Gujarat Fire Prevention and Life Safety Measures Act, 2016.	Fire opinion has obtained and same has been attached as ***Annexure 3.***
15.	The project proponent shall obtain registration of the establishment under the building and other Construction Workers' (Regulation of Employment & Conditions of Service) Act 1996 and shall comply with the provisions of the Act for the safety, health and welfare of construction workers.	Will be complied.
16.	The project proponent shall obtain registration of the construction workers as beneficiaries with the Gujarat Building and Other Construction Workers Welfare Board	Will be complied.
A.2	**OPERATION PHASE:**	
A.2.1	**WATER:**	
17.	Total water requirement during the operation phase shall not exceed 84 KLD, out of which fresh water requirement of 29 KLD shall be met through SMC and the remaining 55 KLD of water requirement shall be met through treated sewage. Metering of the water shall be done and its records shall be maintained.	Noted. Further, regarding water meter connection, the receipt of Surat municipal corporation is given in **Annexure 13.**
18.	Sewage generation during operation phase shall not exceed 65 KLD which shall be treated in the proposed onsite Sewage Treatment Plant.	Will be complied.
19.	The unit shall install and efficiently operate STP of adequate capacity for treating the sewage to be generated during operation phase to achieve the CPCB norms at the STP outlet. Treated sewage conforming to CPCB norms shall be utilized within premises for gardening & flushing purpose at the maximum extent possible. Only remaining quantity of treated sewage shall be disposed off through drainage line of SMC.	Will be complied.

20.	A proper logbook of STP operation and also showing the quantity of treated sewage utilization within premises & quantity of treated sewage discharged into the drainage line shall be maintained.	Will be complied.
21.	Dual plumbing system with separate tanks and lines shall be provided for utilization of treated sewage for flushing.	Will be complied.
22.	No bore well shall be constructed and existing bore well/s, if any, shall be either sealed or converted into the recharge well.	Will be complied.
23.	Rain water harvesting from rooftop and paved areas and ground water recharge through 08 nos. of percolation wells shall be carried out as per the details submitted before the runoff, pre-treatment must be done to remove suspended matter.	Will be complied.
A.2.2	**AIR:**	
24.	A. D.G. set (2 x 500 KVA) proposed as backup power shall be of enclosed type and confirm to prescribe standards under EPA rules, Necessary acoustic enclosures shall be provided at diesel generator set mitigate the impact of noise	Will be complied.
25.	The exhaust of the D.G. Set shall be at least 3 m above roof top.	Will be complied.
26.	The gaseous emissions from the D.G. Sets shall conform to be standards prescribed under EPA rules as amended from time to time. At no time, the emission levels shall go beyond the stipulated standards.	Will be complied.
A.2.3	**SOLID WASTE:**	
27.	The solid waste generated shall be properly collected and segregated at source. The biodegradable waste shall be converted into useful end product by treating it into the proposed onsite Organic Waste Convertor and the recyclable waste shall be sold to vendors whereas the other garbage shall be disposed of properly as per the provisions made by the SMC.	Will be complied.
A.2.4	**SAFETY AND WELFARE:**	
28.	Project Proponent shall obtain fire safety certificate / Fire No-Objection Certificate (NOC) from the concern authority as per the prevailing Rules / Gujarat Fire Prevention and Life Safety Measures Act, 2016.	Fire opinion has obtained and same has been attached as ***Annexure 3.***
29.	Firefighting facilities like Fire extinguishers, hose reel, wet riser, manually operated electric fire alarm system, automatic sprinkler system in entire building, underground static water storage tank-200 KL capacity, terrace tanks -100 KL capacity (total capacity), pump near underground static water storage tank (fire pump) with minimum Pressure of 3.5 kg/cm^2 at terrace level - two electric and one diesel pump of capacity 2,280 lit/min and one electric pump of capacity 180 lit/min etc shall be provided.	Will be complied.

<table>
<tr><td>30.</td><td>Staircase shall be provided.
<table>
<tr><th>Type & no. of buildings</th><th>No. of floors</th><th>Area for each Floor (m^2)</th><th>No. of staircase</th><th>Width of the staircase(m)</th><th>No of Lifts</th><th>No. of Fire Lifts</th><th>Travel distance (m)</th></tr>
<tr><td>1</td><td>3B+G +2</td><td>21,242.31-Basement 15,591 .04-floor</td><td>7 staircases & 3 escalators</td><td>2.15</td><td>6</td><td>4</td><td>< 25.0</td></tr>
</table></td><td>Will be complied.</td></tr>
<tr><td>31.</td><td>All the staircases shall open out at ground level from the highest point of building with access from each floor] for emergency evacuation.</td><td>Will be complied</td></tr>
<tr><td>32.</td><td>Provision for adequate air changes per hour in the basement shall be made so as to avoid build-up of CO in the area.</td><td>Will be complied.</td></tr>
<tr><td>33.</td><td>Car park exhaust system equipped with CO (Carbon Monoxide) sensor shall be provided to ensure operation of exhaust fans as CO concentration levels.</td><td>Will be complied.</td></tr>
<tr><td>34.</td><td>Clear peripheral margin space of adequate width, in accordance with the concerned local bye-laws, shall be provided for unobstructed & easy movement of vehicles in case of emergency.</td><td>Will be complied.</td></tr>
<tr><td>35.</td><td>Sanitation facilities, drinking water & tap water, sewage disposal facility, first aid box, free medicines, doctor service, adequate PPEs etc. shall be provided for workers.</td><td>The facilities for workers are given in Annexure 4.</td></tr>
<tr><td>A.2.5</td><td colspan="2">PARKING/TRAFFIC CONGESTION:</td></tr>
<tr><td>36.</td><td>Minimum parking space of 54491 .1 m^2 (3020 CPS) [51977.31 m^2 in Basement + 2513.79 m^2 in open area] shall be provided as proposed.</td><td>Will be complied.</td></tr>
<tr><td>37.</td><td>Project proponent shall provide the height of Basement greater than 4.5 mts in order to accommodate futuristic parking demand through Mechanical Parking.</td><td>Will be complied.</td></tr>
<tr><td>A.2.6</td><td colspan="2">ENERGY CONSERVATION:</td></tr>
<tr><td>38.</td><td>Energy conservation measures viz. maximum use of natural lighting through architectural design, energy efficient motors & pumps, water efficient taps, solar lights in open & solar street light, 130 KW solar power generation, use of aerated blocks & RMC, use of LED lighting fixtures and low voltage lighting, roof-top thermal insulation etc. shall be implemented as proposed.</td><td>Will be complied.</td></tr>
<tr><td>A.2.7</td><td colspan="2">GREEN BELT:</td></tr>
<tr><td>39.</td><td>Green belt area of 2922.2 m^2 comprising of 2922.2 m^2 tree covered area with 300 trees within premises shall be developed as proposed. The other open spaces inside the plot shall be suitably landscaped and covered with vegetation of indigenous tree species.</td><td>Will be complied.</td></tr>
<tr><td>40.</td><td>Green belt to be developed shall include all trees with height not less than 7ft.</td><td>Will be complied.</td></tr>
<tr><td>B.</td><td colspan="2">GENERAL CONDITIONS:</td></tr>
</table>

B1.	PRE-CONSTRUCTION AND CONSTRUCTION PHASE:	
41.	Mitigation of flood measures shall be undertaken. Height of the plinth and ramps will be increased so that flood water does not enter basement.	Will be complied.
42.	Project proponent shall explore possibilities to reuse the treated waste water for gardening and floor washing.	Will be complied.
43.	Roads leading to or at construction site must be paved and blacktopped (i.e. - metallic roads).	Will be complied.
44.	No excavation of soil shall be carried out without adequate dust mitigation measures in place.	Being complied.
45.	Grinding and cutting of building materials in open area shall be prohibited.	Will be complied.
46.	Construction material and waste should be stored only within earmarked area and road side storage of construction material and waste shall be prohibited.	Construction material and waste is being stored only within earmarked area. The photograph of the same is attached as ***Annexure 5.***
47.	Construction and demolition waste processing and disposal site shall be identified and required dust mitigation measures be notified at the site.	Will be complied.
48.	Various dust mitigation measure shall be displayed prominently at the construction site for easy public viewing.	Will be complied.
49.	Environment Management Cell shall be formed, which shall supervise and monitor the environment related aspects of the project during construction and operational phases in addition to observance of Gujarat Building and other Construction Workers '(Regulation of Employment & Conditions of Service) Rules 2003.	Will be complied.
50.	Prior permission from the competent authority shall be obtained for cutting of the existing trees before site preparation work is commenced.	Will be complied.
51.	Water demand during construction shall be reduced by use of curing agents, super plasticizers and other best construction practices.	Will be complied.
52.	Wind - breaker of appropriate height i.e. 1/3rd of the building height and maximum up to 10 meters shall be provided. Individual building within the project site shall also be provided with barricades.	Wind- Breaker is provided at the site. The photographs of the same is given in **Annexure 6.**
53.	Regular water sprinkling shall be carries out in vulnerable areas for controlling dusting/ fugitive emissions.	Regular water sprinkling is being carried out The photographs of the same is given in **Annexure 7.**
54.	No uncovered vehicles carrying construction material and waste shall be permitted.	Will be complied.
55.	No loose soil or sand or construction & demolition waste or any other construction material that cause dust shall be left uncovered. Uniform piling and proper storage of sand to avoid fugitive emissions shall be ensured.	Being complied.
56.	Structural design of the project shall strictly adhere to the seismic zone norms for earthquake resistant structures.	Structure stability certificate has been attached as ***Annexure 8.***

57.	The planning, designs and construction of all buildings shall be such as to ensure safety from fire.	Will be complied.
58.	The project proponent shall ensure maximum employment given to the local people nearby site area.	Will be complied.
59.	All required sanitary and hygienic measures shall be provided before starting the construction activities and to be maintained throughout the construction phase.	All required sanitary and hygienic measures are provided at site. The photographs of the same are given ***Annexure 4.***
60.	Provision shall be made for housing of construction labor within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical healthcare, crèches, electricity & ventilation, canteen, rest rooms, safe disposal system for garbage, first aid, medical and emergency facilities etc. to ensure that they do no ruin the existing environmental condition. The housing may be in the form of temporary structures to be removed after completion of the project.	Provision has been made for housing of construction labor within the site with all necessary infrastructure and facilities The photographs of the same are given ***Annexure 9.***
61.	Adequate personal protective equipment's shall be provided to the construction workers to ensure their safety and the project proponent shall ensure its usage by the labors.	Adequate personal protective equipment's are provided to the construction workers to ensure their safety. The photographs of the same are given ***Annexure 4.***
62.	First Aid Box shall be made readily available in adequate quantity at all the times.	First Aid Box is provided at the site. The photographs of the same are given ***Annexure 4.***
63.	Training shall be given to all workers on construction safety aspects.	Will be complied.
64.	The project proponent shall strictly comply with the Building and other Construction Workers'(Regulation of Employment & Conditions of Service) Act 1996 and Gujarat rules made there under and their subsequent amendments.	Will be complied.
65.	The overall noise level in and around the project area shall be kept well within the prescribed standards by providing noise control measures including acoustic insulation, hoods, silencers, enclosures vibration dampers etc. on all sources of noise generation.	Regular monitoring is being done. The details are given in Environment monitoring report-***Annexure 12.***
66.	Ambient Noise levels shall conform to Residential standards both during day and night. incremental pollution load on the ambient air and noise quality shall be closely monitored during construction phase	Being complied.
67.	The noise generating equipment’s, machinery and vehicles shall not be operated during the night hours and shall be maintained properly to avoid generation of high noise due to wear and tear.	Being complied.
68.	Use of diesel generator sets during construction phase shall be strictly with acoustic enclosure and shall conform to the EPA Rules for air and noise emission standards.	Will be complied.

69.	Safe disposal of wastewater and municipal solid wastes generated during the construction phase shall be ensured.	Will be complied.
70.	All top soil excavated during construction activity shall be used in horticultural / landscape development within the project site.	Will be complied.
71.	Construction materials and debris shall be properly stored and handled to avoid negative impacts such as air pollution and public nuisances by blocking the roads and public passages	Will be complied.
72.	Construction debris shall be reused in construction of roads, leveling the site etc. Waste packaging material like used cement bags, waste paper, cardboard packing material), metal scraps etc. shall be sold to recyclers or shall be sent to the nearest municipal solid waste landfill site.	Will be complied.
73.	Excavated earth to be generated during the construction phase shall be utilized within the premises to the maximum extent possible and balance quantity of excavated earth shall be disposed off with the approval of the competent authority after taking the necessary precautions for general safety and health aspects. Disposal of the excavated earth during construction phase shall not create adverse effect on neighboring communities.	Will be complied.
74.	Provisions of Construction & Demolition Waste Management Rules-2016 shall be strictly adhered to.	Will be complied.
75.	Vehicles hired for bringing construction material at the site shall be in good conditions and conform to applicable air and noise emission standards and shall be operated only during day time and non-peak hours.	Being complied.
76.	Project proponent shall ensure use of eco-friendly building materials Including fly ash bricks, fly ash paver blocks, Ready Mix Concrete [RMC] and lead-free paints in the project.	Will be complied.
77.	Fly ash shall be used in construction, wherever applicable as per provisions of Fly Ash Notification under the E.P. Act, 1986 and its subsequent amendments from time to time.	Will be complied.
78.	Use of glass shall be minimal and only low emissive glass shall be used in the project to reduce the electricity consumption and load on air conditioning.	Will be complied.
B2.	**OPERATION PHASE AND LIFETIME:**	
79.	In case, if it comes to notice to SEAC/SEIAA, that PP has violated EC norms by starting construction before obtaining Environmental Clearance, necessary action shall be taken as per the provisions of OM of MoEF& CC, New Delhi dated 7.7.2021.	Noted
80.	Project Proponent shall submit CER plan each year wise to respective Collectors, DDO and Municipal Commissioner/Urban Development Authority and implement of GER activities under intimation and guidance of the respective authorities.	Will be complied.
81.	PP shall take all required mitigation measures to comply with ambient noise levels standards of the residential area during day and night time as	Will be complied.

	per Noise Pollution (Control and Regulation) Rules, 2000.	
82.	Necessary permission for drawing of water from concerned Corporation/ Authority shall be obtained.	Will be complied.
83.	Necessary permission for discharging of treated domestic wastewater in Drainage of concerned Corporation/Authority has to be obtained.	Will be complied.
84.	Concerned Municipal Corporations/ Urban Development authority shall ensure the compliance of conditions given in the EC order.	Will be complied.
85.	Project proponent shall provide suitable storm water drainage facilities to avoid water logging.	Will be complied.
86.	This EC order should not be used as supportive evidence in regard of legal evidence in case of any disputes. This is only given for the purpose of Environmental Compliances and mitigation of various environmental impact.	Will be complied.
87.	PP shall sponsor tree plantation of community / institution land with proper maintenance and provisions of fencing and watering in consultation with Deputy Conservator of Forest of concerned District as per the clarification given in para 3 of OM of MoEF&CC, GOI dated 25.02.2021. The expenditure of above supporting activities will be within the total outlay of CER committed by PP.	Will be complied.
88.	Project proponent or the maintenance society to whom the project has been handed over shall ensure allocation of parking to each and every member of the society as per the rules as soon as possible not later than 3 months and display the same in the society notice board	Will be complied.
89.	PP shall also comply EC conditions and inform to the local authorities like Municipal Corporation, UDA, RERA/SEIAA and also ensure proper parking without fail. Basement parking should always maintain clean, free from hanging electric wires and provide adequate light and ventilation.	Will be complied.
90.	Proponent shall maintain traffic system within the premises to avoid congestion and unsafe parking in the premises, particularly safety parameters including fire, safety, installation of fire equipment's, house pipes etc for regular maintenance check-up and hold mock drills from time-to-time. Any damage to the greenbelt area must be avoided.	Will be complied.
91.	Project proponent shall comply with all provisions of GDCR and its amendment for constructing Building.	Will be complied.
92.	The PP shall also ensure notarized undertaking from the maintenance society at the time of hand over to comply with all the conditions of EC scrupulously.	Will be complied.
93.	As regards obtaining for fire safety permissions, proponent have to inform to SEIAA before obtaining BU permissions from competent authority.	Will be complied.
94.	Proponent shall obtain Registration of the establishment under the Building and other construction workers (regulation of employment & condition of service before commencement of construction and inform to SEIAA.	Will be complied.
95.	Provision of fire lift may be provided; additional lift may be provided in high rise building for safety.	Will be complied.
96.	All vibrating parts will be checked periodically and serviced to reduce the noise generation and sound producing equipment. Further, Regular	Will be complied.

	maintenance of leakages of water and wastewater shall be carried out.	
97.	The competent authority like Municipal Corporation / Urban development authority / District collector / RERA or any other authority or officer authorized by MoEF& CC can inspect the site, all facilities, for verification of compliances of Environmental Clearances conditions and ensure its compliance before issuance of any permission given by competent authority.	Will be complied.
98.	Construction activities will be allowed only during daytime period.	Will be complied.
99.	If height of the building/block from the ground level is above 12.65 meters, then PP shall provide lift in building/block as per GDCR Rules.	Will be complied.
100.	PP shall provide one regular lift and one fire lift, if floor area of the block/building exceeds 497.61 sq m.	Will be complied.
101.	Project proponent shall provide and operate necessary recycling facilities for reuse of treated domestic wastewater within premises.	Will be complied.
102.	Project proponent shall obtain all NA permission for all survey Nos before installation and commissioning of activities.	Complied.
103.	The project proponent shall provide water pumping arrangement and especially when the discharge into municipal drainage, for annual inspection and cleaning to avoid inundation and surface water pollution and health hazard.	Will be complied.
104.	The project proponent shall ensure the distance criteria are properly followed while undertaking construction in consistence with the existing directions of local self-government bodies.	Will be complied.
105.	The orders shall mention the limit of floors given in the proposal. Any deviation from that by the proponent changing the number of floors could attract withdrawal of the EC as a violation case.	Will be complied.
106.	Prior EC granted is subject to the proponent receiving all statutory permission / clearances / certificates and membership of respective agencies / authorities failing, which this provisional EC will stand withdrawn.	Being complied.
107.	Proponent shall inform progress from time to time, in six monthly compliance report to MOEFCG / SEIAA / SEAC.	Will be complied.
108.	The above conditions are also applicable to the ECs already been accorded to Projects. This should be checked by respective agencies entrusted with the task of inspection and action.	Will be complied.
109.	Bore well water shall be drawl only after obtaining necessary permission from CGWA.	Will be complied.
110.	Project Proponent shall prominently display the copy of Environment Clearance at site.	Prominent display of the copy of Environment Clearance at site is already in place. The photograph of the same is given in **Annexure 14.**
111.	Project proponent shall comply with all environmental facilities and requirement as per GDCR/Urban Development Authority.	Will be complied.

112.	Regular maintenance of leakages of water and wastewater shall be carried out.	Will be complied.
113.	All construction activities will be allowed only during daytime period.	Will be complied.
114.	Lubrication will be carried out periodically for all plant machinery.	Will be complied.
115.	The project proponent shall prepare, display at prominent place in the construction site and implement the fire and safety SOPs for fall protection, ladders and staircase, scaffolds, trenching and excavation, electrical safety, crane operations, occupational noise mitigation procedure, welding and cutting including provision of PPE kits etc.	Will be complied.
116.	When the property is handed over to society, the proponent should ensure by notarized undertaking to abide by all the conditions of EC and copy of the transfer letter with notarized undertaking shall send to SEAC & SEIAA.	Will be complied.
117.	The proponent shall ensure that the occupants of the society are allotted parking space as approved in EC order and put-it on display the allotment of parking to the occupants in the society maintenance of it.	Will be complied.
118.	If there is Basement parking in proposed in the project then they should always maintain clean, free from hanging electric wires and provide adequate light.	Will be complied.
119.	Separate Entries and Exits shall be provided to the project on the approach road.	Will be complied.
120.	PP shall provide Electric vehicle charging points in the parking area.	Will be complied.
121.	Project Proponent shall provide adequate fund for Environment Monitoring and Staff training in the Environment Management Plan.	Will be complied.
122.	Builder/Maintenance Society shall take all required mitigation measures to comply with ambient noise levels standards of Residential area during day and night time as per Noise Pollution (Control and Regulation) Rules,2000	Will be complied.
123.	This EC order should not be used as supportive evidence in regard of legal evidence in case of ownership. This is only given for the purpose of Environmental Compliances and mitigation of impact.	Will be complied.
124.	Project proponent or maintenance society to whom the project has been handed over shall ensure allocation of parking to each and every member of the society as per the rules as soon as possible and display the same in society notice board.	Will be complied.
125.	Builder/Maintenance Society shall maintain basement parking area, which should be clean, free from hanging electric wires and provide adequate lighting and ventilation at site.	Will be complied.
126.	Builder/Maintenance Society shall maintain traffic system within the premises to avoid congestion and unsafe parking in the premises, particularly safety parameters including fire, safety, installation of fire equipment's, hosepipes etc for regular maintenance check-up and hold mock drills from time-to-time. Any damage to the greenbelt area must be avoided.	Will be complied.
127.	Builder/Maintenance Society shall ensure that entry as well as exit gate of site shall be open all the time, failing which necessary action shall be taken by Competent Authority like Corporation/Urban Development Authority asper the provisions of GDCR/NBC.	Will be complied.

128.	Builder/Maintenance Society shall strictly ensure to comply with all the conditions of EC scrupulously failing which necessary action shall be taken by Competent Authority like Corporation/Urban Development Authority as per the provisions of GDCR/NBC.	Will be complied.
129.	Builder/Maintenance Society shall ensure that-all residents shall carry out necessary segregation & timely disposal at source of solid waste.	Will be complied.
130.	The above conditions are also applicable to the ECs already been accorded to Projects. This should be checked by respective agencies entrusted with the task of inspection and action.	Will be complied.
131.	Society shall display visitor's parking facility at suitable location at site.	Will be complied.
132.	Looking to the traffic management, at no point of time entry gate should be closed except reasons of security as may be directed by competent authorities.	Will be complied.
133.	To stop emission of PM10, the builders shall ensure the paving of the dusty edges of the bitumen road.	Will be complied.
134.	The builder and the maintenance society shall ensure the cleanliness and disposal of garbage and waste all the time and give vide publicity to environmental measures time to time.	Will be complied.
135.	Annual maintenance certificate of Lift shall be displayed on notice board at all the time.	Will be complied.
136.	In Municipal Corporation before approval of plan layout it shall be ensure that the project proponent has projected the space for tree plantation with tree guard in a space between municipal road & their premises.	Will be complied.
137.	The project proponent shall take written undertaking from the society association to maintain compliance of conditions pertaining to tree plantation, maintaining hygienic condition in and around the premises for building construction projects.	Will be complied.
138.	Notwithstanding the provision of EMP/CER, the proponent shall incur full expenditure as may be required at the time of execution of the project.	Will be complied.
139.	The project proponent shall take written undertaking from the Society Association to ensure compliance of environment conditions when it is handed over to them.	Will be complied.
140.	Project proponent shall take proper maintenance of electrification with respect to human safety	Will be complied.
141.	Tree Plantation prescribed in the EC shall be maintained by the Society Association.	Will be complied.
142.	Proponent as well as successor society hall maintain hygienic conditions and cleanliness in and around the project site all the time	Will be complied.
143.	The design of building has to be earthquake resistant & duly certified by competent structural engineer of competent authority.	Will be complied.
144.	The project proponent shall explore the possibilities & adopt mitigation measures to minimize the impact of project with reference to Urban Heat Island (UHI) Phenomena.	Will be complied.
145.	The project proponent shall allocate funds as may be required for the compliance of Environment management plan & CER activity proposed at the time of execution of the project.	Will be complied.
146.	Project proponent shall adopt the 4R concept of Reduce, Reuse, Recycle and Restore, while handing over the project to Maintenance Society shall ensure the compliances as required.	Will be complied.

147.	Low water consuming devices shall be provided. Fixtures for showers, toilet, flushing and drinking shall be of low flow either by use of aerators/ diffusers or pressure reducing devices etc.	Will be complied.
148.	A water meter shall be installed on rain water harvesting & ground water recharge well system & compliance report of the same shall be submitted to concerned authorities.	Will be complied.
149.	Used oil shall be sold only to the registered recycler	Will be complied.
150.	Provisions of Solid Waste Management Rules-2016 shall be strictly adhered to	Will be complied.
151.	Requisite firefighting facilities as per the requirement of NBC and Gujarat Fire Prevention and Life Safety measures act2013 along with the rules & regulations made there under shall be provided.	Will be complied.
152.	Underground fire water storage tanks and terrace water storage tanks as well as storage of treated domestic water waste of adequate capacity shall be provided as proposed. Adequate provision shall be made to ensure that water from the Fire Water Tank shall not be used for any other purpose.	Will be complied.
153.	Dedicated power back up system shall be provided in the case of power failure & emergency of fire water pumps	Will be complied.
154.	First Aid Box shall be made readily available in adequate quantity at all the times.	Being complied.
155.	Main entry and exit shall be separate and clearly marked in the facility	Will be complied.
156.	Necessary emergency lighting system along with emergency power back up system shall be provided. Further, necessary auto glow signage at all appropriate places shall be provided to guide the people towards exits and assembly points during emergency	Will be complied.
157.	Sufficient peripheral open passage shall be kept in the margin area for free movement of fire tender/ emergency vehicle around the premises.	Will be complied.
158.	The overall noise level in and around the project area shall be kept well within the prescribed standards by providing noise control measures including acoustic insulation, hoods, silencers, enclosures vibrations dampers etc. on all sources of noise generation including D.G. Sets. The ambient noise levels shall confirm to the standards prescribed under the Environment (Protection) Act and Rules.	Will be complied.
159.	The area earmarked for the parking shall be used for parking only. No other activity shall be permitted in this area	Will be complied.
160.	Traffic congestion near the entry and exit points from the roads adjoining the proposed project site shall be avoided. No public space including the service road shall be used or blocked for the parking.	Will be complied.
161.	The project proponent shall install energy efficient devices, appliances, motors, and pumps conforming to the bureau of Energy Efficiency norms.	Will be complied.
162.	The transformers and motors shall have minimum efficiency of 85%.	Will be complied.
163.	Only variable frequency motor drives shall be used in project.	Will be complied.
164.	Application of solar energy shall be incorporated for illumination of common areas, lighting for gardens and street lighting in addition the provision for solar water heating system shall also be provided.	Will be complied.
165.	Use of glass shall be minimal to reduce the heat island effect as well as to reduce the electricity consumption.	Will be complied.
166.	The area earmarked as green area shall be used only for plantation and shall not be altered for any other purpose.	Will be complied.

167.	Drip irrigation/low volume, low angle sprinkler system shall be used for the lawns and other green area including tree plantation.	Will be complied.
168.	The project proponent shall inform to SEAC I SE|AA regarding the transfer of management responsibility to the 'Society / Association to be formed for the proposed project with all the supporting documents. The Society / Association formed for further management of the proposed project shall be responsible for compliance of all the conditions stipulated in the Environmental Clearance order	Will be complied.
169.	Environmental Clearance granted for the project on the basis of documents related to land possession submitted shall become invalid in case the actual land for the project site turns out to be different from the land considered at the time of appraisal of the project and mentioned in the EC.	Noted.
170.	All other statutory clearances such as N.A. permission, Fire NOC from Department, permission from Airports Authority of India, BU permissions, Development permissions etc including. Approvals for storage of diesel from concern authority shall be obtained by the project proponent from the competent authorities before commissioning of Project.	Permission from Airports Authority of India is given in ***Annexure 10.***
171.	All the conditions as may be stipulated in the N.A. order, Development permission, Building Use permission, NOC obtained from Fire Department etc. shall be strictly complied with.	Will be complied.
172.	The project management shall also comply with all the environment protection measures, risk mitigation measures and safeguards proposed by them.	Will be complied.
173.	All commitments / undertakings given to the SEAC during the appraisal process for the purpose of environmental protection and management shall be strictly adhered to.	Will be complied.
174.	The project proponent shall also comply with any additional condition that may be imposed by the SEAC or by SEIAA any other competent authority for the purpose for the environmental protection and management.	Will be complied.
175.	All the terms & conditions prescribed in the amendment of EIA Notification 2006 published by the MoEF&CC vide its notification No. S.O. 3999 (E) dated 9th December, 2016 shall be complied with letter & sprit.	Will be complied.
176.	The project proponent shall strictly comply with the Gujarat Building and other Construction Workers'(Regulation of Employment& Conditions of Service) Rules 2003 as well as Gujarat Lifts & Escalators Rules as amended time to time.	Will be complied.
177.	No further expansion or modifications in the project likely to cause environmental impacts shall be carried out without obtaining prior Environment Clearance from the concerned authority.	Will be complied.
178.	The above conditions shall be enforced, inter-alia under the provisions of the water (Prevention & Control of Pollution) Act, 1974, At (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act 1986 and the Hazardous Wastes Management Handling and Tran boundary) Rules, 2008, Building and Other Construction Workers' (Regulation of Employment & Conditions of Service) Act-1996, The Gujarat Lifts and Escalators Act-2000 along with their amendments and rules.	Will be complied.

179.	The project proponent shall obtain the requisite permissions / clearance under the provisions of the Indian Forest Act 1927, Forest Conservation Act 1980 and Wildlife (Protection) Act1972.	Will be complied.
B3	**OTHER:**	
180.	The project proponent shall allocate the separate fund as committed before SEAC for activities Plantation around the site or a suitable place with collaboration and assistance with Surat Municipal Corporation. Solar Street light- mall and nearby area (Conversion of conventional streetlights into solar lights through installation of solar plates. Conducting blood donation camps and medical check-up camps near project site area. Activities proposed under Corporate Environment Responsibility (CER) shall be part of Environment Management Plan (EIVP) as per the MoEF&CC's OM no. F. No.22-6512017-lA.lll dated 30 09.2020. The said activities shall be completed within 3 years from the commencement of the project. The CER shall be monitored and the monitoring report shall be submitted to the regional office of MoEF&CC as a part of half-yearly compliance report and to the District Collector. The monitoring report shall be posted on the website of the project proponent.	Will be complied.
181.	The project authorities shall earmark adequate funds to implement the conditions stipulated by SEIAA as well as GPCB along with the implementation schedule for all the conditions stipulated herein. The funds so provided shall not be diverted for any other purpose.	Will be complied.
182.	The project proponent shall adhere to provisions made for Corporate Environment Responsibility "CER" in Office Memorandum dated 01/05/2018 by ministry of Environment, Forests & Climate Change and its amendments from time to time in a letter and spirit.	Will be complied.
183.	The applicant shall inform the public that the project has been accorded environmental clearance by the SEIAA and that the copies of the clearance letter are available with SEIAA and may also be seen at the Website of SEIAA/ SEAC.	Will be complied.
184.	It shall be mandatory for the project management to uploaded half yearly compliance report on website of Gujarat Real Estate Regulatory Authority, on 1st June and 1st December of each calendar year.	Will be complied.
185.	The project authorities shall inform the GPCB, Regional Office of MoEF&CC and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.	Will be complied.
186.	The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory. This environmental clearance is valid for Seven years from the date of issue.	Noted.
187.	Submission of any false or misleading information or data which is material to screening or scoping or appraisal or decision on the application makes this environment clearance cancelled.	Noted.
B4	**COMPLIANCE OF ENVIRONMENT CLEARANCE/ REPORTING/ADMINSTRATION/APPEAL:**	

188.	Project proponent shall inform to all the concerned authorities including Municipal Corporation, District collector, UDA & RERA and shall also give wide publicity through advertisement in minimum two local newspapers within seven days about the environment clearance order accorded.	Newspaper advertisement in minimum two local newspapers is given in ***Annexure 11.***
189.	Project proponent shall appoint a key person in the organization who shall be responsible for compliance of above condition fully on behalf of the proponent. It will not mean that appointing a key person will exempt the project proponent from the responsibility of compliance. Any change in key person shall immediately be informed to SEIAA and all concerned authorities.	Will be complied.
190.	Designated key person shall submit six monthly compliance report to SEIAA/SEAC, MOEF&CC, GPCB and Nodal Department of the Government.	Will be complied.
191.	1n case of violation reported upon, the project proponent shall be responsible for all the legal actions as per Environment Protection Act, 1986 including SEIAA may cancel, withdraw or keep in abeyance, the environment clearance accorded.	Will be complied.
192.	Any person including the project proponent affected by this environment clearance order may file appeal to Honorable National Green Tribunal West Zone branch, Pune, preferably within a period of thirty days from the date of issue of environment clearance as prescribe under section 16 of National Green Tribunal Act 2010.	Will be complied.
193.	All companies and public grievance or representations may be addressed to SEIAA/SEAC in the email address (a) msseiaagj@gmail.com& (b) seacgujarat@gmail.com	Will be complied.

****

ANNEXURE

Annexure 1. CTE copy

GPCB

GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar 382010
Phone : (079) 23222425
(079) 23222152
Fax : (079) 23232156
Website : www.gpcb.gov.in

Application For CTE after EC

File No : GPCB/ (PCB ID. - 110443) CTE-75704

To,
M/s. THOTH MALL AND COMMERCIAL REAL ESTATE PRIVATE LIMITED,
Block No. 94-1/a+1/b, 94 (erstwhile survey no. 76), Plot No 117 forming part of Town Planning Scheme No. 4 (Umra South), Block No. 94-1/a+1/b, 94 (erstw, Village: Althan, Taluka: Majura, District: Surat, Gujarat,
City :Althan ,
Dist : Surat ,
Taluka : Surat City

Sub: Consent to Establish (After obtaining Environment Clearance) under Section 25 of Water Act 1974 and Section 21 of Air Act 1981.

Ref: (1) Your online application No. 315230 dated 03/07/2024

(1) Environment Clearance issued by State Authority vide their letter no. EC24B038GJ110727 Dated 05/06/2024

Sir,

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants **Consent to Establish (After obtaining Environment Clearance) under Section 25 of Water Act 1974 and Section 21 of Air Act 1981** for manufacturing of products as mentioned into the Environment Clearance (EC) granted vide letter under reference no (2) above.

Consent To Establish Is Granted Subject To The Following Conditions: -

1) The validity period of this CTE shall be Seven Years from the issue of this order.
2) Applicant shall strictly comply with all conditions stipulated by competent authority in the order of Environment Clearance issued vide letter under reference No. : 2 above.
3) The applicant shall however , not without the prior concern of the Board. Bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the water Act - 1974, the Air - 1981 and the Environment (Protection) Act - 1986.

For and on behalf of
Gujarat Pollution Control Board

J.D.OZA
ROH Head - Surat

- This order is issued to Block No. 94-1/a+1/b, 94 (erstwhile survey no. 76), Plot No 117 forming part of Town Planning Scheme No. 4 (Umra South), Block No. 94-1/a+1/b, 94 (erstw, Village: Althan, Taluka: Majura, District: Surat, Gujarat, City :Althan, Dist : Surat, Taluka : Surat City (110443) for CTE amendment after obtaining EC.

Online/24664, 04/09/2024

GSTIN : 24HMPPS0032A1ZC | II JAY MAA KHODAL II | Mo. 99988 21516

PAN No. : HMPPS0032A | E-mail : Ansolanki1543@gmail.com

VISHWA ENTERPRISE

(Civil Contractor)

Vill - Padva, Ta : Ghogha, Dist : Bhavnagar 364050. Gujarat.

M/s. Thothmall, surat.

Bill No.: 36

Date : 1-08-2024

S.No.	Particulars	Qty.	Rate	Amount
	વિમલા કેસર ની કિંમત			
	જુલાઈ 2024 ની			
①	4500 મીટર	41	1080	44280/-
②	5000 મીટર	21	1200	25200/-
			TOTAL	69480/-

In Words sixty nine thousand four hundred and eighty only/-

suresh

FOR, VISHWA ENTERPRISE

Received by : _____

GSTIN : 24HMPPS0032A1ZC
PAN No. : HMPPS0032A

II JAY MAA KHODAL II

Mo. 99988 21516
E-mail : Ansolanki1543@gmail.com

VISHWA ENTERPRISE

(Civil Contractor)

Vill - Padva, Ta : Ghogha, Dist : Bhavnagar 364050. Gujarat.

M/s. thoth mull, surat

Bill No.: 42

Date : 1-09-2024

S.No.	Particulars	Qty.	Rate	Amount
	wates tenker Bill fes the mont of August -2024			
①	45000 litre	42	1080	45360
②	5000 litre	20	1200	24000
			TOTAL	69360/-

In Words sixty nine thousand three hundred sixty only

suresh

FOR, VISHWA ENTERPRISE

Received by :

GSTIN : 24HMPPS0032A1ZC | II JAY MAA KHODAL II | Mo. 99988 21516

PAN No. : HMPPS0032A | E-mail : Ansolanki1543@gmail.com

VISHWA ENTERPRISE

(Civil Contractor)

Vill - Padva, Ta : Ghogha, Dist : Bhavnagar 364050. Gujarat.

M/s. thoth mall, susat

Date: 1-10-2024

Bill No.: 56

S.No.	Particulars	Qty.	Rate	Amount
	water tenkes Bill			
	For month			
	September -2024.			
1	4500 litre.	43	1080	464401-
2	5000 litre.	17	1200	204001-
			TOTAL	668401-

In Words sixty six thousand eight hundred forty rupees only

FOR, VISHWA ENTERPRISE

Received by :

GSTIN : 24HMPPS0032A1ZC | II JAY MAA KHODAL II | Mo. 99988 21516
PAN No. : HMPPS0032A | E-mail : Ansolanki1543@gmail.com

VISHWA ENTERPRISE

(Civil Contractor)

Vill - Padva, Ta : Ghogha, Dist : Bhavnagar 364050. Gujarat.

M/s. thothmall, surat

Bill No.: 61

Date : 1-11-2024

S.No.	Particulars	Qty.	Rate	Amount
	Wates tankes Bill			
	fes month octobes			
1	4500 litre	39	1080	42120
2	5000 litre	17	1200	20400
			TOTAL	625201-

In Words sixty two thousand five hundred twenty —/—

FOR, VISHWA ENTERPRISE

Received by :

GSTIN : 24HMPPS0032A1ZC | II JAY MAA KHODAL II | Mo. 99988 21516

PAN No. : HMPPS0032A | E-mail : Ansolanki1543@gmail.com

VISHWA ENTERPRISE

(Civil Contractor)

Vill - Padva, Ta : Ghogha, Dist : Bhavnagar 364050. Gujarat.

M/s. Thoth mull, surat

Bill No.: 67

Date : 1-12-2024

S.No.	Particulars	Qty.	Rate	Amount
	Water tankes Bill for month of November-2024			
(1)	11500 litre	35	1080	37800
(2)	5000 litre	15	1200	18000
			TOTAL	55800

In Words Fifty five thousand eight hundred only

FOR, VISHWA ENTERPRISE

Received by :

GSTIN : 24HMPPS0032A1ZC | II JAY MAA KHODAL II | Mo. 99988 21516

PAN No. : HMPPS0032A | E-mail : Ansolanki1543@gmail.com

VISHWA ENTERPRISE

(Civil Contractor)

Vill - Padva, Ta : Ghogha, Dist : Bhavnagar 364050. Gujarat.

M/s. thoth mull, susud

Bill No.: 72

Date : 1-1-2025

S.No.	Particulars	Qty.	Rate	Amount
	Wates tenkes Bill for month of December 2024			
1	41500 litre	44	1080	47520
2	5000 litre	18	1200	21600
				69120/-
			TOTAL	69120/-

In Words sixty nine thousand one hundred twenty /-

FOR, VISHWA ENTERPRISE

Received by :

SURAT MUNICIPAL CORPORATION
FIRE & EMERGENCY SERVICES
HEAD QUATERS, MUGLISARA,
SURAT - 395003

Ph.: S.M.C. : 0261 - 2423750 TO 56, CONTROL : 2414195 -96, FAX : 2451935, 9724345553

Opinion

Sub :- N.O.C./OPINION Fire & Emergency Services Dept. for High Rise Business Building.

Reference :- A letter from T.D.O. Shri bearing No. T.D.O.8022, Dt. 28/03/2023.

PROPOSED SITE :- PROPOSED COMMERCIAL MALL WITH MULTIPLEX BUILDING PLAN ON TOWN PLANNING SCHEME NO. 4 (UMRA-SOUTH), BLOCK NO. 94/P, O.P. NO. 49, F.P. NO. 117, TAL. MAJURA, DIST. SURAT.

Submitted,

As per said plan the above building is a High Rise Business Building. A (Basement-1 + Basement-2 + Basement-3 + Ground Floor + 5th Floor) with Height of 35.95 Mtrs.

As per N.B.C. 2016 the aforesaid buildings are to be considered as High Rise Business Building. Hence this dept. has No Objection if the applicant concerned makes necessary fire fighting arrangement in said building as per N.B.C. norms, Existing CGDCR norms, Gujarat Fire Prevention Life Safety Regulation 2017 and Submitted Drawing. Subject to compliance of following fire safety recommendations by the developer/owner during & after construction.

1. Parking shall not be permitted in courtyards and drive ways of fire appliances.
2. Courtyard shall be kept free from encumbrances & encroachments.
3. No structure of any type shall be permitted in courtyard of the building.
4. There shall not be any trees obstructing fire appliances reach in compulsory open spaces required as per CGDCR.
5. The gradient of the ramp shall not be steeper than 1:07.
6. The access provided to the basement shall be kept unobstructed.
7. Repairing/servicing of cars, use of naked light shall not be permitted in the car parking areas.
8. Dwelling, use of naked light / flame, repairing / maintenance of vehicles shall be strictly prohibited in the parking area.
9. The driveways shall be property marked and maintained unobstructed, proper illuminated signage shall be provided for escape route.
10. Car parking shall be permitted in the designated area only.
11. The fins with RCC, brick work, hallow blocks or any such construction materials shall not be permitted.
12. The driveways shall be properly marked and maintained unobstructed, proper illuminated signage shall be provided for escape route, car lifts, etc. at prominent location.
13. The layout of staircase shall be enclosed type throughout its height and shall be approached at each floor level.
14. Externally located staircases adequately ventilated to outside air.
15. Permanent vent at the top equal to 5 % of the cross sectional area of the stair case shall be provided.

SURAT MUNICIPAL CORPORATION FIRE & EMERGENCY SERVICES * SURAT *

16. Structural steel members connected to staircase shall be protected with fire retardant
17. No combustibles shall be kept or stored in staircase / passages.
18. The staircase should not be encroached by shoe-rack, decorative items, earthen pots etc.
19. Walls enclosing lift shaft shall have a fire resistance of not less than two hours.
20. Shaft shall have permanent vent of not less than 0.2 sq. meters in clear area immediately under the machine room.
21. Landing door and lift car door of the lifts shall be of steel shuttered with fire resistance of one hour. No collapsible shutter shall be permitted.
22. The Fire lift shall have a floor area of not less than 1.4 sq. meters it shall have loading capacity of not less than 545 kgs (8 persons lift) with automatic closing doors of minimum 0.8 m. width.
23. The electric supply of fire lift shall be on a separate service from electric supply mains in a building and the cables run in a route safe from fire i.e. within the lift shaft. Light & fans in the elevators having wooden paneling or sheet steel constriction shall be operated on 24 volt supply.
24. Fire lift should be provided with a ceiling hatch for use in case for emergency. So that when the car gets stuck up, it shall be easily openable.
25. In case of failure normal electric supply, it shall automatically changeover to alternate supply. For apartment houses, this changeover of supply could be done through manually operated changeover switch. Alternatively, the lift shall be so wired that in case of power failure, it comes down at the ground level and comes to stand-still with door open.
26. The operation of fire lift should be by a simple toggle or two button switch situated in glass-fronted box adjacent to the lift at the entrance level. When the switch is on, landing call point will become inoperative and the lift will be on car control only or on a priority control devices. When the switch is off, the lift will return to normal working. This lift can be used by the occupants in normal times.
27. The words 'fire lift' shall be conspicuously displayed in fluorescent paints on the lift landing doors at each floor level.
28. The speed of the fire lift shall be such that it can reach the top floor from ground level within one minute. Fire lift shall be constructed as per prevailing standard.
29. Corridor / lift lobby at each floor level shall be naturally ventilated as shown in plan for the upper floors.
30. The common corridor / lift lobby at each floor level shall be kept free from obstruction at all times.
31. Self-glowing / fluorescent exit signs in green colour shall be provided showing the means of escape at each floor of building. Portable lights / insta lights shall be provided at strategic location in the staircase and lift lobby.
32. The staircase and corridor lighting shall be on separate circuits and shall be independently connected so that they could be operated by one switch installation on the ground floor easily accessible to fire fighting staff at any time irrespective of the position of the individual control of the light points, if any.
33. Staircase and corridor lighting shall also be connected to alternate supply.
34. Double throw switches shall be installed to ensure that lighting in the staircase and the corridor do not get connected to two sources of supply simultaneously. A double throw switch shall be installed in the service room to terminate the stand-by-supply.
35. Emergency lights shall be provided in the staircase / corridors.
36. Electric cable shaft shall be exclusively used for electric cables and should not be open in staircase enclosure.
37. Electric shaft shall be sealed at each floor level with non-combustible material such as vermiculite concrete. No storage shall be permitted in electric cabin or shaft.

38. Inspection door for the shaft shall have two hour fire resistance.
39. Electric wiring / cable shall be of non-toxic, non-flammable, low smoke hazard having copper core fire resistance for the entire building with provision of ELCB/MCB.
40. Electric meter room shall be adequately ventilated, accessible & shall not be under staircase, basement , lift-lobby.
41. Electric wiring shall be having copper core having the fire resistance and low smoke hazard cables for the entire building with provision of ELCB/MCB.
42. Low and medium voltage wiring running in shaft and in false ceiling should run in separate conduits.
43. Water mains, telephone lines, intercom lines, gas pipes or any other services should not be laid in the duct for electric cable; use of bus bar/solid rising mains instead of cables is preferred.
44. Separate circuits for fire fighting pumps, lifts, staircase and corridor lighting and blowers for pressurizing system shall be provided directly from the main switch gear panel and these circuits shall be laid in separate conduit pipes so that fuse in one circuit will not affect the others. Such circuits shall be protected at origin by an automatic circuit breaker with its no-volt coil removed.
45. Master switches controlling essential services shall be clearly labeled & provide in the lobby for emergency operation.
46. False ceiling if provided in the building shall be of non-combustible material. Similarly, the suspenders of the false ceiling shall be of non-combustible materials.
47. Materials For Interior Decoration / Furnishing :
The use of materials which are combustible in nature and may spread toxic fumes/gases should not be used for interior decoration/furnishing, etc.
48. (A) Basement shall be ventilated naturally/mechanically. If naturally ventilated vents with cross sectional area (Aggregate) not less than 2.5 percent of the floor area spread evenly around the perimeter of the basement shall be provided.
(B) The basement shall be used for designated purpose only as shown in the plan.
49. The staircase of the basement shall be of enclosed type and entry to basement areas shall be through two hours higher resistance self closing door provided in the enclosed wall of the staircase and through smoke check/cut off lobby.
50. Suitable signage's shall be provided in the basement showing exit direction way to exit etc.
51. Exhaust duct, mechanical ventilation duct should not pass through exit or entry.
52. The basement beyond building line shall be paved; suitably to bear the load of fire engines weighing up to 40 m. tones each with point load of 10 kgs. /sq. cms.
53. Fire drill / evacuation drill :
Fire drill and evacuation drill shall be conducted regularly in accordance with fire safety plan of building at least once in a three month in consolation with Surat Fire Brigade and log of the same shall be maintained.
54. Signage's :
Self-glowing/fluorescent exit signs in green color shall be provided showing the means of escape of the building.
55. Fire Escape Chute **: NOT APPLICABLE.**
56 **Refuge area** : Refuge area provided as per plan shall be confirming to the following requirements :
(a) Refuge area in Bldg. A is provided at 4th Floor (20.45 Mt.) & 5th Floor (25.45 Mt.) with Fire Door as per CGDCR-2017.
(b) The layout of the refuge area shall not be changed at any time in future without prior permission of this department.
(c) Refuge area shall be provided with railing of 1.10 meters height on external sides and shall be of sound construction.

SURAT MUNICIPAL CORPORATION FIRE & EMERGENCY SERVICES * SURAT *

(d) Refuge area shall be segregated by brick masonry partition wall of 9" thickness or concrete block wall of 6" thickness and access to refuge area shall be gained through half an hour fire resistance self closing door.

(e) Refuge area shall be earmarked exclusively used for the use of occupants as temporary shelter and for the use of fire brigade department or any other organization dealing with fire or other emergencies when they occur in the building and also for exercises if conducted by the fire brigade department.

(f) There shall not be any opening in to the refuge area from any portion of the occupied premises.

(g) Refuge area shall not be allowed to be used for any other purpose and it shall be the responsibility of the owner to maintain the same clean and free of the encumbrances and encroachments, at all times.

(h) Adequate drinking water facilities shall be provided in the refuge area.

(i) Entrance door to the refuge area shall be painted or fixed with a sign painted in luminous paint mentioning "REFUGE AREA IN CASE OF EMERGENCY".

(j) Adequate emergency lighting facility connected to electric circuits of staircase lighting shall be provided in the refuge area.

(k) Sprinkler System to be installed in Refuge Area.

57. The entry/exit shall be kept free for any obstruction.
58. Astro turf etc. shall not be permitted in the courtyard and in the drive way.
59. A certificate to the effect that the fire resistance protection has been provided asabove shall be furnished from the Structural Engineer/Architect at the time of applying for occupation of the building.
60. All gaps between floor-slabs and to facade assembly shall be sealed at all levels by approved fire resistant Seal and material of 02 hrs fire rating.
61. Sprinkler system for glass facade providing full coverage to the glass.
62. Addressable Fire Alarm & Detection System as per NBC-2016 (Table-7).
63. Openable panels shall be provided on each floor and shall be spaced not more than 10 mt apart measured along the external wall from centre to centre of the access opening.
64. This NOC is issued from fire risk point of view only.
65. Trained man power shall be available for the fire fighting and lift rescue in the building premises round the clock .
66. Any deviation w.r.t. construction shall be verified by the concerned building sanctioning authority.
67. The certificate may not be treated in any case for regularisation for unauthorized construction if any.
68. Form 16 from FPCOR to be submitted at the time of Fire Inspection of building.
69. The opinion is given on the basis of submitting drawings /documents only.
70. Facade & Elevation Design & Drawing shall have to be approved by Registered Facade Consultant.
71. Any other instructions given by the fire department from time to time about fire safety of the Building premises to be followed norms.
72. Fire officer can check the arrangements of Fire safety at any time, this certificate will be withdrawn without any notice if any deficiency is found.
73. Occupants /Owner should apply for renewal of fire safety certificate 01 Month prior expiry of this certificate.
74. Trained officers / security guards :

The trained security / fire supervisor along with trained staff having basic knowledge of firefighting & fix firefighting installation shall be provided / posted in the building. They will be responsible for the following;

(a) Maintenance of all the first aid firefighting equipment, fixed installations & other firefighting equipment / appliance in good working condition at all times.

(b) Imparting training to the occupants of the building in the use of firefighting equipment provided on the premises & keep them informed about fire & other emergency evacuation procedures.

(c) To liaise with the city fire brigade on regular & continual basis.

(d) The mock drill with the designated fire marshal for any operation of disaster management plan shall be out regularly after occupation as per National Building Code.

75. The fire department of SMC will not responsible for any loss of life and property due to Fire / Emergency incident.

76. Fully Covered Paramount Grills shall not be allowed in Balconies.

77. One set of pumps shall be provided for each 100 hydrants or part thereof, with a maximum of two sets. In case of more than one pump set installation, both pump sets shall be interconnected as their delivery headers.

Note : (1). Front, rear & side margin & width of staircase to be checked by your department.
(2). Please note that the change of designated/intended/defined occupancy of the building mentioned in the Pre Approval is not permitted as it will change the group or subdivision in the same group and building/facility has to comply the requirement of the code for relevant group/occupancy as per NBC-2016. Refer clause 3.1.12, 31.13 and 3.1.13.

T.D.O. Shri,
For information & further process please.

23-3-2023
I/C Dy Chief Fire Officer

I/C CHIEF FIRE OFFICER
Surat Municipal Corporation

FES/ OUTWARD/NOC 1111
DT. 31 **- 03 -2023**

SURAT MUNICIPAL CORPORATION
FIRE & EMERGENCY SERVICES
* SURAT *

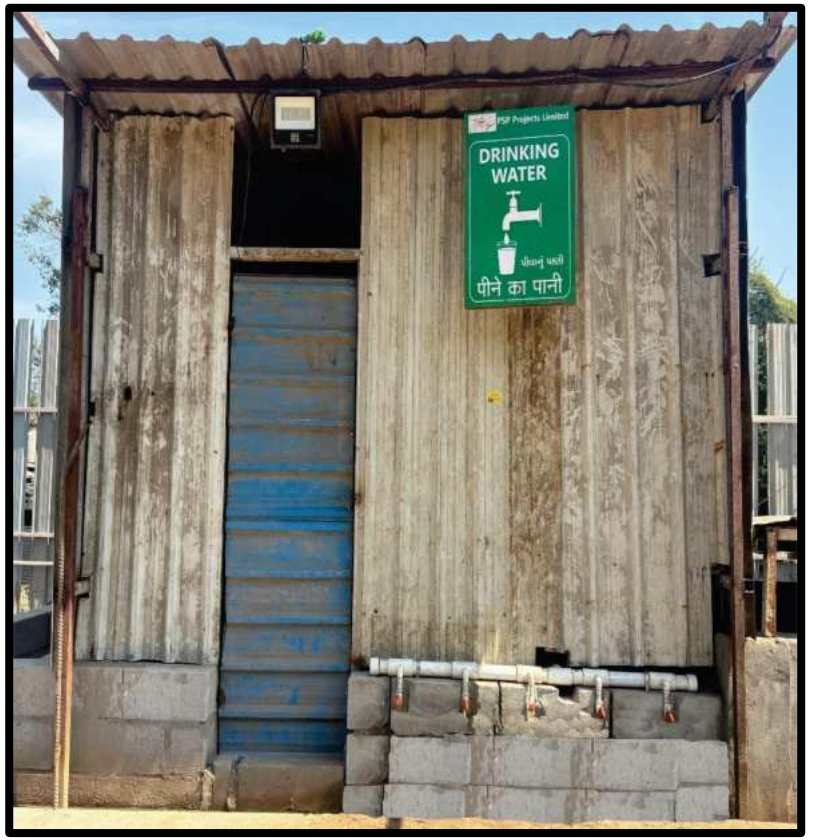
SANITATION FACILITIES

HAND WASH FACILITIES

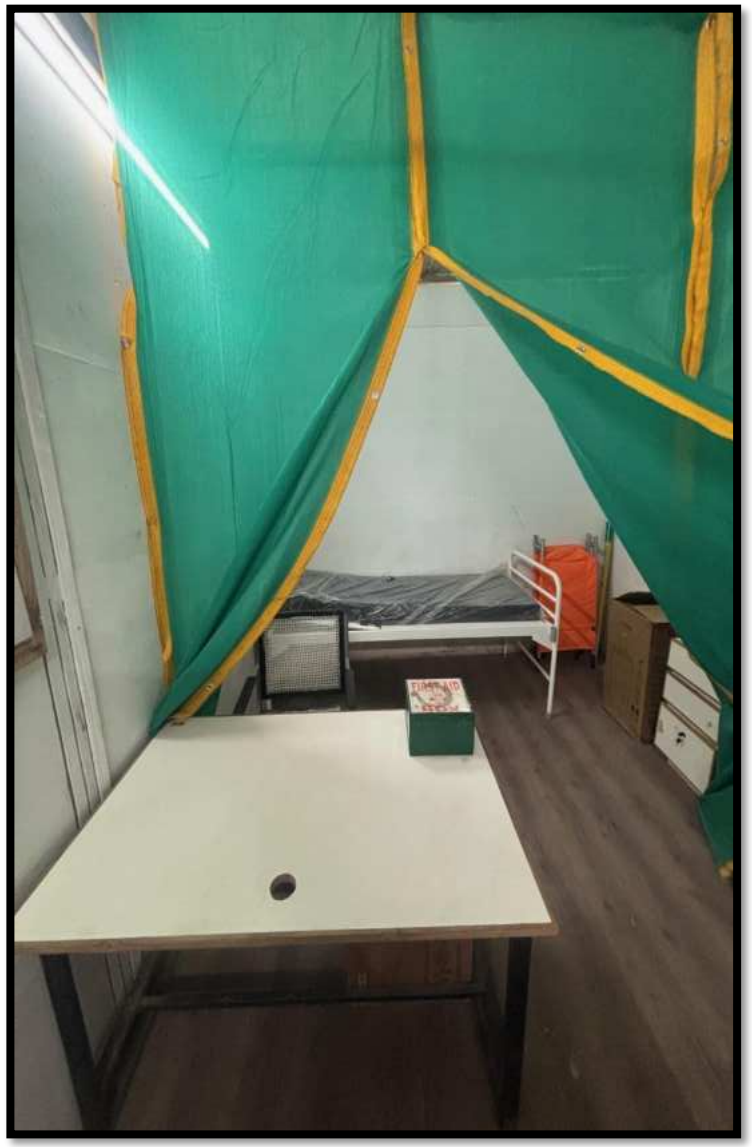
1155

DRINKING WATER ARRANGEMENT

1156



FIRST AID ROOM & FIRST AID FACILITIES



FIRST AID BOX FACILITIES

1158

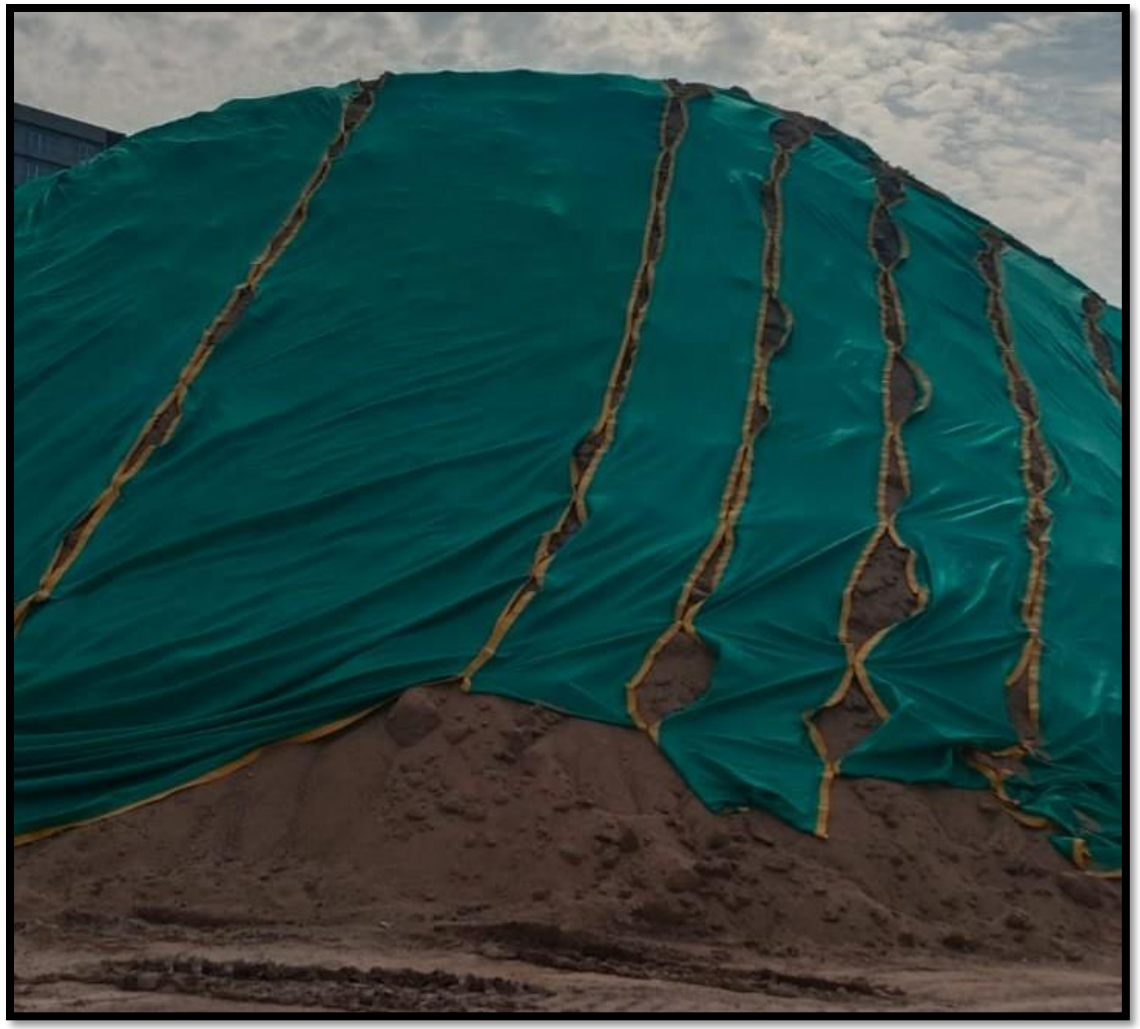
PSP
SAFETY PARK
SAFETY
सुरक्षा अधिकारी
STAFF
अधिकारी गण
ELECTRICIAN
बिजली का काम सम्भालने
CONTRACTOR FOREMAN MECHANIC
कर्मकार (यांत्रिक)
STAFF LABOUR
श्रमिक दल
VISITOR
आगंतुक
HELMET
शिरस्त्राण
HANDGLOVES
हाथ (दस्ताने)
HANDGLOVES
हाथ (दस्ताने)
HANDGLOVES
हाथ (दस्ताने)
SAFETY SHOES
सुरक्षा जुते
BARRICADING TAPE
सावधान पट्टी
SAFETY BELT
सेफ्टी बेल्ट
GOGGLES
चश्मा
FACE SHIELD
फेस शील्ड
WELDING SHIELD
वेल्डिंग शील्ड
NOSE MASK
नोज मास्क
REFLECTIVE JACKET
फेस शील्ड
EAR PROTECTOR
ध्वनी रक्षक
GUM BOOTS
जुते
FIRE EXTINGUISHERS
अग्निशामक
SAFETY NET
सुरक्षा जाली
FIRST AID BOX
प्राथमिक उपचार पेटी
SIGNAGES
सूचना फलक

PSP
SAFETY PARK
SAFETY
STAFF
ELECTRICIAN
HELMET
HANDGLOVES
HANDGLOVES
SAFETY BELT
GOGGLES
FACE SHIELD
EAR PROTECTOR
GUM BOOTS
FIRE EXTINGUISHERS
CONTRACTOR FOREMAN/MECHANIC
STAFF LABOUR
VISITOR
HANDGLOVES
SAFETY SHOES
BARRICADING TAPE
WELDING SHIELD
NOSE MASK
REFLECTIVE JACKET
SAFETY NET
FIRST AID BOX
SIGNAGES
NOSE MASK
FACE SHIELD
SAFETY GOGGLES
EAR PLUG
GREEN JACKET (STAFF)
SHOULDER PAD
DOTTED HANDGLOVES
CUT RESISTANT HANDGLOVES
RUBBER HANDGLOVES
FULL BODY HARNESS
PP ROPE – LIFE LINE
SAFETY SHOES
GUMBOOT

PPE's

1160

Covering of Construction Material and Storage at Earmarked Place

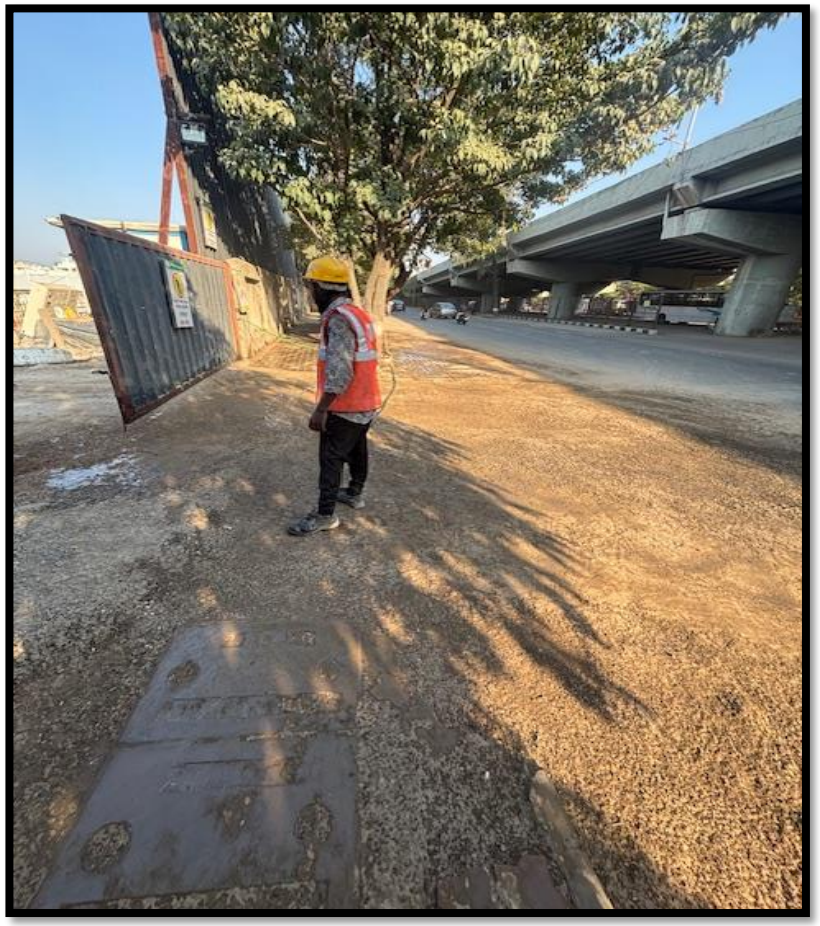


Construction Material Properly Covered With Green Net

1162

Annexure 7. Water Sprinkling For Dust Control

1164



Alfa Consultancy Services

Mobile # +91 99257 20996
Email-acsacs.503@gmail.com

STABILITY CERTIFICATE: -

To whomsoever it may concern……

This is to certify that Commercial building knows as "Thoth Mali and Commercial Real Estate Pvt Ltd." Situated at T.P.S. No-4 (Umar-South) R.S: 76, B.N.: 94-1/A+1/B To 94-18/A+18/B, 94 O.P.: 49, F.P.No-117, Surat, has been constructed as per structural design & drawing provide by us. The B.U. permission required under this certificate consists Commercial having Basement-3-2-1, Ground Floor + Fifth storied.

Basement -3-2-1 and Ground floor is intended for parking use and rest of all the floors are indented for commercial purpose.

The structure design of the said building incorporates provisions of relevant codes of practice (i.e. IS-456, IS : 1893-2016 IS-875; (All parts) Structure design & drawing are prepared as per working drawing submitted to us from architect / engineer of this project, considering everything is confirming to sanctioned plan from approving authority. Approving authority shall confirm all above said matter on site before giving permission for building use. Design of above building is safe up to the limit prescribed in relevant IS Codes. Construction work of building is structurally completed and it is safe for its indented use as parking / commercial, Certificate given here is for completion of structural work. It has no concern with completion of civil work or building services as a whole.

Change / alteration of any kind i.e. Change of use building, altering wall positions or any alteration involving structural configuration shall not be done without our prior permission.

Building under consideration shall be well maintained in all respect & shall be inspected time to time by competent engineer for stability of structure & rehabilitation work shall be done if necessary. This stability certificate is valid for the present condition of structure and if they are well maintained in future.

The Soil Bearing Capacity of the Said project land is capable of taking the load more than 50m of the Building. This Building has been designed with all expected worst combination of loading with relevant Latest IS Code.

We are hereby attaching the Load Calculation sheet for your reference & understanding purpose.

Sign & Stamp of Structure Engineer (for Design)

ALFA CONSULTANCY SERVICES — Calculation Sheet

Name of Project : Surat Mall	Design by	PARTH	Date :	31.07.2023
Name of work : Design Calculation	Checked by	PARTH	Date :	31.07.2023
Name of Client :Surat Mall	Approved by	A.K.P	Date :	31.07.2023

LOAD CALCULATIONS

1.0 Input Data

Assumed Thickness of Wall	=	0.200	m	
Assumed Thickness of Wall	=	0.100	m	
Height of 3rd Basement slab	=	4.50	m	
Height of 2nd Basement slab	=	4.50	m	
Height of 1st Basement slab	=	5.00	m	
Height of UpperGF SLAB	=	5.00	m	
Height of GF SLAB	=	5.50	m	
Height of 1st,2nd, 3rd Floor	=	5.000	m	
Height of 4th Floor	=	6.200	m	
Height of Typical Floor	=	4.000	m	
Height of Stair cabin	=	0.000	m	
Height of OHWT	=	0.000	m	
Assume Depth of Beam	=	0.600	m	
Density of the Block Masonry	=	8.00	kN/m3	As per IS : 875-Part-1
Density of the Brick Masonry	=	18.84	kN/m3	
Density of the P.C.C	=	24.00	kN/m3	As per IS : 875-Part-1
Density of the R.C.C	=	25.00	kN/m3	As per IS : 875-Part-1
Density of the Cement Plaster	=	20.40	kN/m3	As per IS : 875-Part-1
Depth of Foundation	=	2.00	m	
Assume Slab Thickness	=	0.150	m	
Assume Slab Thickness for Stair	=	0.150	m	

1.1 Dead Load — For 2nd & 3rd Basement Floor

1)200 mm thk block wall

Floor to Floor Height	=	4.50	m	
Assume Depth of Beam	=	0.6	m	
Thickness of Plaster (0.015+0.02)	=	0.035	m	
Clear Height of the Masonary	=	3.90	m	
Weight of masonry	=	9.02	kN/m	

1.1 Dead Load — For 1st Basement Floor

1)200 mm thk block wall

Floor to Floor Height	=	5.00	m	
Assume Depth of Beam	=	0.6	m	
Thickness of Plaster (0.015+0.02)	=	0.035	m	
Clear Height of the Masonary	=	4.40	m	
Weight of masonry	=	10.18	kN/m	

1.1 Dead Load — For Ground floor

1)200 mm thk block wall

Floor to Floor Height	=	5.00	m	
Assume Depth of Beam	=	0.6	m	
Thickness of Plaster (0.015+0.02)	=	0.035	m	
Clear Height of the Masonary	=	4.40	m	
Weight of masonry	=	10.18	kN/m	

2)100mm thk block wall

Floor to Floor Height	=	5.00	m	
Assume Depth of Beam	=	0.6	m	
Thickness of Plaster (0.015+0.02)	=	0.035	m	

ALFA CONSULTANCY SERVICES — Calculation Sheet

Name of Project : Surat Mall	Design by	PARTH	Date :	31.07.2023
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Name of Client :Surat Mall	Approved by	A.K.P	Date :	31.07.2023

LOAD CALCULATIONS

	Clear Height of the Masonary	=	4.40	m
	Weight of masonry	=	6.66	kN/m
1.1	**Dead Load For Upper Ground floor**			
	1)200 mm thk block wall			
	Floor to Floor Height	=	5.50	m
	Assume Depth of Beam	=	0.6	m
	Thickness of Plaster (0.015+0.02)	=	0.035	m
	Clear Height of the Masonary	=	4.90	m
	Weight of masonry	=	11.34	kN/m
	2)100mm thk block wall			
	Floor to Floor Height	=	5.50	m
	Assume Depth of Beam	=	0.6	m
	Thickness of Plaster (0.015+0.02)	=	0.035	m
	Clear Height of the Masonary	=	4.90	m
	Weight of masonry	=	7.42	kN/m
1.3	**Dead Load For 1st 2nd & 3rd floor**			
	1)200 mm thk block wall			
	Floor to Floor Height	=	5.00	m
	Assume Depth of Beam	=	0.6	m
	Thickness of Plaster (0.015+0.02)	=	0.035	m
	Clear Height of the Masonary	=	4.40	m
	Weight of masonry	=	10.18	kN/m
	2)100mm thk block wall			
	Floor to Floor Height	=	5.00	m
	Assume Depth of Beam	=	0.6	m
	Thickness of Plaster (0.015+0.02)	=	0.035	m
	Clear Height of the Masonary	=	4.40	m
	Weight of masonry	=	6.66	kN/m
1.4	**Dead Load For 4th floor**			
	1)200mm thk block wall			
	Floor to Floor Height	=	6.20	m
	Assume Depth of Beam	=	0.6	m
	Thickness of Plaster (0.015+0.02)	=	0.035	m
	Clear Height of the Masonary	=	5.60	m
	Weight of masonry	=	12.96	kN/m
	2)100mm thk block wall			
	Floor to Floor Height	=	6.20	m
	Assume Depth of Beam	=	0.6	m
	Thickness of Plaster (0.015+0.02)	=	0.035	m
	Clear Height of the Masonary	=	5.60	m
	Weight of masonry	=	8.48	kN/m
1.4	**Dead Load For Typical Floor**			
	1)200mm thk block wall			
	Floor to Floor Height	=	4.00	m
	Assume Depth of Beam	=	0.6	m

ALFA CONSULTANCY SERVICES — Calculation Sheet

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Name of Client :Surat Mall	Approved by	A.K.P	Date :	31.07.2023

LOAD CALCULATIONS

		Thickness of Plaster (0.015+0.02)	=	0.035	m	
		Clear Height of the Masonary	=	3.40	m	
		Weight of masonry	=	7.87	kN/m	
	2)100mm thk block wall					
		Floor to Floor Height	=	4.00	m	
		Assume Depth of Beam	=	0.6	m	
		Thickness of Plaster (0.015+0.02)	=	0.035	m	
		Clear Height of the Masonary	=	3.40	m	
		Weight of masonry	=	5.15	kN/m	
1.4	**Dead Load For Terrace Floor**					
	1)200mm thk wall (Perapet)					
		Floor to Floor Height	=	1.20	m	
		Assume Depth of Beam	=	0	m	
		Thickness of Plaster (0.015+0.02)	=	0.035	m	
		Clear Height of the Masonary	=	1.20	m	
		Weight of masonry	=	2.78	kN/m	
1.5	**Dead Load For OHWT Floor**					
	1)100mm thk wall (Perapet)					
		Floor to Floor Height	=	0.00	m	
		Assume Depth of Beam	=	0	m	
		Thickness of Plaster (0.015+0.02)	=	0	m	
		Clear Height of the Masonary	=	0.00	m	
		Weight of masonry	=	0.00	kN/m	
1.6	**Floor Finish**					
		FF on Typical Slab	=	1.25	kN/m2	
		FF on Stairs	=	2.00	kN/m2	
		FF on Terrace(with Water Proofing)	=	2.50	kN/m2	
		FF on GF	=	2.00	kN/m2	
		FF on Basement	=	2.00	kN/m2	
		Sunk Load	=	0.00	kN/m2	
		Filling 600mm	=	0.00	kN/m2	
1.7	**Water Tank Load**					
		Water tank Capacity	=	0	Lit	
		Load of Water	=	0	kN	
	Block A & B	Slab Area (5.86 x 4.53)	=	0.000	m2	
		Total Load	=	0.000	kN/m2	
			~	0.000	kN/m2	
		Water tank Capacity	=	0	Lit	
		Load of Water	=	0	kN	
	Block C	Slab Area (5.915 x 4.53)	=	0.000	m2	
		Total Load	=	0.000	kN/m2	
			~	0.000	kN/m2	
		Water tank Capacity	=	0	Lit	
		Load of Water	=	0	kN	
	Block D	Slab Area (5.03 x 5.26)	=	0.000	m2	
		Total Load	=	0.000	kN/m2	
			~	0.000	kN/m2	
1.8	**Machine Load**					
	1)	Machine Weight	=	0	kN	
		Slab Area (2.265 x 3.01)	=	0.00	m2	
		Total Load	=	0.00	kN/m2	
1.9	**Live Load > 3**					**As per IS:875-Part-2**

ALFA CONSULTANCY SERVICES				Calculation Sheet
Name of Project : Surat Mall	Design by	PARTH	Date :	31.07.2023
Name of work : Design Calculation	Checked by	PARTH	Date :	31.07.2023
Name of Client :Surat Mall	Approved by	A.K.P	Date :	31.07.2023

LOAD CALCULATIONS

	Typical		=	5.0	kN/m2
	Passage		=	4.0	kN/m2
	Stair		=	4.0	kN/m2
	SHOP		=	5.0	kN/m2
	Basement		=	5.0	kN/m2
	Fire Tendon		=	12.0	kN/m2
2.0	**Live Load < 3**				**As per IS:875-Part-2**
	Terrace (Accecible)		=	1.5	kN/m2
	Terrace (Non-Accecible)		=	0.75	kN/m2
2.1	**Earthquake Loading**				
	Earthquake zone		=	III	
	Zone Factor	**Z**	=	0.16	
	Imfortance Factor	**I**	=	1.20	
	Response Reduction Factor	**R**	=	5.00	
	Height of Building	**H**	=	72.70	
	Building length in X Direction	**X**	=	87.12	
	Building length in Y Direction	**Y**	=	130.62	
	Time Period in X Direction	**Px**	=	0.7010	
	Time Period in Y Direction	**Py**	=	0.5725	

LABOUR CAMP

TOILET – BATHROOM FACILITIES

1171

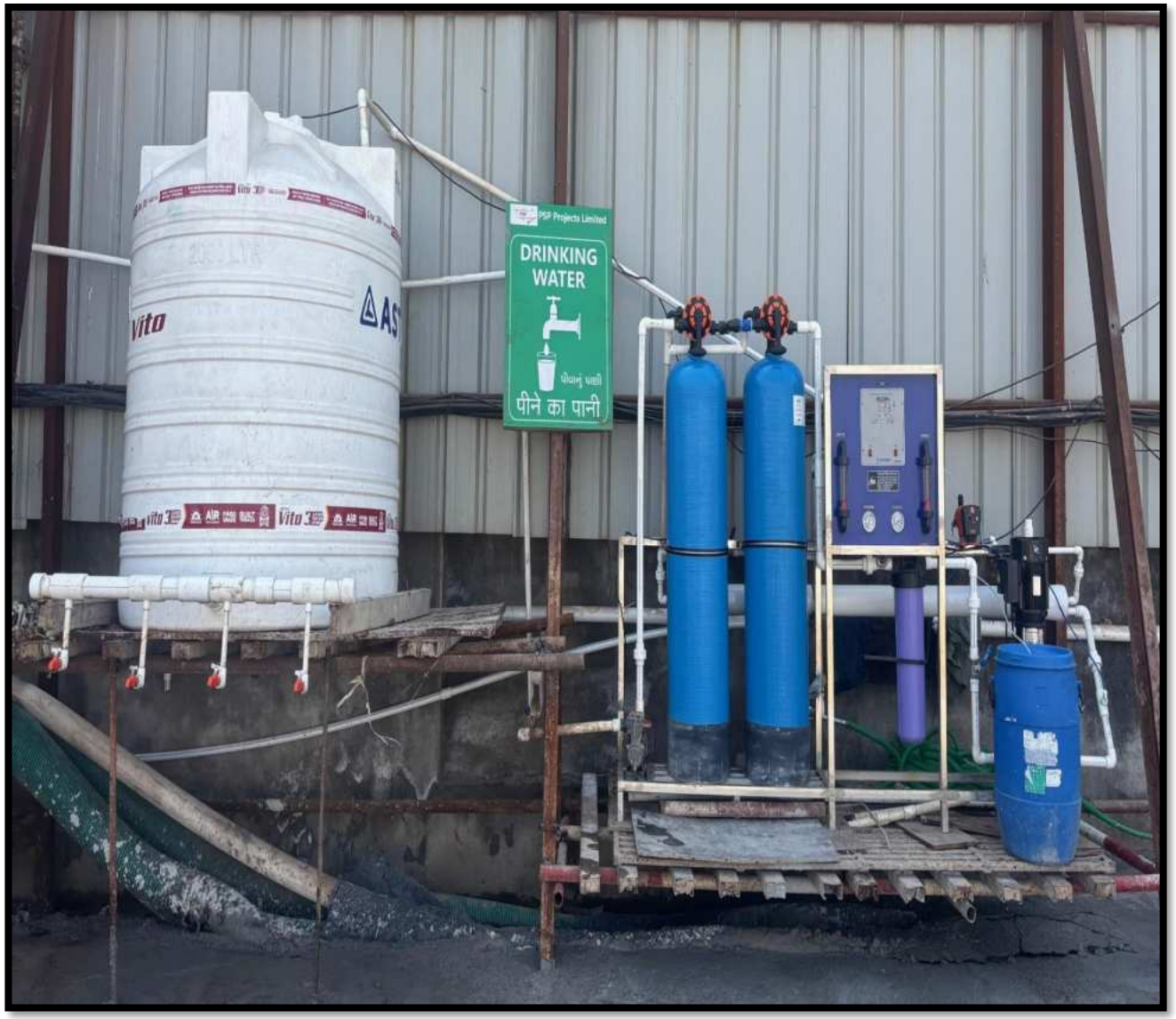
HAND WASH FACILITIES

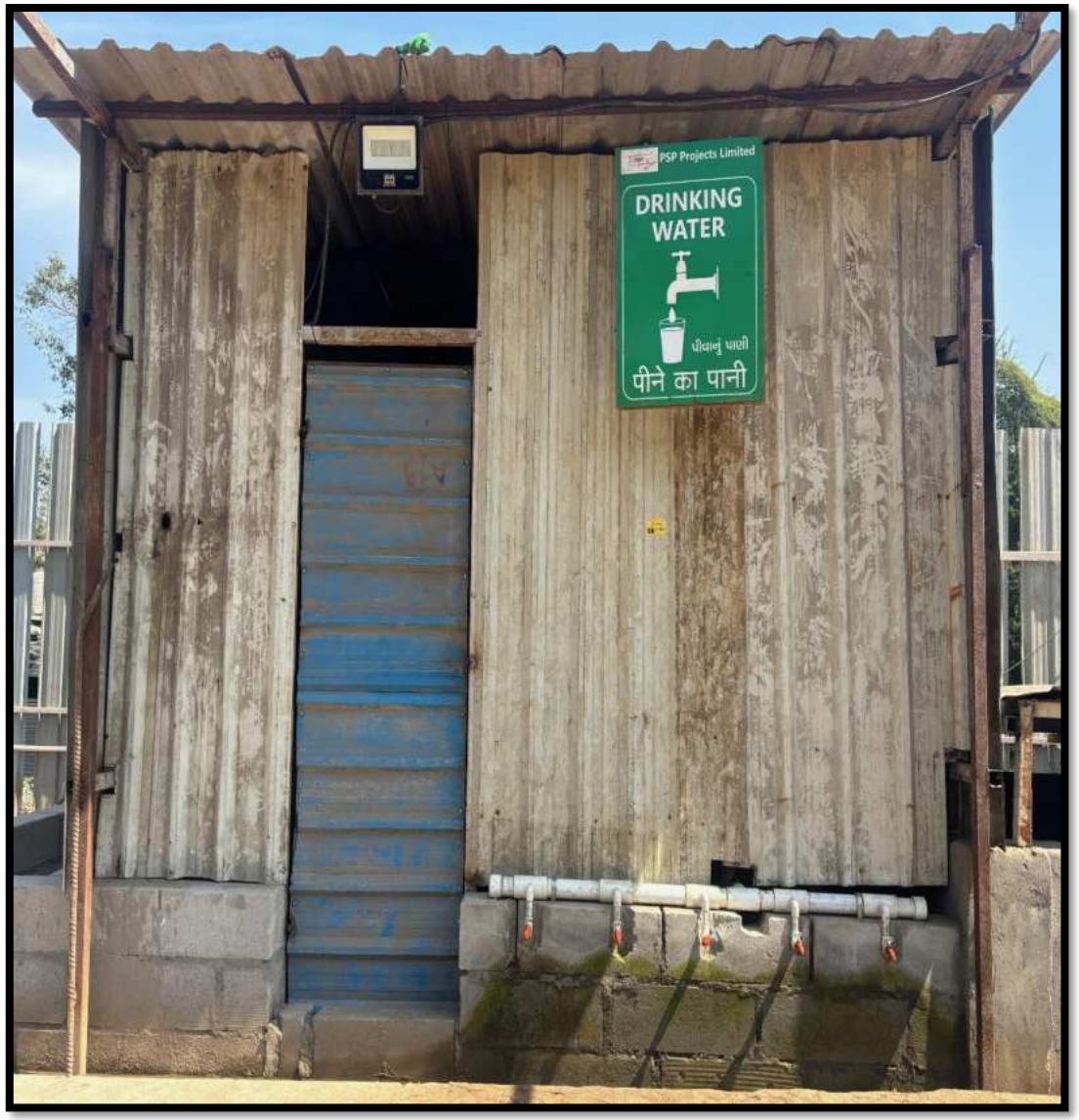
1172

FUEL FOR COOKING

1173

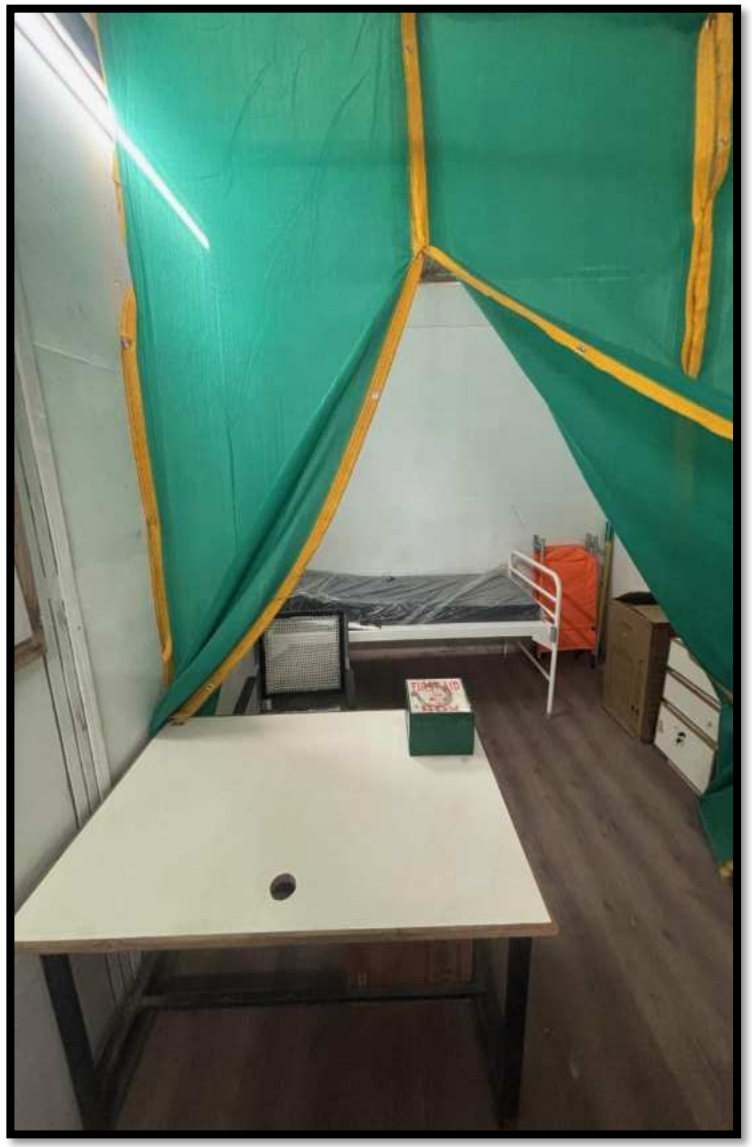
DRINKING WATER ARRANGEMENT





FIRST AID ROOM & FIRST AID FACILITIES

1175



FIRST AID BOX FACILITIES

1176

PSP Projects Limited
CRECHE
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ઘર
O
DD-20

KIDS
PLAYROOM

भारतीय विमानपत्तन प्राधिकरण
AIRPORTS AUTHORITY OF INDIA
SURA/WEST/B/032123/748260

मालिक का नाम एवं पता	RAJENDRA SUGANCHAND SHAH	दिनांक/DATE:	06-04-2023
OWNERS Name & Address	SARVOTBHADRA, 2, SHIVANGI BUNGLOW, OPP SAUMYA APPT, PARLE POINT, SURAT-395007	वैधता/ Valid Up to:	05-04-2031

ऊँचाई की अनुमति हेतु अनापत्ति प्रमाण पत्र(एनओसी)
No Objection Certificate for Height Clearance

1) यह अनापत्ति प्रमाण पत्र भारतीय विमानपत्तन प्राधिकरण (भाविप्रा) द्वारा प्रदत्त दायित्वों के अनुक्रम तथा सुरक्षित एवं नियमित विमान प्रचालन हेतु भारत सरकार (नागर विमानन मंत्रालय) की अधिसूचना जी. एस. आर. 751 (ई) दिनांक 30 सितम्बर, 2015, जी. एस. आर. 770 (ई) दिनांक 17 दिसंबर 2020 द्वारा संशोधित, के प्रावधानों के अंतर्गत दिया जाता है।
1. This NOC is issued by Airports Authority of India (AAI) in pursuance of responsibility conferred by and as per the provisions of Govt. of India (Ministry of Civil Aviation) order GSR751 (E) dated 30th Sep.2015 amended by GSR770(E) dated 17th Dec 2020 for safe and Regular Aircraft Operations.

2). इस कार्यालय को निम्नलिखित विवरण के अनुसार प्रस्तावित संरचना के निर्माण पर कोई आपत्ति नहीं है।
2. This office has no objection to the construction of the proposed structure as per the following details:

अनापत्ति प्रमाणपत्र आईडी / NOC ID	SURA/WEST/B/032123/748260
आवेदक का नाम / Applicant Name*	Sagar Rasikbhai Patel
स्थल का पता / Site Address*	TPS NO 4(UMRA-SOUTH) BLOCK NO 94/P OP NO 49, FP NO 117 MOJE-ALTHAN TA-MAJURA DIST-SURAT,MAJURA/ALTHAN/SURAT,Surat,Gujarat
स्थल के निर्देशांक / Site Coordinates*	21 09 41.38N 72 47 51.59E, 21 09 37.91N 72 47 52.20E, 21 09 43.46N 72 47 53.78E, 21 09 41.87N 72 47 54.15E, 21 09 39.56N 72 47 56.19E, 21 09 38.78N 72 47 56.38E, 21 09 44.17N 72 47 58.83E, 21 09 40.18N 72 47 59.37E
स्थल की ऊँचाई एएमएसएल मीटर में (औसतन समुद्र तल से ऊपर), (जैसा आवेदक द्वारा उपलब्ध कराया गया) / Site Elevation in mtrs AMSL as submitted by Applicant*	12.05 M
अनुमन्य अधिकतम ऊँचाई एएमएसएल मीटर में (औसतन समुद्र तल से ऊपर) / Permissible Top Elevation in mtrs Above Mean Sea Level(AMSL)	75.05 M

हवाईअड्डा निदेशकसरदार वल्लभ भाई पटेल अंतर्राष्ट्रीय हवाई अड्डा अहमदाबाद - 380 003 दूरभाष संख्या : 91-79-2286 9211
Airport Director, Sardar Vallabhbhai Patel International Airport, Ahmedabad-380 003 (Gujarat), Telephone - 91-79-2286 9211

भारतीय विमानपत्तन प्राधिकरण
AIRPORTS AUTHORITY OF INDIA
SURA/WEST/B/032123/748260

*** जैसा आवेदक द्वारा उपलब्ध कराया गया / As provided by applicant***

3) यह अनापत्ति प्रमाण पत्र निम्नलिखित नियम व शर्तों के अधीन है: -
3. **This NOC is subject to the terms and conditions as given below:**

क) आवेदक द्वारा उपलब्ध कराए गए स्थल की ऊँचाई तथा निर्देशांक को, प्रस्तावित संरचना हेतु अनुमन्य अधिकतम ऊँचाई जारी करने के लिए प्रयोग किया गया है। भारतीय विमान पत्तन प्राधिकरण, आवेदक द्वारा उपलब्ध कराये गए स्थल की ऊँचाई तथा निर्देशांक की यथार्थता का ना तो उत्तरदायित्व वहन करता है, और ना ही इनको प्रमाणीकृत करता है। यदि किसी भी स्तर पर यह पता चलता है कि वास्तविक विवरण, आवेदक द्वारा उपलब्ध कराए गए विवरण से भिन्न है, तो यह अनापत्ति प्रमाण पत्र अमान्य माना जाएगा तथा क़ानूनी कार्यवाही की जाएगी। सम्बंधित विमान क्षेत्र के प्रभारी अधिकारी द्वारा एयरक्राफट नियम 1994 (भवन, वृक्षों आदि के कारण अवरोध का विध्वंस) के अधीन कार्यवाही की जायगी।
a. Permissible Top elevation has been issued on the basis of Site coordinates and Site Elevation submitted by Applicant. AAI neither owns the responsibility nor authenticates the correctness of the site coordinates & site elevation provided by the applicant. If at any stage it is established that the actual data is different, this NOC will stand null and void and action will be taken as per law. The officer in-charge of the concerned aerodrome may initiate action under the Aircraft (Demolition of Obstruction caused by Buildings and Trees etc.) Rules, 1994",

ख) अनापत्ति प्रमाण पत्र के आवेदन में आवेदक द्वारा उपलब्ध कराए गए स्थल निर्देशांक को सड़क दृश्य मानचित्र और उपग्रह मानचित्र पर अंकित किया गया है जैसा कि अनुलग्नक में दिखाया गया है। आवेदक / मालिक यह सुनिश्चित करे कि अंकित किए गए निर्देशांक उसके स्थल से मेल खाते हैं। किसी भी विसंगति के मामले में, नामित अधिकारी को अनापत्ति प्रमाण पत्र रद्द करने के लिए अनुरोध किया जाएगा।
b. The Site coordinates as provided by the applicant in the NOC application has been plotted on the street view map and satellite map as shown in ANNEXURE. Applicant/Owner to ensure that the plotted coordinates corresponds to his/her site. In case of any discrepancy, Designated Officer shall be requested for cancellation of the NOC.

ग) एयरपोर्ट संचालक या उनके नामित प्रतिनिधि, अनापत्ति प्रमाण पत्र नियमों ओर शर्तों का अनुपालन सुनिश्चित करने के लिए स्थल (आवेदक या मालिक के साथ पूर्व समन्वय के साथ) का दौरा कर सकते हैं।
c. Airport Operator or his designated representative may visit the site (with prior coordination with applicant or owner) to ensure that NOC terms & conditions are complied with.

घ) संरचना की ऊँचाई (सुपर स्ट्रक्चर सहित) की गणना अनुमन्य अधिकतम ऊँचाई (ए एम एस एल) से स्थल की ऊँचाई को घटाकर की जायेगी। अर्थात, संरचना की अधिकतम ऊँचाई = अनुमन्य अधिकतम ऊँचाई (-) स्थल की ऊँचाई।
d. The Structure height (including any superstructure) shall be calculated by subtracting the Site elevation in AMSL from the Permissible Top Elevation in AMSL i.e. Maximum Structure Height = Permissible Top Elevation minus (-) Site Elevation.

च) अनापत्ति प्रमाण पत्र जारी करना, भारतीय एयरक्राफ्ट एक्ट 1934 , के सेक्शन 9-A तथा इसके अंतर्गत समय-समय पर जारी अधिसूचनाएं तथा एयरक्राफट नियम (1994 भवन, वृक्षों आदि के कारण अवरोध का विध्वंस) के अधीन है।
e. The issue of the 'NOC' is further subject to the provisions of Section 9-A of the Indian Aircraft Act, 1934 and any notifications issued there under from time to time including, "The Aircraft (Demolition of Obstruction caused by Buildings and Trees etc.) Rules, 1994".

छ) कोई भी रेडियो/ टीवी एन्टीना, लाइटनिंग अरेस्टर, सीढ़िया, मुमटी, पानी की टंकी अथवा कोई अन्य वस्तु तथा किसी भी प्रकार के संलग्नक उपस्कर पैरा 2 में उल्लेखित अनुमन्य अधिकतम ऊँचाई से ऊपर नहीं जानी चाहिए।
f. No radio/TV Antenna, lightening arresters, staircase, Mumty, Overhead water tank or any other object and attachments of fixtures of any kind shall project above the Permissible Top Elevation as indicated in para 2.

हवाईअड्डा निदेशकसरदार वल्लभ भाई पटेल अंतर्राष्ट्रीय हवाई अड्डा अहमदाबाद - 380 003 दूरभाष संख्या : 91-79-2286 9211
Airport Director, Sardar Vallabhbhai Patel International Airport, Ahmedabad-380 003 (Gujarat), Telephone - 91-79-2286 9211

NOC For Height Clearance from AAI

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ज) विमानक्षेत्र संदर्भ बिंदु के 8 KM के भीतर तेल, बिजली या किसी अन्य ईंधन का उपयोग जो उड़ान संचालन के लिए धुएं का खतरा पैदा नहीं करता है, ही मान्य है।
g. Use of oil, electric or any other fuel which does not create smoke hazard for flight operation is obligatory, within 8 KM of the Aerodrome Reference Point

झ) यह प्रमाणपत्र इसके जारी होने की तारीख से 8 साल की अवधि के लिए वैध है। एक बार रिवेलीडेशन की अनुमति दी जा सकती है, बशर्ते कि इस तरह का अनुरोध एनओसी की समाप्ति की तारीख से छह महीने के भीतर किया जाए और प्रारंभिक प्रमाणपत्र 8 साल की वैधता अवधि के भीतर प्राप्त किया जाए ।
h. The certificate is valid for a period of 8 years from the date of its issue. One-time revalidation shall be allowed, provided that such request shall be made within six months from the date of expiry of the NOC and commencement certificate is obtained within initial validity period of 8 years.

ट) भवन के निर्माण के दौरान या उसके बाद किसी भी समय स्थल पर ऐसी कोई भी लाइट या लाइटो का संयोजन नहीं लगाया जाएगा जिसकी तीव्रता, आकृति या रंग के कारण वैमानिक ग्राउन्ड लाइटों के साथ भ्रम उत्पन्न हो । विमान के सुरक्षित प्रचालन को प्रभावित करने वाली कोई भी गतिविधि मान्य नहीं होगी।
i. No light or a combination of lights which by reason of its intensity, configuration or colour may cause confusion with the aeronautical ground lights of the Airport shall be installed at the site at any time, during or after the construction of the building. No activity shall be allowed which may affect the safe operations of flights.

ठ) आवेदक द्वारा विमानपत्तन पर या उसके आसपास विमान से उत्पन्न शोर, कंपन या विमान प्रचालन से हुई किसी भी क्षति के विरूद्ध कोई शिकायत/दावा नहीं किया जाएगा ।
j. The applicant will not complain/claim compensation against aircraft noise, vibrations, damages etc. caused by aircraft operations at or in the vicinity of the airport.

ड) डे मार्किंग तथा सहायक विद्युत आपूर्ति सहित नाइट लाइटिंग (डीजीसीए भारत की वेबसाइट www.dgca.nic.in पर उपलब्ध) नागर विमानन आवश्यकताएं श्रंखला 'बी' पार्ट । सेक्शन-4 के चेप्टर 6 तथा अनुलग्नक 6 में विनिर्दिष्ट दिशानिर्देशों के अनुसार उपलब्ध कराई जाएंगी ।
k. Day markings & night lighting with secondary power supply shall be provided as per the guidelines specified in chapter 6 and appendix 6 of Civil Aviation Requirement Series 'B' Part I Section 4, available on DGCA India website: www.dgca.nic.in

ढ) भवन के नक्शे के अनुमोदन सहित अन्य सभी वैधानिक अनापत्ति, संबंधित प्राधिकरणों से लेना आवेदक की जिम्मेदारी होगी, क्योंकि इस ऊँचाई हेतु अनापत्ति प्रमाणपत्र लेने का उद्देश्य सुरक्षित एवं नियमित विमान प्रचालन सुनिश्चित करना है तथा इसे भूमि के स्वामित्व आदि सहित किसी अन्य उद्देश्य/ दावे के लिए दस्तावेज के रूप में प्रयोग नहीं किया जा सकता ।
l. The applicant is responsible to obtain all other statutory clearances from the concerned authorities including the approval of building plans. This NOC for height clearances is only to ensure safe and regular aircraft operations and shall not be used as document for any other purpose/claim whatsoever, including ownership of land etc.

ण) इस अनापत्ति प्रमाणपत्र आईडी का मूल्यांकन Surat विमानक्षेत्रो के संबंध में किया गया है। यह अनापत्ति प्रमाणपत्र भारतीय विमान पत्तन प्राधिकरण के विमानक्षेत्रो और अन्य लाइसेंस प्राप्त सिविल विमानक्षेत्रो, जो जी. एस. आर. 751 (ई) जी. एस. आर. 770 (ई) द्वारा संशोधित के अनुसूची - III, अनुसूची - IV (भाग- I), अनुसूची- IV (भाग -2; केवल RCS हवाई अड्डे) और अनुसूची- VII में सूचीबद्ध हैं, के लिए जारी किया गया है ।
m. This NOC ID has been assessed with respect to theSurat Airports. NOC has been issued w.r.t. the AAI Aerodromes and other licensed Civil Aerodromes as listed in Schedule – III, Schedule – IV(Part-I), Schedule- IV (Part-2; RCS Airports Only) and Schedule-VII of GSR 751(E) amended by GSR770(E)

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*** जैसा आवेदक द्वारा उपलब्ध कराया गया / As provided by applicant***

3) यह अनापत्ति प्रमाण पत्र निम्नलिखित नियम व शर्तों के अधीन है: -
3. **This NOC is subject to the terms and conditions as given below:**

क) आवेदक द्वारा उपलब्ध कराए गए स्थल की ऊँचाई तथा निर्देशांक को, प्रस्तावित संरचना हेतु अनुमन्य अधिकतम ऊँचाई जारी करने के लिए प्रयोग किया गया है। भारतीय विमान पत्तन प्राधिकरण, आवेदक द्वारा उपलब्ध कराये गए स्थल की ऊँचाई तथा निर्देशांक की यथार्थता का ना तो उत्तरदायित्व वहन करता है, और ना ही इनको प्रमाणीकृत करता है। यदि किसी भी स्तर पर यह पता चलता है कि वास्तविक विवरण, आवेदक द्वारा उपलब्ध कराए गए विवरण से भिन्न है, तो यह अनापत्ति प्रमाण पत्र अमान्य माना जाएगा तथा क़ानूनी कार्यवाही की जाएगी। सम्बंधित विमान क्षेत्र के प्रभारी अधिकारी द्वारा एयरक्राफट नियम 1994 (भवन, वृक्षों आदि के कारण अवरोध का विध्वंस) के अधीन कार्यवाही की जायगी ।
a. Permissible Top elevation has been issued on the basis of Site coordinates and Site Elevation submitted by Applicant. AAI neither owns the responsibility nor authenticates the correctness of the site coordinates & site elevation provided by the applicant. If at any stage it is established that the actual data is different, this NOC will stand null and void and action will be taken as per law. The officer in-charge of the concerned aerodrome may initiate action under the Aircraft (Demolition of Obstruction caused by Buildings and Trees etc.) Rules, 1994",

ख) अनापत्ति प्रमाण पत्र के आवेदन में आवेदक द्वारा उपलब्ध कराए गए स्थल निर्देशांक को सड़क दृश्य मानचित्र और उपग्रह मानचित्र पर अंकित किया गया है जैसा कि अनुलग्नक में दिखाया गया है। आवेदक / मालिक यह सुनिश्चित करे कि अंकित किए गए निर्देशांक उसके स्थल से मेल खाते हैं। किसी भी विसंगति के मामले में, नामित अधिकारी को अनापत्ति प्रमाण पत्र रद्द करने के लिए अनुरोध किया जाएगा।
b. The Site coordinates as provided by the applicant in the NOC application has been plotted on the street view map and satellite map as shown in ANNEXURE. Applicant/Owner to ensure that the plotted coordinates corresponds to his/her site. In case of any discrepancy, Designated Officer shall be requested for cancellation of the NOC.

ग) एयरपोर्ट संचालक या उनके नामित प्रतिनिधि, अनापत्ति प्रमाण पत्र नियमों और शर्तों का अनुपालन सुनिश्चित करने के लिए स्थल (आवेदक या मालिक के साथ पूर्व समन्वय के साथ) का दौरा कर सकते हैं।
c. Airport Operator or his designated representative may visit the site (with prior coordination with applicant or owner) to ensure that NOC terms & conditions are complied with.

घ) संरचना की ऊँचाई (सुपर स्ट्रक्चर सहित) की गणना अनुमन्य अधिकतम ऊँचाई (ए एम एस एल) से स्थल की ऊँचाई को घटाकर की जायेगी। अर्थात, संरचना की अधिकतम ऊँचाई = अनुमन्य अधिकतम ऊँचाई (-) स्थल की ऊँचाई।
d. The Structure height (including any superstructure) shall be calculated by subtracting the Site elevation in AMSL from the Permissible Top Elevation in AMSL i.e. Maximum Structure Height = Permissible Top Elevation minus (-) Site Elevation.

च) अनापत्ति प्रमाण पत्र जारी करना, भारतीय एयरक्राफ्ट एक्ट 1934 , के सैक्शन 9-A तथा इसके अंतर्गत समय-समय पर जारी अधिसूचनाएं तथा एयरक्राफट नियम (1994 भवन, वृक्षों आदि के कारण अवरोध का विध्वंस) के अधीन है ।
e. The issue of the 'NOC' is further subject to the provisions of Section 9-A of the Indian Aircraft Act, 1934 and any notifications issued there under from time to time including, "The Aircraft (Demolition of Obstruction caused by Buildings and Trees etc.) Rules, 1994".

छ) कोई भी रेडियो/ टीवी एन्टीना, लाइटनिंग अरैस्टर, सीढ़िया, मुमटी, पानी की टंकी अथवा कोई अन्य वस्तु तथा किसी भी प्रकार के संलग्नक उपस्कर पैरा 2 में उल्लेखित अनुमन्य अधिकतम ऊँचाई से ऊपर नहीं जानी चाहिए ।
f. No radio/TV Antenna, lightening arresters, staircase, Mumty, Overhead water tank or any other object and attachments of fixtures of any kind shall project above the Permissible Top Elevation as indicated in para 2.

हवाईअड्डा निदेशकसरदार वल्लभ भाई पटेल अंतर्राष्ट्रीय हवाई अड्डा अहमदाबाद - 380 003 दूरभाष संख्या : 91-79-2286 9211
Airport Director, Sardar Vallabhbhai Patel International Airport, Ahmedabad-380 003 (Gujarat), Telephone - 91-79-2286 9211

NOC For Height Clearance from AAI

1180

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SURA/WEST/B/032123/748260

क्षेत्र का नाम / Region Name: पश्चिम/WEST

पदनामित अधिकारी/Designated Officer नाम/ पदनाम/दिनांक सहित हस्ताक्षर Name/Designation/Sign with date	Digitally signed by PARMAR HARSHAD KUMAR JIVANLAL Reason: Joint GM(ATM)-DoAS Signed on behalf of DO NOCC Location: AAI,SVPI AIRPORT,AHMEDABAD-380003 Date: 2023-04-06 15:18+05:30
द्वारा तैयार Prepared by	
द्वारा जांचा गया Verified by	

ईमेल आईडी / EMAIL ID : vaah.noc@aai.aero
फोन/ Ph: 079-22858111

ANNEXURE/अनुलग्नक

Distance From Nearest Airport And Bearing/निकटतम विमानक्षेत्र से दूरी और बीयरिंग

Airport Name/ विमानक्षेत्र का नाम	Distance (Meters) from Nearest ARP/निकटतम विमानक्षेत्र संदर्भ बिंदु से दूरी (मीटर मे)	Bearing(Degree) from Nearest ARP/निकटतम विमानक्षेत्र संदर्भ बिंदु से बीयरिंग (डिग्री
Surat	7624.19	50.55
NOCID	SURA/WEST/B/032123/748260	

हवाईअड्डा निदेशकसरदार वल्लभ भाई पटेल अंतर्राष्ट्रीय हवाई अड्डा अहमदाबाद - 380 003 दूरभाष संख्या : 91-79-2286 9211
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Street View

Satellite View

हवाईअड्डा निदेशकसरदार वल्लभ भाई पटेल अंतर्राष्ट्रीय हवाई अड्डा अहमदाबाद - 380 003 दूरभाष संख्या : 91-79-2286 9211
Airport Director, Serdar Vallabhbhai Patel International Airport, Ahmedabad-380 003 (Gujarat), Telephone - 91-79-2286 9211

THE TIMES OF INDIA, AHMEDABAD/SURAT
SATURDAY, JUNE 22, 2024

Public Notice

Public Notice is hereby given, to all concerned & public at large, that the environment clearance is accorded by SEIAA, Gujarat for the Building and Construction Project "Thoth Mall" at Plot No. 117 forming part of Town Planning Scheme No.4 (Umra-South), Block No.94-1/a+1/b to 94-18/a+18/b, 94 (part) (erstwhile survey no.76) Village: Althan, Taluka: Majura, District: Surat, Gujarat. Proposed by Thoth Mall and Commercial Real Estate Private Limited vide its EC identification No. EC24B038GJ110727 Dated 05.06.2024.

The copy of the said clearance letter may be seen at webpage: https://164.100.213.216/E-Sign/Esign/ECLSEIAA_211930_273571_SIA_GJ_INFRA2_404463_2022.pdf

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જાહેર નોટીસ

આથી,જાહેર જનતા ને તથા તમામ સંબંધિતો ને આ જાહેર નોટીસ સાથે જણાવવાનું કે, S.E.I.A.A., ગુજરાત દ્વારા "Thoth Mall and Commercial Real Estate Pvt Ltd" બિલ્ડીંગ કન્સ્ટ્રકશન પ્રોજેકટ માટે પર્યાવરણીય મંજુરી પ્લોટ નં.એફ.પી.નં.૧૧૭, રેવન્યુ સર્વે નંબર 94/1A+1B થી 94/18A+18B, 94 (પૈકી) (અગાઉના સર્વે નં.76), ટી.પી.નં.૪ (ઉમરા-સાઉથ),ગામ:અલથાણ,તાલુકો:મજુરા,જીલ્લો:સુરત,ગુજરાત ખાતે પર્યાવરણીય આઇડેન્ટી ફીકેશન નંબર EC24B038GJ110727 તા. 05/06/2024 થી મળેલ છે.
સદર પર્યાવરણીય મંજુરી ની કોપી https://164.100.213.216/E-Sign/Esign/ECLSEIAA_211930_273571_SIA_GJ_INFRA2_404463_2022.pdf લીંક પર જોવા મળશે.

GEOGREEN TESTING LABORATORY
NABL ACCREDITED LABORATORY
Laboratory : C 1/20, Viraj Khand, Gomti Nagar Lucknow - 226010 (U.P.)
Phone : +91 9415215163, 9161202020 Email : geogreen.tl@gmail.com
Website : www.geogreen.in
Certi. No. TC-13356

TEST REPORT

(Ambient Air)

Sample Code No.	GTL-AA-783/A	**Report No.**	AAQ-22.11.2024-783/A
Issued To	M/s Thoth Mall	**Issue Date**	22/11/2024
Sample plan / Procedure No.:	GTL-P-16	**Sampling Location**	Project Site
Ambient Temperature :	22-25^{0}C	**Environment Condition :**	Weather Clear
Date of Sampling	16.11.2024	**Sample Drawn by:**	GTL Team
Date of Receiving	18.11.2024	**Analysis Duration:**	18.11.2024 to 20.11.2024
Project Name	M/s 'Thoth Mall''-Village Althan, Taluka - Majura, District - Surat, State-Gujarat; Proposed by Thoth Mall Commercial Real Estate Private Limited.		

TEST RESULT

S. No	Parameter	Units	Results	Test Method used	Limit as per Environment (Protection) Act
1.	PM_{10}	$\mu g/m^3$	85.0	IS – 5182 (Part 23)	100 $\mu g/m^3$
2.	$PM_{2.5}$	$\mu g/m^3$	44.0	Volume-1 CPCB	60 $\mu g/m^3$
3.	SO_2	$\mu g/m^3$	7.8	IS – 5182 (PART-2)	80 $\mu g/m^3$
4.	NO_2	$\mu g/m^3$	10.5	IS – 5182 (PART-6)	80 $\mu g/m^3$

NOTE:

1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. This test report will not be used for any publicity/ legal purpose.
3. The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

End of Report

Prepared by

Review by

For Geogreen Testing Laboratory

Dr. Vijay Kumar Mishra
Quality Manager
(Authorized Signatory)

GEOGREEN TESTING LABORATORY

NABL ACCREDITED LABORATORY

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Website : www.geogreen.in

Certi. No. TC-13356

TEST REPORT

(Ambient Noise)

Sample Code No.	GTL/NQ/739/B	**Report No.**	NQ-22112024-739/B
Environment Condition	Weather Clear	**Issue Date**	22/11/2024
Sample Drawn by	GTL Team	**Condition of the Sample**	Ok
Monitoring Date	18/11/2024	**Sample Received On**	18/11/2024
Monitoring Duration	24 Hours	**Ambient Temperature**	22-25°C
Project Name	''Thoth Mall''-Village Althan, Taluka - Majura, District - Surat, State-Gujarat; Proposed by Thoth Mall Commercial Real Estate Private Limited.	**Client's Name**	M/s Thoth Mall

S. No	Date	Location	Observed Value Leq dB(A)		Limit as per CPCB Guidelines Leq. dB(A)		Zone
			Day*	Night*	Day*	Night*	
1	18.11.2024	Project Site	53.1	43.5	65	55	Commercial Area
	*Day Time		Leq(6.00AM TO 10.00 PM)				
	*Night Time		Leq(10.00PM TO 6.00 AM)				

NOTE:

a. Day time shall mean from 6.00 am to 10.00 pm .
b. Night time shall mean from 10.00 pm to 6.00 am .
1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
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End of Report

Prepared by

Review by

For Geogreen Testing Laboratory

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Quality Manager
(Authorized Signatory)

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Certi. No. TC-13356

TEST REPORT

Format No.-GTL/SF/51

Sample Code No.	GTL/SQ/399/A	Report No.	SQ22112024-399/A
Issue To	M/s Thoth Mall	22	22/11/2024
Sample Drawn by	GTL Team	Sample Description	Soil
Ref. of Sampling Procedure No.	GTL/P/16	Sample Drawn On	16.11.2024
Sample Quantity	2 Kg	Test Duration	18.11.2024- 20.11.2024
Sample Received on	18.11.2024	Weather condition	Normal
Sampling Location	Project Site(SQ1)	Project Name	'Thoth Mall''-Village Althan, Taluka - Majura, District - Surat, State-Gujarat; Proposed by Thoth Mall Commercial Real Estate Private Limited

TEST RESULTS

S. No.	Parameter	Units of Measurements	Value	Protocol
1.	Texture	-	Silty Clay	IS 2720 (P-4)
	Sand	%	21	
	Silt	%	36	
	Clay	%	43	
2.	Color	-	Yellowish Brown	-
3.	pH (1:2 Suspension)	-	7.68	IS:2720(Part 26)
4.	Electrical Conductivity (1:2)	µS/cm	625	IS:14767-2000
5.	Moisture	%	13.1	IS:2720(Part 2)
6.	Potassium	Kg/hac	1.24	IS: 9497
7.	Sodium	Kg/hac	1.35	IS: 9497
8.	Calcium	meq /100gm	25	IS:2720
9.	Magnesium	meq /100gm	38	IS:2720
10.	Porosity	%	34.2	-
11.	Organic Matter	%	1.40	IS:2720(Part 22)
12.	Phosphorous	Kg/hac	12.1	IS:10158-2015
13.	Nitrogen	Kg/hac	221	IS:14684
14.	Chloride	mg/kg	68	-
15.	Bulk Density	gm/cc	1.26	-

Statement of conformity: The submitted sample conforms to Indian standard & USEPAparameters at sr. no.1 to 17. Applying decision rule based on guard band with 95% confidence level

End of Report

Prepared by

Review by

For Geogreen Testing Laboratory

Dr. Vijay Kumar Mishra
Quality Manager
(Authorized Signatory)

GEOGREEN TESTING LABORATORY

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Website : www.geogreen.in

Certi. No. TC-13356

TEST REPORT

(Ground Water)

Sample Code No.	GTL/WS/4385/A	**Report No.**	WS22112024- 4385/A
Issue To	M/s Thoth Mall	**Issue Date**	22/11/2024
Sample Drawn by	GTL Team	**Condition of the Sample**	Sealed
Sample Drawn on	16.11.2024	**Nature of Sample**	Ground Water
Sample Received on	18.11.2024	**Test Duration**	18.11.2024 to 20.11.2024
Sampling Location	Project Site (GW1)	**Sample Quantity**	5 liter
		Project Name	'Thoth Mall''-Village Althan, Taluka - Majura, District - Surat, State-Gujarat; Proposed by Thoth Mall Commercial Real Estate Private Limited.

S. No.	Parameters	Units	Limits (as per IS:10500-2012)		Test Method	Project Site (GW1)
			Desirable Limit	Permissible Limit		
1	Color	Hazen	5	15	APHA 2120 C	<5
2	Odour	-	Agreeable	Agreeable	IS : 3025 (P-5)	Agreeable
3	Taste	-	Agreeable	Agreeable	IS : 3025 (P-8)	Agreeable
4	Turbidity	NTU	1	5	APHA 2130 B	<1.0
5	pH Value	-	6.5-8.5	No Relaxation	APHA 4500 H^+ B	7.3
6	Total Hardness (as $CaCO_3$)	mg/l	200	600	APHA 2340 C	197
7	Calcium (as Ca^{2+})	mg/l	75	200	APHA 3500 Ca B	45
8	Magnesium (as Mg^{2+})	mg/l	30	100	APHA 3500 Mg B	20
9	Iron (as Fe)	mg/l	0.3	No Relaxation	APHA 3500 Fe B	<0.1
10	Chlorides (as Cl)	mg/l	250	1000	APHA 4500 Cl B	68
11	Fluoride (as F)	mg/l	1	1.5	APHA 4500 F, D	<0.1
12	Total Dissolved Solids	mg/l	500	2000	APHA 2540 C	510
13	Copper (as Cu)	mg/l	0.05	1.5	IS- 3025 (P-42)	<0.04
14	Manganese (as Mn)	mg/l	0.1	0.3	APHA 3500 Mn B	<0.1
15	Sulphate (as SO_4)	mg/l	200	400	APHA 4500 So_4 E	22.1
16	Nitrate (as NO_3)	mg/l	45	No Relaxation	IS-3025(P-34)	1.2

Prepared by
Vibhav

Review by

For Geogreen Testing Laboratory

Dr. Vijay Kumar Mishra
Quality Manager
(Authorized Signatory)

GEOGREEN TESTING LABORATORY

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Website : www.geogreen.in

Certi. No. TC-13356

17	Cadmium (as Cd)	mg/l	0.003	No Relaxation	IS- 3025 (P-41)	<0.01
18	Lead (as Pb)	mg/l	0.01	No Relaxation	IS- 3025 (P-47)	<0.01
19	Zinc (as Zn)	mg/l	5	15	IS- 3025 (P-49)	<0.5
20	Chromium (as Cr^{6+})	mg/l	0.05	No Relaxation	IS- 3025 (P-52)	<0.05
21	Alkalinity (as $CaCO_3$)	mg/l	200	600	APHA 2320 B	170
22	Aluminum (as Al)	mg/l	0.03	0.2	IS- 3025 (P-55)	<0.03
23	Boron (as B)	mg/l	0.5	1	APHA 4500 B	<0.1
24	Electrical Conductivity	µm/cm	-	-	APHA 2510 B	610
25	Sodium (as Na)	mg/l	-	-	APHA 3500 Na B	<5.0
26	Potassium (as Na)	mg/l	-	-	APHA 3500 Na B	<5.0
27	Phosphorous (as P)	mg/l	-	-	IS: 3025(P-31)	<0.1

NOTE: mg/l

1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
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End of Report

Prepared by

Review by

For Geogreen Testing Laboratory

Dr. Vijay Kumar Mishra
Quality Manager
(Authorized Signatory)

GEOGREEN TESTING LABORATORY

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Website : www.geogreen.in

Certi. No. TC-13356

TEST REPORT

(Surface Water)

Sample Code No.	GTL/WS/4386/A	**Report No.**	WS22112024- 4386/A
Issue To	M/s Thoth Mall	**Issue Date**	22/11/2024
Sample Drawn by	GTL Team	**Condition of the Sample**	Sealed
Sample Drawn on	16.11.2024	**Nature of Sample**	Surface Water
Sample Received on	18.11.2024	**Test Duration**	18.11.2024 to 20.11.2024
Sampling Location	Tapi River(SW-1)	**Sample Quantity**	5 liter
		Project Name	'Thoth Mall''-Village Althan, Taluka - Majura, District - Surat, State-Gujarat;Proposed by Thoth Mall Commercial Real Estate Private Limited.

S. No.	Parameters	Units	Limits (as per IS:10500-2012)		Test Method	Tapi River (SW-1)
			Desirable Limit	Permissible Limit		
1	Color	Hazen	5	15	APHA 2120 C	<5
2	Odour	-	Agreeable	Agreeable	IS : 3025 (P-5)	Agreeable
3	Temperature	^0C	-	-	IS : 3025 (P-9)	22
4	Turbidity	NTU	1	5	APHA 2130 B	<5
5	pH Value	-	6.5-8.5	No Relaxation	APHA 4500 H^+ B	7.7
6	Electrical Conductivity	µm/cm	-	-	APHA 2510 B	445
7	Alkalinity (as $CaCO_3$)	mg/l	200	600	APHA 2320 B	132.4
8	Total Hardness (as $CaCO_3$)	mg/l	200	600	APHA 2340 C	265.4
9	Calcium (as Ca^{2+})	mg/l	75	200	APHA 3500 Ca B	30.1
10	Magnesium (as Mg^{2+})	mg/l	30	100	APHA 3500 Mg B	21.1
11	Chlorides (as Cl)	mg/l	250	1000	APHA 4500 Cl B	103
12	Fluoride (as F)	mg/l	1	1.5	APHA 4500 F, D	0.12
13	Dissolved Oxygen as O_2	mg/l	-	-		5.1
14	Nitrate (as NO_3)	mg/l	45	No Relaxation	IS-3025(P-34)	0.63
15	Biological Oxygen Demand (BOD)	mg/l	30			1.6
16	Chemical Oxygen Demand (COD)	mg/l	-			16.1

Prepared by

Vibhor

Review by

For Geogreen Testing Laboratory

Dr. Vijay Kumar Mishra
Quality Manager
(Authorized Signatory)

GEOGREEN TESTING LABORATORY

NABL ACCREDITED LABORATORY

Laboratory : C 1/20, Viraj Khand, Gomti Nagar Lucknow - 226010 (U.P.)
Phone : +91 9415215163, 9161202020 **Email :** geogreen.tl@gmail.com
Website : www.geogreen.in

Certi. No. TC-13356

17	Lead (as Pb)	mg/l	0.01	No Relaxation	IS- 3025 (P-47)	<0.01
18	Cadmium (as Cd)	mg/l	0.003	No Relaxation	IS- 3025 (P-41)	<0.01
19	Copper (as Cu)	mg/l	0.05	1.5	IS- 3025 (P-42)	<0.05
20	Zinc (as Zn)	mg/l	5	15	IS- 3025 (P-49)	0.18
21	Iron (as Fe)	mg/l	0.3	No Relaxation	APHA 3500 Fe B	0.12
22	Total Suspended Solids (TSS)	mg/l	-			140
23	Total Dissolved Solids	mg/l	500	2000	APHA 2540 C	535
24	Sodium (as Na)	mg/l	-	-	APHA 3500 Na B	14.3
25	Potassium (as Na)	mg/l	-	-	APHA 3500 Na B	2.1
26	Sulphate (as SO_4)	mg/l	200	400	APHA 4500 So_4 E	78.3
27	Phosphorous (as P)	mg/l	-	-	IS: 3025(P-31)	<0.2

NOTE: mg/l

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End of Report

Prepared by

Vikas

Review by

For Geogreen Testing Laboratory

Dr. Vijay Kumar Mishra
Quality Manager
(Authorized Signatory)

Annexure 13, SMC water metering connection Reciepts

Surat Municipal Corporation
સુરત મહાનગરપાલિકા

1190

મુખ્ય કચેરી : મહાનગર સેવાસદન,
સરદાર પટેલ ગોપાવાલા માર્ગ,
સુરત-૩૯૫૦૦૩
૦૨૬૧-૨૪૨૩૭૫૧-૫૬
www.suratmunicipal.gov.in

RGDJBOELGH2V

Payer's Copy

Payment Receipt Civic Application INDIA

680

Date & Time : 07/02/2025 16:32:27

Scroll No : 780 / 252

Name & Address :	PSP PROJECT LIMITED ,
	T.P. NO. 04(UMRA-SOUTH), R.S NO. 76, BLOCK NO. 94-1/A+1/B TO 94-18/A+18/B, 94 OP NO. 495, F.P. NO. 117, UDHANA MAGADALLA ROAD SURAT
Remark :	TN NO. 33A-27-8621-0-001 TO 33A-27-8691-0-001, TEMPORARY CONNECTION

#	Particular	Remark	Amount
1	Other		
	A.Boring Fee,Cutting fee,Meter Testing fee		1200.00
	B.Pani Khata No Rasta Khaodan Charge	-------Do-------	14932.00
	C.SGST Payable(Input) 9%	-------Do-------	1344.00
	D.CGST Payable(Input) 9%	-------Do-------	1344.00

Center	Athwa Zone
Financial Yr.	2024-2025
Total Amt.	**18820.00**
Amount In Word	Eighteen Thousand Eight Hundred And Twenty Rupees Only
Cashier No.	48133
Cashier Name	CHETNABEN SANDIPKUMAR DUMASIYA
Cashier Signature	

Payment Mode	Amount	Institute	Detail	e
Cheque	18820.00	THE KALUPUR COMM. CO-OP BANK LTD UM BRANCH	005976	Dec 30 2024

Note :- Receipt is subject to realization of amount of instrument.

Lordsmark Ind.(P)Ltd. 02228902324/2024

Surat Municipal Corporation
સુરત મહાનગરપાલિકા

1191

મુખ્ય કચેરી : મહાનગર સેવાસદન,
[illegible] ચોખાવાલા માર્ગ,
[illegible], સુરત-૩૯૫૦૦૩
☎૦૨૬૧-૨૪૨૩૭૫૧-૫૬
www.suratmunicipal.gov.in

Payer's Copy
Payment Receipt

JN09N5NQPJ8U

Other-Deposit

FIT INDIA

681

Date : 07/02/2025 16:30:36 **BCNT** 84/06 South-West Zone Scroll No : 700/781

Name & Address :	PSP PROJECT LIMITED
	T.P. NO. 04(UMRA-SOUTH), R.S NO. 76, BLOCK NO. 94-1/A+1/B TO 94-18/A+18/B, 94 OP NO. 495, F.P. NO. 117, UDHANA MAGADALLA ROAD SI

#	Particular	Amount
1	Other Deposit Receipt	3000.00
	Ref. BCNT : 64 Hydraulic-Water Purification & Distribut	
	GLAC : 8069 Security Deposit for Water-Connection	
	Sub Code : H-01-05 Water Connection Dp.A/C (for constructio	
	Remarks : TN NO. 33A-27-8621-0-001 TO 33A-27-8691-0-001	

Center	South-West Zone
Financial Yr.	2024-25
Total Amt.	**3000.00**
Amount in Word	Three Thousand Only
Cashier No.	48133
Cashier Name	CHETNABEN SANDIPKUMAR DUMASIYA
Cashier Signature	

Payment Mode	Amount	Institute	Details	Date
Bank	3000.00	395126003-THE KALUPUR COMMERCIAL CO-OP UDHNA MUC	005977	30/12/2024

Work Desc. : TEMPRARY CONNECTION

Note :- Receipt is subject to realization of amount of instrument.

Lordsmark Ind.(P)Ltd. 02228902324/2024

Surat Municipal Corporation

સુરત મહાનગરપાલિકા

1192

મુખ્ય કચેરી : મહાનગર સેવાસદન,
ચોપાટીવાલા માર્ગ,
સુરત-૩૯૫૦૦૩
૦૨૬૧-૨૪૨૩૪૫૧-૫૬
www.suratmunicipal.gov.in

4LEZPP637VFT

Payer's Copy

Payment Receipt — Civic Application INDIA

682

Date & Time : 07/02/2025 16:25:16

Scroll No : 700 / 245

Name & Address :	PSP PROJECT LTD ,
	T.P. NO. 04(UMRA-SOUTH), F.P. NO. 116, CITY LIGHT SURAT

#	Particular	Remark	Amount
1	Other		
	A.Boring Fee,Cutting fee,Meter Testing fee		1200.00
	B.Pani Khata No Rasta Khaodan Charge	-------Do-------	14932.00
	C.SGST Payable(Input) 9%	-------Do-------	1344.00
	D.CGST Payable(Input) 9%	-------Do-------	1344.00

Center	Athwa Zone
Financial Yr.	2024-2025
Total Amt.	**18820.00**
Amount In Word	Eighteen Thousand Eight Hundred And Twenty Rupees Only
Cashier No.	48133
Cashier Name	CHETNABEN SANDIPKUMAR DUMASIYA
Cashier Signature	

Payment Mode	Amount	Institute	Deta	te
Cheque	18820.00	THE KALUPUR COMM. CO-OP BANK LTD UM BRANCH	005978	ec 30 2024

Note :- Receipt is subject to realization of amount of instrument.

Landsmark Ind.(P)Ltd. 0222890232d/2024

Surat Municipal Corporation
સુરત મહાનગરપાલિકા

1193

મુખ્ય કચેરી : મહાનગર સેવાસદન,
ચોખાવાલા માર્ગ,
સુરત-૩૯૫૦૦૩
૦૨૬૧-૨૪૨૩૭૫૧-૫૬
www.suratmunicipal.gov.in

Payer's Copy
Payment Receipt

KEH3KC7C439I

Other-Deposit

683

Date : 07/02/2025 16:23:05 BCNT 84/06 South-West Zone Scroll No : 700/780

Name & Address :	PSP PROJECT LTD
	T.P. NO. 04(UMRA-SOUTH), F.P. NO. 116, CITY LIGHT SURAT, ,

#	Particular	Amount
1	Other Deposit Receipt	3000.00
	Ref. BCNT : 64 Hydraulic-Water Purification & Distribut	
	GLAC : 8069 Security Deposit for Water-Connection	
	Sub Code : H-01-05 Water Connection Dp.A/C (for constructio	

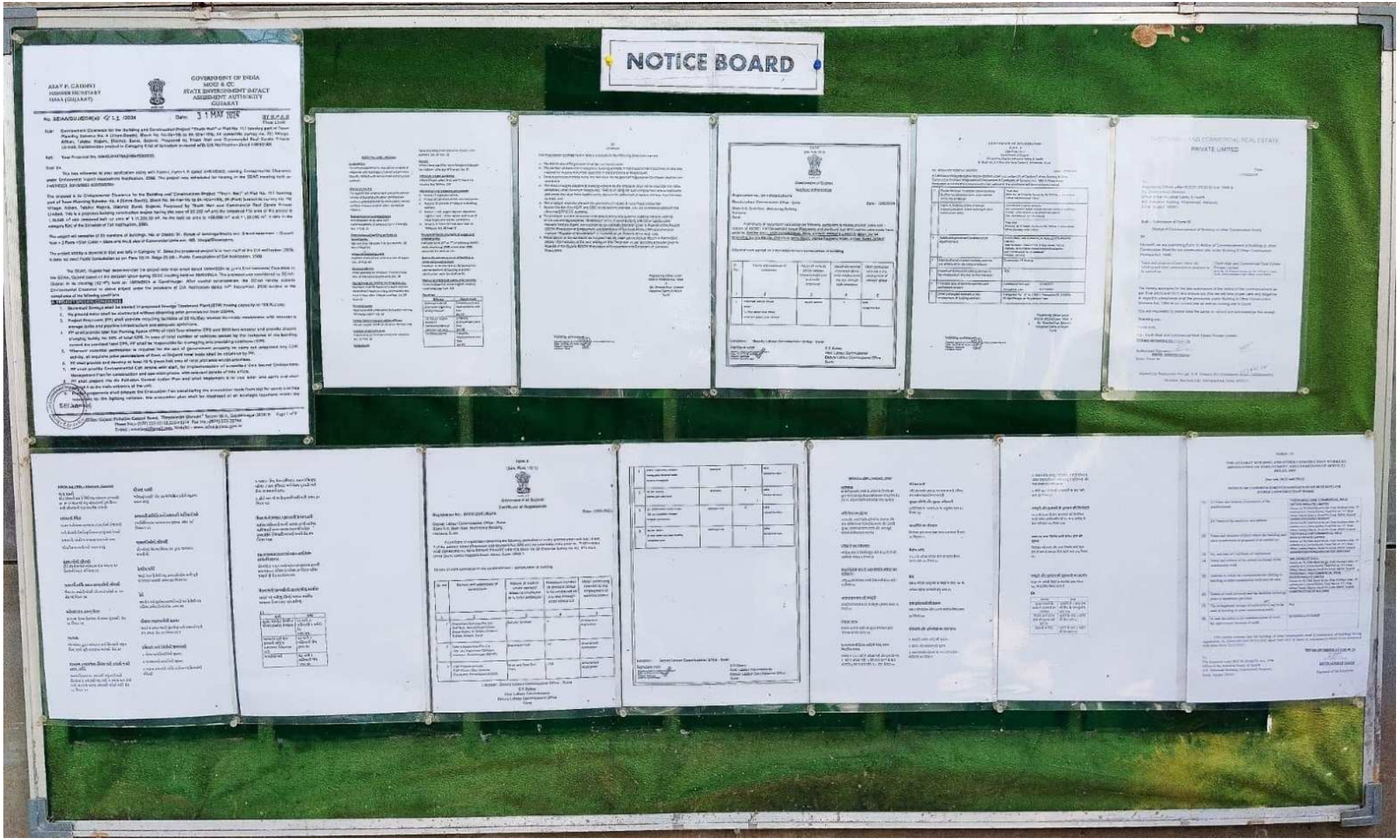
Center	South-West Zone
Financial Yr.	2024-25
Total Amt.	**3000.00**
Amount in Word	Three Thousand Only
Cashier No.	48133
Cashier Name	CHETNABEN SANDIPKUMAR DUMASIYA
Cashier Signature	

Payment Mode	Amount	Institute	Details	Date
Bank	3000.00	395126003-THE KALUPUR COMMERCIAL CO-OP UDHNA MUC	005979	30/12/2024

Note :- Receipt is subject to realization of amount of instrument.

Lordsmark Ind.(P)Ltd. 02228902324/2024

Annexure-14: Prominent display of E.C Letter at the site



PROPOSED COMMERCIAL BUILDING PLAN ON TOWN PLANING SCHEME NO.- 4 (UMRA-SOUTH), BLOCK NO.- 94/P, O.P.NO.- 49, F.P.NO.- 117, MOJE - ALTHAN, TAL- MAJURA, DIST.- SURAT

AREA TABLE & LAY OUT 1/12

SCALE :- 1.00 CM. = 4.00 MT.

SUMMARY :-

PLOT AREA	=	29,222.00 SQ.MT.
PROPOSED ROAD ALIGNMENT	=	1457.00 SQ.MT.
BALANCE PLOT AREA	=	27,765.00 SQ.MT.
REQUIRED C.O.P. AREA (20%)	=	5844.40 SQ.MT.
PROPOSED C.O.P. AREA	=	5844.75 SQ.MT.
NET PLOT AREA	=	23,377.25 SQ.MT.
PERMISSIBLE F.S.I. (4.00 X 29,222.00)	=	1,16,888.00 SQ.MT.
PROPOSED F.S.I. AREA	=	48,722.19 SQ.MT.
REQUIRED PARKING AREA	=	24,631.10 SQ.MT.
PROPOSED PARKING AREA	=	54,491.10 SQ.MT.
F.S.I. CONSUMED	=	1.66

BUILT UP AREA ON EACH FLOOR
(FLOOR WISE SUMMERY) (SQ.MT.)

FLOOR	PROPOSED BUILT UP AREA	TOTAL
1ST BASEMENT FLOOR	21242.31	21242.3
2ND BASEMENT FLOOR	21242.31	21242.3
3RD BASEMENT FLOOR	21242.31	21242.3
GROUD FLOOR	15591.04	15591.04
1st FLOOR	15656.78	15656.78
2nd FLOOR	15656.78	15656.78
STAIR CABIN	393.77	393.77
GRAND TOTAL	111225.30	111225.30

FSI AREA ON EACH FLOOR
(FLOOR WISE SUMMERY) (SQ.MT.)

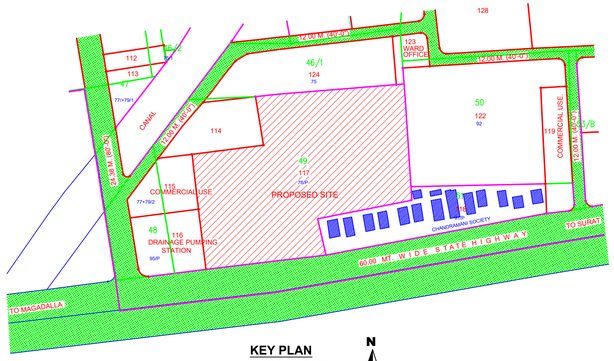
FLOOR	PROPOSED F.S.I. AREA	TOTAL
1ST BASEMENT FLOOR	3989.38	3989.38
GROUD FLOOR	14867.11	14867.11
1st FLOOR	14932.85	14932.85
2nd FLOOR	14932.85	14932.85
GRAND TOTAL	48722.19	48722.19

SANITATION CALCULATION

REQUIRED W.C.:
NO. OF USER = CARPET AREA/4 = 33,047.12/4 = 8261.77 PERSON
SAY 8300 PERSON
AS PER CGDCR PART -III, TABLE 13.9.1.1 WATER CLOSET
REQUIRED PER 100 MALE USER
WATER CLOSET REQUIRED = 8300/100
= 83 NOS. REQUIRED
WATER CLOSET PROP. = 87 NOS.

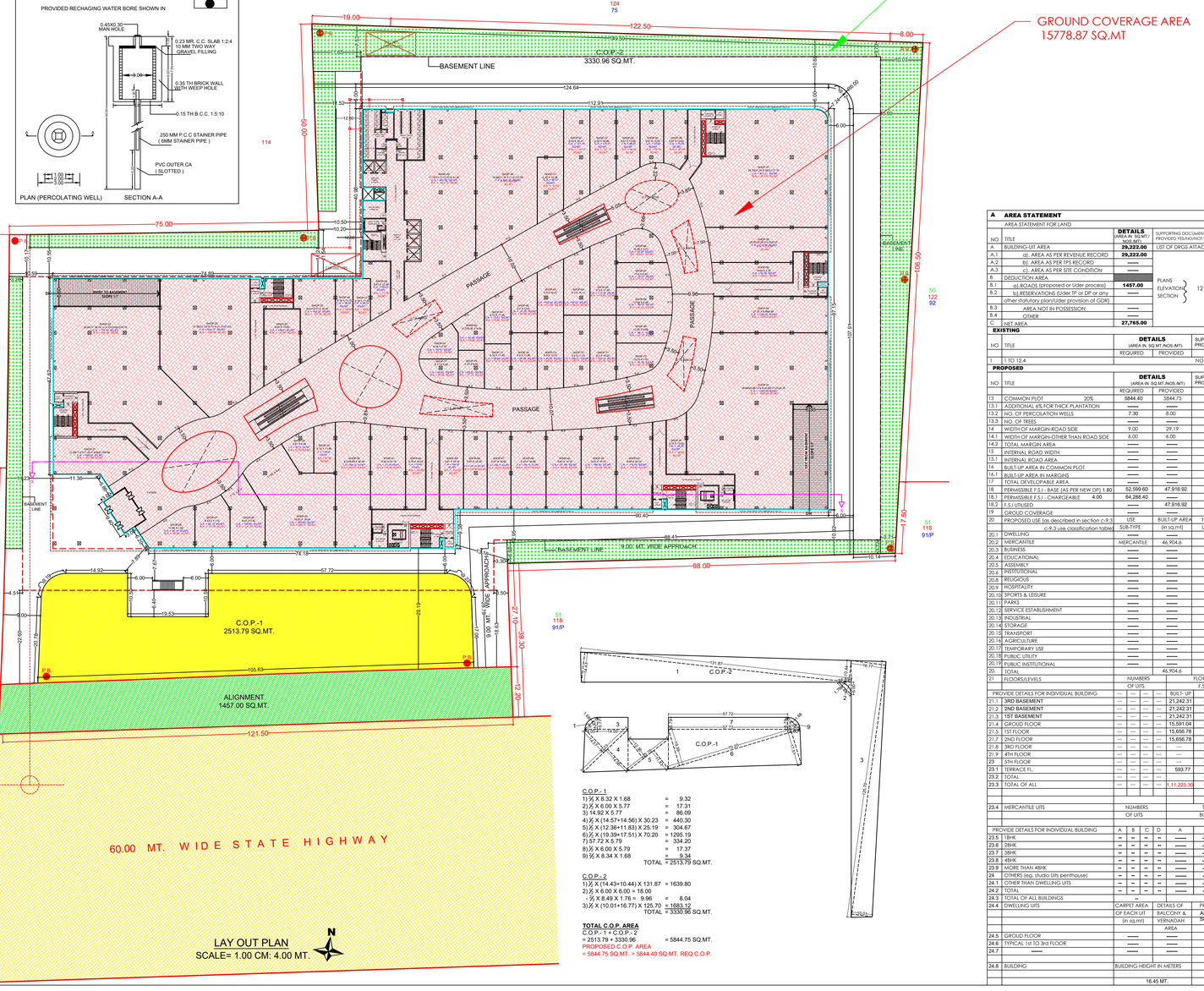
REQUIRED URINAL
NO. OF USER = CARPET AREA/4 = 33,047.12/4 = 8261.77 PERSON
SAY 8100 PERSON
AS PER CGDCR PART -III, TABLE 13.9.1.1 URINAL
REQUIRED PER 100 FEMALE USER
URINAL REQUIRED = 8300/100
= 83 NOS. REQUIRED
URINAL PROPOSED = 84 NOS.

REQUIRED RECHARGINIG WATER BORE CALCULATION
NET AREA OF PLOT 29,222.00 SQ.MT. = 7.30 NOS
4000
SAY RECHAGING WATER BORE = 8 NOS.
PROVIDED RECHAGING WATER BORE = 8 NOS.
PROVIDED RECHAGING WATER BORE SHOWN IN



KEY PLAN
SCALE : 1.00 CM = 20.00 MT.

Layout Plan



C.O.P.-1
1) ½ X 8.32 X 1.68 = 9.32
2) ½ X 6.00 X 5.77 = 17.31
3) 14.92 X 5.77 = 86.09
4) ½ X (14.57+14.56) X 30.23 = 440.30
5) ½ X (12.36+11.83) X 25.19 = 304.67
6) ½ X (19.39+17.51) X 70.20 = 1295.19
7) 57.72 X 5.79 = 334.20
8) ½ X 6.00 X 5.79 = 17.37
9) ½ X 8.34 X 1.68 = 9.34
TOTAL = 2513.79 SQ.MT.

C.O.P.-2
1) ½ X (14.43+10.44) X 131.87 = 1639.80
2) ½ X 6.00 X 6.00 = 18.00
- ½ X 8.49 X 1.76 = 9.96 = 8.04
3) ½ X (10.01+16.77) X 125.70 = 1683.12
TOTAL = 3330.96 SQ.MT.

TOTAL C.O.P. AREA
C.O.P.-1 + C.O.P.-2
= 2513.79 + 3330.96 = 5844.75 SQ.MT.
PROPOSED C.O.P. AREA
= 5844.75 SQ.MT. > 5844.40 SQ.MT. REQ C.O.P.

LAY OUT PLAN
SCALE= 1.00 CM: 4.00 MT.

A AREA STATEMENT

AREA STATEMENT FOR LAND

NO	TITLE	DETAILS (AREA IN SQ.MT / NOS.MT)
A	BUILDING-UIT AREA	**29,222.00**
A.1	a). AREA AS PER REVENUE RECORD	**29,222.00**
A.2	b). AREA AS PER TPS RECORD	------
A.3	c). AREA AS PER SITE CONDITION	------
B	DEDUCTION AREA	
B.1	a).ROADS (proposed or Uder process)	**1457.00**
B.2	b).RESERVATIONS (Uder TP or DP or any other statutory plan/Uder provision of GDR)	------
B.3	AREA NOT IN POSSESSION	------
B.4	OTHER	------
C	NET AREA	**27,765.00**

SUPPORTING DOCUMENTS PROVIDED YES/NO/NOT REQUIRED

LIST OF DRGS ATTACHED — NO. OF COPIES

PLANS, ELEVATION, SECTION } 12

EXISTING

NO	TITLE	DETAILS (AREA IN SQ.MT /NOS.MT) REQUIRED	PROVIDED
1	1 TO 12.4	NOT APPLICABLE	

SUPPORTING DOCUMENTS PROVIDED YES/NO/NOT REQUIRED

PROPOSED

NO	TITLE	DETAILS (AREA IN SQ.MT /NOS.MT) REQUIRED	PROVIDED
13	COMMON PLOT 20%	5844.40	5844.75
13.1	ADDITIONAL 6% FOR THICK PLANTATION	------	------
13.2	NO. OF PERCOLATION WELLS	7.30	8.00
13.3	NO. OF TREES	------	------
14	WIDTH OF MARGIN-ROAD SIDE	9.00	29.19
14.1	WIDTH OF MARGIN-OTHER THAN ROAD SIDE	6.00	6.00
14.2	TOTAL MARGIN AREA	------	------
15	INTERNAL ROAD WIDTH	------	------
15.1	INTERNAL ROAD AREA	------	------
16	BUILT-UP AREA IN COMMON PLOT	------	------
16.1	BUILT-UP AREA IN MARGINS	------	------
17	TOTAL DEVELOPABLE AREA	------	------
18	PERMISSIBLE F.S.I - BASE (AS PER NEW DP) 1.80	52,599.60	47,916.92
18.1	PERMISSIBLE F.S.I - CHARGEABLE 4.00	64,288.40	------
18.2	F.S.I UTILISED	------	47,916.92
19	GROUD COVERAGE	------	------

NO	TITLE	USE SUB-TYPE	BUILT-UP AREA (in sq.mt)	NO OF UNITS	DRAWINGS PROVIED YES/NO
20	PROPOSED USE (as described in section c-9.3 c-9.3.use classification table)				
20.1	DWELLING	------	------	------	NO
20.2	MERCANTILE	MERCANTILE	46,904.6	193	YES
20.3	BUSINESS	------	------	------	NO
20.4	EDUCATIONAL	------	------	------	NO
20.5	ASSEMBLY	------	------	------	NO
20.6	INSTITUTIONAL	------	------	------	NO
20.8	RELIGIOUS	------	------	------	NO
20.9	HOSPITALITY	------	------	------	NO
20.10	SPORTS & LEISURE	------	------	------	NO
20.11	PARKS	------	------	------	NO
20.12	SERVICE ESTABLISHMENT	------	------	------	NO
20.13	INDUSTRIAL	------	------	------	NO
20.14	STORAGE	------	------	------	NO
20.15	TRANSPORT	------	------	------	NO
20.16	AGRICULTURE	------	------	------	NO
20.17	TEMPORARY USE	------	------	------	NO
20.18	PUBLIC UTILITY	------	------	------	NO
20.19	PUBLIC INSTITUTIONAL	------	------	------	NO
20.	TOTAL		46,904.6	193	YES

21	FLOORS/LEVELS	NUMBERS OF UITS			FLOOR AREA/ BUILT- UP/ F.S.I. AREA (in sq.mt) BUILT- UP	F.S.I.		PAYMENT FSI (in sq.mt)
	PROVIDE DETAILS FOR INDIVIDUAL BUILDING	---	---	---	---	---	---	
21.1	3RD BASEMENT	---	---	---	21,242.31	-----	PARKING	
21.2	2ND BASEMENT	---	---	---	21,242.31	-----	PARKING	
21.3	1ST BASEMENT	---	---	---	21,242.31	3989.38		
21.4	GROUD FLOOR	---	---	---	15,591.04	-----	14,867.11	
21.5	1ST FLOOR	---	---	---	15,656.78	-----	14,932.85	
21.7	2ND FLOOR	---	---	---	15,656.78	-----	14,932.85	
21.8	3RD FLOOR	---	---	---	---	-----	-----	
21.9	4TH FLOOR	---	---	---	---	-----	-----	
23	5TH FLOOR	---	---	---	---	-----	---	
23.1	TERRACE FL.	---	---	---	593.77	-----	-----	
23.2	TOTAL	---	---	---	---	-----	-----	
23.3	TOTAL OF ALL	---	---	---	1,11,225.30	-----	48,722.19	

23.4	MERCANTILE UITS	NUMBERS OF UITS			TOTAL UIT BUILT UP AREA (in sq.mt)			DETAILS OF UIT AREA (size) OF INDIVIDUAL UIT (in sq.mt)
	PROVIDE DETAILS FOR INDIVIDUAL BUILDING	A	B	C	D	A	B	C	D
23.5	1BHK	--	--	--	--	------	------	----	------
23.6	2BHK	--	--	--	--	------	------	----	------
23.7	3BHK	--	--	--	--	------	------	----	------
23.8	4BHK	--	--	--	--	------	------	----	------
23.9	MORE THAN 4BHK	--	--	--	--	------	------	------	------
24	OTHERS (eg. studio UIts penthouse)	--	--	--	--	------	------	------	------
24.1	OTHER THAN DWELLING UITS	--	--	--	--	------	------	------	------
24.2	TOTAL	--	--	--	--	------	------	----	------
24.3	TOTAL OF ALL BUILDINGS	--							

24.4	DWELLING UITS	CARPET AREA OF EACH UIT (in sq.mt)	DETAILS OF BALCONY & VERNADAH AREA	PROPORTIONATE COMMON AMINITIES AREA (in SQ.MT.)	TOTAL BUILT UP AREA (sq.mt.)
24.5	GROUD FLOOR	------	------		
24.6	TYPICAL 1st TO 3rd FLOOR	------	------		
24.7	------	------	------		
24.8	BUILDING	BUILDING HEIGHT IN METERS		NUMBER OF FLOORS	
		16.45 MT.		GROUD+2	

- PROPOSED AREA STATEMENT FOR PARKING

		AREA (in SQ.MT.)	percentage (%)
25	PARKING		
25.1	PARKING AREA REQUI. AS PER REGULATION (PLEASE SPECIFY IN AS WELL AS AREA)	24,631.10	50%
25.2	PROPOSED PARKING AREA (PLEASE SPECIFY IN % AS WELL AS AREA)	54,491.10	110.61%
25.3	VISITORS PARKING AREA REQUIRED AT GR. level (please specify in % as well as area)	4872.22	20%
25.4	VISITORS PARKING AREA PROVIDED AT GR. level (please specify in % as well as area)	6728.09	27.61%

25	PARKING	AREA (in sq.mt)	NO.OF PARKING SPACES FOR 2-WHEELERS	NO. OF PARKING SPACES FOR 4- WHEELER
25.1	propo. parking on gr. level inclu.hollow plinth	2513.79	271	71
25.2	PROPOSED PARKING ON BASEMENT LEVEL	51,977.31	2749	1171
25.3	PROPOSED PARKING ON LEVELS ABOVE HOLLOW PLINTH	------		
	COVERED PARKING	57,977.31		
	OPEN PARKING	2513.79		
25.6	TOTAL	54,491.10	3020	1242

BUILD -TO-LINE
BUILDING-UIT (PLOT) AS MENTIONED IN LOCAL AREA PLAN,PLEASE PROVIDE THE FOLLOWING DETAILS.

1	LENGTH OF BUILD-TO-LINE CO-INCIDING	IN METERS
1	THE FRONT FACADE OF	------
2	LENGTH OF BUILD-TO-LINE CO-INCIDING	IN METERS
	THE FRONT FACADE OF	
3	PERCENTAGE OF LENGTH OF BUILD-TO-	%
	-LINE CO-INCIDING THE FRONT FACADE OF	

PROPOSAL DETAILS	
DESCRIPTION OF PROPOSED PROPERTY	

REVISED COMMERCIAL BLDG. PLAN ON T.P.S NO.-4 (UMRA-SOUTH) BLOCK NO.- 146/1 & 144/3, F.P.NO.-108, O.P.NO.- 197, AT.- SURAT.

LIST OF DRAWINGS	NO OF DRAWINGS	NORTH	SCALE OF DRAWING	REMARKS
PLANS	------		------	
LAYOUT PLAN	1		1CM = 4.00 M	
SITE PLAN	------		------	
DETAILED PLAN	1		1CM = 2.00 M	
SECTIONS	1		1CM = 2.00 M	
ELEVATIONS	1		1CM = 2.00 M	
SERVICES & AMENITES	------		------	
LANDSCAPE PLAN	------		------	

REF DESCRIPTION OF LAST APPROVED PLANS	DATE

OWNERS SIGNATURE

SASHWAT PARK PVT. LTD	DHARMARTH CONSTRUCTION PVT.LTD
Director	Director
SAMRAT APARTMENT PVT.LTD	SARASWAT PROPERTIES PVT. LTD
Director	Director
SHRUTI PARK PVT.LTD	BHAVIK PROPERTIES PVT.LTD
Director	Director
SAMARTH APPARTMENT PVT.LTD	MITUL HOTELS PVT.LTD
Director	Director
SANSKRUTI FLATS PVT.LTD	NAMI PROPERTIES PVT.LTD
Director	Director
SARITA APARTMENT PVT.LTD	NUTAN APARTMENT PVT.LTD
Director	Director
SIDDHARTH FLATS PVT.LTD	VASHUPUJAY CONSTRUCTION PVT. LTD
Director	Director

RAJENDRA S. SHAH
MITUL J. SHAH
DHARMENDAR S. SHAH
PRITI S. SHAH
SHRADHDHA S. SHAH
REKHA R. SHAH
RUPAL M. SHAH
SANJAY B. SHAH
SUISH B. SHAH
JAGDISH M. SHAH

V.CERTIFICATE

CERTIFIED THAT THE PLOT UDER REFERENCE WAS SURVEYED BY ME ON DATE- 3-7-17 AND THE DIMENSIONS OD SIDES ETC OF PLOT STATE ON PLAN ARE AS MEASURE ON SITE AND THE AREA SO WORKED OUT TALLIES WITH THE AREA STATED IN DOCUMENT OF OWNERSHIP / T.P. RECORD.

SIGNATURE
ARCHITECT / ENGINEER / SURVEYOR

ARCHITECT SIGNATURE

ENVIRONMENTAL CLEARANCE

PARIVESH (Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), GUJARAT)

To,

The Authorized Person
THOTH MALL AND COMMERCIAL REAL ESTATE PRIVATE LIMITED
C/o Marketcity Resources Private Limited, RR Hoisery Building, Shree Lakshmi Wollen Mills Estate, Dr, E Moses Road, Mumbai -400011

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/GJ/INFRA2/404463/2022 dated 23 Jan 2023. The particulars of the environmental clearance granted to the project are as below.

1.	**EC Identification No.**	**EC24B038GJ110727**
2.	**File No.**	SIA/GJ/INFRA2/10501/2023
3.	**Project Type**	New
4.	**Category**	B
5.	**Project/Activity including Schedule No.**	8(a) Building and Construction projects
6.	**Name of Project**	Construction of Proposed Commercial Building-Thoth Mall
7.	**Name of Company/Organization**	THOTH MALL AND COMMERCIAL REAL ESTATE PRIVATE LIMITED
8.	**Location of Project**	GUJARAT
9.	**TOR Date**	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 05/06/2024

(e-signed)
Asav P. Gadhvi
Member Secretary
SEIAA - (GUJARAT)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

This is a computer generated cover page.

ASAV P. GADHVI
MEMBER SECRETARY
SEIAA (GUJARAT)

सत्यमेव जयते

GOVERNMENT OF INDIA
MOEF & CC
STATE ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY
GUJARAT

No. SEIAA/GUJ/EC/8(a)/ 621 /2024 **Date: 31 MAY 2024**

BY R.P.A.D
Time Limit

Sub: Environment Clearance for the Building and Construction Project "Thoth Mall" at Plot No. 117 forming part of Town Planning Scheme No. 4 (Umra-South), Block No. 94-1/a+1/b to 94-18/a+18/b, 94 (erstwhile survey no. 76) Village: Althan, Taluka: Majura, District: Surat, Gujarat. Proposed by Thoth Mall and Commercial Real Estate Private Limited. Construction project in Category 8 (a) of Schedule annexed with EIA Notification dated 14/09/2006.

Ref: Your Proposal No. SIA/GJ/INFRA2/404463/2023.

Dear Sir,

This has reference to your application along with Form-I, Form-1 A dated 24/01/2023, seeking Environmental Clearance under Environment Impact Assessment Notification, 2006. The project was scheduled for hearing in the SEAC meeting held on 24/07/2023, 20/12/2023 &05/03/2024

The proposal is for Environmental Clearance for the **Building and Construction Project "Thoth Mall" at Plot No. 117 forming part of Town Planning Scheme No. 4 (Umra-South), Block No. 94-1/a+1/b to 94-18/a+18/b, 94 (Part) (erstwhile survey no. 76) Village: Althan, Taluka: Majura, District: Surat, Gujarat. Proposed by Thoth Mall and Commercial Real Estate Private Limited.** This is a proposed building construction project having plot area of 29,222 m^2 and the proposed FSI area of the project is 1,16,888 m^2 with proposed built up area of 1,11,225.30 m^2. As the built up area is >20,000 m^2 and <1,50,000 m^2, it falls in the category 8(a) of the Schedule of EIA Notification, 2006.

The project will comprise of 01 numbers of buildings. No. of Blocks: 01. Scope of buildings/blocks are: 3 level basement + Ground floor + 2 floors +Stair Cabin + Store and No.& size of Commercial Units are: 193 Shops/Showrooms.

The project activity is covered in 8(a) and falls in Category 'B'. Since the proposed project is in item no.8 of the EIA notification, 2006, it does not need Public Consultation as per Para 7(i) III. Stage (3) (d) – Public Consultation of EIA Notification, 2006.

The SEAC, Gujarat had recommended the project vide their email dated 16/04/2024 to grant Environmental Clearance to the SEIAA, Gujarat based on the decision taken during SEAC meeting held on 05/03/2024. The proposal was considered by SEIAA, Gujarat in its meeting (1214th) held on 15/05/2024 at Gandhinagar. After careful consideration, the SEIAA hereby accords Environmental Clearance to above project under the provisions of EIA Notification dated 14th September, 2006 subject to the compliance of the following conditions.

A. PROJECT SPECIFIC CONDITIONS:

1. **Generated Sewage shall be treated in proposed Sewage Treatment Plant (STP) having capacity of 100 KL/ day.**
2. **No ground water shall be abstracted without obtaining prior permission from CGWA.**
3. **Project Proponent (PP) shall provide recycling facilities of 55 KL/Day treated domestic wastewater with necessary storage tanks and pipeline infrastructure and adequate sprinklers.**
4. **PP shall provide total Car Parking Space (CPS) of 1242 four wheeler CPS and 3020 two wheeler and provide electric charging facility for 20% of total CPS. In case of total number of vehicles owned by the residents of the building exceed the provided total CPS, PP shall be responsible for managing and providing additional CPS.**
5. **Wherever essential permission is required for the use of government property to carry out proposed any CER activity, all requisite prior permissions of Govt. of Gujarat/ local body shall be obtained by PP.**
6. **PP shall provide and develop at least 10 % green belt area of total plot area within premises.**
7. **PP shall provide Environmental Cell details with staff, for implementation of submitted time bound Environment Management Plan for construction and operation phase, with relevant details of this office.**
8. **PP shall prepare the Air Pollution Control Action Plan and shall implement it in true letter and spirit and shall publish it at the main entrance of the unit.**
9. **Project proponents shall prepare the Evacuation Plan considering the evacuation route from top for users and free movement for fire fighting vehicles. The evacuation plan shall be displayed at all strategic locations within the premises.**

Office: Gujarat Pollution Control Board, *"Paryavaran Bhavan"* Sector-10 A, Gandhinagar-382010 Page 1 of 9
Phone No.:- (079) 232-32152,232-41514 Fax No.:-(079) 232-22784
E-mail : msseiaagj@gmail.com, Website:- www.seiaa.gujarat.gov.in

10. **The EC order should neither be considered to prove legal rights nor it can be used as an evidence for claiming any other benefit by the proponent and it is solely for purpose of responsible compliance of conditions laid in Environment Clearance so as to mitigate the effect of degradation of environment.**

A.1 CONSTRUCTION PHASE:

A.1.1 WATER:

11. Fresh water requirement during the construction phase shall not exceed 9.75 KLD and it shall be met through tanker. No ground water shall be tapped during the construction phase.
12. Sewage generated during the construction phase shall be disposed off through Septic tank & soak pit.
13. Explore possibilities of provision of mobile toilets in construction phase.

A.1.2 HEALTH & SAFETY:

14. Project Proponent shall obtain Fire opinion/provisional fire NOC from the concern authority as per the prevailing Rules / Gujarat Fire Prevention and Life Safety Measures Act, 2016.
15. The project proponent shall obtain registration of the establishment under the Building and other Construction Workers' (Regulation of Employment & Conditions of Service) Act 1996 and shall comply with the provisions of the Act for the safety, health and welfare of construction workers.
16. The project proponent shall obtain registration of the construction workers as beneficiaries with the Gujarat Building and Other Construction Workers Welfare Board.

A.2 OPERATION PHASE:

A 2.1 WATER

17. Total water requirement during the operation phase shall not exceed 84 KLD, out of which fresh water requirement of 29 KLD shall be met through SMC and the remaining 55 KLD of water requirement shall be met through treated sewage. Metering of the water shall be done and its records shall be maintained.
18. Sewage generation during operation phase shall not exceed 65 KLD which shall be treated in the proposed onsite Sewage Treatment Plant.
19. The unit shall install and efficiently operate STP of adequate capacity for treating the sewage to be generated during operation phase to achieve the CPCB norms at the STP outlet. Treated sewage conforming to CPCB norms shall be utilized within premises for gardening & flushing purpose at the maximum extent possible. Only remaining quantity of treated sewage shall be disposed off through drainage line of SMC .
20. A proper logbook of STP operation and also showing the quantity of treated sewage utilization within premises & quantity of treated sewage discharged into the drainage line shall be maintained.
21. Dual plumbing system with separate tanks and lines shall be provided for utilization of treated sewage for flushing.
22. No bore well shall be constructed and existing bore well/s, if any, shall be either sealed or converted into the recharge well.
23. Rain water harvesting from rooftop and paved areas and ground water recharge through 08 nos. of percolation wells shall be carried out as per the details submitted. Before recharging the runoff, pre-treatment must be done to remove suspended matter.

A.2.2 AIR:

24. A D. G. set (2 X 500 KVA) proposed as backup power shall be of enclosed type and confirm to prescribe standards under EPA rules. Necessary acoustic enclosures shall be provided at diesel generator set to mitigate the impact of noise.
25. The exhaust of the D. G. Set shall be at least 3 m above roof top.
26. The gaseous emissions from the D.G. Sets shall conform to the standards prescribed under EPA rules as amended from time to time. At no time, the emission levels shall go beyond the stipulated standards.

A 2.3 SOLID WASTE:

27. The solid waste generated shall be properly collected and segregated at source. The biodegradable waste shall be converted into useful end product by treating it into the proposed onsite Organic Waste Convertor and the recyclable waste shall be sold to vendors whereas the other garbage shall be disposed off properly as per the provisions made by the SMC.

A 2.4 SAFETY AND WELFARE:

28. Project Proponent shall obtain fire safety certificate / Fire No-Objection Certificate (NOC) from the concern authority as per the prevailing Rules / Gujarat Fire Prevention and Life Safety Measures Act, 2016.
29. Fire fighting facilities like Fire extinguishers, hose reel, wet riser, manually operated electric fire alarm system, automatic sprinkler system in entire building, underground static water storage tank-200 KL capacity, terrace tanks -100 KL capacity (total capacity), pump near underground static water storage tank (fire pump) with minimum Pressure of 3.5 kg/cm2 at terrace level – two electric and one diesel pump of capacity 2,280 lit/min and one electric pump of capacity 180 lit/min etc shall be provided.
30. Staircase shall be provided:

Type & no. of buildings	No. of floors	Area for each Floor (m^2)	No. of staircase	Width of the staircase(m)	No of Lifts	No. of Fire Lifts	Travel distance(m)
1	3B+G+2	21,242.31-Basement 15,591.04-floor	7 staircases & 3 escalators	2.15	6	4	< 25.0

31. All the staircases shall open out at ground level from the highest point of building [with access from each floor] for emergency evacuation.
32. Provision for adequate air changes per hour in the basement shall be made so as to avoid build-up of CO in the area.
33. Car park exhaust system equipped with CO (Carbon Monoxide) sensor shall be provided to ensure operation of exhaust fans as CO concentration levels.
34. Clear peripheral margin space of adequate width, in accordance with the concerned local bye-laws, shall be provided for unobstructed & easy movement of vehicles in case of emergency.
35. Sanitation facilities, drinking water & tap water, sewage disposal facility, first aid box, free medicines, doctor service, adequate PPEs etc. shall be provided for workers.

A2.5 PARKING / TRAFFIC CONGESTION:

36. Minimum parking space of 54491.1 m^2 (3020 CPS) [51977.31 m^2 in Basement + 2513.79 m^2 in open area] shall be provided as proposed.
37. Project proponent shall provide the height of Basement greater than 4.5 mts in order to accommodate futuristic parking demand through Mechanical Parking.

A 2.6 ENERGY CONSERVATION:

38. Energy conservation measures viz. maximum use of natural lighting through architectural design, energy efficient motors & pumps, water efficient taps, solar lights in open & solar street light, 130 KW solar power generation, use of aerated blocks & RMC, use of LED lighting fixtures and low voltage lighting, roof-top thermal insulation etc. shall be implemented as proposed.

A 2.7 GREEN BELT :

39. Green belt area of 2922.2 m^2 comprising of 2922.2 m^2 tree covered area with 300 trees within premises shall be developed as proposed. The other open spaces inside the plot shall be suitably landscaped and covered with vegetation of indigenous tree species.
40. Green belt to be developed shall include all trees with height not less than 7ft.

B. GENERAL CONDITIONS :

B1. PRE –CONSTRUCTION AND CONSTRUCTION PHASE:

41. Mitigation of flood measures shall be undertaken. Height of the plinth and ramps will be increased so that flood water does not enter basement.
42. Project proponent shall explore possibilities to reuse the treated waste water for gardening and floor washing.
43. Roads leading to or at construction site must be paved and blacktopped (i.e. – metallic roads).
44. No excavation of soil shall be carried out without adequate dust mitigation measures in place.
45. Grinding and cutting of building materials in open area shall be prohibited.
46. Construction material and waste should be stored only within earmarked area and road side storage of construction material and waste shall be prohibited.
47. Construction and demolition waste processing and disposal site shall be identified and required dust mitigation measures be notified at the site.
48. Various dust mitigation measure shall be displayed prominently at the construction site for easy public viewing.
49. Environment Management Cell shall be formed, which shall supervise and monitor the environment related aspects of the project during construction and operational phases in addition to observance of Gujarat Building and other Construction Workers '(Regulation of Employment & Conditions of Service) Rules 2003.
50. Prior permission from the competent authority shall be obtained for cutting of the existing trees before site preparation work is commenced.
51. Water demand during construction shall be reduced by use of curing agents, super plasticizers and other best construction practices.
52. Wind – breaker of appropriate height i.e. 1/3rd of the building height and maximum up to 10 meters shall be provided. Individual building within the project site shall also be provided with barricades.
53. Regular water sprinkling shall be carries out in vulnerable areas for controlling dusting/ fugitive emissions.
54. No uncovered vehicles carrying construction material and waste shall be permitted.

55. No loose soil or sand or construction & demolition waste or any other construction material that cause dust shall be left uncovered. Uniform piling and proper storage of sand to avoid fugitive emissions shall be ensured.
56. Structural design of the project shall strictly adhere to the seismic zone norms for earthquake resistant structures.
57. The planning, designs and construction of all buildings shall be such as to ensure safety from fire.
58. The project proponent shall ensure maximum employment given to the local people nearby site area.
59. All required sanitary and hygienic measures shall be provided before starting the construction activities and to be maintained throughout the construction phase.
60. Provision shall be made for housing of construction labor within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical healthcare, crèches, electricity & ventilation, canteen, rest rooms, safe disposal system for garbage, first aid, medical and emergency facilities etc. to ensure that they do no ruin the existing environmental condition. The housing may be in the form of temporary structures to be removed after completion of the project.
61. Adequate personal protective equipment's shall be provided to the construction workers to ensure their safety and the project proponent shall ensure its usage by the labours.
62. First Aid Box shall be made readily available in adequate quantity at all the times.
63. Training shall be given to all workers on construction safety aspects.
64. The project proponent shall strictly comply with the Building and other Construction Workers'(Regulation of Employment & Conditions of Service) Act 1996 and Gujarat rules made there under and their subsequent amendments.
65. The overall noise level in and around the project area shall be kept well within the prescribed standards by providing noise control measures including acoustic insulation, hoods, silencers, enclosures vibration dampers etc. on all sources of noise generation.
66. Ambient Noise levels shall conform to Residential standards both during day and night. Incremental pollution load on the ambient air and noise quality shall be closely monitored during construction phase
67. The noise generating equipments, machinery and vehicles shall not be operated during the night hours and shall be maintained properly to avoid generation of high noise due to wear and tear.
68. Use of diesel generator sets during construction phase shall be strictly with acoustic enclosure and shall conform to the EPA Rules for air and noise emission standards.
69. Safe disposal of wastewater and municipal solid wastes generated during the construction phase shall be ensured.
70. All top soil excavated during construction activity shall be used in horticultural / landscape development within the project site.
71. Construction materials and debris shall be properly stored and handled to avoid negative impacts such as air pollution and public nuisances by blocking the roads and public passages.
72. Construction debris shall be reused in construction of roads, levelling the site etc. Waste packaging material (like used cement bags, waste paper, cardboard packing material), metal scraps etc. shall be sold to recyclers or shall be sent to the nearest municipal solid waste landfill site.
73. Excavated earth to be generated during the construction phase shall be utilized within the premises to the maximum extent possible and balance quantity of excavated earth shall be disposed off with the approval of the competent authority after taking the necessary precautions for general safety and health aspects. Disposal of the excavated earth during construction phase shall not create adverse effect on neighbouring communities.
74. Provisions of Construction & Demolition Waste Management Rules-2016 shall be strictly adhered to.
75. Vehicles hired for bringing construction material at the site shall be in good conditions and conform to applicable air and noise emission standards and shall be operated only during day time and non-peak hours.
76. Project proponent shall ensure use of eco-friendly building materials including fly ash bricks, fly ash paver blocks, Ready Mix Concrete [RMC] and lead free paints in the project.
77. Fly ash shall be used in construction, wherever applicable as per provisions of Fly Ash Notification under the E.P. Act, 1986 and its subsequent amendments from time to time.
78. Use of glass shall be minimal and only low emissive glass shall be used in the project to reduce the electricity consumption and load on air conditioning.

B2. OPERATION PHASE AND LIFE TIME:

79. **In case, if it comes to notice to SEAC/SEIAA, that PP has violated EC norms by starting construction before obtaining Environmental Clearance, necessary action shall be taken as per the provisions of OM of MoEF& CC, New Delhi dated 7.7.2021.**
80. **Project Proponent shall submit CER plan each year wise to respective Collectors, DDO and Municipal Commissioner/Urban Development Authority and implement of CER activities under intimation and guidance of the respective authorities.**

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81. PP shall take all required mitigation measures to comply with ambient noise levels standards of the residential area during day and night time as per Noise Pollution (Control and Regulation) Rules, 2000.
82. Necessary permission for drawing of water from concerned Corporation/ Authority shall be obtained.
83. Necessary permission for discharging of treated domestic wastewater in Drainage of concerned Corporation/ Authority has to be obtained.
84. Concerned Municipal Corporations/ Urban Development authority shall ensure the compliance of conditions given in the EC order.
85. Project proponent shall provide suitable storm water drainage facilities to avoid water logging.
86. This EC order should not be used as supportive evidence in regard of legal evidence in case of any disputes. This is only given for the purpose of Environmental Compliances and mitigation of various environmental Impact.
87. PP shall sponsor tree plantation of community / institution land with proper maintenance and provisions of fencing and watering in consultation with Deputy Conservator of Forest of concerned District as per the clarification given in para 3 of OM of MoEF&CC, GOI dated 25.02.2021. The expenditure of above supporting activities will be within the total outlay of CER committed by PP.
88. Project proponent or the maintenance society to whom the project has been handed over shall ensure allocation of parking to each and every member of the society as per the rules as soon as possible not later than 3 months and display the same in the society notice board
89. PP shall also comply EC conditions and inform to the local authorities like Municipal Corporation, UDA, RERA/ SEIAA and also ensure proper parking without fail. Basement parking should always maintain clean, free from hanging electric wires and provide adequate light and ventilation.
90. Proponent shall maintain traffic system within the premises to avoid congestion and unsafe parking in the premises, particularly safety parameters including fire, safety, installation of fire equipments, house pipes etc for regular maintenance check-up and hold mock drills from time-to-time. Any damage to the greenbelt area must be avoided.
91. Project proponent shall comply with all provisions of GDCR and its amendment for constructing Building.
92. The PP shall also ensure notarized undertaking from the maintenance society at the time of hand over to comply with all the conditions of EC scrupulously.
93. As regards obtaining for fire safety permissions, proponent have to inform to SEIAA before obtaining BU permissions from competent authority.
94. Proponent shall obtain Registration of the establishment under the Building and other construction workers (regulation of employment & condition of service before commencement of construction and inform to SEIAA.
95. Provision of fire lift may be provided; additional lift may be provided in high rise building for safety.
96. All vibrating parts will be checked periodically and serviced to reduce the noise generation and sound producing equipment. Further, Regular maintenance of leakages of water and wastewater shall be carried out.
97. The competent authority like Municipal Corporation / Urban development authority / District collector / RERA or any other authority or officer authorised by MoEF & CC can inspect the site, all facilities, for verification of compliances of Environmental Clearances conditions and ensure its compliance before issuance of any permission given by competent authority.
98. Construction activities will be allowed only during daytime period.
99. If height of the building/block from the ground level is above 12.65 meters, then PP shall provide lift in building/block as per GDCR Rules.
100. PP shall provide one regular lift and one fire lift, if floor area of the block/building exceeds 497.61 sq mtrs.
101. Project proponent shall provide and operate necessary recycling facilities for reuse of treated domestic wastewater within premises.
102. Project proponent shall obtain all NA permission for all survey Nos before installation and commissioning of activities.
103. The project proponent shall provide water pumping arrangement and especially when the discharge into municipal drainage, for annual inspection and cleaning to avoid inundation and surface water pollution and health hazard.
104. The project proponent shall ensure the distance criteria is properly followed while undertaking construction in consistence with the existing directions of local self-government bodies.
105. The orders shall mention the limit of floors given in the proposal. Any deviation from that by the proponent changing the number of floors could attract withdrawal of the EC as a violation case.
106. Prior EC granted is subject to the proponent receiving all statutory permission / clearances / certificates and membership of respective agencies / authorities failing, which this provisional EC will stand withdrawn.

107. Proponent shall inform progress from time to time, in six monthly compliance report to MOEFCC / SEIAA / SEAC.
108. The above conditions are also applicable to the ECs already been accorded to Projects. This should be checked by respective agencies entrusted with the task of inspection and action.
109. Bore well water shall be drawl only after obtaining necessary permission from CGWA.
110. Project Proponent shall prominently display the copy of Environment Clearance at site.
111. Project proponent shall comply with all environmental facilities and requirement as per GDCR/Urban Development Authority.
112. Regular maintenance of leakages of water and wastewater shall be carried out.
113. All construction activities will be allowed only during daytime period.
114. Lubrication will be carried out periodically for all plant machinery.
115. The project proponent shall prepare, display at prominent place in the construction site and implement the fire and safety SOPs for fall protection, ladders and staircase, scaffolds, trenching and excavation, electrical safety, crane operations, occupational noise mitigation procedure, welding and cutting including provision of PPE kits etc.
116. When the property is handed over to society, the proponent should ensure by notarized undertaking to abide by all the conditions of EC and copy of the such transfer letter with notarized undertaking shall send to SEAC & SEIAA.
117. The proponent shall ensure that the occupants of the society are allotted parking space as approved in EC order and put-it on display the allotment of parking to the occupants in the society maintenance of it.
118. If there is Basement parking in proposed in the project then they should always maintain clean, free from hanging electric wires and provide adequate light.
119. Separate Entries and Exits shall be provided to the project on the approach road.
120. PP shall provide Electric vehicle charging points in the parking area.
121. Project Proponent shall provide adequate fund for Environment Monitoring and Staff training in the Environment Management Plan.
122. Builder/Maintenance Society shall take all required mitigation measures to comply with ambient noise levels standards of Residential area during day and night time as per Noise Pollution (Control and Regulation) Rules, 2000.
123. This EC order should not be used as supportive evidence in regard of legal evidence in case of any dispute in ownership. This is only given for the purpose of Environmental Compliances and mitigation of Environmental Impact.
124. Project proponent or maintenance society to whom the project has been handed over shall ensure allocation of parking to each and every member of the society as per the rules as soon as possible and display the same in the society notice board
125. Builder/Maintenance Society shall maintain basement parking area, which should be clean, free from hanging electric wires and provide adequate lighting and ventilation at site.
126. Builder/Maintenance Society shall maintain traffic system within the premises to avoid congestion and unsafe parking in the premises, particularly safety parameters including fire, safety, installation of fire equipments, house pipes etc for regular maintenance check-up and hold mock drills from time-to-time. Any damage to the greenbelt area must be avoided.
127. Builder/Maintenance Society shall ensure that entry as well as exit gate of site shall be open all the time, failing which necessary action shall be taken by Competent Authority like Corporation/Urban Development Authority as per the provisions of GDCR/NBC.
128. Builder/Maintenance Society shall strictly ensure to comply with all the conditions of EC scrupulously failing which necessary action shall be taken by Competent Authority like Corporation/Urban Development Authority as per the provisions of GDCR/NBC.
129. Builder/Maintenance Society shall ensure that all residents shall carry out necessary segregation & timely disposal at source of solid waste.
130. The above conditions are also applicable to the ECs already been accorded to Projects. This should be checked by respective agencies entrusted with the task of inspection and action.
131. Society shall display visitor's parking facility at suitable location at site.
132. Looking to the traffic management, at no point of time entry gate should be closed except reasons of security as may be directed by competent authorities.
133. To stop emission of PM10, the builders shall ensure the paving of the dusty edges of the bitumen road.
134. The builder and the maintenance society shall ensure the cleanliness and disposal of garbage and waste all the time and give vide publicity to environmental measures time to time.

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135. **Annual maintenance certificate of Lift shall be displayed on notice board at all the time.**
136. In Municipal Corporation before approval of plan layout it shall be ensure that the project proponent has projected the space for tree plantation with tree guard in a space between municipal road & their premises.
137. The project proponent shall take written undertaking from the society association to maintain compliance of conditions pertaining to tree plantation, maintaining hygienic condition in and around the premises for building construction projects.
138. Notwithstanding the provision of EMP/CER, the proponent shall incur full expenditure as may be required at the time of execution of the project.
139. The project proponent shall take written undertaking from the Society Association to ensure compliance of environment conditions when it is handed over to them.
140. Project proponent shall take proper maintenance of electrification with respect to human safety.
141. Tree Plantation prescribed in the EC shall be maintained by the Society Association.
142. Proponent as well as successor society hall maintain hygenic conditions and cleanliness in and around the project site all the time.
143. The design of building has to be earthquake resistant & duly certified by competent structural engineer of competent authority.
144. The project proponent shall explore the possibilities & adopt mitigation measures to minimize the impact of project with reference to Urban Heat Island (UHI) Phenomena.
145. The project proponent shall allocate funds as may be required for the compliance of Environment Management plan & CER activity proposed at the time of execution of the project.
146. Project proponent shall adopt the 4R concept of Reduce, Reuse, Recycle and Restore, while handing over the project to Maintenance Society shall ensure the compliances as required.
147. Low water consuming devices shall be provided. Fixtures for showers, toilet, flushing and drinking shall be of low flow either by use of aerators/ diffusers or pressure reducing devices etc.
148. A water meter shall be installed on rain water harvesting & ground water recharge well system & compliance report of the same shall be submitted to concerned authorities.
149. Used oil shall be sold only to the registered recycler.
150. Provisions of Solid Waste Management Rules-2016 shall be strictly adhered to.
151. Requisite fire fighting facilities as per the requirement of NBC and Gujarat Fire Prevention and Life Safety Measures Act-2013 along with the rules & regulations made there under shall be provided.
152. Underground fire water storage tanks and terrace water storage tanks as well as storage of treated domestic waste water of adequate capacity shall be provided as proposed. Adequate provision shall be made to ensure that water from the Fire Water Tank shall not be used for any other purpose.
153. Dedicated power back up system shall be provided in the case of power failure & emergency of fire water pumps.
154. First Aid Box shall be made readily available in adequate quantity at all the times.
155. Main entry and exit shall be separate and clearly marked in the facility
156. Necessary emergency lighting system along with emergency power back up system shall be provided. Further, necessary auto glow signage at all appropriate places shall be provided to guide the people towards exits and assembly points during emergency.
157. Sufficient peripheral open passage shall be kept in the margin area for free movement of fire tender/ emergency vehicle around the premises.
158. The overall noise level in and around the project area shall be kept well within the prescribed standards by providing noise control measures including acoustic insulation, hoods, silencers, enclosures vibrations dampers etc. on all sources of noise generation including D.G. Sets. The ambient noise levels shall confirm to the standards prescribed under the Environment (Protection) Act and Rules.
159. The area earmarked for the parking shall be used for parking only. No other activity shall be permitted in this area.
160. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site shall be avoided. No public space including the service road shall be used or blocked for the parking.
161. The project proponent shall install energy efficient devices, appliances, motors, and pumps conforming to the Bureau of Energy Efficiency norms.
162. The transformers and motors shall have minimum efficiency of 85%.
163. Only variable frequency motor drives shall be used in project.
164. Application of solar energy shall be incorporated for illumination of common areas, lighting for gardens and street lighting. In addition the provision for solar water heating system shall also be provided.
165. Use of glass shall be minimal to reduce the heat island effect as well as to reduce the electricity consumption.

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166. The area earmarked as green area shall be used only for plantation and shall not be altered for any other purpose.
167. Drip irrigation/low volume, low angle sprinkler system shall be used for the lawns and other green area including tree plantation.
168. The project proponent shall inform to SEAC / SEIAA regarding the transfer of management responsibility to the Society / Association to be formed for the proposed project with all the supporting documents. The Society / Association formed for further management of the proposed project shall be responsible for compliance of all the conditions stipulated in the Environmental Clearance order.
169. Environmental Clearance granted for the project on the basis of documents related to land possession submitted shall become invalid in case the actual land for the project site turns out to be different from the land considered at the time of appraisal of the project and mentioned in the EC.
170. All other statutory clearances such as N.A. permission, Fire NOC from Department, permission from Airports Authority of India, BU permissions, Development permissions etc including approvals for storage of diesel from concern authority shall be obtained by the project proponent from the competent authorities before commissioning of Project.
171. All the conditions as may be stipulated in the N.A. order, Development permission, Building Use permission, NOC obtained from Fire Department etc. shall be strictly complied with.
172. The project management shall also comply with all the environment protection measures, risk mitigation measures and safeguards proposed by them.
173. All commitments / undertakings given to the SEAC during the appraisal process for the purpose of environmental protection and management shall be strictly adhered to.
174. The project proponent shall also comply with any additional condition that may be imposed by the SEAC or by SEIAA or any other competent authority for the purpose for the environmental protection and management.
175. All the terms & conditions prescribed in the amendment of EIA Notification 2006 published by the MoEF&CC vide its Notification No. S.O. 3999(E) dated 9th December, 2016 shall be complied with letter & spirit.
176. The project proponent shall strictly comply with the Gujarat Building and other Construction Workers'(Regulation of Employment & Conditions of Service) Rules 2003 as well as Gujarat Lifts & Escalators Rules as amended from time to time.
177. No further expansion or modifications in the project likely to cause environmental impacts shall be carried out without obtaining prior Environment Clearance from the concerned authority.
178. The above conditions shall be enforced, inter-alia under the provisions of the water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act 1986 and the Hazardous Wastes (Management Handling and Tran boundary) Rules, 2008, Building and Other Construction Workers' (Regulation of Employment & Conditions of Service) Act-1996, The Gujarat Lifts and Escalators Act-2000 along with their amendments and rules.
179. The project proponent shall obtain the requisite permissions / clearance under the provisions of the Indian Forest Act 1927, Forest Conservation Act 1980 and Wildlife (Protection) Act 1972.

B3. OTHER:

180. The project proponent shall allocate the separate fund as committed before SEAC for activities Plantation around the site or a suitable place with collaboration and assistance with Surat Municipal Corporation. Solar Street light- mall and nearby area (Conversion of conventional streetlights into solar lights through installation of solar plates. Conducting blood donation camps and medical check-up camps near project site area. Activities proposed under Corporate Environment Responsibility (CER) shall be part of Environment Management Plan (EMP) as per the MoEF&CC's OM no. F. No. 22-65/2017-IA.III dated 30.09.2020. The said activities shall be completed within 3 years from the commencement of the project. The CER shall be monitored and the monitoring report shall be submitted to the regional office of MoEF&CC as a part of half-yearly compliance report and to the District Collector. The monitoring report shall be posted on the website of the project proponent.
181. The project authorities shall earmark adequate funds to implement the conditions stipulated by SEIAA as well as GPCB along with the implementation schedule for all the conditions stipulated herein. The funds so provided shall not be diverted for any other purpose.
182. The project proponent shall adhere to provisions made for Corporate Environment Responsibility "CER" in Office Memorandum dated 01/05/2018 by Ministry of Environment, Forests & Climate Change and its amendments from time to time in a letter and spirit.
183. The applicant shall inform the public that the project has been accorded environmental clearance by the SEIAA and that the copies of the clearance letter are available with SEIAA and may also be seen at the Website of SEIAA/ SEAC.
184. It shall be mandatory for the project management to uploaded half yearly compliance report on website of Gujarat Real Estate Regulatory Authority, on 1st June and 1st December of each calendar year.

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185. The project authorities shall inform the GPCB, Regional Office of MoEF&CC and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.

186. The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory. This environmental clearance is valid for Seven years from the date of issue.

187. Submission of any false or misleading information or data which is material to screening or scoping or appraisal or decision on the application makes this environment clearance cancelled.

B4. COMPLIANCE OF ENVIRONMENT CLEARANCE/REPORTING/ADMINISTRATION/APPEAL:

188. Project proponent shall inform to all the concerned authorities including Municipal Corporation, District collector, UDA & RERA and shall also give wide publicity through advertisement in minimum two local newspapers within seven days, about the environment clearance order accorded.

189. Project proponent shall appoint a key person in the organization who shall be responsible for compliance of above condition fully on behalf of the proponent. It will not mean that appointing a key person will exempt the project proponent from the responsibility of compliance. Any change in key person shall immediately be informed to SEIAA and all concerned authorities.

190. Designated key person shall submit six monthly compliance report to SEIAA/SEAC, MOEF&CC, GPCB and Nodal Department of the Government.

191. In case of violation reported upon, the project proponent shall be responsible for all the legal actions as per Environment Protection Act, 1986 including SEIAA may cancel, withdraw or keep in abeyance, the environment clearance accorded.

192. Any person including the project proponent affected by this environment clearance order may file appeal to Honorable National Green Tribunal West Zone branch, Pune, preferably within a period of thirty days from the date of issue of environment clearance as prescribe under section 16 of National Green Tribunal Act 2010.

193. All complains and public grievance or representations may be addressed to SEIAA/SEAC in the email addresses (a) msseiaagj@gmail.com & (b) seacgujarat@gmail.com.

(ASAV P. GADHVI)
Member Secretary

Issued to:

Thoth Mall And Commercial Real Estate Private Limited
C/O Marketcity Resources Private Limited,
Rr Hoisery Building, Shree Lakshmi Wollen Mills Estate,
Dr, E Moses Road, Mumbai

Copy to:-

1. The Secretary, SEAC, C/O. G.P.C.B. Gandhinagar - 382010.
2. The Additional Chief Secretary, Forests & Environment Department, Govt. of Gujarat, Block 14, 8th floor, Sachivalaya, Gandhinagar-382010.
3. The Chairman, Central Pollution Control Board , Parivesh Bhavan, CBD -cum-Office Complex, East Arjun Nagar, New Delhi-110032
4. Scientist C, Integrated Regional Office, Ministry of Environment and Forests, Aranya Bhavan, Sector-10, Gandhinagar - 382010.
5. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi-110003.
6. The Member Secretary, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10 A, Gandhinagar-382010
7. The Additional Secretary, Forest and Environment Department, Government of Gujarat, Sachivalay,.....for information and necessary action as per condition no. 87 of this order.
8. The Deputy Conservator of Forests, Van Bhavan, Shivaji Chowk, Gangeshwar Mahadev Road, Adajan, Surat-395009,.....for information and necessary action as per condition no. 87 of this order.
9. The Municipal Commissioner Surat Municipal Corporation, Municipal shopping centre, Adarshnagar Society, Athwalines, Surat, Gujarat- 395001.....for further necessary action please for compliance of above conditions.
10. Secretary, Gujarat Real Estate Regulatory Authority, 4th Floor, Sahyog Sankul, Sector-11, Gandhinagar-382010.....for information & necessary action please.
11. Select File

Signature Not Verified
Digitally signed by: Asav P. Gadhvi
Designation: Member Secretary
Date and Time: 6/5/2024 3:56:25 PM

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E-mail : msseiaagj@gmail.com, Website:- www.sciaa.gujarat.gov.in

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THOTH MALL AND COMMERCIAL REAL ESTATE PRIVATE LIMITED

Registered Address: C/O Marketcity Resources Private Limited, RR Hoisery Building, Shree Laxmi Woollen Mills Estate, Dr. E Moses Road, Mumbai - 400011, Maharashtra
Email id: corpaffairs@phoenixmills.com contact No. 9925170263 CIN No. U70109MH2022PTC377897

To,

Date: 06.08.2025

The, Deputy Director General of Forests (C)
Ministry of Environment, Forest and Climate Change
Integrated Regional Office, Gandhi Nagar
A-Wing – 407 & 409, Aranya Bhawan
Near CH-3 Circle, Sector-10A, Gandhi Nagar – 382010

Subject: Submission of six-monthly EC Compliance report for the period **1st January – 30th June, 2025.**

Reference: *Environment Clearance Identification no.* ***EC24B038GJ110727*** *dated 05.06.2024;* Proposal Number: **SIA/GJ/INFRA2/10501/2023**

Respected Sir,

We, Thoth Mall and Commercial Real Estate Private Limited, has Building Construction project "Thoth Mall''- located at Plot No.-117 forming part of Town Planning Scheme No. 4 (Umra- South), Block No. 94-1/a+1/b to 94-18/a+18/b,94 (erstwhile survey no. 76) Village - Althan, Taluka - Majura, District - Surat, State - Gujarat having built-up area of 1,11,225.30 Sqm.

Kindly refer to above Environment Clearance Identification no. EC24B038GJ110727 dated 05.06.2024.

We are submitting herewith six-monthly EC Compliance report for the period **1st January – 30th June, 2025** on implementation of various conditions of EC as per clause 10 of EIA Notification 2006 & amended till date.

We hope you will find this in order. We shall look forward for your valuable inputs & advice to make things better and environmentally viable.

Thanking You

THOTH MALL AND COMMERCIAL REAL ESTATE PVT. LTD.

DIRECTOR / AUTHORISED SIGNATORY

Enclosures: EC Copy, Compliance report, Environment monitoring reports and other relevant Annexure.

Copy to

1. The Secretary, Department of Environment & Forest, Government of Gujarat, Secretariat, Gandhinagar-382010
2. The Member Secretary, SEIAA Gujarat, C/o. Gujarat Pollution Control Board, "Paryavaran Bhavan", Sector 10A, Gandhinagar -382010
3. Regional Officer, Surat, Gujarat Pollution Control Board ,Plot No. 11-12/2, 3, GIDC, Pandesara, Surat, Pin Code 394221

1207

Dr. RAOU SO (382481)
SP EG364457967IN, IVR No:18002666868
14/08/2025 11:33:53. Counter No.1
To: THE MEMBER SEC
Gandhinagar , GUJARAT - 382010
From: KUMAR ASHISH-382470
Base Amt: 30.00,
Wt:251(Actual)gms
P.Mode:QR,

POD:No www.indiapost.gov.in

Dr. RAOU SO (382481)
SP EG364458208IN, IVR No:18002666868
14/08/2025 11:35:08. Counter No.1
To: THE DEP DIR GEN
Gandhinagar , GUJARAT - 382010
From: KUMAR ASHISH-382470
Base Amt: 30.00,
Wt:262(Actual)gms
P.Mode:QR,

POD:No www.indiapost.gov.in

Dr. RAOU SO (382481)
SP EG364458083IN, IVR No:18002666868
14/08/2025 11:36:21. Counter No.1
To: THE SEC
Gandhinagar , GUJARAT - 382010
From: KUMAR ASHISH-382470
Base Amt: 30.00,
Wt:262(Actual)gms
P.Mode:QR,

POD:No www.indiapost.gov.in

Dr. RAOU SO (382481)
SP EG364457975IN, IVR No:18002666868
14/08/2025 11:37:35. Counter No.1
To: REGIONAL OFFICER
Pandesara IE, GUJARAT - 394221
From: KUMAR ASHISH-382470
Base Amt: 60.00,
Wt:262(Actual)gms
P.Mode:QR,

POD:No www.indiapost.gov.in

Booking Ref.ID: 166600241408257204
No of Articles: 4
Total Base Tariff: 150
Total CGST: 14 Total SGST: 14

Net Amount: 178
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SIX-MONTHLY ENVIRONMENTAL COMPLIANCE REPORT OF STIPULATED CONDITIONS OF ENVIRONMENTAL CLEARANCE

(1st January 2025 to 30th June 2025)

Of

"Thoth Mall"

Plot No.-117 forming part of Town Planning Scheme No. 4 (Umra-South), Block No. 94-1/a+1/b to 94-18/a+18/b, 94 (erstwhile survey no. 76) Village - Althan, Taluka - Majura, District - Surat, State - Gujarat

PROPOSED & SUBMITTED BY

Thoth Mall and Commercial Real Estate Private Limited

Compliance to the Conditions Stipulated in the EC Letter No. SEIAA/GUJ/EC/8(a)/821/2024 Dated 31.05.2024 of "Thoth Mall-Plot No.-117 forming part of Town Planning Scheme No. 4 (Umra- South), Block No. 94-1/a+1/b to 94-18/a+18/b,94 (erstwhile survey no. 76) Village-Althan, Taluka-Majura, District-Surat, State - Gujarat; Proposed By Thoth Mall And Commercial Real Estate Private Limited.

EC Compliance Report (01st January 2025 – 30th June 2025)

S. No	Conditions	Reply
A.	**PROJECT SPECIFIC CONDITIONS:**	
1.	Generated Sewage shall be treated in proposed Sewage Treatment Plant (STP) having capacity of 100 KL/ day.	Will be complied.
2.	No ground water shall be abstracted without obtaining prior permission from CGWA.	No ground water will be abstracted without obtaining prior permission from CGWA.
3.	Project Proponent (PP) shall provide recycling facilities of 55 KL/Day treated domestic wastewater with necessary storage tanks and pipeline infrastructure and adequate sprinklers.	Will be complied.
4.	PP shall provide total Car Parking Space (CPS) of 1242 four-wheeler CPS and 3020 two-wheeler and provide electric charging facility tor 20o/o of total CPS. In case of total number of vehicles owned by the residents of the building exceeds the provided total CPS, PP shall be responsible for managing and providing additional GPS.	Will be complied.
5.	Wherever essential permission is required for the use of government property to carry out proposed any CER activity, all requisite prior permissions of Govt. of Gujarat local body shall be obtained by PP.	All the requisite prior permissions of Govt. of Gujarat local body will be obtained. CTE has been obtained and attached as ***Annexure 1.***
6.	PP shall provide and develop at least 10 % green belt area of total plot area within premises	Will be complied.
7.	PP shall provide Environmental Cell details with staff, for implementation of submitted time bound Environment Management Plan for construction and operation phase, with relevant details of this office.	Will be complied.
8.	PP shall prepare the Air Pollution Control Action Plan and shall implement it in true letter and spirit and shall publish it at the main entrance of the unit.	Will be complied.
9.	Project proponents shall prepare the Evacuation Plan considering the evacuation route from top for users and free movement for fire fighting vehicles. The evacuation plan shall be displayed at all strategic locations with the premises.	Will be complied.

10.	The EC order should neither be considered to prove legal rights nor it can be used as evidence for claiming any other benefit by the proponent and it is solely for purpose of responsible compliance of conditions laid in Environment Clearance so as to mitigate the effect of degradation of environment.	Noted and will be complied.
A.1	**CONSTRUCTION PHASE:**	
A.1.1	**WATER:**	
11.	Fresh water requirement during the construction phase shall not exceed 9.75 KLD and it shall be met through tanker. No ground water shall be tapped during the construction phase.	No ground water tapped during the construction phase.
12.	Sewage generated during the construction phase shall be disposed off through Septic tank & soak pit.	Will be complied.
13.	Explore possibilities of provision of mobile toilets in construction phase.	Will be complied.
A.1.2	**HEALTH & SAFETY:**	
14.	Project Proponent shall obtain Fire opinion/provisional fire NOC from the concern authority as per the prevailing Rules / Gujarat Fire Prevention and Life Safety Measures Act, 2016.	Fire opinion has obtained and same has been attached as ***Annexure 3.***
15.	The project proponent shall obtain registration of the establishment under the building and other Construction Workers' (Regulation of Employment & Conditions of Service) Act 1996 and shall comply with the provisions of the Act for the safety, health and welfare of construction workers.	Will be complied.
16.	The project proponent shall obtain registration of the construction workers as beneficiaries with the Gujarat Building and Other Construction Workers Welfare Board	Will be complied.
A.2	**OPERATION PHASE:**	
A.2.1	**WATER:**	
17.	Total water requirement during the operation phase shall not exceed 84 KLD, out of which fresh water requirement of 29 KLD shall be met through SMC and the remaining 55 KLD of water requirement shall be met through treated sewage. Metering of the water shall be done and its records shall be maintained.	Noted. Further, regarding water meter connection, the receipt of Surat municipal corporation is given in **Annexure 13.**
18.	Sewage generation during operation phase shall not exceed 65 KLD which shall be treated in the proposed onsite Sewage Treatment Plant.	Will be complied.
19.	The unit shall install and efficiently operate STP of adequate capacity for treating the sewage to be generated during operation phase to achieve the CPCB norms at the STP outlet. Treated sewage conforming to CPCB norms shall be utilized within premises for gardening & flushing purpose at the maximum extent possible. Only remaining quantity of treated sewage shall be disposed off through drainage line of SMC.	Will be complied.
20.	A proper logbook of STP operation and also showing the quantity of treated sewage utilization within premises & quantity of treated sewage discharged into the drainage line shall be maintained.	Will be complied.

21.	Dual plumbing system with separate tanks and lines shall be provided for utilization of treated sewage for flushing.	Will be complied.
22.	No bore well shall be constructed and existing bore well/s, if any, shall be either sealed or converted into the recharge well.	Will be complied.
23.	Rain water harvesting from rooftop and paved areas and ground water recharge through 08 nos. of percolation wells shall be carried out as per the details submitted before the runoff, pre-treatment must be done to remove suspended matter.	Will be complied.
A.2.2	**AIR:**	
24.	A. D.G. set (2 x 500 KVA) proposed as backup power shall be of enclosed type and confirm to prescribe standards under EPA rules, Necessary acoustic enclosures shall be provided at diesel generator set mitigate the impact of noise	Will be complied.
25.	The exhaust of the D.G. Set shall be at least 3 m above roof top.	Will be complied.
26.	The gaseous emissions from the D.G. Sets shall conform to be standards prescribed under EPA rules as amended from time to time. At no time, the emission levels shall go beyond the stipulated standards.	Will be complied.
A.2.3	**SOLID WASTE:**	
27.	The solid waste generated shall be properly collected and segregated at source. The biodegradable waste shall be converted into useful end product by treating it into the proposed onsite Organic Waste Convertor and the recyclable waste shall be sold to vendors whereas the other garbage shall be disposed of properly as per the provisions made by the SMC.	Will be complied.
A.2.4	**SAFETY AND WELFARE:**	
28.	Project Proponent shall obtain fire safety certificate / Fire No-Objection Certificate (NOC) from the concern authority as per the prevailing Rules / Gujarat Fire Prevention and Life Safety Measures Act, 2016.	Fire opinion has obtained and same has been attached as ***Annexure 3.***
29.	Firefighting facilities like Fire extinguishers, hose reel, wet riser, manually operated electric fire alarm system, automatic sprinkler system in entire building, underground static water storage tank-200 KL capacity, terrace tanks -100 KL capacity (total capacity), pump near underground static water storage tank (fire pump) with minimum Pressure of 3.5 kg/cm^2 at terrace level - two electric and one diesel pump of capacity 2,280 lit/min and one electric pump of capacity 180 lit/min etc shall be provided.	Will be complied.

<table>
<tr><td>30.</td><td>Staircase shall be provided.
<table>
<tr><th>Type & no. of buildings</th><th>No. of floors</th><th>Area for each Floor (m^2)</th><th>No. of staircase</th><th>Width of the staircase(m)</th><th>No of Lifts</th><th>No. of Fire Lifts</th><th>Travel distance (m)</th></tr>
<tr><td>1</td><td>3B+G +2</td><td>21,242.31-Basement 15,591 .04-floor</td><td>7 staircases & 3 escalators</td><td>2.15</td><td>6</td><td>4</td><td>< 25.0</td></tr>
</table></td><td>Will be complied.</td></tr>
<tr><td>31.</td><td>All the staircases shall open out at ground level from the highest point of building with access from each floor] for emergency evacuation.</td><td>Will be complied</td></tr>
<tr><td>32.</td><td>Provision for adequate air changes per hour in the basement shall be made so as to avoid build-up of CO in the area.</td><td>Will be complied.</td></tr>
<tr><td>33.</td><td>Car park exhaust system equipped with CO (Carbon Monoxide) sensor shall be provided to ensure operation of exhaust fans as CO concentration levels.</td><td>Will be complied.</td></tr>
<tr><td>34.</td><td>Clear peripheral margin space of adequate width, in accordance with the concerned local bye-laws, shall be provided for unobstructed & easy movement of vehicles in case of emergency.</td><td>Will be complied.</td></tr>
<tr><td>35.</td><td>Sanitation facilities, drinking water & tap water, sewage disposal facility, first aid box, free medicines, doctor service, adequate PPEs etc. shall be provided for workers.</td><td>The facilities for workers are given in Annexure 4.</td></tr>
<tr><td>A.2.5</td><td colspan="2">PARKING/TRAFFIC CONGESTION:</td></tr>
<tr><td>36.</td><td>Minimum parking space of 54491 .1 m^2 (3020 CPS) [51977.31 m^2 in Basement + 2513.79 m^2 in open area] shall be provided as proposed.</td><td>Will be complied.</td></tr>
<tr><td>37.</td><td>Project proponent shall provide the height of Basement greater than 4.5 mts in order to accommodate futuristic parking demand through Mechanical Parking.</td><td>Will be complied.</td></tr>
<tr><td>A.2.6</td><td colspan="2">ENERGY CONSERVATION:</td></tr>
<tr><td>38.</td><td>Energy conservation measures viz. maximum use of natural lighting through architectural design, energy efficient motors & pumps, water efficient taps, solar lights in open & solar street light, 130 KW solar power generation, use of aerated blocks & RMC, use of LED lighting fixtures and low voltage lighting, roof-top thermal insulation etc. shall be implemented as proposed.</td><td>Will be complied.</td></tr>
<tr><td>A.2.7</td><td colspan="2">GREEN BELT:</td></tr>
<tr><td>39.</td><td>Green belt area of 2922.2 m^2 comprising of 2922.2 m^2 tree covered area with 300 trees within premises shall be developed as proposed. The other open spaces inside the plot shall be suitably landscaped and covered with vegetation of indigenous tree species.</td><td>Will be complied.</td></tr>
<tr><td>40.</td><td>Green belt to be developed shall include all trees with height not less than 7ft.</td><td>Will be complied.</td></tr>
<tr><td>B.</td><td colspan="2">GENERAL CONDITIONS:</td></tr>
</table>

B1.	PRE-CONSTRUCTION AND CONSTRUCTION PHASE:	
41.	Mitigation of flood measures shall be undertaken. Height of the plinth and ramps will be increased so that flood water does not enter basement.	Will be complied.
42.	Project proponent shall explore possibilities to reuse the treated waste water for gardening and floor washing.	Will be complied.
43.	Roads leading to or at construction site must be paved and blacktopped (i.e. - metallic roads).	Will be complied.
44.	No excavation of soil shall be carried out without adequate dust mitigation measures in place.	Being complied.
45.	Grinding and cutting of building materials in open area shall be prohibited.	Will be complied.
46.	Construction material and waste should be stored only within earmarked area and road side storage of construction material and waste shall be prohibited.	Construction material and waste is being stored only within earmarked area. The photograph of the same is attached as ***Annexure 5.***
47.	Construction and demolition waste processing and disposal site shall be identified and required dust mitigation measures be notified at the site.	Will be complied.
48.	Various dust mitigation measure shall be displayed prominently at the construction site for easy public viewing.	Will be complied.
49.	Environment Management Cell shall be formed, which shall supervise and monitor the environment related aspects of the project during construction and operational phases in addition to observance of Gujarat Building and other Construction Workers '(Regulation of Employment & Conditions of Service) Rules 2003.	Will be complied.
50.	Prior permission from the competent authority shall be obtained for cutting of the existing trees before site preparation work is commenced.	Will be complied.
51.	Water demand during construction shall be reduced by use of curing agents, super plasticizers and other best construction practices.	Will be complied.
52.	Wind - breaker of appropriate height i.e. 1/3rd of the building height and maximum up to 10 meters shall be provided. Individual building within the project site shall also be provided with barricades.	Wind- Breaker is provided at the site. The photographs of the same is given in **Annexure 6.**
53.	Regular water sprinkling shall be carries out in vulnerable areas for controlling dusting/ fugitive emissions.	Regular water sprinkling is being carried out The photographs of the same is given in **Annexure 7.**
54.	No uncovered vehicles carrying construction material and waste shall be permitted.	Will be complied.
55.	No loose soil or sand or construction & demolition waste or any other construction material that cause dust shall be left uncovered. Uniform piling and proper storage of sand to avoid fugitive emissions shall be ensured.	Being complied.
56.	Structural design of the project shall strictly adhere to the seismic zone norms for earthquake resistant structures.	Structure stability certificate has been attached as ***Annexure 8.***

57.	The planning, designs and construction of all buildings shall be such as to ensure safety from fire.	Will be complied.
58.	The project proponent shall ensure maximum employment given to the local people nearby site area.	Will be complied.
59.	All required sanitary and hygienic measures shall be provided before starting the construction activities and to be maintained throughout the construction phase.	All required sanitary and hygienic measures are provided at site. The photographs of the same are given ***Annexure 4.***
60.	Provision shall be made for housing of construction labor within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical healthcare, crèches, electricity & ventilation, canteen, rest rooms, safe disposal system for garbage, first aid, medical and emergency facilities etc. to ensure that they do no ruin the existing environmental condition. The housing may be in the form of temporary structures to be removed after completion of the project.	Provision has been made for housing of construction labor within the site with all necessary infrastructure and facilities The photographs of the same are given ***Annexure 9.***
61.	Adequate personal protective equipment's shall be provided to the construction workers to ensure their safety and the project proponent shall ensure its usage by the labors.	Adequate personal protective equipment's are provided to the construction workers to ensure their safety. The photographs of the same are given ***Annexure 4.***
62.	First Aid Box shall be made readily available in adequate quantity at all the times.	First Aid Box is provided at the site. The photographs of the same are given ***Annexure 4.***
63.	Training shall be given to all workers on construction safety aspects.	Will be complied.
64.	The project proponent shall strictly comply with the Building and other Construction Workers'(Regulation of Employment & Conditions of Service) Act 1996 and Gujarat rules made there under and their subsequent amendments.	Will be complied.
65.	The overall noise level in and around the project area shall be kept well within the prescribed standards by providing noise control measures including acoustic insulation, hoods, silencers, enclosures vibration dampers etc. on all sources of noise generation.	Regular monitoring is being done. The details are given in Environment monitoring report-***Annexure 12.***
66.	Ambient Noise levels shall conform to Residential standards both during day and night. incremental pollution load on the ambient air and noise quality shall be closely monitored during construction phase	Being complied.
67.	The noise generating equipment’s, machinery and vehicles shall not be operated during the night hours and shall be maintained properly to avoid generation of high noise due to wear and tear.	Being complied.
68.	Use of diesel generator sets during construction phase shall be strictly with acoustic enclosure and shall conform to the EPA Rules for air and noise emission standards.	Will be complied.

69.	Safe disposal of wastewater and municipal solid wastes generated during the construction phase shall be ensured.	Will be complied.
70.	All top soil excavated during construction activity shall be used in horticultural / landscape development within the project site.	Will be complied.
71.	Construction materials and debris shall be properly stored and handled to avoid negative impacts such as air pollution and public nuisances by blocking the roads and public passages	Will be complied.
72.	Construction debris shall be reused in construction of roads, leveling the site etc. Waste packaging material like used cement bags, waste paper, cardboard packing material), metal scraps etc. shall be sold to recyclers or shall be sent to the nearest municipal solid waste landfill site.	Will be complied.
73.	Excavated earth to be generated during the construction phase shall be utilized within the premises to the maximum extent possible and balance quantity of excavated earth shall be disposed off with the approval of the competent authority after taking the necessary precautions for general safety and health aspects. Disposal of the excavated earth during construction phase shall not create adverse effect on neighboring communities.	Will be complied.
74.	Provisions of Construction & Demolition Waste Management Rules-2016 shall be strictly adhered to.	Will be complied.
75.	Vehicles hired for bringing construction material at the site shall be in good conditions and conform to applicable air and noise emission standards and shall be operated only during day time and non-peak hours.	Being complied.
76.	Project proponent shall ensure use of eco-friendly building materials Including fly ash bricks, fly ash paver blocks, Ready Mix Concrete [RMC] and lead-free paints in the project.	Will be complied.
77.	Fly ash shall be used in construction, wherever applicable as per provisions of Fly Ash Notification under the E.P. Act, 1986 and its subsequent amendments from time to time.	Will be complied.
78.	Use of glass shall be minimal and only low emissive glass shall be used in the project to reduce the electricity consumption and load on air conditioning.	Will be complied.
B2.	**OPERATION PHASE AND LIFETIME:**	
79.	In case, if it comes to notice to SEAC/SEIAA, that PP has violated EC norms by starting construction before obtaining Environmental Clearance, necessary action shall be taken as per the provisions of OM of MoEF& CC, New Delhi dated 7.7.2021.	Noted
80.	Project Proponent shall submit CER plan each year wise to respective Collectors, DDO and Municipal Commissioner/Urban Development Authority and implement of GER activities under intimation and guidance of the respective authorities.	Will be complied.
81.	PP shall take all required mitigation measures to comply with ambient noise levels standards of the residential area during day and night time as	Will be complied.

	per Noise Pollution (Control and Regulation) Rules, 2000.	
82.	Necessary permission for drawing of water from concerned Corporation/ Authority shall be obtained.	Will be complied.
83.	Necessary permission for discharging of treated domestic wastewater in Drainage of concerned Corporation/Authority has to be obtained.	Will be complied.
84.	Concerned Municipal Corporations/ Urban Development authority shall ensure the compliance of conditions given in the EC order.	Will be complied.
85.	Project proponent shall provide suitable storm water drainage facilities to avoid water logging.	Will be complied.
86.	This EC order should not be used as supportive evidence in regard of legal evidence in case of any disputes. This is only given for the purpose of Environmental Compliances and mitigation of various environmental impact.	Will be complied.
87.	PP shall sponsor tree plantation of community / institution land with proper maintenance and provisions of fencing and watering in consultation with Deputy Conservator of Forest of concerned District as per the clarification given in para 3 of OM of MoEF&CC, GOI dated 25.02.2021. The expenditure of above supporting activities will be within the total outlay of CER committed by PP.	Will be complied.
88.	Project proponent or the maintenance society to whom the project has been handed over shall ensure allocation of parking to each and every member of the society as per the rules as soon as possible not later than 3 months and display the same in the society notice board	Will be complied.
89.	PP shall also comply EC conditions and inform to the local authorities like Municipal Corporation, UDA, RERA/SEIAA and also ensure proper parking without fail. Basement parking should always maintain clean, free from hanging electric wires and provide adequate light and ventilation.	Will be complied.
90.	Proponent shall maintain traffic system within the premises to avoid congestion and unsafe parking in the premises, particularly safety parameters including fire, safety, installation of fire equipment's, house pipes etc for regular maintenance check-up and hold mock drills from time-to-time. Any damage to the greenbelt area must be avoided.	Will be complied.
91.	Project proponent shall comply with all provisions of GDCR and its amendment for constructing Building.	Will be complied.
92.	The PP shall also ensure notarized undertaking from the maintenance society at the time of hand over to comply with all the conditions of EC scrupulously.	Will be complied.
93.	As regards obtaining for fire safety permissions, proponent have to inform to SEIAA before obtaining BU permissions from competent authority.	Will be complied.
94.	Proponent shall obtain Registration of the establishment under the Building and other construction workers (regulation of employment & condition of service before commencement of construction and inform to SEIAA.	Will be complied.
95.	Provision of fire lift may be provided; additional lift may be provided in high rise building for safety.	Will be complied.
96.	All vibrating parts will be checked periodically and serviced to reduce the noise generation and sound producing equipment. Further, Regular	Will be complied.

	maintenance of leakages of water and wastewater shall be carried out.	
97.	The competent authority like Municipal Corporation / Urban development authority / District collector / RERA or any other authority or officer authorized by MoEF& CC can inspect the site, all facilities, for verification of compliances of Environmental Clearances conditions and ensure its compliance before issuance of any permission given by competent authority.	Will be complied.
98.	Construction activities will be allowed only during daytime period.	Will be complied.
99.	If height of the building/block from the ground level is above 12.65 meters, then PP shall provide lift in building/block as per GDCR Rules.	Will be complied.
100.	PP shall provide one regular lift and one fire lift, if floor area of the block/building exceeds 497.61 sq m.	Will be complied.
101.	Project proponent shall provide and operate necessary recycling facilities for reuse of treated domestic wastewater within premises.	Will be complied.
102.	Project proponent shall obtain all NA permission for all survey Nos before installation and commissioning of activities.	Complied.
103.	The project proponent shall provide water pumping arrangement and especially when the discharge into municipal drainage, for annual inspection and cleaning to avoid inundation and surface water pollution and health hazard.	Will be complied.
104.	The project proponent shall ensure the distance criteria are properly followed while undertaking construction in consistence with the existing directions of local self-government bodies.	Will be complied.
105.	The orders shall mention the limit of floors given in the proposal. Any deviation from that by the proponent changing the number of floors could attract withdrawal of the EC as a violation case.	Will be complied.
106.	Prior EC granted is subject to the proponent receiving all statutory permission / clearances / certificates and membership of respective agencies / authorities failing, which this provisional EC will stand withdrawn.	Being complied.
107.	Proponent shall inform progress from time to time, in six monthly compliance report to MOEFCG / SEIAA / SEAC.	Will be complied.
108.	The above conditions are also applicable to the ECs already been accorded to Projects. This should be checked by respective agencies entrusted with the task of inspection and action.	Will be complied.
109.	Bore well water shall be drawl only after obtaining necessary permission from CGWA.	Will be complied.
110.	Project Proponent shall prominently display the copy of Environment Clearance at site.	Prominent display of the copy of Environment Clearance at site is already in place. The photograph of the same is given in **Annexure 14.**
111.	Project proponent shall comply with all environmental facilities and requirement as per GDCR/Urban Development Authority.	Will be complied.

112.	Regular maintenance of leakages of water and wastewater shall be carried out.	Will be complied.
113.	All construction activities will be allowed only during daytime period.	Will be complied.
114.	Lubrication will be carried out periodically for all plant machinery.	Will be complied.
115.	The project proponent shall prepare, display at prominent place in the construction site and implement the fire and safety SOPs for fall protection, ladders and staircase, scaffolds, trenching and excavation, electrical safety, crane operations, occupational noise mitigation procedure, welding and cutting including provision of PPE kits etc.	Will be complied.
116.	When the property is handed over to society, the proponent should ensure by notarized undertaking to abide by all the conditions of EC and copy of the transfer letter with notarized undertaking shall send to SEAC & SEIAA.	Will be complied.
117.	The proponent shall ensure that the occupants of the society are allotted parking space as approved in EC order and put-it on display the allotment of parking to the occupants in the society maintenance of it.	Will be complied.
118.	If there is Basement parking in proposed in the project then they should always maintain clean, free from hanging electric wires and provide adequate light.	Will be complied.
119.	Separate Entries and Exits shall be provided to the project on the approach road.	Will be complied.
120.	PP shall provide Electric vehicle charging points in the parking area.	Will be complied.
121.	Project Proponent shall provide adequate fund for Environment Monitoring and Staff training in the Environment Management Plan.	Will be complied.
122.	Builder/Maintenance Society shall take all required mitigation measures to comply with ambient noise levels standards of Residential area during day and night time as per Noise Pollution (Control and Regulation) Rules,2000	Will be complied.
123.	This EC order should not be used as supportive evidence in regard of legal evidence in case of ownership. This is only given for the purpose of Environmental Compliances and mitigation of impact.	Will be complied.
124.	Project proponent or maintenance society to whom the project has been handed over shall ensure allocation of parking to each and every member of the society as per the rules as soon as possible and display the same in society notice board.	Will be complied.
125.	Builder/Maintenance Society shall maintain basement parking area, which should be clean, free from hanging electric wires and provide adequate lighting and ventilation at site.	Will be complied.
126.	Builder/Maintenance Society shall maintain traffic system within the premises to avoid congestion and unsafe parking in the premises, particularly safety parameters including fire, safety, installation of fire equipment's, hosepipes etc for regular maintenance check-up and hold mock drills from time-to-time. Any damage to the greenbelt area must be avoided.	Will be complied.
127.	Builder/Maintenance Society shall ensure that entry as well as exit gate of site shall be open all the time, failing which necessary action shall be taken by Competent Authority like Corporation/Urban Development Authority asper the provisions of GDCR/NBC.	Will be complied.

128.	Builder/Maintenance Society shall strictly ensure to comply with all the conditions of EC scrupulously failing which necessary action shall be taken by Competent Authority like Corporation/Urban Development Authority as per the provisions of GDCR/NBC.	Will be complied.
129.	Builder/Maintenance Society shall ensure that-all residents shall carry out necessary segregation & timely disposal at source of solid waste.	Will be complied.
130.	The above conditions are also applicable to the ECs already been accorded to Projects. This should be checked by respective agencies entrusted with the task of inspection and action.	Will be complied.
131.	Society shall display visitor's parking facility at suitable location at site.	Will be complied.
132.	Looking to the traffic management, at no point of time entry gate should be closed except reasons of security as may be directed by competent authorities.	Will be complied.
133.	To stop emission of PM10, the builders shall ensure the paving of the dusty edges of the bitumen road.	Will be complied.
134.	The builder and the maintenance society shall ensure the cleanliness and disposal of garbage and waste all the time and give vide publicity to environmental measures time to time.	Will be complied.
135.	Annual maintenance certificate of Lift shall be displayed on notice board at all the time.	Will be complied.
136.	In Municipal Corporation before approval of plan layout it shall be ensure that the project proponent has projected the space for tree plantation with tree guard in a space between municipal road & their premises.	Will be complied.
137.	The project proponent shall take written undertaking from the society association to maintain compliance of conditions pertaining to tree plantation, maintaining hygienic condition in and around the premises for building construction projects.	Will be complied.
138.	Notwithstanding the provision of EMP/CER, the proponent shall incur full expenditure as may be required at the time of execution of the project.	Will be complied.
139.	The project proponent shall take written undertaking from the Society Association to ensure compliance of environment conditions when it is handed over to them.	Will be complied.
140.	Project proponent shall take proper maintenance of electrification with respect to human safety	Will be complied.
141.	Tree Plantation prescribed in the EC shall be maintained by the Society Association.	Will be complied.
142.	Proponent as well as successor society hall maintain hygienic conditions and cleanliness in and around the project site all the time	Will be complied.
143.	The design of building has to be earthquake resistant & duly certified by competent structural engineer of competent authority.	Will be complied.
144.	The project proponent shall explore the possibilities & adopt mitigation measures to minimize the impact of project with reference to Urban Heat Island (UHI) Phenomena.	Will be complied.
145.	The project proponent shall allocate funds as may be required for the compliance of Environment management plan & CER activity proposed at the time of execution of the project.	Will be complied.
146.	Project proponent shall adopt the 4R concept of Reduce, Reuse, Recycle and Restore, while handing over the project to Maintenance Society shall ensure the compliances as required.	Will be complied.

147.	Low water consuming devices shall be provided. Fixtures for showers, toilet, flushing and drinking shall be of low flow either by use of aerators/ diffusers or pressure reducing devices etc.	Will be complied.
148.	A water meter shall be installed on rain water harvesting & ground water recharge well system & compliance report of the same shall be submitted to concerned authorities.	Will be complied.
149.	Used oil shall be sold only to the registered recycler	Will be complied.
150.	Provisions of Solid Waste Management Rules-2016 shall be strictly adhered to	Will be complied.
151.	Requisite firefighting facilities as per the requirement of NBC and Gujarat Fire Prevention and Life Safety measures act2013 along with the rules & regulations made there under shall be provided.	Will be complied.
152.	Underground fire water storage tanks and terrace water storage tanks as well as storage of treated domestic water waste of adequate capacity shall be provided as proposed. Adequate provision shall be made to ensure that water from the Fire Water Tank shall not be used for any other purpose.	Will be complied.
153.	Dedicated power back up system shall be provided in the case of power failure & emergency of fire water pumps	Will be complied.
154.	First Aid Box shall be made readily available in adequate quantity at all the times.	Being complied.
155.	Main entry and exit shall be separate and clearly marked in the facility	Will be complied.
156.	Necessary emergency lighting system along with emergency power back up system shall be provided. Further, necessary auto glow signage at all appropriate places shall be provided to guide the people towards exits and assembly points during emergency	Will be complied.
157.	Sufficient peripheral open passage shall be kept in the margin area for free movement of fire tender/ emergency vehicle around the premises.	Will be complied.
158.	The overall noise level in and around the project area shall be kept well within the prescribed standards by providing noise control measures including acoustic insulation, hoods, silencers, enclosures vibrations dampers etc. on all sources of noise generation including D.G. Sets. The ambient noise levels shall confirm to the standards prescribed under the Environment (Protection) Act and Rules.	Will be complied.
159.	The area earmarked for the parking shall be used for parking only. No other activity shall be permitted in this area	Will be complied.
160.	Traffic congestion near the entry and exit points from the roads adjoining the proposed project site shall be avoided. No public space including the service road shall be used or blocked for the parking.	Will be complied.
161.	The project proponent shall install energy efficient devices, appliances, motors, and pumps conforming to the bureau of Energy Efficiency norms.	Will be complied.
162.	The transformers and motors shall have minimum efficiency of 85%.	Will be complied.
163.	Only variable frequency motor drives shall be used in project.	Will be complied.
164.	Application of solar energy shall be incorporated for illumination of common areas, lighting for gardens and street lighting in addition the provision for solar water heating system shall also be provided.	Will be complied.
165.	Use of glass shall be minimal to reduce the heat island effect as well as to reduce the electricity consumption.	Will be complied.
166.	The area earmarked as green area shall be used only for plantation and shall not be altered for any other purpose.	Will be complied.

167.	Drip irrigation/low volume, low angle sprinkler system shall be used for the lawns and other green area including tree plantation.	Will be complied.
168.	The project proponent shall inform to SEAC I SE|AA regarding the transfer of management responsibility to the 'Society / Association to be formed for the proposed project with all the supporting documents. The Society / Association formed for further management of the proposed project shall be responsible for compliance of all the conditions stipulated in the Environmental Clearance order	Will be complied.
169.	Environmental Clearance granted for the project on the basis of documents related to land possession submitted shall become invalid in case the actual land for the project site turns out to be different from the land considered at the time of appraisal of the project and mentioned in the EC.	Noted.
170.	All other statutory clearances such as N.A. permission, Fire NOC from Department, permission from Airports Authority of India, BU permissions, Development permissions etc including. Approvals for storage of diesel from concern authority shall be obtained by the project proponent from the competent authorities before commissioning of Project.	Permission from Airports Authority of India is given in ***Annexure 10.***
171.	All the conditions as may be stipulated in the N.A. order, Development permission, Building Use permission, NOC obtained from Fire Department etc. shall be strictly complied with.	Will be complied.
172.	The project management shall also comply with all the environment protection measures, risk mitigation measures and safeguards proposed by them.	Will be complied.
173.	All commitments / undertakings given to the SEAC during the appraisal process for the purpose of environmental protection and management shall be strictly adhered to.	Will be complied.
174.	The project proponent shall also comply with any additional condition that may be imposed by the SEAC or by SEIAA any other competent authority for the purpose for the environmental protection and management.	Will be complied.
175.	All the terms & conditions prescribed in the amendment of EIA Notification 2006 published by the MoEF&CC vide its notification No. S.O. 3999 (E) dated 9th December, 2016 shall be complied with letter & sprit.	Will be complied.
176.	The project proponent shall strictly comply with the Gujarat Building and other Construction Workers'(Regulation of Employment& Conditions of Service) Rules 2003 as well as Gujarat Lifts & Escalators Rules as amended time to time.	Will be complied.
177.	No further expansion or modifications in the project likely to cause environmental impacts shall be carried out without obtaining prior Environment Clearance from the concerned authority.	Will be complied.
178.	The above conditions shall be enforced, inter-alia under the provisions of the water (Prevention & Control of Pollution) Act, 1974, At (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act 1986 and the Hazardous Wastes Management Handling and Tran boundary) Rules, 2008, Building and Other Construction Workers' (Regulation of Employment & Conditions of Service) Act-1996, The Gujarat Lifts and Escalators Act-2000 along with their amendments and rules.	Will be complied.

179.	The project proponent shall obtain the requisite permissions / clearance under the provisions of the Indian Forest Act 1927, Forest Conservation Act 1980 and Wildlife (Protection) Act1972.	Will be complied.
B3	**OTHER:**	
180.	The project proponent shall allocate the separate fund as committed before SEAC for activities Plantation around the site or a suitable place with collaboration and assistance with Surat Municipal Corporation. Solar Street light- mall and nearby area (Conversion of conventional streetlights into solar lights through installation of solar plates. Conducting blood donation camps and medical check-up camps near project site area. Activities proposed under Corporate Environment Responsibility (CER) shall be part of Environment Management Plan (EIVP) as per the MoEF&CC's OM no. F. No.22-6512017-lA.lll dated 30 09.2020. The said activities shall be completed within 3 years from the commencement of the project. The CER shall be monitored and the monitoring report shall be submitted to the regional office of MoEF&CC as a part of half-yearly compliance report and to the District Collector. The monitoring report shall be posted on the website of the project proponent.	Will be complied.
181.	The project authorities shall earmark adequate funds to implement the conditions stipulated by SEIAA as well as GPCB along with the implementation schedule for all the conditions stipulated herein. The funds so provided shall not be diverted for any other purpose.	Will be complied.
182.	The project proponent shall adhere to provisions made for Corporate Environment Responsibility "CER" in Office Memorandum dated 01/05/2018 by ministry of Environment, Forests & Climate Change and its amendments from time to time in a letter and spirit.	Will be complied.
183.	The applicant shall inform the public that the project has been accorded environmental clearance by the SEIAA and that the copies of the clearance letter are available with SEIAA and may also be seen at the Website of SEIAA/ SEAC.	Will be complied.
184.	It shall be mandatory for the project management to uploaded half yearly compliance report on website of Gujarat Real Estate Regulatory Authority, on 1st June and 1st December of each calendar year.	Will be complied.
185.	The project authorities shall inform the GPCB, Regional Office of MoEF&CC and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.	Will be complied.
186.	The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory. This environmental clearance is valid for Seven years from the date of issue.	Noted.
187.	Submission of any false or misleading information or data which is material to screening or scoping or appraisal or decision on the application makes this environment clearance cancelled.	Noted.
B4	**COMPLIANCE OF ENVIRONMENT CLEARANCE/ REPORTING/ADMINSTRATION/APPEAL:**	

188.	Project proponent shall inform to all the concerned authorities including Municipal Corporation, District collector, UDA & RERA and shall also give wide publicity through advertisement in minimum two local newspapers within seven days about the environment clearance order accorded.	Newspaper advertisement in minimum two local newspapers is given in ***Annexure 11.***
189.	Project proponent shall appoint a key person in the organization who shall be responsible for compliance of above condition fully on behalf of the proponent. It will not mean that appointing a key person will exempt the project proponent from the responsibility of compliance. Any change in key person shall immediately be informed to SEIAA and all concerned authorities.	Will be complied.
190.	Designated key person shall submit six monthly compliance report to SEIAA/SEAC, MOEF&CC, GPCB and Nodal Department of the Government.	Will be complied.
191.	1n case of violation reported upon, the project proponent shall be responsible for all the legal actions as per Environment Protection Act, 1986 including SEIAA may cancel, withdraw or keep in abeyance, the environment clearance accorded.	Will be complied.
192.	Any person including the project proponent affected by this environment clearance order may file appeal to Honorable National Green Tribunal West Zone branch, Pune, preferably within a period of thirty days from the date of issue of environment clearance as prescribe under section 16 of National Green Tribunal Act 2010.	Will be complied.
193.	All companies and public grievance or representations may be addressed to SEIAA/SEAC in the email address (a) msseiaagj@gmail.com& (b) seacgujarat@gmail.com	Will be complied.

****

ANNEXURE

Annexure 1. CTE copy

GPCB

GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar 382010
Phone : (079) 23222425
(079) 23222152
Fax : (079) 23232156
Website : www.gpcb.gov.in

Application For CTE after EC

File No : GPCB/ (PCB ID. - 110443) **CTE-75704**

To,
M/s. THOTH MALL AND COMMERCIAL REAL ESTATE PRIVATE LIMITED,
Block No. 94-1/a+1/b, 94 (erstwhile survey no. 76), Plot No 117 forming part of Town Planning Scheme No. 4 (Umra South), Block No. 94-1/a+1/b, 94 (erstw, Village: Althan, Taluka: Majura, District: Surat, Gujarat,
City :Althan ,
Dist : Surat ,
Taluka : Surat City

Sub: **Consent to Establish (After obtaining Environment Clearance) under Section 25 of Water Act 1974 and Section 21 of Air Act 1981.**

Ref: (1) Your online application No. 315230 dated 03/07/2024

(1) Environment Clearance issued by State Authority vide their letter no. EC24B038GJ110727 Dated 05/06/2024

Sir,

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants **Consent to Establish (After obtaining Environment Clearance) under Section 25 of Water Act 1974 and Section 21 of Air Act 1981** for manufacturing of products as mentioned into the Environment Clearance (EC) granted vide letter under reference no (2) above.

Consent To Establish Is Granted Subject To The Following Conditions: -

1) The validity period of this CTE shall be Seven Years from the issue of this order.
2) Applicant shall strictly comply with all conditions stipulated by competent authority in the order of Environment Clearance issued vide letter under reference No. : 2 above.
3) The applicant shall however , not without the prior concern of the Board. Bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the water Act - 1974, the Air - 1981 and the Environment (Protection) Act - 1986.

For and on behalf of
Gujarat Pollution Control Board

J.D.OZA
ROH Head - Surat

- This order is issued to **Block No. 94-1/a+1/b, 94 (erstwhile survey no. 76), Plot No 117 forming part of Town Planning Scheme No. 4 (Umra South), Block No. 94-1/a+1/b, 94 (erstw, Village: Althan, Taluka: Majura, District: Surat, Gujarat, City :Althan, Dist : Surat, Taluka : Surat City (110443)** for CTE amendment after obtaining EC.

Online Verification 24664, 04/09/2024

1226

Annexure 2.

CONSTRUCTION STATUS

1227

Annexure 2.

CONSTRUCTION STATUS

1228

Annexure 2.

CONSTRUCTION STATUS

1229

Annexure 2.

CONSTRUCTION STATUS

1230

Annexure 2.

CONSTRUCTION STATUS

1231

Annexure 2.

CONSTRUCTION STATUS

SURAT MUNICIPAL CORPORATION
FIRE & EMERGENCY SERVICES
HEAD QUATERS, MUGLISARA,
SURAT - 395003

Ph.: S.M.C. : 0261 - 2423750 TO 56, CONTROL : 2414195 -96, FAX : 2451935, 9724345553

Opinion

Sub :- N.O.C./OPINION Fire & Emergency Services Dept. for High Rise Business Building.

Reference :- A letter from T.D.O. Shri bearing No. T.D.O.8022, Dt. 28/03/2023.

PROPOSED SITE :- PROPOSED COMMERCIAL MALL WITH MULTIPLEX BUILDING PLAN ON TOWN PLANNING SCHEME NO. 4 (UMRA-SOUTH), BLOCK NO. 94/P, O.P. NO. 49, F.P. NO. 117, TAL. MAJURA, DIST. SURAT.

Submitted,

As per said plan the above building is a High Rise Business Building. A (Basement-1 + Basement-2 + Basement-3 + Ground Floor + 5th Floor) with Height of 35.95 Mtrs.

As per N.B.C. 2016 the aforesaid buildings are to be considered as High Rise Business Building. Hence this dept. has No Objection if the applicant concerned makes necessary fire fighting arrangement in said building as per N.B.C. norms, Existing CGDCR norms, Gujarat Fire Prevention Life Safety Regulation 2017 and Submitted Drawing. Subject to compliance of following fire safety recommendations by the developer/owner during & after construction.

1. Parking shall not be permitted in courtyards and drive ways of fire appliances.
2. Courtyard shall be kept free from encumbrances & encroachments.
3. No structure of any type shall be permitted in courtyard of the building.
4. There shall not be any trees obstructing fire appliances reach in compulsory open spaces required as per CGDCR.
5. The gradient of the ramp shall not be steeper than 1:07.
6. The access provided to the basement shall be kept unobstructed.
7. Repairing/servicing of cars, use of naked light shall not be permitted in the car parking areas.
8. Dwelling, use of naked light / flame, repairing / maintenance of vehicles shall be strictly prohibited in the parking area.
9. The driveways shall be property marked and maintained unobstructed, proper illuminated signage shall be provided for escape route.
10. Car parking shall be permitted in the designated area only.
11. The fins with RCC, brick work, hallow blocks or any such construction materials shall not be permitted.
12. The driveways shall be properly marked and maintained unobstructed, proper illuminated signage shall be provided for escape route, car lifts, etc. at prominent location.
13. The layout of staircase shall be enclosed type throughout its height and shall be approached at each floor level.
14. Externally located staircases adequately ventilated to outside air.
15. Permanent vent at the top equal to 5 % of the cross sectional area of the stair case shall be provided.

SURAT MUNICIPAL CORPORATION FIRE & EMERGENCY SERVICES * SURAT *

16. Structural steel members connected to stairs shall be protected with fire retardant
17. No combustibles shall be kept or stored in staircase, passages.
18. The staircase should not be encroached by shoe-rack, decorative items, earthen pots etc.
19. Walls enclosing lift shaft shall have a fire resistance of not less than two hours.
20. Shaft shall have permanent vent of not less than 0.2 sq. meters in clear area immediately under the machine room.
21. Landing door and lift car door of the lifts shall be of steel shuttered with fire resistance of one hour. No collapsible shutter shall be permitted.
22. The Fire lift shall have a floor area of not less than 1.4 sq. meters it shall have loading capacity of not less than 545 kgs (8 persons lift) with automatic closing doors of minimum 0.8 m. width.
23. The electric supply of fire lift shall be on a separate service from electric supply mains in a building and the cables run in a route safe from fire i.e. within the lift shaft. Light & fans in the elevators having wooden paneling or sheet steel constriction shall be operated on 24 volt supply.
24. Fire lift should be provided with a ceiling hatch for use in case for emergency. So that when the car gets stuck up, it shall be easily openable.
25. In case of failure normal electric supply, it shall automatically changeover to alternate supply. For apartment houses, this changeover of supply could be done through manually operated changeover switch. Alternatively, the lift shall be so wired that in case of power failure, it comes down at the ground level and comes to stand-still with door open.
26. The operation of fire lift should be by a simple toggle or two button switch situated in glass-fronted box adjacent to the lift at the entrance level. When the switch is on, landing call point will become inoperative and the lift will be on car control only or on a priority control devices. When the switch is off, the lift will return to normal working. This lift can be used by the occupants in normal times.
27. The words 'fire lift' shall be conspicuously displayed in fluorescent paints on the lift landing doors at each floor level.
28. The speed of the fire lift shall be such that it can reach the top floor from ground level within one minute. Fire lift shall be constructed as per prevailing standard.
29. Corridor / lift lobby at each floor level shall be naturally ventilated as shown in plan for the upper floors.
30. The common corridor / lift lobby at each floor level shall be kept free from obstruction at all times.
31. Self-glowing / fluorescent exit signs in green colour shall be provided showing the means of escape at each floor of building. Portable lights / insta lights shall be provided at strategic location in the staircase and lift lobby.
32. The staircase and corridor lighting shall be on separate circuits and shall be independently connected so that they could be operated by one switch installation on the ground floor easily accessible to fire fighting staff at any time irrespective of the position of the individual control of the light points, if any.
33. Staircase and corridor lighting shall also be connected to alternate supply.
34. Double throw switches shall be installed to ensure that lighting in the staircase and the corridor do not get connected to two sources of supply simultaneously. A double throw switch shall be installed in the service room to terminate the stand-by-supply.
35. Emergency lights shall be provided in the staircase / corridors.
36. Electric cable shaft shall be exclusively used for electric cables and should not be open in staircase enclosure.
37. Electric shaft shall be sealed at each floor level with non-combustible material such as vermiculite concrete. No storage shall be permitted in electric cabin or shaft.

38. Inspection door for the shaft shall have two hour fire resistance.
39. Electric wiring / cable shall be of non-toxic, [illegible]nable, low smoke hazard having copper core fire resistance for the entire building with provision of ELCB/MCB.
40. Electric meter room shall be adequately ventilated, accessible & shall not be under staircase, basement , lift-lobby.
41. Electric wiring shall be having copper core having the fire resistance and low smoke hazard cables for the entire building with provision of ELCB/MCB.
42. Low and medium voltage wiring running in shaft and in false ceiling should run in separate conduits.
43. Water mains, telephone lines, intercom lines, gas pipes or any other services should not be laid in the duct for electric cable; use of bus bar/solid rising mains instead of cables is preferred.
44. Separate circuits for fire fighting pumps, lifts, staircase and corridor lighting and blowers for pressurizing system shall be provided directly from the main switch gear panel and these circuits shall be laid in separate conduit pipes so that fuse in one circuit will not affect the others. Such circuits shall be protected at origin by an automatic circuit breaker with its no-volt coil removed.
45. Master switches controlling essential services shall be clearly labeled & provide in the lobby for emergency operation.
46. False ceiling if provided in the building shall be of non-combustible material. Similarly, the suspenders of the false ceiling shall be of non-combustible materials.
47. Materials For Interior Decoration / Furnishing :
The use of materials which are combustible in nature and may spread toxic fumes/gases should not be used for interior decoration/furnishing, etc.
48. (A) Basement shall be ventilated naturally/mechanically. If naturally ventilated vents with cross sectional area (Aggregate) not less than 2.5 percent of the floor area spread evenly around the perimeter of the basement shall be provided.
(B) The basement shall be used for designated purpose only as shown in the plan.
49. The staircase of the basement shall be of enclosed type and entry to basement areas shall be through two hours higher resistance self closing door provided in the enclosed wall of the staircase and through smoke check/cut off lobby.
50. Suitable signage's shall be provided in the basement showing exit direction way to exit etc.
51. Exhaust duct, mechanical ventilation duct should not pass through exit or entry.
52. The basement beyond building line shall be paved; suitably to bear the load of fire engines weighing up to 40 m. tones each with point load of 10 kgs. /sq. cms.
53. Fire drill / evacuation drill :
Fire drill and evacuation drill shall be conducted regularly in accordance with fire safety plan of building at least once in a three month in consolation with Surat Fire Brigade and log of the same shall be maintained.
54. Signage's :
Self-glowing/fluorescent exit signs in green color shall be provided showing the means of escape of the building.
55. Fire Escape Chute **: NOT APPLICABLE.**
56 **Refuge area** : Refuge area provided as per plan shall be confirming to the following requirements :
(a) Refuge area in Bldg. A is provided at 4th Floor (20.45 Mt.) & 5th Floor (25.45 Mt.) with Fire Door as per CGDCR-2017.
(b) The layout of the refuge area shall not be changed at any time in future without prior permission of this department.
(c) Refuge area shall be provided with railing of 1.10 meters height on external sides and shall be of sound construction.

SURAT MUNICIPAL CORPORATION FIRE & EMERGENCY SERVICES * SURAT *

(d) Refuge area shall be segregated by brick masonry partition wall of 9" thickness or concrete block wall of 6" thickness and access to refuge area shall be gained through half an hour fire resistance self closing door.
(e) Refuge area shall be earmarked exclusively used for the use of occupants as temporary shelter and for the use of fire brigade department or any other organization dealing with fire or other emergencies when they occur in the building and also for exercises if conducted by the fire brigade department.
(f) There shall not be any opening in to the refuge area from any portion of the occupied premises.
(g) Refuge area shall not be allowed to be used for any other purpose and it shall be the responsibility of the owner to maintain the same clean and free of the encumbrances and encroachments, at all times.
(h) Adequate drinking water facilities shall be provided in the refuge area.
(i) Entrance door to the refuge area shall be painted or fixed with a sign painted in luminous paint mentioning "REFUGE AREA IN CASE OF EMERGENCY".
(j) Adequate emergency lighting facility connected to electric circuits of staircase lighting shall be provided in the refuge area.
(k) Sprinkler System to be installed in Refuge Area.

57. The entry/exit shall be kept free for any obstruction.
58. Astro turf etc. shall not be permitted in the courtyard and in the drive way.
59. A certificate to the effect that the fire resistance protection has been provided asabove shall be furnished from the Structural Engineer/Architect at the time of applying for occupation of the building.
60. All gaps between floor-slabs and to facade assembly shall be sealed at all levels by approved fire resistant Seal and material of 02 hrs fire rating.
61. Sprinkler system for glass facade providing full coverage to the glass.
62. Addressable Fire Alarm & Detection System as per NBC-2016 (Table-7).
63. Openable panels shall be provided on each floor and shall be spaced not more than 10 mt apart measured along the external wall from centre to centre of the access opening.
64. This NOC is issued from fire risk point of view only.
65. Trained man power shall be available for the fire fighting and lift rescue in the building premises round the clock .
66. Any deviation w.r.t. construction shall be verified by the concerned building sanctioning authority.
67. The certificate may not be treated in any case for regularisation for unauthorized construction if any.
68. Form 16 from FPCOR to be submitted at the time of Fire Inspection of building.
69. The opinion is given on the basis of submitting drawings /documents only.
70. Facade & Elevation Design & Drawing shall have to be approved by Registered Facade Consultant.
71. Any other instructions given by the fire department from time to time about fire safety of the Building premises to be followed norms.
72. Fire officer can check the arrangements of Fire safety at any time, this certificate will be withdrawn without any notice if any deficiency is found.
73. Occupants /Owner should apply for renewal of fire safety certificate 01 Month prior expiry of this certificate.
74. Trained officers / security guards :

The trained security / fire supervisor along with trained staff having basic knowledge of firefighting & fix firefighting installation shall be provided / posted in the building. They will be responsible for the following;

(a) Maintenance of all the first aid firefighting equipment & fixed installations & other firefighting equipment / appliance in good working condition at all times.

(b) Imparting training to the occupants of the building in the use of firefighting equipment provided on the premises & keep them informed about fire & other emergency evacuation procedures.

(c) To liaise with the city fire brigade on regular & continual basis.

(d) The mock drill with the designated fire marshal for any operation of disaster management plan shall be out regularly after occupation as per National Building Code.

75. The fire department of SMC will not responsible for any loss of life and property due to Fire / Emergency incident.

76. Fully Covered Paramount Grills shall not be allowed in Balconies.

77. One set of pumps shall be provided for each 100 hydrants or part thereof, with a maximum of two sets. In case of more than one pump set installation, both pump sets shall be interconnected as their delivery headers.

Note : (1). Front, rear & side margin & width of staircase to be checked by your department.
(2). Please note that the change of designated/intended/defined occupancy of the building mentioned in the Pre Approval is not permitted as it will change the group or subdivision in the same group and building/facility has to comply the requirement of the code for relevant group/occupancy as per NBC-2016. Refer clause 3.1.12, 31.13 and 3.1.13.

T.D.O. Shri,
For information & further process please.

23-3-2023
I/C Dy Chief Fire Officer

I/C CHIEF FIRE OFFICER
Surat Municipal Corporation

FES/ OUTWARD/NOC 1111
DT. 31 **- 03 -2023**

SURAT MUNICIPAL CORPORATION
FIRE & EMERGENCY SERVICES
* SURAT *

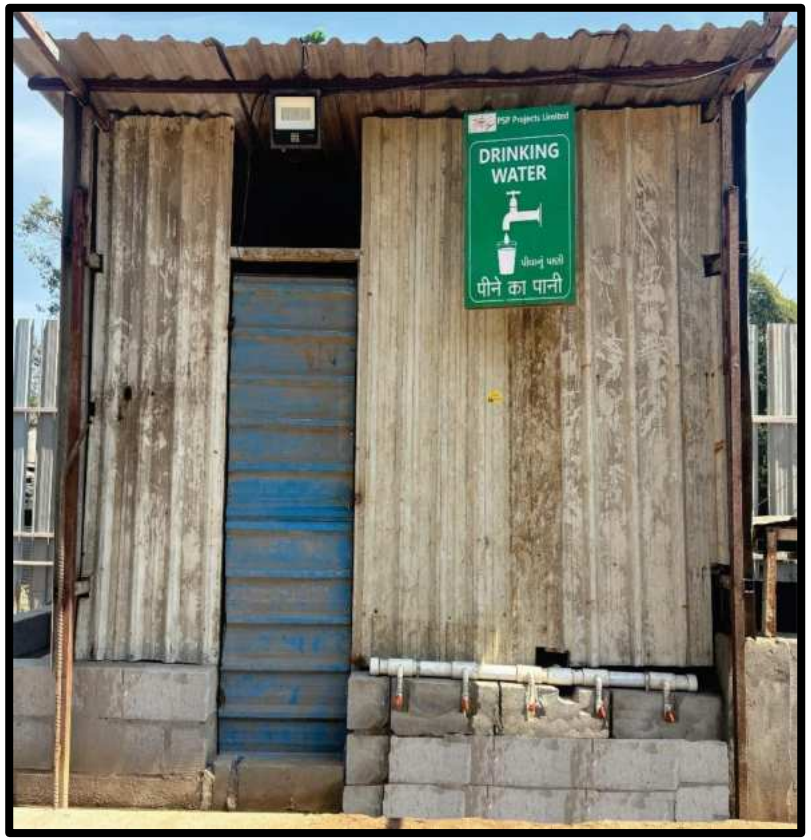
SANITATION FACILITIES

HAND WASH FACILITIES

1238

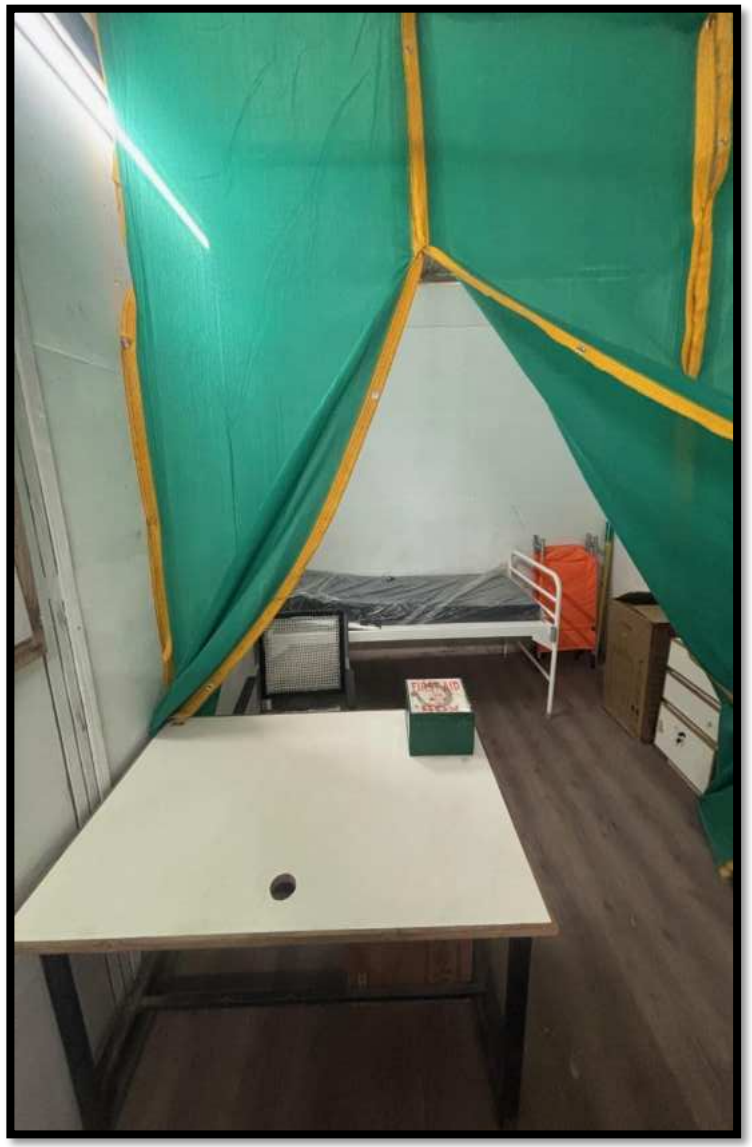
DRINKING WATER ARRANGEMENT

1239



FIRST AID ROOM & FIRST AID FACILITIES

1240



FIRST AID BOX FACILITIES

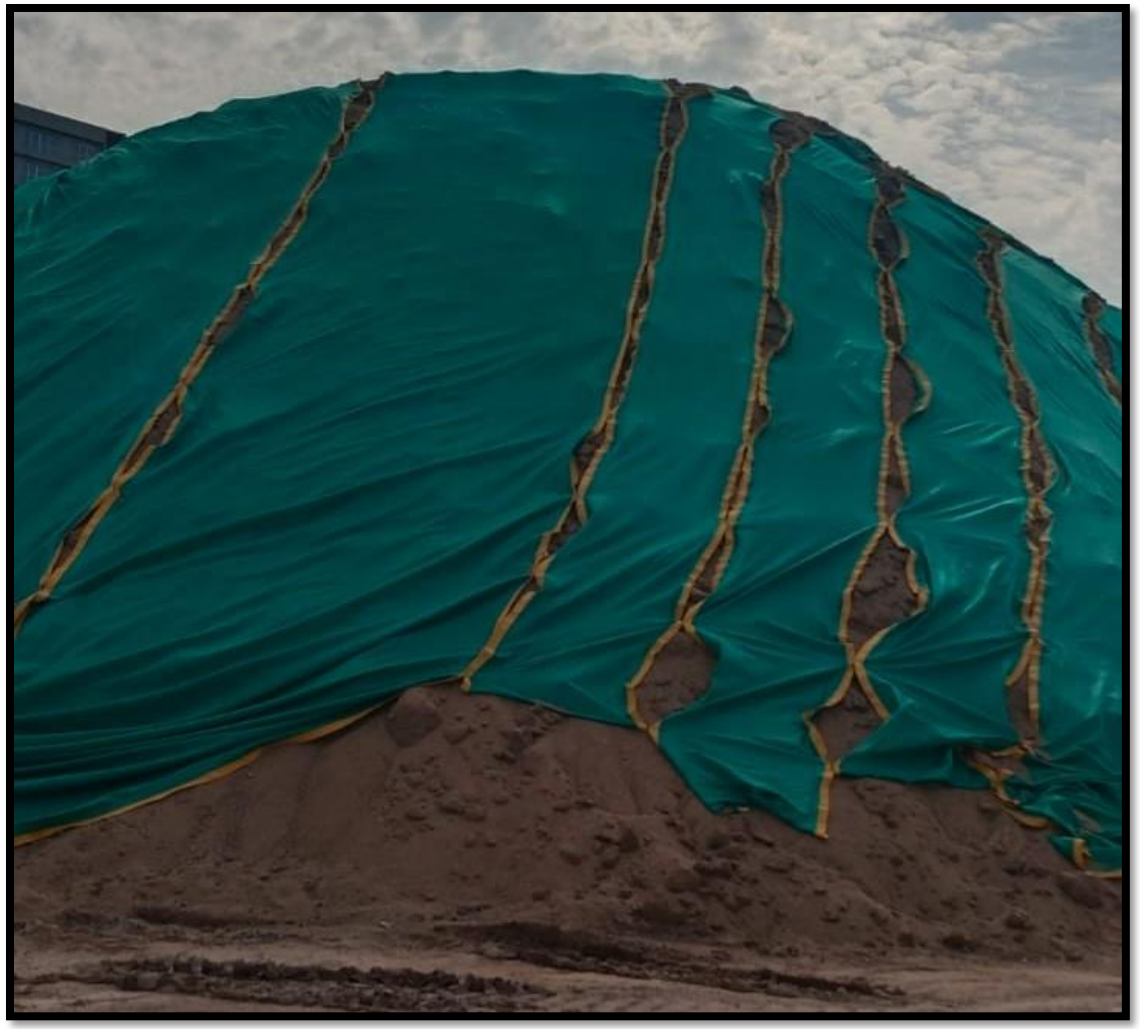
1241

PSP
SAFETY PARK
SAFETY
सुरक्षा अधिकारी
STAFF
अधिकारी गण
ELECTRICIAN
बिजली का काम सम्भाल
HELMET
शिरत्राण
HANDGLOVES
हाथ (दस्ताने)
HANDGLOVES
हाथ (दस्ताने)
SAFETY BELT
सेफ्टी बेल्ट
GOGGLES
चश्मा
FACE SHIELD
फेस शील्ड
EAR PROTECTOR
ध्वनी रक्षक
GUM BOOTS
जुते
FIRE EXTINGUISHERS
अग्निशामक
CONTRACTOR FOREMAN MECHANIC
कर्मकार (यांत्रिक)
STAFF LABOUR
श्रमिक दल
VISITOR
आंगतुक
HANDGLOVES
हाथ (दस्ताने)
SAFETY SHOES
सुरक्षा जुते
BARRICADING TAPE
सावधान पट्टी
WELDING SHIELD
वेल्डिंग शील्ड
NOSE MASK
नोज मास्क
REFLECTIVE JACKET
फेस शील्ड
SAFETY NET
सुरक्षा जाली
FIRST AID BOX
प्राथमिक उपचार पेटी
SIGNAGES
सूचना फलक

PSP
SAFETY PARK
SAFETY
STAFF
ELECTRICIAN
HELMET
HANDGLOVES
HANDGLOVES
SAFETY BELT
GOGGLES
FACE SHIELD
EAR PROTECTOR
GUM BOOTS
FIRE EXTINGUISHERS
STAFF LABOUR
VISITOR
HANDGLOVES
SAFETY SHOES
BARRICADING TAPE
WELDING SHIELD
NOSE MASK
REFLECTIVE JACKET
SAFETY NET
FIRST AID BOX
SIGNAGES
NOSE MASK
FACE SHIELD
SAFETY GOGGLES
EAR PLUG
GREEN JACKET (STAFF)
SHOULDER PAD
DOTTED HANDGLOVES
CUT RESISTANT HANDGLOVES
RUBBER HANDGLOVES
FULL BODY HARNESS
PP ROPE – LIFE LINE
SAFETY SHOES
GUMBOOT

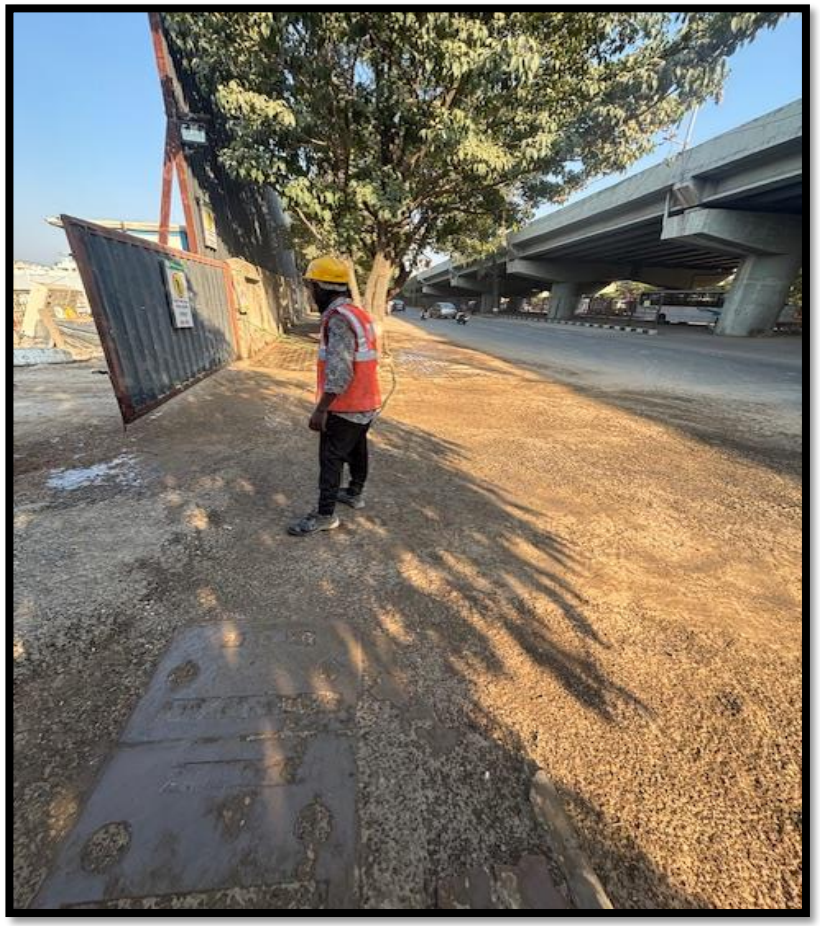
ALKO PLUS

Covering of Construction Material and Storage at Earmarked Place



Construction Material Properly Covered With Green Net

Annexure 7. Water Sprinkling For Dust Control



Alfa Consultancy Services

Mobile # +91 99257 20996
Email-acsacs.503@gmail.com

STABILITY CERTIFICATE: -

To whomsoever it may concern……

This is to certify that Commercial building knows as "Thoth Mali and Commercial Real Estate Pvt Ltd." Situated at T.P.S. No-4 (Umar-South) R.S: 76, B.N.: 94-1/A+1/B To 94-18/A+18/B, 94 O.P.: 49, F.P.No-117, Surat, has been constructed as per structural design & drawing provide by us. The B.U. permission required under this certificate consists Commercial having Basement-3-2-1, Ground Floor + Fifth storied.

Basement -3-2-1 and Ground floor is intended for parking use and rest of all the floors are indented for commercial purpose.

The structure design of the said building incorporates provisions of relevant codes of practice (i.e. IS-456, IS : 1893-2016 IS-875; (All parts) Structure design & drawing are prepared as per working drawing submitted to us from architect / engineer of this project, considering everything is confirming to sanctioned plan from approving authority. Approving authority shall confirm all above said matter on site before giving permission for building use. Design of above building is safe up to the limit prescribed in relevant IS Codes. Construction work of building is structurally completed and it is safe for its indented use as parking / commercial, Certificate given here is for completion of structural work. It has no concern with completion of civil work or building services as a whole.

Change / alteration of any kind i.e. Change of use building, altering wall positions or any alteration involving structural configuration shall not be done without our prior permission.

Building under consideration shall be well maintained in all respect & shall be inspected time to time by competent engineer for stability of structure & rehabilitation work shall be done if necessary. This stability certificate is valid for the present condition of structure and if they are well maintained in future.

The Soil Bearing Capacity of the Said project land is capable of taking the load more than 50m of the Building. This Building has been designed with all expected worst combination of loading with relevant Latest IS Code.

We are hereby attaching the Load Calculation sheet for your reference & understanding purpose.

Sign & Stamp of Structure Engineer (for Design)

ALFA CONSULTANCY SERVICES — Calculation Sheet

Name of Project : Surat Mall	Design by	PARTH	Date :	31.07.2023
Name of work : Design Calculation	Checked by	PARTH	Date :	31.07.2023
Name of Client :Surat Mall	Approved by	A.K.P	Date :	31.07.2023

LOAD CALCULATIONS

1.0 Input Data

Assumed Thickness of Wall	=	0.200	m		
Assumed Thickness of Wall	=	0.100	m		
Height of 3rd Basement slab	=	4.50	m		
Height of 2nd Basement slab	=	4.50	m		
Height of 1st Basement slab	=	5.00	m		
Height of UpperGF SLAB	=	5.00	m		
Height of GF SLAB	=	5.50	m		
Height of 1st,2nd, 3rd Floor	=	5.000	m		
Height of 4th Floor	=	6.200	m		
Height of Typical Floor	=	4.000	m		
Height of Stair cabin	=	0.000	m		
Height of OHWT	=	0.000	m		
Assume Depth of Beam	=	0.600	m		
Density of the Block Masonry	=	8.00	kN/m3		As per IS : 875-Part-1
Density of the Brick Masonry	=	18.84	kN/m3		
Density of the P.C.C	=	24.00	kN/m3		As per IS : 875-Part-1
Density of the R.C.C	=	25.00	kN/m3		As per IS : 875-Part-1
Density of the Cement Plaster	=	20.40	kN/m3		As per IS : 875-Part-1
Depth of Foundation	=	2.00	m		
Assume Slab Thickness	=	0.150	m		
Assume Slab Thickness for Stair	=	0.150	m		

1.1 Dead Load — For 2nd & 3rd Basement Floor

1)200 mm thk block wall

Floor to Floor Height	=	4.50	m	
Assume Depth of Beam	=	0.6	m	
Thickness of Plaster (0.015+0.02)	=	0.035	m	
Clear Height of the Masonary	=	3.90	m	
Weight of masonry	=	9.02	kN/m	

1.1 Dead Load — For 1st Basement Floor

1)200 mm thk block wall

Floor to Floor Height	=	5.00	m	
Assume Depth of Beam	=	0.6	m	
Thickness of Plaster (0.015+0.02)	=	0.035	m	
Clear Height of the Masonary	=	4.40	m	
Weight of masonry	=	10.18	kN/m	

1.1 Dead Load — For Ground floor

1)200 mm thk block wall

Floor to Floor Height	=	5.00	m	
Assume Depth of Beam	=	0.6	m	
Thickness of Plaster (0.015+0.02)	=	0.035	m	
Clear Height of the Masonary	=	4.40	m	
Weight of masonry	=	10.18	kN/m	

2)100mm thk block wall

Floor to Floor Height	=	5.00	m	
Assume Depth of Beam	=	0.6	m	
Thickness of Plaster (0.015+0.02)	=	0.035	m	

ALFA CONSULTANCY SERVICES — Calculation Sheet

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LOAD CALCULATIONS

	Clear Height of the Masonary	=	4.40	m
	Weight of masonry	=	6.66	kN/m
1.1	**Dead Load For Upper Ground floor**			
	1)200 mm thk block wall			
	Floor to Floor Height	=	5.50	m
	Assume Depth of Beam	=	0.6	m
	Thickness of Plaster (0.015+0.02)	=	0.035	m
	Clear Height of the Masonary	=	4.90	m
	Weight of masonry	=	11.34	kN/m
	2)100mm thk block wall			
	Floor to Floor Height	=	5.50	m
	Assume Depth of Beam	=	0.6	m
	Thickness of Plaster (0.015+0.02)	=	0.035	m
	Clear Height of the Masonary	=	4.90	m
	Weight of masonry	=	7.42	kN/m
1.3	**Dead Load For 1st 2nd & 3rd floor**			
	1)200 mm thk block wall			
	Floor to Floor Height	=	5.00	m
	Assume Depth of Beam	=	0.6	m
	Thickness of Plaster (0.015+0.02)	=	0.035	m
	Clear Height of the Masonary	=	4.40	m
	Weight of masonry	=	10.18	kN/m
	2)100mm thk block wall			
	Floor to Floor Height	=	5.00	m
	Assume Depth of Beam	=	0.6	m
	Thickness of Plaster (0.015+0.02)	=	0.035	m
	Clear Height of the Masonary	=	4.40	m
	Weight of masonry	=	6.66	kN/m
1.4	**Dead Load For 4th floor**			
	1)200mm thk block wall			
	Floor to Floor Height	=	6.20	m
	Assume Depth of Beam	=	0.6	m
	Thickness of Plaster (0.015+0.02)	=	0.035	m
	Clear Height of the Masonary	=	5.60	m
	Weight of masonry	=	12.96	kN/m
	2)100mm thk block wall			
	Floor to Floor Height	=	6.20	m
	Assume Depth of Beam	=	0.6	m
	Thickness of Plaster (0.015+0.02)	=	0.035	m
	Clear Height of the Masonary	=	5.60	m
	Weight of masonry	=	8.48	kN/m
1.4	**Dead Load For Typical Floor**			
	1)200mm thk block wall			
	Floor to Floor Height	=	4.00	m
	Assume Depth of Beam	=	0.6	m

ALFA CONSULTANCY SERVICES — Calculation Sheet

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Name of Client :Surat Mall	Approved by	A.K.P	Date :	31.07.2023

LOAD CALCULATIONS

		Thickness of Plaster (0.015+0.02)	=	0.035	m	
		Clear Height of the Masonary	=	3.40	m	
		Weight of masonry	=	7.87	kN/m	
	2)100mm thk block wall					
		Floor to Floor Height	=	4.00	m	
		Assume Depth of Beam	=	0.6	m	
		Thickness of Plaster (0.015+0.02)	=	0.035	m	
		Clear Height of the Masonary	=	3.40	m	
		Weight of masonry	=	5.15	kN/m	
1.4	**Dead Load For Terrace Floor**					
	1)200mm thk wall (Perapet)					
		Floor to Floor Height	=	1.20	m	
		Assume Depth of Beam	=	0	m	
		Thickness of Plaster (0.015+0.02)	=	0.035	m	
		Clear Height of the Masonary	=	1.20	m	
		Weight of masonry	=	2.78	kN/m	
1.5	**Dead Load For OHWT Floor**					
	1)100mm thk wall (Perapet)					
		Floor to Floor Height	=	0.00	m	
		Assume Depth of Beam	=	0	m	
		Thickness of Plaster (0.015+0.02)	=	0	m	
		Clear Height of the Masonary	=	0.00	m	
		Weight of masonry	=	0.00	kN/m	
1.6	**Floor Finish**					
		FF on Typical Slab	=	1.25	kN/m2	
		FF on Stairs	=	2.00	kN/m2	
		FF on Terrace(with Water Proofing)	=	2.50	kN/m2	
		FF on GF	=	2.00	kN/m2	
		FF on Basement	=	2.00	kN/m2	
		Sunk Load	=	0.00	kN/m2	
		Filling 600mm	=	0.00	kN/m2	
1.7	**Water Tank Load**					
		Water tank Capacity	=	0	Lit	
		Load of Water	=	0	kN	
	Block A & B	Slab Area (5.86 x 4.53)	=	0.000	m2	
		Total Load	=	0.000	kN/m2	
			~	0.000	kN/m2	
		Water tank Capacity	=	0	Lit	
		Load of Water	=	0	kN	
	Block C	Slab Area (5.915 x 4.53)	=	0.000	m2	
		Total Load	=	0.000	kN/m2	
			~	0.000	kN/m2	
		Water tank Capacity	=	0	Lit	
		Load of Water	=	0	kN	
	Block D	Slab Area (5.03 x 5.26)	=	0.000	m2	
		Total Load	=	0.000	kN/m2	
			~	0.000	kN/m2	
1.8	**Machine Load**					
	1)	Machine Weight	=	0	kN	
		Slab Area (2.265 x 3.01)	=	0.00	m2	
		Total Load	=	0.00	kN/m2	
1.9	**Live Load > 3**					**As per IS:875-Part-2**

ALFA CONSULTANCY SERVICES — Calculation Sheet

Name of Project : Surat Mall	Design by	PARTH	Date :	31.07.2023
Name of work : Design Calculation	Checked by	PARTH	Date :	31.07.2023
Name of Client :Surat Mall	Approved by	A.K.P	Date :	31.07.2023

LOAD CALCULATIONS

	Typical		=	5.0	kN/m2
	Passage		=	4.0	kN/m2
	Stair		=	4.0	kN/m2
	SHOP		=	5.0	kN/m2
	Basement		=	5.0	kN/m2
	Fire Tendon		=	12.0	kN/m2
2.0	**Live Load < 3**				**As per IS:875-Part-2**
	Terrace (Accecible)		=	1.5	kN/m2
	Terrace (Non-Accecible)		=	0.75	kN/m2
2.1	**Earthquake Loading**				
	Earthquake zone		=	III	
	Zone Factor	**Z**	=	0.16	
	Imfortance Factor	**I**	=	1.20	
	Response Reduction Factor	**R**	=	5.00	
	Height of Building	**H**	=	72.70	
	Building length in X Direction	**X**	=	87.12	
	Building length in Y Direction	**Y**	=	130.62	
	Time Period in X Direction	**Px**	=	0.7010	
	Time Period in Y Direction	**Py**	=	0.5725	

LABOUR CAMP

PSP
GENTS
TOILET
पुरुषों के लिए
शौचालय
પુરુષો માટે બાથરૂમ

GENTS
TOILET

PSP
LADIES
TOILET
महिलाओं के लिए
शौचालय
બહેનો માટે બાથરૂમ

HAND WASH FACILITIES

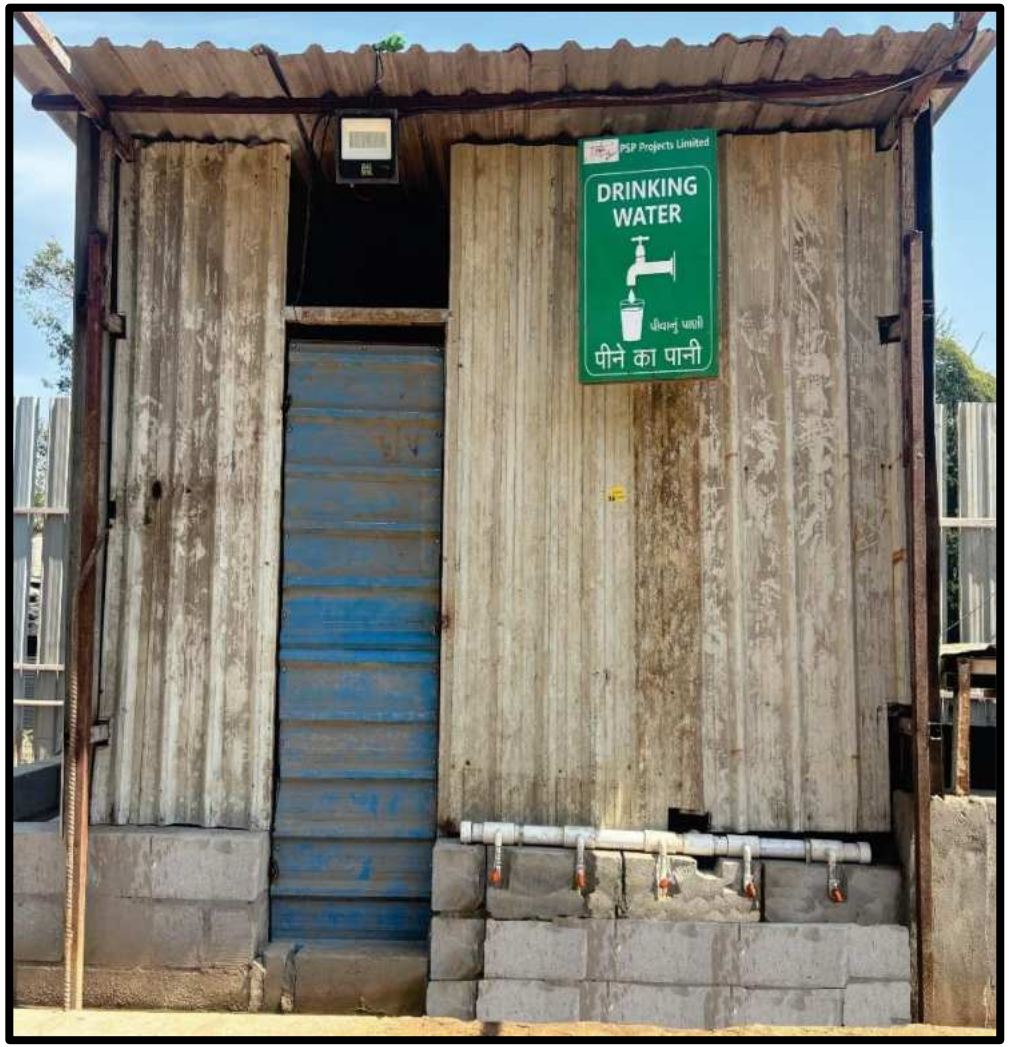
1255

FUEL FOR COOKING

1256

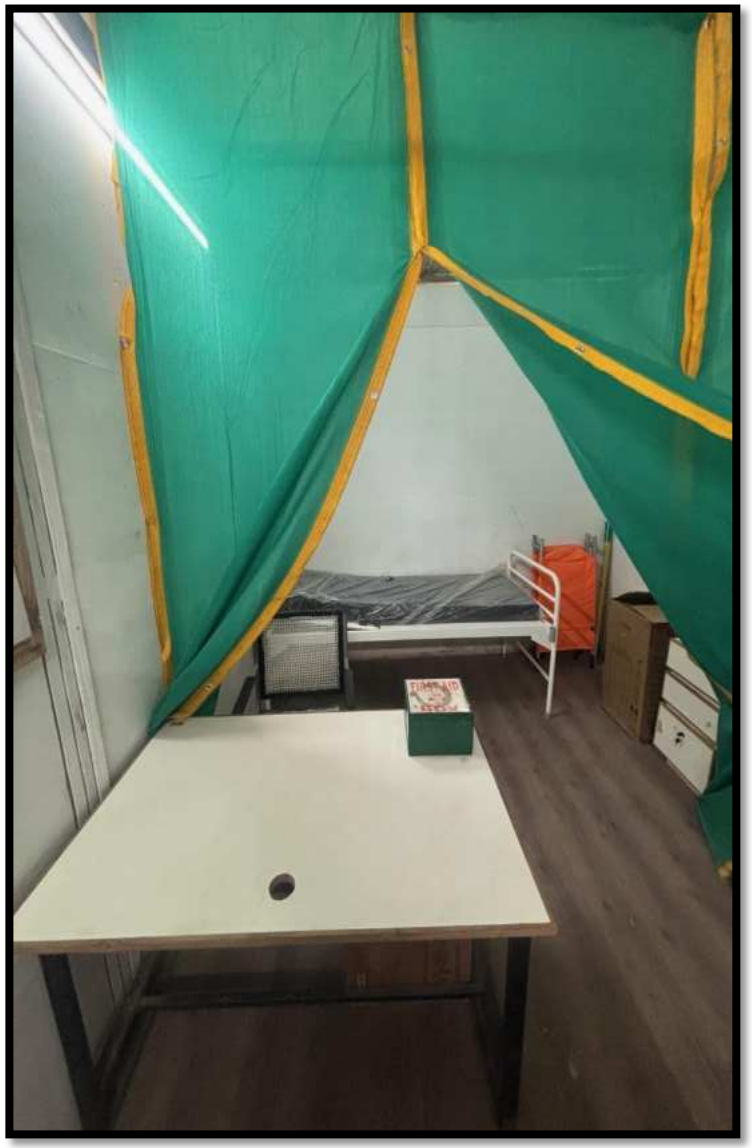
DRINKING WATER ARRANGEMENT

1257



FIRST AID ROOM & FIRST AID FACILITIES

1258



FIRST AID BOX FACILITIES

1259

PSP Projects Limited
CRECHE
ઘોડિયા
ઘર
DD-20

KIDS
PLAYROOM

भारतीय विमानपत्तन प्राधिकरण
AIRPORTS AUTHORITY OF INDIA
SURA/WEST/B/032123/748260

मालिक का नाम एवं पता	RAJENDRA SUGANCHAND SHAH	**दिनांक/DATE:**	06-04-2023
OWNERS Name & Address	SARVOTBHADRA, 2, SHIVANGI BUNGLOW, OPP SAUMYA APPT, PARLE POINT, SURAT-395007	**वैधता/ Valid Up to:**	05-04-2031

ऊँचाई की अनुमति हेतु अनापत्ति प्रमाण पत्र(एनओसी)
No Objection Certificate for Height Clearance

1) यह अनापत्ति प्रमाण पत्र भारतीय विमानपत्तन प्राधिकरण (भाविप्रा) द्वारा प्रदत्त दायित्वों के अनुक्रम तथा सुरक्षित एवं नियमित विमान प्रचालन हेतु भारत सरकार (नागर विमानन मंत्रालय) की अधिसूचना जी. एस. आर. 751 (ई) दिनांक 30 सितम्बर, 2015, जी. एस. आर. 770 (ई) दिनांक 17 दिसंबर 2020 द्वारा संशोधित, के प्रावधानों के अंतर्गत दिया जाता है।
1. This NOC is issued by Airports Authority of India (AAI) in pursuance of responsibility conferred by and as per the provisions of Govt. of India (Ministry of Civil Aviation) order GSR751 (E) dated 30th Sep.2015 amended by GSR770(E) dated 17th Dec 2020 for safe and Regular Aircraft Operations.

2). इस कार्यालय को निम्नलिखित विवरण के अनुसार प्रस्तावित संरचना के निर्माण पर कोई आपत्ति नहीं है।
2. This office has no objection to the construction of the proposed structure as per the following details:

अनापत्ति प्रमाणपत्र आईडी / NOC ID	SURA/WEST/B/032123/748260
आवेदक का नाम / Applicant Name*	Sagar Rasikbhai Patel
स्थल का पता / Site Address*	TPS NO 4(UMRA-SOUTH) BLOCK NO 94/P OP NO 49, FP NO 117 MOJE-ALTHAN TA-MAJURA DIST-SURAT,MAJURA/ALTHAN/SURAT,Surat,Gujarat
स्थल के निर्देशांक / Site Coordinates*	21 09 41.38N 72 47 51.59E, 21 09 37.91N 72 47 52.20E, 21 09 43.46N 72 47 53.78E, 21 09 41.87N 72 47 54.15E, 21 09 39.56N 72 47 56.19E, 21 09 38.78N 72 47 56.38E, 21 09 44.17N 72 47 58.83E, 21 09 40.18N 72 47 59.37E
स्थल की ऊँचाई एएमएसएल मीटर में (औसतन समुद्र तल से ऊपर), (जैसा आवेदक द्वारा उपलब्ध कराया गया) / Site Elevation in mtrs AMSL as submitted by Applicant*	12.05 M
अनुमन्य अधिकतम ऊँचाई एएमएसएल मीटर में (औसतन समुद्र तल से ऊपर) / Permissible Top Elevation in mtrs Above Mean Sea Level(AMSL)	75.05 M

हवाईअड्डा निदेशकसरदार वल्लभ भाई पटेल अंतर्राष्ट्रीय हवाई अड्डा अहमदाबाद - 380 003 दूरभाष संख्या : 91-79-2286 9211
Airport Director, Sardar Vallabhbhai Patel International Airport, Ahmedabad-380 003 (Gujarat), Telephone - 91-79-2286 9211

भारतीय विमानपत्तन प्राधिकरण
AIRPORTS AUTHORITY OF INDIA
SURA/WEST/B/032123/748260

*** जैसा आवेदक द्वारा उपलब्ध कराया गया / As provided by applicant***

3) यह अनापत्ति प्रमाण पत्र निम्नलिखित नियम व शर्तों के अधीन है: -
3. **This NOC is subject to the terms and conditions as given below:**

क) आवेदक द्वारा उपलब्ध कराए गए स्थल की ऊँचाई तथा निर्देशांक को, प्रस्तावित संरचना हेतु अनुमन्य अधिकतम ऊँचाई जारी करने के लिए प्रयोग किया गया है। भारतीय विमान पत्तन प्राधिकरण, आवेदक द्वारा उपलब्ध कराये गए स्थल की ऊँचाई तथा निर्देशांक की यथार्थता का ना तो उत्तरदायित्व वहन करता है, और ना ही इनको प्रमाणीकृत करता है। यदि किसी भी स्तर पर यह पता चलता है कि वास्तविक विवरण, आवेदक द्वारा उपलब्ध कराए गए विवरण से भिन्न है, तो यह अनापत्ति प्रमाण पत्र अमान्य माना जाएगा तथा क़ानूनी कार्यवाही की जाएगी। सम्बंधित विमान क्षेत्र के प्रभारी अधिकारी द्वारा एयरक्राफट नियम 1994 (भवन, वृक्षों आदि के कारण अवरोध का विध्वंस) के अधीन कार्यवाही की जायगी।
a. Permissible Top elevation has been issued on the basis of Site coordinates and Site Elevation submitted by Applicant. AAI neither owns the responsibility nor authenticates the correctness of the site coordinates & site elevation provided by the applicant. If at any stage it is established that the actual data is different, this NOC will stand null and void and action will be taken as per law. The officer in-charge of the concerned aerodrome may initiate action under the Aircraft (Demolition of Obstruction caused by Buildings and Trees etc.) Rules, 1994",

ख) अनापत्ति प्रमाण पत्र के आवेदन में आवेदक द्वारा उपलब्ध कराए गए स्थल निर्देशांक को सड़क दृश्य मानचित्र और उपग्रह मानचित्र पर अंकित किया गया है जैसा कि अनुलग्नक में दिखाया गया है। आवेदक / मालिक यह सुनिश्चित करे कि अंकित किए गए निर्देशांक उसके स्थल से मेल खाते हैं। किसी भी विसंगति के मामले में, नामित अधिकारी को अनापत्ति प्रमाण पत्र रद्द करने के लिए अनुरोध किया जाएगा।
b. The Site coordinates as provided by the applicant in the NOC application has been plotted on the street view map and satellite map as shown in ANNEXURE. Applicant/Owner to ensure that the plotted coordinates corresponds to his/her site. In case of any discrepancy, Designated Officer shall be requested for cancellation of the NOC.

ग) एयरपोर्ट संचालक या उनके नामित प्रतिनिधि, अनापत्ति प्रमाण पत्र नियमों ओर शर्तों का अनुपालन सुनिश्चित करने के लिए स्थल (आवेदक या मालिक के साथ पूर्व समन्वय के साथ) का दौरा कर सकते हैं।
c. Airport Operator or his designated representative may visit the site (with prior coordination with applicant or owner) to ensure that NOC terms & conditions are complied with.

घ) संरचना की ऊँचाई (सुपर स्ट्रक्चर सहित) की गणना अनुमन्य अधिकतम ऊँचाई (ए एम एस एल) से स्थल की ऊँचाई को घटाकर की जायेगी। अर्थात, संरचना की अधिकतम ऊँचाई = अनुमन्य अधिकतम ऊँचाई (-) स्थल की ऊँचाई।
d. The Structure height (including any superstructure) shall be calculated by subtracting the Site elevation in AMSL from the Permissible Top Elevation in AMSL i.e. Maximum Structure Height = Permissible Top Elevation minus (-) Site Elevation.

च) अनापत्ति प्रमाण पत्र जारी करना, भारतीय एयरक्राफ्ट एक्ट 1934 , के सेक्शन 9-A तथा इसके अंतर्गत समय-समय पर जारी अधिसूचनाएं तथा एयरक्राफट नियम (1994 भवन, वृक्षों आदि के कारण अवरोध का विध्वंस) के अधीन है।
e. The issue of the 'NOC' is further subject to the provisions of Section 9-A of the Indian Aircraft Act, 1934 and any notifications issued there under from time to time including, "The Aircraft (Demolition of Obstruction caused by Buildings and Trees etc.) Rules, 1994".

छ) कोई भी रेडियो/ टीवी एन्टीना, लाइटनिंग अरेस्टर, सीढ़िया, मुमटी, पानी की टंकी अथवा कोई अन्य वस्तु तथा किसी भी प्रकार के संलग्नक उपस्कर पैरा 2 में उल्लेखित अनुमन्य अधिकतम ऊँचाई से ऊपर नहीं जानी चाहिए।
f. No radio/TV Antenna, lightening arresters, staircase, Mumty, Overhead water tank or any other object and attachments of fixtures of any kind shall project above the Permissible Top Elevation as indicated in para 2.

हवाईअड्डा निदेशकसरदार वल्लभ भाई पटेल अंतर्राष्ट्रीय हवाई अड्डा अहमदाबाद - 380 003 दूरभाष संख्या : 91-79-2286 9211
Airport Director, Sardar Vallabhbhai Patel International Airport, Ahmedabad-380 003 (Gujarat), Telephone - 91-79-2286 9211

NOC For Height Clearance from AAI 1262

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ज) विमानक्षेत्र संदर्भ बिंदु के 8 KM के भीतर तेल, बिजली या किसी अन्य ईंधन का उपयोग जो उड़ान संचालन के लिए धुएं का खतरा पैदा नहीं करता है, ही मान्य है।
g. Use of oil, electric or any other fuel which does not create smoke hazard for flight operation is obligatory, within 8 KM of the Aerodrome Reference Point

झ) यह प्रमाणपत्र इसके जारी होने की तारीख से 8 साल की अवधि के लिए वैध है। एक बार रिवेलीडेशन की अनुमति दी जा सकती है, बशर्ते कि इस तरह का अनुरोध एनओसी की समाप्ति की तारीख से छह महीने के भीतर किया जाए और प्रारंभिक प्रमाणपत्र 8 साल की वैधता अवधि के भीतर प्राप्त किया जाए ।
h. The certificate is valid for a period of 8 years from the date of its issue. One-time revalidation shall be allowed, provided that such request shall be made within six months from the date of expiry of the NOC and commencement certificate is obtained within initial validity period of 8 years.

ट) भवन के निर्माण के दौरान या उसके बाद किसी भी समय स्थल पर ऐसी कोई भी लाइट या लाइटो का संयोजन नहीं लगाया जाएगा जिसकी तीव्रता, आकृति या रंग के कारण वैमानिक ग्राउन्ड लाइटों के साथ भ्रम उत्पन्न हो । विमान के सुरक्षित प्रचालन को प्रभावित करने वाली कोई भी गतिविधि मान्य नहीं होगी।
i. No light or a combination of lights which by reason of its intensity, configuration or colour may cause confusion with the aeronautical ground lights of the Airport shall be installed at the site at any time, during or after the construction of the building. No activity shall be allowed which may affect the safe operations of flights.

ठ) आवेदक द्वारा विमानपत्तन पर या उसके आसपास विमान से उत्पन्न शोर, कंपन या विमान प्रचालन से हुई किसी भी क्षति के विरूद्ध कोई शिकायत/दावा नहीं किया जाएगा ।
j. The applicant will not complain/claim compensation against aircraft noise, vibrations, damages etc. caused by aircraft operations at or in the vicinity of the airport.

ड) डे मार्किंग तथा सहायक विद्युत आपूर्ति सहित नाइट लाइटिंग (डीजीसीए भारत की वेबसाइट www.dgca.nic.in पर उपलब्ध) नागर विमानन आवश्यकताएं श्रंखला 'बी' पार्ट । सेक्शन-4 के चेप्टर 6 तथा अनुलग्नक 6 में विनिर्दिष्ट दिशानिर्देशों के अनुसार उपलब्ध कराई जाएंगी ।
k. Day markings & night lighting with secondary power supply shall be provided as per the guidelines specified in chapter 6 and appendix 6 of Civil Aviation Requirement Series 'B' Part I Section 4, available on DGCA India website: www.dgca.nic.in

ढ) भवन के नक्शे के अनुमोदन सहित अन्य सभी वैधानिक अनापत्ति, संबंधित प्राधिकरणों से लेना आवेदक की जिम्मेदारी होगी, क्योंकि इस ऊँचाई हेतु अनापत्ति प्रमाणपत्र लेने का उद्देश्य सुरक्षित एवं नियमित विमान प्रचालन सुनिश्चित करना है तथा इसे भूमि के स्वामित्व आदि सहित किसी अन्य उद्देश्य/ दावे के लिए दस्तावेज के रूप में प्रयोग नहीं किया जा सकता ।
l. The applicant is responsible to obtain all other statutory clearances from the concerned authorities including the approval of building plans. This NOC for height clearances is only to ensure safe and regular aircraft operations and shall not be used as document for any other purpose/claim whatsoever, including ownership of land etc.

ण) इस अनापत्ति प्रमाणपत्र आईडी का मूल्यांकन Surat विमानक्षेत्रो के संबंध में किया गया है। यह अनापत्ति प्रमाणपत्र भारतीय विमान पत्तन प्राधिकरण के विमानक्षेत्रो और अन्य लाइसेंस प्राप्त सिविल विमानक्षेत्रो, जो जी. एस. आर. 751 (ई) जी. एस. आर. 770 (ई) द्वारा संशोधित के अनुसूची - III, अनुसूची - IV (भाग- I), अनुसूची- IV (भाग -2; केवल RCS हवाई अड्डे) और अनुसूची- VII में सूचीबद्ध हैं, के लिए जारी किया गया है ।
m. This NOC ID has been assessed with respect to theSurat Airports. NOC has been issued w.r.t. the AAI Aerodromes and other licensed Civil Aerodromes as listed in Schedule – III, Schedule – IV(Part-I), Schedule- IV (Part-2; RCS Airports Only) and Schedule-VII of GSR 751(E) amended by GSR770(E)

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*** जैसा आवेदक द्वारा उपलब्ध कराया गया / As provided by applicant***

3) यह अनापत्ति प्रमाण पत्र निम्नलिखित नियम व शर्तों के अधीन है: -
3. **This NOC is subject to the terms and conditions as given below:**

क) आवेदक द्वारा उपलब्ध कराए गए स्थल की ऊँचाई तथा निर्देशांक को, प्रस्तावित संरचना हेतु अनुमन्य अधिकतम ऊँचाई जारी करने के लिए प्रयोग किया गया है। भारतीय विमान पत्तन प्राधिकरण, आवेदक द्वारा उपलब्ध कराये गए स्थल की ऊँचाई तथा निर्देशांक की यथार्थता का ना तो उत्तरदायित्व वहन करता है, और ना ही इनको प्रमाणीकृत करता है। यदि किसी भी स्तर पर यह पता चलता है कि वास्तविक विवरण, आवेदक द्वारा उपलब्ध कराए गए विवरण से भिन्न है, तो यह अनापत्ति प्रमाण पत्र अमान्य माना जाएगा तथा क़ानूनी कार्यवाही की जाएगी। सम्बंधित विमान क्षेत्र के प्रभारी अधिकारी द्वारा एयरक्राफट नियम 1994 (भवन, वृक्षों आदि के कारण अवरोध का विध्वंस) के अधीन कार्यवाही की जायगी ।
a. Permissible Top elevation has been issued on the basis of Site coordinates and Site Elevation submitted by Applicant. AAI neither owns the responsibility nor authenticates the correctness of the site coordinates & site elevation provided by the applicant. If at any stage it is established that the actual data is different, this NOC will stand null and void and action will be taken as per law. The officer in-charge of the concerned aerodrome may initiate action under the Aircraft (Demolition of Obstruction caused by Buildings and Trees etc.) Rules, 1994",

ख) अनापत्ति प्रमाण पत्र के आवेदन में आवेदक द्वारा उपलब्ध कराए गए स्थल निर्देशांक को सड़क दृश्य मानचित्र और उपग्रह मानचित्र पर अंकित किया गया है जैसा कि अनुलग्नक में दिखाया गया है। आवेदक / मालिक यह सुनिश्चित करे कि अंकित किए गए निर्देशांक उसके स्थल से मेल खाते हैं। किसी भी विसंगति के मामले में, नामित अधिकारी को अनापत्ति प्रमाण पत्र रद्द करने के लिए अनुरोध किया जाएगा।
b. The Site coordinates as provided by the applicant in the NOC application has been plotted on the street view map and satellite map as shown in ANNEXURE. Applicant/Owner to ensure that the plotted coordinates corresponds to his/her site. In case of any discrepancy, Designated Officer shall be requested for cancellation of the NOC.

ग) एयरपोर्ट संचालक या उनके नामित प्रतिनिधि, अनापत्ति प्रमाण पत्र नियमों और शर्तों का अनुपालन सुनिश्चित करने के लिए स्थल (आवेदक या मालिक के साथ पूर्व समन्वय के साथ) का दौरा कर सकते हैं।
c. Airport Operator or his designated representative may visit the site (with prior coordination with applicant or owner) to ensure that NOC terms & conditions are complied with.

घ) संरचना की ऊँचाई (सुपर स्ट्रक्चर सहित) की गणना अनुमन्य अधिकतम ऊँचाई (ए एम एस एल) से स्थल की ऊँचाई को घटाकर की जायेगी। अर्थात, संरचना की अधिकतम ऊँचाई = अनुमन्य अधिकतम ऊँचाई (-) स्थल की ऊँचाई।
d. The Structure height (including any superstructure) shall be calculated by subtracting the Site elevation in AMSL from the Permissible Top Elevation in AMSL i.e. Maximum Structure Height = Permissible Top Elevation minus (-) Site Elevation.

च) अनापत्ति प्रमाण पत्र जारी करना, भारतीय एयरक्राफ्ट एक्ट 1934 , के सैक्शन 9-A तथा इसके अंतर्गत समय-समय पर जारी अधिसूचनाएं तथा एयरक्राफट नियम (1994 भवन, वृक्षों आदि के कारण अवरोध का विध्वंस) के अधीन है ।
e. The issue of the 'NOC' is further subject to the provisions of Section 9-A of the Indian Aircraft Act, 1934 and any notifications issued there under from time to time including, "The Aircraft (Demolition of Obstruction caused by Buildings and Trees etc.) Rules, 1994".

छ) कोई भी रेडियो/ टीवी एन्टीना, लाइटनिंग अरैस्टर, सीढ़िया, मुमटी, पानी की टंकी अथवा कोई अन्य वस्तु तथा किसी भी प्रकार के संलग्नक उपस्कर पैरा 2 में उल्लेखित अनुमन्य अधिकतम ऊँचाई से ऊपर नहीं जानी चाहिए ।
f. No radio/TV Antenna, lightening arresters, staircase, Mumty, Overhead water tank or any other object and attachments of fixtures of any kind shall project above the Permissible Top Elevation as indicated in para 2.

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Airport Director, Sardar Vallabhbhai Patel International Airport, Ahmedabad-380 003 (Gujarat), Telephone - 91-79-2286 9211

NOC For Height Clearance from AAI

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क्षेत्र का नाम / Region Name: पश्चिम/WEST

पदनामित अधिकारी/Designated Officer नाम/ पदनाम/दिनांक सहित हस्ताक्षर Name/Designation/Sign with date	Digitally signed by PARMAR HARSHAD KUMAR JIVANLAL Reason: Joint GM(ATM)-DoAS Signed on behalf of DO NOCC Location: AAI,SVPI AIRPORT,AHMEDABAD-380003 Date: 2023-04-06 15:18+05:30
द्वारा तैयार Prepared by	
द्वारा जांचा गया Verified by	

ईमेल आईडी / EMAIL ID : vaah.noc@aai.aero
फोन/ Ph: 079-22858111

ANNEXURE/अनुलग्नक

Distance From Nearest Airport And Bearing/निकटतम विमानक्षेत्र से दूरी और बीयरिंग

Airport Name/ विमानक्षेत्र का नाम	Distance (Meters) from Nearest ARP/निकटतम विमानक्षेत्र संदर्भ बिंदु से दूरी (मीटर मे)	Bearing(Degree) from Nearest ARP/निकटतम विमानक्षेत्र संदर्भ बिंदु से बीयरिंग (डिग्री
Surat	7624.19	50.55
NOCID	SURA/WEST/B/032123/748260	

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Street View

Satellite View

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Airport Director, Serdar Vallabhbhai Patel International Airport, Ahmedabad-380 003 (Gujarat), Telephone - 91-79-2286 9211

THE TIMES OF INDIA, AHMEDABAD/SURAT
SATURDAY, JUNE 22, 2024

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Public Notice

Public Notice is hereby given, to all concerned & public at large, that the environment clearance is accorded by SEIAA, Gujarat for the Building and Construction Project "Thoth Mall" at Plot No. 117 forming part of Town Planning Scheme No.4 (Umra-South), Block No.94-1/a+1/b to 94-18/a+18/b, 94 (part) (erstwhile survey no.76) Village: Althan, Taluka: Majura, District: Surat, Gujarat. Proposed by Thoth Mall and Commercial Real Estate Private Limited vide its EC identification No. EC24B038GJ110727 Dated 05.06.2024.

The copy of the said clearance letter may be seen at webpage: https://164.100.213.216/E-Sign/Esign/ECLSEIAA_211930_273571_SIA_GJ_INFRA2_404463_2022.pdf

જાહેર નોટીસ

આથી,જાહેર જનતા ને તથા તમામ સંબંધિતો ને આ જાહેર નોટીસ સાથે જણાવવાનું કે, S.E.I.A.A., ગુજરાત દ્વારા "Thoth Mall and Commercial Real Estate Pvt Ltd" બિલ્ડીંગ કન્સ્ટ્રકશન પ્રોજેકટ માટે પર્યાવરણીય મંજુરી પ્લોટ નં.એફ.પી.નં.૧૧૭, રેવન્યુ સર્વે નંબર 94/1A+1B થી 94/18A+18B, 94 (પૈકી) (અગાઉના સર્વે નં.76), ટી.પી.નં.૪ (ઉમરા-સાઉથ),ગામ:અલથાણ,તાલુકો:મજુરા,જીલ્લો:સુરત,ગુજરાત ખાતે પર્યાવરણીય આઇડેન્ટી ફીકેશન નંબર EC24B038GJ110727 તા. 05/06/2024 થી મળેલ છે.
સદર પર્યાવરણીય મંજુરી ની કોપી https://164.100.213.216/E-Sign/Esign/ECLSEIAA_211930_273571_SIA_GJ_INFRA2_404463_2022.pdf લીંક પર જોવા મળશે.

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TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ambient Air Quality Analysis	AAQ-11230-01	03.03.2025

Issued to: "Thoth Mall"-Village Althan,Taluka - Majura, District - Surat, State-Gujarat;
Proposed by Thoth Mall Commercial Real Estate Private Limited.

Sampling & Analysis Data

Sample Drawn By	Mr. Sonu & Sachin (NTL)	: **Analysis Duration**	19.02.2025 to 21.02.2025
Sampling Location	Project Site	: **Protocol Used**	CPCB Guidelines
Sampling Plan &Procedure	SOP-AAQ/08	: **Sampling Instrument Used**	Respirable Dust Sampler (PM_{10}), Fine Particulate ($PM_{2.5}$) Sampler

Sl.	Test Parameters	Units	Results	NAAQ Standards, 2009	Protocol
1	Particulate Matter (PM_{10})	$\mu g/m^3$	82	100.0	IS 5182 (Part 23): 2006, RA 2017
2	Particulate Matter ($PM_{2.5}$)	$\mu g/m^3$	41	60.0	AAQ /LAB/SOP/AIR /01
3	Sulphur Dioxide (SO_2)	$\mu g/m^3$	7.9	80.0	IS 5182 (Part 2): 2001, RA 2017
4	Nitrogen Dioxide (NO_2)	$\mu g/m^3$	11.4	80.0	IS 5182 (Part 6): 2006, RA 2017

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TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Soil Quality	SQ-220230-02	03.03.2025

Issued to: ''Thoth Mall''-Village Althan,Taluka - Majura, District - Surat, State-Gujarat;
Proposed by Thoth Mall Commercial Real Estate Private Limited.

Sampling & Analysis Data

Sample Drawn On	:	18.02.2025
Sample Received On	:	19.02.2025
Sample Description	:	Soil Sample
Sample Quantity	:	5.0 Kg
Sample Drawn By	:	Mr. Sonu &Sachin (NTL Representative)
Analysis Duration	:	19.02.2025 to 21.02.2025

S. No.	Parameters	Units	Results
1	Texture	-	Silty Clay
	Sand	%	20
	Silt	%	35
	Clay	%	45
2	Color	-	Yellowish Brown
3	pH (1:2 Suspension)	-	7.72
4	Electrical Conductivity (1:2)	µmhos/cm	631
5	Moisture	%	13.4
6	Exchangeable Potassium	mg/kg	1.20
7	Exchangeable Sodium	mg/kg	1.31
8	Exchangeable Calcium	mg/kg	24
9	Exchangeable Magnesium	mg/kg	39
10	Porosity	%	34.6
11	Organic Matter	%	1.48
12	Phosphorous	mg/kg	12.9
13	Nitrogen	mg/kg	218
14	Chloride	mg/kg	71
15	Bulk Density	gm/cc	1.30

Notes: -

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for [illegible] tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ambient Noise	AN-220230-03	03.03.2025

Issued to: ''Thoth Mall''-Village Althan,Taluka - Majura, District - Surat, State-Gujarat;
Proposed by Thoth Mall Commercial Real Estate Private Limited.

SAMPLING & ANALYSIS DATA

Sample Drawn By	:	Mr. Sachin & Sonu (NTL Representative)
Sample description	:	Ambient Noise
Sampling Time	:	24 hrs
Sampling Instrument Used	:	Digital Noise Meter
Analysis Duration	:	19.02.2025
Weather Condition	:	Normal

S. No.	LOCATION	ZONE	Limit for As Per E(P)A,1986 ;Leq, dB (A)		Observed Value Leq, dB (A)	
			Day Time*	Night Time**	Day Time*	Night Time**
1	Project Site	Commercial area	65	55	52.4	44.1
	* Day Time	6.00 a.m. to 10.00 p.m				
	**Night Time	10.00 p.m. to 6.00 a.m.				

Notes: -

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

Anjali

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TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ground Water	W-220230-04	03.03.2025

Issued to: ''Thoth Mall''-Village Althan, Taluka - Majura, District - Surat, State-Gujarat;
Proposed by Thoth Mall Commercial Real Estate Private Limited.

SAMPLING & ANALYSIS DATA

Sample Drawn On	:	18.02.2025
Sample Received On	:	19.02.2025
Sample Drawn By	:	Mr. Sachin (NTL Representative)
Sample Quantity	:	2.0 lit. + 500 ml.
Sample Packing Details	:	In Sealed Plastic Cane /Glass Bottle
Analysis Duration	:	19.02.2025 to 21.02.2025
Sample Description	:	Ground Water

S. No.	Parameters	Units	Limits (as per IS:10500-2012)		Results	Test Method
			Desirable Limit	Permissible Limit		
1	Color*	Hazen	5	15	<5	IS : 3025 (Pt-4) 1983, RA 2017
2	Odour*	-	Agreeable	Agreeable	Agreeable	IS : 3025 (Pt-5) 1983, RA 2017
3	Taste*	-	Agreeable	Agreeable	Agreeable	IS : 3025 (Pt-8)-1984, RA 2017
4	Turbidity	NTU	1	5	<1.0	IS: 3025 (Pt-10)-1984,RA 2017
5	pH Value	-	6.5-8.5	No Relaxation	7.6	IS : 3025 (Pt-11)1983, RA 2017
6	Total Hardness (as $CaCO_3$)	mg/l	200	600	202	IS : 3025 (Pt-21)1983, RA 2014
7	Calcium (as Ca^{2+})	mg/l	75	200	49	IS : 3025 (Pt-40)1991, RA 2014
8	Magnesium (as Mg^{2+})	mg/l	30	100	24	By Calculation
9	Iron (as Fe)	mg/l	0.3	No Relaxation	<0.1	3111B (AAS), APHA 23nd Ed. 2017
10	Chlorides (as Cl)	mg/l	250	1000	71	IS : 3025 (Pt-32)1988, RA 2014
11	Fluoride (as F)	mg/l	1	1.5	<0.1	4500F(D), APHA 23nd Ed. 2017
12	Total Dissolved Solids (TDS)	mg/l	500	1980	518	IS: 3025(Pt-16)1984, RA 2017
13	Copper (as Cu)	mg/l	0.05	1.3	<0.04	3111B (AAS), APHA 23nd Ed. 2017
14	Manganese(as Mn)	mg/l	0.1	0.2	<0.1	3111B (AAS), APHA 23nd Ed. 2017
15	Sulphate (as SO4)	mg/l	200	398	22.5	IS : 3025(Pt-24)1986, RA 2014
16	Nitrate(as NO3)	mg/l	45	No Relaxation	1.4	IS : 3025(Pt-34)1988, RA 2014
17	Cadmium (as Cd)	mg/l	0.003	No Relaxation	<0.01	3111B (AAS), APHA 23nd Ed. 2017
18	Lead (as Pb)	mg/l	0.01	No Relaxation	<0.01	3111B (AAS), APHA 23nd Ed. 2017
19	Zinc (as Zn)	mg/l	5	15	<0.5	3111B (AAS), APHA 23nd Ed. 2017
20	Chromium (as Cr6+)	mg/l	0.05	No Relaxation	<0.05	IS : 3025(Pt-52)-2003 RA 2014
21	Alkalinity (as CaCO3)	mg/l	200	597	179	IS: 3025(Pt-23)1986, RA 2014

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22	Aluminum (as Al)	mg/l	0.03	0.2	<0.03	3111B (AAS), APHA 23nd Ed. 2017
23	Boron (as B)	mg/l	0.5	1	<0.1	3111B (AAS), APHA 23nd Ed. 2017
24	Special Electrical Conductivity	µm/cm	-	-	612	IS : 3025(Pt-14)
25	Sodium (as Na)	mg/l	-	-	<5.0	IS : 3025(Pt-45)
26	Potassium (as K)	mg/l	-	-	<5.0	IS : 3025(Pt-45)
27	Total Phosphorus (as P)	mg/l	-	-	<0.1	APHA 22nd Edition 2012-4500 P,B,D

BDL- Below Detection Limit

Notes: -

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Surface Water	SW-220230-05	03.03.2025

Issued to: ''Thoth Mall''-Village Althan, Taluka - Majura, District - Surat, State-Gujarat;
Proposed by Thoth Mall Commercial Real Estate Private Limited.

SAMPLING & ANALYSIS DATA

Sample Drawn On : 18.02.2025
Sample Received On : 19.02.2025
Sample Drawn By : Mr. Sachin (NTL Representative)
Sample Quantity : 2.0 lit. + 500 ml.
Sample Packing Details : In sealed glass bottle/plastic jurricane
Analysis Duration : 19.02.2025 to 21.02.2025
Sample Description : Surface Water

S. No.	Parameter	Units	Limits as per IS:2296/Class C	Test Method	Tapi river
1	*Colour	Hazen	5	IS:3025 (Pt 4) 1983, RA 2017	<5
2	*Odour	-	Agreeable	IS : 3025 (Pt-5) 1983, RA 2017	Agreeable
3	Temperature	^{0}C		IS 3025 (Pt-9)	24
4	Turbidity	NTU	5	IS: 3025(Pt-10) 1984, RA 2017	<5
5	pH Value	-	6.9 – 9.0	IS : 3025 (Pt-11) 1983, RA 2017	7.5
6	Conductivity	µmohs/cm	-	IS : 3025 (Pt-14) 1984, RA 2013	442
7	Alkalinity (as CaCO3)	mg/l	200	IS : 3025 (Pt-23) 1986, RA 2014	130.3
8	Total Hardness (as CaCO3)	mg/l	300	IS : 3025 (Pt-21) 1983, RA 2014	266.1
9	Calcium (as Ca2+)	mg/l	75	IS : 3025 (Pt-40) 1991, RA 2014	31.2
10	Magnesium (as Mg2+)	mg/l	30	IS : 3025 (Pt-21)	20.9
11	Chlorides (as Cl)	mg/l	600	IS : 3025 (Pt-32) 1988, RA 2014	108
12	Fluoride (as F)	mg/l	1.5	4500F(D), APHA 23nd Ed. 2017	0.18
13	Dissolved Oxygen as O_2	mg/l	-	IS : 3025 (Pt-38) 1989, RA 2014	5.5

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14	Nitrate as NO_3	mg/l	50	IS : 3025 (Pt-34) 1988, RA 2003	0.66
15	Biological Oxygen Demand (BOD)	mg/l	30	IS : 3025 (Pt-44) 1993, RA 2009	1.8
16	Chemical Oxygen Demand (COD)	mg/l	-	IS : 3025 (Pt-58) 2006	16.4
17	*Lead (Pb)	mg/l	0.1	3110, APHA 23rd Ed. 2017 AAS	<0.01
18	*Cadmium (Cd)	mg/l	0.01	3110, APHA 23rd Ed. 2017 AAS	<0.01
19	*Copper (Cu)	mg/l	1.5	3110, APHA 23rd Ed. 2017 AAS	<0.05
20	*Zinc (Zn)	mg/l	1.5	3110, APHA 23rd Ed. 2017 AAS	0.20
21	*Iron (Fe)	mg/l	1	3110, APHA 23rd Ed. 2017 AAS	0.13
22	Total Suspended Solids (TSS)	mg/l	-	IS: 3025(Pt-17) 1984, RA 2012	141
23	Total Dissolved Solids (TDS)	mg/l	1500	IS: 3025(Pt-16) 1984, RA 2017	538
24	Sodium (as Na)	mg/l	--	IS: 3025(Pt-45) 1993, RA 2014	14.9
25	Potassium (as K)	mg/l	--	IS: 3025(Pt-45) 1993, RA 2014	2.0
26	Sulphate (as SO_4)	mg/l	400	IS: 3025(Pt-24) 1986, RA 2014	78.8
27	Phosphorus as P	mg/l	--	4500 P(D), APHA 23nd Ed.	<0.2

BDL- Below Detection Limit

Notes: -

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
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3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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Annexure 13. SMC water metering connection Reciepts

Surat Municipal Corporation

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1273

મુખ્ય ઓફીસ : મહાનગર સેવાસદન, ... ચોખાવાલા માર્ગ, ... સુરત-૩૯૫૦૦૩ ૦૨૬૧-૨૪૨૩૭૫૧-૫૬ www.suratmunicipal.gov.in

RGDJBOELGH2V

Payer's Copy

Payment Receipt Civic Application INDIA

763

Date & Time : 07/02/2025 16:32:27

Scroll No : 780 / 252

Name & Address :	PSP PROJECT LIMITED ,
	T.P. NO. 04(UMRA-SOUTH), R.S NO. 76, BLOCK NO. 94-1/A+1/B TO 94-18/A+18/B, 94 OP NO. 495, F.P. NO. 117, UDHANA MAGADALLA ROAD SURAT
Remark :	TN NO. 33A-27-8621-0-001 TO 33A-27-8691-0-001, TEMPORARY CONNECTION

#	Particular	Remark	Amount
1	Other		
	A.Boring Fee,Cutting fee,Meter Testing fee		1200.00
	B.Pani Khata No Rasta Khaodan Charge	-------Do-------	14932.00
	C.SGST Payable(Input) 9%	-------Do-------	1344.00
	D.CGST Payable(Input) 9%	-------Do-------	1344.00

Center	Athwa Zone
Financial Yr.	2024-2025
Total Amt.	**18820.00**
Amount In Word	Eighteen Thousand Eight Hundred And Twenty Rupees Only
Cashier No.	48133
Cashier Name	CHETNABEN SANDIPKUMAR DUMASIYA
Cashier Signature	

Payment Mode	Amount	Institute	Detail	e
Cheque	18820.00	THE KALUPUR COMM. CO-OP BANK LTD UM BRANCH	005976	Dec 30 2024

Note :- Receipt is subject to realization of amount of instrument.

Lordsmark Ind.(P)Ltd. 02228902324/2024

Surat Municipal Corporation
સુરત મહાનગરપાલિકા

1274

મુખ્ય કચેરી : મહાનગર સેવાસદન,
[illegible] ચોખાવાલા માર્ગ,
[illegible], સુરત-૩૯૫૦૦૩
☎૦૨૬૧-૨૪૨૩૭૫૧-૫૬
www.suratmunicipal.gov.in

Payer's Copy JN09N5NQPJ8U
Payment Receipt Other-Deposit

FIT 764 INDIA

Date : 07/02/2025 16:30:36 **BCNT** 84/06 South-West Zone Scroll No : 700/781

Name & Address :	PSP PROJECT LIMITED
	T.P. NO. 04(UMRA-SOUTH), R.S NO. 76, BLOCK NO. 94-1/A+1/B TO 94-18/A+18/B, 94 OP NO. 495, F.P. NO. 117, UDHANA MAGADALLA ROAD SI

#	Particular	Amount
1	Other Deposit Receipt	3000.00
	Ref. BCNT : 64 Hydraulic-Water Purification & Distribut	
	GLAC : 8069 Security Deposit for Water-Connection	
	Sub Code : H-01-05 Water Connection Dp.A/C (for constructio	
	Remarks : TN NO. 33A-27-8621-0-001 TO 33A-27-8691-0-001	

Center	South-West Zone
Financial Yr.	2024-25
Total Amt.	**3000.00**
Amount in Word	Three Thousand Only
Cashier No.	48133
Cashier Name	CHETNABEN SANDIPKUMAR DUMASIYA
Cashier Signature	

Payment Mode	Amount	Institute	Details	Date
Bank	3000.00	395126003-THE KALUPUR COMMERCIAL CO-OP UDHNA MUC	005977	30/12/2024

Work Desc. : TEMPRARY CONNECTION

Note :- Receipt is subject to realization of amount of instrument.

Lordsmark Ind.(P)Ltd. 02228902324/2024

Surat Municipal Corporation

સુરત મહાનગરપાલિકા

1275

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[illegible] ચોખાવાલા માર્ગ,
[illegible] સુરત-૩૯૫૦૦૩
☎૦૨૬૧-૨૪૨૩૪૫૧-૫૬
www.suratmunicipal.gov.in

4LEZPP637VFT

765

Payer's Copy

Payment Receipt

Civic Application INDIA

Date & Time : 07/02/2025 16:25:16

Scroll No : 700 / 245

Name & Address :	PSP PROJECT LTD ,
	T.P. NO. 04(UMRA-SOUTH), F.P. NO. 116, CITY LIGHT SURAT

#	Particular	Remark	Amount
1	Other		
	A.Boring Fee,Cutting fee,Meter Testing fee		1200.00
	B.Pani Khata No Rasta Khaodan Charge	-------Do-------	14932.00
	C.SGST Payable(Input) 9%	-------Do-------	1344.00
	D.CGST Payable(Input) 9%	-------Do-------	1344.00

Center	Athwa Zone
Financial Yr.	2024-2025
Total Amt.	**18820.00**
Amount In Word	Eighteen Thousand Eight Hundred And Twenty Rupees Only
Cashier No.	48133
Cashier Name	CHETNABEN SANDIPKUMAR DUMASIYA
Cashier Signature	

Payment Mode	Amount	Institute	Deta	te
Cheque	18820.00	THE KALUPUR COMM. CO-OP BANK LTD UM BRANCH	005978	ec 30 2024

Note :- Receipt is subject to realization of amount of instrument.

Lordsmark Ind.(P)Ltd. 0222890232d/2024

Surat Municipal Corporation
સુરત મહાનગરપાલિકા

1276

મુખ્ય કચેરી : મહાનગર સેવાસદન,
[illegible] ચોખાવાલા માર્ગ,
[illegible] સુરત-૩૯૫૦૦૩
☎૦૨૬૧-૨૪૨૩૭૫૧-૫૬
www.suratmunicipal.gov.in

Payer's Copy KEH3KC7C439I 766
Payment Receipt Other-Deposit INDIA

Date : 07/02/2025 16:23:05 BCNT 84/06 South-West Zone Scroll No : 700/780

Name & Address :	PSP PROJECT LTD
	T.P. NO. 04(UMRA-SOUTH), F.P. NO. 116, CITY LIGHT SURAT, ,

#	Particular	Amount
1	Other Deposit Receipt	3000.00
	Ref. BCNT : 64 Hydraulic-Water Purification & Distribut	
	GLAC : 8069 Security Deposit for Water-Connection	
	Sub Code : H-01-05 Water Connection Dp.A/C (for constructio	

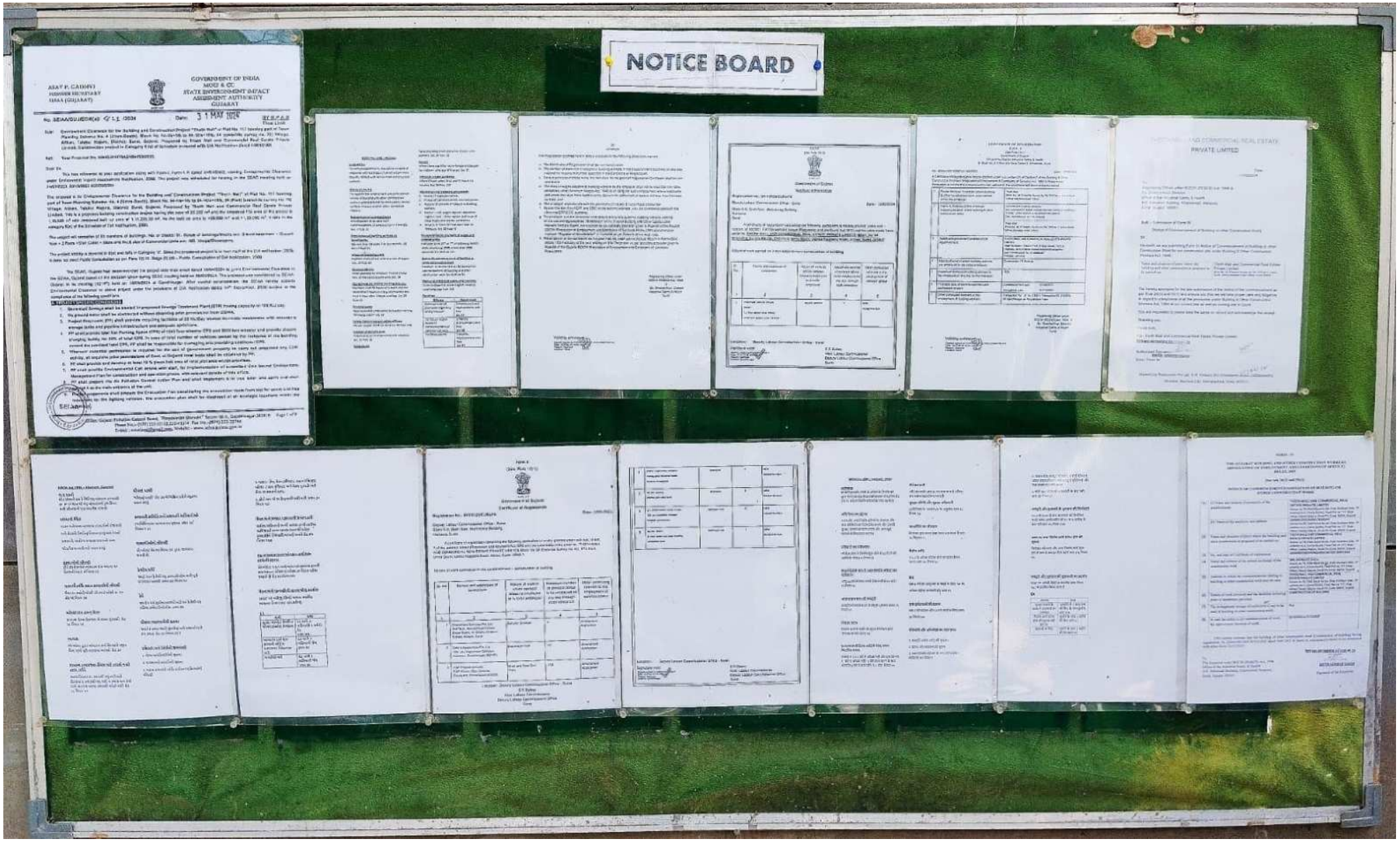
Center	South-West Zone
Financial Yr.	2024-25
Total Amt.	**3000.00**
Amount in Word	Three Thousand Only
Cashier No.	48133
Cashier Name	CHETNABEN SANDIPKUMAR DUMASIYA
Cashier Signature	

Payment Mode	Amount	Institute	Details	Date
Bank	3000.00	395126003-THE KALUPUR COMMERCIAL CO-OP UDHNA MUC	005979	30/12/2024

Note :- Receipt is subject to realization of amount of instrument.

Lordsmark Ind.(P)Ltd. 02228902324/2024

Annexure-14: Prominent display of E.C Letter at the site



PROPOSED COMMERCIAL BUILDING PLAN ON TOWN PLANING SCHEME NO.- 4 (UMRA-SOUTH), BLOCK NO.- 94/P, O.P.NO.- 49, F.P.NO.- 117, MOJE - ALTHAN, TAL- MAJURA, DIST.- SURAT

AREA TABLE & LAY OUT 1/12

SCALE :- 1.00 CM. = 4.00 MT.

SUMMARY :-

PLOT AREA	=	29,222.00 SQ.MT.
PROPOSED ROAD ALIGNMENT	=	1457.00 SQ.MT.
BALANCE PLOT AREA	=	27,765.00 SQ.MT.
REQUIRED C.O.P. AREA (20%)	=	5844.40 SQ.MT.
PROPOSED C.O.P. AREA	=	5844.75 SQ.MT.
NET PLOT AREA	=	23,377.25 SQ.MT.
PERMISSIBLE F.S.I. (4.00 X 29,222.00)	=	1,16,888.00 SQ.MT.
PROPOSED F.S.I. AREA	=	48,722.19 SQ.MT.
REQUIRED PARKING AREA	=	24,631.10 SQ.MT.
PROPOSED PARKING AREA	=	54,491.10 SQ.MT.
F.S.I. CONSUMED	=	1.66

BUILT UP AREA ON EACH FLOOR
(FLOOR WISE SUMMERY) (SQ.MT.)

FLOOR	PROPOSED BUILT UP AREA	TOTAL
1ST BASEMENT FLOOR	21242.31	21242.3
2ND BASEMENT FLOOR	21242.31	21242.3
3RD BASEMENT FLOOR	21242.31	21242.3
GROUD FLOOR	15591.04	15591.04
1st FLOOR	15656.78	15656.78
2nd FLOOR	15656.78	15656.78
STAIR CABIN	393.77	393.77
GRAND TOTAL	111225.30	111225.30

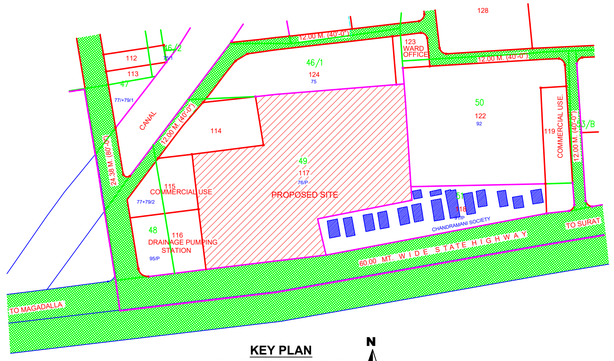
FSI AREA ON EACH FLOOR
(FLOOR WISE SUMMERY) (SQ.MT.)

FLOOR	PROPOSED F.S.I. AREA	TOTAL
1ST BASEMENT FLOOR	3989.38	3989.38
GROUD FLOOR	14867.11	14867.11
1st FLOOR	14932.85	14932.85
2nd FLOOR	14932.85	14932.85
GRAND TOTAL	48722.19	48722.19

SANITATION CALCULATION

REQUIRED W.C.:
NO. OF USER = CARPET AREA/4 = 33,047.12/4 = 8261.77 PERSON
SAY 8300 PERSON
AS PER CGDCR PART -III, TABLE 13.9.1.1 WATER CLOSET
REQUIRED PER 100 MALE USER
WATER CLOSET REQUIRED = 8300/100
= 83 NOS. REQUIRED
WATER CLOSET PROP. = 87 NOS.

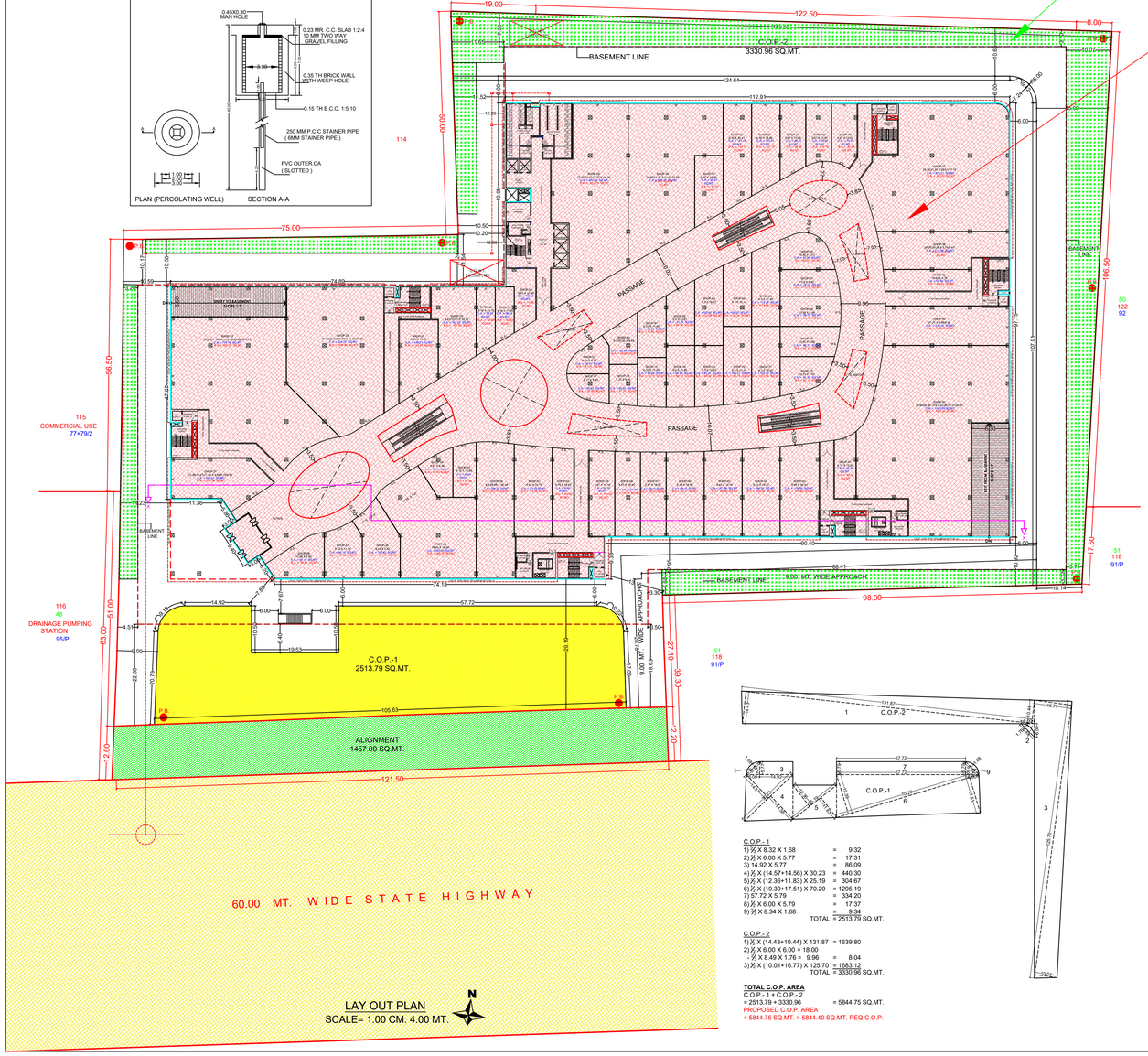
REQUIRED URINAL
NO. OF USER = CARPET AREA/4 = 33,047.12/4 = 8261.77 PERSON
SAY 8100 PERSON
AS PER CGDCR PART -III, TABLE 13.9.1.1 URINAL
REQUIRED PER 100 FEMALE USER
URINAL REQUIRED = 8300/100
= 83 NOS. REQUIRED
URINAL PROPOSED = 84 NOS.



KEY PLAN
SCALE : 1.00 CM = 20.00 MT.

N

REQUIRED RECHARGINIG WATER BORE CALCULATION
NET AREA OF PLOT 29,222.00 SQ.MT. / 4000 = 7.30 NOS
SAY RECHAGING WATER BORE = 8 NOS.
PROVIDED RECHAGING WATER BORE = 8 NOS.
PROVIDED RECHAGING WATER BORE SHOWN IN



C.O.P.-1
1) ½ X 8.32 X 1.68 = 9.32
2) ½ X 6.00 X 5.77 = 17.31
3) 14.92 X 5.77 = 86.09
4) ½ X (14.57+14.56) X 30.23 = 440.30
5) ½ X (12.36+11.83) X 25.19 = 304.67
6) ½ X (19.39+17.51) X 70.20 = 1295.19
7) 57.72 X 5.79 = 334.20
8) ½ X 6.00 X 5.79 = 17.37
9) ½ X 8.34 X 1.68 = 9.34
TOTAL = 2513.79 SQ.MT.

C.O.P.-2
1) ½ X (14.43+10.44) X 131.87 = 1639.80
2) ½ X 6.00 X 6.00 = 18.00
- ½ X 8.49 X 1.76 = 9.96 = 8.04
3) ½ X (10.01+16.77) X 125.70 = 1683.12
TOTAL = 3330.96 SQ.MT.

TOTAL C.O.P. AREA
C.O.P.-1 + C.O.P.-2
= 2513.79 + 3330.96 = 5844.75 SQ.MT.
PROPOSED C.O.P. AREA
= 5844.75 SQ.MT. > 5844.40 SQ.MT. REQ C.O.P.

LAY OUT PLAN
SCALE= 1.00 CM: 4.00 MT.

N

A AREA STATEMENT

AREA STATEMENT FOR LAND

NO	TITLE	DETAILS (AREA IN SQ.MT / NOS.MT)
A	BUILDING-UIT AREA	**29,222.00**
A.1	a). AREA AS PER REVENUE RECORD	**29,222.00**
A.2	b). AREA AS PER TPS RECORD	------
A.3	c). AREA AS PER SITE CONDITION	------
B	DEDUCTION AREA	
B.1	a).ROADS (proposed or Uder process)	**1457.00**
B.2	b).RESERVATIONS (Uder TP or DP or any other statutory plan/Uder provision of GDR)	------
B.3	AREA NOT IN POSSESSION	------
B.4	OTHER	------
C	NET AREA	**27,765.00**

SUPPORTING DOCUMENTS PROVIDED YES/NO/NOT REQUIRED

LIST OF DRGS ATTACHED — NO. OF COPIES

PLANS, ELEVATION, SECTION — 12

EXISTING

NO	TITLE	DETAILS (AREA IN SQ.MT /NOS.MT) REQUIRED	PROVIDED
1	1 TO 12.4	NOT APPLICABLE	

SUPPORTING DOCUMENTS PROVIDED YES/NO/NOT REQUIRED

PROPOSED

NO	TITLE	DETAILS (AREA IN SQ.MT /NOS.MT) REQUIRED	PROVIDED
13	COMMON PLOT 20%	5844.40	5844.75
13.1	ADDITIONAL 6% FOR THICK PLANTATION	------	------
13.2	NO. OF PERCOLATION WELLS	7.30	8.00
13.3	NO. OF TREES	------	------
14	WIDTH OF MARGIN-ROAD SIDE	9.00	29.19
14.1	WIDTH OF MARGIN-OTHER THAN ROAD SIDE	6.00	6.00
14.2	TOTAL MARGIN AREA	------	------
15	INTERNAL ROAD WIDTH	------	------
15.1	INTERNAL ROAD AREA	------	------
16	BUILT-UP AREA IN COMMON PLOT	------	------
16.1	BUILT-UP AREA IN MARGINS	------	------
17	TOTAL DEVELOPABLE AREA	------	------
18	PERMISSIBLE F.S.I - BASE (AS PER NEW DP) 1.80	52,599.60	47,916.92
18.1	PERMISSIBLE F.S.I - CHARGEABLE 4.00	64,288.40	------
18.2	F.S.I UTILISED	------	47,916.92
19	GROUD COVERAGE	------	------

NO	TITLE	USE SUB-TYPE	BUILT-UP AREA (in sq.mt)	NO OF UNITS	DRAWINGS PROVIED YES/NO
20	PROPOSED USE (as described in section c-9.3 c-9.3.use classification table)				
20.1	DWELLING	------	------	------	NO
20.2	MERCANTILE	MERCANTILE	46,904.6	193	YES
20.3	BUSINESS	------	------	------	NO
20.4	EDUCATIONAL	------	------	------	NO
20.5	ASSEMBLY	------	------	------	NO
20.6	INSTITUTIONAL	------	------	------	NO
20.8	RELIGIOUS	------	------	------	NO
20.9	HOSPITALITY	------	------	------	NO
20.10	SPORTS & LESURE	------	------	------	NO
20.11	PARKS	------	------	------	NO
20.12	SERVICE ESTABLISHMENT	------	------	------	NO
20.13	INDUSTRIAL	------	------	------	NO
20.14	STORAGE	------	------	------	NO
20.15	TRANSPORT	------	------	------	NO
20.16	AGRICULTURE	------	------	------	NO
20.17	TEMPORARY USE	------	------	------	NO
20.18	PUBLIC UTILITY	------	------	------	NO
20.19	PUBLIC INSTITUTIONAL	------	------	------	NO
20.	TOTAL		46,904.6	193	YES

21	FLOORS/LEVELS	NUMBERS OF UITS			FLOOR AREA/ BUILT- UP/ F.S.I. AREA (in sq.mt) BUILT- UP		F.S.I.	PAYMENT FSI (in sq.mt)
	PROVIDE DETAILS FOR INDIVIDUAL BUILDING	---	---	---	---	---	---	
21.1	3RD BASEMENT	---	---	---	21,242.31	-----	PARKING	
21.2	2ND BASEMENT	---	---	---	21,242.31	-----	PARKING	
21.3	1ST BASEMENT	---	---	---	21,242.31	-----	3989.38	
21.4	GROUD FLOOR	---	---	---	15,591.04	-----	14,867.11	
21.5	1ST FLOOR	---	---	---	15,656.78	-----	14,932.85	
21.7	2ND FLOOR	---	---	---	15,656.78	-----	14,932.85	
21.8	3RD FLOOR	---	---	---	---	-----	-----	
21.9	4TH FLOOR	---	---	---	---	-----	-----	
23	5TH FLOOR	---	---	---	---	-----	---	
23.1	TERRACE FL.	---	---	---	593.77	-----	-----	
23.2	TOTAL	---	---	---	---	-----	-----	
23.3	TOTAL OF ALL	---	---	---	1,11,225.30	-----	48,722.19	

23.4	MERCANTILE UITS	NUMBERS OF UITS			TOTAL UIT BUILT UP AREA (in sq.mt)			DETAILS OF UIT AREA (size) OF INDIVIDUAL UIT (in sq.mt)
	PROVIDE DETAILS FOR INDIVIDUAL BUILDING	A	B	C	D	A	B	C	D
23.5	1BHK	--	--	--	--	------	------	----	------
23.6	2BHK	--	--	--	--	------	------	----	------
23.7	3BHK	--	--	--	--	------	------	----	------
23.8	4BHK	--	--	--	--	------	------	----	------
23.9	MORE THAN 4BHK	--	--	--	--	------	------	------	------
24	OTHERS (eg. studio UIts penthouse)	--	--	--	--	------	------	------	------
24.1	OTHER THAN DWELLING UITS	--	--	--	--	------	------	------	------
24.2	TOTAL	--	--	--	--	------	------	----	------
24.3	TOTAL OF ALL BUILDINGS	--							

24.4	DWELLING UITS	CARPET AREA OF EACH UIT (in sq.mt)	DETAILS OF BALCONY & VERNADAH AREA	PROPORTIONATE COMMON AMINITIES AREA (in SQ.MT.)	TOTAL BUILT UP AREA (sq.mt.)
24.5	GROUD FLOOR	------	------		
24.6	TYPICAL 1st TO 3rd FLOOR	------	------		
24.7	------	------	------		
24.8	BUILDING	BUILDING HEIGHT IN METERS		NUMBER OF FLOORS	
		16.45 MT.		GROUD+2	

- PROPOSED AREA STATEMENT FOR PARKING

25	PARKING	AREA (in SQ.MT.)	percentage (%)
25.1	PARKING AREA REQUI. AS PER REGULATION (PLEASE SPECIFY IN AS WELL AS AREA)	24,631.10	50%
25.2	PROPOSED PARKING AREA (PLEASE SPECIFY IN % AS WELL AS AREA)	54,491.10	110.61%
25.3	VISITORS PARKING AREA REQUIRED AT GR. level (please specify in % as well as area)	4872.22	20%
25.4	VISITORS PARKING AREA PROVIDED AT GR. level (please specify in % as well as area)	6728.09	27.61%

25	PARKING	AREA (in sq.mt)	NO.OF PARKING SPACES FOR 2-WHEELERS	NO. OF PARKING SPACES FOR 4- WHEELER
25.1	propo. parking on gr. level inclu.hollow plinth	2513.79	271	71
25.2	PROPOSED PARKING ON BASEMENT LEVEL	51,977.31	2749	1171
25.3	PROPOSED PARKING ON LEVELS ABOVE HOLLOW PLINTH	------		
	COVERED PARKING	57,977.31		
	OPEN PARKING	2513.79		
25.6	TOTAL	54,491.10	3020	1242

BUILD -TO-LINE
BUILDING-UIT (PLOT) AS MENTIONED IN LOCAL AREA PLAN,PLEASE PROVIDE THE FOLLOWING DETAILS.

1	LENGTH OF BUILD-TO-LINE CO-INCIDING	IN METERS
1	THE FRONT FACADE OF	------
2	LENGTH OF BUILD--TO-LINE CO--INCIDING	IN METERS
	THE FRONT FACADE OF	
3	PERCENTAGE OF LENGTH OF BUILD-TO-	%
	-LINE CO-INCIDING THE FRONT FACADE OF	

PROPOSAL DETAILS	
DESCRIPTION OF PROPOSED PROPERTY	

REVISED COMMERCIAL BLDG. PLAN ON T.P.S NO.-4 (UMRA-SOUTH) BLOCK NO.- 146/1 & 144/3, F.P.NO.-108, O.P.NO.- 19/1, AT.- SURAT.

LIST OF DRAWINGS	NO OF DRAWINGS	NORTH	SCALE OF DRAWING	REMARKS
PLANS	------		------	
LAYOUT PLAN	1		1CM = 4.00 M	
SITE PLAN	------	N	------	
DETAILED PLAN	1		1CM = 2.00 M	
SECTIONS	1		1CM = 2.00 M	
ELEVATIONS	1		1CM = 2.00 M	
SERVICES & AMENITES	------		------	
LANDSCAPE PLAN	------		------	

REF DESCRIPTION OF LAST APPROVED PLANS	DATE

OWNERS SIGNATURE

SASHWAT PARK PVT. LTD	DHARMARTH CONSTRUCTION PVT.LTD
Director	Director
SAMRAT APARTMENT PVT.LTD	SARASWAT PROPERTIES PVT. LTD
Director	Director
SHRUTI PARK PVT.LTD	BHAVIK PROPERTIES PVT.LTD
Director	Director
SAMARTH APPARTMENT PVT.LTD	MITUL HOTELS PVT.LTD
Director	Director
SANSKRUTI FLATS PVT.LTD	NAMI PROPERTIES PVT.LTD
Director	Director
SARITA APARTMENT PVT.LTD	NUTAN APARTMENT PVT.LTD
Director	Director
SIDDHARTH FLATS PVT.LTD	VASHUPUJAY CONSTRUCTION PVT. LTD
Director	Director

RAJENDRA S. SHAH
MITUL J. SHAH
DHARMENDAR S. SHAH
PRITI S. SHAH
SHRADHDHA S. SHAH
REKHA R. SHAH
RUPAL M. SHAH
SANJAY B. SHAH
SUISH B. SHAH
JAGDISH M. SHAH

V.CERTIFICATE

CERTIFIED THAT THE PLOT UDER REFERENCE WAS SURVEYED BY ME ON DATE- 3-7-17 AND THE DIMENSIONS OD SIDES ETC OF PLOT STATE ON PLAN ARE AS MEASURE ON SITE AND THE AREA SO WORKED OUT TALLIES WITH THE AREA STATED IN DOCUMENT OF OWNERSHIP / T.P. RECORD.

SIGNATURE
ARCHITECT / ENGINEER / SURVEYOR

ARCHITECT SIGNATURE

ENVIRONMENTAL CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), GUJARAT)

To,

The Authorized Person

THOTH MALL AND COMMERCIAL REAL ESTATE PRIVATE LIMITED

C/o Marketcity Resources Private Limited, RR Hoisery Building, Shree Lakshmi Wollen Mills Estate, Dr, E Moses Road, Mumbai -400011

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/GJ/INFRA2/404463/2022 dated 23 Jan 2023. The particulars of the environmental clearance granted to the project are as below.

1.	**EC Identification No.**	**EC24B038GJ110727**
2.	**File No.**	SIA/GJ/INFRA2/10501/2023
3.	**Project Type**	New
4.	**Category**	B
5.	**Project/Activity including Schedule No.**	8(a) Building and Construction projects
6.	**Name of Project**	Construction of Proposed Commercial Building-Thoth Mall
7.	**Name of Company/Organization**	THOTH MALL AND COMMERCIAL REAL ESTATE PRIVATE LIMITED
8.	**Location of Project**	GUJARAT
9.	**TOR Date**	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 05/06/2024

(e-signed)
Asav P. Gadhvi
Member Secretary
SEIAA - (GUJARAT)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

This is a computer generated cover page.

ASAV P. GADHVI
MEMBER SECRETARY
SEIAA (GUJARAT)

सत्यमेव जयते

GOVERNMENT OF INDIA
MOEF & CC
STATE ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY
GUJARAT

No. SEIAA/GUJ/EC/8(a)/ 621 /2024 **Date: 31 MAY 2024**

BY R.P.A.D
Time Limit

Sub: Environment Clearance for the Building and Construction Project "Thoth Mall" at Plot No. 117 forming part of Town Planning Scheme No. 4 (Umra-South), Block No. 94-1/a+1/b to 94-18/a+18/b, 94 (erstwhile survey no. 76) Village: Althan, Taluka: Majura, District: Surat, Gujarat. Proposed by Thoth Mall and Commercial Real Estate Private Limited. Construction project in Category 8 (a) of Schedule annexed with EIA Notification dated 14/09/2006.

Ref: Your Proposal No. SIA/GJ/INFRA2/404463/2023.

Dear Sir,

This has reference to your application along with Form-I, Form-1 A dated 24/01/2023, seeking Environmental Clearance under Environment Impact Assessment Notification, 2006. The project was scheduled for hearing in the SEAC meeting held on 24/07/2023, 20/12/2023 &05/03/2024

The proposal is for Environmental Clearance for the **Building and Construction Project "Thoth Mall" at Plot No. 117 forming part of Town Planning Scheme No. 4 (Umra-South), Block No. 94-1/a+1/b to 94-18/a+18/b, 94 (Part) (erstwhile survey no. 76) Village: Althan, Taluka: Majura, District: Surat, Gujarat. Proposed by Thoth Mall and Commercial Real Estate Private Limited.** This is a proposed building construction project having plot area of 29,222 m^2 and the proposed FSI area of the project is 1,16,888 m^2 with proposed built up area of 1,11,225.30 m^2. As the built up area is >20,000 m^2 and <1,50,000 m^2, it falls in the category 8(a) of the Schedule of EIA Notification, 2006.

The project will comprise of 01 numbers of buildings. No. of Blocks: 01. Scope of buildings/blocks are: 3 level basement + Ground floor + 2 floors +Stair Cabin + Store and No.& size of Commercial Units are: 193 Shops/Showrooms.

The project activity is covered in 8(a) and falls in Category 'B'. Since the proposed project is in item no.8 of the EIA notification, 2006, it does not need Public Consultation as per Para 7(i) III. Stage (3) (d) – Public Consultation of EIA Notification, 2006.

The SEAC, Gujarat had recommended the project vide their email dated 16/04/2024 to grant Environmental Clearance to the SEIAA, Gujarat based on the decision taken during SEAC meeting held on 05/03/2024. The proposal was considered by SEIAA, Gujarat in its meeting (1214th) held on 15/05/2024 at Gandhinagar. After careful consideration, the SEIAA hereby accords Environmental Clearance to above project under the provisions of EIA Notification dated 14th September, 2006 subject to the compliance of the following conditions.

A. PROJECT SPECIFIC CONDITIONS:

1. **Generated Sewage shall be treated in proposed Sewage Treatment Plant (STP) having capacity of 100 KL/ day.**
2. **No ground water shall be abstracted without obtaining prior permission from CGWA.**
3. **Project Proponent (PP) shall provide recycling facilities of 55 KL/Day treated domestic wastewater with necessary storage tanks and pipeline infrastructure and adequate sprinklers.**
4. **PP shall provide total Car Parking Space (CPS) of 1242 four wheeler CPS and 3020 two wheeler and provide electric charging facility for 20% of total CPS. In case of total number of vehicles owned by the residents of the building exceed the provided total CPS, PP shall be responsible for managing and providing additional CPS.**
5. **Wherever essential permission is required for the use of government property to carry out proposed any CER activity, all requisite prior permissions of Govt. of Gujarat/ local body shall be obtained by PP.**
6. **PP shall provide and develop at least 10 % green belt area of total plot area within premises.**
7. **PP shall provide Environmental Cell details with staff, for implementation of submitted time bound Environment Management Plan for construction and operation phase, with relevant details of this office.**
8. **PP shall prepare the Air Pollution Control Action Plan and shall implement it in true letter and spirit and shall publish it at the main entrance of the unit.**
9. **Project proponents shall prepare the Evacuation Plan considering the evacuation route from top for users and free movement for fire fighting vehicles. The evacuation plan shall be displayed at all strategic locations within the premises.**

10. **The EC order should neither be considered to prove legal rights nor it can be used as an evidence for claiming any other benefit by the proponent and it is solely for purpose of responsible compliance of conditions laid in Environment Clearance so as to mitigate the effect of degradation of environment.**

A.1 CONSTRUCTION PHASE:

A.1.1 WATER:

11. Fresh water requirement during the construction phase shall not exceed 9.75 KLD and it shall be met through tanker. No ground water shall be tapped during the construction phase.
12. Sewage generated during the construction phase shall be disposed off through Septic tank & soak pit.
13. Explore possibilities of provision of mobile toilets in construction phase.

A.1.2 HEALTH & SAFETY:

14. Project Proponent shall obtain Fire opinion/provisional fire NOC from the concern authority as per the prevailing Rules / Gujarat Fire Prevention and Life Safety Measures Act, 2016.
15. The project proponent shall obtain registration of the establishment under the Building and other Construction Workers' (Regulation of Employment & Conditions of Service) Act 1996 and shall comply with the provisions of the Act for the safety, health and welfare of construction workers.
16. The project proponent shall obtain registration of the construction workers as beneficiaries with the Gujarat Building and Other Construction Workers Welfare Board.

A.2 OPERATION PHASE:

A 2.1 WATER

17. Total water requirement during the operation phase shall not exceed 84 KLD, out of which fresh water requirement of 29 KLD shall be met through SMC and the remaining 55 KLD of water requirement shall be met through treated sewage. Metering of the water shall be done and its records shall be maintained.
18. Sewage generation during operation phase shall not exceed 65 KLD which shall be treated in the proposed onsite Sewage Treatment Plant.
19. The unit shall install and efficiently operate STP of adequate capacity for treating the sewage to be generated during operation phase to achieve the CPCB norms at the STP outlet. Treated sewage conforming to CPCB norms shall be utilized within premises for gardening & flushing purpose at the maximum extent possible. Only remaining quantity of treated sewage shall be disposed off through drainage line of SMC .
20. A proper logbook of STP operation and also showing the quantity of treated sewage utilization within premises & quantity of treated sewage discharged into the drainage line shall be maintained.
21. Dual plumbing system with separate tanks and lines shall be provided for utilization of treated sewage for flushing.
22. No bore well shall be constructed and existing bore well/s, if any, shall be either sealed or converted into the recharge well.
23. Rain water harvesting from rooftop and paved areas and ground water recharge through 08 nos. of percolation wells shall be carried out as per the details submitted. Before recharging the runoff, pre-treatment must be done to remove suspended matter.

A.2.2 AIR:

24. A D. G. set (2 X 500 KVA) proposed as backup power shall be of enclosed type and confirm to prescribe standards under EPA rules. Necessary acoustic enclosures shall be provided at diesel generator set to mitigate the impact of noise.
25. The exhaust of the D. G. Set shall be at least 3 m above roof top.
26. The gaseous emissions from the D.G. Sets shall conform to the standards prescribed under EPA rules as amended from time to time. At no time, the emission levels shall go beyond the stipulated standards.

A 2.3 SOLID WASTE:

27. The solid waste generated shall be properly collected and segregated at source. The biodegradable waste shall be converted into useful end product by treating it into the proposed onsite Organic Waste Convertor and the recyclable waste shall be sold to vendors whereas the other garbage shall be disposed off properly as per the provisions made by the SMC.

A 2.4 SAFETY AND WELFARE:

28. Project Proponent shall obtain fire safety certificate / Fire No-Objection Certificate (NOC) from the concern authority as per the prevailing Rules / Gujarat Fire Prevention and Life Safety Measures Act, 2016.
29. Fire fighting facilities like Fire extinguishers, hose reel, wet riser, manually operated electric fire alarm system, automatic sprinkler system in entire building, underground static water storage tank-200 KL capacity, terrace tanks -100 KL capacity (total capacity), pump near underground static water storage tank (fire pump) with minimum Pressure of 3.5 kg/cm2 at terrace level – two electric and one diesel pump of capacity 2,280 lit/min and one electric pump of capacity 180 lit/min etc shall be provided.
30. Staircase shall be provided:

Type & no. of buildings	No. of floors	Area for each Floor (m^2)	No. of staircase	Width of the staircase(m)	No of Lifts	No. of Fire Lifts	Travel distance(m)
1	3B+G+2	21,242.31-Basement 15,591.04-floor	7 staircases & 3 escalators	2.15	6	4	< 25.0

31. All the staircases shall open out at ground level from the highest point of building [with access from each floor] for emergency evacuation.
32. Provision for adequate air changes per hour in the basement shall be made so as to avoid build-up of CO in the area.
33. Car park exhaust system equipped with CO (Carbon Monoxide) sensor shall be provided to ensure operation of exhaust fans as CO concentration levels.
34. Clear peripheral margin space of adequate width, in accordance with the concerned local bye-laws, shall be provided for unobstructed & easy movement of vehicles in case of emergency.
35. Sanitation facilities, drinking water & tap water, sewage disposal facility, first aid box, free medicines, doctor service, adequate PPEs etc. shall be provided for workers.

A2.5 PARKING / TRAFFIC CONGESTION:

36. Minimum parking space of 54491.1 m^2 (3020 CPS) [51977.31 m^2 in Basement + 2513.79 m^2 in open area] shall be provided as proposed.
37. Project proponent shall provide the height of Basement greater than 4.5 mts in order to accommodate futuristic parking demand through Mechanical Parking.

A 2.6 ENERGY CONSERVATION:

38. Energy conservation measures viz. maximum use of natural lighting through architectural design, energy efficient motors & pumps, water efficient taps, solar lights in open & solar street light, 130 KW solar power generation, use of aerated blocks & RMC, use of LED lighting fixtures and low voltage lighting, roof-top thermal insulation etc. shall be implemented as proposed.

A 2.7 GREEN BELT :

39. Green belt area of 2922.2 m^2 comprising of 2922.2 m^2 tree covered area with 300 trees within premises shall be developed as proposed. The other open spaces inside the plot shall be suitably landscaped and covered with vegetation of indigenous tree species.
40. Green belt to be developed shall include all trees with height not less than 7ft.

B. GENERAL CONDITIONS :

B1. PRE –CONSTRUCTION AND CONSTRUCTION PHASE:

41. Mitigation of flood measures shall be undertaken. Height of the plinth and ramps will be increased so that flood water does not enter basement.
42. Project proponent shall explore possibilities to reuse the treated waste water for gardening and floor washing.
43. Roads leading to or at construction site must be paved and blacktopped (i.e. – metallic roads).
44. No excavation of soil shall be carried out without adequate dust mitigation measures in place.
45. Grinding and cutting of building materials in open area shall be prohibited.
46. Construction material and waste should be stored only within earmarked area and road side storage of construction material and waste shall be prohibited.
47. Construction and demolition waste processing and disposal site shall be identified and required dust mitigation measures be notified at the site.
48. Various dust mitigation measure shall be displayed prominently at the construction site for easy public viewing.
49. Environment Management Cell shall be formed, which shall supervise and monitor the environment related aspects of the project during construction and operational phases in addition to observance of Gujarat Building and other Construction Workers '(Regulation of Employment & Conditions of Service) Rules 2003.
50. Prior permission from the competent authority shall be obtained for cutting of the existing trees before site preparation work is commenced.
51. Water demand during construction shall be reduced by use of curing agents, super plasticizers and other best construction practices.
52. Wind – breaker of appropriate height i.e. 1/3rd of the building height and maximum up to 10 meters shall be provided. Individual building within the project site shall also be provided with barricades.
53. Regular water sprinkling shall be carries out in vulnerable areas for controlling dusting/ fugitive emissions.
54. No uncovered vehicles carrying construction material and waste shall be permitted.

55. No loose soil or sand or construction & demolition waste or any other construction material that cause dust shall be left uncovered. Uniform piling and proper storage of sand to avoid fugitive emissions shall be ensured.
56. Structural design of the project shall strictly adhere to the seismic zone norms for earthquake resistant structures.
57. The planning, designs and construction of all buildings shall be such as to ensure safety from fire.
58. The project proponent shall ensure maximum employment given to the local people nearby site area.
59. All required sanitary and hygienic measures shall be provided before starting the construction activities and to be maintained throughout the construction phase.
60. Provision shall be made for housing of construction labor within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical healthcare, crèches, electricity & ventilation, canteen, rest rooms, safe disposal system for garbage, first aid, medical and emergency facilities etc. to ensure that they do no ruin the existing environmental condition. The housing may be in the form of temporary structures to be removed after completion of the project.
61. Adequate personal protective equipment's shall be provided to the construction workers to ensure their safety and the project proponent shall ensure its usage by the labours.
62. First Aid Box shall be made readily available in adequate quantity at all the times.
63. Training shall be given to all workers on construction safety aspects.
64. The project proponent shall strictly comply with the Building and other Construction Workers'(Regulation of Employment & Conditions of Service) Act 1996 and Gujarat rules made there under and their subsequent amendments.
65. The overall noise level in and around the project area shall be kept well within the prescribed standards by providing noise control measures including acoustic insulation, hoods, silencers, enclosures vibration dampers etc. on all sources of noise generation.
66. Ambient Noise levels shall conform to Residential standards both during day and night. Incremental pollution load on the ambient air and noise quality shall be closely monitored during construction phase
67. The noise generating equipments, machinery and vehicles shall not be operated during the night hours and shall be maintained properly to avoid generation of high noise due to wear and tear.
68. Use of diesel generator sets during construction phase shall be strictly with acoustic enclosure and shall conform to the EPA Rules for air and noise emission standards.
69. Safe disposal of wastewater and municipal solid wastes generated during the construction phase shall be ensured.
70. All top soil excavated during construction activity shall be used in horticultural / landscape development within the project site.
71. Construction materials and debris shall be properly stored and handled to avoid negative impacts such as air pollution and public nuisances by blocking the roads and public passages.
72. Construction debris shall be reused in construction of roads, levelling the site etc. Waste packaging material (like used cement bags, waste paper, cardboard packing material), metal scraps etc. shall be sold to recyclers or shall be sent to the nearest municipal solid waste landfill site.
73. Excavated earth to be generated during the construction phase shall be utilized within the premises to the maximum extent possible and balance quantity of excavated earth shall be disposed off with the approval of the competent authority after taking the necessary precautions for general safety and health aspects. Disposal of the excavated earth during construction phase shall not create adverse effect on neighbouring communities.
74. Provisions of Construction & Demolition Waste Management Rules-2016 shall be strictly adhered to.
75. Vehicles hired for bringing construction material at the site shall be in good conditions and conform to applicable air and noise emission standards and shall be operated only during day time and non-peak hours.
76. Project proponent shall ensure use of eco-friendly building materials including fly ash bricks, fly ash paver blocks, Ready Mix Concrete [RMC] and lead free paints in the project.
77. Fly ash shall be used in construction, wherever applicable as per provisions of Fly Ash Notification under the E.P. Act, 1986 and its subsequent amendments from time to time.
78. Use of glass shall be minimal and only low emissive glass shall be used in the project to reduce the electricity consumption and load on air conditioning.

B2. OPERATION PHASE AND LIFE TIME:

79. **In case, if it comes to notice to SEAC/SEIAA, that PP has violated EC norms by starting construction before obtaining Environmental Clearance, necessary action shall be taken as per the provisions of OM of MoEF& CC, New Delhi dated 7.7.2021.**
80. **Project Proponent shall submit CER plan each year wise to respective Collectors, DDO and Municipal Commissioner/Urban Development Authority and implement of CER activities under intimation and guidance of the respective authorities.**

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81. PP shall take all required mitigation measures to comply with ambient noise levels standards of the residential area during day and night time as per Noise Pollution (Control and Regulation) Rules, 2000.
82. Necessary permission for drawing of water from concerned Corporation/ Authority shall be obtained.
83. Necessary permission for discharging of treated domestic wastewater in Drainage of concerned Corporation/ Authority has to be obtained.
84. Concerned Municipal Corporations/ Urban Development authority shall ensure the compliance of conditions given in the EC order.
85. Project proponent shall provide suitable storm water drainage facilities to avoid water logging.
86. This EC order should not be used as supportive evidence in regard of legal evidence in case of any disputes. This is only given for the purpose of Environmental Compliances and mitigation of various environmental Impact.
87. PP shall sponsor tree plantation of community / institution land with proper maintenance and provisions of fencing and watering in consultation with Deputy Conservator of Forest of concerned District as per the clarification given in para 3 of OM of MoEF&CC, GOI dated 25.02.2021. The expenditure of above supporting activities will be within the total outlay of CER committed by PP.
88. Project proponent or the maintenance society to whom the project has been handed over shall ensure allocation of parking to each and every member of the society as per the rules as soon as possible not later than 3 months and display the same in the society notice board
89. PP shall also comply EC conditions and inform to the local authorities like Municipal Corporation, UDA, RERA/ SEIAA and also ensure proper parking without fail. Basement parking should always maintain clean, free from hanging electric wires and provide adequate light and ventilation.
90. Proponent shall maintain traffic system within the premises to avoid congestion and unsafe parking in the premises, particularly safety parameters including fire, safety, installation of fire equipments, house pipes etc for regular maintenance check-up and hold mock drills from time-to-time. Any damage to the greenbelt area must be avoided.
91. Project proponent shall comply with all provisions of GDCR and its amendment for constructing Building.
92. The PP shall also ensure notarized undertaking from the maintenance society at the time of hand over to comply with all the conditions of EC scrupulously.
93. As regards obtaining for fire safety permissions, proponent have to inform to SEIAA before obtaining BU permissions from competent authority.
94. Proponent shall obtain Registration of the establishment under the Building and other construction workers (regulation of employment & condition of service before commencement of construction and inform to SEIAA.
95. Provision of fire lift may be provided; additional lift may be provided in high rise building for safety.
96. All vibrating parts will be checked periodically and serviced to reduce the noise generation and sound producing equipment. Further, Regular maintenance of leakages of water and wastewater shall be carried out.
97. The competent authority like Municipal Corporation / Urban development authority / District collector / RERA or any other authority or officer authorised by MoEF & CC can inspect the site, all facilities, for verification of compliances of Environmental Clearances conditions and ensure its compliance before issuance of any permission given by competent authority.
98. Construction activities will be allowed only during daytime period.
99. If height of the building/block from the ground level is above 12.65 meters, then PP shall provide lift in building/block as per GDCR Rules.
100. PP shall provide one regular lift and one fire lift, if floor area of the block/building exceeds 497.61 sq mtrs.
101. Project proponent shall provide and operate necessary recycling facilities for reuse of treated domestic wastewater within premises.
102. Project proponent shall obtain all NA permission for all survey Nos before installation and commissioning of activities.
103. The project proponent shall provide water pumping arrangement and especially when the discharge into municipal drainage, for annual inspection and cleaning to avoid inundation and surface water pollution and health hazard.
104. The project proponent shall ensure the distance criteria is properly followed while undertaking construction in consistence with the existing directions of local self-government bodies.
105. The orders shall mention the limit of floors given in the proposal. Any deviation from that by the proponent changing the number of floors could attract withdrawal of the EC as a violation case.
106. Prior EC granted is subject to the proponent receiving all statutory permission / clearances / certificates and membership of respective agencies / authorities failing, which this provisional EC will stand withdrawn.

107. Proponent shall inform progress from time to time, in six monthly compliance report to MOEFCC / SEIAA / SEAC.
108. The above conditions are also applicable to the ECs already been accorded to Projects. This should be checked by respective agencies entrusted with the task of inspection and action.
109. Bore well water shall be drawl only after obtaining necessary permission from CGWA.
110. Project Proponent shall prominently display the copy of Environment Clearance at site.
111. Project proponent shall comply with all environmental facilities and requirement as per GDCR/Urban Development Authority.
112. Regular maintenance of leakages of water and wastewater shall be carried out.
113. All construction activities will be allowed only during daytime period.
114. Lubrication will be carried out periodically for all plant machinery.
115. The project proponent shall prepare, display at prominent place in the construction site and implement the fire and safety SOPs for fall protection, ladders and staircase, scaffolds, trenching and excavation, electrical safety, crane operations, occupational noise mitigation procedure, welding and cutting including provision of PPE kits etc.
116. When the property is handed over to society, the proponent should ensure by notarized undertaking to abide by all the conditions of EC and copy of the such transfer letter with notarized undertaking shall send to SEAC & SEIAA.
117. The proponent shall ensure that the occupants of the society are allotted parking space as approved in EC order and put-it on display the allotment of parking to the occupants in the society maintenance of it.
118. If there is Basement parking in proposed in the project then they should always maintain clean, free from hanging electric wires and provide adequate light.
119. Separate Entries and Exits shall be provided to the project on the approach road.
120. PP shall provide Electric vehicle charging points in the parking area.
121. Project Proponent shall provide adequate fund for Environment Monitoring and Staff training in the Environment Management Plan.
122. Builder/Maintenance Society shall take all required mitigation measures to comply with ambient noise levels standards of Residential area during day and night time as per Noise Pollution (Control and Regulation) Rules, 2000.
123. This EC order should not be used as supportive evidence in regard of legal evidence in case of any dispute in ownership. This is only given for the purpose of Environmental Compliances and mitigation of Environmental Impact.
124. Project proponent or maintenance society to whom the project has been handed over shall ensure allocation of parking to each and every member of the society as per the rules as soon as possible and display the same in the society notice board
125. Builder/Maintenance Society shall maintain basement parking area, which should be clean, free from hanging electric wires and provide adequate lighting and ventilation at site.
126. Builder/Maintenance Society shall maintain traffic system within the premises to avoid congestion and unsafe parking in the premises, particularly safety parameters including fire, safety, installation of fire equipments, house pipes etc for regular maintenance check-up and hold mock drills from time-to-time. Any damage to the greenbelt area must be avoided.
127. Builder/Maintenance Society shall ensure that entry as well as exit gate of site shall be open all the time, failing which necessary action shall be taken by Competent Authority like Corporation/Urban Development Authority as per the provisions of GDCR/NBC.
128. Builder/Maintenance Society shall strictly ensure to comply with all the conditions of EC scrupulously failing which necessary action shall be taken by Competent Authority like Corporation/Urban Development Authority as per the provisions of GDCR/NBC.
129. Builder/Maintenance Society shall ensure that all residents shall carry out necessary segregation & timely disposal at source of solid waste.
130. The above conditions are also applicable to the ECs already been accorded to Projects. This should be checked by respective agencies entrusted with the task of inspection and action.
131. Society shall display visitor's parking facility at suitable location at site.
132. Looking to the traffic management, at no point of time entry gate should be closed except reasons of security as may be directed by competent authorities.
133. To stop emission of PM10, the builders shall ensure the paving of the dusty edges of the bitumen road.
134. The builder and the maintenance society shall ensure the cleanliness and disposal of garbage and waste all the time and give vide publicity to environmental measures time to time.

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135. **Annual maintenance certificate of Lift shall be displayed on notice board at all the time.**
136. In Municipal Corporation before approval of plan layout it shall be ensure that the project proponent has projected the space for tree plantation with tree guard in a space between municipal road & their premises.
137. The project proponent shall take written undertaking from the society association to maintain compliance of conditions pertaining to tree plantation, maintaining hygienic condition in and around the premises for building construction projects.
138. Notwithstanding the provision of EMP/CER, the proponent shall incur full expenditure as may be required at the time of execution of the project.
139. The project proponent shall take written undertaking from the Society Association to ensure compliance of environment conditions when it is handed over to them.
140. Project proponent shall take proper maintenance of electrification with respect to human safety.
141. Tree Plantation prescribed in the EC shall be maintained by the Society Association.
142. Proponent as well as successor society hall maintain hygenic conditions and cleanliness in and around the project site all the time.
143. The design of building has to be earthquake resistant & duly certified by competent structural engineer of competent authority.
144. The project proponent shall explore the possibilities & adopt mitigation measures to minimize the impact of project with reference to Urban Heat Island (UHI) Phenomena.
145. The project proponent shall allocate funds as may be required for the compliance of Environment Management plan & CER activity proposed at the time of execution of the project.
146. Project proponent shall adopt the 4R concept of Reduce, Reuse, Recycle and Restore, while handing over the project to Maintenance Society shall ensure the compliances as required.
147. Low water consuming devices shall be provided. Fixtures for showers, toilet, flushing and drinking shall be of low flow either by use of aerators/ diffusers or pressure reducing devices etc.
148. A water meter shall be installed on rain water harvesting & ground water recharge well system & compliance report of the same shall be submitted to concerned authorities.
149. Used oil shall be sold only to the registered recycler.
150. Provisions of Solid Waste Management Rules-2016 shall be strictly adhered to.
151. Requisite fire fighting facilities as per the requirement of NBC and Gujarat Fire Prevention and Life Safety Measures Act-2013 along with the rules & regulations made there under shall be provided.
152. Underground fire water storage tanks and terrace water storage tanks as well as storage of treated domestic waste water of adequate capacity shall be provided as proposed. Adequate provision shall be made to ensure that water from the Fire Water Tank shall not be used for any other purpose.
153. Dedicated power back up system shall be provided in the case of power failure & emergency of fire water pumps.
154. First Aid Box shall be made readily available in adequate quantity at all the times.
155. Main entry and exit shall be separate and clearly marked in the facility
156. Necessary emergency lighting system along with emergency power back up system shall be provided. Further, necessary auto glow signage at all appropriate places shall be provided to guide the people towards exits and assembly points during emergency.
157. Sufficient peripheral open passage shall be kept in the margin area for free movement of fire tender/ emergency vehicle around the premises.
158. The overall noise level in and around the project area shall be kept well within the prescribed standards by providing noise control measures including acoustic insulation, hoods, silencers, enclosures vibrations dampers etc. on all sources of noise generation including D.G. Sets. The ambient noise levels shall confirm to the standards prescribed under the Environment (Protection) Act and Rules.
159. The area earmarked for the parking shall be used for parking only. No other activity shall be permitted in this area.
160. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site shall be avoided. No public space including the service road shall be used or blocked for the parking.
161. The project proponent shall install energy efficient devices, appliances, motors, and pumps conforming to the Bureau of Energy Efficiency norms.
162. The transformers and motors shall have minimum efficiency of 85%.
163. Only variable frequency motor drives shall be used in project.
164. Application of solar energy shall be incorporated for illumination of common areas, lighting for gardens and street lighting. In addition the provision for solar water heating system shall also be provided.
165. Use of glass shall be minimal to reduce the heat island effect as well as to reduce the electricity consumption.

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166. The area earmarked as green area shall be used only for plantation and shall not be altered for any other purpose.
167. Drip irrigation/low volume, low angle sprinkler system shall be used for the lawns and other green area including tree plantation.
168. The project proponent shall inform to SEAC / SEIAA regarding the transfer of management responsibility to the Society / Association to be formed for the proposed project with all the supporting documents. The Society / Association formed for further management of the proposed project shall be responsible for compliance of all the conditions stipulated in the Environmental Clearance order.
169. Environmental Clearance granted for the project on the basis of documents related to land possession submitted shall become invalid in case the actual land for the project site turns out to be different from the land considered at the time of appraisal of the project and mentioned in the EC.
170. All other statutory clearances such as N.A. permission, Fire NOC from Department, permission from Airports Authority of India, BU permissions, Development permissions etc including approvals for storage of diesel from concern authority shall be obtained by the project proponent from the competent authorities before commissioning of Project.
171. All the conditions as may be stipulated in the N.A. order, Development permission, Building Use permission, NOC obtained from Fire Department etc. shall be strictly complied with.
172. The project management shall also comply with all the environment protection measures, risk mitigation measures and safeguards proposed by them.
173. All commitments / undertakings given to the SEAC during the appraisal process for the purpose of environmental protection and management shall be strictly adhered to.
174. The project proponent shall also comply with any additional condition that may be imposed by the SEAC or by SEIAA or any other competent authority for the purpose for the environmental protection and management.
175. All the terms & conditions prescribed in the amendment of EIA Notification 2006 published by the MoEF&CC vide its Notification No. S.O. 3999(E) dated 9th December, 2016 shall be complied with letter & spirit.
176. The project proponent shall strictly comply with the Gujarat Building and other Construction Workers'(Regulation of Employment & Conditions of Service) Rules 2003 as well as Gujarat Lifts & Escalators Rules as amended from time to time.
177. No further expansion or modifications in the project likely to cause environmental impacts shall be carried out without obtaining prior Environment Clearance from the concerned authority.
178. The above conditions shall be enforced, inter-alia under the provisions of the water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act 1986 and the Hazardous Wastes (Management Handling and Tran boundary) Rules, 2008, Building and Other Construction Workers' (Regulation of Employment & Conditions of Service) Act-1996, The Gujarat Lifts and Escalators Act-2000 along with their amendments and rules.
179. The project proponent shall obtain the requisite permissions / clearance under the provisions of the Indian Forest Act 1927, Forest Conservation Act 1980 and Wildlife (Protection) Act 1972.

B3. OTHER:

180. The project proponent shall allocate the separate fund as committed before SEAC for activities Plantation around the site or a suitable place with collaboration and assistance with Surat Municipal Corporation. Solar Street light- mall and nearby area (Conversion of conventional streetlights into solar lights through installation of solar plates. Conducting blood donation camps and medical check-up camps near project site area. Activities proposed under Corporate Environment Responsibility (CER) shall be part of Environment Management Plan (EMP) as per the MoEF&CC's OM no. F. No. 22-65/2017-IA.III dated 30.09.2020. The said activities shall be completed within 3 years from the commencement of the project. The CER shall be monitored and the monitoring report shall be submitted to the regional office of MoEF&CC as a part of half-yearly compliance report and to the District Collector. The monitoring report shall be posted on the website of the project proponent.
181. The project authorities shall earmark adequate funds to implement the conditions stipulated by SEIAA as well as GPCB along with the implementation schedule for all the conditions stipulated herein. The funds so provided shall not be diverted for any other purpose.
182. The project proponent shall adhere to provisions made for Corporate Environment Responsibility "CER" in Office Memorandum dated 01/05/2018 by Ministry of Environment, Forests & Climate Change and its amendments from time to time in a letter and spirit.
183. The applicant shall inform the public that the project has been accorded environmental clearance by the SEIAA and that the copies of the clearance letter are available with SEIAA and may also be seen at the Website of SEIAA/ SEAC.
184. It shall be mandatory for the project management to uploaded half yearly compliance report on website of Gujarat Real Estate Regulatory Authority, on 1st June and 1st December of each calendar year.

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185. The project authorities shall inform the GPCB, Regional Office of MoEF&CC and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.

186. The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory. This environmental clearance is valid for Seven years from the date of issue.

187. Submission of any false or misleading information or data which is material to screening or scoping or appraisal or decision on the application makes this environment clearance cancelled.

B4. COMPLIANCE OF ENVIRONMENT CLEARANCE/REPORTING/ADMINISTRATION/APPEAL:

188. Project proponent shall inform to all the concerned authorities including Municipal Corporation, District collector, UDA & RERA and shall also give wide publicity through advertisement in minimum two local newspapers within seven days, about the environment clearance order accorded.

189. Project proponent shall appoint a key person in the organization who shall be responsible for compliance of above condition fully on behalf of the proponent. It will not mean that appointing a key person will exempt the project proponent from the responsibility of compliance. Any change in key person shall immediately be informed to SEIAA and all concerned authorities.

190. Designated key person shall submit six monthly compliance report to SEIAA/SEAC, MOEF&CC, GPCB and Nodal Department of the Government.

191. In case of violation reported upon, the project proponent shall be responsible for all the legal actions as per Environment Protection Act, 1986 including SEIAA may cancel, withdraw or keep in abeyance, the environment clearance accorded.

192. Any person including the project proponent affected by this environment clearance order may file appeal to Honorable National Green Tribunal West Zone branch, Pune, preferably within a period of thirty days from the date of issue of environment clearance as prescribe under section 16 of National Green Tribunal Act 2010.

193. All complains and public grievance or representations may be addressed to SEIAA/SEAC in the email addresses (a) msseiaagj@gmail.com & (b) seacgujarat@gmail.com.

(ASAV P. GADHVI)
Member Secretary

Issued to:

Thoth Mall And Commercial Real Estate Private Limited
C/O Marketcity Resources Private Limited,
Rr Hoisery Building, Shree Lakshmi Wollen Mills Estate,
Dr, E Moses Road, Mumbai

Copy to:-

1. The Secretary, SEAC, C/O. G.P.C.B. Gandhinagar - 382010.
2. The Additional Chief Secretary, Forests & Environment Department, Govt. of Gujarat, Block 14, 8th floor, Sachivalaya, Gandhinagar-382010.
3. The Chairman, Central Pollution Control Board , Parivesh Bhavan, CBD -cum-Office Complex, East Arjun Nagar, New Delhi-110032
4. Scientist C, Integrated Regional Office, Ministry of Environment and Forests, Aranya Bhavan, Sector-10, Gandhinagar - 382010.
5. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi-110003.
6. The Member Secretary, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10 A, Gandhinagar-382010
7. The Additional Secretary, Forest and Environment Department, Government of Gujarat, Sachivalay,.....for information and necessary action as per condition no. 87 of this order.
8. The Deputy Conservator of Forests, Van Bhavan, Shivaji Chowk, Gangeshwar Mahadev Road, Adajan, Surat-395009,.....for information and necessary action as per condition no. 87 of this order.
9. The Municipal Commissioner Surat Municipal Corporation, Municipal shopping centre, Adarshnagar Society, Athwalines, Surat, Gujarat- 395001.....for further necessary action please for compliance of above conditions.
10. Secretary, Gujarat Real Estate Regulatory Authority, 4th Floor, Sahyog Sankul, Sector-11, Gandhinagar-382010.....for information & necessary action please.
11. Select File

Signature Not Verified
Digitally signed by: Asav P. Gadhvi
Designation: Member Secretary
Date and Time: 6/5/2024 3:56:25 PM

1289

GEOGREEN TESTING LABORATORY

NABL ACCREDITED LABORATORY

Laboratory : C 1/20, Viraj Khand, Gomti Nagar Lucknow - 226010 (U.P.)
Phone : +91 9415215163, 9161202020 Email : geogreen.tl@gmail.com
Website : www.geogreen.in

Certi. No. TC-13356

TEST REPORT

(Ambient Air)

Sample Code No.	GTL-AA-783/A	**Report No.**	AAQ-22.11.2024-783/A
Issued To	M/s Thoth Mall	**Issue Date**	22/11/2024
Sample plan / Procedure No.:	GTL-P-16	**Sampling Location**	Project Site
Ambient Temperature :	22-25^{0}C	**Environment Condition :**	Weather Clear
Date of Sampling	16.11.2024	**Sample Drawn by:**	GTL Team
Date of Receiving	18.11.2024	**Analysis Duration:**	18.11.2024 to 20.11.2024
Project Name	M/s 'Thoth Mall''-Village Althan, Taluka - Majura, District - Surat, State-Gujarat; Proposed by Thoth Mall Commercial Real Estate Private Limited.		

TEST RESULT

S. No	Parameter	Units	Results	Test Method used	Limit as per Environment (Protection) Act
1.	PM_{10}	$\mu g/m^3$	85.0	IS – 5182 (Part 23)	100 $\mu g/m^3$
2.	$PM_{2.5}$	$\mu g/m^3$	44.0	Volume-1 CPCB	60 $\mu g/m^3$
3.	SO_2	$\mu g/m^3$	7.8	IS – 5182 (PART-2)	80 $\mu g/m^3$
4.	NO_2	$\mu g/m^3$	10.5	IS – 5182 (PART-6)	80 $\mu g/m^3$

NOTE:

1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. This test report will not be used for any publicity/ legal purpose.
3. The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

End of Report

Prepared by

Vibav

Review by

For Geogreen Testing Laboratory

Dr. Vijay Kumar Mishra
Quality Manager
(Authorized Signatory)

GEOGREEN TESTING LABORATORY
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Website : www.geogreen.in

Certi. No. TC-13356

TEST REPORT

(Ambient Noise)

Sample Code No.	GTL/NQ/739/B	**Report No.**	NQ-22112024-739/B
Environment Condition	Weather Clear	**Issue Date**	22/11/2024
Sample Drawn by	GTL Team	**Condition of the Sample**	Ok
Monitoring Date	18/11/2024	**Sample Received On**	18/11/2024
Monitoring Duration	24 Hours	**Ambient Temperature**	22-25°C
Project Name	''Thoth Mall''-Village Althan, Taluka - Majura, District - Surat, State-Gujarat; Proposed by Thoth Mall Commercial Real Estate Private Limited.	**Client's Name**	M/s Thoth Mall

S. No	Date	Location	Observed Value Leq dB(A)		Limit as per CPCB Guidelines Leq. dB(A)		Zone
			Day*	Night*	Day*	Night*	
1	18.11.2024	Project Site	53.1	43.5	65	55	Commercial Area
	*Day Time		Leq(6.00AM TO 10.00 PM)				
	*Night Time		Leq(10.00PM TO 6.00 AM)				

NOTE:

a. Day time shall mean from 6.00 am to 10.00 pm .
b. Night time shall mean from 10.00 pm to 6.00 am .
1. The results given above are related to the tested sample, for various paramcters, as observed at the time of sampling. The customer asked for the above tests only.
2. This test report will not be used for any publicity/ legal purpose.
3. The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

End of Report

Prepared by

Review by

For Geogreen Testing Laboratory

Dr. Vijay Kumar Mishra
Quality Manager
(Authorized Signatory)

GEOGREEN TESTING LABORATORY

NABL ACCREDITED LABORATORY

Laboratory : C 1/20, Viraj Khand, Gomti Nagar Lucknow - 226010 (U.P.)
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Website : www.geogreen.in

Certi. No. TC-13356

TEST REPORT

Format No.-GTL/SF/51

Sample Code No.	GTL/SQ/399/A	Report No.	SQ22112024-399/A
Issue To	M/s Thoth Mall	22	22/11/2024
Sample Drawn by	GTL Team	Sample Description	Soil
Ref. of Sampling Procedure No.	GTL/P/16	Sample Drawn On	16.11.2024
Sample Quantity	2 Kg	Test Duration	18.11.2024- 20.11.2024
Sample Received on	18.11.2024	Weather condition	Normal
Sampling Location	Project Site(SQ1)	Project Name	'Thoth Mall''-Village Althan, Taluka - Majura, District - Surat, State-Gujarat; Proposed by Thoth Mall Commercial Real Estate Private Limited

TEST RESULTS

S. No.	Parameter	Units of Measurements	Value	Protocol
1.	Texture	-	Silty Clay	IS 2720 (P-4)
	Sand	%	21	
	Silt	%	36	
	Clay	%	43	
2.	Color	-	Yellowish Brown	-
3.	pH (1:2 Suspension)	-	7.68	IS:2720(Part 26)
4.	Electrical Conductivity (1:2)	µS/cm	625	IS:14767-2000
5.	Moisture	%	13.1	IS:2720(Part 2)
6.	Potassium	Kg/hac	1.24	IS: 9497
7.	Sodium	Kg/hac	1.35	IS: 9497
8.	Calcium	meq /100gm	25	IS:2720
9.	Magnesium	meq /100gm	38	IS:2720
10.	Porosity	%	34.2	-
11.	Organic Matter	%	1.40	IS:2720(Part 22)
12.	Phosphorous	Kg/hac	12.1	IS:10158-2015
13.	Nitrogen	Kg/hac	221	IS:14684
14.	Chloride	mg/kg	68	-
15.	Bulk Density	gm/cc	1.26	-

Statement of conformity: The submitted sample conforms to Indian standard & USEPAparameters at sr. no.1 to 17. Applying decision rule based on guard band with 95% confidence level

End of Report

Prepared by

Review by

For Geogreen Testing Laboratory

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Quality Manager
(Authorized Signatory)

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TEST REPORT

(Ground Water)

Sample Code No.	GTL/WS/4385/A	**Report No.**	WS22112024- 4385/A
Issue To	M/s Thoth Mall	**Issue Date**	22/11/2024
Sample Drawn by	GTL Team	**Condition of the Sample**	Sealed
Sample Drawn on	16.11.2024	**Nature of Sample**	Ground Water
Sample Received on	18.11.2024	**Test Duration**	18.11.2024 to 20.11.2024
Sampling Location	Project Site (GW1)	**Sample Quantity**	5 liter
		Project Name	'Thoth Mall''-Village Althan, Taluka - Majura, District - Surat, State-Gujarat; Proposed by Thoth Mall Commercial Real Estate Private Limited.

S. No.	Parameters	Units	Limits (as per IS:10500-2012)		Test Method	Project Site (GW1)
			Desirable Limit	Permissible Limit		
1	Color	Hazen	5	15	APHA 2120 C	<5
2	Odour	-	Agreeable	Agreeable	IS : 3025 (P-5)	Agreeable
3	Taste	-	Agreeable	Agreeable	IS : 3025 (P-8)	Agreeable
4	Turbidity	NTU	1	5	APHA 2130 B	<1.0
5	pH Value	-	6.5-8.5	No Relaxation	APHA 4500 H^+ B	7.3
6	Total Hardness (as $CaCO_3$)	mg/l	200	600	APHA 2340 C	197
7	Calcium (as Ca^{2+})	mg/l	75	200	APHA 3500 Ca B	45
8	Magnesium (as Mg^{2+})	mg/l	30	100	APHA 3500 Mg B	20
9	Iron (as Fe)	mg/l	0.3	No Relaxation	APHA 3500 Fe B	<0.1
10	Chlorides (as Cl)	mg/l	250	1000	APHA 4500 Cl B	68
11	Fluoride (as F)	mg/l	1	1.5	APHA 4500 F, D	<0.1
12	Total Dissolved Solids	mg/l	500	2000	APHA 2540 C	510
13	Copper (as Cu)	mg/l	0.05	1.5	IS- 3025 (P-42)	<0.04
14	Manganese (as Mn)	mg/l	0.1	0.3	APHA 3500 Mn B	<0.1
15	Sulphate (as SO_4)	mg/l	200	400	APHA 4500 So_4 E	22.1
16	Nitrate (as NO_3)	mg/l	45	No Relaxation	IS-3025(P-34)	1.2

Prepared by
Vibhav

Review by

For Geogreen Testing Laboratory

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17	Cadmium (as Cd)	mg/l	0.003	No Relaxation	IS- 3025 (P-41)	<0.01
18	Lead (as Pb)	mg/l	0.01	No Relaxation	IS- 3025 (P-47)	<0.01
19	Zinc (as Zn)	mg/l	5	15	IS- 3025 (P-49)	<0.5
20	Chromium (as Cr^{6+})	mg/l	0.05	No Relaxation	IS- 3025 (P-52)	<0.05
21	Alkalinity (as $CaCO_3$)	mg/l	200	600	APHA 2320 B	170
22	Aluminum (as Al)	mg/l	0.03	0.2	IS- 3025 (P-55)	<0.03
23	Boron (as B)	mg/l	0.5	1	APHA 4500 B	<0.1
24	Electrical Conductivity	µm/cm	-	-	APHA 2510 B	610
25	Sodium (as Na)	mg/l	-	-	APHA 3500 Na B	<5.0
26	Potassium (as Na)	mg/l	-	-	APHA 3500 Na B	<5.0
27	Phosphorous (as P)	mg/l	-	-	IS: 3025(P-31)	<0.1

NOTE: mg/l

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End of Report

Prepared by

Review by

For Geogreen Testing Laboratory

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Certi. No. TC-13356

TEST REPORT

(Surface Water)

Sample Code No.	GTL/WS/4386/A	**Report No.**	WS22112024- 4386/A
Issue To	M/s Thoth Mall	**Issue Date**	22/11/2024
Sample Drawn by	GTL Team	**Condition of the Sample**	Sealed
Sample Drawn on	16.11.2024	**Nature of Sample**	Surface Water
Sample Received on	18.11.2024	**Test Duration**	18.11.2024 to 20.11.2024
Sampling Location	Tapi River(SW-1)	**Sample Quantity**	5 liter
		Project Name	'Thoth Mall''-Village Althan, Taluka - Majura, District - Surat, State-Gujarat;Proposed by Thoth Mall Commercial Real Estate Private Limited.

S. No.	Parameters	Units	Limits (as per IS:10500-2012)		Test Method	Tapi River (SW-1)
			Desirable Limit	Permissible Limit		
1	Color	Hazen	5	15	APHA 2120 C	<5
2	Odour	-	Agreeable	Agreeable	IS : 3025 (P-5)	Agreeable
3	Temperature	^{0}C	-	-	IS : 3025 (P-9)	22
4	Turbidity	NTU	1	5	APHA 2130 B	<5
5	pH Value	-	6.5-8.5	No Relaxation	APHA 4500 H^{+} B	7.7
6	Electrical Conductivity	µm/cm	-	-	APHA 2510 B	445
7	Alkalinity (as $CaCO_3$)	mg/l	200	600	APHA 2320 B	132.4
8	Total Hardness (as $CaCO_3$)	mg/l	200	600	APHA 2340 C	265.4
9	Calcium (as Ca^{2+})	mg/l	75	200	APHA 3500 Ca B	30.1
10	Magnesium (as Mg^{2+})	mg/l	30	100	APHA 3500 Mg B	21.1
11	Chlorides (as Cl)	mg/l	250	1000	APHA 4500 Cl B	103
12	Fluoride (as F)	mg/l	1	1.5	APHA 4500 F, D	0.12
13	Dissolved Oxygen as O_2	mg/l	-	-		5.1
14	Nitrate (as NO_3)	mg/l	45	No Relaxation	IS-3025(P-34)	0.63
15	Biological Oxygen Demand (BOD)	mg/l	30			1.6
16	Chemical Oxygen Demand (COD)	mg/l	-			16.1

Prepared by

Review by

For Geogreen Testing Laboratory

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Certi. No. TC-13356

17	Lead (as Pb)	mg/l	0.01	No Relaxation	IS- 3025 (P-47)	<0.01
18	Cadmium (as Cd)	mg/l	0.003	No Relaxation	IS- 3025 (P-41)	<0.01
19	Copper (as Cu)	mg/l	0.05	1.5	IS- 3025 (P-42)	<0.05
20	Zinc (as Zn)	mg/l	5	15	IS- 3025 (P-49)	0.18
21	Iron (as Fe)	mg/l	0.3	No Relaxation	APHA 3500 Fe B	0.12
22	Total Suspended Solids (TSS)	mg/l	-			140
23	Total Dissolved Solids	mg/l	500	2000	APHA 2540 C	535
24	Sodium (as Na)	mg/l	-	-	APHA 3500 Na B	14.3
25	Potassium (as Na)	mg/l	-	-	APHA 3500 Na B	2.1
26	Sulphate (as SO_4)	mg/l	200	400	APHA 4500 So_4 E	78.3
27	Phosphorous (as P)	mg/l	-	-	IS: 3025(P-31)	<0.2

NOTE: mg/l

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End of Report

Prepared by

Vikhar

Review by

For Geogreen Testing Laboratory

Dr. Vijay Kumar Mishra
Quality Manager
(Authorized Signatory)

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TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ambient Air Quality Analysis	AAQ-11230-01	03.03.2025

Issued to: "Thoth Mall"-Village Althan,Taluka - Majura, District - Surat, State-Gujarat;
Proposed by Thoth Mall Commercial Real Estate Private Limited.

Sampling & Analysis Data

Sample Drawn By	Mr. Sonu & Sachin (NTL)	:	**Analysis Duration**	19.02.2025 to 21.02.2025
Sampling Location	Project Site	:	**Protocol Used**	CPCB Guidelines
Sampling Plan &Procedure	SOP-AAQ/08	:	**Sampling Instrument Used**	Respirable Dust Sampler (PM_{10}), Fine Particulate ($PM_{2.5}$) Sampler

Sl.	Test Parameters	Units	Results	NAAQ Standards, 2009	Protocol
1	Particulate Matter (PM_{10})	$\mu g/m^3$	82	100.0	IS 5182 (Part 23): 2006, RA 2017
2	Particulate Matter ($PM_{2.5}$)	$\mu g/m^3$	41	60.0	AAQ /LAB/SOP/AIR /01
3	Sulphur Dioxide (SO_2)	$\mu g/m^3$	7.9	80.0	IS 5182 (Part 2): 2001, RA 2017
4	Nitrogen Dioxide (NO_2)	$\mu g/m^3$	11.4	80.0	IS 5182 (Part 6): 2006, RA 2017

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TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Soil Quality	SQ-220230-02	03.03.2025

Issued to: ''Thoth Mall''-Village Althan,Taluka - Majura, District - Surat, State-Gujarat;
Proposed by Thoth Mall Commercial Real Estate Private Limited.

Sampling & Analysis Data

Sample Drawn On	:	18.02.2025
Sample Received On	:	19.02.2025
Sample Description	:	Soil Sample
Sample Quantity	:	5.0 Kg
Sample Drawn By	:	Mr. Sonu &Sachin (NTL Representative)
Analysis Duration	:	19.02.2025 to 21.02.2025

S. No.	Parameters	Units	Results
1	Texture	-	Silty Clay
	Sand	%	20
	Silt	%	35
	Clay	%	45
2	Color	-	Yellowish Brown
3	pH (1:2 Suspension)	-	7.72
4	Electrical Conductivity (1:2)	µmhos/cm	631
5	Moisture	%	13.4
6	Exchangeable Potassium	mg/kg	1.20
7	Exchangeable Sodium	mg/kg	1.31
8	Exchangeable Calcium	mg/kg	24
9	Exchangeable Magnesium	mg/kg	39
10	Porosity	%	34.6
11	Organic Matter	%	1.48
12	Phosphorous	mg/kg	12.9
13	Nitrogen	mg/kg	218
14	Chloride	mg/kg	71
15	Bulk Density	gm/cc	1.30

Notes: -

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2. Responsibility of the Laboratory is limited to the invoiced amount only.
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TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ambient Noise	AN-220230-03	03.03.2025

Issued to: ''Thoth Mall''-Village Althan,Taluka - Majura, District - Surat, State-Gujarat;
Proposed by Thoth Mall Commercial Real Estate Private Limited.

SAMPLING & ANALYSIS DATA

Sample Drawn By	:	Mr. Sachin & Sonu (NTL Representative)
Sample description	:	Ambient Noise
Sampling Time	:	24 hrs
Sampling Instrument Used	:	Digital Noise Meter
Analysis Duration	:	19.02.2025
Weather Condition	:	Normal

S. No.	LOCATION	ZONE	Limit for As Per E(P)A,1986 ;Leq, dB (A)		Observed Value Leq, dB (A)	
			Day Time*	Night Time**	Day Time*	Night Time**
1	Project Site	Commercial area	65	55	52.4	44.1
	* Day Time	6.00 a.m. to 10.00 p.m				
	**Night Time	10.00 p.m. to 6.00 a.m.				

Notes: -

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Anjali

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TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ground Water	W-220230-04	03.03.2025

Issued to: ''Thoth Mall''-Village Althan, Taluka - Majura, District - Surat, State-Gujarat;
Proposed by Thoth Mall Commercial Real Estate Private Limited.

SAMPLING & ANALYSIS DATA

Sample Drawn On	:	18.02.2025
Sample Received On	:	19.02.2025
Sample Drawn By	:	Mr. Sachin (NTL Representative)
Sample Quantity	:	2.0 lit. + 500 ml.
Sample Packing Details	:	In Sealed Plastic Cane /Glass Bottle
Analysis Duration	:	19.02.2025 to 21.02.2025
Sample Description	:	Ground Water

S. No.	Parameters	Units	Limits (as per IS:10500-2012)		Results	Test Method
			Desirable Limit	Permissible Limit		
1	Color*	Hazen	5	15	<5	IS : 3025 (Pt-4) 1983, RA 2017
2	Odour*	-	Agreeable	Agreeable	Agreeable	IS : 3025 (Pt-5) 1983, RA 2017
3	Taste*	-	Agreeable	Agreeable	Agreeable	IS : 3025 (Pt-8)-1984, RA 2017
4	Turbidity	NTU	1	5	<1.0	IS: 3025 (Pt-10)-1984,RA 2017
5	pH Value	-	6.5-8.5	No Relaxation	7.6	IS : 3025 (Pt-11)1983, RA 2017
6	Total Hardness (as $CaCO_3$)	mg/l	200	600	202	IS : 3025 (Pt-21)1983, RA 2014
7	Calcium (as Ca^{2+})	mg/l	75	200	49	IS : 3025 (Pt-40)1991, RA 2014
8	Magnesium (as Mg^{2+})	mg/l	30	100	24	By Calculation
9	Iron (as Fe)	mg/l	0.3	No Relaxation	<0.1	3111B (AAS), APHA 23nd Ed. 2017
10	Chlorides (as Cl)	mg/l	250	1000	71	IS : 3025 (Pt-32)1988, RA 2014
11	Fluoride (as F)	mg/l	1	1.5	<0.1	4500F(D), APHA 23nd Ed. 2017
12	Total Dissolved Solids (TDS)	mg/l	500	1980	518	IS: 3025(Pt-16)1984, RA 2017
13	Copper (as Cu)	mg/l	0.05	1.3	<0.04	3111B (AAS), APHA 23nd Ed. 2017
14	Manganese(as Mn)	mg/l	0.1	0.2	<0.1	3111B (AAS), APHA 23nd Ed. 2017
15	Sulphate (as SO4)	mg/l	200	398	22.5	IS : 3025(Pt-24)1986, RA 2014
16	Nitrate(as NO3)	mg/l	45	No Relaxation	1.4	IS : 3025(Pt-34)1988, RA 2014
17	Cadmium (as Cd)	mg/l	0.003	No Relaxation	<0.01	3111B (AAS), APHA 23nd Ed. 2017
18	Lead (as Pb)	mg/l	0.01	No Relaxation	<0.01	3111B (AAS), APHA 23nd Ed. 2017
19	Zinc (as Zn)	mg/l	5	15	<0.5	3111B (AAS), APHA 23nd Ed. 2017
20	Chromium (as Cr6+)	mg/l	0.05	No Relaxation	<0.05	IS : 3025(Pt-52)-2003 RA 2014
21	Alkalinity (as CaCO3)	mg/l	200	597	179	IS: 3025(Pt-23)1986, RA 2014

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22	Aluminum (as Al)	mg/l	0.03	0.2	<0.03	3111B (AAS), APHA 23nd Ed. 2017
23	Boron (as B)	mg/l	0.5	1	<0.1	3111B (AAS), APHA 23nd Ed. 2017
24	Special Electrical Conductivity	µm/cm	-	-	612	IS : 3025(Pt-14)
25	Sodium (as Na)	mg/l	-	-	<5.0	IS : 3025(Pt-45)
26	Potassium (as K)	mg/l	-	-	<5.0	IS : 3025(Pt-45)
27	Total Phosphorus (as P)	mg/l	-	-	<0.1	APHA 22nd Edition 2012-4500 P,B,D

BDL- Below Detection Limit

Notes: -

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TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Surface Water	SW-220230-05	03.03.2025

Issued to: ''Thoth Mall''-Village Althan, Taluka - Majura, District - Surat, State-Gujarat;
Proposed by Thoth Mall Commercial Real Estate Private Limited.

SAMPLING & ANALYSIS DATA

Sample Drawn On : 18.02.2025
Sample Received On : 19.02.2025
Sample Drawn By : Mr. Sachin (NTL Representative)
Sample Quantity : 2.0 lit. + 500 ml.
Sample Packing Details : In sealed glass bottle/plastic jurricane
Analysis Duration : 19.02.2025 to 21.02.2025
Sample Description : Surface Water

S. No.	Parameter	Units	Limits as per IS:2296/Class C	Test Method	Tapi river
1	*Colour	Hazen	5	IS:3025 (Pt 4) 1983, RA 2017	<5
2	*Odour	-	Agreeable	IS : 3025 (Pt-5) 1983, RA 2017	Agreeable
3	Temperature	^{0}C		IS 3025 (Pt-9)	24
4	Turbidity	NTU	5	IS: 3025(Pt-10) 1984, RA 2017	<5
5	pH Value	-	6.9 – 9.0	IS : 3025 (Pt-11) 1983, RA 2017	7.5
6	Conductivity	µmohs/cm	-	IS : 3025 (Pt-14) 1984, RA 2013	442
7	Alkalinity (as CaCO3)	mg/l	200	IS : 3025 (Pt-23) 1986, RA 2014	130.3
8	Total Hardness (as CaCO3)	mg/l	300	IS : 3025 (Pt-21) 1983, RA 2014	266.1
9	Calcium (as Ca2+)	mg/l	75	IS : 3025 (Pt-40) 1991, RA 2014	31.2
10	Magnesium (as Mg2+)	mg/l	30	IS : 3025 (Pt-21)	20.9
11	Chlorides (as Cl)	mg/l	600	IS : 3025 (Pt-32) 1988, RA 2014	108
12	Fluoride (as F)	mg/l	1.5	4500F(D), APHA 23nd Ed. 2017	0.18
13	Dissolved Oxygen as O_2	mg/l	-	IS : 3025 (Pt-38) 1989, RA 2014	5.5

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TEST CERTIFICATE

14	Nitrate as NO_3	mg/l	50	IS : 3025 (Pt-34) 1988, RA 2003	0.66
15	Biological Oxygen Demand (BOD)	mg/l	30	IS : 3025 (Pt-44) 1993, RA 2009	1.8
16	Chemical Oxygen Demand (COD)	mg/l	-	IS : 3025 (Pt-58) 2006	16.4
17	*Lead (Pb)	mg/l	0.1	3110, APHA 23rd Ed. 2017 AAS	<0.01
18	*Cadmium (Cd)	mg/l	0.01	3110, APHA 23rd Ed. 2017 AAS	<0.01
19	*Copper (Cu)	mg/l	1.5	3110, APHA 23rd Ed. 2017 AAS	<0.05
20	*Zinc (Zn)	mg/l	1.5	3110, APHA 23rd Ed. 2017 AAS	0.20
21	*Iron (Fe)	mg/l	1	3110, APHA 23rd Ed. 2017 AAS	0.13
22	Total Suspended Solids (TSS)	mg/l	-	IS: 3025(Pt-17) 1984, RA 2012	141
23	Total Dissolved Solids (TDS)	mg/l	1500	IS: 3025(Pt-16) 1984, RA 2017	538
24	Sodium (as Na)	mg/l	--	IS: 3025(Pt-45) 1993, RA 2014	14.9
25	Potassium (as K)	mg/l	--	IS: 3025(Pt-45) 1993, RA 2014	2.0
26	Sulphate (as SO_4)	mg/l	400	IS: 3025(Pt-24) 1986, RA 2014	78.8
27	Phosphorus as P	mg/l	--	4500 P(D), APHA 23nd Ed.	<0.2

BDL- Below Detection Limit

Notes: -

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

Anjali

CHECKED BY

NOIDA TESTING LABORATORIES

AUTHORIZED SIGNATORY

1303

Gmail

Brief of Senior

Raju Mishra <rajumishara@gmail.com>

advance :Janaksinh Khushasinh Parmar VERSUS MoEF &CC, through Secretary & Ors.

1 message

Raju Mishra <rajumishara@gmail.com> Wed, Nov 12, 2025 at 6:57 PM
To: Janaksinh Parmar <janaksinh33@gmail.com>, secy-moef@nic.in, "msseiaagj2024@gmail.com" <msseiaagj2024@gmail.com>
Cc: ro-gpcb-gana@gujarat.gov, secfed@gujarat.gov
Bcc: "Adv. Aastik Dhingra" <aastik.dhingra1989@gmail.com>

793

dear
sir/ ma"am
PDF

COUNSEL FOR

THOTH MALL NGT REPLY AFFIDAVITS (R.5 & 6) 11.11.2025_pagenumber.pdf

RESPONDENT NO(s) 5 & 6

MR. AASTIK DHINGRA [D/2249/2017]MR. CHIRAG NAYAK[D/2673/2021]MS. SNEH SOMANI [D/4706/2021]LAW LINKER'S & COMPANYD-29, JANGPURA EXTENSION,LGF, DELHI-110 014
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